Government of Jammu and Kashmir,
Forest, Ecology & Environment Department
Civil Secretariat, Jammu/Srinagar

Consultant (Judicial),
Hon'ble National Green Tribunal,
Principal Bench, New Delhi.

No.FST-Lit/170/2022(7053120) Dated:01.05.2024

Subject:- O.A No. 594/2022 titled Syed Riyaz Vs Union Territory of J&K and others..

Sir,

With reference to the subject captioned above, and as per orders dated 08.04.2024 passed by the Hon'ble National Green Tribunal, I am directed to enclose herewith a copy of Action Taken Report and to request you that the said position may kindly be placed before the Hon'ble National Green Tribunal for its kind consideration as the same stands already forwarded vide e-mail dated 06.04.2024.

Yours faithfully,

(Vivek Modi), SFS
Special Secretary (Technical)
Forest, Ecology & Environment Deptt.

Encls:As above.

01/05

Copy (**along with enclosures**) to:-

1. Shri Parth Awasthi, Additional Standing Counsel for Government of J&K in Hon'ble National Green Tribunal, Principal Bench, New Delhi with the request to ensure that the above ATR is filed before the Hon'ble Tribunal well before the next date of hearing.

Government of Jammu and Kashmir,
Forest, Ecology & Environment Department
Civil Secretariat, Jammu/Srinagar

Consultant (Judicial),
Hon'ble National Green Tribunal,
Principal Bench, New Delhi.

No.FST-Lit/170/2022(7053120) Dated.06-04-2024

Subject: OA. No.594/2022 titled Syed Riyaz V/s Union Territory of J&K.

Sir,

With reference to the subject captioned above, I am to enclose herewith a copy of Action Taken Report in compliance to the directions passed by Hon'ble National Green Tribunal in Order dated 02.02.2024 in OA No.594/2022 titled Syed Riyaz V/s Union Territory of J&K, with the request that the said position may kindly be placed before the Hon'ble Tribunal, for its kind consideration.

Yours faithfully,

(Dheeraj Gupta),IAS
Financial Commissioner
(Additional Chief Secretary)

Encls:As above.

Copy (with enclosures) to the:-

Shri G.M. Kawoosa, Additional Standing Counsel for Government of J&K in Hon'ble National Green Tribunal-Principal Bench, New Delhi, for information and necessary action.

Action Taken Report in compliance to Hon'ble National Green Tribunal Order dated 2.2.2024, in the O.A No.594/2022, titled Syed Riyaz v/s Union Territory of J&K and Ors.

In compliance to the directions passed by the Hon'ble National Green Tribunal in the matter of O.A No.594/2022 titled Syed Riyaz V/s Union Territory of J&K on 02.02.2024, it is humbly submitted as follows:

I) That the Hon'ble National Green Tribunal was pleased to pass the following directions *vide* its Order dated 05.10.2023:

".....The grievance in the application is regarding unauthorized operation of near about 200 brick kilns in District Budgam, Union Territory, Jammu & Kashmir in violation of environmental norms.

Action Taken Reports have been filed by J&KPCC vide emails dated 09.01.2023 and 19.04.2023.

In view of the averments made in the application and observations made in the report, we consider it appropriate to seek information from J&KPCC regarding status of compliance with environmental norms by all brick kilns in Union Territory of Jammu & Kashmir. Accordingly, J&KPCC is directed to file an additional report regarding compliance status of all brick kilns in the Union Territory of Jammu & Kashmir.

Report as mentioned above be filed by J&KPCC within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List for further consideration on 04.01.2024.

In the facts and circumstances of the case we also consider presence of the Member Secretary, J&KPCC through VC before this Tribunal on the next date of hearing to be essential for assisting this Tribunal in just and proper adjudication on the questions involved in the case. Accordingly, he is directed to remain present before this Tribunal on that date with the relevant record.

A copy of this order be sent to the Member Secretary, J&KPCC by email for requisite compliance".

II) That, in compliance to the above directions of Hon'ble National Green Tribunal, J&K Pollution Control Committee *vide* reference No.JKPCC/

NGT/130/023/147-149 dated 02-01-2024 filed an additional report regarding Compliance Status of all Brick Kilns in the Union Territory of Jammu & Kashmir before the Hon'ble National Green Tribunal.

III) The case was again listed for hearing on 04.01.2024 and the Hon'ble National Green Tribunal passed the following orders:

"Vide order dated 05.10.2023 J&KPCC was directed to file additional report regarding compliance status of all brick kilns in the Union Territory of Jammu & Kashmir and the Member Secretary, J&K PCC was directed to appear before this Tribunal through VC with relevant record.

In compliance thereof Additional Report has been filed by Mr. K. Ramesh Kumar, IFS, Member Secretary, JKPCC vide email dated 02.01.2024.

We have gone through the report and find the same not only to be lacking the information sought by this Tribunal but also to be incomplete and self-contradictory.

Mr. K. Ramesh Kumar, IFS, Member Secretary, JKPCC seeks two weeks' time to file a detailed report with requisite information and also to take appropriate remedial action.

Detailed report by Member Secretary, JKPCC be filed on or before 23.01.2024 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

The requisite information regarding brick kilns be also uploaded on the website of the JKPCC/official website of the Union Territory of J&K as directed vide order dated 05.10.2023 by 23.01.2024.

All concerned District Magistrates and the Superintendents of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE/CTO from JKPCC and without due compliance with environmental norms.

List for further consideration on 02.02.2024.

In view of the facts and circumstances of the case we also consider presence of the Member Secretary, J&KPCC through VC before this Tribunal on the next date of hearing to be essential for assisting this Tribunal in just and proper adjudication of the questions involved in the case. Accordingly, he is directed to remain present before this Tribunal on that date with the relevant record.

A copy of this order be also sent to the Member Secretary, J&KPCC by email for requisite compliance."

IV) Accordingly, in compliance to the above directions of Hon'ble National Green Tribunal, J&K Pollution Control Committee *vide* reference No. JKPCC/

NGT/130/023/2589-90 dated 20-01-2024 again filed the Compliance Status of all Brick Kilns in the Union Territory of Jammu & Kashmir before the Hon'ble National Green Tribunal.

V) The case was again listed before the Hon'ble National Green Tribunal on 02.02.2024 and the Hon'ble Tribunal was pleased to pass following directions on 02.02.2024, the operative part of which reads as under:

"Tribunal in the previous proceedings dated 04.01.2024 had recorded that by order dated 05.10.2023, J&KPCC was directed to file additional report regarding compliance status of all brick kilns and the Member Secretary, J&KPCC was directed to appear before the Tribunal through VC with relevant record.

In compliance, thereof, an additional report by Member Secretary, J&KPCC was filed but the same was found to be lacking in the information sought. Hence, Member Secretary, J&KPCC was directed to file a detailed report. On 04.01.2024, interim direction to the following effect was issued:-

"7. All the concerned District Magistrates and the Superintendents of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CET/CTO from JKPCC and without due compliance with environmental norms."

Compliance status of brick kilns in J&K in J&K has been filed by Member Secretary, J&KPCC reflecting the position of brick kilns as under:

"1. The summary of updated compliance status of all Brick Kilns in J&K as on 20-01-2024 is as follows:-

i) Total No. of Brick Kilns in J&K -570
ii) Brick Kilns functional with Consent - 196
iii) Brick Kilns without Consent - 132
iv) Closure orders issued by J&K Pollution Control Committee - 146.
v) Brick Kilns applied for Consent and is under process at various stages for accord of consent- 147.

The detailed list of compliance status of all Brick Kilns in J&K is appended as Annexure 'A' and list of closure orders issued is appended as Annexure 'B' and list of brick kilns applied for consent is appended as Annexure 'C'.

Above information disclosed in the report reveals that there are at least 132 brick kilns operating without consent.

Law Officer of J&K PCC has appeared virtually and has submitted that Member Secretary, J&K PCC has been transferred and two Regional Officers have also been transferred. Therefore, for want of any competent officer he is appearing virtually

representing J&KPCC. This reflect sorry state of affairs showing that there is no responsible officer available in the J&K PCC.

132 brick kilns are operating without consent in contravention of the direction of the Tribunal dated 04.01.2024 wherein concerned officers of J&K PCC were directed to ensure that no brick kiln is set up and operated without obtaining Consent to Establish(CTE)/Consent to Operate (CTO) from J&KPCC and without due compliance of environmental norms.

In the report dated 20.01.2024 nothing has been disclosed as regards the action which has been taken against 132 brick kilns operating without consent. Hence, we deem it proper ***to issue notice to Principal Secretary, Department of Environment, J&K requiring him to file response disclosing action taken for proper functioning of J&K PCC and also action taken against the brick kilns which have been set up and are operating without CTE/CTO and without following environmental norms****.*

Let response be filed by Principal Secretary, Department of Environment, J&K at least one week before the next date of hearing by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.**"**

VI) It is respectfully submitted that in terms of the above directions of the Hon'ble National Green Tribunal requiring the Principal Secretary to file the response, the JKPCC was requested to furnish the details of the status for fresh compliance. However, as was observed by the Hon'ble National Green Tribunal in its order dated 05.10.2023 and 04.01.2024 and despite repeated instructions and meetings by the Administrative Department, the position as submitted by the J&K Pollution Control Committee, initially on 27.03.2024, 01.04.2024 and 04.04.2024 was again incomplete and contradictory.

a) It is respectfully submitted that in its reply filed before the Hon'ble National Green Tribunal on 20-01-2024, the JKPCC had, *inter alia*, stated:

> *"…….1. The summary of updated compliance status of all Brick Kilns in J&K, as on 20-01-2024, is as follows:*
>
> *i) Total No. of Brick Kilns in J&K -570*
> *ii) Brick Kilns functional with Consent - 196*
> *iii) Brick Kilns without Consent - 132*
> *iv) Closure orders issued by J&K Pollution Control Committee - 146.*
> *v) Brick Kilns applied for Consent and is under process at various stages for accord of consent-– 147.*
>
> *The detailed list of compliance status of all Brick Kilns in J&K is appended as Annexure 'A' and list of closure orders issued is appended as Annexure 'B' and list of brick kilns applied for consent is appended as Annexure 'C'…."*

As would be apparent from the above, only 196 were reported to have Consent out of a total of 570 Brick Kilns in J&K. Clearly, 374 (570-196) Brick Kilns were without consent, and not 132, as stated above at S No (iii). Out of these 374, closure orders were issued to only 146, for reasons not stated. Whether 146 Brick Kilns, against whom closure orders were issued, were closed and not actually operating on ground, was also not reported.

b) The J&K PCC *vide* their communication dated 27.3.2024 (copy attached as **Annexure-I**), in response to the Administrative Department's communication for a fresh/complete status, informed:

"(i)*.... That the operation of Brick Kilns in the UT of Jammu & Kashmir is being regulated by the District Magistrates and J&K Pollution Control Committee as per the provisions laid out in the following legal enactments and guidelines issued by the Government of India and Government of J&K from time to time.*

1. *Siting criteria for New Brick Kilns 2004.*
2. *Guidelines for regulations of Brick Kilns 2010.*
3. *The Jammu and Kashmir Brick Kilns (Regulation) Act 2010.*
4. *The Jammu and Kashmir Brick Kilns (Regulation) Rules, 2017.*
5. *Operational Guidelines for Brick Kilns in J&K, 2021.*
6. *Environment (Protection) Amendment Rules, 2022 dated 22nd February 2022.*
7. *Environment (Protection) Sixth Amendment Rules, 2023 dated 15th December 2023.*

ii. *That, out of 132 Brick Kilns without Consent, 09 nos of Brick Kilns have been accorded consent to operate and for remaining 123 nos of Brick kilns, closure orders stand issued* ***(Copies are attached herewith as Annexure 'A')***.

iii. *That the Consent Status of all Brick Kilns of J&K has been uploaded on the website of J&K Pollution Control Committee i.e. https://jkpcc.nic.net.in (Scroll on main page and under information >General information>Public notice>Consent Status of Brick Kilns in UT of J&K). The status is regularly updated as & when consent is issued/renewed.*

iv. *That, Directions under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981 have been issued to all the District Magistrates (DMs) from time to time to ensure that no Brick Kiln is allowed to set up and operate without obtaining consent from the Pollution Control Committee and those brick kilns found operating without valid licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee shall be closed immediate forthwith.* ***(Copies are attached herewith as Annexure 'B')***.

v. *That, a public notice has also been issued in local dailies of J&K for the attention of Brick Kiln owners of J&K to comply strictly with the environmental norms and adhere to the notification GSR 143 (E) Dated 22nd February 2022 issued by MoEF&CC read with*

notification GSR 895(E) Dated 15th December 2023 which reads as under. ***(Copy is attached herewith as Annexure 'C')****.*

i) That, in 10 kms radius of Non-Attainment Cities of Jammu/Srinagar, Brick kilns without Zig-Zag Technology shall not be permitted to operate beyond February 2024.
ii) *That, in rest of the area (other than Non-attainment Cities) the Brick Kilns shall be directed to convert to Zig-Zag Technology by or before February 2025*.

The J&K PCC, as would be apparent from above, provided information with respect to only 132 brick kilns who have never applied nor obtained Consent to operate their brick kilns. Out of 132, 09 nos of Brick Kilns have been accorded consent to operate and for the remaining 123 nos of Brick Kilns closure orders stands issued. However, J&K Pollution Control Committee was silent about the status of all other Brick kilns established in the UT of Jammu and Kashmir whether they are functional/non-functional and have consent to operate/establish or not. The J&K PCC was again requested to clarify and submit full details.

c) The J&K PCC *vide* their communication dated 1.4.2024 (copy attached as **Annexure-II**) informed:

"…….That, the Regional Director's, Jammu/Kashmir and the concerned Divisional Officers of the Districts have also been directed to ensure that no brick kiln in respect of which closure orders have been issued is allowed to operate in violation of environmental laws and in case of any violation, the Divisional Officers has been directed to report the matter to the District Magistrate, SSP of the District and Member Secretary, J&K PCC. The Divisional Officers have also been asked to ensure filing of complaint against the occupier in the Court of law without any delay (Copy enclosed).

Furthermore, the District Magistrates of the concerned Districts have been again directed to ensure that no brick kiln is allowed to set up and operate without obtaining valid consent from the Pollution Control Committee and those brick kilns found operating without valid licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee shall be closed immediate forthwith (Copy enclosed)…."

The J&K PCC again failed to provide the full details. Chairman J&K PCC and Member Secretary J&K PCC were called for discussion on 1.4.2024 again and directed to ensure compliance and share full details.

c. J&K Pollution Control Committee vide another reference No.JKPCC/NGT/130/3025 dated 04.04.2024 has furnished the additional

information regarding status of brick kilns in UT of Jammu and Kashmir and the same is given as under **(**copy attached as **Annexure-III)**:-

1.	Total number of the Brick Kilns in J&K	570
2.	Brick Kilns without consent	123 (closure orders issued)
3.	Brick Kilns consented	281
a.	Brick Kilns functional with consent	273
b.	Brick Kilns Consent to Establish (Fresh)	8
4.	Consent refused	5
5.	Brick Kilns whose consent validity has expired	161
a.	Closure orders issued out of 161	135
b.	Application for consent under process on JKOCMS	25
c.	Court case	1

This was again incomplete and contradictory!

d. Thereafter, J&K Pollution Control Committee *vide* another reference No.JKPCC/NGT/130/3027 dated 04.04.2024 furnished the updated status of brick kilns in the UT of Jammu and Kashmir and the same is reproduced as under **(**copy attached as **Annexure-IV)**:-

1.	Total number of the Brick Kilns in J&K	570
2.	a) Closure orders issued to the Brick Kilns were operating without consent b) Closure orders issued to Brick Kilns whose validity expired	123 155
3.	Total closure order issued	278
4.	Brick Kilns consented	292
a) b)	Brick Kilns functional with Consent to Operate Brick kilns consented for Consent to Establish	285 7
5.	Court case	1

e. Finally, J&K Pollution Control Committee *vide* reference No.JKPCC/NGT/130/3030 dated 05.04.2024 has furnished the complete status of brick kilns in the UT of Jammu and Kashmir and the same is reproduced as under **(**copy attached as **<u>Annexure-V</u>)**:-

1.	Total number of Brick Kilns in J&K	**570**
2.	Brick Kilns consented (i) Brick Kilns Functional with Consent to Operate (CTO) (ii) Brick Kilns consented for Consent to Establish (CTE)	 203 02
		205
3.	Brick Kilns without Consent to Operate/Establish (i) Brick Kilns without Consent (ii) Brick Kilns with Expired Consent validity (iii) Brick Kilns with refused Consent (iv) Brick Kilns with Expired Consent to Establish	 122 233 05 05
	Closure orders issued and appended as annexure	**365**
	Grand Total	**570**

Further, it is intimated that out of 365, closure orders issued in respect of the brick kilns which were operating without consent, 326 orders as per the reports of respective Regional Directors and Divisional Officers stands implemented. Remaining 39 brick kilns out of the brick kilns in respect of which closure orders have been issued in the first week of April 2024 are in the process of implementation through the respective District Magistrates. However, it is learnt that no brick kiln is currently functional…."

f. **<u>In terms of the directions of the Hon'ble National Green Tribunal, it is respectfully submitted that as brought out in the final report of the J&K PCC,out of a total of 570 Brick Kilns in the J&K, 203 have been given Consent to Operate, 2 have been given consent to Establish and closure orders have been issued by the J&K PCC in respect of balance 365, all of which have been reported to be currently non-functional. J&K PCC has been directed to</u>**

ensure no violation occurs on ground regarding the functioning of the Brick Kilns.

VII Action taken for proper functioning of J&K Pollution Control Committee

a) The Law Officer of the JKPCC, while appearing virtually on behalf of the Member Secretary JKPCC before the Hon'ble National Green Tribunal on 2-2-2024, had, *interalia*, stated:

"……. that Member Secretary, J&K PCC has been transferred and two Regional Officers have also been transferred. Therefore, for want of any competent officer he is appearing virtually representing J&KPCC….."

b) Based on the above submissions of the Law Officer of the JKPCC, the Hon'ble National Green Tribunal had observed:

".....This reflect sorry state of affairs showing that there is no responsible officer available in the J&K PCC….."

And had accordingly directed:

"……. Principal Secretary, Department of Environment, J&K requiring him to file response disclosing action taken for proper functioning of J&K PCC…."

c) It is respectfully submitted that the above statement of Law Officer of the JKPCC, before the Hon'ble National Green Tribunal on 2.2.2024is factually incorrect and misleading.

d) While the then Member Secretary, J&K Pollution Control Committee was transferred *vide* Government Order No.31-JK(FST) of 2024 dated 31.01.2024 **(**copy attached as **Annexure-VI),** he handed over the charge of Member Secretary, J&K Pollution Control Committee to the Chairman, JKPCC only on 5/2/2024 **(**copy attached as **Annexure-VII)**. Similarly, the two regional directors were also transferred in the same order, and their substitutes provided. They were also available on 2.2.2024, contrary to the submissions of the Law officer. The new Member Secretary, J&K Pollution Control Committee has also joined on 15.3.2024.

e) Therefore on 2.2.2024, when both the Member Secretary, J&K PCC and the Chairman, J&K PCC were available in the J&K PCC HQs, and the two regional directors in the field, the above statement of the Law Officer before the Hon'ble National Green Tribunal is factually incorrect and misleading. The transfer of officers cannot be or was never the reason for non-compliance of the directions of the Hon'ble Tribunal by the J&K PCC, regarding the closure of the non-consented brick kilns. The Chairman, J&K PCC has separately been asked to explain/clarify these submissions of the Law Officer and as why neither the Member Secretary, J&K PCC nor the Chairman, J&K PCC were present before the Hon'ble National Green Tribunal on 2.2.2024, despite its directions. He has also been asked to explain the reasons for the repeated noncompliance and inordinate delay on the part of J&K PCC in complying with the directions of the Hon'ble Tribunal regarding the closure of the non-consented brick kilns **(**copy attached as **Annexure-VIII)**

f) As regards the directions of the Hon'ble National Green Tribunal for proper functioning of the J&K PCC it is respectfully submitted that all senior officers/officials of the J&K PCC are in place, as per details given in **Annexure-IX**. Recently, transfers of all senior officers have also been affected in the J&K PCC after a gap of 5 years. A copy of the order is attached at **Annexure-X**. An exercise for reorganization and revision of the Recruitment Rules of the J&K PCC has also been initiated, about six months back, to professionalize the organization.

The report is accordingly being placed before the Hon'ble National Green Tribunal for kind consideration.

(Dheeraj Gupta), IAS
Financial Commissioner (Additional Chief Secretary)

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Annexure 'I'

The Financial Commissioner (Additional Chief Secretary)
Department of Forest, Ecology and Environment
Civil Secretariat,
Jammu/Srinagar

No. JKPCC/NGT/130/ 716 Dt. 27-03-2024.

Sub:-Compliance Status of all Brick Kilns in the Union Territory of Jammu & Kashmir submitted in compliance to Hon'ble National Green Tribunal Order Dated 02-02-2024 in O.A No. 594 / 2022 titled Syed Riyaz V/s Union Territory of J&K and Ors.

Ref.: Hon'ble National Green Tribunal Order dated **02-02-2024.**

Sir,

With reference to the subject cited above, the Hon'ble National Green Tribunal in its Order Dated 02-02-2024 in O.A 594/2022 titled Syed Riyaz V/s Union Territory of J&K and Ors., has sought response from Principal Secretary, Department of Environment, J&K in the case. The Hon'ble NGT has asked to disclose action taken for proper functioning of J&K PCC and also action taken against the brick kilns which have been set up and are operating without CTE/CTO and without following environmental norms as per the contents of the order issued by Hon'ble NGT. (Copy of order is enclosed)

In this regard, the draft compliance Status of Brick Kilns in the UT of Jammu and Kashmir is enclosed for further necessary action.

Yours faithfully,

Encl: (As above).

(Ghansham Singh) JKAS 27.3.24
Member Secretary

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Before the Hon'ble National Green Tribunal Principal Bench, New Delhi

Original Application No. **594 of 2022**

IN THE MATTER OF **Syed Riyaz v/s Union Territory of Jammu and Kashmir.**

Compliance Status of all Brick Kilns in the Union Territory of Jammu & Kashmir submitted in compliance to Hon'ble National Green Tribunal Order Dated 02-02-2024 in O.A No. 594 / 2022 titled Syed Riyaz V/s Union Territory of J&K and Ors.

Background: -

The Hon'ble National Green Tribunal (NGT) was pleased to pass following directions vide its dated 02-02-2024 in the O.A No. 594/2022 operative part of which is as under: -

> *"132 brick kilns are operating without consent in contravention of the direction of the Tribunal dated 04.01.2024 wherein concerned officers of J&K PCC were directed to ensure that no brick kiln is set up and operated without obtaining Consent to Establish (CTE) / Consent to Operate (CTO) from J&KPCC and without due compliance of environmental norms.*
>
> *In the report dated 20.01.2024 nothing has been disclosed as regards the action which has been taken against 132 brick kilns operating without consent. Hence, we deem it proper to issue notice to Principal Secretary, Department of Environment, J&K requiring him to file response disclosing action taken for proper functioning of J&K PCC and*

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also action taken against the brick kilns which have been set up and are operating without CTE/CTO and without following environmental norms.

Let response be filed by Principal Secretary, Department of Environment, J&K at least one week before the next date of hearing by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

That the operation of Brick Kilns in the UT of Jammu & Kashmir are being regulated by the District Magistrates and J&K Pollution Control Committee as per the provisions laid out in the following legal enactments and guidelines issued by the Government of India and Government of J&K from time to time.

1. Siting criteria for New Brick Kilns 2004.
2. Guidelines for regulations of Brick Kilns 2010.
3. The Jammu and Kashmir Brick Kilns (Regulation) Act 2010.
4. The Jammu and Kashmir Brick Kilns (Regulation) Rules, 2017.
5. Operational Guidelines for Brick Kilns in J&K, 2021.
6. Environment (Protection) Amendment Rules, 2022 dated 22nd February 2022.
7. Environment (Protection) Sixth Amendment Rules, 2023 dated 15th December 2023.

In Compliance to the Hon'ble NGT directions as referred above, the Action Taken against the brick kilns, which have been set up and are operating without CTE/CTO and without following environmental norms is submitted as under: -

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1. That, out of 132 Brick Kilns without Consent, 09 nos of Brick Kilns have been accorded consent to operate and for remaining 123 nos of Brick kilns closure orders stands issued. The list of said brick kilns alongwith the copies of closure orders issued are appended here as **Annexure 'A'**.
2. That the Consent Status of all Brick Kilns of J&K have been uploaded on the website of J&K Pollution Control Committee i.e. https://jkpcc.nic.net.in (*Scroll on main page and under information >General information>Public notice>Consent Status of Brick Kilns in UT of J&K*). The status is regularly updated as & when consent is issued/renewed.
3. That, Directions under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981 have been issued to all the District Magistrates (DMs) to ensure that no Brick Kiln is setup and operated without obtaining mandatory CTE/CTO from JK PCC and without due compliance with environmental norms. Copies of directions issued to District Magistrates (DMs) are appended as **Annexure 'B'**.
4. That, a Public notice has also been issued in local dailies of J&K for the attention of Brick Kiln owners of J&K to comply strictly with the environmental norms and adhere to the notification GSR 143 (E) Dated 22nd February 2022 issued by MoEF&CC read with notification GSR 895(E) Dated 15th December 2023 which reads as under. Copy of Public notice is appended as **Annexure 'C'**.

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i) *That, in 10 kms radius of Non-Attainment Cities of Jammu/Srinagar, Brick kilns without Zig-Zag Technology shall not be permitted to operate beyond February 2024.*

ii) *That, in rest of the area (other than Non-attainment Cities) the Brick Kilns shall be directed to convert to Zig-Zag Technology by or before February 2025.*

Hence the Compliance Report on behalf of Principal Secretary to Govt., Department of Forest, Ecology and Environment, Jammu & Kashmir may kindly be taken on record and placed before the Hon'ble NGT for consideration please.

****

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Annexure 'A'

S.No.	Name of the Unit	Closure order No. and Date
01	M/s Irfan Brick Kiln, Ichkot –Ichgam Budgam	149 JKPCC of 2023 dt. 01-02-2023
02	M/s Gousia Brick Kiln, at Chitroo Gudsathua-Budgam	164 of PCC 2023 dt. 15-12-2023
03	M/s Chinar Brick Kiln, at Dooniwari Chattergam Budgam	175 of PCC 2023 dt. 15-12-2023
04	M/s New Royal Brick Kiln Aalipora, Chadoora-Budgam	143 of PCB 2023 dt. 01-02-2023
05	M/s Tariq Brick Kiln, Kulbugh Wagar Budgam	356 JKPCC of 2024 dt. 01-03-2024
06	M/s Highland Brick Kiln, Gopalsafe-Budgam	361 JKPCC of 2024 dt. 01-03-2024
07	M/s Mohammad Yousuf Wani Brick Kiln, Ichgam-Budgam	398 JKPCC of 2024 dt. 19-03-2024
08	M/s Kohinoor Brick Kiln, Yarikalan, Chadoora Budgam	168 of PCC 2023 dt. 15-12-2023
09	M/s Samco Brick Kiln, Gudsathu Budgam	348 JKPCC of 2024 dt. 01-03-2024
10	M/s Mohammad Amin Brick kiln, Heewader Budgam	393 JKPCC of 2024 dt. 19-03-2024
11	M/s Nagrad Brick Kiln, Nowbagh Budgam	349 JKPCC of 2024 dt. 01-03-2024
12	M/s Al-Mehdi Brick Kiln Chattergam-Budgam	350 JKPCC of 2024 dt. 01-03-2024
13	M/s New Arfat Brick Kiln, Quenjipora Budgam	130 JKPCC of 2023 dt. 01-02-2023
14	M/s Dilber Brick Kiln at Noubugh Budgam	173 of PCC 2023 dt. 15-12-2023
15	M/s Nath Brick Kiln, Chattergam Budgam	343 JKPCC of 2024 dt. 01-03-2024
16	M/s Imperial Brick Kiln, Gariend Budgam	218 JKPCC of 2024 dt. 19-01-2024
17	M/s Chinar Brick Kiln, Paller, Budgam	177 JKPCC of 2023 dt. 22-12-2023

18	M/s Zahoor Ahmad Nath Brick Kiln, Shalina-Budgam	351 JKPCC of 2024 dt. 01-03-2024
19	M/s Paris Brick Kiln, Parisabad, Budgam	223 JKPCC of 2024 dt. 19-01-2024
20	M/s Bismillah Brick kiln, Parisabad-Budgam	363 JKPCC of 2024 dt. 01-03-2024
21	M/s Bloore Brick Kiln at Parisasbad Budgam	146 JKPCC of 2023 dt. 23-11-2023
22	M/s Ubiad Brick Kiln, Rakshalina, Budgam	224 JKPCC of 2024 dt. 19-01-2024
23	M/s United Brick Kiln Utligam, Budgam	182 JKPCC of 2023 dt. 22-12-2023
24	M/s Royal Brick Kiln, Chack-i-Deewan Lakhmin Despora, Beerwah Budgam	111 JKPCC of 2023 dt. 09-10-2023
25	M/s Dar Brick Kiln, Chattergam, Budgam	179 JKPCC of 2023 dt. 22-12-2023
26	M/s Bismillah Brick kiln, Rakshalina-Budgam	116 PCC of 2023 dt. 31-01-2023
27	M/s Aqsa Brick Kiln, Labbertal Budgam	362 JKPCC of 2024 dt. 01-03-2024
28	M/s New Bishmillah Brick Choice, Parisabad-Budgam	366 JKPCC of 2024 dt. 01-03-2024
29	M/s Shah and Shah Brick Kiln, Wahiabpora Budgam	178 JKPCC of 2023 dt. 22-12-2023
30	M/s Farooq Ahmad Dar Brick Kiln, Summerbugh, Shalina Budgam	122 PCC of 2023 dt. 31-01-2023
31	M/s Hill Brick Kiln, Wahabpora Budgam	145 JKPCC of 2023 dt. 23-11-2023
32	M/s Sayara Brick Kiln, Gariend-Budgam	390 JKPCC of 2024 dt. 19-03-2024
33	M/s Azad Brick Kiln, Gariend Budgam	357 JKPCC of 2024 dt. 01-03-2024
34	M/s Mir Brick Kiln, Dadina Budgam	365 JKPCC of 2024 dt 01-03-2024
35	M/s Rasool Mir Brick Kiln Punch Gund Budgam	189 JKPCC of 2023 dt. 22-12-2023
36	M/s Dar and Dar Brick Kiln Batpora Wader Budgam	187 JKPCC of 2023 dt. 22-12-2023
37	M/s Iqbal Brick kiln (Now Alamdar Brick Kiln) Behrampora,Chadoora Budgam	391 JKPCC of 2024 dt. 19-03-2024

38	M/s Matoo Brick Kiln at Rakshalina Budgam	147 JKPCC of 2023 dt. 23-11-2023
39	M/s Zaffron Brick Kiln, Labbertal Budgam	353 JKPCC of 2024 dt. 01-03-2024
40	M/s Qiyam Brick Kiln at Bapat Beerwah Budgam	**144 JKPCC of 2023 dt. 23-11-2023**
41	M/s Hydrop Brick Kiln, Mullsula, Beerwah Budgam	166 PCC of 2023 dt. 03-02-2023
42	M/s Kohinoor Brick Kiln, Lasjan Budgam	118 PCC of 2023 dt. 31-01-2023
43	M/s Golden Brick Kiln, Bundgam Budgam	364 JKPCC of 2024 dt. 01-03-2024
44	M/s Habib Brick Kiln Seerbagh Lasjan Budgam	347 JKPCC of 2024 dt. 01-03-2024
45	M/s High Land Brick Kiln, Gopalsafe-Budgam	361 JKPCC of 2024 dt. 01-03-2024
46	M/s Noor Brick Kiln, Dedji Malikgund Budgam	346 JKPCC of 2024 dt. 01-03-2024
47	M/s Alamdar Brick Kiln, Nowbugh Budgam	397 JKPCC of 2024 dt. 19-03-2024
48	M/s Shaheen Brick Kiln, Bunhama Beerwah Budgam	355 JKPCC of 2024 dt. 01-03-2024
49	M/s Alamdar Brick Kiln, Saratpora Budgam	138 JKPCC of 2023 dt. 01-02-2023
50	M/s Aadil Brick Kiln, Mulshulla Beerwah Budgam	367 JKPCC of 2024 dt. 01-03-2024
51	M/s Max Brick Kiln Noubugh Chadoora Budgam	345 JKPCC of 2024 dt. 01-03-2024
52	M/s Koka Brick Kiln, Kultreh Budgam	352 JKPCC of 2024 dt. 01-03-2024
53	M/s Brick No. 5_H Behrampora Chadoora Budgam	344 JKPCC of 2024 dt. 01-03-2024
54	M/s Jehlum Brick Kiln, Behrampora Chadoora Budgam.	396 JKPCC of 2024 dt. 19-03-2024
55	M/s Brick No. 37D Kultreh Budgam	342 JKPCC of 2024 dt. 01-03-2024

56	M/s Mushtaq Brick Kiln, Mamgund, Beerwah Budgam	167 JKPCC of 2023 dt. 03-02-2023
57	M/s Brick No. 911 Brick Kiln, Bagh-i-Hyder, Kral Check, Budgam	392 JKPCC of 2024 dt. 19-03-2024
58	M/s Valley Brick Kiln, Nigloo-Beerwah, Budgam	225 JKPCC of 2024 dt. 19-01-2024
59	M/s Max Brick Kiln, Bupput Beewah Budgam	358 JKPCC of 2024 dt. 01-03-2024
60	M/s Mehak Brick Kiln, Seerbagh Rakshalina Budgam	121 PCC of 2023 dt. 31-01-2023
61	M/s Shah-i-Hamdan Brick Kiln, Baghi Shakoor Shah Budgam	394 JKPCC of 2024 dt. 19-03-2024
62	M/s Kashmir Brick Kiln, Mamgund, Beerwah Budgam	164 JKPCC of 2023 dt. 03-02-2023
63	M/s Muslim Brick Kiln, Parisabad Budgam	360 JKPCC of 2024 dt. 01-03-2024
64	M/s Bismillah Brick Kiln, Harda Batapora, Budgam	226 JKPCC of 2024 dt. 19-01-2024
65	M/s Sayar Brick Kiln, Surenhall Budgam	142 PCC of 2023 dt. 23-11-2023
66	M/s Wani Brick Kiln, Bunhama, Beerwah Budgam	108 JKPCC of 2023 dt. 06-10-2023
67	M/s Syed Mussa Brick Kiln, Basipora Parisabad Budgam	359 JKPCC of 2024 dt. 01-03-2024
68	M/s Fayaz Ahmad Shagood Brick Kiln, Labertal Budgam	354 JKPCC of 2024 dt. 01-03-2024
69	M/s Sharjah Brick Kiln Rakshalina Budgam	52 of 2018 dated 10-09-2018
Kulgam District		
70	M/s Max Brick Kiln Baihama Kulgam	98 PCC of 2023 dt. 22-09-2023
71	M/s 515 Brick Kiln, Kelam Devsar Kulgam	97 PCC of 2023 dt. 22-09-2023
72	M/s D.M. Brick Kiln, Kelam Devsar Kulgam	80 PCC of 2023 dt. 22-09-2023

73	M/s F-16 Brick Kiln, Newa Chowgam Kulgam	99 PCC of 2023 dt. 22-09-2023
74	M/s D.B.Z. Brick Kikln, Ban Devsar Kulgam	84 PCC of 2023 dt. 22-09-2023
75	M/s Dar Brick Kiln Chandigam Kulgam	92 PCC of 2023 dt. 22-09-2023
76	M/s Mohd Yousuf bhat (515) Brick Kiln, Hablish Kulgam	87 PCC of 2023 dt. 22-09-2023
77	M/s K2 Brick Kiln, Hablish Kulgam	100 PCC of 2023 dt. 22-09-2023
78	M/s C.M. Brick Kiln, Adigam Kulgam	101 PCC of 2023 dt. 22-09-2023
79	M/s F.M. Brick Kiln, Kelam Devsar Kulgam	83 PCC of 2023 dt. 22-09-2023
80	M/s Chand Brick Kiln (N.M. 70-B) Kelam Devsar Kulgam.	81 PCC of 2023 dt. 22-09-2023
81	M/s Sahoora Brick Kiln Kilam Kulgam	102 PCC of 2023 dt. 22-09-2023
82	M/s G.S.T. Brick Kiln, Agroo Kulgam	85 PCC of 2023 dt. 22-09-2023
83	M/s Taj Brick Kiln, mandhole, Devsar Kulgam	103 PCC of 2023 dt. 22-09-2023
84	M/s Mohd Amin Rather Brick Kiln (70-R), Banghal Devsar Kulgam	104 PCC of 2023 dt., 22-09-2023
85	M/s T. R. Brick Kiln, Nawa, Bonigam Kulgam	86 PCC of 2023 dt. 22-09-2023
86	M/s M. N. (511-A) Brick Kiln, Yarihola, Babapora Kulgam.	105 PCC of 2023 dt. 22-09-2023
Anantnag District		
87	M/s Sameer Ahmad Dar (Now DBZ), Katchpora Anantnag	402 JKPCC of 2024 dt. 19-03-2023
88	M/s Fayaz Ahmad Brick Kiln at Katchpora Nipora Anantnag	211 JKPCC of 2024 dt. 10-01-2024
89	M/s Mushtaq Ahmad Brick Kiln, Katchpora –Nipora-Anantnag.	210 JKPCC of 2024 dt 10-01-2024
90	M/s Hamdar Brick Kiln, Hajiopora Donipawa Anantnag	212 JKPCC of 2024 dated 10-01-2024

91	M/s DBZ Brick Kiln, Monghal Antnang	216 JKPCC of 2024 dt. 10-01-2024
92	M/s Jannat Brick Kiln, Lalan Ganoor Anantnag	207 JKPCC of 2024 dt. 10-01-2024
93	M/s Showket Brick Kiln (A One), Ganoor Katchpora- Anantnag	399 JKPCC of 2024 dt. 19-03-2024
94	M/s Diamond Brick Kiln (New Shahi Hamdan) Dialgam Near Govt. Medical College Anantnag	107 JKPCC of 2023 dt. 05-10-2023
95	M/s JK Brick Kiln (MBK), Monghal Anantnag	369 JKPCC of 2024 dt. 01-03-2024
96	M/s Shahi Hamdan Brick Kiln, Brienty Anantnag	214 JKPCC of 2024 dt. 10-01-2024
97	M/s DBZ Brick Kiln, Badragund Anantnag	213 JKPCC of 2024 dt. 10-01-2024
98	M/s Reyaz Ahmad (Now RR) Brick Kiln Lalan near Railway Line- Anantnag	208 JKPCC of 2024 dt. 10-01-2024
99	M/s Zum Zum Brick Kiln at Damjan Vessu – Anantnag.	217 JKPCC of 2024 dt. 10-01-2024
100	M/s Evergreen Brick Kiln ,Nassu Badragund Anantnag.	209 JKPCC of 2024 dt. 10-01-2024
101	M/s Gousul-Azam Brick Kiln (D50) Drenin, Dawlat Abad, Anantnag	368 JKPCC of 2024 dt. 01-03-2024
102	M/s Imran Brick Kiln, Imoh Shelipora Anantnag	370 JKPCC of 2024 dt. 01-03-2024
Pulwama District		
103	M/s Dar Brick Kiln (415) Alliepora Shahoora-Pulwama	382 JKPCC of 2024 dt. 05-03-2024
104	M/s LBK changed into M/s Bhat Brick Kiln at Nownagri Pulwama	383 JKPCC of 2024 dt. 05-03-2024
105	M/s Sunrise Brick Kiln, Rambeerpora Newa-Pulwama	380 JKPCC of 2024 dt. 05-03-2024

106	M/s Mir Brick Kiln, Hastikhud Zadoora Newa Pulwama	376 JKPCC of 2024 dt. 05-03-2024
107	M/s Kamran Brick Kiln at Ramberpora Parigam Newa Pulwama	375 JKPCC of 2024 dt. 05-03-2024
108	M/s Budshah Brick Kiln Audoora Shahoora Pulwama.	379 JKPCC of 2024 dt. 05-03-2024
109	M/s JKB Sanzan Brick Kiln (151) Sanzan Asthanpora, Pulwama	374 JKPCC of 2024 dt. 05-03-2024
110	M/s 417 Brick Kiln changed into 7HH into M/s Wani Brick Kiln at Achan Litter Pulwama	378 JKPCC of 2024 dt. 05-03-2024
111	M/s Gulmohar Brick Kiln, Tumchi Nowpora Wanipora Pulwama	387 JKPCC of 2024 dt. 05-03-2024
112	M/s Dar Brick Kiln, Tumchinowpora Pulwama	386 JKPCC of 2024 dt. 05-03-2024
113	M/s Jehlum Brick Kiln 407, Tumchinowpora Pulwama	385 JKPCC of 2024 dt. 05-03-2024
114	M/s Five Star Brick Kiln, Wahipora Pulwama	384 JKPCC of 2024 dt. 05-03-2024
Jammu District		
115	M/s Jai Kiln, Manyal Brahmana Jammu	260 JKPCC of 2024 dt. 10-02-2024
116	M/s Kalka Brick Kiln, Bawa Talab Akhnoor, Jammu	255 JKPCC of 2024 dt. 10-02-2024
117	M/s Shree Ganesh Kiln, Kangrail Dharayan Jammu	131 JKPCB of 2021 dt. 11-01-2021
Samba District		
118	M/s Jai Laxmi Brick kiln, Raya Morh, Samba	254 JKPCC of 2024 dt. 10-02-2024
119	M/s Bral Brick Kiln, Raya Morh, Samba	253 JKPCC of 2024 dt. 10-02-2024
120	M/s Ashoka Brick Kiln, Pattli Morh, Samba	320 of 2014 dated 24-01-2014
121	M/s RCC Brick Kiln, Rehian Khanwal, Samba	150 of 2013 dated 19-2-2013

Rajouri District		
122	M/s Shamsher Brick Kil, Village Lamberi, Nowshera Rajouri	128 of 2013 dt. 03-01-2013 and 256 JKPCC of 2024 dt. 10-02-2024
123	M/s Guru Ravi Dass Brick Kiln, Village Chowki Handan, Nowshera Rajouri	59 of 2011 dt. 23-04-2011 presently matter is subjudicious before the Hon'ble High Court at Jammu in OWP No. 731 of 2018 titled Daleep Kumar Versus J&K PCB and Ors. Objections have been filed and next date of hearing is on29 April,2024

Government of Jammu and Kashmir
J&K Pollution Control Committee

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Order No: 149 JKPCC of 2023
Dated: 01 /02/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Irfan Brick Kiln, Ichkot-Ichgam-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **09-11-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, latest inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **17-11-2022**,reported that the status of the Brick kiln remains unchanged and Regional Director Pollution Control Committee, Kashmir confirm the report of the Divisional officer, PCC Budgam and accordingly recommended for closure order vide letter No. **PCC/ROK/LS/2022/217 dt. 14-12-2022**.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Irfan Brick Kiln, Ichkot-Ichgam-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Irfan Brick Kiln, Ichkot-Ichgam-Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Prop. **M/s Irfan Brick Kiln, Ichkot-Ichgam-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7104165/023/061-65
Dated:- 01 /02/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCB, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site Pollution Control Board Jammu for uploading the closure order.
v). Prop. M/s **Irfan Brick Kiln, Ichkot-Ichgam-Budgam** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretaryjkpcc@gmail.com

Order No: 164 of PCC 2023
Dated : 15 /12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **Ghulam Nabi Bhat** has been set up and put it in operation a brick kiln under the name and style of **M/s Gousia Brick Kiln, at Chitroo Gudsathu -Budgam** in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **12-07-2023**, reported that the status of the Brick Kiln has remain unchanged and accordingly the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air (Prevention and Control of Pollution) Act, 1981** and **Section 33(A)** of the **Water** (Prevention & Control of Pollution) **Act, 1974,** read with **Section 5 of Environment (Protection) Act, 1986**, immediate closure of Brick Kiln of Ghulam Nabi Bhat Prop. M/s **Gousia Brick Kiln, at Chitroo Gudsathu -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln of Ghulam Nabi Bhat Prop. M/s **Gousia Brick Kiln, at Chitroo Gudsathu -Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit, if registered.
iii). Mr. Ghulam Nabi Bhat Prop. M/s **Gousia Brick Kiln, at Chitroo Gudsathu -Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:- JK PCC/LSK/7357016/023/875-880
Dated:- 15 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96 dt. 04-12-2023.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). Divisional Officer, PCC Budgam, with the direction to pursue and get the closure order implemented through District Administration.
v). In-Charge web site Pollution Control Board Jammu for uploading the closure order.
vi). Mr. Ghulam Nabi Bhat Prop. M/s **Gousia Brick Kiln, at Chitroo Gudsathu -Budgam** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretaryjkpcb@gmail.com

Order No: 175 of PCC 2023
Dated : 15/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Ghulam Hassan Mir has set up and put in operation a brick kiln under the name and style of **M/s Chinar Brick Kiln, at Dooniwari Chattergam -Budgam** in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **27-07-2023**, reported that the status of the Brick Kiln has remain unchanged and accordingly the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorisedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention & Control of Pollution) **Act, 1974,** read with Section **5** of Environment **(Protection) Act, 1986**, immediate closure of Brick Kiln of Mr. Ghulam Hassan Mir, Prop. **M/s Chinar Brick Kiln, at Dooniwari Chattergam -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln of Mr. Ghulam Hassan Mir, Prop. **M/s Chinar Brick Kiln, at Dooniwari Chattergam -Budgam,** closed immediately,

ii). Director Industries & Commerce, Kashmir for deregistering the Brick Kiln, if registered.

iii) Mr. Ghulam Hassan Mir, Prop. **M/s Chinar Brick Kiln, at Dooniwari Chattergam -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

15/12/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:- JK PCC/LSK/7357016/023 /941-946
Dated:- 15 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96 dt. 04-12-2023.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, PCC Budgam, with the direction to pursue and get the closure order implemented through District Administration.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Ghulam Hassan Mir, Prop. **M/s Chinar Brick Kiln, at Dooniwari Chattergam -Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

PCC

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Order No: 143 of PCB 2023
Dated: 01 /02/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s New Royal Brick Kiln, Aalipora, Chadoora-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **09-11-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, latest inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **23-11-2022**,reported that the status of the Brick kiln remains unchanged and Regional Director Pollution Control Committee, Kashmir confirm the report of the Divisional officer, PCC Budgam and accordingly recommended for closure order vide letter No. **PCC/ROK/LS/2022/224-25** dt. **20-12-2022**.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s New Royal Brick Kiln, Aalipora, Chadoora -Budgam** is hereby ordered and in this behalf the;-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s New Royal Brick Kiln, Aalipora, Chadoora -Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Prop. **M/s New Royal Brick Kiln, Aalipora, Chadoora-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar)IFS 01/02/23
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7104156/023 831-35
Dated:- 01 /02/2023.

Copy to the;-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site Pollution Control Board Jammu for uploading the closure order.
v). Prop. M/s **New Royal Brick Kiln, Aalipora, Chadoora -Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 356 **JK PCC of 2024**
Dated : 01 /02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Mehraj Din Matta** has set up and put in operation a Brick Kiln under the name and style of **M/s Tariq Brick Kiln, Kulbugh Wagar -Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh Mehraj Din Matta** under the name and style of **M/s Tariq Brick Kiln, Kulbugh Wagar -Budgam** immediately.

ii. *Director Industries and Commerce, Koshmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Mehraj Din Matta,** (Prop.) ***M/s* Tariq Brick Kiln, Kulbugh Wagar -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/3068-3078
Dated:-01/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024**.

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Mehraj Din Matta,** Prop. **M/s Tariq Brick Kiln, Kulbugh Wagar -Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 361 **JK PCC of 2024**
Dated : 01/03/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.594 **of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Ramzan Bhat** has set up and put in operation a Brick Kiln under the name and style of **M/s Highland Brick Kiln, Gopalsafe-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh Ramzan Bhat** under the name and style of **M/s Highland Brick Kiln, Gopalsafe-Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Ramzan Bhat,** (Prop.) ***M/s* Highland Brick Kiln, Gopalsafe-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/3123-3133
Dated:-01/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024**.
iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation
v. Director Industries and Commerce, **Kashmir** for information and necessary action.
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. Ramzan Bhat,** Prop. **M/s Highland Brick Kiln, Gopalsafe-Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel:- 0191-2476827; mail - membersecretary@jkpcb@gmail.com

Order No. :398 **JK PCC of 2024**
Dated : 19 **/03 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively; and

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee; and

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee; and

Whereas, **Sh. Mohd Yousuf Mir** has set up and put in operation a Brick Kiln under the name and style of **M/s Mohammad Yousuf Wani Brick Kiln, Ichgam-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment; and

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/L.S/2024/26-27** dated **12-03-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure; and

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection; and

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Mohd. Yousuf Mir** under the name and style of **M/s Mohammad Yousuf Wani Brick Kiln, Ichgam-Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Mohd. Yousuf Mir** (Prop.) **M/s Mohammad Yousuf Wani Brick Kiln, Ichgam-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Shyam Singh), JKAS
Member Secretary, 19-3-24
J&K PCC.

No:- JKPCC/LSK/**7434686**/2024/3524-3534
Dated:-19/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, Budgam for information and necessary action under intimation.
ii. Regional Director, PCC, Kashmir for information and follow up action within a fortnight, in reference to his letter No. PCC/ROK/LS/2024/26-27 dated 12-03-2024.
iii. Director Industries and Commerce, Kashmir for information and necessary action.
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee Jammu for uploading the closure order
xi. **Sh. Mohd. Yousuf Mir**, Prop. **M/s Mohammad Yousuf Wani Brick Kiln, Ichgam-Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

Order No: 168 of PCC 2023
Dated : 15/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **Manzoor Ahmad** has been set up and put it in operation a Brick Kiln under the namne and style of **M/s Kohinoor Brick Kiln, Yarikalan,Chadoora-Budgam** in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023,** as the brick kiln is operational without Pollution Control Devices/Measures and consent from the JK Pollution Control Committee.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention & Control of Pollution) **Act, 1974,** read with **Section 5 of Environment (Protection) Act, 1986,** immediate closure of Brick Kiln of Manzoor Ahmad under the name and style of **M/s Kohinoor Brick Kiln, Yarikalan,Chadoora -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln of Manzoor Ahmad under the name and style of **M/s Kohinoor Brick Kiln, Yarikalan,Chadoora -Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit, if registered.

iii). Mr. Manzoor Ahmad, Prop. **M/s Kohinoor Brick Kiln, Yarikalan,Chadoora -Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7357106/023/893-898
Dated:- 15 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96 dt. 04-12-2023

iii) Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, PCC Budgam for information , with the direction to pursue and get the closure order implemented through District Administration.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Masnzoor Ahmad Prop. M/s **Kohinoor Brick Kiln, Yarikalan,Chadoora -Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 348 **JK PCC of 2024**
Dated : 01/02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Mehraj U Din** has set up and put in operation a Brick Kiln under the name and style of **M/s Samco Brick Kiln, Gudsathu -Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Mehraj U Din** under the name and style of **M/s Samco Brick Kiln, Gudsathu -Budgam** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Mehraj U Din** (Prop.) ***M/s* Samco Brick Kiln, Gudsathu -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

1/3/24

Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/2980-2990
Dated:-01/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024**.

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Mehraj U Din,** Prop. **M/s Samco Brick Kiln, Gudsathu -Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2478927; mail - membersecretaryjkspcb@gmail.com

Order No. : 393 **JK PCC of 2024**
Dated : 19 **/03 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively; and

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee; and

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee; and

Whereas, **Sh. Mohammed Amin Hajam** has set up and put in operation a Brick Kiln under the name and style of **M/s Mohammad Amin Brick Kiln, Heewader-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment; and

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/L.S/2024/26-27** dated **12-03-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure; and

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection; and

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Mohammed Amin Hajam** under the name and style of **M/s Mohammad Amin Brick Kiln, Heewader-Budgam** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Mohammed Amin Hajam** (Prop.) **M/s Mohammad Amin Brick Kiln,Heewader-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Shyam Singh), JKAS 19.3.23
Member Secretary,
J&K PCC.

No:- JKPCC/LSK/**7434686**/2024/3469-3479
Dated:-19/03/2024

Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/ROK/L.S/2024/26-27** dated **12-03-2024**.

iii. Director Industries and Commerce, **Kashmir** for information and necessary action.

iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

v. Chief Engineer, PHE Kashmir for information and necessary action under intimation

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Mohammed Amin Hajam,** Prop. **M/s Mohammad Amin Brick Kiln,Heewader-Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 349 **JK PCC of 2024**
Dated : 01/02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Shabir Ahmad Rather** has set up and put in operation a Brick Kiln under the name and style of **M/s Nagrad Brick Kiln, Nowbagh -Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Shabir Ahmad Rather** under the name and style of **M/s Nagrad Brick Kiln, Nowbagh -Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Shabir Ahmad Rather** (Prop.) ***M/s* Nagrad Brick Kiln, Nowbagh -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

1/3/24
Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/2991-3001
Dated: 01 /03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024**.
iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation
v. Director Industries and Commerce, **Kashmir** for information and necessary action.
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. Shabir Ahmad Rather** , Prop. **M/s Nagrad Brick Kiln, Nowbagh -Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Tel - 0191-2478027; mail - membersecretary@jkpcb@gmail.com

Order No. : 350 **JK PCC of 2024**
Dated : 01 /02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Iqbal Hussain Mir** has set up and put in operation a Brick Kiln under the name and style of **M/s Al-Mehdi Brick Kiln Chattergam - Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Iqbal Hussain Mir** under the name and style of **M/s Al-Mehdi Brick Kiln Chattergam - Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Iqbal Hussain Mir** (Prop.) ***M/s Al-Mehdi Brick Kiln Chattergam - Budgam*** is directed to cease the operation of the Brick Kiln forthwith.

11/3/24
Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/3002-3012
Dated:-01/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024**.
iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation
v. Director Industries and Commerce, **Kashmir** for information and necessary action.
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. Iqbal Hussain Mir,** Prop. **M/s Al-Mehdi Brick Kiln Chattergam - Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter Office: Parivesh Bhawan, Gladni, Transport Nagar, Narwal, Jammu (J&K) 180009
Summer Office: Shalimar Complex, Behind Govt. Sub Jail, Rajbagh, Srinagar (J&K) 190008
email: membersecretaryjkspcb@gmail.com

Order No: 130 JKPCC of 2023
Dated: 01 /02/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s New Arfat Brick Kiln, Quenji Pora-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **09-11-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, latest inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **19-11-2022**,reported that the status of the Brick kiln remains unchanged and Regional Director Pollution Control Committee, Kashmir confirm the report of the Divisional officer, PCC Budgam and accordingly recommended for closure order vide letter No. **PCC/ROK/LS/2022/226-27** dt. **20-12-2022**.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the detriment of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s New Arfat Brick Kiln, Quenji Pora-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s New Arfat Brick Kiln, Quenji Pora-Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Prop. **M/s New Arfat Brick Kiln, Quenji Pora-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar)IFS 01/02/23
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7104156/2023/ 766-70
Dated:- 01 /02/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site Pollution Control Board Jammu for uploading the closure order.
v). Prop. M/s **New Arfat Brick Kiln, Quenji Pora-Budgam** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretaryjkpcc@gmail.com

Order No: 173 of PCC 2023
Dated : 15/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Gh. Mohd Dar has set up and put in operation a brick kiln under the name and style of **M/s Dilber Brick Kiln, at Noubugh -Budgam** in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **20-03-2022**, reported that the status of the Brick Kiln has remain unchanged and accordingly the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorisedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention & Control of Pollution) **Act, 1974**, read with Section **5** of Environment **(Protection) Act, 1986**, immediate closure of Brick Kiln of Gh. Mohd. Dar under the name and style of **M/s Dilber Brick Kiln, at Noubugh -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln of Gh. Mohd. Dar, Prop. **M/s Dilber Brick Kiln, at Noubugh -Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the Brick Kiln, if registered.
iii) Mr. Gh. Mohd. Dar, Prop. **M/s Dilber Brick Kiln, at Noubugh -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

Jammu 15/12/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:- JK PCC/LSK/7357016/023 1929-934
Dated:- 15 /12/2023.
Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96 dt. 04-12-2023.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). Divisional Officer, PCC Budgam, with the direction to pursue and get the closure order implemented through District Administration.
v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.
vi). Mr. Gh. Mohd. Dar, Prop. **M/s Dilber Brick Kiln, at Noubugh -Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 343 **JK PCC of 2024**
Dated : 01 /02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Gulzar Ahmad Nath** has set up and put in operation a Brick Kiln under the name and style of **M/s Nath Brick Kiln, Chattergam-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Gulzar Ahmad Nath** under the name and style of M/s **Nath Brick Kiln, Chattergam -Budgam** immediately.

ii. Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Gulzar Ahmad Nath** (Prop.) ***M/s*** **Nath Brick Kiln, Chattergam -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Vasu Yadav
Chairman

No:- JKPCC/LSK/7413526/2024/2925-2935
Dated: 01/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024**.

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Gulzar Ahmad Nath,** Prop. **M/s Nath Brick Kiln, Chattergam -Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretarjkpcc@gmail.com

ORDER NO.218 JKPCC OF 2024
DATED : 19 /01/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Imperial Brick Kiln, Gariend-Budgam** has been set up and put it in operation in violation of above stated laws without consent of the JK Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the Brick Kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act,1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) Act, 1981, read with **Section 5** of **Environment** (Protection) **Act, 1986** immediate closure of the Brick Kiln under the name and style of **M/s Imperial Brick Kiln, Gariend-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln under the name and style of **M/s Imperial Brick Kiln, Gariend-Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit, if registered.
iii). Prop. **M/s Imperial Brick Kiln, Gariend-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

19/01/24
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7390112 1204-1209
Dated:-19 /01/2024.
Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). Divisional Officer, PCC Budgam for information, with the direction to get the closure order implemented through District administration in letter and spirit.
v). In-Charge web site Pollution Control Committee Jammu for uploading the closure order.
vi). Prop. M/s **Imperial Brick Kiln, Gariend-Budgam** for information and compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretarypcc@gmail.com

ORDER No. : 177 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Chinar Brick Kiln, Paller, Budgam** has been set up and put it in operation in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **16-10-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air (Prevention and Control of Pollution) Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974**, read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Zulfikar Ali Ganie under the name and style of **M/s Chinar Brick Kiln, Paller Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Zulfikar Ali Ganie under the name and style of **M/s Chinar Brick Kiln, Paller Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Zulfikar Ali Ganie Prop. **M/s Chinar Brick Kiln, Paller Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12

(K Ramesh Kumar) IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/023/955-960
Dated:- 22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023**.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee Jammu for uploading the closure order.

vi). Mr. Zulfikar Ali Ganie Prop. M/s **Chinar Brick Kiln, Paller Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretary@jkpcb@gmail.com

Order No. : 351 **JK PCC of 2024**
Dated : 01 /02 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Zahoor Ahmad Nath** has set up and put in operation a Brick Kiln under the name and style of **M/s Zahoor Ahmad Nath Brick Kiln, Shalina-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Zahoor Ahmad Nath** under the name and style of **M/s Zahoor Ahmad Nath Brick Kiln, Shalina-Budgam** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Zahoor Ahmad Nath,** (Prop.) ***M/s*** **Zahoor Ahmad Nath Brick Kiln, Shalina-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

1/3/24

Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/3013-3023
Dated:-01/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024.**

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Zahoor Ahmad Nath,** Prop. **M/s Zahoor Ahmad Nath Brick Kiln, Shalina-Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretaryjkpcb@gmail.com

ORDER NO 123 JKPCC OF 2024
DATED : 19 /01/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Paris Brick Kiln, Parisabad, Budgam** has been set up and put it in operation in violation of above stated laws without consent of the JK Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the Brick Kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act,1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) Act, 1981, read with **Section 5** of **Environment** (Protection) **Act, 1986** immediate closure of the Brick Kiln under the name and style of **M/s Paris Brick Kiln, Parisabad, Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln under the name and style of **M/s Paris Brick Kiln, Parisabad, Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit, if registered.

iii). Prop. **M/s Paris Brick Kiln, Parisabad, Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

19/01/24
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7390112/1234-1239
Dated:- 19 /01/2024.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, PCC Budgam for information, with the direction to get the closure order implemented through District Administration in letter and spirit.

v). In-Charge web site Pollution Control Committee Jammu for uploading the closure order.

vi). Prop. **M/s Paris Brick Kiln, Parisabad, Budgam** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2478927; mail - membersecretaryjkspcb@gmail.com

Order No. : 363 **JK PCC of 2024**
Dated : 01/02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Mohd Akram Dar** has set up and put in operation a Brick Kiln under the name and style of **M/s Bismillah Brick Kiln, Parisabad-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh Mohd Akram Dar** under the name and style of **M/s Bismillah Brick Kiln, Parisabad-Budgam** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Mohd Akram Dar,** (Prop.) ***M/s* Bismillah Brick Kiln, Parisabad-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/3145-3155
Dated: 01/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024.**

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Mohd Akram Dar,** Prop. **M/s Bismillah Brick Kiln, Parisabad-Budgam** for compliance

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretaryjkpcc@gmail.com

Order No: 146 JKPCC of 2023
Dated: 23 /11/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Bloore Brick Kiln at Parisabad-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **31-05-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection and the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/87-88 dt 09-09-2023**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, read with Section 5 of Environment (Protection) Act, 1986,** immediate closure of **M/s Bloore Brick Kiln at Parisabad-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Bloore Brick Kiln at Parisabad-Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Prop. **M/s Bloore Brick Kiln at Parisabad-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar)IFS 23/11/23
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 20/7334/20/763-767
Dated:- 23/11/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and nepessary action.
iv). In-Charge web site PCC Jammu for uploading the closure order.
v). Prop. **M/s Bloore Brick Kiln at Parisabad-Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretaryjkspcb@gmail.com

ORDER NO :224 JKPCC OF 2024
DATED : 19 /01/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Ubiad Brick Kiln, Rakhshalina, Budgam** has been set up and put it in operation in violation of above stated laws without consent of the JK Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the Brick Kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act,1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) Act, 1981, read with **Section 5** of **Environment** (Protection) **Act, 1986** immediate closure of the Brick Kiln under the name and style of **M/s Ubiad Brick Kiln, Rakhshalina, Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln under the name and style of **M/s Ubiad Brick Kiln, Rakhshalina, Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit, if registered.
iii). Prop. **M/s Ubiad Brick Kiln, Rakhshalina, Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

19/01/24
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7390112 | 1240-1245
Dated:- 19 /01/2024.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). Divisional Officer, PCC Budgam for information, with the direction to get the closure order implemented through District Administration in letter and spirit.
v). In-Charge web site Pollution Control Committee Jammu for uploading the closure order.
vi). Prop. **M/s Ubiad Brick Kiln, Rakhshalina, Budgam** for information and compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

ORDER No. : 1352 JKPCC of 2023
Dt. : 22 /12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **Mr. Ali Mohammad Wani** has set up and put it in operation a Brick Kiln under the name and style of **M/s United Brick Kiln Utligam, Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **14-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air (Prevention and Control of Pollution) Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986,** immediate closure of Brick kiln of **Mr. Ali Mohammad Wani** under the name and style of **M/s United Brick Kiln Utligam, Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr.**Ali Mohammad Wani** under the name and style of **M/s United Brick Kiln Utligam, Budgam, Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). **Mr. Ali Mohammad Wani** Prop. **M/s United Brick Kiln Utligam, Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/023/9985-990
Dated:-22 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Ali Mohammad Wani Prop. **M/s United Brick Kiln, Utligam,Beerwah-Budgam** for compliance.

Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

Winter office:November-April
Parivesh Bhawan, Forest Complex
Gladni, Transport Nagar,
Narwal, Jammu
Tel/Fax: 0191-2476225

Summer Office: May-October
Sheikh Alam Campus
Behind SSP Factory
Rajbagh Srinagar
Tel/Fax 0194-2311163

email: membersecretaryjkspcb@gmail.com

ORDER No: 111 JKPCC of 2023
DATED : 09 /10/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 ofthe Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Royal Brick Kiln, Chack-i-Deewan, Lakhmin Despora, Beerwah- Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **10-07-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, PCC Budgam on **03-08-2023**, reported that the status of the Brick Kiln remain unchanged and accordingly Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/2023/83-84 dated 10-07-2023** has recommended closure of above said Brick Kiln.

Whereas, the unit in question cannot be allowed to run unauthorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of Brick Kiln of **Mohd Shafi Bhat** under the name and style of **M/s Royal Brick Kiln, Chack-i-Deewan, Lakhmin Despora, Beerwah- Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln of Mohd Shafi Bhat under the name and style of **M/s Royal Brick Kiln, Chacki Deewan, Lakhmin Despora, Beerwah-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit, if registered.

iii). Mohd. Shafi Bhat, Prop. **M/s Royal Brick Kiln, Chack-i-Deewan, Lakhmin Despora, Beerwah-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

09/10/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7295905/1552-556
Dated:- 09 /10/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action,under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/2023/83-84 dated 10-07-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

vi). Mohd Shafi Bhat, Prop. M/s **Royal Brick Kiln, Chack-i-Deewan, Lakhmin Despora, Beerwah-Budgam** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

JFE

ORDER No. : 179 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **Mohammad Ismail Ganie** has set up and put it in operation a Brick Kiln under the name and style of **M/s Dar Brick Kiln, Chattergam, Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **27-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air (Prevention and Control of Pollution) Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986,** immediate closure of Brick kiln of **Mr. Mohammad Ismail Ganie** under the name and style of **M/s Dar Brick Kiln, Chattergam, Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of **Mr. Mohammad Ismail Ganie** under the name and style of **M/s Dar Brick Kiln, Chattergam, Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the Brick Kiln, if registered.

iii). **Mr. Mohammad Ismail Ganie,** Prop. **M/s Dar Brick Kiln, Chattergam, Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/736/426/23/967-72
Dated:- 22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

vi). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vii). **Mr. Mohammad Ismail Ganie** Prop. **M/s Dar Brick Kiln, Chattergam, Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

PCC

email: membersecretarysksppcc@gmail.com

Order No: 116 PCC of 2023
Dated: 31 /01/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Bismillah Brick Kiln, Rakhshalina-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **01-09-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/2022/246-47 dated 24-12-2022** has recommended closure of above said Brick Kiln.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the detriment of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Bismillah Brick Kiln, Rakhshalina-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Bismillah Brick Kiln, Rakhshalina-Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Prop. **M/s Bismillah Brick Kiln, Rakhshalina-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

31/01/23
(K Ramesh Kumar) IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/710 6619/023/696-700
Dated:- 31 /01/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site PCC Jammu for uploading the closure order.
vi). Mohd. Ibrahim Mattoo, Prop. M/s **Bismillah Brick Kiln, Rakhshalina-Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2478927; mail - membersecretaryjkspcb@gmail.com

Order No. : 362 **JK PCC of 2024**
Dated : 01 /02 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Tariq Ahmad Matta** has set up and put in operation a Brick Kiln under the name and style of **M/s Aqsa Brick Kiln, Labbertal-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh Tariq Ahmad Matta** under the name and style of **M/s Aqsa Brick Kiln, Labbertal-Budgam** immediately.

ii. Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Tariq Ahmad Matta,** (Prop.) ***M/s*** **Aqsa Brick Kiln, Labbertal-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

1/3/24

Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024 | 3134-3144
Dated:-01/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024**.

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Tariq Ahmad Matta,** Prop. **M/s Aqsa Brick Kiln, Labbertal-Budgam** for compliance

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2478927; mail - membersecretaryjkspcb@gmail.com

Order No. : 366 **JK PCC of 2024**
Dated : 01/03/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Mushtaq Ahmad Wani** has set up and put in operation a Brick Kiln under the name and style of **M/s New Bismillah Brick Choice, Parisabad-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh Mushtaq Ahmad Wani** under the name and style of **M/s New Bismillah Brick Choice, Parisabad-Budgam** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Mushtaq Ahmad Wani,** (Prop.) ***M/s* New Bismillah Brick Choice, Parisabad-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

1/3/24
Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/3178-3188
Dated:-01/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/LS/2024/13-14** dated **17-02-2024.**

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Mushtaq Ahmad Wani,** Prop. **M/s New Bismillah Brick Choice, Parisabad-Budgam** for compliance

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

ORDER No. : 178 JKPCC of 2023
Dt. : 22 /12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **Mst. Mehbooba Shah** has set up and put it in operation a Brick Kiln under the name and style of **M/s Shah and Shah Brick Kiln, Wahiabpora, Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **27-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air (Prevention and Control of Pollution) Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974**, read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of **Mst. Mehbooba Shah** under the name and style of **M/s Shah and Shah Brick Kiln, Wahiabpora Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of **Mst. Mehbooba Shah** under the name and style of **M/s Shah and Shah Brick Kiln, Wahiabpora Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). **Mst. Mehbooba Shah** Prop. **M/s Shah and Shah Brick Kiln, Wahiabpora Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/17362426/023/961-966
Dated:-22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

vi). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vii). **Mst. Mehbooba Shah** Prop. **M/s Shah and Shah Brick Kiln, Wahiabpora Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter Office: Narwal, Jammu
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax: 0191-2474020

Summer Office: Shuhama
Behind Govt. Silk Factory,
Rakhjh Srinagar (J&K) 190010
Ph/Fax: 0194-2111

email: membersecretaryjkspcb@gmail.com

Order No: 122 PCC of 2023
Dated: 31 /01/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Farooq Ahmad Dar Brick Kiln, Summerbugh, Shalina-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **01-09-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/2022/246-47 dated 24-12-2022** has recommended closure of above said Brick Kiln.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Farooq Ahmad Dar Brick Kiln, Summerbugh, Shalina-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Farooq Ahmad Dar Brick Kiln, Summerbugh, Shalina-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Prop. **M/s Farooq Ahmad Dar Brick Kiln, Summerbugh, Shalina-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

31/01/23
(K Ramesh Kumar IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7106619/0231726-30
Dated:- 31 /01/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

v). Farooq Ahmad Dar, Prop. M/s **Farooq Ahmad Dar Brick Kiln, Summerbugh, Shalina-Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretarypcc@gmail.com

Order No: 145 JKPCC of 2023
Dated: 23 /11/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Hill Brick Kiln, Wahabpora-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **31-05-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection and the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/87-88 dt 09-09-2023**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, read with Section 5 of Environment (Protection) Act, 1986,** immediate closure of **M/s Hill Brick Kiln, Wahabpora Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Hill Brick Kiln, Wahabpora-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Prop. **M/s Hill Brick Kiln, Wahabpora-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar) IFS 23/11/23
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 23 | 7334120/758-762
Dated:-23 /11/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

v). Prop. **M/s Hill Brick Kiln, Wahabpora-Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex Transport Nagar, Jammu, 180 006 || Silk Factory Road Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 390 **JK PCC of 2024**
Dated : 19 **/03 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively; and

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee; and

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee; and

Whereas, **Sh. Sayar Ahmad Bhat** has set up and put in operation a Brick Kiln under the name and style of **M/s Sayara Brick Kiln, Gariend- Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment; and

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/L.S/2024/26-27** dated **12-03-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure; and

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection; and

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Sayar Ahmad Bhat** under the name and style of **M/s Sayara Brick Kiln, Gariend- Budgam** immediately.
ii. Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered
iii. Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, PHE, Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Sayar Ahmad Bhat** (Prop.) **M/s Sayara Brick Kiln, Gariend- Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Shyam Singh), JKAS 19.3.24
Member Secretary,
J&K PCC.

No:- JKPCC/LSK/**7434686**/2024/3436-3446
Dated:-19/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/ROK/L.S/2024/26-27** dated **12-03-2024**.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division Director, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. Sayar Ahmad Bhat**, Prop. **M/s Sayara Brick Kiln, Gariend- Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 357 **JK PCC of 2024**
Dated : 01/02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Sayar Ahmad Bhat** has set up and put in operation a Brick Kiln under the name and style of **M/s Azad Brick Kiln, Gariend Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh Sayar Ahmad Bhat** under the name and style of **M/s Azad Brick Kiln, Gariend Budgam** immediately.

ii. *Director Industries and Commerce, Koshmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Sayar Ahmad Bhat,** (Prop.) ***M/s* Azad Brick Kiln, Gariend Budgam** is directed to cease the operation of the Brick Kiln forthwith.

13/2/24
Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024 | 3079-3088
Dated:- 01 /03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024.**

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Sayar Ahmad Bhat,** Prop. **M/s Azad Brick Kiln, Gariend Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2479927; mail - membersecretaryjkspcb@gmail.com

Order No. : 365 **JK PCC of 2024**
Dated : 01/03/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Nazir Ahmad Mir** has set up and put in operation a Brick Kiln under the name and style of **M/s Mir Brick Kiln, Dadina-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh Nazir Ahmad Mir** under the name and style of **M/s Mir Brick Kiln, Dadina-Budgam** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Nazir Ahmad Mir** , (Prop.) ***M/s*** **Mir Brick Kiln, Dadina-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

18/2/24

Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/3167-3177
Dated:-01/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024**.

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Nazir Ahmad Mir,** Prop. **M/s Mir Brick Kiln, Dadina-Budgam** for compliance

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretary@jkpcb@gmail.com

ORDER No. : 1289 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Ghulam Rasool Mir has set up and put it in operation a Brick Kiln under the name and style of **M/s Rasool Mir Brick Kiln Punch Gund -Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **06-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of **Mr. Ghulam Rasool Mir** under the name and style of **M/s Rasool Mir Brick Kiln Punch Gund -Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of **Mr. Ghulam Rasool Mir** under the name and style of **M/s Rasool Mir Brick Kiln Punch Gund - Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). **Mr. Ghulam Rasool Mir** Prop. **M/s Rasool Mir Brick Kiln Punch Gund -Budgam,** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023/1027-1032
Dated:- 22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). **Mr. Ghulam Rasool Mir** Prop. **M/s Rasool Mir Brick Kiln Punch Gund -Budgam,** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretarypcc@gmail.com

ORDER No. : 187 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Mushtaq Ahmad Dar has set up and put it in operation a Brick Kiln under the name and style of **M/s Dar and Dar Brick Kiln Batpora Wader -Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **19-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Mushtaq Ahmad Dar under the name and style of **M/s Dar and Dar Brick Kiln Batpora Wader -Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Mushtaq Ahmad Dar under the name and style of **M/s Dar and Dar Brick Kiln Batpora Wader,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Mushtaq Ahmad Dar under the name and style of **M/s Dar and Dar Brick Kiln Batpora Wader m** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23

(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023 1015-1079
Dated:- 22 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023**.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Mushtaq Ahmad Dar Prop. **M/s Dar and Dar Brick Kiln Batpora Wader** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. :391 **JK PCC of 2024**
Dated : 19 **/03 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively; and

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee; and

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee; and

Whereas, **Sh. Mohammad Ishaq Rather** has set up and put in operation a Brick Kiln under the name and style of **M/s Iqbal Brick Kiln (Now Alamdar Brick Kiln), Behrampora, Chadoora- Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment; and

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/L.S./2024/26-27** dated **12-03-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure; and

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection; and

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Mohammad Ishaq Rather** under the name and style of **M/s Iqbal Brick Kiln (Now Alamdar Brick Kiln), Behrampora, Chadoora- Budgam** immediately.

ii. Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered

iii. Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, PHE, Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Mohammad Ishaq Rather** (Prop.) **M/s Iqbal Brick Kiln (Now Alamdar Brick Kiln), Behrampora, Chadoora- Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Shyam Singh), JKAS 19.3.24
Member Secretary,
J&K PCC.

No:- JKPCC/LSK/**7434686**/2024/3447-3457
Dated:-19 /03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/ROK/L.S/2024/26-27** dated **12-03-2024**.

iii. Director Industries and Commerce, **Kashmir** for information and necessary action

iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

v. Chief Engineer, PHE Kashmir for information and necessary action under intimation

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh.Mohammad Ishaq Rather,** Prop. **M/s Iqbal Brick Kiln (Now Alamdar Brick Kiln), Behrampora, Chadoora- Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretaryjkpcc@gmail.com

Order No: 147 JKPCC of 2023
Dated: 23 /11/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Matoo Brick Kiln at Rakhshalina-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **31-05-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection and the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/87-88 dt 09-09-2023**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, read with Section 5 of Environment (Protection) Act, 1986,** immediate closure of **M/s Matoo Brick Kiln at Rakhshalina-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Matoo Brick Kiln at Rakhshalina-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Prop. **M/s Matoo Brick Kiln at Rakhshalina-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

23/11/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 28/7334/20/ 768-772
Dated: 23 /11/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

v). Prop. **M/s Matoo Brick Kiln at Rakhshalina-Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2478927; mail - membersecretaryjkspcb@gmail.com

Order No. : 353 **JK PCC of 2024**
Dated : 01/03/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Syed Aabid Hussain** has set up and put in operation a Brick Kiln under the name and style of **M/s Zaffron Brick Kiln, Labbertal -Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Syed Aabid Hussain** under the name and style of **M/s Zaffron Brick Kiln, Labbertal -Budgam** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Syed Aabid Hussain,** (Prop.) ***M/s* Zaffron Brick Kiln, Labbertal -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

1/3/24

Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/3035-3045
Dated:01 /03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024**.

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Syed Aabid Hussain,** Prop. **M/s Zaffron Brick Kiln, Labbertal -Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

LiFE LifeStyle For Environment

email: membersecretaryjkpcb@gmail.com

Order No: 144 JKPCC of 2023
Dated: 23 /11/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Qiyam Brick Kiln at Bapat Berwah-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **31-05-2023,** calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection and the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/87-88 dt 09-09-2023**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, read with Section 5 of Environment (Protection) Act, 1986,** immediate closure of **M/s Qiyam Brick Kiln at Bapat Berwah-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Qiyam Brick Kiln at Bapat Berwah-Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Prop. **M/s Qiyam Brick Kiln at Bapat Berwah-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7334/120/23/ 753-57
Dated:- 23/11/2023

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site PCC Jammu for uploading the closure order.
v). Prop. **M/s Qiyam Brick Kiln at Bapat Berwah-Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter Office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu (J&K) 180006
Tel/Fax: 0191-2470021

Summer Office: May-October
Shed No 10, Alwan Complex,
Behind Govt. Soft Factory,
Rajbagh, Srinagar (J&K) 190008
Tel/Fax: 0194-2311

email: membersecretaryjkpcb@gmail.com

Order No: 166 PCC of 2023
Dated: 03 /02/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Hydrop Brick Kiln, Mullsula, Beerwah -Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **08-02-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection carried out by the Divisional Officer, Pollution Control Committee Budgam on **22-12-2022**, reported that the status of the Brick kiln remains unchanged and Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/LS/2023/05** dt. **11-01-2023** has confirmed the report of the Divisional officer PCC Budgam and accordingly recommended for closure order.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and under Section 33(A) of the **Water** (Prevention and Control of Pollution) **Act, 1974** read with **Section 5** of the Environment (Protection) **Act 1986**, immediate closure of **M/s Hydrop Brick Kiln, Mullsula, Beerwah -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Hydrop Brick Kiln, Mullsula, Beerwah -Budgam,** closed immediately.

ii). Prop. **M/s Hydrop Brick Kiln, Mullsula, Beerwah -Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

03/02/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7115768/023/1949-52
Dated:- 03 /02/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight PCC/ROK/LS/2023/05 dt. 11-01-2023.

iii). In-Charge web site PCC Jammu for uploading the closure order.

vi). Mr. Ghulam Hassen Thakur, Prop. M/s **Hydrop Brick Kiln, Mullsula, Beerwah -Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter Office: Narwal-Jammu
Parivesh Bhawan, Channi Himmat, Trikuta Nagar, Narwal, Jammu (J&K) 180006
Ph/Fax: 0191-2439523

Summer Office: Alay Complex, Old Secretariat Road, Srinagar (J&K) 190001
Ph/Fax: 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 110 PCC of 2023
Dated: 31 /01/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Kohinoor Brick Kiln, Lasjan -Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **09-11-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/2022/246-47 dated 24-12-2022** has recommended closure of above said Brick Kiln.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Kohinoor Brick Kiln, Lasjan -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Kohinoor Brick Kiln, Lasjan -Budgam**, closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Prop. **M/s Kohinoor Brick Kiln, Lasjan -Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar) IFS 31/01/23
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7/106619/023/706-10
Dated:- 31 /01/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

vi). Ab. Rashid Dar, Prop. M/s **Kohinoor Brick Kiln, Lasjan -Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 364 **JK PCC of 2024**
Dated : 01/02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Mohd Ayoub Bhat** has set up and put in operation a Brick Kiln under the name and style of **M/s Golden Brick Kiln, Bundgam-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh Mohd Ayoub Bhat** under the name and style of **M/s Golden Brick Kiln, Bundgam-Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Mohd Ayoub Bhat,** (Prop.) ***M/s*** **Golden Brick Kiln, Bundgam-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

1/8/24
Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/3156-3166
Dated:- 01/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024.**
iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation
v. Director Industries and Commerce, **Kashmir** for information and necessary action.
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. Mohd Ayoub Bhat,** Prop. **M/s Golden Brick Kiln, Bundgam-Budgam** for compliance

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 347 **JK PCC of 2024**
Dated : 01/03/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Habibbulla** has set up and put in operation a Brick Kiln under the name and style of **M/s Habib Brick Kiln Seerbagh Lasjan -Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Habibbullah** under the name and style of **M/s Habib Brick Kiln Seerbagh Lasjan -Budgam** immediately.

ii. Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Habibbullah** (Prop.) *M/s* **Habib Brick Kiln Seerbagh Lasjan -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

11/2/24

Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/2969-2979
Dated:-01/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024.**

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Habibbulla**, Prop. **M/s Habib Brick Kiln Seerbagh Lasjan -Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927, mail - membersecretaryjkspcb@gmail.com

Order No. : 361 **JK PCC of 2024**
Dated : 01/03/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Ramzan Bhat** has set up and put in operation a Brick Kiln under the name and style of **M/s Highland Brick Kiln, Gopalsafe-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh Ramzan Bhat** under the name and style of **M/s Highland Brick Kiln, Gopalsafe-Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Ramzan Bhat,** (Prop.) ***M/s*** **Highland Brick Kiln, Gopalsafe-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

1/5/24
Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/3123-3133
Dated:-01/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024.**
iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation
v. Director Industries and Commerce, **Kashmir** for information and necessary action.
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. Ramzan Bhat,** Prop. **M/s Highland Brick Kiln, Gopalsafe-Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927, mail - membersecretaryjkspcb@gmail.com

Order No. :346 **JK PCC of 2024**
Dated : 01 /03/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Farooq Ahmad Teeli** has set up and put in operation a Brick Kiln under the name and style of **M/s Noor Brick Kiln, Dedji Malikgund -Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Farooq Ahmad Teeli** under the name and style of **M/s Noor Brick Kiln, Dedji Malikgund -Budgam** immediately.

ii. Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Farooq Ahmad Teeli** (Prop.) ***M/s* Noor Brick Kiln, Dedji Malikgund – Budgam** is directed to cease the operation of the Brick Kiln forthwith.

18/24

Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/2958-2968
Dated:- 01/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024.**

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Farooq Ahmad Teeli,** Prop. **M/s Noor Brick Kiln, Dedji Malikgund -Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 397 **JK PCC of 2024**
Dated : 19 **/03 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively; and

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee; and

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee; and

Whereas, **Sh. Dilwar Ahmad Lone** has set up and put in operation a Brick Kiln under the name and style of **M/s Alamdar Brick Kiln, Nowbugh-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment; and

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/L.S/2024/26-27** dated **12-03-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure; and

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection; and

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Dilwar Ahmad Lone** under the name and style of **M/s Alamdar Brick Kiln, Nowbugh -Budgam** immediately.

ii. Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Dilwar Ahmad Lone** (Prop.) **M/s Alamdar Brick Kiln, Nowbugh-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

19.3.24
(Ghan Shyam Singh), JKAS
Member Secretary,
J&K PCC.

No:- JKPCC/LSK/**7434686**/2024/ 3573-3523
Dated:-19 /03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, Budgam for information and necessary action under intimation.

ii. Regional Director, PCC, Kashmir for information and follow up action within a fortnight, in reference to his letter No. PCC/ROK/L.S/2024/26-27 dated 12-03-2024.

iii. Director Industries and Commerce, Kashmir for information and necessary action.

iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

v. Chief Engineer, PHE Kashmir for information and necessary action under intimation

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site J&K Pollution Control Committee Jammu for uploading the closure order

xi. Sh. Dilwar Ahmad Lone, Prop. M/s Alamdar Brick Kiln, Nowbugh-Budgam for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476027; mail - membersecretaryjkspcb@gmail.com

Order No. : 355 **JK PCC of 2024**
Dated : 01/03/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Hilal Ahmad Lone** has set up and put in operation a Brick Kiln under the name and style of **M/s Shaheen Brick Kiln, Bunhama Beerwah -Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Hilal Ahmad Lone** under the name and style of **M/s Shaheen Brick Kiln, Bunhama Beerwah -Budgam** immediately.

ii. Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Hilal Ahmad Lone,** (Prop.) ***M/s* Shaheen Brick Kiln, Bunhama Beerwah - Budgam** is directed to cease the operation of the Brick Kiln forthwith.

18/2/24

Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/3057-3067
Dated:-01 /02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024.**

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Hilal Ahmad Lone,** Prop. **M/s Shaheen Brick Kiln, Bunhama Beerwah -Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter Office: Navyadan Apeli
Parimpora Bemina, Ghatta,
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax: 0191-2435620

Summer Office: Alop Bandhoo
Shalab Ch Ajaib Complex,
Behind Govt. Silk Factory,
Rajbagh, Srinagar(J&K) 190008
Ph/Fax: 0194-2311

email: membersecretarylkpcb@gmail.com

Order No: 130 JKPCC of 2023
Dated: 01 /02/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Alamdar Brick Kiln, Saratpora-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **09-11-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, latest inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **23-11-2022**,reported that the status of the Brick kiln remains unchanged and Regional Director Pollution Control Committee, Kashmir confirm the report of the Divisional officer, PCC Budgam and accordingly recommended for closure order vide letter No. **PCC/ROK/LS/2022/224-25** dt. **20-12-2022**.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Alamdar Brick Kiln, Saratpora -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Alamdar Brick Kiln, Saratpora -Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Prop. **M/s Alamdar Brick Kiln, Saratpora -Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar)IFS 01/02/23
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7104156/023/806-10
Dated:- 01 /02/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site Pollution Control Board Jammu for uploading the closure order.
v). Prop. M/s **Alamdar Brick Kiln, Saratpora -Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476827; mail - membersecretaryjkspcb@gmail.com

Order No. : 367 **JK PCC of 2024**
Dated : 01 /03/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Adil Khan** has set up and put in operation a Brick Kiln under the name and style of **M/s Aadil Brick Kiln, Mulshulla Beerwah-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh Adil Khan** under the name and style of **M/s Aadil Brick Kiln, Mulshulla Beerwah-Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Adil Khan,** (Prop.) ***M/s*** **Aadil Brick Kiln, Mulshulla Beerwah-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

1/3/24
Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/3189-3199
Dated:- 01/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024**.
iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation
v. Director Industries and Commerce, **Kashmir** for information and necessary action.
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. Adil Khan,** Prop. **M/s Aadil Brick Kiln, Mulshulla Beerwah-Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. :345 **JK PCC of 2024**
Dated : 01 /02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Riyaz Ahmad Bhat** has set up and put in operation a Brick Kiln under the name and style of **M/s Max Brick Kiln, Noubugh Chadoora -Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Riyaz Ahmad Bhat** under the name and style of M/s **Max Brick Kiln, Noubugh Chadoora -Budgam** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Riyaz Ahmad Bhat** (Prop.) ***M/s*** **Max Brick Kiln, Noubugh Chadoora -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

1/3/24

Vasu Yadav
Chairman

No:- JKPCC/LSK/7413526/2024 | 2947-2957
Dated:-01 /02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024.**

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Riyaz Ahmad Bhat,** Prop. **M/s Max Brick Kiln, Noubugh Chadoora -Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 351 **JK PCC of 2024**
Dated : 01 /03 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Sartaj Ahmad Koka** has set up and put in operation a Brick Kiln under the name and style of **M/s Koka Brick Kiln, Kultreh-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Sartaj Ahmad Koka** under the name and style of **M/s Koka Brick Kiln, Kultreh-Budgam** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Sartaj Ahmad Koka,** (Prop.) ***M/s*** **Koka Brick Kiln, Kultreh-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

1/3/24

Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/3024-3034
Dated:-01/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024**.

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Sartaj Ahmad Koka,** Prop. **M/s Koka Brick Kiln, Kultreh-Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Tel - 0191-2476927, mail - membersecretaryjkspcb@gmail.com

Order No. : 344 **JK PCC of 2024**
Dated : 01 /03 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Fida Hussain Rather** has set up and put in operation a Brick Kiln under the name and style of **M/s Brick No.5H Behrampora Chadoora -Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Fida Hussain Rather** under the name and style of M/s **Brick No.5H, Behrampora Chadoora -Budgam** immediately.

ii. Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Fida Hussain Rather** (Prop.) ***M/s* Brick No.5H, Behrampora Chadoora - Budgam** is directed to cease the operation of the Brick Kiln forthwith.

13/2/24

Vasu Yadav
Chairman

No:- JKPCC/LSK/7413526/2024/2936-2946
Dated:-01 /02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024.**

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Fida Hussain Rather,** Prop. **M/s Brick No.5H, Behrampora Chadoora-Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 396 **JK PCC of 2024**
Dated : 19 **/03 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively; and

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee; and

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee; and

Whereas, **Sh. Ab. Hamid Mir** has set up and put in operation a Brick Kiln under the name and style of **M/s Jehlum Brick Kiln, Behrampora Chadoora-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment; and

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/L.S/2024/26-27** dated **12-03-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure; and

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection; and

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Ab. Hamid Mir** under the name and style of **M/s Jehlum Brick Kiln, Behrampora Chadoora-Budgam** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Ab. Hamid Mir** (Prop.) **M/s Jehlum Brick Kiln, Behrampora Chadoora-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Shyam Singh), JKAS
Member Secretary, 19-3-24
& J&K PCC.

No:- JKPCC/LSK/**7434686**/2024/3502-3512
Dated:-19/03/2024

Copy to the:-

i. Deputy Commissioner/ District Magistrate, Budgam for information and necessary action under intimation.

ii. Regional Director, PCC, Kashmir for information and follow up action within a fortnight, in reference to his letter No. PCC/ROK/L.S/2024/26-27 dated 12-03-2024.

iii. Director Industries and Commerce, Kashmir for information and necessary action

iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

v. Chief Engineer, PHE Kashmir for information and necessary action under intimation

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site J&K Pollution Control Committee Jammu for uploading the closure order

xi. **Sh. Ab. Hamid Mir**, Prop. **M/s Jehlum Brick Kiln, Behrampora Chadoora-Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex | Silk Factory Road
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 342 **JK PCC of 2024**
Dated : 01 /02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Ummer Farooq Malik** has set up and put in operation a Brick Kiln under the name and style of **M/s Brick No.37D, Kultreh-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Ummer Farooq Malik** under the name and style of M/s **Brick No.37D, Kultreh-Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Ummer Farooq Malik** (Prop.) ***M/s* Brick No.37D, Kultreh-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/2913-24
Dated:-01/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024**.
iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation
v. Director Industries and Commerce, **Kashmir** for information and necessary action.
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. Ummer Farooq Malik,** Prop. **M/s Brick No.37D, Kultreh-Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

PCC
Winter Office: Narwardar Apni Parivesh Bhawan, Gladni, Trikuta Nagar, Narwal, Jammu (J&K), 180006, Phone: 0191-2470021
Summer Office: Pay Godown, Block-D Alter Complex, Behind Govt. Silk Factory, Rajbagh, Srinagar(J&K), 190008, Ph/Fax: 0194-2311
email: membersecretaryjkspcb@gmail.com

Order No: 167 JKPCC of 2023
Dated: 03 /02/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Mushtaq Brick Kiln, Mamgund, Beerwah-Budgam** has been set up and put it in operation in violation of above stated laws that too berefi of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **08-02-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection carried out by the Divisional Officer, Pollution Control Committee Budgam on **22-12-2022**, reported that the status of the Brick kiln remains unchanged and Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/LS/2023/05** dt. **11-01-2023** has confirmed the report of the Divisional officer PCC Budgam and accordingly recommended for closure order.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the detement of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) **Act, 1981** and Section 33(A) of the **Water** (Prevention and Control of Pollution) **Act, 1974** read with **Section 5** of the Environment (Protection) **Act 1986**, immediate closure of **M/s Mushtaq Brick Kiln, Mamgund, Beerwah - Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Mushtaq Brick Kiln, Mamgund, Beerwah-Budgam,** closed immediately.

ii). Prop. **M/s Mushtaq Brick Kiln, Mamgund, Beerwah-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority

03/02/23
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7115768/023 1953-58
Dated:- 03 /02/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii) Regional Director, PCC, Kashmir for information and follow up action within fortnight PCC/ROK/LS/2023/05 dt, 11-01-2023.

iii). In-Charge web site PCC Jammu for uploading the closure order.

vi). Mr Shabir Ahmad Dar, Prop. M/s **Mushtaq Brick Kiln, Mamgund, Beerwah-Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006 || Silk Factory Road
Rajbagh, Srinagar, 190 008
Tel - 0191-2476527; mail - membersecretary@jkpcb@gmail.com

Order No. : 391 **JK PCC of 2024**
Dated : 19 **/03 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively; and

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee; and

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee; and

Whereas, **Sh. Ghulam Qadir Dar** has set up and put in operation a Brick Kiln under the name and style of **M/s Brick No. 911 Brick Kiln, Bagh-i-Hyder, Kral Check, Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment; and

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/L.S/2024/26-27** dated **12-03-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure; and

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection; and

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Ghulam Qadir Dar** under the name and style of **M/s Brick No. 911 Brick Kiln, Bagh-i-Hyder, Kral Check, Budgam** immediately.

ii. Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered

iii. Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, PHE, Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Ghulam Qadir Dar** (Prop.) **M/s Brick No. 911 Brick Kiln, Bagh-i-Hyder, Kral Check, Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Shyam Singh), JKAS 19.3.24
Member Secretary,
J&K PCC.

No:- JKPCC/LSK/**7434686**/2024/3450-3460
Dated:-19/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/ROK/L.S/2024/26-27** dated **12-03-2024**.

iii. Director Industries and Commerce, **Kashmir** for information and necessary action.

iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

v. Chief Engineer, PHE Kashmir for information and necessary action under intimation

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh.Ghulam Qadir Dar,** Prop. **M/s Brick No. 911 Brick Kiln, Bagh-i-Hyder, Kral Check, Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretaryjkspcb@gmail.com

ORDER NO.: 225 JKPCC OF 2024
DATED : 19 /01/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Valley Brick Kiln, Nigloo-Beerwah, Budgam** has been set up and put it in operation in violation of above stated laws without consent of the JK Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the Brick Kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act,1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) Act, 1981, read with **Section 5** of **Environment** (Protection) **Act, 1986** immediate closure of the Brick Kiln under the name and style of **M/s Valley Brick Kiln, Nigloo-Beerwah, Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln under the name and style of **M/s Valley Brick Kiln, Nigloo-Beerwah, Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit, if registered.
iii). Prop. **M/s Valley Brick Kiln, Nigloo-Beerwah, Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

19/01/24
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7390112 |1246–1251
Dated:- 19 /01/2024.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). Divisional Officer, PCC, Budgam for information, with the direction to get the closure order implemented through District Administration in letter and spirit.
v). In-Charge web site Pollution Control Committee Jammu for uploading the closure order.
vi). Prop. **M/s Valley Brick Kiln, Nigloo-Beerwah, Budgam** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 358 **JK PCC of 2024**
Dated : 01/02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Syed Firdous Hussain** has set up and put in operation a Brick Kiln under the name and style of **M/s Max Brick Kiln, Bupput Beerwah- Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh Syed Firdous Hussain** under the name and style of **M/s Max Brick Kiln, Bupput Beerwah- Budgam** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Syed Firdous Hussain,** (Prop.) ***M/s*** **Max Brick Kiln, Bupput Beerwah- Budgam** is directed to cease the operation of the Brick Kiln forthwith.

1/2/24

Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/3090-3100
Dated:-01/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024**.

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Syed Firdous Hussain,** Prop. **M/s Max Brick Kiln, Bupput Beerwah- Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter Office: November-April
Parivesh Bhawan, Cluster,
Transport Nagar, Narwal,
Jammu (J&K) 180006
PBX/Fax: 0191-2410923

Summer Office: May-October
Mehboob Alam Complex,
Behind Govt. Sub Forest,
Rajbagh, Srinagar(J&K) 190008
Ph/Fax: 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 121 PCC of 2023
Dated: 31 /01/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Mehak Brick Kiln, Seerbagh Rakhshalina-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **01-09-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/2022/246-47 dated 24-12-2022** has recommended closure of above said Brick Kiln.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Mehak Brick Kiln, Seerbagh Rakhshalina-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Mehak Brick Kiln, Seerbagh Rakhshalina-Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Prop. **M/s Mehak Brick Kiln, Seerbagh Rakhshalina-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

31/01/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7106619/023/721-25
Dated:- 31 /01/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site Pollution Control Board Jammu for uploading the closure order.
v). Mohd Amin Mattoo, Prop. M/s **Mehak Brick Kiln, Seerbagh Rakhshalina-Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex | Silk Factory Road
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretary@jkpcb@gmail.com

Order No. : 394 **JK PCC of 2024**
Dated : 19 **/03 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively; and

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee; and

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee; and

Whereas, **Sh. Nazair Ahmad Dar** has set up and put in operation a Brick Kiln under the name and style of **M/s Shah-i-Hamdan Brick Kiln, Baghi Shakoor Shah-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment; and

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/L.S/2024/26-27** dated **12-03-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure; and

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection; and

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Nazair Ahmad Dar** under the name and style of **M/s Shah-i-Hamdan Brick Kiln, Baghi Shakoor Shah-Budgam** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Nazair Ahmad Dar** (Prop.) **M/s Shah-i-Hamdan Brick Kiln, Baghi Shakoor Shah-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Shyam Singh), JKAS 19.3.24
Member Secretary,
J&K PCC.

No:- JKPCC/LSK/**7434686**/2024/3480-3490
Dated:-19/03/2024

Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/ROK/L.S/2024/26-27** dated **12-03-2024**.

iii. Director Industries and Commerce, **Kashmir** for information and necessary action.

iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

v. Chief Engineer, PHE Kashmir for information and necessary action under intimation

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

Ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Nazair Ahmad Dar,** Prop. **M/s Shah-i-Hamdan Brick Kiln, Baghi Shakoor Shah-Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

PCC

Winter Office: Narwal-Jammu
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu (J&K) 180006
PH/Fax: 0191-2478422

Summer Office: Opp-Gurudev
Sheikh-Ul-Alam Complex,
Behind Govt. Soil Factory,
Rajbagh, Srinagar(J&K) 190008
Ph/Fax: 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 164 JKPCC of 2023
Dated: 03/02/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Kashmir Brick Kiln, Mamgund, Beerwah-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **22-12-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection carried out by the Divisional Officer, Pollution Control Committee Budgam on **22-12-2022**, reported that the status of the Brick kiln remains unchanged and Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/LS/2023/05** dt. **11-01-2023** has confirmed the report of the Divisional officer PCC Budgam and accordingly recommended for closure order.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, **1981** and Section 33(A) of the Water (Prevention and Control of Pollution) **Act, 1974** read with Section 5 of the Environment **(Protection) Act, 1986**, immediate closure of **M/s Kashmir Brick Kiln, Mamgund, Beerwah-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Kashmir Brick Kiln, Mamgund, Beerwah-Budgam**, closed immediately.

ii). Prop. **M/s Kashmir Brick Kiln, Mamgund, Beerwah-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

03/02/23

(K Ramesh Kumar) IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7115768/023/941-44
Dated:- 03/02/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight PCC/ROK/LS/2023/05 dt. 11-01-2023..

iii). In-Charge web site PCC Jammu for uploading the closure order.

vi). Mushtaq Ahmad Bhat, Prop. M/s **Kashmir Brick Kiln, Mamgund, Beerwah-Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 360 **JK PCC of 2024**
Dated : 01 /03 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Shabir Hussain Allie** has set up and put in operation a Brick Kiln under the name and style of **M/s Muslim Brick Kiln, Parisabad-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh Shabir Hussain Allie** under the name and style of **M/s Muslim Brick Kiln, Parisabad-Budgam** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Shabir Hussain Allie,** (Prop.) ***M/s*** **Muslim Brick Kiln, Parisabad-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

1/3/24

Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/3112-3122
Dated:-01/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024**.

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Shabir Hussain Allie** , Prop. **M/s Muslim Brick Kiln, Parisabad-Budgam m** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretarylkspcb@gmail.com

Order No: 226 JKPCC 2024
Dated : 19 /01/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Bismillah Brick Kiln , Harda Batapora, Budgam** has been set up and put it in operation in violation of above stated laws without Consent of the JK Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the Brick Kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act,1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) Act, 1981, read with **Section 5** of **Environment** (Protection) **Act, 1986** immediate closure of the Brick Kiln under the name and style of **M/s Bismillah Brick Kiln , Harda Batapora, Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln under the name and style of **M/s Bismillah Brick Kiln , Harda Batapora, Budgam ,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit, if registered.

iii). Prop. **M/s Bismillah Brick Kiln , Harda Batapora, Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

19/01/24
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7390112/
Dated:- /01/2024.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, Pollution Control Committee Budgam for information, with the direction to get the closure order implemented through District Administration in letter and spirit.

v). In-Charge web site Pollution Control Committee Jammu for uploading the closure order.

vi). Prop. **M/s Bismillah Brick Kiln, Harda Batapora, Budgam** for information and compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
PCC Jammu

Order No: 102 PCC of 2023
Dated: 23 /11/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s SAYAR Brick Kiln, Surrenhall-Budgam** has been set up and put it in operation at objectionable site in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **23-08-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/79-80 dated 09-09-2023** has recommended closure of above said Brick Kiln.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under **Section 33 (A) and Section 31 (A)** of the Water (Prevention and Control of Pollution) Act,1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively, read with **Section 5 of Environment (Protection) Act, 1986,** immediate closure of **M/s SAYAR Brick Kiln, Surenhall-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s SAYAR Brick Kiln, Surenhall-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Prop. **M/s SAYAR Brick Kiln, Surenhall-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

23/11/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 23/ 732-5217/7412-749
Dated:-23 /11/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

vi). Prop. M/s **SAYAR Brick Kiln, Surenhall-Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

Winter office-November-April
Parivesh Bhawan, Forest Complex
Gladni, Transport Nagar,
Narwal, Jammu
Tel/Fax: 0191-2476225

Summer Office: May-October
Sheikh Alam Campus
Behind Silk Factory
Rajbagh Srinagar
Tel/Fax 0194-2311165

email: membersecretaryjkspcb@gmail.com

Order No : 108 JKPCC of 2023
Dated : 6 /10/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 ofthe Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis ofpollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, one Ghulam Mohammad Wani has set up and put in operation a Brick Kiln under the name and style of **M/s Wani Brick Kiln, Bunhama, Beerwah-Budgam** in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, reported that the unit holder has established the Brick kiln without obtaining Consent to Establish (F) from the JKPCC.

Whereas, Regional Director, JK PCC Kashmir vide his communication No. **PCC/ROK/LS/23/49- 50 dated 01-05-2023** has confirmed the report of the Divisional Officer, Pollution Control Committee Budgam and accordingly recommended closure of above said Brick Kiln.

Whereas, the Brick Kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under **Section 33 (A)** of the **Water** (Prevention and Control of Pollution) **Act,1974** and **Section 31 (A) Air** (Prevention and Control of Pollution) **Act, 1981** , read with **Section 5 of Environment (Protection) Act, 1986**, immediate closure of Brick Kiln of Gh. Mohammad Wani under the name and style of **M/s Wani Brick Kiln, Bunhama, Beerwah-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln under the name and style of **M/s Wani Brick Kiln, Bunhama, Beerwah-Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit, if registered.
iii). Gh. Mohammad Wani Prop. **M/s Wani Brick Kiln, Bunhama, Beerwah-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar), IFS 06/10/23
Member Secretary
JK PCC Jammu

No:-JK/LSK/7193993/023/536-540
Dated:- 6 /10/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site PCC Jammu for uploading the closure order.
v). Gh. Mohammad Wani , Prop. M/s **Wani Brick Kiln, Bunhama, Beerwah-Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927, mail - membersecretaryjkspcb@gmail.com

Order No. : 359 **JK PCC of 2024**
Dated : 01 /03 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Syed Shabir Ahmad Andrabi** has set up and put in operation a Brick Kiln under the name and style of **M/s Syed Mussa Brick Kiln, Basipora Parisabad-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh Syed Shabir Ahmad Andrabi** under the name and style of **M/s Syed Mussa Brick Kiln, Basipora Parisabad-Budgam** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Syed Shabir Ahmad Andrabi,** (Prop.) ***M/s* Syed Mussa Brick Kiln, Basipora Parisabad-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

1/3/24

Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024 | 3101-3111
Dated:-01/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024.**

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Syed Shabir Ahmad Andrabi** , Prop. **M/s Syed Mussa Brick Kiln, Basipora Parisabad-Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

Order No. : 354 **JK PCC of 2024**
Dated : 01/03/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Fayaz Ahmad Shagoo** has set up and put in operation a Brick Kiln under the name and style of **M/s Fayaz Ahmad Shagoo brick kiln, Labertal -Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh. Fayaz Ahmad Shagoo** under the name and style of **M/s Fayaz Ahmad Shagoo Brick Kiln, Labertal -Budgam** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Fayaz Ahmad Shagoo,** (Prop.) ***M/s* Fayaz Ahmad Shagoo Brick Kiln, Labertal -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/3046-3056
Dated:-01/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024**.

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Fayaz Ahmad Shagoo,** Prop. **M/ Fayaz Ahmad Shagoo Brick Kiln, Labertal - Budgam** for compliance.

Government of Jammu and Kashmir
J&K State Pollution Control Board
Srinagar

Srinagar office: November-April
Parivesh Bhawan, Gladni,
Nigeen Lake Nagar, Nowgam,
Srinagar. (J&K) 190005.
Ph./Fax. 0191-2476925

Summer Office: May-October
Sheikh-ul-Alam Campus,
Behind Govt. Silk Factory,
Rajbagh, Srinagar (J&K) 190008
Ph./Fax. 0194-2311165.

email: membersecretaryjkspcb@gmail.com

ORDER NO: 52 of 2018
Dated : 10 -09-2018

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Board, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act. 1981 respectively.

Whereas, Brick Kilns indicated in **Annexure A** to this order are currently in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, Brick Kiln owners as reflected in the **Annexure A** failed to submit the mandatory Environmental Clearance for obtaining brick earth for manufacturing of Bricks, besides to taking measures to meet the requirements of laws governing environmental protection.

Whereas, the unit holders were accordingly served with repeated notices, particularly final notice dated 09-04-2018, calling upon them there under to show reasons as to why legal action including closure of their units be not taken.

Whereas, the unit holders have failed to show any response to the final notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, the units in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Board under **Section 31 (A)** of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **Brick Kilns as referred in the Annexure,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **Brick kilns reflected in Annexure** closed immediately.

ii). Director Consumer Affairs & Public Distribution Dept. for cancelling the Licence, if granted to any of the Brick Kilns as annexed with this order.

iii). Prop. **M/s** ..... is directed to cease the operation of the unit forthwith.

Sd/-
Chairman

Encl. **Annexure 'A'**

No:-SPCB/LSJ/529/2016/279-274
Dated:- 10 /09/2018.

Copy to the following for information and immediate compliance:-

i). Deputy Commissioner/ District Magistrate **Budgam.**
ii). Regional Director, State Pollution Control Board, Kashmir.
iii). Director, Consumer Affairs & Public Distribution Dept., Kashmir.
v). Prop. **M/s** _____

Member Secretary

O/C

ANNEXURE 'A' to Closure order No._____dt [illegible].

S. No.	Name of Brick Kiln	Name of the Proprieto[illegible]	cation.
1	M/s Sameo Brick Kiln	Mehraj U Din	Gadsathoo
2	M/s Mohd amin Brick Kiln	Mohammad Amin	Heewadar
3	M/s Noor Brick Kiln	Noor Mohammad	Deji Malik Gund
4	Shah Brick Kiln	Mehraj U Din Shah	Sehpora
5	M/s Dar Brick Kiln	Bilal Ahmad Mir	Nowbagh
6	M/s Zeeshan Brick Kiln	Ghulam Mohammad Wani	Nowbagh
7	M/s Brick No. 711 Brick Kiln	Mohd. Yousuf Mir	Nowbagh
8	M/s Brick No. 131 Brick Kiln	Zulfkar Mustafa Ganie	Nowbagh
9	M/s Brick PK2 Brick Kiln	Feroz Ahmad Dev	Nowbagh
10	M/s Brick No. D65 Brick Kiln	Mohammad Ismiel Ganie	Nowbagh
11	M/s Max Brick Kiln	Riyaz Ahmad Ganie	Nowbagh
12	M/s Nagraad Brick Kiln 777	Shabir Ahmad Rather	Nowbagh
13	M/s Parvaiz Ahmad Ganiee Brick Kiln	Parvaiz Ahmad Ganie	Nowbagh
14	M/s Brick No. D11 Brick Kiln	Ghulam Mohammad Dar	Nowbagh
15	M/s Koka Brick Kiln K11	Sartaj Ahmad Kika	Kultreh
16	M/s Brick No. 5H Brick Kiln	Fida Hussain Rather	Behrampora
17	M/s Jehlum Brick Kiln 407	Abdul Hamid Mir	Behrampora
18	M/s Modern Brick Kiln 17T	Waliyat Hussain Rather	Kultreh
19	M/s Brick No. 37 D Brick Kiln	Shabir Ahmad Mir	Kultreh
20	M/s Iqbal Brick Kiln 1BK	Mohammad Isaq Rather	Bahrampora
21	M/s Syed Jaffar Brick Kiln G11	Ali Mohammad Dar	Bahrampora
22	M/s Bhat Brick Kiln 171	B9ilal Ahmad Ganie	Nowbugh
23	M/s Brick No. 191 Brick Kiln	Bilal Ahmad Mir	Baghihyder Kralcheck
24	M/s Brick No. 191 Brick Kiln	Gulam Mohammad Dar	Baghihyder Kralcheck
25	M/s Brick No. 71D Brick Kiln	Fayaz Ahmad Bhat	Baghihyder Kralcheck
26	M/s Mehdi Brick Kiln	Nazir Ahmad	Chattergam B.K.Pora
27	M/s Nath Brick Kiln	Gulzar Ahmad	Chattergam B.K.Pora
28	M/s Habib Brick Kiln	Habib Ullah	Seerbagh
29	M/s New Kohinoor Brick Kiln	Mohammad Sultan Guroo	Ralkshalina
30	M/s Sharjah Brick Kiln	Sonaullah	Rakshalina
31	M/S Shah-i-hamdan Brick Kiln	Ghulam Hassan	Bagh Sahkoor Shah
32	M/s Zahoor Brick Kiln	Zahoor Ahmad Nath	Shalina

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

PCC

LiFE
Lifestyle For Environment

email: membersecretaryjkpcb@gmail.com

Order No: 98 PCC of 2023
Dated: 22 /09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s MAX Brick Kiln, Baihama-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s MAX Brick Kiln, Baihama -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s MAX Brick Kiln, Baihama -Kulgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Sh. Mohd Ayoub, Prop. **M/s MAX Brick Kiln, Baihama -Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/23/486-490
Dated:-22 /09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

v). Sh. Mohd Ayoub, Prop. **M/s MAX Brick Kiln, Baihama -Kulgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

email: membersecretaryjkpcb@gmail.com

Order No: 97 PCC of 2023
Dated: 22 /09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s 515 Brick Kiln, Kelam-Devsar-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s 515 Brick Kiln, Kelam-Devsar-Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s 515 Brick Kiln, Kelam-Devsar-Kulgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Sh. Masood Ahmad, Prop. **M/s 515 Brick Kiln, Kelam-Devsar-Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar) IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 23/401-405
Dated:- 22/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site PCC Jammu for uploading the closure order.
v). Sh. Masood Ahmad, Prop. **M/s 515 Brick Kiln, Kelam-Devsar-Kulgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

email: membersecretarypccjk@gmail.com

Order No: 80 PCC of 2023
Dated: 22/09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s D.M Brick Kiln, Kelam Devsar-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s D.M Brick Kiln, Kelam Devsar-Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s D.M Brick Kiln, Kelam Devsar-Kulgam** , closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Sh. Mushtaq Ahmad Bhat, Prop. **M/s D.M Brick Kiln, Kelam Devsar-Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 23/ 396-402
Dated:- 22/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site PCC Jammu for uploading the closure order.
v). Sh. Mushtaq Ahmad Bhat, Prop. M/s **D.M Brick Kiln, Kelam Devsar-Kulgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

email: membersecretarysjkpcb@gmail.com

Order No: 99 PCC of 2023
Dated: 22 /09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s F-16 Brick Kiln, Newa, Chowgam-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s F-16 Brick Kiln, Newa, Chowgam -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s F-16 Brick Kiln, Newa, Chowgam -Kulgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Sh. Mohd Shafi, Prop. **M/s F-16 Brick Kiln, Newa, Chowgam -Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 23/491-495
Dated:- 22/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site PCC Jammu for uploading the closure order.
v). Sh. Mohd Shafi, Prop. **M/s F-16 Brick Kiln, Newa, Chowgam -Kulgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

PCC

email: membersecretarypcc@gmail.com

Order No: 84 PCC of 2023
Dated: 22 /09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s D.B.Z Brick Kiln, Ban-Devsar-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s D.B.Z Brick Kiln, Ban-Devsar -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s D.B.Z Brick Kiln, Ban-Devsar -Kulgam** , closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Sh. Bilal Ahmad, Prop.**M/s D.B.Z Brick Kiln, Ban-Devsar -Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 23/6/6-420
Dated:- 22/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site PCC Jammu for uploading the closure order.
v). Sh. Bilal Ahmad, Prop. M/s **D.B.Z Brick Kiln, Ban-Devsar -Kulgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

PCC

LiFE

email: membersecretarysjkpcb@gmail.com

Order No: 92 PCC of 2023
Dated: 22-09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Dar Brick Kiln, Chandigam-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s Dar Brick Kiln, Chandigam -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s Dar Brick Kiln, Chandigam -Kulgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Sh. Gh. Hasasn Dar, Prop. **M/s Dar Brick Kiln, Chandigam -Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC/Jammu

No:-JK PCC/LSK/ 23/458-466
Dated:-22-09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site PCC Jammu for uploading the closure order.
v). Sh. Gh Hassan Dar, Prop. **M/s Dar Brick Kiln, Chandigam -Kulgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

PCC

LiFE Lifestyle for Environment

email: membersecretaryjkpcc@gmail.com

Order No: 87 PCC of 2023
Dated: 22/09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Mohd Yousuf Bhat (515) Brick Kiln, Hablish-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the detriment of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s Mohd Yousuf Bhat(515) Brick Kiln, Hablish -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s Mohd Yousuf Bhat (515) Brick Kiln, Hablish -Kulgam** , closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Sh. Mohd Yousuf Bhat, Prop. **M/S Mohd Yousuf Bhat (515) Brick Kiln, Hablish - Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23

(K. Ramesh Kumar) IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 23/931-935
Dated:-22/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

v). Sh. Mohd Yousuf Bhat, Prop. M/s **Mohd Yousuf Bhat (515) Brick Kiln, Hablish - Kulgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

PCC

LiFE Lifestyle for Environment

Order No: 180 PCC of 2023
Dated: 22-/09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s K2 Brick Kiln, Hablish-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s K2 Brick Kiln, Hablish -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s K2 Brick Kiln, Hablish-Kulgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Sh. Aabid Rasool, Prop. **M/s K2 Brick Kiln, Hablish -Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 23/496-500
Dated:- 22/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

v). Sh. Aabid Rasool, Prop. **M/s K2 Brick Kiln, Hablish-Kulgam** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

LiFE Lifestyle For Environment

Order No: /01/ PCC of 2023
Dated: 22 /09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s C.M Brick Kiln, Adigam-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/ C.M Brick Kiln, Adigam -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s C.M Brick Kiln, Adigam -Kulgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Sh. Manzoor Ahmad, Prop. **M/ C.M Brick Kiln, Adigam -Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

Jammu 22/9/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 23/ 501 -503
Dated:- 22/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

v). Sh. Manzoor Ahmad, Prop. **M/s C.M Brick Kiln, Adigam -Kulgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

PCC

LiFE Lifestyle For Environment

email: membersecretarypspcb@gmail.com

Order No: 83 PCC of 2023
Dated: 22/09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s F.M Brick Kiln, Kelam-Devsar-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly servol with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s F.M Brick Kiln, Kelam-Devsar -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s F.M Brick Kiln, Kelam Devsar -Kulgam** , closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Sh. Fayaz Ahmad Bhat, Prop. **M/s F.M Brick Kiln, Kelam-Devsar -Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 25/411-415
Dated:-22/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site PCC Jammu for uploading the closure order.
v). Sh. Fayaz Ahmad Bhat, Prop. M/s **F.M Brick Kiln, Kelam Devsar -Kulgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

email: membersecretary[redacted]@gmail.com

Order No: 81 PCC of 2023
Dated: 22 /09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Chand Brick Kiln (N.M 70-B), Kelam Devsar-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s Chand Brick Kiln(N.M 70-B), Kelam Devsar-Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s Chand Brick Kiln(N.M 70-B), Kelam Devsar-Kulgam** , closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Sh. Nazir Ahmad Mir, Prop. **M/s Chand Brick Kiln(N.M 70-B), Kelam Devsar-Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 23/401-405
Dated:- 22 /09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site PCC Jammu for uploading the closure order.
v). Sh. Nazir Ahmad Mir, Prop. M/s **Chand Brick Kiln(N.M 70-B), Kelam Devsar-Kulgam** for compliance.

PCC

J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

LiFE

Order No: 102-PCC of 2023
Dated: 25 /09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Shahara Brick Kiln, Baihama-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar**, order dated **16-06-2023** as mentioned above, immediate closure of **M/ Ihahara Brick Kiln, Baihama-Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s Ihahara Brick Kiln, Baihama-Kulgam**, closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Sh. Ab. Qayoom, Prop. M/s **Ihahara Brick Kiln, Baihama-Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

M/s LS/140 dt. 25/9/23
Copy to DC Kulgam for ntf & w ade

(K. Ramesh Kumar) IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/23/504-510 25/9
Dated:- 25-09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action.

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Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

email: membersecretarypcc@gmail.com

Order No: 85 PCC of 2023
Dated: 22 /09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s G.S.T Brick Kiln, Agroo-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s G.S.T Brick Kiln, Agroo -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s G.S.T Brick Kiln, Agroo -Kulgam** , closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Sh. Showkat Ahmad, Prop. **M/s G.S.T Brick Kiln, Agroo -Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/23/425-435
Dated:-22/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

v). Sh. Showkat Ahmad, Prop. **M/s G.S.T Brick Kiln, Agroo -Kulgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

email: membersecretaryjkpcb@gmail.com

Order No: 102 PCC of 2023
Dated: 22 /09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Taj Brick Kiln, Mandhole, Devsar-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/ Taj Brick Kiln, Mandhole, Devsar -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s Taj Brick Kiln, Mandhole, Devsar -Kulgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Sh. Ab. Saleem, Prop. **M/s Taj Brick Kiln, Mandhole, Devsar -Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/9/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC/Jammu

No:-JK PCC/LSK/ 2857-515
Dated:-22/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site PCC Jammu for uploading the closure order.
v). Sh. Ab Saleem, Prop. **M/s Taj Brick Kiln, Mandhole, Devsar -Kulgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

PCC

LiFE Lifestyle for Environment

email: membersecretarypcc@gmail.com

Order No: 64 PCC of 2023
Dated: 22/09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s 70-R Brick Kiln, Bangal, Devsar-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar**, order dated **16-06-2023** as mentioned above, immediate closure of **M/ 70-R Brick Kiln, Bangal, Devsar -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s 70-R Brick Kiln, Bangal, Devsar -Kulgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Sh. Mohd Amin, Prop. **M/s 70-R Brick Kiln, Bangal, Devsar -Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ /23/516-520
Dated:- 22/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

v). Sh. Mohd Amin, Prop. **M/s 70-R Brick Kiln, Bangal, Devsar -Kulgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

email: membersecretaryjkpcc@gmail.com

Order No: 86 PCC of 2023
Dated: 27 /09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s T.R Brick Kiln, Nawa, Bonigam-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s T.R Brick KilnNawa, Bonigam -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s T.R Brick Kiln, Nawa, Bonigam -Kulgam** , closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Sh. Reyaz Ahmad, Prop. **M/s T.R Brick Kiln, Nawa, Bonigam -Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 31-426-430
Dated:- 27/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site PCC Jammu for uploading the closure order.
v). Sh. Reyaz Ahmad, Prop. M/s **T.R Brick Kiln, Nawa, Bonigam-Kulgam** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

LiFE

Order No: 125 PCC of 2023
Dated: 22 /09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s M.N (511-A) Brick Kiln, Yarihola, Babapora-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/ M.N (511-A) Brick Kiln, Yarihola, Babapora -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s M. N (511-A) Brick Kiln, Yarihola, Babapora -Kulgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Sh. Mohd Ibrahim, Prop. **M/s M. N (511-A) Brick Kiln, Yarihola, Babapora -Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 23/ 521-526
Dated:-22 /09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

v). Sh. Mohd Ibrahim, Prop. **M/s M.N (511-A) Brick Kiln, Yarihola, Babapora -Kulgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2479927, mail - membersecretaryjkspcb@gmail.com

Order No. : 602 **JK PCC of 2024**
Dated : 19 /03 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively; and

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee; and

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee; and

Whereas, **Sh. Sameer Ahmad Dar** has set up and put in operation a Brick Kiln under the name and style of **M/s Shabir Brick Kiln (Now DBZ Bick Kiln), Katchpora- Anantnag** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment; and

Whereas, notice were served upon the owner of the brick kiln (on **16-08-2023**) calling upon him to show cause as to why legal action including closure of his brick kiln be not taken for violation of environmental laws; and

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Anantnag, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/24-25** dated **12-03-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Anantnag and accordingly recommended it for closure; and

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection; and

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** is directed to close down the brick kiln of **Sh. Sameer Ahmad Dar** under the name and style of **M/s Shabir Brick Kiln (Now DBZ Bick Kiln), Katchpora- Anantnag** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Anantnag is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Anantnag is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Sameer Ahmad Dar** (Prop.) *M/s* **Shabir Brick Kiln (Now DBZ Bick Kiln), Katchpora-Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Shyam Singh), JKAS
Member Secretary, 19-3-24
J&K PCC.

No:- JKPCC/LSK/ 7434870/2024/3560-3570
Dated:-19/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/24-25** dated **12-03-2024**.

iii. Director Industries and Commerce, **Kashmir** for information and necessary action

iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

v. Chief Engineer, PHE Kashmir for information and necessary action under intimation

vi. Executive Engineer, (KPDCL) Electric Division, Anantnag for information and necessary action.

vii. Executive Engineer, PHE Division Anantnag for information and necessary action.

viii. Divisional Officer, PCC, Anantnag for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K Pollution Control Committee Jammu for information and necessary action.

x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Sameer Ahmad Dar,** Prop. **M/s Shabir Brick Kiln (Now DBZ Bick Kiln), Katchpora-Anantnag** for compliance.

Government of Jammu and Kashmir
I&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretarypcc@gmail.com

ORDER No. : 211 JKPCC of 2024
DATED : 10 /01/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **Mr. Aijaz Ahmad Mir** has set up and put it in operation a brick kiln under the name and style of **M/s Fayaz Ahmad Brick Kiln at Katchpora Nipora Anantnag** in violation of above stated laws without obtaining Consent from the JK Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the owner of the brick kiln was accordingly served with final notice dated **02-01-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the owner of the Brick Kiln has failed to show any response to the final notice, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Anantnag on **15-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

Whereas, the brick kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of **Mr. Aijaz Ahmad Mir** under the name and style of **M/s Fayaz Ahmad Brick Kiln at Katchpora Nipora - Anantnag** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Anantnag** is directed to get the Brick kiln of **Mr. Aijaz Ahmad Mir Prop.** M/s **Fayaz Ahmad Brick Kiln at Katchpora Nipora - Anantnag,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). **Mr. Aijaz Ahmad Mir Prop.** M/s **Fayaz Ahmad Brick Kiln at Katchpora Nipora - Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

10/1/24
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7381588/023/1162-1167
Dated:- 10 /01/2024.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Anantnag for information and necessary action.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, JKPCC, Anantnag for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee Jammu for uploading the closure order.

vi). **Mr. Aijaz Ahmad Mir Prop.** M/s **Fayaz Ahmad Brick Kiln at Katchpora Nipora-Anantnag** for compliance

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretarypcc@gmail.com

ORDER No. : 2-10 JKPCC of 2024
Dt. : 10 /01/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **Mst. Fareeda Akhter & Mr. Mushtaq Ahmad** have set up and put it in operation a brick kiln under the name and style of **M/s Mushtaq Ahmad Brick Kiln at Katchpora Nipora Anantnag** in violation of above stated laws without obtaining Consent from the JK Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the owner of the brick kiln was accordingly served with final notice dated **02-01-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the owner of the Brick Kiln has failed to show any response to the final notice, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Anantnag on **15-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

Whereas, the brick kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974**, read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of **Mst. Fareeda Akhter & Mr. Mushtaq Ahmad** under the name and style of M/s **Mushtaq Ahmad Brick Kiln at Katchpora Nipora-Anantnag** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Anantnag** is directed to get the Brick kiln of **Mst. Fareeda Akhter & Mr. Mushtaq Ahmad Prop.** M/s **Mushtaq Ahmad Brick Kiln at Katchpora Nipora - Anantnag,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). **Mst. Fareeda Akhter & Mr. Mushtaq Ahmad Prop.** M/s **Mushtaq Ahmad Brick Kiln at Katchpora Nipora- Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

10/01/24
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7381588 /023/ 1156-1161
Dated:- 10 /01/2024.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Anantnag for information and necessary action.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, JKPCC, Anantnag for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee Jammu for uploading the closure order.

vi). **Mst. Fareeda Akhter & Mr. Mushtaq Ahmad Prop.** M/s **Mushtaq Ahmad Brick Kiln at Katchpora Nipora- Anantnag** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretaryjkpcc@gmail.com

ORDER No. : 212 JKPCC of 2024
DATED : 10 /01/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **Mr. G.M. Jamsheed** has set up and put it in operation a brick kiln under the name and style of **M/s Hamdard Brick Kiln at Hajipora Donipawa- Anantnag** in violation of above stated laws without obtaining Consent from the JK Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the owner of the brick kiln was accordingly served with final notice dated **02-01-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the owner of the Brick Kiln has failed to show any response to the final notice, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Anantnag on **15-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

Whereas, the brick kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of **Mr. G.M. Jamsheed** under the name and style of **M/s Hamdard Brick Kiln at Hajipora Donipawa - Anantnag** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Anantnag** is directed to get the Brick kiln of **Mr. G.M. Jamsheed Prop.** M/s **Hamdard Brick Kiln at Hajipora Donipawa - Anantnag,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). **Mr. G.M. Jamsheed Prop.** M/s **Hamdard Brick Kiln at Hajipora Donipawa - Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

10/01/24
(K Ramesh Kumar), IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7381588/023/1162-1173
Dated:- 10 /01/2024.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Anantnag for information and necessary action.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/121-22 dt 12-12-2023**.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, JKPCC, Anantnag for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee Jammu for uploading the closure order.

vi). **Mr. G.M. Jamsheed Prop.** M/s **Hamdard Brick Kiln at Hajipora Donipawa - Anantnag** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretarypccb@gmail.com

ORDER No. : 216 JKPCC of 2024
DATED : 10 /01/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **Mr. Iftikhaar Hussain Bhat** has set up and put it in operation a brick kiln under the name and style of **M/s DBZ Brick Kiln at Monghal- Anantnag** in violation of above stated laws without obtaining consent from the JK Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the owner of the brick kiln was accordingly served with final notice dated **02-01-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the owner of the Brick Kiln has failed to show any response to the final notice, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Anantnag on **15-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

Whereas, the brick kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. **Iftikhaar Hussain Bhat** under the name and style of **M/s DBZ Brick Kiln at Monghal - Anantnag** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Anantnag** is directed to get the Brick kiln of Mr. **Iftikhaar Hussain Bhat** under the name and style of **M/s DBZ Brick Kiln at Monghal - Anantnag,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. **Iftikhaar Hussain Bhat** Prop. M/s **DBZ Brick Kiln at Monghal - Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

10/1/24
(K Ramesh Kumar) IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7381588 /023/ 1192-1197
Dated:- 10 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Anantnag for information and necessary action.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, JKPCC, Anantnag for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee Jammu for uploading the closure order.

vi). Mr. **Iftikhaar Hussain Bhat Prop.**M/s **DBZ Brick Kiln at Monghal - Anantnag** for compliance

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretaryjkpcc@gmail.com

ORDER No. : 207 JKPCC of 2024
DATED : 10 /01/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **Mr. Nazir Ahmad Dar** has set up and put it in operation a Brick Kiln under the name and style of **M/s JANANT Brick Kiln, Lalan Ganoor Anantnag** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the owner of the brick kiln was accordingly served with final notice dated **02-01-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the owner of the Brick Kiln has failed to show any response to the final notice, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Anantnag on **16-11-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

Whereas, the brick kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974**, read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. **Nazir Ahmad Dar** under the name and style of **M/s Jannat Brick Kiln Lalan Ganoor- Anantnag** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Anantnag** is directed to get the Brick kiln of Mr. **Nazir Ahmad Dar** under the name and style of **M/s Jannat Brick Kiln Lalan Ganoor-Anantnag,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. **Nazir Ahmad Dar** Prop. M/s **Jannat Brick Kiln Lalan Ganoor- Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

10/01/24
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/**7381588** /023/ 1138-1143
Dated:- 10 /01/2024.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Anantnag for information and necessary action.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/121-22 dt 12-12-2023**.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, JKPCC Anantnag for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee Jammu for uploading the closure order.

vi). Mr. **Nazir Ahmad Dar** Prop, **M/s Jannat Brick Kiln Lalan Ganoor- Anantnag** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 009 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 399 **JK PCC of 2024**
Dated : 19 **/03 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively; and

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee; and

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee; and

Whereas, **Sh. Showket Ahmad Bhat** has set up and put in operation a Brick Kiln under the name and style of **M/s Showket Brick Kiln (A-One) Ganoor, Katchpora- Anantnag** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment; and

Whereas, notice were served upon the owner of the brick kiln (on **16-08-2023**) calling upon him to show cause as to why legal action including closure of his brick kiln be not taken for violation of environmental laws; and

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Anantnag, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/24-25** dated **12-03-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Anantnag and accordingly recommended it for closure; and

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection; and

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** is directed to close down the brick kiln of **Sh. Showket Ahmad Bhat** under the name and style of **M/s Showket Brick Kiln (A-One) Ganoor, Katchpora- Anantnag** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Anantnag is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Anantnag is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Showket Ahmad Bhat** (Prop.) ***M/s*** **Showket Brick Kiln (A-One) Ganoor, Katchpora-Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Shyam Singh), JKAS
Member Secretary, 19.3.24
J&K PCC.

No:- JKPCC/LSK/ 7434870 /2024/ 3535- 3545
Dated:- 19 /03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/24-25** dated **12-03-2024.**

iii. Director Industries and Commerce, **Kashmir** for information and necessary action

iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

v. Chief Engineer, PHE Kashmir for information and necessary action under intimation

vi. Executive Engineer, (KPDCL) Electric information Division, Anantnag for information and necessary action.

vii. Executive Engineer, PHE Division Anantnag for information and necessary action.

viii. Divisional Officer, PCC, Anantnag for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K Pollution Control Committee Jammu for information and necessary action.

x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Showket Ahmad Bhat,** Prop. **M/s Showket Brick Kiln (A-One) Ganoor, Katchpora-Anantnag** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

LiFE

Winter office-November-April
Parivesh Bhawan, Forest Complex
Gladni, Transport Nagar,
Narwal, Jammu
Tel/Fax: 0191-2479225

Summer Office: May-October
Sheikh Alam Campus
Behind Silk Factory
Rajbagh Srinagar
Ph/Fax 0194-2311163

email: membersecretaryjkspcb@gmail.com

Order No: 107 JK PCC of 2023
Dated : 05/10/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, one **Mr. Abdul Rashid Reshi** has set up and put in operation a Brick Kiln under the name and style of **M/s Diamond Brick Kiln, at Dialgam Near Govt, Medical College Anantnag** in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the owner of the Brick Kiln was accordingly served with repeated notices, particularly Notice dated **21-01-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the owner of the Brick Kiln has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the District Officer, PCC Anantnag on **13-04-2023**, reported that the Brick Kiln is operational without Pollution Control Devices/Pollution Control Measures and Consent from the JKPCC.

Whereas, Regional Director, JK PCC, Kashmir vide his communication No. **PCC/ROK/LS/23/47-48 dated 27-04-2023** has confirmed the report of the Divisional Officer, PCC Anantnag and accordingly recommended closure of above said Brick Kiln.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under **Section 33 (A)** of the **Water** (Prevention and Control of Pollution) **Act,1974** and **Section 31 (A) Air** (Prevention and Control of Pollution) **Act, 1981** , read with **Section 5 of Environment** (Protection) **Act, 1986**, immediate closure of Brick Kiln of Mr. Ab. Rashid Reshi under the name and style of **M/s Diamond Brick Kiln, at Dialgam Near Govt, Medical College Anantnag** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Anantnag** is directed to get the Brick Kiln of Mr. Abdul Rashid Reshi under the name and style of **M/s Diamond Brick Kiln, at Dialgam Near Govt, Medical College Anantnag** , closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Mr. Ab. Rashid Reshi Prop.**M/s Diamond Brick Kiln,at Dialgam Near Govt, Medical College Anantnag** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

05/10/23
(K Ramesh Kumar) IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7185881/2023 1531-535
Dated:- 05/10/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Anantnag for information and necessary action, under intimation.
ii). Regional Director, J K PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/47-48 dated 27-04-2023.**
iii).Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site PCC Jammu for uploading the closure order.
v). Ab. Rashid Reshi, Prop. M/s **Diamond Brick Kiln,at Dialgam Near Govt, Medical CollegeAnantnag**
for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476927, mail - membersecretaryjkspcb@gmail.com

Order No. : 369 **JK PCC of 2024**
Dated : 01 /03 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Zia-ul-Hassan Mir** has set up and put in operation a Brick Kiln under the name and style of **M/s JK Brick Kiln(MBK) Monghal -Anantnag** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice were served upon the owner of the brick kiln (on **02-01-2023**) calling upon him to show cause as to why legal action including closure of his brick kiln be not taken for violation of environmental laws.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Anantnag on **12-02-2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/15-16** dated **20-02-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Anantnag and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** is directed to close down the brick kiln of **Sh. Zia-ul-Hassan Mir** under the name and style of **M/s JK Brick Kiln (MBK) at Monghal-Anantnag** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Anantnag is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Anantnag is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Zia-ul-Hassan Mir** (Prop.) ***M/s* JK Brick Kiln(MBK) at Monghal-Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

Vasu Yadav 13/2/24
Chairman

No:- JKPCC/LSK/7419742 /2024/3211-3221
Dated:-01/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/15-16** dated **20-02-2024**.
iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation
v. Director Industries and Commerce, **Kashmir** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Anantnag for information and necessary action.
vii. Executive Engineer, PHE Division Anantnag for information and necessary action.
viii. Divisional Officer, PCC, Anantnag for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. Zia-ul-Hassan Mir,** Prop. **M/s JK Brick Kiln(MBK) at Monghal-Anantnag** for compliance.

PCC
Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu
email: memsecretarypcc@gmail.com

ORDER No. : 214 JKPCC of 2024
DATED : 10 /01/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **Mr. Shabeer Ahmad Dar** has set up and put it in operation a brick kiln under the name and style of **M/s Shahihamdan Brick Kiln at Brienty - Anantnag** in violation of above stated laws without obtaining Consent from the JK Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the owner of the brick kiln was accordingly served with final notice dated **02-01-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the owner of the Brick Kiln has failed to show any response to the final notice, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Anantnag on **15-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

Whereas, the brick kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974**, read with **Section 5** of Environment **(Protection) Act, 1986**, Immediate closure of Brick kiln of **Mr. Shabeer Ahmad Dar** under the name and style of **M/s Shahihamdan Brick Kiln at Brienty - Anantnag** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Anantnag** is directed to get the Brick kiln of **Mr. Shabeer Ahmad Dar Prop.** M/s **Shahihamdan Brick Kiln at Brienty - Anantnag,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). **Mr. Shabeer Ahmad Dar Prop.** M/s **Shahihamdan Brick Kiln at Brienty- Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

10/1/24
(K Ramesh Kumar),IFS
Member Secretary
JK PCC/Jammu

No:-JK PCC/LSK/7381588/023/ 1190-1185
Dated:- 10 /01/2024.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Anantnag for information and necessary action.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, JKPCC, Anantnag for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee Jammu for uploading the closure order.

vi). **Mr. Shabeer Ahmad Dar Prop.** M/s **Shahihamdan Brick Kiln at Brienty- Anantnag** for compliance

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretarjkpcc@gmail.com

ORDER No. : 213 JKPCC of 2024
DATED : 10 /01/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **Mr. Mohammad Yousuf Dar** has set up and put it in operation a brick kiln under the name and style of **M/s DBZ Brick Kiln at Badragund Sangdan- Anantnag** in violation of above stated laws without obtaining Consent from the JK Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the owner of the brick kiln was accordingly served with final notice dated **02-01-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the owner of the Brick Kiln has failed to show any response to the final notice, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Anantnag on **15-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

Whereas, the brick kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974**, read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of **Mr. Mohammad Yousuf Dar** under the name and style of **M/s DBZ Brick Kiln at Badragund Sangdan - Anantnag** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Anantnag** is directed to get the Brick kiln of **Mr. Mohammad Yousuf Dar Prop.** M/s **DBZ Brick Kiln at Badragund Sangdan - Anantnag,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). **Mr. Mohammad Yousuf Dar Prop.** M/s **DBZ Brick Kiln at Badragund Sangdan - Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

10/01/24
(K Ramesh Kumar), IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7183588 /023/ 1174-1179
Dated:- 10 /12/2024.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Anantnag for information and necessary action.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, JKPCC, Anantnag for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee Jammu for uploading the closure order.

vi). **Mr. Mohammad Yousuf Dar Prop.** M/s **DBZ Brick Kiln at Badragund Sangdan - Anantnag** for compliance

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretaryjkpcb@gmail.com

ORDER No. : 202 JKPCC of 2024
DATED : 10 /01/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **Mr. Rayaz Ahmad Dar** has set up and put it in operation a brick kiln under the name and style of **M/s R R Brick Kiln at Lalan near Railway Line-Anantnag** in violation of above stated laws without obtaining Consent from the JK Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the owner of the brick kiln was accordingly served with final notice dated **02-01-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the owner of the Brick Kiln has failed to show any response to the final notice, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Anantnag on **16-11-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

Whereas, the brick kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of **Mr. Rayaz Ahmad Dar** under the name and style of **M/s R R Brick Kiln at Lalan near Railway Line-Anantnag** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Anantnag** is directed to get the Brick kiln of **Mr. Rayaz Ahmad Dar Prop.** M/s **R R Brick Kiln at Lalan near Railway Line-Anantnag,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). **Mr. Rayaz Ahmad Dar Prop.** M/s **R R Brick Kiln at Lalan near Railway Line-Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

10/1/24
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7381588/02 1144-1149
Dated:-10 /01/2024.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Anantnag for information and necessary action.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, JKPCC, Anantnag for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee Jammu for uploading the closure order.

vi). **Mr. Rayaz Ahmad Dar Prop.** M/s **R R Brick Kiln at Lalan near Railway Line-Anantnag** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: member.secretary.jkpcb@gmail.com

ORDER No. : 217 JKPCC of 2024
DATED : 10/01/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **Mr. Muzaffar Ahmad & Ab.Rasheed** have set up and put it in operation a brick kiln under the name and style of **M/s Zum Zum Brick Kiln at Damjan near Power Grid Vessu - Anantnag** in violation of above stated laws without Consent of the JK Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the owner of the brick kiln was accordingly served with final notice dated **02-01-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the owner of the Brick Kiln has failed to show any response to the final notice, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Anantnag on **15-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

Whereas, the brick kiln in question cannot be allowed to run un-authorizedly with above status and to the detriment of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. **Muzaffar Ahmad & Ab.Rasheed** under the name and style of **M/s Zum Zum Brick Kiln at Damjan near Power Grid Vessu - Anantnag** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Anantnag** is directed to get the Brick kiln of Mr. **Muzaffar Ahmad & Ab.Rasheed** under the name and style of **M/s Zum Zum Brick Kiln at Damjan near Power Grid Vessu - Anantnag,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. **Muzaffar Ahmad & Ab.Rasheed** Prop. M/s **Zum Zum Brick Kiln at Damjan near Power Grid Vessu - Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

16/01/24
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7381588 /023/ 1198-1203
Dated:- 10 /01/2024.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Anantnag for information and necessary action.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, JKPCC, Anantnag for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand spirit.

v). In-Charge web site Pollution Control Committee Jammu for uploading the closure order.

vi). Mr. **Muzaffar Ahmad & Ab.Rasheed Prop.** M/s **Zum Zum Brick Kiln at Damjan near Power Grid Vessu - Anantnag** for compliance

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretarypcc@gmail.com

ORDER No. : 209 JKPCC of 2024
DATED : 10 /01/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Poilution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **Mr. Nazir Ahmad Wani** has set up and put it in operation a brick kiln under the name and style of **M/s Evergreen Brick Kiln at Nussu Badragund-Anantnag** in violation of above stated laws without obtaining Consent from the JK Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the owner of the brick kiln was accordingly served with final notice dated **02-01-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the owner of the Brick Kiln has failed to show any response to the final notice, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Anantnag on **15-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

Whereas, the brick kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974**, read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of **Mr. Nazir Ahmad Wani** under the name and style of **M/s Evergreen Brick Kiln at Nussu Badragund-Anantnag** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Anantnag** is directed to get the Brick kiln of **Mr. Nazir Ahmad Wani Prop.** M/s **Evergreen Brick Kiln at Nussu Badragund-Anantnag,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). **Mr. Nazir Ahmad Wani Prop.** M/s **Evergreen Brick Kiln at Nussu Badragund-Anantnag** - is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

10/01/24
(K Ramesh Kumar), IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7381588/023/1150-1155
Dated:- 10 /01/2024.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Anantnag for information and necessary action.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, JKPCC, Anantnag for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee Jammu for uploading the closure order.

vi). **Mr. Nazir Ahmad Wani Prop.** M/s **Evergreen Brick Kiln at Nussu Badragund-Anantnag** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2478827; mail - membersecretaryjkspcb@gmail.com

Order No. : 368 **JK PCC of 2024**
Dated : 01/03/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Farooq Ahmad Dar** has set up and put in operation a Brick Kiln under the name and style of **M/s Gousul Azam Brick Kiln (D50) Drenin, Dawlat Abad, Anantnag** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice were served upon the owner of the brick kiln (on **02-01-2023**) calling upon him to show cause as to why legal action including closure of his brick kiln be not taken for violation of environmental laws.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Anantnag on **12-02-2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/15-16** dated **20-02-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Anantnag and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** is directed to close down the brick kiln of **Sh. Farooq Ahmad Dar** under the name and style of **M/s Gousul Azam Brick Kiln (D50) Drenin, Dawlat Abad, Anantnag** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Anantnag is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Anantnag is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Farooq Ahmad Dar** (Prop.) ***M/s*** **Gousul Azam Brick Kiln (D50) Drenin, Dawlat Abad, Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

1/3/24
Vasu Yadav
Chairman

No:- JKPCC/LSK/ 7419742 /2024 /3200-3210
Dated:-01/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/15-16** dated **20-02-2024**.
iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation
v. Director Industries and Commerce, **Kashmir** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Anantnag for information and necessary action.
vii. Executive Engineer, PHE Division Anantnag for information and necessary action.
viii. Divisional Officer, PCC, Anantnag for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. Farooq Ahmad Dar,** Prop. **M/s Gousul Azam Brick Kiln (D50) Drenin, Dawlat Abad, Anantnag** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu. 180 006 || Silk Factory Road
Rajbagh, Srinagar. 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 370 **JK PCC of 2024**
Dated : 01/03/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Imran Ahmad Bhat** has set up and put in operation a Brick Kiln under the name and style of **M/s Imran Brick Kiln at Shelipora-Achabal -Anantnag** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Anantnag on **12-02-2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/15-16** dated **20-02-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Anantnag and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** is directed to close down the brick kiln of **Sh. Imran Ahmad Bhat** under the name and style of **M/s Imran Brick Kiln at Shelipora-Achabal-Anantnag** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Anantnag is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Anantnag is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Imran Ahmad Bhat** (Prop.) ***M/s*** **Imran Brick Kiln at Shelipora-Achabal -Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

Vasu Yadav 13/2/24
Chairman

No:- JKPCC/LSK/ 7419742 /2024 | 3222-3232
Dated: 01 /02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/15-16** dated **20-02-2024**.
iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation
v. Director Industries and Commerce, **Kashmir** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Anantnag for information and necessary action.
vii. Executive Engineer, PHE Division Anantnag for information and necessary action.
viii. Divisional Officer, PCC, Anantnag for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. Imran Ahmad Bhat,** Prop. **M/s Imran Brick Kiln at Shelipora-Achabal -Anantnag** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Kashmir, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 382 **JK PCC of 2024**
Dated : 05 /03 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Ghulam Mohd Dar** has set up and put in operation a Brick Kiln under the name and style of **M/s Dar Brick Kiln at Alliepora Shahoora-Pulwama** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 10-08-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama on **20-01-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024** confirmed the inspection report of Divisional Officer, PCC, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln of **Sh. Ghulam Mohd Dar** under the name and style of M/s **Dar Brick Kiln at Alliepora Shahoora-Pulwama** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Ghulam Mohd Dar** (Prop.) ***M/s*** **Dar Brick Kiln at Alliepora Shahoora-Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

5/3/24

Vasu Yadav
Chairman

No:- JK PCC/LSK/ 7420766/2024 | 3359-3369
Dated:-05/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024**.
iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), **Kashmir** for information and necessary action under intimation.
iv. Chief Engineer, PHE, **Kashmir** for information and necessary action under intimation
v. Director Industries and Commerce, **Kashmir** for information and necessary action.
vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.
vii. Executive Engineer, PHE Division Pulwama for information and necessary action.
viii. Divisional Officer, Pollution Control Committee, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, J&K NGT PCC, Kashmir for information and necessary action.
x. I/c web site Pollution Control Committee **Kashmir** for uploading the closure order
xi. **Sh. Ghulam Mohd Dar** Prop. M/s **Dar Brick Kiln at Alliepora Shahoora-Pulwama ma** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 383 **JK PCC of 2024**
Dated : 05/03/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Bashir Ahmad Bhat** has set up and put in operation a Brick Kiln under the name and style of **M/s LBK changed into M/s Bhat Brick Kiln at Now-Nagri-Pulwama** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 10-08-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024** confirmed the inspection report of Divisional Officer, PCC, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln of **Sh. Bashir Ahmad Bhat** under the name and style of M/s **LBK changed into M/s Bhat Brick Kiln at Now-Nagri-Pulwama** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Bashir Ahmad Bhat** (Prop.) ***M/s* LBK changed into M/s Bhat Brick Kiln at Now-Nagri-Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

5/3/24

Vasu Yadav
Chairman

No:- JK PCC/LSK/ 7420766/2024 | 3370-3380
Dated:-05 /03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024**.

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), **Kashmir** for information and necessary action under intimation.

iv. Chief Engineer, PHE, **Kashmir** for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.

vii. Executive Engineer, PHE Division Pulwama for information and necessary action.

viii. Divisional Officer, Pollution Control Committee, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, J&K NGT PCC, Kashmir for information and necessary action.

x. I/c web site Pollution Control Committee **Kashmir** for uploading the closure order

xi. **Sh. Bashir Ahmad Bhat** Prop. M/s **LBK changed into M/s Bhat Brick Kiln at Now-Nagri-Pulwama** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Kashmir, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 380 **JK PCC of 2024**
Dated : 05/03/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Showkat Ahmad Nath** has set up and put in operation a Brick Kiln under the name and style of **M/s Sun Rise Brick Kiln at Rambeerpora Newa-Pulwama** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 10-08-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama on **19-02-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024** confirmed the inspection report of Divisional Officer, PCC, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln of **Sh. Showkat Ahmad Nath** under the name and style of M/s **Sun Rise Brick Kiln at Rambeerpora Newa-Pulwama** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Showkat Ahmad Nath** (Prop.) ***M/s*** **Sun Rise Brick Kiln at Rambeerpora Newa-Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSK/ 7420766/2024/ 3337-3347
Dated:-05 /03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024.**
iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), **Kashmir** for information and necessary action under intimation.
iv. Chief Engineer, PHE, **Kashmir** for information and necessary action under intimation
v. Director Industries and Commerce, **Kashmir** for information and necessary action.
vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.
vii. Executive Engineer, PHE Division Pulwama for information and necessary action.
viii. Divisional Officer, Pollution Control Committee, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, J&K NGT PCC, Kashmir for information and necessary action.
x. I/c web site Pollution Control Committee **Kashmir** for uploading the closure order
xi. **Sh. Showkat Ahmad Nath** Prop. M/s **Sun Rise Brick Kiln at Rambeerpora Newa-Pulwama** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Kashmir, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2478927; mail - membersecretaryjkspcb@gmail.com

Order No. : 376 **JK PCC of 2024**
Dated : 05/03/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Ghulam Hassan Mir** has set up and put in operation a Brick Kiln under the name and style of **M/s Mir Brick Kiln at Hastikhud Zadoora Newa- Pulwama** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 10-08-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama on **19-02-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024** confirmed the inspection report of Divisional Officer, PCC, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln of **Sh. Ghulam Hassan Mir** under the name and style of M/s **Mir Brick Kiln at Hastikhud Zadoora Newa- Pulwama** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Ghulam Hassan Mir** (Prop.) ***M/s*** **Mir Brick Kiln at Hastikhud Zadoora Newa-Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

28/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSK/ 7420766/2024/3283-3293
Dated:-05/03/2024

Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024.**

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), **Kashmir** for information and necessary action under intimation.

iv. Chief Engineer, PHE, **Kashmir** for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.

vii. Executive Engineer, PHE Division Pulwama for information and necessary action.

viii. Divisional Officer, Pollution Control Committee, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, J&K NGT PCC, Kashmir for information and necessary action.

x. I/c web site Pollution Control Committee **Kashmir** for uploading the closure order

xi. **Sh. Ghulam Hassan Mir** Prop. **M/s Mir Brick Kiln at Hastikhud Zadoora Newa-Pulwama** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Kashmir, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476827, mail - membersecretaryjkspcb@gmail.com

Order No. : 375 **JK PCC of 2024**
Dated : 05 /03 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Ashaq Hussain Malla** has set up and put in operation a Brick Kiln under the name and style of **M/s Kamran Brick Kiln at Ramberpora Parigam Newa, Pulwama** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 10-08-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama on **18-02-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024** confirmed the inspection report of Divisional Officer, PCC, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln of **Sh. Ashaq Hussain Malla** under the name and style of M/s **Kamran Brick Kiln at Ramberpora Parigam Newa, Pulwama** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Ashaq Hussain Malla** (Prop.) ***M/s*** **Kamran Brick Kiln at Ramberpora Parigam Newa, Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

Vasu Yadav 5/3/24
Chairman

No:- JK PCC/LSK/ 7420766/2024 /3272-3284
Dated:-05 /03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024**.

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), **Kashmir** for information and necessary action under intimation.

iv. Chief Engineer, PHE, **Kashmir** for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.

vii. Executive Engineer, PHE Division Pulwama for information and necessary action.

viii. Divisional Officer, Pollution Control Committee, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, J&K NGT PCC, Kashmir for information and necessary action.

x. I/c web site Pollution Control Committee **Kashmir** for uploading the closure order

xi. **Sh. Ashaq Hussain Malla** Prop. **M/s Kamran Brick Kiln at Ramberpora Parigam Newa, Pulwama** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Kashmir, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 37 **JK PCC of 2024**
Dated : 05 /03 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Khursheed Ahmad Malik** has set up and put in operation a Brick Kiln under the name and style of **M/s Budshah Brick Kiln at Audoora Shahoora-Pulwama** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 10-08-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama on **19-02-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024** confirmed the inspection report of Divisional Officer, PCC, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln of **Sh. Khursheed Ahmad Malik** under the name and style of M/s **Budshah Brick Kiln at Audoora Shahoora-Pulwama** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Khursheed Ahmad Malik** (Prop.) ***M/s*** **Budshah Brick Kiln at Audoora Shahoora-Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

5/3/24
Vasu Yadav
Chairman

No:- JK PCC/LSK/ 7420766/2024 | 3326-3336
Dated:-05/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024**.
iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), **Kashmir** for information and necessary action under intimation.
iv. Chief Engineer, PHE, **Kashmir** for information and necessary action under intimation
v. Director Industries and Commerce, **Kashmir** for information and necessary action.
vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.
vii. Executive Engineer, PHE Division Pulwama for information and necessary action.
viii. Divisional Officer, Pollution Control Committee, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, J&K NGT PCC, Kashmir for information and necessary action.
x. I/c web site Pollution Control Committee **Kashmir** for uploading the closure order
xi. **Sh. Khursheed Ahmad Malik** Prop. **Budshah Brick Kiln at Audoora Shahoora-Pulwama** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Kashmir, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 374 **JK PCC of 2024**
Dated : 05/03/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Nisar Ahmad** has set up and put in operation a Brick Kiln under the name and style of **M/s JKB Sanzan Brick Kiln (151) Sanzan Asthanpora, Pulwama** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 17-01-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama on **19-02-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024** confirmed the inspection report of Divisional Officer, PCC, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln of **Sh. Nisar Ahmad** under the name and style of M/s **JKB Sanzan Brick Kiln (151) Sanzan Asthanpora, Pulwama** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Nisar Ahmad** (Prop.)*M/s* **JKB Sanzan Brick Kiln (151) Sanzan Asthanpora, Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

5/3/24

Vasu Yadav
Chairman

No:- JK PCC/LSK/ 7420766/2024/3261-3271
Dated:-05/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024.**
iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), **Kashmir** for information and necessary action under intimation.
iv. Chief Engineer, PHE, **Kashmir** for information and necessary action under intimation
v. Director Industries and Commerce, **Kashmir** for information and necessary action.
vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.
vii. Executive Engineer, PHE Division Pulwama for information and necessary action.
viii. Divisional Officer, Pollution Control Committee, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, J&K NGT PCC, Kashmir for information and necessary action.
x. I/c web site Pollution Control Committee **Kashmir** for uploading the closure order
xi. **Sh. Nisar Ahmad** Prop. **M/s JKB Sanzan Brick Kiln (151) Sanzan Asthanpora, Pulwama** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Kashmir, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 378 **JK PCC of 2024**
Dated : 05/03 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Hab ib Ullah Wani** has set up and put in operation a Brick Kiln under the name and style of **M/s 417 Brick Kiln changed into 7HH into M/s Wani Brick Kiln at Achan Litter Pulwama** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 18-08-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama on **19-02-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024** confirmed the inspection report of Divisional Officer, PCC, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln of **Sh. Habib Ullah Wani** under the name and style of M/s **417 Brick Kiln changed into 7HH into M/s Wani Brick Kiln at Achan Litter Pulwama** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Habib Ullah Wani** (Prop.) ***M/s* 417 Brick Kiln changed into 7HH into M/s Wani Brick Kiln at Achan Litter Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

Vasu Yadav
& Chairman

No:- JK PCC/LSK/ 7420766/2024/3315-3328
Dated:-05/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024**.

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), **Kashmir** for information and necessary action under intimation.

iv. Chief Engineer, PHE, **Kashmir** for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.

vii. Executive Engineer, PHE Division Pulwama for information and necessary action.

viii. Divisional Officer, Pollution Control Committee, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, J&K NGT PCC, Kashmir for information and necessary action.

x. I/c web site Pollution Control Committee **Kashmir** for uploading the closure order

xi. **Sh. Habib Ullah Wani** Prop. **M/s 417 Brick Kiln changed into 7HH into M/s Wani Brick Kiln at Achan Litter Pulwama** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex | Silk Factory Road
Transport Nagar, Kashmir, 180 006 | Rajbagh, Srinagar, 190 008
Tel - 0191-2476927, mail - membersecretaryjkspcb@gmail.com

Order No. : 387 **JK PCC of 2024**
Dated : 05/03 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Bashir Ahmad Ganie** has set up and put in operation a Brick Kiln under the name and style of **M/s Gulmohar Brick Kiln at Tumchi Nowpora Wanipora -Pulwama** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 10-08-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama on **19-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024** confirmed the inspection report of Divisional Officer, PCC, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln of **Sh. Bashir Ahmad Ganie** under the name and style of M/s **Gulmohar Brick Kiln at Tumchi Nowpora Wanipora -Pulwama** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Bashir Ahmad Ganie** (Prop.) ***M/s*** **Gulmohar Brick Kiln at Tumchi Nowpora Wanipora -Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

5/3/24
Vasu Yadav
Chairman

JK PCC/LSK/ 7420766/2024 | 3414-3424
Dated:-05/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024.**
iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), **Kashmir** for information and necessary action under intimation.
iv. Chief Engineer, PHE, **Kashmir** for information and necessary action under intimation
v. Director Industries and Commerce, **Kashmir** for information and necessary action.
vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.
vii. Executive Engineer, PHE Division Pulwama for information and necessary action.
viii. Divisional Officer, Pollution Control Committee, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, J&K NGT PCC, Kashmir for information and necessary action.
x. I/c web site Pollution Control Committee **Kashmir** for uploading the closure order
xi. **Sh. Bashir Ahmad Ganie** Prop. M/s **Gulmohar Brick Kiln at Tumchi Nowpora Wanipora -Pulwama** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Kashmir, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476827; mail - membersecretaryjkspcb@gmail.com

Order No. : 386 **JK PCC of 2024**
Dated : 05 **/03 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Abdul Gani Dar** has set up and put in operation a Brick Kiln under the name and style of **M/s Dar Brick Kiln at Tumchi-Nowpora -Pulwama** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024** confirmed the inspection report of Divisional Officer, PCC, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln of **Sh. Abdul Gani Dar** under the name and style of M/s **Dar Brick Kiln at Tumchi-Nowpora -Pulwama** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Abdul Gani Dar** (Prop.) ***M/s*** **Dar Brick Kiln at Tumchi-Nowpora -Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

5/3/24

Vasu Yadav
Chairman

No:- JK PCC/LSK/ 7420766/2024 | 3403-3413
Dated:-05/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024**.

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), **Kashmir** for information and necessary action under intimation.

iv. Chief Engineer, PHE, **Kashmir** for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.

vii. Executive Engineer, PHE Division Pulwama for information and necessary action.

viii. Divisional Officer, Pollution Control Committee, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, J&K NGT PCC, Kashmir for information and necessary action.

x. I/c web site Pollution Control Committee **Kashmir** for uploading the closure order

xi. **Sh. Abdul Gani Dar** Prop. M/s **Dar Brick Kiln at Tumchi-Nowpora -Pulwama** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkepcb@gmail.com

Order No. : 385 **JK PCC of 2024**
Dated : 05/03/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Abdul Hameed Mir** has set up and put in operation a Brick Kiln under the name and style of **M/s Jehlum Brick Kiln at Tumchi-Nowpora Newa-Pulwama** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 10-08-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama on **19-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024** confirmed the inspection report of Divisional Officer, PCC, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln of **Sh. Abdul Hameed Mir** under the name and style of M/s **Jehlum Brick Kiln at Tumchi-Nowpora Newa-Pulwama** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Abdul Hameed Mir** (Prop.) ***M/s*** **Jehlum Brick Kiln at Tumchi-Nowpora Newa-Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

5/3/24

Vasu Yadav
Chairman

No:- JK PCC/LSK/ 7420766/2024 /3392-3402
Dated:-05 /03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024.**

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), **Kashmir** for information and necessary action under intimation.

iv. Chief Engineer, PHE, **Kashmir** for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.

vii. Executive Engineer, PHE Division Pulwama for information and necessary action.

viii. Divisional Officer, Pollution Control Committee, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, J&K NGT PCC, Kashmir for information and necessary action.

x. I/c web site Pollution Control Committee **Kashmir** for uploading the closure order

xi. **Sh. Abdul Hameed Mir** Prop. M/s **Jehlum Brick Kiln at Tumchi-Nowpora Newa-Pulwama** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Kashmir, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 384 **JK PCC of 2024**
Dated : 05 /03 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Aijaz Ahmad Wani** has set up and put in operation a Brick Kiln under the name and style of **M/s Five Star Brick Kiln at Wahipora-Pulwama** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 22-06-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama on **25-02-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024** confirmed the inspection report of Divisional Officer, PCC, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31

(A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln of **Sh. Aijaz Ahmad Wani** under the name and style of M/s **Five Star Brick Kiln at Wahipora-Pulwama** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Aijaz Ahmad Wani** (Prop.) ***M/s* Five Star Brick Kiln at Wahipora-Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

Vasu Yadav 5/2/24
& Chairman

No:- JK PCC/LSK/ 7420766/2024 |3381-3391
Dated:-05 /03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024.**

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), **Kashmir** for Information and necessary action under intimation.

iv. Chief Engineer, PHE, **Kashmir** for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.

vii. Executive Engineer, PHE Division Pulwama for information and necessary action.

viii. Divisional Officer, Pollution Control Committee, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, J&K NGT PCC, Kashmir for information and necessary action.

x. I/c web site Pollution Control Committee **Kashmir** for uploading the closure order

xi. **Sh. Aijaz Ahmad Wani** Prop. M/s **Five Star Brick Kiln at Wahipora-Pulwama** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel -0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 260 **JK PCC of 2024**
Dated : 10 /02 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Pawan Mahajan** has set up and put in operation a Brick Kiln under the name and style of **M/s Jai Kiln Manyal Brahmana, Jammu** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024,** revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Sh. Pawan Mahajan** under the name and style of M/s **Jai Kiln Manyal Brahmana, Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh Pawan Mahajan** (Prop.) ***M/s*** **Jai Kiln Manyal Brahmana, Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCB/LSJ/**7395204**/2024/1548-1558
Dated:- 10/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024.**
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. Pawan Mahajan,** Prop. **M/s Jai Kiln Manyal Brahmana, Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476827; mail - membersecretaryjkspcb@gmail.com

Order No. : 255 **JK PCC of 2024**
Dated : 10 /02 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. K.L. Mahajan** has set up and put in operation a Brick Kiln under the name and style of **M/s Kalka Brick Kiln, Bawa Talab Akhnoor, Jammu** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Sh. K.L. Mahajan** under the name and style of M/s **Kalka Brick Kiln, Bawa Talab Akhnoor, Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Akhnoor is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Akhnoor is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. K.L. Mahajan** (Prop.) ***M/s*** **Kalka Brick Kiln, Bawa Talab Akhnoor, Jammu** is directed to cease the operation of the hotel forthwith.

10/2/2024

Vasu Yadav
Chairman

No:- JK PCB/LSJ/1395-97/2024 | 1498-1508
Dated:- 10 /02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, Jammu for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/Consent-O/2024/3593-94** dated **27-01-2024.**
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Akhnoor for information and necessary action.
vii. Executive Engineer, PHE Division Akhnoor for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. K.L. Mahajan** Prop. **M/s Kalka Brick Kiln, Bawa Talab Akhnoor, Jammu** for compliance.

Government of Jammu and Kashmir
JK POLLUTION CONTROL BOARD

Winter Office: Nanasidan Apart
Parivesh Bhawan, Gladni
Transport Nagar, Narwal,
Jammu (J&K) 180005
Ph/Fax : 0191-2474025

Summer Office: May – October
Shalimar Campus
Behind Govt. Silk Factory,
Rajbagh Srinagar (J&K) 190008
Ph/Fax 0194-2312385

Email: membersecretary@jkpcb@gmail.com

O R D E R NO : 131 JK PCB of 2021
Dated : 11 -01-2021

Whereas, no industrial unit can be set up or put in operation without prior consent of the Pollution Control Board, warranted under **Section 25/26** and **Section 21** of **the Water (Prevention and Control of Pollution) Act 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively.

Whereas, the Brick Kiln falls in **Orange** category as the activity carried in the unit is polluting one and deficiency in PCDs/PCMs complied with the use of out dated technology is bound to cause pollution beyond tolerable limits

Whereas, a Brick Kiln under the name and style of **Shree Ganesh Kiln, Kangrail, Dhayaran, Jammu,** has failed to obtain upto date consent from the Board and is currently in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures besides without mandatory **Environmental Clearance** for brick earth, for manufacturing of Bricks, with further failure to take measures to meet the requirements of laws governing environmental protection.

Whereas, the unit holder were accordingly served with repeated notices, particularly final notice **dt. 01-12-2020**, calling upon him there under to show reasons as to why legal action including closure of unit be not taken.

Whereas, concerned Brick Kiln owner has failed to show any response to the above stated notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, the Brick Kiln in question cannot be allowed to run un-authorizedly with above status and to the detriment of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Board under **Section 33(A)** and **Section 31 (A)** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively, read with **Section 5** of the **Environment** (Protection) **Act 1986**, immediate closure of Brick Kiln of Sh. Parvesh Mahajan Prop. **M/s Shree Ganesh Kiln, Kangrail, Dhayaran, Jammu,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Jammu** is directed to get **M/s Shree Ganesh Kiln, Kangrail, Dhayaran, Jammu,** closed immediately and cancel the licence if issued.

ii). Sh. Parvesh Mahajan, Prop. **Shree Ganesh Kiln, Kangrail, Dhayaran, Jammu,** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

11/01

(M.M.Shah)
Legal Advisor
JK PCB, Jammu

(B.M.Sharma),IFS
Member Secretary
JKPCB, Jammu

No:-JKPCB/LSJ/973/2021/ 732-35
Dated:- 11 /01/2021.

Copy to the following for information and immediate compliance:-

i). Deputy Commissioner/ District Magistrate **Jammu.**
ii). Regional Director, JK Pollution Control Board, Jammu for information and necessary action within fortnight and has reference to his letter No. Pollution Control Board/RDJ/O/20/5604 dt. 24-12-2020.
iii). I/c website Pollution Control Board for uploading the closure order.
iv). Sh. Parvesh Mahajan,Prop. **Shree Ganesh Kiln, Kangrail, Dhayaran, Jammu.**

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2478927; mail - membersecretaryjkspcb@gmail.com

Order No. : 254 **JK PCC of 2024**
Dated : 16/02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Surinder Gupta** has set up and put in operation a Brick Kiln under the name and style of **M/s Jai Laxmi Brick Kiln, Rahya Morh,Samba** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, final notice was served upon the Brick Kiln owner, (**on 13-02-2021**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba (South) on **03-01-2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/Consent-O/2024/3593-94** dated **27-01-2024** confirmed the inspection report of Divisional Officer, PCC Samba(South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln of **Sh. Surinder Gupta** under the name and style of M/s **Jai Laxmi Brick Kiln, Rahya Morh,Samba** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Surinder Gupta** (Prop.) ***M/s*** **Jai Laxmi Brick Kiln, Rahya Morh,Samba** is directed to cease the operation of the hotel forthwith.

Vasu Yadav
Chairman

No:- JK PCB/LSJ/**7389707**/2024 /1487-1497
Dated:- 10 /02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/Consent-O/2024/3593-94** dated **27-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.
vii. Executive Engineer, PHE, Samba for information and necessary action.
viii. Divisional Officer, PCC Samba (South) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Surinder Gupta** Prop. **M/s Jai Laxmi Brick Kiln, Rahya Morh,Samba** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 253 **JK PCC of 2024**
Dated : 10 /02 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Harbans Kumar** has set up and put in operation a Brick Kiln under the name and style of **M/s Bral Brick Kiln, Rahya Morh,Samba** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 21-04-2016**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba (South) on **03-01-2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/Consent-O/2024/3593-94** dated **27-01-2024** confirmed the inspection report of Divisional Officer, PCC Samba (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act, 1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) **Act, 1981**, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln of **Sh. Harbans Kumar** under the name and style of M/s **Bral Brick Kiln, Rahya Morh, Samba** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Harbans Kumar** (Prop.) ***M/s*** **Bral Brick Kiln, Rahya Morh,Samba** is directed to cease the operation of the hotel forthwith.

Vasu Yadav 10/2/24
Chairman

No:- JK PCB/LSJ/**7395207**/2024/1476-86
Dated:-10 /02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/Consent-O/2024/3593-94** dated **27-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.
vii. Executive Engineer, PHE, Samba for information and necessary action.
viii. Divisional Officer, PCC Samba (South) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Harbans Kumar,** Prop. **M/s Bral Brick Kiln, Rahya Morh,Samba** for compliance.

GOVERNMENT OF JAMMU AND KASHMIR
J & K STATE POLLUTION CONTROL BOARD

Parivesh Bhawan Gladni Transport Nagar
Jammu.

ORDER NO: 320 of 2014
DATED : 24-01-2014

Whereas, closure of ***M/S Pujari Brick Kiln, Village Karwal Samba*** was ordered by the Board vide Order No. 81 of 2012 dated 28-09-2012 for the failure of the unit holder to have requisite pollution control device /measures in place in the Brick Kiln and obtain mandatory consent of the Board for running of the unit.

Whereas, the nomenclature of the Brick Kiln has been changed from ***Pujari Brick Kiln*** to ***Ashoka Brick Kiln*** whileas the activity and status in terms of default remains unchanged as the brick kiln in question is in operation without requisite pollution control devices / measures and mandatory consent of the Board.

Whereas, change in nomenclature seems to have been effected to defeat the process of closure ordered by the Board.

Now therefore closure order No. 81 of 2012 dated 29-09-2012 issued against to ***M/S Pujari Brick Kiln Village Karwal Samba*** be read as closure for ***M/S Ashoka Brick kiln Village Karwal Samba*** and in this behalf the:-

i). Deputy Commissioner/District Magistrate ***Samba*** is directed to immediately close down the unit under the name and style of ***M/S Ashoka Brick kiln Village Karwal Samba***

ii). Director Industries & Commerce **Jammu** is directed to deregister the unit.

iii). Prop. ***M/S Ashoka Brick kiln Village Karwal Samba*** is directed to cease the operation of the unit forthwith.

Sd/-
Chairman

No. :SPCB/LS/Closure/66/012/5093-96
Dated: 24-01-2014

Copy to the

i). Deputy Commissioner/District Magistrate **Samba** for information and compliance.

ii). Director Industries & Commerce **Jammu** is directed to deregister the unit.

iii). Regional Director, SPCB **Jammu** for information and fallow up action.

iv). Prop. ***M/S Ashoka Brick kiln Village Karwal Samba*** is directed to cease the operation of the unit forthwith.

Member Secretary

GOVERNMENT OF JAMMU AND KASHMIR
J & K STATE POLLUTION CONTROL BOARD

Parivesh Bhawan Gladni Transport Nagar
Jammu.

ORDER No: 150 of 2013

Date : 19-02-2013

Whereas, no Industrial unit can be set up or put in operation without the consent of the Board as envisaged under Section 25 and Section 21 of the Water(Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981 respectively.

Whereas a unit holder is also required to met the requirements of the Jammu and Kashmir Brick Kiln Act, where under license, certain clearance and NOC'S including NOC of Board is additionally also required, which the unit holder failed to do.

Whereas, a Brick Kiln is being setup by one **Sh. Ashok Singh, S/O Sh. Sham Singh, R/O Vill. Rehian Kanwal Samba,** unauthorisedly and in flagrant violation of laws discussed above.

Now therefore in exercise of powers vested in the Board under Section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981, immediate forestallation of the Brick Kiln in question is hereby ordered and in this behalf:-

i. The Deputy Commissioner, Samba will immediately get the illegal setting up of the Brick Kiln stopped.
ii. Director Industries, Jammu is directed not to register the unit.
iii. Shri Ashok Singh S/o Sham Singh Prop. of the Brick Kiln is directed to forestall the brick kiln forthwith.

"By order"

19/2/2013
Member Secretary

No:- SPCB/LS/Illegal/B.K./013/1891-94

Dated: 19-02-2013

Copy to the:-

1. Deputy Commissioner, Samba for information and compliance.
2. Director, Industries, Jammu for information and compliance.
3. Regional Director SPCB, Jammu for information.
4. **Sh. Ashok Singh, S/O Sh. Sham Singh, R/O Vill. Rehian Kanwal Samba,** for immediate compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 009 || Rajbagh, Srinagar, 190 008
Tel : 0191-2475927; mail - membersecretaryjkpcc@gmail.com

Order No. : 256 JK PCC of 2024
Dated : 10/02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, **Mr. Rajesh Sharma** has set up and put it in operation a Brick Kiln under the name and style of **M/s Shamesher Brick Kiln, Lamberi, Nowshera Rajouri** in violation of above stated law without obtaining consent from the J&K Pollution Control Committee.

Whereas, closure order against the said brick kiln was already issued vide Order No. 128 of 2013 dt. 03-01-2013, which was challenged by the owner of the brick kiln before the Hon'ble High Court at Jammu in OWP No. 153 of 2013 titled M/s Shameshar Brick Kiln Lamberi Nowshera Rajouri which was disposed off by the Hon'ble High Court on 31-05-2018.

Whereas, notice was served upon the Brick Kiln owner, (**on 24-11-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Rajouri, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3471-72** dated **20-01-2024** confirmed the inspection report of Divisional Officer, PCC Rajouri and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Rajouri** is directed to close down the brick kiln of **Sh. Rajesh Sharma** under the name and style of M/s **Shamesher Brick Kiln, Lamberi, Nowshera Rajouri** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Rajouri is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Rajouri is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Rajesh Sharma** (Prop.) ***M/s*** **Shamesher Brick Kiln, Lamberi, Nowshera Rajouri** is directed to cease the operation of the hotel forthwith.

10/2/24
Vasu Yadav
Chairman

No:- JK PCB/LSI/**7395209**/2024/1509-1519
Dated:- 10 /02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Rajouri** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/3471-72** dated **20-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Rajouri for information and necessary action.
vii. Executive Engineer, PHE Division Rajouri for information and necessary action.
viii. Divisional Officer, Rajouri for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. Rajesh Sharma** Prop. **M/s Shamesher Brick Kiln, Lamberi, Nowshera Rajouri** for compliance.

GOVERNMENT OF JAMMU AND KASHMIR
J & K STATE POLLUTION CONTROL BOARD

Parivesh Bhawan, Gladni Transport Nagar – Narwal-Jammu
Tele/Fax-0191-2476925

ORDER NO: 597-2011
DATED : 23/4/11

Whereas, no unit can be established or put in operation without consent of the Board as envisage under Section 25/26 and Section 21 of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 respectively.

Whereas, **M/S Guru Ravi Dass Brick Kiln, Chowki Handan Nowshera, Rajouri** has been put in operation un-authorizedly, without obtaining consent from the Pollution Control Board, warranted under above stated provisions of law that it bereft of adequate pollution control devices/pollution control measures.

Whereas, the unit holder was accordingly served with number of notices, latest in the series vide **No. 286-88/SPCB/RD-J/N-II/11 dt 26-02-2011** calling upon him, there under to show reasons as to why his unit be not closed down for being run without the consent of the Board and bereft of pollution control devices/measures.

Whereas, the unit holder failed to show any response to the notices, leaving the Board to believe that he has nothing to say against the action of closure proposed in the notice

Whereas, the unit cannot be allowed to operate with above status as the operation apart from being illegal is detrimental for environment and human health.

Now therefore in exercise of powers vested in the J&K State Pollution Control Board under Section 31(A) of the Air (Prevention & Control of Pollution) Act 1981,immediate closure of **M/S Guru Ravi Dass Brick Kiln, Chowki Handan Nowshera, Rajouri** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/District Magistrate **Rajouri** is directed to immediately close down the unit under the name and style of **M/S Guru Ravi Dass Brick Kiln, Chowki Handan Nowshera, Rajouri**.
ii). Director Industries & Commerce **Jammu** is directed to deregister the unit.
iii). Prop. **M/S Guru Ravi Dass Brick Kiln, Chowki Handan Nowshera, Rajouri** is directed to cease the operation of the unit forthwith.

Sd/-
Chairman

No. SPCB/LS/BK/60/11/ 908-11
Dated: 23/4/11
Copy to the

i). Deputy Commissioner/District Magistrate **Rajouri** for information and compliance.
ii). Director Industries & Commerce **Jammu** is directed to deregister the unit.
iii). Regional Director, SPCB **Jammu** for information and fallow up action.
iv). Prop. **M/S Guru Ravi Dass Brick Kiln, Chowki Handan Nowshera, Rajouri** is directed to cease the operation of the unit forthwith.

23.4.2011
Member Secretary

2375
23-4-2011

Annexure 'B'

PCC
Winter office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu-180006
Ph./Fax.0191-2478925

Government of Jammu and Kashmir
J&K Pollution Control Committee

mail: membersecretaryjkspcb@gmail.com

LiFE
Summer office: May-October
Shaikh-ul-Alam campus,
Behind Govt. Silk factory,
Rajbagh, Srinagar (J&K)- 190008
Ph./Fax.0194-2311165

District Magistrate,
District Udhampur.

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Udhampur.

Whereas Brick Kilns, being air polluting industry, have been classified as Orange Category Industry under the Uniform Consent Mechanism.

Whereas no Brick Kiln can be established or allowed to operate without previous consent of J&K Pollution Control Committee under section 21 of Air (Prevention & Control of Pollution) Act, 1981.

Whereas no Brick Kilns can be established or operated without obtaining a license under the Jammu and Kashmir Brick Kiln (Regulation) Act, 2010.

Whereas Deputy Commissioner of the concerned district is the Licensing Authority for grant of license to Brick Kilns under his / her respective territorial jurisdiction.

Whereas the Ministry of Environment, Forests and Climate Change, Government of India vide Notification GSR 143 (E) dated 22nd February 2022 read with Notification GSR 895 (E) dated 15th December 2023, has prescribed the environmental standards for operation of brick kilns under the Environment (Protection) Rules, 1986 (**Copy enclosed**).

Whereas the Hon'ble National Green Tribunal in OA No. 594/2022 titled "Syed Riyaz V/s UT of J&K and Others" in its order dated 04.01.2024 has, *inter alia*, issued the following directions:

> "7. *All the concerned District Magistrates and the Superintendents of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from JK PCC and without due compliance with environmental norms.*"

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Udhampur shall ensure that in district Udhampur -

i. no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;

ii. brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.

District Magistrate Udhampur is further directed to acknowledge the receipt of these directions within one week.

Encl:- List of Brick Kilns in District Udhampur

Sd/-
(Vasu Yadav) IFS
Chairman

No:- JKPCC/NGT/130/ 246-252.
Date:- 18 -01-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Jammu.
3) Inspector General of Police, Jammu.
4) Senior Superintendent of Police, District Udhampur for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Jammu for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Udhampur for information and necessary action.

(K. Ramesh Kumar) IFS 18/01/24
Member Secretary

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्तूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

(1) These rules may be called the Environment (Protection) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

"74	**Brick Kilns**	Particulate matter in stack emission	250 mg/Nm^3
		Minimum stack height (Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		- Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	24 m
		- Kiln capacity equal or more than 30,000 bricks per day	27 m

Notes :

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
5. Particulate Matter (PM) results shall be normalized at 4% CO_2 as below:

PM (normalized) = (PM (measured)x 4%)/ (% of CO_2 measured in stack), no normalization in case CO_2 measured $\geq$ 4%. Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO_2 emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre *from habitation and fruit* orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.

7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.

8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.

9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.

10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.

11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.

12. Vehicles shall be covered during transportation of raw material/bricks".

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.

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परंतु उस दशा में, जहां वायु क्वालिटी प्रबंधन आयोग/केंद्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति ने पृथक् रूप से अधिक कठोर मानदंड/समय-सीमा जारी की है, ऐसे आदेश अभिभावी होंगे ।"

[फा.सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (i) में सं. का.आ. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना सं. सा.का.नि. 414(अ), तारीख 5 जून, 2023 द्वारा किया गया था ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 15th December, 2023

G.S.R. 895(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) act, 1986 (29 of 1986) the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. Short title and commencement.-- (1) These rules may be called the Environment (Protection) Sixth Amendment Rules, 2023.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, in entry at Sl. No. 74, for note no. 2, the following entry shall be substituted, namely: -

"2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making within a period of :

(a) one year w.e.f. 23.02.2023 in case of kilns located within ten kilometers radius of non-attainment cities; except those located in million plus population cities, NCR districts, and critically & severally polluted areas as categorized by CPCB;

(b) one year w.e.f. 23.02.2024 in case of other kilns.

Provided that in case where Commission for Air Quality Management / Central Pollution Control Board / State Pollution Control Board / Pollution Control Committee has separately issued more stringent Norms/ timelines, such orders shall prevail. "

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGWAR, Addl. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number S.O. 844 (E) dated the 19th November 1986 and last amended, *vide* notification number G.S.R. 414(E) dated the 05th June, 2023.

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and Published by the Controller of Publications, Delhi-110054.

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
1	Jammu	Udhampur	New Trikuta Brick Kiln	Village Barolla, Jib Thathi Udh	Expired CTO	31-Mar-2013	Bull-trench
2	Jammu	Udhampur	Shiv Shanti Brick Kiln	Village Barolla, Jib, Udh.	Expired CTO	31-Mar-2014	Bull-trench
3	Jammu	Udhampur	Shivalik Brick Industries	Village Barolla, Udh.	Expired CTO	30-Jun-2013	Bull-trench
4	Jammu	Udhampur	Ganesh Brick Kiln	Village Palli, Hartaryan Udh	Expired CTO	30-Apr-2014	Bull-trench
5	Jammu	Udhampur	Sona Brick Industry	Village Hartaryan, Jib, Udh	Expired CTO	31-Mar-2013	Zig-zag
6	Jammu	Udhampur	New Tawi Brick Kiln	Village Ritti, Udh.	Expired CTO	28-Feb-2014	Bull-trench
7	Jammu	Udhampur	Vinod Brick Kiln	VillageDaddar (Ritti) Udh	Expired CTO	31-Mar-2013	Bull-trench
8	Jammu	Udhampur	Bawa Ambo Brick Kiln	Village Karowa, Udh.	Expired CTO	31-Mar-2014	Bull-trench
9	Jammu	Udhampur	Sunil Brick & Tiles Industry	Village Sunal (Majalta) Udh.	Refused		Bull-trench

Government of Jammu and Kashmir
J&K Pollution Control Committee

PCC
Winter office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu-180006
Ph./Fax.0191-2476925

Summer office: May-October
Sheikh-ul-Alam campus,
Behind Govt. Silk factory,
Rajbagh, Srinagar (J&K)- 190008
Ph./Fax.0194-2311165

mail: membersecretaryjkspcb@gmail.com

District Magistrate,
District Reasi.

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Reasi.

Whereas Brick Kilns, being air polluting industry, have been classified as Orange Category Industry under the Uniform Consent Mechanism.

Whereas no Brick Kiln can be established or allowed to operate without previous consent of J&K Pollution Control Committee under section 21 of Air (Prevention & Control of Pollution) Act, 1981.

Whereas no Brick Kilns can be established or operated without obtaining a license under the Jammu and Kashmir Brick Kiln (Regulation) Act, 2010.

Whereas Deputy Commissioner of the concerned district is the Licensing Authority for grant of license to Brick Kilns under his / her respective territorial jurisdiction.

Whereas the Ministry of Environment, Forests and Climate Change, Government of India vide Notification GSR 143 (E) dated 22nd February 2022 read with Notification GSR 895 (E) dated 15th December 2023, has prescribed the environmental standards for operation of brick kilns under the Environment (Protection) Rules, 1986 (**Copy enclosed**).

Whereas the Hon'ble National Green Tribunal in OA No. 594/2022 titled "Syed Riyaz V/s UT of J&K and Others" in its order dated 04.01.2024 has, *inter alia*, issued the following directions:

> "7. *All the concerned District Magistrates and the Superintendents of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from JK PCC and without due compliance with environmental norms.*"

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Reasi shall ensure that in district Reasi -

i. no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;

ii. brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.

District Magistrate Reasi is further directed to acknowledge the receipt of these directions within one week.

Encl:- List of Brick Kilns in District Reasi

Sd/-
(Vasu Yadav) IFS
Chairman

No:- JKPCC/NGT/130/ 239-245.
Date:- 18-01-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Jammu.
3) Inspector General of Police, Jammu.
4) Senior Superintendent of Police, District Reasi for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Jammu for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Reasi for information and necessary action.

(K. Ramesh Kumar) IFS 18/01/24
Member Secretary

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्तूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

(1) These rules may be called the Environment (Protection) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

"74	**Brick Kilns**	Particulate matter in stack emission	250 mg/Nm^3
		Minimum stack height (Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		- Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	24 m
		- Kiln capacity equal or more than 30,000 bricks per day	27 m

Notes :

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
5. Particulate Matter (PM) results shall be normalized at 4% CO_2 as below:

PM (normalized) = (PM (measured)x 4%)/ (% of CO_2 measured in stack), no normalization in case CO_2 measured $\geq$ 4%. Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO_2 emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.

7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.

8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.

9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.

10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.

11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.

12. Vehicles shall be covered during transportation of raw material/bricks".

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.

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and Published by the Controller of Publications, Delhi-110054. ALOK KUMAR

परंतु उस दशा में, जहां वायु क्वालिटी प्रबंधन आयोग/केंद्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति ने पृथक् रूप से अधिक कठोर मानियम/समय-सीमा जारी की है, ऐसे आदेश अभिभावी होंगे ।"

[फा.सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (i) में सं. का.आ. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना सं. सा.का.नि. 414(अ), तारीख 5 जून, 2023 द्वारा किया गया था ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 15th December, 2023

G.S.R. 895(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) act, 1986 (29 of 1986) the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. Short title and commencement.— (1) These rules may be called the Environment (Protection) Sixth Amendment Rules, 2023.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, in entry at Sl. No. 74, for note no. 2, the following entry shall be substituted, namely: -

"2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making within a period of -

(a) one year w.e.f. 23.02.2023 in case of kilns located within ten kilometers radius of non-attainment cities: except those located in million plus population cities, NCR districts, and critically & severally polluted areas as categorized by CPCB;

(b) one year w.e.f. 23.02.2024 in case of other kilns.

Provided that in case where Commission for Air Quality Management / Central Pollution Control Board / State Pollution Control Board / Pollution Control Committee has separately issued more stringent Norms/ timelines, such orders shall prevail."

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGWAR, Addl. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number S.O. 844 (E) dated the 19th November 1986 and last amended, *vide* notification number G.S.R. 414(E) dated the 05th June, 2023.

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and Published by the Controller of Publications, Delhi-110054.

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
1	Jammu	Reasi	Bhagwati Brick Kiln	Laiter, Pouni	Expired CTO	31-Mar-2023	Bull-trench
2	Jammu	Reasi	Vikrant Brick Kiln	Laiter, Pouni	Valid CTO	28-Feb-2024	Bull-trench

Government of Jammu and Kashmir
J&K Pollution Control Committee

PCC
Winter office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu-180006
Ph./Fax.0191-2476925

Summer office: May-October
Sheikh-ul-Alam complex,
Behind Govt. Silk factory,
Rajbagh, Srinagar (J&K)- 190008
Ph./Fax.0194-2311165

mail: membersecretaryjkspcb@gmail.com

District Magistrate,
District Rajouri.

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Rajouri.

Whereas Brick Kilns, being air polluting industry, have been classified as Orange Category Industry under the Uniform Consent Mechanism.

Whereas no Brick Kiln can be established or allowed to operate without previous consent of J&K Pollution Control Committee under section 21 of Air (Prevention & Control of Pollution) Act, 1981.

Whereas no Brick Kilns can be established or operated without obtaining a license under the Jammu and Kashmir Brick Kiln (Regulation) Act, 2010.

Whereas Deputy Commissioner of the concerned district is the Licensing Authority for grant of license to Brick Kilns under his / her respective territorial jurisdiction.

Whereas the Ministry of Environment, Forests and Climate Change, Government of India vide Notification GSR 143 (E) dated 22nd February 2022 read with Notification GSR 895 (E) dated 15th December 2023, has prescribed the environmental standards for operation of brick kilns under the Environment (Protection) Rules, 1986 (**Copy enclosed**).

Whereas the Hon'ble National Green Tribunal in OA No. 594/2022 titled "Syed Riyaz V/s UT of J&K and Others" in its order dated 04.01.2024 has, *inter alia*, issued the following directions:

> "7. *All the concerned District Magistrates and the Superintendents of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from JK PCC and without due compliance with environmental norms.*"

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Rajouri shall ensure that in district Rajouri -

i. no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;

ii. brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.

District Magistrate Rajouri is further directed to acknowledge the receipt of these directions within one week.

Encl:- List of Brick Kilns in District Rajouri

Sd/-
(Vasu Yadav) IFS
Chairman

No:- JKPCC/NGT/130/ 232-238.
Date:- 18-01-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Jammu.
3) Inspector General of Police, Jammu.
4) Senior Superintendent of Police, District Rajouri for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Jammu for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Rajouri for information and necessary action.

(K. Ramesh Kumar) IFS 18/01/24
Member Secretary

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्तूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

(1) These rules may be called the Environment (Protection) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

"74	**Brick Kilns**	Particulate matter in stack emission	250 mg/Nm^3
		Minimum stack height (Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		- Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	24 m
		- Kiln capacity equal or more than 30,000 bricks per day	27 m

Notes :

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
5. Particulate Matter (PM) results shall be normalized at 4% CO_2 as below:

PM (normalized) = (PM (measured)x 4%)/ (% of CO_2 measured in stack), no normalization in case CO_2 measured $\geq$ 4%. Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO_2 emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.

7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.

8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.

9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.

10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.

11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.

12. Vehicles shall be covered during transportation of raw material/bricks".

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.

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and Published by the Controller of Publications, Delhi-110054. ALOK KUMAR

परंतु उस दशा में, जहां वायु क्वालिटी प्रबंधन आयोग/केंद्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति ने पृथक् रूप से अधिक कठोर मानियम/समय-सीमा जारी की है, ऐसे आदेश अभिभावी होंगे।"

[फा.सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (i) में सं. का.आ. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना सं. सा.का.नि. 414(अ), तारीख 5 जून, 2023 द्वारा किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 15th December, 2023

G.S.R. 895(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) act, 1986 (29 of 1986) the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. Short title and commencement.– (1) These rules may be called the Environment (Protection) Sixth Amendment Rules, 2023.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, in entry at Sl. No. 74, for note no. 2, the following entry shall be substituted, namely: -

"2. *The existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making within a period of :*

(a) one year w.e.f. 23.02.2023 in case of kilns located within ten kilometers radius of non-attainment cities; except those located in million plus population cities, NCR districts, and critically & severally polluted areas as categorized by CPCB;

(b) one year w.e.f. 23.02.2024 in case of other kilns.

Provided that in case where Commission for Air Quality Management / Central Pollution Control Board / State Pollution Control Board / Pollution Control Committee has separately issued more stringent Norms/ timelines, such orders shall prevail."

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGWAR, Addl. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number S.O. 844 (E) dated the 19th November 1986 and last amended, *vide* notification number G.S.R. 414(E) dated the 05th June, 2023.

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and Published by the Controller of Publications, Delhi-110054.

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
1	Jammu	Rajouri	Shiv Shanker Brick Kiln	Village Saranoo	Valid CTO	31-May-2024	Bull-trench
2	Jammu	Rajouri	Shiv Brick Kiln	Village Saranoo	Expired CTE	31-Aug-2019	Bull-trench
3	Jammu	Rajouri	Lakshmi Narayan Brick Kiln	Village Saranoo	Valid CTO	28-Feb-2024	Zig-zag
4	Jammu	Rajouri	Choudhary Brick Kiln	Village Saranoo	Expired CTE	31-Aug-2020	Zig-zag
5	Jammu	Rajouri	Top Brick Kiln	Village Dhangri	Valid CTO	31-Mar-2024	Bull-trench
6	Jammu	Rajouri	Swastik Brick Kiln	Village Dhangri	Valid CTO	31-Aug-2028	Zig-zag
7	Jammu	Rajouri	Baba Brick Kiln	Village Dehrian	Without consent		Bull-trench
8	Jammu	Rajouri	Roshan Brick Kiln	Village Chowki Handan, Nowshera	Valid CTO	30-Jun-2026	Zig-zag
9	Jammu	Rajouri	Ganesh Brick Kiln	Village Nonial, Nowshera	Valid CTO	31-Mar-2026	Zig-zag
10	Jammu	Rajouri	Gobind Brick Kiln	Village Hanjana, Nowshera	Valid CTO	28-Feb-2024	Zig-zag
11	Jammu	Rajouri	Vishav Brick Kiln	Village Dera Lamberi, Nowshera	Valid CTO	28-Feb-2028	Zig-zag
12	Jammu	Rajouri	Shamsher Brick kiln	Village Lamberi, Nowshera	Without consent		Bull-trench
13	Jammu	Rajouri	Heer brick Kiln	Village Chowki Handan, Nowshera	Expired CTO	01-Jan-2023	Bull-trench
14	Jammu	Rajouri	Om Brick Kiln	Village Lamberi, Nowshera	Valid CTO	28-Feb-2024	Bull-trench
15	Jammu	Rajouri	Om Brick Kiln	Village Bakhar, Sunderbani	Expired CTO	30-Nov-2015	Bull-trench
16	Jammu	Rajouri	Om Shanker Brick Industries	Village Bakhar, Sunderbani	Valid CTO	31-Aug-2028	Zig-zag
17	Jammu	Rajouri	Jai Shiv Brick Kiln	Village Patrara, Sunderbani	Valid CTO	30-Apr-2028	Bull-trench
18	Jammu	Rajouri	Bhagwati Brick Kiln	Village Balshama, Sunderbani	Expired CTO	31-Mar-2023	Bull-trench
19	Jammu	Rajouri	Janta Brick kiln	Village Siot, Sunderbani	Valid CTO	28-Feb-2024	Bull-trench
20	Jammu	Rajouri	Shamsher Singh Brick kiln	Village Ainpur, Bhajwal, Sunderbani	Expired CTO	31-Mar-2014	Bull-trench
21	Jammu	Rajouri	Guru Ravi Dass Brick Kiln	Village Chowki Handan, Nowshera	Without consent		

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu-180006
Ph./Fax.0191-2476925

Summer office: May-October
Sheikh-ul-Alam campus,
Behind Govt. Silk factory,
Rajbagh, Srinagar (J&K)- 190008
Ph./Fax.0194-2311165

mail: membersecretaryjkspcb@gmail.com

District Magistrate,
District Samba.

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Samba.

Whereas Brick Kilns, being air polluting industry, have been classified as Orange Category Industry under the Uniform Consent Mechanism.

Whereas no Brick Kiln can be established or allowed to operate without previous consent of J&K Pollution Control Committee under section 21 of Air (Prevention & Control of Pollution) Act, 1981.

Whereas no Brick Kilns can be established or operated without obtaining a license under the Jammu and Kashmir Brick Kiln (Regulation) Act, 2010.

Whereas Deputy Commissioner of the concerned district is the Licensing Authority for grant of license to Brick Kilns under his / her respective territorial jurisdiction.

Whereas the Ministry of Environment, Forests and Climate Change, Government of India vide Notification GSR 143 (E) dated 22nd February 2022 read with Notification GSR 895 (E) dated 15th December 2023, has prescribed the environmental standards for operation of brick kilns under the Environment (Protection) Rules, 1986 (**Copy enclosed**).

Whereas the Hon'ble National Green Tribunal in OA No. 594/2022 titled "Syed Riyaz V/s UT of J&K and Others" in its order dated 04.01.2024 has, *inter alia*, issued the following directions:

> "7. *All the concerned District Magistrates and the Superintendents of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from JK PCC and without due compliance with environmental norms.*"

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Samba shall ensure that in district Samba -

i. no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;

ii. brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.

District Magistrate Samba is further directed to acknowledge the receipt of these directions within one week.

Encl:- List of Brick Kilns in District Samba

Sd/-
(Vasu Yadav) IFS
Chairman

No:- JKPCC/NGT/130/225-231.
Date:- 18 -01-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Jammu.
3) Inspector General of Police, Jammu.
4) Senior Superintendent of Police, District Samba for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Jammu for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Samba (North / South) for information and necessary action.

(K. Ramesh Kumar) IFS 18/01/24
Member Secretary

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्तूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

(1) These rules may be called the Environment (Protection) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

"74	**Brick Kilns**	Particulate matter in stack emission	250 mg/Nm^3
		Minimum stack height (Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		- Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	24 m
		- Kiln capacity equal or more than 30,000 bricks per day	27 m

Notes :

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
5. Particulate Matter (PM) results shall be normalized at 4% CO_2 as below:

PM (normalized) = (PM (measured)x 4%)/ (% of CO_2 measured in stack), no normalization in case CO_2 measured $\geq$ 4%. Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO_2 emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.

7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.

8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.

9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.

10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.

11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.

12. Vehicles shall be covered during transportation of raw material/bricks".

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.

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and Published by the Controller of Publications, Delhi-110054.

परंतु उस दशा में, जहां वायु क्वालिटी प्रबंधन आयोग/केंद्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति ने पृथक् रूप से अधिक कठोर मानदंड/समय-सीमा जारी की है, ऐसे आदेश अभिभावी होंगे।"

[फा.सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (i) में सं. का.आ. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना सं. सा.का.नि. 414(अ), तारीख 5 जून, 2023 द्वारा किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 15th December, 2023

G.S.R. 895(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) act, 1986 (29 of 1986) the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. Short title and commencement.– (1) These rules may be called the Environment (Protection) Sixth Amendment Rules, 2023.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, in entry at Sl. No. 74, for note no. 2, the following entry shall be substituted, namely: -

"2. *The existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making within a period of :*

(a) one year w.e.f. 23.02.2023 in case of kilns located within ten kilometers radius of non-attainment cities; except those located in million plus population cities, NCR districts, and critically & severally polluted areas as categorized by CPCB;

(b) one year w.e.f. 23.02.2024 in case of other kilns.

Provided that in case where Commission for Air Quality Management / Central Pollution Control Board / State Pollution Control Board / Pollution Control Committee has separately issued more stringent Norms/ timelines, such orders shall prevail. "

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGWAR, Addl. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number S.O. 844 (E) dated the 19th November 1986 and last amended, *vide* notification number G.S.R. 414(E) dated the 05th June, 2023.

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and Published by the Controller of Publications, Delhi-110054.

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
1	Jammu	Samba South	BCC Brick Kiln	Rehain Khanwal, Samba	Valid CTO	31-Mar-2028	Zig-zag
2	Jammu	Samba South	Shanker Brick Industry	Harsath Ghagwal, Samba	Valid CTO	31-Mar-2028	Zig-zag
3	Jammu	Samba South	Jai Laxmi Brick Kiln	Raya Morh, Samba	Without consent		Bull-trench
4	Jammu	Samba South	Kailash Parbhat Brick Kiln	Rakh Rara, Samba	Expired CTO	31-Mar-2023	Bull-trench
5	Jammu	Samba South	Varun Brick Kiln	Talgarh, Samba	Expired CTO	31-Mar-2023	Bull-trench
6	Jammu	Samba South	Shish Paul Brick Kiln	Nadala, Samba	Valid CTO	31-Mar-2028	Zig-zag
7	Jammu	Samba South	New Choudhary Brick Kiln	Gho manhsan, Samba	Valid CTO	31-Mar-2026	Zig-zag
8	Jammu	Samba South	Raizada Brick Kiln	Kaink, Samba	Expired CTO	31-Mar-2023	Bull-trench
9	Jammu	Samba South	New Pargal Brick Kiln	Katli, Samba	Valid CTO	28-Feb-2024	Bull-trench
10	Jammu	Samba South	Jai Shanker Brick Kiln	Gurha Jattian, Samba	Expired CTO	31-Mar-2023	Bull-trench
11	Jammu	Samba South	Hari Brick Kiln	Langth, Samba	Valid CTO	28-Feb-2024	Bull-trench
12	Jammu	Samba South	Ajay Brick Kiln	Raya Morh Samba	Expired CTO	31-Mar-2023	Zig-zag
13	Jammu	Samba South	New Om Brick Kiln	Chubian, Samba	Expired CTO	31-Mar-2023	Zig-zag
14	Jammu	Samba South	Bral Brick Kiln	Raya Morh Samba	Without consent		Bull-trench
15	Jammu	Samba South	R N Brick Kiln	Dabuj Kaka , Samba	Valid CTO	31-Mar-2026	Zig-zag
16	Jammu	Samba South	Ashoka Brick Kiln	Pattli Morh , Samba	Without consent		Bull-trench
17	Jammu	Samba South	Jai Nagni Brick Kiln	Gho Manhsan, Samba	Expired CTO	31-Mar-2023	Bull-trench
18	Jammu	Samba South	S G Enterprises	Rakh Baroi, Samba	Expired CTO	31-May-2014	Bull-trench
19	Jammu	Samba South	Sudesh Brick Kiln	Jhang Samba	Expired CTO	31-Mar-2023	Zig-zag
20	Jammu	Samba South	Balwant Raj & Co. Brick Kiln	Chan Khana, Samba	Expired CTO	31-Mar-2023	Zig-zag
21	Jammu	Samba South	Saraf Brick Kiln	Kaink Samba	Valid CTO	31-Mar-2028	Zig-zag
22	Jammu	Samba South	Vijay brick Kiln	Sadoh Samba	Expired CTO	31-Mar-2023	Zig-zag
23	Jammu	Samba South	New Jai Chichi Mata Brick Kiln	Dabuj Kaka , Samba	Expired CTO	31-Mar-2023	Bull-trench
24	Jammu	Samba South	Mazdoor Kissan Brick Kiln	Pattli , Samba	Expired CTO	31-Mar-2023	Bull-trench
25	Jammu	Samba South	Vaid Brick Kiln	Rakh Baroi ,Samba	Expired CTO	31-Mar-2023	Bull-trench
26	Jammu	Samba South	Rameshwar Brick Kiln	Sagal, Samba	Expired CTO	31-Mar-2023	Bull-trench
27	Jammu	Samba South	Sharuti Brick Kiln	Katli, Samba	Valid CTO	31-Mar-2028	Zig-zag
28	Jammu	Samba South	Pargal Brick Kiln	Katli, Samba	Valid CTO	31-Mar-2028	Zig-zag
29	Jammu	Samba South	Sambyal Brick Kiln	Sargal, Samba	Valid CTO	28-Feb-2024	Bull-trench
30	Jammu	Samba South	R K Brick Kiln	Bandrali, Samba	Expired CTO	31-Mar-2023	Zig-zag
31	Jammu	Samba South	Nandi Brick Kiln	Rakh Baroi, Samba	Expired CTO	30-Jun-2023	Bull-trench
32	Jammu	Samba South	Jai Deva Brick Kiln	Madoon Samba	Valid CTO	31-Mar-2028	Zig-zag
33	Jammu	Samba South	New Jai Deva Brick Kiln	Madwal, Samba	Expired CTO	31-Mar-2023	Bull-trench

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
34	Jammu	Samba South	Shiv Kaillashpati Brick Kiln	Kamala, Samba	Valid CTO	28-Feb-2024	Bull-trench
35	Jammu	Samba South	Ganga Brick Tile Industry	Harsath Ghagwal, Samba	Valid CTO	31-Mar-2026	Zig-zag
36	Jammu	Samba South	Vinay Brick Kiln	Ramloo, Samba	Expired CTO	31-Mar-2023	Zig-zag
37	Jammu	Samba South	Jai Chichi Mata Di Brick Kiln	Dabuj Kaka , Samba	Expired CTO	31-Mar-2023	Bull-trench
38	Jammu	Samba South	OM Brick Kiln	Trilokpur, Samba	Expired CTO	31-Mar-2023	Bull-trench
39	Jammu	Samba South	Classic Brick Industry	Rakh Baroi, Samba	Expired CTO	31-Mar-2023	Bull-trench
40	Jammu	Samba South	Jai Ganesh Brick Kiln	Gho Brahmana, Samba	Valid CTO	31-Mar-2028	Zig-zag
41	Jammu	Samba South	Sanjeev Brick Kiln	Trilokpur, Samba	Valid CTO	28-Feb-2024	Bull-trench
42	Jammu	Samba South	Vishwatma Nandji Brick Kiln	Rara Samba	Valid CTO	28-Feb-2024	Zig-zag
43	Jammu	Samba South	Choudhary Brick Kiln	Patli Morh, Samba	Expired CTO	31-Mar-2023	Bull-trench
44	Jammu	Samba South	Gian Brick Kiln	Najwal , Samba	Valid CTO	31-Mar-2026	Zig-zag
45	Jammu	Samba South	Shree Ram Brick kiln	Gho Manhsan, Samba	Valid CTO	31-Mar-2026	Zig-zag
46	Jammu	Samba South	RCC Brick kiln	Rehian Khanwal, Samba	Without consent		Bull-trench
47	Jammu	Samba South	Neel kanth Brick Kiln	Arngal, Samba	Valid CTO	31-Dec-2024	Zig-zag
48	Jammu	Samba North	Jai Saraswati Brick Kiln	Palli, Bari-Brahamana,Samba	Expired CTO	31-Mar-2023	Zig-zag

Government of Jammu and Kashmir
J&K Pollution Control Committee

PCC
Winter office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu-180006
Ph./Fax.0191-2476925

Summer office: May-October
Sheikh-ul-Alam campus,
Behind Govt. Silk factory,
Rajbagh, Srinagar (J&K)- 190008
Ph./Fax.0194-2311165

mail: membersecretaryjkspcb@gmail.com

District Magistrate,
District Jammu.

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Jammu.

Whereas Brick Kilns, being air polluting industry, have been classified as Orange Category Industry under the Uniform Consent Mechanism.

Whereas no Brick Kiln can be established or allowed to operate without previous consent of J&K Pollution Control Committee under section 21 of Air (Prevention & Control of Pollution) Act, 1981.

Whereas no Brick Kilns can be established or operated without obtaining a license under the Jammu and Kashmir Brick Kiln (Regulation) Act, 2010.

Whereas Deputy Commissioner of the concerned district is the Licensing Authority for grant of license to Brick Kilns under his / her respective territorial jurisdiction.

Whereas the Ministry of Environment, Forests and Climate Change, Government of India vide Notification GSR 143 (E) dated 22nd February 2022 read with Notification GSR 895 (E) dated 15th December 2023, has prescribed the environmental standards for operation of brick kilns under the Environment (Protection) Rules, 1986 (**Copy enclosed**).

Whereas the Hon'ble National Green Tribunal in OA No. 594/2022 titled "Syed Riyaz V/s UT of J&K and Others" in its order dated 04.01.2024 has, *inter alia*, issued the following directions:

> "7. *All the concerned District Magistrates and the Superintendents of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from JK PCC and without due compliance with environmental norms.*"

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Jammu shall ensure that in district Jammu -

i. no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;

ii. brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.

District Magistrate Jammu is further directed to acknowledge the receipt of these directions within one week.

Encl:- List of Brick Kilns in District Jammu

Sd/-
(Vasu Yadav) IFS
Chairman

No:- JKPCC/NGT/130/ 218 - 224.
Date:- 18 -01-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Jammu.
3) Inspector General of Police, Jammu.
4) Senior Superintendent of Police, District Jammu for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Jammu for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Jammu (North / South) for information and necessary action.

18/01/24
(K. Ramesh Kumar) IFS
Member Secretary

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्तूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

(1) These rules may be called the Environment (Protection) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

"74	**Brick Kilns**	Particulate matter in stack emission	250 mg/Nm^3
		Minimum stack height (Vertical Shaft Brick Kilns)	
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		- Kiln capacity equal or more than 30,000 bricks per day	27 m

Notes :

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
5. Particulate Matter (PM) results shall be normalized at 4% CO_2 as below:

PM (normalized) = (PM (measured)x 4%)/ (% of CO_2 measured in stack), no normalization in case CO_2 measured $\geq$ 4%. Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO_2 emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.

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10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.

11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.

12. Vehicles shall be covered during transportation of raw material/bricks".

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.

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and Published by the Controller of Publications, Delhi-110054. ALOK KUMAR

परंतु उस दशा में, जहां वायु क्वालिटी प्रबंधन आयोग/केंद्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति ने पृथक् रूप से अधिक कठोर सन्नियम/समय-सीमा जारी की है, ऐसे आदेश अभिभावी होंगे ।"

[फा.सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (i) में सं. का.आ. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना सं. सा.का.नि. 414(अ), तारीख 5 जून, 2023 द्वारा किया गया था ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 15th December, 2023

G.S.R. 895(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) act, 1986 (29 of 1986) the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. Short title and commencement.-- (1) These rules may be called the Environment (Protection) Sixth Amendment Rules, 2023.
(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, in entry at Sl. No. 74, for note no. 2, the following entry shall be substituted, namely: -

"2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making within a period of :

(a) one year w.e.f. 23.02.2023 in case of kilns located within ten kilometers radius of non-attainment cities; except those located in million plus population cities, NCR districts, and critically & severally polluted areas as categorized by CPCB;

(b) one year w.e.f. 23.02.2024 in case of other kilns.

Provided that in case where Commission for Air Quality Management / Central Pollution Control Board / State Pollution Control Board / Pollution Control Committee has separately issued more stringent Norms/ timelines, such orders shall prevail. "

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGWAR, Addl. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number S.O. 844 (E) dated the 19th November 1986 and last amended, *vide* notification number G.S.R. 414(E) dated the 05th June, 2023.

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#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
1	Jammu	Jammu North	Abhi Brick Kiln Gandhu Chak Mandal Jammu.	Gandhu Chak Mandal Jammu.	Expired CTO	31-Mar-2023	Bull-trench
2	Jammu	Jammu North	Arman Brick Kiln Danger Kleath Akhnoor.	Danger Kleath Akhnoor.	Expired CTE	31-May-2023	Zig-zag
3	Jammu	Jammu North	Ashwani Brick Kiln Kaleeth Road Jourian Akhnoor Jammu.	Kaleeth Road Jourian Akhnoor Jammu.	Expired CTO	31-Mar-2023	Zig-zag
4	Jammu	Jammu North	Bhagwati Brick Kiln Bathera Akhnoor Road Jammu.	Bathera Akhnoor Road Jammu.	Expired CTO	31-Mar-2023	Bull-trench
5	Jammu	Jammu North	Bharat Earth Products Domana Jammu.	Domana Jammu.	Expired CTO	31-Mar-2023	Bull-trench
6	Jammu	Jammu North	Bhawani Brick Kiln Danger Akhnoor Jammu.	Danger Akhnoor Jammu.	Valid CTO	31-Mar-2028	Zig-zag
7	Jammu	Jammu North	Bhawani Brick Kiln Pail Khatar Akhnoor Jammu.	Pail Khatar Akhnoor Jammu.	Valid CTO	28-Feb-2028	Zig-zag
8	Jammu	Jammu North	Brighu Brick Kiln Old Domana Jammu.	Old Domana Jammu.	Expired CTO	31-Mar-2023	Bull-trench
9	Jammu	Jammu North	Choudhary Bricks and Tile Ind Purkhoo Akhnoor Road.	Purkhoo Akhnoor Road.	Expired CTO	31-Mar-2023	Bull-trench
10	Jammu	Jammu North	Devi Bhagwati Brick Kiln Pathary Akhnoor Jammu.	Pathary Akhnoor Jammu.	Expired CTO	31-Mar-2014	Bull-trench
11	Jammu	Jammu North	Devi Kiln Dayaran Jammu.	Dayaran Jammu.	Expired CTO	30-Apr-2012	Bull-trench
12	Jammu	Jammu North	Durga Brick Kiln Gharota Jammu.	Gharota Jammu.	Expired CTO	31-Mar-2023	Zig-zag
13	Jammu	Jammu North	Ganesh Brick Kiln Amb Garota Jammu.	Amb Grotha Jammu.	Expired CTO	31-Mar-2023	Bull-trench
14	Jammu	Jammu North	Jai Baba Jamana Dass Brick Kiln Patoli Brahamana Jammu.	Patoli Brahamana Jammu.	Expired CTO	31-Mar-2023	Bull-trench
15	Jammu	Jammu North	Jai Bajrangi Brick Kiln Sangram Pur Jammu.	Sangram Pur Jammu.	Expired CTO	31-Mar-2023	Bull-trench
16	Jammu	Jammu North	Jai Bhagwati Brick Kiln Mishriwala Jammu.	Mishriwala Jammu.	Expired CTO	31-Mar-2023	Bull-trench
17	Jammu	Jammu North	Jai Brick Kiln Badyal Chak Dhok Jagir Akhnoor Jammu.	Badyal Chak Dhok Jagir Akhnoor Jammu.	Valid CTO	31-Mar-2028	Zig-zag
18	Jammu	Jammu North	Jai Ganapati Ganesh Brick Kiln Nagbani Jammu.	Nagbani Jammu.	Expired CTO	31-Mar-2023	Bull-trench

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
19	Jammu	Jammu North	Jai Ganesh Brick Kiln Gho Manahasa Jammu.	Gho Manahasa Jammu.	Expired CTO	31-Mar-2023	Bull-trench
20	Jammu	Jammu North	Jai Ganga BrickKiln Patoli Brahamana Jammu.	Patoli Brahamana Jammu.	Expired CTO	31-Mar-2023	Zig-zag
21	Jammu	Jammu North	Jai Kiln Manyal Brahamana Jammu.	Manyal Brahamana Jammu.	Without consent		Bull-trench
22	Jammu	Jammu North	Jai Mata Laxmi Brick Kiln Dansal Jammu.	Dansal Jammu.	Expired CTO	31-Mar-2014	Bull-trench
23	Jammu	Jammu North	Jai Raja Mandlik Brick Kiln Mishriwala Jammu.	Mishriwala Jammu.	Expired CTO	31-Mar-2023	Bull-trench
24	Jammu	Jammu North	Jai Ram Brick Kiln Kot Ghari	Kot Ghari Jammu	Expired CTO	31-Mar-2023	Bull-trench
25	Jammu	Jammu North	Jai Shanker Brick Kiln Mahal Pur Jammu.	Mahal Pur Jammu.	Expired CTO	31-Mar-2023	Zig-zag
26	Jammu	Jammu North	Jai Shiv Brick Kiln Jourian Akhnoor Jammu..	Jourian Akhnoor Jammu..	Expired CTO	31-Mar-2023	Bull-trench
27	Jammu	Jammu North	Kalishpati Brick Kiln Bawa Talab Jammu.	Bawa Talab Jammu.	Expired CTO	31-Mar-2023	Bull-trench
28	Jammu	Jammu North	Kalka Brick Kiln, Bawa Talab Akhnoor, Jammu	Bawa Talab Akhnoor, Jammu	Without consent		Bull-trench
29	Jammu	Jammu North	**Kavi Brick Kiln Domana Jammu.**	Domana Jammu.	Valid CTO	28-Feb-2024	Bull-trench
30	Jammu	Jammu North	Khajuria Brick Kiln Galwaday Chak Jammu.	Galwaday Chak Jammu.	Expired CTO	31-Mar-2023	Bull-trench
31	Jammu	Jammu North	Kailash Brick Kiln Kangrial Jammu.	Kangrial Jammu.	Expired CTO	31-Mar-2023	Zig-zag
32	Jammu	Jammu North	Krishna Brick Kiln Akhnoor Road Domana	Akhnoor Road Domana	Expired CTO	31-Mar-2023	Bull-trench
33	Jammu	Jammu North	Krishna Brick Kiln Chak Bhagwana Jourian Jammu.	Chak Bhagwana Jourian Jammu.	Valid CTO	31-Mar-2028	Zig-zag
34	Jammu	Jammu North	Krishna Brick Kiln Troti Akhnoor Jammu.	Troti Akhnoor Jammu.	Valid CTO	31-Mar-2028	Zig-zag
35	Jammu	Jammu North	Krishna Kiln Ind.Kangrial Jammu.	Kangrial Jammu.	Valid CTO	31-Mar-2028	Zig-zag
36	Jammu	Jammu North	Kumar Kiln Dayaran Jammu.	Dayaran Jammu.	Expired CTO	31-Mar-2023	Zig-zag
37	Jammu	Jammu North	Laxmi Brick Kiln Marjali Jammu.	Marjali Jammu.	Expired CTO	31-Mar-2023	Bull-trench
38	Jammu	Jammu North	Maha Laxmi Brick Kiln dayaran Kangrial Jammu.	Dayaran Kangrial Jammu.	Expired CTO	31-Mar-2023	Zig-zag

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
39	Jammu	Jammu North	Mahvir Kiln Badhrore Jammu.	Badhrore Jammu.	Expired CTO	31-Mar-2023	Zig-zag
40	Jammu	Jammu North	Mandlik Brick Kiln Buran Patta Marjali Jammu.	Buran Patta Marjali Jammu.	Expired CTO	27-Aug-2011	Bull-trench
41	Jammu	Jammu North	Mata Sharawali Kiln Bhadrore Jammu.	Bhadrore Jammu.	Expired CTO	31-Mar-2023	Zig-zag
42	Jammu	Jammu North	Nanak Brick Kiln Parkhoo Jammu .	Parkhoo Jammu .	Valid CTO	31-Mar-2028	Zig-zag
43	Jammu	Jammu North	Nand Brick Kiln Pandorian Jammu.	Pandorian Jammu.	Expired CTO	31-Mar-2023	Zig-zag
44	Jammu	Jammu North	National Brick Kiln Kangrial Jammu.	Kangrial Jammu.	Expired CTO	31-Mar-2023	Bull-trench
45	Jammu	Jammu North	New Bhagwati Brick Kiln Kangrial Jammu.	Kangrial Jammu.	Expired CTO	31-Mar-2023	Bull-trench
46	Jammu	Jammu North	New Devi Bhagwati Brick Kiln Pakhian Jammu .	Pakhian Jammu .	Expired CTO	31-Mar-2023	Bull-trench
47	Jammu	Jammu North	New Jagdambay Brick Ind. Mahal Pur Bathera Jammu.	Mahal Pur Bathera Jammu.	Expired CTO	23-Feb-2012	Bull-trench
48	Jammu	Jammu North	New Jai Shanker Brick Kiln Kaink Mahlpur Jammu.	Mahlpur Jammu.	Expired CTO	31-Mar-2023	Bull-trench
49	Jammu	Jammu North	New Krishna Brick Kiln Rakh Burn Jammu.	Rakh Burn Jammu.	Expired CTO	31-Mar-2023	Bull-trench
50	Jammu	Jammu North	Nirman Udyog Simbliweala Bawa Talab Jammu. .	Simbliweala Jammu. .	Expired CTO	31-Mar-2023	Zig-zag
51	Jammu	Jammu North	Northern Brick Kiln Kangrial Jammu.	Kangrial Jammu.	Expired CTO	31-Mar-2023	Zig-zag
52	Jammu	Jammu North	Om Bick Kiln Baran Marjali Road Jammu.	Baran Marjali Road Jammu.	Expired CTO	31-Mar-2023	Bull-trench
53	Jammu	Jammu North	Om Brick and Tile Ind Purkhoo Jammu.	Purkhoo Jammu.	Expired CTO	31-Mar-2023	Bull-trench
54	Jammu	Jammu North	Pashupati Brick Kiln Pathyali Chak Jammu.	Pathyali Chak Jammu.	Expired CTO	31-Mar-2023	Bull-trench
55	Jammu	Jammu North	Peer Baba Brick Kiln Bhala Da Bagh Akhnoor Jammu.	Bhala Da Bagh Akhnoor Jammu.	Expired CTO	31-Mar-2014	Bull-trench
56	Jammu	Jammu North	Radha Swami Brick Kiln Bawa Talab Akhnoor Road Jammu.	Bawa Talab Akhnoor Road Jammu	Expired CTO	31-Aug-2007	Zig-zag
57	Jammu	Jammu North	Raja Brick Kiln Marjali Road Barun.	Marjali Road Barun.	Expired CTO	31-Jan-2023	Zig-zag
58	Jammu	Jammu North	Raja Mandlik Brick Kiln chak Balwal Jammu.	chak Balwal Jammu	Expired CTO	31-Mar-2023	Bull-trench

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
59	Jammu	Jammu North	Sat Guru Brick Kiln Dhayaran Jammu.	Dhayaran Jammu.	Expired CTO	31-Mar-2023	Zig-zag
60	Jammu	Jammu North	Sharda Brick Kiln Dayaran Jammu.	Dayaran Jammu.	Expired CTO	31-Mar-2013	Bull-trench
61	Jammu	Jammu North	Sharma Brick Kiln Dayaran Jammu..	Dayaran Jammu..	Expired CTO	31-Mar-2023	Zig-zag
62	Jammu	Jammu North	Shiv Shakti Brick Kiln Ghura Jagir Akhnoor Jammu.	Ghura Jagir Akhnoor Jammu.	Expired CTO	31-Mar-2023	Bull-trench
63	Jammu	Jammu North	Shiv Shakti Brick Kiln Nagbani Jammu.	Nagbani Jammu.	Expired CTO	31-Mar-2023	Bull-trench
64	Jammu	Jammu North	Shiva Brick Kiln Marjali	Marjali	Expired CTO	31-Mar-2023	Bull-trench
65	Jammu	Jammu North	Shiva Brick Kiln Prani Muthi Akhnoor Jammu.	Muthi Akhnoor Jammu.	Expired CTO	31-Mar-2023	Bull-trench
66	Jammu	Jammu North	Shree Ganesh Brick Kiln Kot Ghari Akhnoor Jammu.	Kot Ghari Akhnoor Jammu.	Expired CTO	31-Mar-2023	Zig-zag
67	Jammu	Jammu North	Shree Ganesh Brick Kiln Muthi Jourian Akhnoor Jammu	Muthi Jourian Akhnoor Jammu	Valid CTO	31-Mar-2028	Zig-zag
68	Jammu	Jammu North	Shree Ganesh Kiln Kangrail Dayaran Jammu	Kangrail Dharayan Jammu	Without consent		Bull-trench
69	Jammu	Jammu North	Shree Shanker Brick Ind Badhrore Jammu.	Badhrore Jammu.	Expired CTO	31-Mar-2023	Bull-trench
70	Jammu	Jammu North	Subrat Brick Kiln Mishriwala Jammu.	Mishriwala Jammu.	Expired CTO	31-Mar-2023	Zig-zag
71	Jammu	Jammu North	Suraj Brick Kiln and Tile Ind. Kangrial Jammu.	Kangrial Jammu.	Expired CTO	31-Mar-2023	Zig-zag
72	Jammu	Jammu North	Swami Ji Brick Kiln Kot Marian, Khour Akhnoor, Jammu.	Kot Marian, Khour Akhnoor, Jammu.	Expired CTO	31-Mar-2023	Zig-zag
73	Jammu	Jammu North	Trishul Brick Kiln Bawa Talab Jammu.	Bawa Talab Jammu.	Expired CTO	31-Mar-2023	Bull-trench
74	Jammu	Jammu North	Vaishno Brick Kiln Chak Kirpal Pur Jammu.	Chak Kirpal Pur Jammu.	Valid CTO	31-Mar-2028	Zig-zag
75	Jammu	Jammu North	Vaishno Brick Kiln Kot Ghari Jammu.	kot Ghari Jammu.	Expired CTO	31-Mar-2023	Zig-zag
76	Jammu	Jammu South	Hi-Q Brick Kiln,	Chak Mian Sahib Singh, Bishnah	Expired CTO	31-Mar-2023	Zig-zag
77	Jammu	Jammu South	Kulbir Brick Kiln	Ismailpur, Kothey, Bishnah	Valid CTO	31-Mar-2028	Zig-zag
78	Jammu	Jammu South	Shiva Brick Kiln	Sikanderpur, Bishnah	Valid CTO	31-Mar-2028	Zig-zag
79	Jammu	Jammu South	Rama Krishna Brick Industry	Chak Agra,R.S.Pura	Expired CTO	31-Jan-2022	Zig-zag
80	Jammu	Jammu South	Maha Lakshmi Brick Industries	Chak Agra,RS.Pura	Expired CTO	31-Mar-2023	Bull-trench
81	Jammu	Jammu South	Krishna Brick Kiln	Chak Jagtu ,Sallair,R.s.Pura	Expired CTO	31-Mar-2023	Bull-trench
82	Jammu	Jammu South	Sarup Brick & Tiles Industries	Kothay Khairi, Bishnah	Valid CTO	31-Mar-2028	Zig-zag

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
83	Jammu	Jammu South	Laxmi Brick Industry	Chak Agra,R.S.Pura	Expired CTO	31-Mar-2023	Bull-trench
84	Jammu	Jammu South	B.D.Gupta and Co.	Sarore Kothey, Bishnah	Expired CTO	31-Mar-2023	Bull-trench
85	Jammu	Jammu South	B.D.Gupta and Sons	Sarore Kothey, Bishnah	Expired CTO	31-Mar-2023	Bull-trench
86	Jammu	Jammu South	New Gurdyal Brick Kiln	Badyal Brahmana R.S.Pura	Expired CTO	31-Mar-2023	Bull-trench
87	Jammu	Jammu South	Shiv Kiln	Sarore Camp, Bishnah	Expired CTO	31-Mar-2023	Zig-zag
88	Jammu	Jammu South	Om Brick Industry	Chak Agra,R.S.Pura	Expired CTO	31-Mar-2023	Zig-zag
89	Jammu	Jammu South	Ekta Brick Kiln,	Khozipur, Bishnah	Valid CTO	31-Mar-2028	Zig-zag
90	Jammu	Jammu South	Kala Brick Kiln	Badyal Brahmana R.S.Pura	Refused		Zig-zag
91	Jammu	Jammu South	Bhagwati Brick Industry	Chak Agra,R.S.Pura	Expired CTO	31-Mar-2023	Bull-trench
92	Jammu	Jammu South	Zamindara Brick Industries	Badyal Brahmana R.S.Pura	Expired CTO	31-Mar-2023	Bull-trench
93	Jammu	Jammu South	Krishna Brick Industry	Badyal Brahmana R.S.Pura	Expired CTO	31-Mar-2023	Bull-trench
94	Jammu	Jammu South	Ankur Brick Kiln	Sarore, Bishnah	Valid CTO	31-Mar-2028	Zig-zag
95	Jammu	Jammu South	Shambu Brick Kiln	Soungli ,Bishnah	Valid CTO	31-Mar-2028	Zig-zag
96	Jammu	Jammu South	Guru Teg Bhadur Brick Kiln	Badyal Brahmana R.S.Pura	Expired CTO	31-Mar-2023	Bull-trench
97	Jammu	Jammu South	Mahajan Brick Industry	Badyal Brahmana R.S.Pura	Expired CTO	31-Mar-2023	Zig-zag
98	Jammu	Jammu South	Vikas Brick Industries	Chak Agra,R.S.Pura	Expired CTO	31-Mar-2023	Zig-zag
99	Jammu	Jammu South	Amar Bricks & Tiles Industry	Khairi, Bishnah	Expired CTO	31-Mar-2023	Zig-zag
100	Jammu	Jammu South	Seelm Brick & Tile Industry	Khairi, Bishnah	Valid CTO	31-Mar-2027	Zig-zag
101	Jammu	Jammu South	Najwal Brick & Tile Industry	Najwal, Bishnah	Valid CTO	31-Mar-2027	Zig-zag
102	Jammu	Jammu South	Jawala Brick Kiln	Naari Khaper, R.S.Pura	Expired CTO	31-Mar-2023	Zig-zag
103	Jammu	Jammu South	Shree Maha Shakti Brick Kiln	Chak Mian Sukha Singh, Bishnah	Expired CTO	31-Jan-2022	Bull-trench
104	Jammu	Jammu South	Mahavir Brick Industry	Chak Agra,R.S.Pura	Expired CTO	31-Mar-2023	Zig-zag
105	Jammu	Jammu South	New Om Brick Kiln	Chak Agra,R.S.Pura	Expired CTO	31-Mar-2023	Zig-zag
106	Jammu	Jammu South	Chand Brick Kiln	Badyal Brahmana, R.S.Pura	Expired CTO	30-Apr-2019	Bull-trench
107	Jammu	Jammu South	Gurmukh Singh Brick Kiln	Badyal Brahmana,R.S.Pura	Valid CTO	31-Jan-2024	Zig-zag
108	Jammu	Jammu South	Gurdial Brick Kiln	Badyal Brahmana, R.S.Pura	Expired CTO	31-Mar-2023	Bull-trench
109	Jammu	Jammu South	Sharma Brick Industry	Chak Agra,R.S.Pura	Expired CTO	31-Mar-2023	Bull-trench
110	Jammu	Jammu South	Karan Brick Kiln	Sarore, Bishnah	Valid CTO	28-Feb-2024	Zig-zag
111	Jammu	Jammu South	Banarasi Lal Satpal Brick Industry	Badyal Brahmana, R.S.Pura	Expired CTO	31-Mar-2023	Zig-zag
112	Jammu	Jammu South	Jandyal Brick Kiln	Khepar, R.S.Pura	Expired CTO	31-Mar-2023	Zig-zag
113	Jammu	Jammu South	United Brick Factory	Karyal, Brahmana	Refused		Bull-trench
114	Jammu	Jammu South	Qutab Din Brick Kiln	Chak Bala, R.S.Pura	Expired CTO	31-Mar-2014	Bull-trench
115	Jammu	Jammu South	T.S.Puran Brick Kiln,	Thikrian, R. S. Pura	Refused		Zig-zag

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
116	Jammu	Jammu South	Sarup Brick Kiln	Majua, Bishna	Expired CTO	31-Mar-2023	Bull-trench

Government of Jammu and Kashmir
J&K Pollution Control Committee

JKPCC
Winter office: November-April
Parivesh Bhawan, Gladini,
Transport Nagar, Narwal,
Jammu-180006
Ph./Fax.0191-2476925

LiFE Lifestyle for Environment

Summer office: May-October
Sheikh-ul-Alam campus,
Behind Govt. Silk factory,
Rajbagh, Srinagar (J&K)- 190008
Ph./Fax.0194-2311165

mail: membersecretaryjkspcb@gmail.com

District Magistrate,
District Kathua.

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Kathua.

Whereas Brick Kilns, being air polluting industry, have been classified as Orange Category Industry under the Uniform Consent Mechanism.

Whereas no Brick Kiln can be established or allowed to operate without previous consent of J&K Pollution Control Committee under section 21 of Air (Prevention & Control of Pollution) Act, 1981.

Whereas no Brick Kilns can be established or operated without obtaining a license under the Jammu and Kashmir Brick Kiln (Regulation) Act, 2010.

Whereas Deputy Commissioner of the concerned district is the Licensing Authority for grant of license to Brick Kilns under his / her respective territorial jurisdiction.

Whereas the Ministry of Environment, Forests and Climate Change, Government of India vide Notification GSR 143 (E) dated 22nd February 2022 read with Notification GSR 895 (E) dated 15th December 2023, has prescribed the environmental standards for operation of brick kilns under the Environment (Protection) Rules, 1986 (**Copy enclosed**).

Whereas the Hon'ble National Green Tribunal in OA No. 594/2022 titled "Syed Riyaz V/s UT of J&K and Others" in its order dated 04.01.2024 has, *inter alia*, issued the following directions:

> "7. *All the concerned District Magistrates and the Superintendents of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from JK PCC and without due compliance with environmental norms.*"

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Kathua shall ensure that in district Kathua -

i. no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;

ii. brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.

District Magistrate Kathua is further directed to acknowledge the receipt of these directions within one week.

Encl:- List of Brick Kilns in District Kathua

Sd/-
(Vasu Yadav) IFS
Chairman

No:- JKPCC/NGT/130/ 211-217
Date:- 18-01-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Jammu.
3) Inspector General of Police, Jammu.
4) Senior Superintendent of Police, District Kathua for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Jammu for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Kathua for information and necessary action.

18/01/24
(K. Ramesh Kumar) IFS
Member Secretary

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्तूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

(1) These rules may be called the Environment (Protection) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

"74	**Brick Kilns**	Particulate matter in stack emission	250 mg/Nm^3
		Minimum stack height (Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		- Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	24 m
		- Kiln capacity equal or more than 30,000 bricks per day	27 m

Notes :

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
5. Particulate Matter (PM) results shall be normalized at 4% CO_2 as below:

PM (normalized) = (PM (measured)x 4%)/ (% of CO_2 measured in stack), no normalization in case CO_2 measured $\geq$ 4%. Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO_2 emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.

7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.

8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.

9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.

10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.

11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.

12. Vehicles shall be covered during transportation of raw material/bricks".

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.

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and Published by the Controller of Publications, Delhi-110054.

परंतु उस दशा में, जहां वायु क्वालिटी प्रबंधन आयोग/केंद्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति ने पृथक् रूप से अधिक कठोर सन्नियम/समय-सीमा जारी की है, ऐसे आदेश अभिभावी होंगे।"

[फा.सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (i) में सं. का.आ. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना सं. सा.का.नि. 414(अ), तारीख 5 जून, 2023 द्वारा किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 15th December, 2023

G.S.R. 895(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) act, 1986 (29 of 1986) the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. Short title and commencement.-- (1) These rules may be called the Environment (Protection) Sixth Amendment Rules, 2023.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, in entry at Sl. No. 74, for note no. 2, the following entry shall be substituted, namely: -

"2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making within a period of :

(a) one year w.e.f. 23.02.2023 in case of kilns located within ten kilometers radius of non-attainment cities; except those located in million plus population cities, NCR districts, and critically & severally polluted areas as categorized by CPCB;

(b) one year w.e.f. 23.02.2024 in case of other kilns.

Provided that in case where Commission for Air Quality Management / Central Pollution Control Board / State Pollution Control Board / Pollution Control Committee has separately issued more stringent Norms/ timelines, such orders shall prevail. "

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGWAR, Addl. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number S.O. 844 (E) dated the 19th November 1986 and last amended, *vide* notification number G.S.R. 414(E) dated the 05th June, 2023.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
1	Jammu	Kathua	Jai Maa Brick Kiln	Birsu chak Hiranagar, Kathua	Expired CTO	31-Mar-2023	Zig-zag
2	Jammu	Kathua	Bansi Lal Brick Kiln	Sakta Chak Kathua	Expired CTO	31-Mar-2023	Zig-zag
3	Jammu	Kathua	Ganesh Brick Kiln	Sakta Chak, Kathua	Valid CTO	31-Mar-2028	Zig-zag
4	Jammu	Kathua	Sheetla Brick Kiln	Dhar Phinter Billawar, Kathua	Valid CTO	31-Mar-2028	Zig-zag
5	Jammu	Kathua	Diwaker Brick Kiln	Mahi Chak, Kathua	Valid CTO	31-Mar-2028	Zig-zag
6	Jammu	Kathua	Jai Shanker Brick Kiln	Sumwan More, Kathua	Valid CTO	31-Jan-2028	Zig-zag
7	Jammu	Kathua	Manu Brick Kiln	Nagri, Kathua	Expired CTO	31-Mar-2023	Zig-zag
8	Jammu	Kathua	New Kathua Brick Kiln	Goond Nagri, Kathua	Expired CTO	31-Jan-2023	Zig-zag
9	Jammu	Kathua	Shiva Brick Industry	Kharote, Kathua	Expired CTO	31-Mar-2023	Zig-zag
10	Jammu	Kathua	B.M. K. Brick Kiln	Kishanpur Kandi Hgr, Kathua	Valid CTO	31-Mar-2028	Zig-zag
11	Jammu	Kathua	Durga Brick manufacturing Industries	Sakta Chak, Kathua	Expired CTO	31-Mar-2023	Zig-zag
12	Jammu	Kathua	Indian Brick Kiln	Sakta Chak, Kathua	Valid CTO	31-Mar-2028	Zig-zag
13	Jammu	Kathua	Jai Durga Brick Kiln	Alu Chak Hiranagar, Kathua	Expired CTO	31-Mar-2023	Zig-zag
14	Jammu	Kathua	Janta Brick Kiln	Goond Nagri, Kathua	Expired CTO	31-Mar-2023	Zig-zag
15	Jammu	Kathua	K.D.B. Industries	Balhar Hiranagar, Kathua	Valid CTO	31-Mar-2028	Zig-zag
16	Jammu	Kathua	Karan Brick Industries Brick Kiln	Parkohwal Hiranagar, Kathua	Valid CTO	31-Dec-2027	Zig-zag
17	Jammu	Kathua	Krishna Bricks and Tile Industry	Kattal Bharmana Hgr, Kathua	Valid CTO	31-Mar-2028	Zig-zag
18	Jammu	Kathua	luxmi Brick Kiln	Barnoti, Kathua	Valid CTO	31-Mar-2028	Zig-zag
19	Jammu	Kathua	Mehta Brick Kiln	Palli Morh, Kathua	Valid CTO	31-Mar-2028	Zig-zag
20	Jammu	Kathua	N. S. Brick Kiln	Sukho Chak Kattal Bharmana Hgr, Kathua	Valid CTO	24-Jan-2023	Zig-zag
21	Jammu	Kathua	N.J. Brick Kiln+	Seswan Hgr, Kathua	Valid CTO	31-Mar-2028	Zig-zag
22	Jammu	Kathua	Natraj Bricks & Tile Industry	Kharote, Kathua	Valid CTO	31-Mar-2028	Zig-zag
23	Jammu	Kathua	New Indian Brick Kiln	Sanjwan Hiranagar, Kathua	Valid CTO	31-Mar-2028	Zig-zag
24	Jammu	Kathua	New Natraj Bricks & Tiles Industry	Muthi Kura Nangal, Kathua	Valid CTO	31-Jan-2028	Zig-zag
25	Jammu	Kathua	Padyari Brick Kiln	Padyari, Kathua	Valid CTO	31-Mar-2028	Zig-zag
26	Jammu	Kathua	Punia Brick Kiln	Mahi Chak Flot Kathua	Expired CTO	30-Sep-2023	Zig-zag
27	Jammu	Kathua	R.K. Brick Kiln	Sakta Chak, Kathua	Valid CTO	31-Mar-2028	Zig-zag
28	Jammu	Kathua	S.S.K Brick Kiln (sawarn Singh B.K.)	Dharmkote Billawar, Kathua	Valid CTO	31-Jan-2028	Zig-zag
29	Jammu	Kathua	Shankar Brick Kiln	Mertha Kathua	Valid CTO	31-Mar-2028	Zig-zag
30	Jammu	Kathua	Vashino Brick Kiln	Chak Aidal Padyari, Kathua	Valid CTO	31-Mar-2028	Zig-zag
31	Jammu	Kathua	New Mahavir Brick Kiln	Khanpur Hgr, Kathua	Expired CTO	31-Mar-2023	Bull-trench

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
32	Jammu	Kathua	Ankush Brick Kiln	Village Bani Chak Hiranagar, Kathua	Expired CTO	31-Mar-2023	Bull-trench
33	Jammu	Kathua	Puran Singh Chib Brick Kiln	Sukha Chak Hgr, Kathua	Expired CTO	31-Mar-2023	Bull-trench
34	Jammu	Kathua	Maha Luxmi Brick Kiln	Sakta Chak, Kathua	Expired CTO	31-Mar-2023	Bull-trench
35	Jammu	Kathua	Jai Mata Sukrala Devi Brick Kiln	Tharakalwal Billawar, Kathua	Expired CTO	31-Mar-2023	Bull-trench
36	Jammu	Kathua	Jai Mata Vashno Devi Brick Kiln	Sunjwan Hiranagar, Kathua	Expired CTO	31-Mar-2023	Bull-trench
37	Jammu	Kathua	Jandial and company Brick Kiln	Khanpur Hgr, Kathua	Expired CTO	31-Mar-2023	Bull-trench
38	Jammu	Kathua	Mahajan Enterprises Brick Kiln	Sakta Chak Kathua	Expired CTO	31-Mar-2023	Bull-trench

Government of Jammu and Kashmir
J&K Pollution Control Committee

PCC
Winter office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu-180006
Ph./Fax.0191-2479925

Summer office: May-October
Sheikh-ul-Alam campus,
Behind Govt. Silk factory,
Rajbagh, Srinagar (J&K)- 190008
Ph./Fax.0194-2311165

mail: membersecretaryjkspcb@gmail.com

District Magistrate,
District Baramulla.

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Baramulla.

Whereas Brick Kilns, being air polluting industry, have been classified as Orange Category Industry under the Uniform Consent Mechanism.

Whereas no Brick Kiln can be established or allowed to operate without previous consent of J&K Pollution Control Committee under section 21 of Air (Prevention & Control of Pollution) Act, 1981.

Whereas no Brick Kilns can be established or operated without obtaining a license under the Jammu and Kashmir Brick Kiln (Regulation) Act, 2010.

Whereas Deputy Commissioner of the concerned district is the Licensing Authority for grant of license to Brick Kilns under his / her respective territorial jurisdiction.

Whereas the Ministry of Environment, Forests and Climate Change, Government of India vide Notification GSR 143 (E) dated 22nd February 2022 read with Notification GSR 895 (E) dated 15th December 2023, has prescribed the environmental standards for operation of brick kilns under the Environment (Protection) Rules, 1986 (**Copy enclosed**).

Whereas the Hon'ble National Green Tribunal in OA No. 594/2022 titled "Syed Riyaz V/s UT of J&K and Others" in its order dated 04.01.2024 has, *inter alia*, issued the following directions:

> "7. *All the concerned District Magistrates and the Superintendents of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from JK PCC and without due compliance with environmental norms.*"

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Baramulla shall ensure that in district Baramulla -

i. no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;

ii. brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.

District Magistrate Baramulla is further directed to acknowledge the receipt of these directions within one week.

Encl:- List of Brick Kilns in District Baramulla

Sd/-
(Vasu Yadav) IFS
Chairman

No:- JKPCC/NGT/130/20421O
Date:- 18 -01-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Kashmir.
3) Inspector General of Police, Kashmir.
4) Senior Superintendent of Police, District Baramulla for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Baramulla for information and necessary action.

18/01/24
(K. Ramesh Kumar) IFS
Member Secretary

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्तूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

(1) These rules may be called the Environment (Protection) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

"74	**Brick Kilns**	Particulate matter in stack emission	250 mg/Nm^3
		Minimum stack height (Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		- Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	24 m
		- Kiln capacity equal or more than 30,000 bricks per day	27 m

Notes :

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
5. Particulate Matter (PM) results shall be normalized at 4% CO_2 as below:

PM (normalized) = (PM (measured)x 4%)/ (% of CO_2 measured in stack), no normalization in case CO_2 measured $\geq$ 4%. Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO_2 emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.

7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.

8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.

9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.

10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.

11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.

12. Vehicles shall be covered during transportation of raw material/bricks".

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.

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परंतु उस दशा में, जहां वायु क्वालिटी प्रबंधन आयोग/केंद्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति ने पृथक् रूप से अधिक कठोर सन्नियम/समय-सीमा जारी की है, ऐसे आदेश अभिभावी होंगे ।"

[फा.सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (i) में सं. का.आ. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना सं. सा.का.नि. 414(अ), तारीख 5 जून, 2023 द्वारा किया गया था ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 15th December, 2023

G.S.R. 895(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) act, 1986 (29 of 1986) the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. Short title and commencement.-- (1) These rules may be called the Environment (Protection) Sixth Amendment Rules, 2023.
(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, in entry at Sl. No. 74, for note no. 2, the following entry shall be substituted, namely: -

"2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making within a period of :

(a) one year w.e.f. 23.02.2023 in case of kilns located within ten kilometers radius of non-attainment cities; except those located in million plus population cities, NCR districts, and critically & severally polluted areas as categorized by CPCB;

(b) one year w.e.f. 23.02.2024 in case of other kilns.

Provided that in case where Commission for Air Quality Management / Central Pollution Control Board / State Pollution Control Board / Pollution Control Committee has separately issued more stringent Norms/ timelines, such orders shall prevail. "

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGWAR, Addl. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number S.O. 844 (E) dated the 19th November 1986 and last amended, *vide* notification number G.S.R. 414(E) dated the 05th June, 2023.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
1	Kashmir	Baramulla	National Brick Kiln	Bulgam Hygam Baramulla	Valid CTO	28-Feb-2024	Bull-trench

Government of Jammu and Kashmir
J&K Pollution Control Committee

PCC
Winter office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu-180006
Ph./Fax.0191-2476925

LiFE

Summer office: May-October
Sheikh-ul-Alam campus,
Behind Govt. Silk factory,
Rajbagh, Srinagar (J&K)- 190008
Ph./Fax.0194-2311165

mail: membersecretaryjkspcb@gmail.com

District Magistrate,
District Shopian.

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Shopian.

Whereas Brick Kilns, being air polluting industry, have been classified as Orange Category Industry under the Uniform Consent Mechanism.

Whereas no Brick Kiln can be established or allowed to operate without previous consent of J&K Pollution Control Committee under section 21 of Air (Prevention & Control of Pollution) Act, 1981.

Whereas no Brick Kilns can be established or operated without obtaining a license under the Jammu and Kashmir Brick Kiln (Regulation) Act, 2010.

Whereas Deputy Commissioner of the concerned district is the Licensing Authority for grant of license to Brick Kilns under his / her respective territorial jurisdiction.

Whereas the Ministry of Environment, Forests and Climate Change, Government of India vide Notification GSR 143 (E) dated 22nd February 2022 read with Notification GSR 895 (E) dated 15th December 2023, has prescribed the environmental standards for operation of brick kilns under the Environment (Protection) Rules, 1986 (**Copy enclosed**).

Whereas the Hon'ble National Green Tribunal in OA No. 594/2022 titled "Syed Riyaz V/s UT of J&K and Others" in its order dated 04.01.2024 has, *inter alia*, issued the following directions:

> "7. *All the concerned District Magistrates and the Superintendents of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from JK PCC and without due compliance with environmental norms.*"

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Shopian shall ensure that in district Shopian -

i. no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;

ii. brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.

District Magistrate Shopian is further directed to acknowledge the receipt of these directions within one week.

Encl:- List of Brick Kilns in District Shopian

Sd/-
(Vasu Yadav) IFS
Chairman

No:- JKPCC/NGT/130/197-203
Date:- 18-01-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Kashmir.
3) Inspector General of Police, Kashmir.
4) Senior Superintendent of Police, District Shopian for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Shopian for information and necessary action.

(K. Ramesh Kumar) IFS 18/01/24
Member Secretary

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्तूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

(1) These rules may be called the Environment (Protection) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

"74	**Brick Kilns**	Particulate matter in stack emission	250 mg/Nm^3
		Minimum stack height (Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		- Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	24 m
		- Kiln capacity equal or more than 30,000 bricks per day	27 m

Notes :

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
5. Particulate Matter (PM) results shall be normalized at 4% CO_2 as below:

PM (normalized) = (PM (measured)x 4%)/ (% of CO_2 measured in stack), no normalization in case CO_2 measured $\geq$ 4%. Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO_2 emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.

7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.

8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.

9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.

10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.

11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.

12. Vehicles shall be covered during transportation of raw material/bricks".

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.

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and Published by the Controller of Publications, Delhi-110054. ALOK KUMAR

परंतु उस दशा में, जहां वायु क्वालिटी प्रबंधन आयोग/केंद्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति ने पृथक् रूप से अधिक कठोर मानदंड/समय-सीमा जारी की है, ऐसे आदेश अभिभावी होंगे ।"

[फा.सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (i) में सं. का.आ. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना सं. सा.का.नि. 414(अ), तारीख 5 जून, 2023 द्वारा किया गया था ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 15th December, 2023

G.S.R. 895(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) act, 1986 (29 of 1986) the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. Short title and commencement.-- (1) These rules may be called the Environment (Protection) Sixth Amendment Rules, 2023.
(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, in entry at Sl. No. 74, for note no. 2, the following entry shall be substituted, namely: -

"2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making within a period of :

(a) one year w.e.f. 23.02.2023 in case of kilns located within ten kilometers radius of non-attainment cities; except those located in million plus population cities, NCR districts, and critically & severally polluted areas as categorized by CPCB;

(b) one year w.e.f. 23.02.2024 in case of other kilns.

Provided that in case where Commission for Air Quality Management / Central Pollution Control Board / State Pollution Control Board / Pollution Control Committee has separately issued more stringent Norms/ timelines, such orders shall prevail. "

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGWAR, Addl. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number S.O. 844 (E) dated the 19th November 1986 and last amended, *vide* notification number G.S.R. 414(E) dated the 05th June, 2023.

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and Published by the Controller of Publications, Delhi-110054.

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
1	Kashmir	Shopian	Mir Brick Kiln	Babapora Shopian	Expired CTO	01-Mar-2015	Zig-zag
2	Kashmir	Shopian	S H Brick Kiln	Safanagri Shopian	Expired CTO	01-Mar-2015	Bull-trench

Government of Jammu and Kashmir
J&K Pollution Control Committee

PCC
Winter office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu-180006
Ph./Fax.0191-2476925

Summer office: May-October
Sheikh-ul-Alam campus,
Behind Govt. Silk factory,
Rajbagh, Srinagar (J&K)- 190008
Ph./Fax.0194-2311165

mail: membersecretaryjkspcb@gmail.com

District Magistrate,
District Pulwama.

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Pulwama.

Whereas Brick Kilns, being air polluting industry, have been classified as Orange Category Industry under the Uniform Consent Mechanism.

Whereas no Brick Kiln can be established or allowed to operate without previous consent of J&K Pollution Control Committee under section 21 of Air (Prevention & Control of Pollution) Act, 1981.

Whereas no Brick Kilns can be established or operated without obtaining a license under the Jammu and Kashmir Brick Kiln (Regulation) Act, 2010.

Whereas Deputy Commissioner of the concerned district is the Licensing Authority for grant of license to Brick Kilns under his / her respective territorial jurisdiction.

Whereas the Ministry of Environment, Forests and Climate Change, Government of India vide Notification GSR 143 (E) dated 22nd February 2022 read with Notification GSR 895 (E) dated 15th December 2023, has prescribed the environmental standards for operation of brick kilns under the Environment (Protection) Rules, 1986 (**Copy enclosed**).

Whereas the Hon'ble National Green Tribunal in OA No. 594/2022 titled "Syed Riyaz V/s UT of J&K and Others" in its order dated 04.01.2024 has, *inter alia*, issued the following directions:

> "7. *All the concerned District Magistrates and the Superintendents of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from JK PCC and without due compliance with environmental norms.*"

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Pulwama shall ensure that in district Pulwama -

i. no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;

ii. brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.

District Magistrate Pulwama is further directed to acknowledge the receipt of these directions within one week.

Encl:- List of Brick Kilns in District Pulwama

Sd/-
(Vasu Yadav) IFS
Chairman

No:- JKPCC/NGT/130/190-196
Date:- 18-01-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Kashmir.
3) Inspector General of Police, Kashmir.
4) Senior Superintendent of Police, District Pulwama for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Pulwama for information and necessary action.

18/01/24
(K. Ramesh Kumar) IFS
Member Secretary

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्तूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

(1) These rules may be called the Environment (Protection) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

"74	**Brick Kilns**	Particulate matter in stack emission	250 mg/Nm^3
		Minimum stack height (Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		- Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	24 m
		- Kiln capacity equal or more than 30,000 bricks per day	27 m

Notes :

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
5. Particulate Matter (PM) results shall be normalized at 4% CO_2 as below:

PM (normalized) = (PM (measured)x 4%)/ (% of CO_2 measured in stack), no normalization in case CO_2 measured $\geq$ 4%. Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO_2 emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.

7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.

8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.

9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.

10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.

11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.

12. Vehicles shall be covered during transportation of raw material/bricks".

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.

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परंतु उस दशा में, जहां वायु क्वालिटी प्रबंधन आयोग/केंद्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति ने पृथक् रूप से अधिक कठोर मानदंड/समय-सीमा जारी की है, ऐसे आदेश अभिभावी होंगे ।"

[फा.सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (i) में सं. का.आ. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना सं. सा.का.नि. 414(अ), तारीख 5 जून, 2023 द्वारा किया गया था ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 15th December, 2023

G.S.R. 895(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) act, 1986 (29 of 1986) the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. Short title and commencement.– (1) These rules may be called the Environment (Protection) Sixth Amendment Rules, 2023.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, in entry at Sl. No. 74, for note no. 2, the following entry shall be substituted, namely: -

"2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making within a period of :

(a) one year w.e.f. 23.02.2023 in case of kilns located within ten kilometers radius of non-attainment cities; except those located in million plus population cities, NCR districts, and critically & severally polluted areas as categorized by CPCB;

(b) one year w.e.f. 23.02.2024 in case of other kilns.

Provided that in case where Commission for Air Quality Management / Central Pollution Control Board / State Pollution Control Board / Pollution Control Committee has separately issued more stringent Norms/ timelines, such orders shall prevail. "

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGWAR, Addl. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number S.O. 844 (E) dated the 19th November 1986 and last amended, *vide* notification number G.S.R. 414(E) dated the 05th June, 2023.

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#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
1	Kashmir	Pulwama	Sonaullah Brick Kiln	Oukhoo Kakapora Pulwama	Valid CTO	01-Feb-2024	Bull-trench
2	Kashmir	Pulwama	Hamdaniya Brick Kiln	Oukhoo Kakapora Pulwama	Expired CTO	01-Mar-2014	Zig-zag
3	Kashmir	Pulwama	Shalimar Brick Kiln	Oukhoo Kakapora Pulwama	Expired CTO	19-Dec-2023	Zig-zag
4	Kashmir	Pulwama	Hilal Brick Kiln	Oukhoo Kakapora Pulwama	Expired CTO	19-Dec-2023	Bull-trench
5	Kashmir	Pulwama	Star Brick Kiln	Oukhoo Kakapora Pulwama	Expired CTO	01-Oct-2023	Bull-trench
6	Kashmir	Pulwama	Allie Brick Kiln	Oukhoo Kakapora Pulwama	Valid CTO	01-Feb-2024	Bull-trench
7	Kashmir	Pulwama	Bashir Ahmad Magray	Shith Parraypora Pulwama	Expired CTO	18-Oct-2014	Bull-trench
8	Kashmir	Pulwama	Sunflower Brick Kiln	Audoora Pulwama	Expired CTO	01-Jan-2015	Bull-trench
9	Kashmir	Pulwama	Dar Brick Kiln (415)	Alliepora Shahoora	Without consent		Bull-trench
10	Kashmir	Pulwama	Zaffron Brick Kiln	Wahipora Pulwama	Valid CTO	01-Feb-2024	Zig-zag
11	Kashmir	Pulwama	LBK changed into Bhat Brick Kiln (151)	Nownagri Pulwama	Without consent		Bull-trench
12	Kashmir	Pulwama	Jalal Brick Kiln	Rambirpora Newa Pulwama	Expired CTO	12-Aug-2014	Bull-trench
13	Kashmir	Pulwama	Sunrise Brick Kiln	Rambirpora Newa Pulwama	Without consent		Bull-trench
14	Kashmir	Pulwama	Magray Brick Kiln	Lalgam tral	Expired CTE	01-Aug-1998	Bull-trench
15	Kashmir	Pulwama	Thoker Brick Kiln (A-No)	Audoora Pulwama	Without consent		Bull-trench
16	Kashmir	Pulwama	Mir Brick Kiln	Hastikhud Zadoora Newa	Without consent		Bull-trench
17	Kashmir	Pulwama	Kamran Brick Kiln 777	Parigam Newa	Without consent		Bull-trench
18	Kashmir	Pulwama	M.J Golden Brick Kiln	Wahipora Pulwama	Expired CTO	31-Mar-2007	Bull-trench
19	Kashmir	Pulwama	Budshah Brick Kiln	Audoora Pulwama	Without consent		Bull-trench
20	Kashmir	Pulwama	JKB Sanzan (151)	Astanpora Sanzan	Without consent		Bull-trench
21	Kashmir	Pulwama	417 Brick Kiln changed into 7HH	Achan Litter Pulwama	Without consent		Bull-trench
22	Kashmir	Pulwama	Shahoora Brick Kiln (ATM)	Audoora Pulwama	Without consent		Bull-trench
23	Kashmir	Pulwama	Gulmour Brick Kiln	Tumchinowpora	Without consent		Bull-trench
24	Kashmir	Pulwama	Dar Brick Kiln	Tumchinowpora	Without consent		Bull-trench
25	Kashmir	Pulwama	Jehlum Brick Kiln 407	Tumchinowpora	Without consent		Bull-trench
26	Kashmir	Pulwama	Dar Brick Kiln	Hastikhud Zadoora Newa	Valid CTO	01-Feb-2024	Zig-zag
27	Kashmir	Pulwama	Five Star Brick Kiln	Wahipora Pulwama	Without consent		Bull-trench

Government of Jammu and Kashmir
J&K Pollution Control Committee

PCC
Winter office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu-180006
Ph./Fax.0191-2476925

Summer office: May-October
Sheikh-ul-Alam campus,
Behind Govt. Silk factory,
Rajbagh, Srinagar (J&K)-190008
Ph./Fax.0194-2311165

mail: membersecretaryjkspcb@gmail.com

District Magistrate,
District Anantnag.

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Anantnag.

Whereas Brick Kilns, being air polluting industry, have been classified as Orange Category Industry under the Uniform Consent Mechanism.

Whereas no Brick Kiln can be established or allowed to operate without previous consent of J&K Pollution Control Committee under section 21 of Air (Prevention & Control of Pollution) Act, 1981.

Whereas no Brick Kilns can be established or operated without obtaining a license under the Jammu and Kashmir Brick Kiln (Regulation) Act, 2010.

Whereas Deputy Commissioner of the concerned district is the Licensing Authority for grant of license to Brick Kilns under his / her respective territorial jurisdiction.

Whereas the Ministry of Environment, Forests and Climate Change, Government of India vide Notification GSR 143 (E) dated 22nd February 2022 read with Notification GSR 895 (E) dated 15th December 2023, has prescribed the environmental standards for operation of brick kilns under the Environment (Protection) Rules, 1986 (**Copy enclosed**).

Whereas the Hon'ble National Green Tribunal in OA No. 594/2022 titled "Syed Riyaz V/s UT of J&K and Others" in its order dated 04.01.2024 has, *inter alia*, issued the following directions:

> "7. *All the concerned District Magistrates and the Superintendents of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from JK PCC and without due compliance with environmental norms.*"

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Anantnag shall ensure that in district Anantnag -

i. no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;

ii. brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.

District Magistrate Anantnag is further directed to acknowledge the receipt of these directions within one week.

Encl:- List of Brick Kilns in District Anantnag

Sd/-
(Vasu Yadav) IFS
Chairman

No:- JKPCC/NGT/130/183-189
Date:- 18-01-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Kashmir.
3) Inspector General of Police, Kashmir.
4) Senior Superintendent of Police, District Anantnag for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Anantnag for information and necessary action.

18/01/24
(K. Ramesh Kumar) IFS
Member Secretary

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्तूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

(1) These rules may be called the Environment (Protection) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

"74	**Brick Kilns**	Particulate matter in stack emission	250 mg/Nm^3
		Minimum stack height (Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		- Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	24 m
		- Kiln capacity equal or more than 30,000 bricks per day	27 m

Notes :

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.

2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.

3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.

4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.

5. Particulate Matter (PM) results shall be normalized at 4% CO_2 as below:

PM (normalized) = (PM (measured)x 4%)/ (% of CO_2 measured in stack), no normalization in case CO_2 measured $\geq$ 4%. Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO_2 emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.

7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.

8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.

9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.

10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.

11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.

12. Vehicles shall be covered during transportation of raw material/bricks".

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.

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[फा.सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (i) में सं. का.आ. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना सं. सा.का.नि. 414(अ), तारीख 5 जून, 2023 द्वारा किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 15th December, 2023

G.S.R. 895(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) act, 1986 (29 of 1986) the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. Short title and commencement.– (1) These rules may be called the Environment (Protection) Sixth Amendment Rules, 2023.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, in entry at Sl. No. 74, for note no. 2, the following entry shall be substituted, namely: -

"2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making within a period of :

(a) one year w.e.f. 23.02.2023 in case of kilns located within ten kilometers radius of non-attainment cities; except those located in million plus population cities, NCR districts, and critically & severally polluted areas as categorized by CPCB;

(b) one year w.e.f. 23.02.2024 in case of other kilns.

Provided that in case where Commission for Air Quality Management / Central Pollution Control Board / State Pollution Control Board / Pollution Control Committee has separately issued more stringent Norms/ timelines, such orders shall prevail. "

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGWAR, Addl. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number S.O. 844 (E) dated the 19th November 1986 and last amended, *vide* notification number G.S.R. 414(E) dated the 05th June, 2023.

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and Published by the Controller of Publications, Delhi-110054.

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
1	Kashmir	Anantnag	Prime Brick Kiln	Damjan Vessu	Valid CTO	29-Feb-2024	Bull-trench
2	Kashmir	Anantnag	Imran Brick Kiln	Immoh Achabal	Valid CTO	29-Feb-2024	Bull-trench
3	Kashmir	Anantnag	Sun Brick Kiln	Drenin Dawlatabad	Expired CTO	04-Aug-2014	Bull-trench
4	Kashmir	Anantnag	Adil Nisar Brick Kiln	Nunwane Brakpora	Valid CTO	29-Feb-2024	Zig-zag
5	Kashmir	Anantnag	Shaheen Brick Factory	Ganoor Katchpora	Valid CTO	29-Feb-2024	Bull-trench
6	Kashmir	Anantnag	Abass Brick Kiln	Brakpora Bulbul Nowgam	Expired CTO	15-Mar-2014	Bull-trench
7	Kashmir	Anantnag	Shabnum Brick Kiln	Mirchak Mattan	Valid CTO	28-Feb-2024	Bull-trench
8	Kashmir	Anantnag	Bilal Brick Kiln	Thajwara Achabal	Expired CTO	14-Mar-2014	Zig-zag
9	Kashmir	Anantnag	DBR Brick Kiln	Sangdan	Valid CTO	29-Feb-2024	Bull-trench
10	Kashmir	Anantnag	Suraj Brick Kiln	Nunwane Brakpora	Expired CTO	03-Aug-2014	Bull-trench
11	Kashmir	Anantnag	Mir Brick Kiln	Shalipora Achabal	Valid CTO	29-Feb-2024	Zig-zag
12	Kashmir	Anantnag	New Hilal Brick Kiln	Shalipora Achabal	Valid CTO	29-Feb-2024	Zig-zag
13	Kashmir	Anantnag	M N K Brick klin	Bumthan ANANTNAG	Expired CTO	06-Jun-2012	Bull-trench
14	Kashmir	Anantnag	JAN brick Kiln	Thajwara Anantnag	Valid CTO	29-Feb-2024	Zig-zag
15	Kashmir	Anantnag	Tata Brick Kiln	Sangdan Anantnag	Valid CTO	29-Feb-2024	Zig-zag
16	Kashmir	Anantnag	Gulal Brick Kiln	Katchpora	Expired CTO	01-Nov-2023	Zig-zag
17	Kashmir	Anantnag	Ruksar brick Kiln	Shamshipora Mattan	Valid CTO	29-Feb-2024	Bull-trench
18	Kashmir	Anantnag	Shabir Brick Kiln (Now DBZ)	Katchpora	Without consent		Bull-trench
19	Kashmir	Anantnag	Khushal Brick Kiln	Immoh Achabal	Valid CTO	29-Feb-2024	Zig-zag
20	Kashmir	Anantnag	Fiyaz Ah Brick Kiln	Katchpora Anantnag	Without consent		Bull-trench
21	Kashmir	Anantnag	Mushtaq Ah Bhat (DDK Brick Kiln)	Katchpora Anantnag	Without consent		Bull-trench
22	Kashmir	Anantnag	Chinar Brick Kiln	Kulgad Achabal	Valid CTO	29-Feb-2024	Zig-zag
23	Kashmir	Anantnag	Dar Brick Kiln (DBF)	Shamshipora Mattan	Valid CTO	29-Feb-2024	Bull-trench
24	Kashmir	Anantnag	D CO Brick Kiln	Ganoor Katchpora	Valid CTO	29-Feb-2024	Bull-trench
25	Kashmir	Anantnag	Hamdard Brick Kiln	Hajipora Donipawa	Without consent		Bull-trench
26	Kashmir	Anantnag	DBZ Brick Kiln	Monghal Anantnag	Without consent		Bull-trench
27	Kashmir	Anantnag	Wani Brick Kiln	Thajwara Achabal	Valid CTO	29-Feb-2024	Zig-zag
28	Kashmir	Anantnag	Jannat Brick Kiln	Lalan Ganoor Anantnag	Without consent		Bull-trench
29	Kashmir	Anantnag	Shaban Brick Kiln	Imoh Check Anantnag	Valid CTO	29-Feb-2024	Bull-trench
30	Kashmir	Anantnag	Bhat Brick Kiln	lalipora Anantnag	Valid CTO	29-Feb-2024	Bull-trench
31	Kashmir	Anantnag	Showket Brick Kiln (A One)	Ganoor Katchpora	Without consent		Bull-trench
32	Kashmir	Anantnag	Wani Brick Kiln	Kulgad Achabal	Valid CTO	29-Feb-2024	Zig-zag

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
33	Kashmir	Anantnag	Diamond Brick Kiln (New Shahi Hamdan)	Dailgam Anantnag	Without consent		Bull-trench
34	Kashmir	Anantnag	SN Brick Kiln	Aang Matipora Anantnag	Valid CTO	29-Feb-2024	Bull-trench
35	Kashmir	Anantnag	Ruksar brick Kiln	Kondpora Shamshipora Mattan	Valid CTO	29-Feb-2024	Bull-trench
36	Kashmir	Anantnag	Khursheed Brick Kiln	Thajwara	Valid CTO	29-Feb-2024	Zig-zag
37	Kashmir	Anantnag	Barkat Brick Kiln	Wanihama Anantnag	Valid CTO	29-Feb-2024	Zig-zag
38	Kashmir	Anantnag	Hamdard Brick Kiln	Aang Matipora Anantnag	Valid CTO	29-Feb-2024	Bull-trench
39	Kashmir	Anantnag	Gareeb Nawaz Brick Kiln	Breenti Anantnag	Valid CTO	29-Feb-2024	Bull-trench
40	Kashmir	Anantnag	JK Brick Kiln (MBK)	Monghal Anantnag	Without consent		Zig-zag
41	Kashmir	Anantnag	Yatoo Brick Kiln (C50) 2	Sangdan Anantnag	Without consent		Bull-trench
42	Kashmir	Anantnag	Shahi Hamdan Brick Kiln	Breenti Anantnag	Without consent		Bull-trench
43	Kashmir	Anantnag	DBZ Brick Kiln	Aang Matipora Anantnag	Valid CTO	29-Feb-2024	Bull-trench
44	Kashmir	Anantnag	DBZ Brick Kiln	Badragund Anantnag	Without consent		Bull-trench
45	Kashmir	Anantnag	Heevan Brick Kiln	Lalan Ganoor Anantnag	Without consent		Bull-trench
46	Kashmir	Anantnag	Rayaz Ahmad (Now RR) Brick Kiln	Lalan Near Railway Line Ang	Without consent		Bull-trench
47	Kashmir	Anantnag	Taj Brick Kiln (Mohd Amin)	Lalan Ganoor Anantnag	Without consent		Bull-trench
48	Kashmir	Anantnag	Zum Zum Brick Kiln	Damjan Vessu	Without consent		Bull-trench
49	Kashmir	Anantnag	Yatoo Brick Kiln (C50)	Mughalgund Bonigam Ang	Without consent		Bull-trench
50	Kashmir	Anantnag	Itoo Brick Kiln (DBZ)	Sandoo Nowgam Ang	Valid CTO	29-Feb-2024	Bull-trench
51	Kashmir	Anantnag	Evergreen Brick Kiln (707)	Nussu Badragund	Without consent		Bull-trench
52	Kashmir	Anantnag	Tata Brick Factory	Seepan Anantnag	Valid CTO	29-Feb-2024	Bull-trench
53	Kashmir	Anantnag	Gousul-Azam Brick Kiln (D50)	Drenin Dawlatabad	Without consent		Bull-trench
54	Kashmir	Anantnag	Shahi Hamdan Brick Kiln (DAR)	Sesman Damjan Anantnag	Without consent		Bull-trench
55	Kashmir	Anantnag	Imran Brick Kiln	Imoh Shelipora	Without consent		Zig-zag

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu-180006
Ph./Fax.0191-2476925

Summer office: May-October
Shaikh-ul-Alam campus,
Behind Govt. Silk factory,
Rajbagh, Srinagar (J&K)- 190008
Ph./Fax.0194-2311165

mail: membersecretaryjkspcb@gmail.com

District Magistrate,
District Kulgam.

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Kulgam.

Whereas Brick Kilns, being air polluting industry, have been classified as Orange Category Industry under the Uniform Consent Mechanism.

Whereas no Brick Kiln can be established or allowed to operate without previous consent of J&K Pollution Control Committee under section 21 of Air (Prevention & Control of Pollution) Act, 1981.

Whereas no Brick Kilns can be established or operated without obtaining a license under the Jammu and Kashmir Brick Kiln (Regulation) Act, 2010.

Whereas Deputy Commissioner of the concerned district is the Licensing Authority for grant of license to Brick Kilns under his / her respective territorial jurisdiction.

Whereas the Ministry of Environment, Forests and Climate Change, Government of India vide Notification GSR 143 (E) dated 22nd February 2022 read with Notification GSR 895 (E) dated 15th December 2023, has prescribed the environmental standards for operation of brick kilns under the Environment (Protection) Rules, 1986 **(Copy enclosed)**.

Whereas the Hon'ble National Green Tribunal in OA No. 594/2022 titled "Syed Riyaz V/s UT of J&K and Others" in its order dated 04.01.2024 has, *inter alia*, issued the following directions:

> "7. *All the concerned District Magistrates and the Superintendents of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from JK PCC and without due compliance with environmental norms.*"

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Kulgam shall ensure that in district Kulgam -

i. no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;

ii. brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.

District Magistrate Kulgam is further directed to acknowledge the receipt of these directions within one week.

Encl:- List of Brick Kilns in District Kulgam

Sd/-
(Vasu Yadav) IFS
Chairman

No:- JKPCC/NGT/130/176-182.
Date:- 19-01-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Kashmir.
3) Inspector General of Police, Kashmir.
4) Senior Superintendent of Police, District Kulgam for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Kulgam for information and necessary action.

18/01/24
(K. Ramesh Kumar) IFS
Member Secretary

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्तूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

(1) These rules may be called the Environment (Protection) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

"74	**Brick Kilns**	Particulate matter in stack emission	250 mg/Nm^3
		Minimum stack height (Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		- Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	24 m
		- Kiln capacity equal or more than 30,000 bricks per day	27 m

Notes :

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
5. Particulate Matter (PM) results shall be normalized at 4% CO_2 as below:

PM (normalized) = (PM (measured)x 4%)/ (% of CO_2 measured in stack), no normalization in case CO_2 measured $\geq$ 4%. Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO_2 emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.

7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.

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9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.

10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.

11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.

12. Vehicles shall be covered during transportation of raw material/bricks".

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.

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[फा.सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

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MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 15th December, 2023

G.S.R. 895(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) act, 1986 (29 of 1986) the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

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(a) one year w.e.f. 23.02.2023 in case of kilns located within ten kilometers radius of non-attainment cities; except those located in million plus population cities, NCR districts, and critically & severally polluted areas as categorized by CPCB;

(b) one year w.e.f. 23.02.2024 in case of other kilns.

Provided that in case where Commission for Air Quality Management / Central Pollution Control Board / State Pollution Control Board / Pollution Control Committee has separately issued more stringent Norms/ timelines, such orders shall prevail. "

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGWAR, Addl. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number S.O. 844 (E) dated the 19th November 1986 and last amended, *vide* notification number G.S.R. 414(E) dated the 05th June, 2023.

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and Published by the Controller of Publications, Delhi-110054.

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
1	Kashmir	Kulgam	Max Brick kiln,	Baihama, Kulgam	Without consent		Bull-trench
2	Kashmir	Kulgam	515 Brick kiln,	Kilam	Without consent		Bull-trench
3	Kashmir	Kulgam	Insaf Brick Kiln	Yarihole Babapora	Expired CTO	31-Mar-2015	Bull-trench
4	Kashmir	Kulgam	D.M. Brick Kiln	Kilam Kulgam	Without consent		Bull-trench
5	Kashmir	Kulgam	BPL Brick Kiln	Hablish Kulgam	Expired CTO	31-Mar-2015	Bull-trench
6	Kashmir	Kulgam	F16 Brick kiln	Nowa Chawgam Bonigam	Without consent		Bull-trench
7	Kashmir	Kulgam	Chinar Brick Kiln	Baihama	Expired CTO	03-Mar-2013	Bull-trench
8	Kashmir	Kulgam	Sooraj Brick Kiln	Baihama	Expired CTO	31-Oct-2015	Bull-trench
9	Kashmir	Kulgam	Tawheed Brick Factory TBF	Hablish	Expired CTO	28-Feb-2015	Bull-trench
10	Kashmir	Kulgam	New Zum Zum Brick Kiln	Baihama	Expired CTO	07-Sep-2012	Bull-trench
11	Kashmir	Kulgam	Khrewan Brick Kiln (KBK)	Khrewan, Lassipora	Expired CTO	14-Sep-2014	Bull-trench
12	Kashmir	Kulgam	Mohd Yousuf Bhat Brick Kiln	Manigam	Expired CTO	02-Feb-2013	Bull-trench
13	Kashmir	Kulgam	DBZ Brick Kiln	Bun Devsar	Without consent		Bull-trench
14	Kashmir	Kulgam	Dar Brick Kiln.	Chandiyan Kulgam	Without consent		Bull-trench
15	Kashmir	Kulgam	Mohd Yousuf Bhat Brick Kiln 515	Hablish, Kulgam	Without consent		Bull-trench
16	Kashmir	Kulgam	K2 Brick Kiln	Hablish	Without consent		Bull-trench
17	Kashmir	Kulgam	CM Brick Kiln	Adigam, Devsar	Without consent		Bull-trench
18	Kashmir	Kulgam	FM Brick Klin	Kilam	Without consent		Bull-trench
19	Kashmir	Kulgam	Chand Brick Kiln 70-B	Kilam	Without consent		Bull-trench
20	Kashmir	Kulgam	Shahoora Brick Kiln	Baihama	Without consent		Zig-zag
21	Kashmir	Kulgam	Towheed Brick kiln (GST)	Agroo	Without consent		Bull-trench
22	Kashmir	Kulgam	Taj Brick Kiln	Mandhol Devsar Kulgam	Without consent		Zig-zag
23	Kashmir	Kulgam	Mohammad Amin Rather B.K (70-R)	Banghal Devsar	Without consent		Zig-zag
24	Kashmir	Kulgam	T.R.Brick Kiln	Nowa Boniogam	Without consent		Zig-zag
25	Kashmir	Kulgam	M.N Brick Kiln (511- A)	Yarhole Babapora	Without consent		Zig-zag

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu-180006
Ph./Fax.0191-2476925

Summer office: May-October
Sheikh-ul-Alam campus,
Behind Govt. Silk factory,
Rajbagh, Srinagar (J&K)- 190008
Ph./Fax.0194-2311165

mail: membersecretaryjkspcb@gmail.com

District Magistrate,
District Budgam.

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Budgam.

Whereas Brick Kilns, being air polluting industry, have been classified as Orange Category Industry under the Uniform Consent Mechanism.

Whereas no Brick Kiln can be established or allowed to operate without previous consent of J&K Pollution Control Committee under section 21 of Air (Prevention & Control of Pollution) Act, 1981.

Whereas no Brick Kilns can be established or operated without obtaining a license under the Jammu and Kashmir Brick Kiln (Regulation) Act, 2010.

Whereas Deputy Commissioner of the concerned district is the Licensing Authority for grant of license to Brick Kilns under his / her respective territorial jurisdiction.

Whereas the Ministry of Environment, Forests and Climate Change, Government of India vide Notification GSR 143 (E) dated 22nd February 2022 read with Notification GSR 895 (E) dated 15th December 2023, has prescribed the environmental standards for operation of brick kilns under the Environment (Protection) Rules, 1986 (**Copy enclosed**).

Whereas the Hon'ble National Green Tribunal in OA No. 594/2022 titled "Syed Riyaz V/s UT of J&K and Others" in its order dated 04.01.2024 has, *inter alia*, issued the following directions:

> "7. *All the concerned District Magistrates and the Superintendents of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE/CTO from JK PCC and without due compliance with environmental norms.*"

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Budgam shall ensure that in district Budgam -

i. no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;

ii. brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.

District Magistrate Budgam is further directed to acknowledge the receipt of these directions within one week.

Encl:- List of Brick Kilns in District Budgam

Sd/-
(Vasu Yadav) IFS
Chairman

No:- JKPCC/NGT/130/169-175.
Date:- 18-01-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Kashmir.
3) Inspector General of Police, Kashmir.
4) Senior Superintendent of Police, District Budgam for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Budgam for information and necessary action.

18/01/24
(K. Ramesh Kumar) IFS
Member Secretary

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्तूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

(1) These rules may be called the Environment (Protection) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

"74	**Brick Kilns**	Particulate matter in stack emission	250 mg/Nm^3
		Minimum stack height (Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		- Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	24 m
		- Kiln capacity equal or more than 30,000 bricks per day	27 m

Notes :

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.

2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.

3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.

4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.

5. Particulate Matter (PM) results shall be normalized at 4% CO_2 as below:

PM (normalized) = (PM (measured)x 4%)/ (% of CO_2 measured in stack), no normalization in case CO_2 measured $\geq$ 4%. Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO_2 emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.

7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.

8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.

9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.

10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.

11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.

12. Vehicles shall be covered during transportation of raw material/bricks".

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054. ALOK KUMAR

परंतु उस दशा में, जहां वायु क्वालिटी प्रबंधन आयोग/केंद्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति ने पृथक् रूप से अधिक कठोर मानियम/समय-सीमा जारी की है, ऐसे आदेश अभिभावी होंगे ।"

[फा.सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (i) में सं. का.आ. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना सं. सा.का.नि. 414(अ), तारीख 5 जून, 2023 द्वारा किया गया था ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 15th December, 2023

G.S.R. 895(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) act, 1986 (29 of 1986) the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. Short title and commencement.– (1) These rules may be called the Environment (Protection) Sixth Amendment Rules, 2023.
(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, in entry at Sl. No. 74, for note no. 2, the following entry shall be substituted, namely: -

"2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making within a period of :

(a) one year w.e.f. 23.02.2023 in case of kilns located within ten kilometers radius of non-attainment cities; except those located in million plus population cities, NCR districts, and critically & severally polluted areas as categorized by CPCB;

(b) one year w.e.f. 23.02.2024 in case of other kilns.

Provided that in case where Commission for Air Quality Management / Central Pollution Control Board / State Pollution Control Board / Pollution Control Committee has separately issued more stringent Norms/ timelines, such orders shall prevail. "

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGWAR, Addl. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number S.O. 844 (E) dated the 19th November 1986 and last amended, *vide* notification number G.S.R. 414(E) dated the 05th June, 2023.

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and Published by the Controller of Publications, Delhi-110054.

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
1	Kashmir	Budgam	Kohinoor Brick Kiln	Gudsathu	Valid CTO	28-Feb-2024	Bull-trench
2	Kashmir	Budgam	Muheet Brick Kiln	Ichgam	Valid CTO	28-Feb-2024	Zig-zag
3	Kashmir	Budgam	Gem Brick Kiln	Chattergam	Expired CTO	31-Oct-2014	Bull-trench
4	Kashmir	Budgam	Majid Brick Kiln	Panzan, Chadoora	Valid CTO	31-Oct-2024	Zig-zag
5	Kashmir	Budgam	Baba Hyder Brick Kiln	Hushroo, Chadoora	Expired CTO	31-Mar-2014	Zig-zag
6	Kashmir	Budgam	New Shalimar Brick Kiln	Kathir Gund, Chadoora	Valid CTO	28-Feb-2024	Bull-trench
7	Kashmir	Budgam	Bismah Brick Kiln	Kathir Gund, Chadoora	Valid CTO	28-Feb-2024	Zig-zag
8	Kashmir	Budgam	Shan Brick Kiln	Gudsathu	Expired CTO	31-Mar-2013	Bull-trench
9	Kashmir	Budgam	Alamdar Brick Kiln	Chitroo, Dangerpora	Valid CTO	31-Mar-2024	Zig-zag
10	Kashmir	Budgam	New Golden Brick Kiln	Gudsathu	Valid CTO	28-Feb-2024	Zig-zag
11	Kashmir	Budgam	Red Rose Brick Kiln	Ichkoot	Refused		Zig-zag
12	Kashmir	Budgam	Kashani Brick Kiln	Ichkoot	Valid CTO	28-Feb-2024	Zig-zag
13	Kashmir	Budgam	New Shahzad Brick Kiln	Qanoongopora, Chadoora	Valid CTO	28-Feb-2024	Bull-trench
14	Kashmir	Budgam	Irfan Brick Kiln	Ichgam	Without consent		Bull-trench
15	Kashmir	Budgam	Red Rose Brick Kiln	Panzan, Chadoora	Valid CTO	28-Feb-2024	Zig-zag
16	Kashmir	Budgam	Dar Brick Kiln	Yarikalan, Chadoora	Valid CTO	28-Feb-2024	Bull-trench
17	Kashmir	Budgam	Parvaiz Brick Kiln	Ichgam,Budgam	Valid CTO	28-Feb-2024	Zig-zag
18	Kashmir	Budgam	Bhat Brick Kiln	Hushroo, Chadoora	Expired CTO	31-Aug-2013	Bull-trench
19	Kashmir	Budgam	Bismillah Brick Manufacture	Ichgam, Budgam	Expired CTO	30-Mar-2009	Bull-trench
20	Kashmir	Budgam	Firdous Brick Kiln	Mahawar, Budgam	Valid CTO	28-Feb-2024	Bull-trench
21	Kashmir	Budgam	Gousia Brick Kiln	Chitroo, Gudsathu	Without consent		Bull-trench
22	Kashmir	Budgam	Amin Brick Kiln	Ichgam	Valid CTO	28-Feb-2024	Zig-zag
23	Kashmir	Budgam	Tawakal Brick Kiln	Razwan, Budgam	Valid CTO	28-Feb-2024	Zig-zag
24	Kashmir	Budgam	Jeelan Brick Kiln	Chitroo, Dangerpora	Valid CTO	28-Feb-2024	Bull-trench
25	Kashmir	Budgam	Rahat Brick Kiln	Chitroo, Dangerpora	Expired CTO	30-Jul-2009	Bull-trench
26	Kashmir	Budgam	Chinar Brick Kiln	Dooniwari, Chattergam	Without consent		Bull-trench
27	Kashmir	Budgam	New Royal Brick Kiln	Aalipora, Mudbal, Chadoora	Without consent		Bull-trench
28	Kashmir	Budgam	Gowhar Brick Kiln	Gudsathu	Valid CTO	28-Feb-2024	Zig-zag
29	Kashmir	Budgam	New Gousia Brick Kiln	Mirgund, Gudsathu	Valid CTO	28-Feb-2024	Bull-trench
30	Kashmir	Budgam	Qureshi Brick Kiln	Kanir, Chadoora	Valid CTO	28-Feb-2024	Zig-zag
31	Kashmir	Budgam	Tariq Brick Kiln	Kulbugh, Wagor	Without consent		Bull-trench
32	Kashmir	Budgam	High Land Brick Kiln	Gopalsaif	Without consent		Bull-trench
33	Kashmir	Budgam	New Alamdar Brick Kiln	Gudsathu	Expired CTO	30-Jul-2013	

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
34	Kashmir	Budgam	Nisar Ahmad Sheikh Brick Kiln	Bugam, Batpora	Valid CTO	28-Feb-2024	Zig-zag
35	Kashmir	Budgam	Mohammad Yousuf Wani Brick Kiln	Ichgam	Without consent		Bull-trench
36	Kashmir	Budgam	Kohinoor Brick Kiln	Yarikalan, Chadoora	Without consent		Bull-trench
37	Kashmir	Budgam	Majid Traders Brick Kiln	Panzan, Chadoora	Expired CTO	30-Mar-2015	Bull-trench
38	Kashmir	Budgam	New Bhat Brick Kiln	Kathir Gund, Chadoora	Valid CTO	28-Feb-2024	Bull-trench
39	Kashmir	Budgam	Mumtaz Brick Kiln	Panzan, Chadoora	Expired CTO	30-Jun-2015	Zig-zag
40	Kashmir	Budgam	Alamdar Brick Kiln	Panzan, Chadoora	Valid CTO	28-Feb-2024	Zig-zag
41	Kashmir	Budgam	Nida Brick Kiln	Ichgam	Valid CTO	28-Feb-2024	Zig-zag
42	Kashmir	Budgam	New Dar Brick Kiln	Razwan, Budgam	Expired CTO	30-Jun-2012	Bull-trench
43	Kashmir	Budgam	Madina Brick Kiln	Noubugh, Chadoora	Valid CTO	28-Feb-2024	Zig-zag
44	Kashmir	Budgam	Shazad Brick Kiln	Ichgam, Gudsathu	Valid CTO	28-Feb-2024	Zig-zag
45	Kashmir	Budgam	Sheikh-ul-Alam Brick Kiln	Kathir Gund, Chadoora	Expired CTO	30-Oct-2013	Bull-trench
46	Kashmir	Budgam	New Ruby Brick Kiln	Chattergam	Expired CTO	30-Oct-2014	Bull-trench
47	Kashmir	Budgam	Aijaz Brick Kiln	Ichgam	Expired CTO	30-Mar-2015	Bull-trench
48	Kashmir	Budgam	Master Brick Kiln	Panzan, Chadoora	Valid CTO	28-Feb-2024	Zig-zag
49	Kashmir	Budgam	Yaseen Brick Kiln	Mirgund, Budgam	Expired CTO	30-Oct-2014	Bull-trench
50	Kashmir	Budgam	F B M Brick Kiln	Ichgam	Valid CTO	28-Feb-2024	Zig-zag
51	Kashmir	Budgam	Tariq Brick Kiln	Parniv, Budgam	Expired CTO	30-Oct-2015	Bull-trench
52	Kashmir	Budgam	Aga Syed Mohammad Hussain Brick Kiln	Heewader	Valid CTO	28-Feb-2024	Zig-zag
53	Kashmir	Budgam	Ab Hamid Nath Brick Kiln	Parniv, Budgam	Expired CTO	31-Jul-2015	Bull-trench
54	Kashmir	Budgam	Ghulam Ahmad Ganie Brick Kiln	Chattergam	Expired CTO	30-Mar-2014	Bull-trench
55	Kashmir	Budgam	Ghulam Ahmad Parray Brick Kiln	Panzan, Chadoora	Valid CTO	28-Feb-2024	Zig-zag
56	Kashmir	Budgam	Shah & Shah Brick Kiln	Kathir Gund, Chadoora	Valid CTO	28-Feb-2024	Bull-trench
57	Kashmir	Budgam	Al-Hilal Brick Kiln	Yarikalan, Chadoora	Valid CTO	28-Feb-2024	Zig-zag
58	Kashmir	Budgam	Friends Brick Kiln	Wagar, Chadoora	Expired CTO	30-Sep-2014	Bull-trench
59	Kashmir	Budgam	Tariq Brick Kiln	Chattergam	Expired CTO	30-Mar-2015	Zig-zag
60	Kashmir	Budgam	New Amin Brick Kiln, Gopalsaif	Devbagh, Panzan	Expired CTO	30-Oct-2014	Bull-trench
61	Kashmir	Budgam	Anwar Brick Kiln Name changed to Nazir Brick Kiln	Choon, Budgam	Expired CTO	30-Mar-2016	Bull-trench
62	Kashmir	Budgam	Bashir Brick Kiln	Qanoongopora, Chadoora	Valid CTO	28-Feb-2024	Bull-trench
63	Kashmir	Budgam	Samco Brick Kiln	Gudsathu	Without consent		Bull-trench
64	Kashmir	Budgam	Mohammad Amin Brick Kiln	Heewader	Without consent		

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
65	Kashmir	Budgam	Nagraad Brick Kiln 777	Noubugh, Chadoora	Without consent		Bull-trench
66	Kashmir	Budgam	Parvaiz Brick Kiln	Noubugh, Chadoora	Valid CTO	28-Feb-2024	Bull-trench
67	Kashmir	Budgam	Modern Brick Kiln (D11/M9)	Noubugh, Chadoora	Without consent		Bull-trench
68	Kashmir	Budgam	Shaan Brick Kiln	Kanir, Chadoora	Expired CTO	30-May-2015	Bull-trench
69	Kashmir	Budgam	Al Mehdi Brick Kiln	Chattergam	Without consent		Bull-trench
70	Kashmir	Budgam	Haroon Brick Kiln	Bugam, Batpora	Valid CTO	28-Feb-2024	Bull-trench
71	Kashmir	Budgam	New Arfat Brick Kiln	Qanoongopora, Chadoora	Without consent		Bull-trench
72	Kashmir	Budgam	Dilbar Brick Kiln	Noubugh, Chadoora	Without consent		Bull-trench
73	Kashmir	Budgam	Nath Brick Klln	Chattergam	Without consent		Bull-trench
74	Kashmir	Budgam	Mohammad Yousuf Mir Brick Kiln	Khanda, Magraypora	Valid CTO	28-Feb-2024	Zig-zag
75	Kashmir	Budgam	Amar Brick Kiln	Charangam, Beerwah	Expired CTO	30-Sep-2023	Bull-trench
76	Kashmir	Budgam	Khan Brick Kiln	Gondipora, Beerwah	Valid CTO	30-May-2025	Zig-zag
77	Kashmir	Budgam	Rehbar Brick Kiln	Shalina, B KPora	Valid CTO	28-Feb-2024	Bull-trench
78	Kashmir	Budgam	Greenland Brick Kiln	Summerbugh, Lasjan	Valid CTO	28-Feb-2024	Bull-trench
79	Kashmir	Budgam	Imperial Brick Kiln	Gariend, Budgam	Without consent		Zig-zag
80	Kashmir	Budgam	K B Brick Kiln	Narwara, Gundipora	Expired CTO	30-Apr-2023	Zig-zag
81	Kashmir	Budgam	Chinar Brick Kiln	Pallar, Budgam	Without consent		Bull-trench
82	Kashmir	Budgam	ESS EMM Brick Kiln	Putlibagh	Valid CTO	30-Dec-2023	Bull-trench
83	Kashmir	Budgam	Global Brick Kiln	Dadina, Shoolipora	Expired CTO	30-Oct-2023	Bull-trench
84	Kashmir	Budgam	Zahoor Brick Kiln	Shalina, Budgam	Without consent		Bull-trench
85	Kashmir	Budgam	Aftab Brick Kiln	Summerbugh, Lasjan	Valid CTO	28-Feb-2024	Bull-trench
86	Kashmir	Budgam	Firdous Brick Kiln	Qazipora, Chadoora	Expired CTO	30-Jun-2012	Bull-trench
87	Kashmir	Budgam	M L A Brick Kiln	Chandpora	Expired CTO	30-Oct-2023	Zig-zag
88	Kashmir	Budgam	M Co Brick Kiln	Diffpora, Waterwani	Expired CTO	30-Jun-2014	Bull-trench
89	Kashmir	Budgam	Dar Brick Factory	Khanda, Magraypora	Valid CTO	28-Feb-2024	Bull-trench
90	Kashmir	Budgam	Muneer Brick Kiln	Waterwani, Budgam	Valid CTO	28-Feb-2024	Bull-trench
91	Kashmir	Budgam	VIP Standard Brick Kiln	Waterwani, Budgam	Valid CTO	29-Feb-2024	Bull-trench
92	Kashmir	Budgam	Paris Brick Kiln	Parisabad, Budgam	Without consent		Bull-trench
93	Kashmir	Budgam	Farooq Brick Kiln	Summerbugh, Lasjan	Expired CTO	30-Sep-2023	Bull-trench
94	Kashmir	Budgam	Bismillah Brick Kiln	Parisabad, Budgam	Without consent		Zig-zag
95	Kashmir	Budgam	Bloore Brick Kiln	Parisabad, Budgam	Without consent		Bull-trench
96	Kashmir	Budgam	R B C Brick Kiln	Utligam, Beerwah	Expired CTO	30-Mar-2015	Bull-trench
97	Kashmir	Budgam	Ubaid Brick Kiln	Rakhshalina	Without consent		

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
98	Kashmir	Budgam	Sada Bahar Brick Kiln	Bonhama, Beerwah	Expired CTO	30-Oct-2023	Bull-trench
99	Kashmir	Budgam	New Gulfam Brick Kiln	Saratpora, Batpora	Expired CTO	30-May-2023	Zig-zag
100	Kashmir	Budgam	Maqbool Brick Kiln	Chilyech, Chadoora	Expired CTO	30-Sep-2015	Bull-trench
101	Kashmir	Budgam	Gousia Associate	Gariend, Budgam	Valid CTO	30-May-2024	Zig-zag
102	Kashmir	Budgam	United Brick Kiln	Utligam, Beerwah	Without consent		Bull-trench
103	Kashmir	Budgam	Baba Brick Kiln	Putlibagh, Budgam	Valid CTO	30-Dec-2023	Bull-trench
104	Kashmir	Budgam	Ayat Brick Kiln	Chandpora	Expired CTO	30-Oct-2023	Zig-zag
105	Kashmir	Budgam	B H R Brick Kiln	Check Wanihama	Expired CTO	30-Oct-2014	Bull-trench
106	Kashmir	Budgam	New Myco Brick Kiln	Yarisathoo, Khan Sahib	Expired CTO	30-Jul-2014	Bull-trench
107	Kashmir	Budgam	Gulfam Brick Kiln	Chandpora	Expired CTO	30-Jan-2014	Bull-trench
108	Kashmir	Budgam	Jameela Bibi Brick Kiln	Behrampora, Chadoora	Valid CTO	28-Feb-2024	Zig-zag
109	Kashmir	Budgam	Royal Brick Kiln	Check Dewan, Beerwah	Without consent		Bull-trench
110	Kashmir	Budgam	Universal Brick Kiln	Putlibagh, Budgam	Valid CTO	30-Dec-2023	Bull-trench
111	Kashmir	Budgam	Dar Brick Kiln	Chattergam	Without consent		Bull-trench
112	Kashmir	Budgam	Sofi Brick Kiln	Chandpora	Expired CTO	30-Mar-2016	Bull-trench
113	Kashmir	Budgam	Khyber Brick Kiln	Summerbugh, Lasjan	Expired CTO	30-Jan-2013	Bull-trench
114	Kashmir	Budgam	Bismillah Brick Kiln	Rakhshalina	Without consent		Bull-trench
115	Kashmir	Budgam	Shaheen Brick Kiln	Labertal, Budgam	Expired CTO	30-Nov-2013	Bull-trench
116	Kashmir	Budgam	A M Brick Kiln	Shoolipora	Expired CTE	30-May-2023	Zig-zag
117	Kashmir	Budgam	Umer Brick Kiln	Chandpora	Valid CTO	28-Feb-2024	Zig-zag
118	Kashmir	Budgam	Modern Brick Kiln	Bunhama, Beerwah	Expired CTO	31-Jul-2023	Zig-zag
119	Kashmir	Budgam	Zabarwan Brick Kiln	Wahabpora, Budgam	Expired CTO	30-Oct-2023	Zig-zag
120	Kashmir	Budgam	Zydaan Brick Kiln	Dadina, Budgam	Expired CTO	30-Mar-2014	Bull-trench
121	Kashmir	Budgam	Aqsa Brick Kiln	Labertal, Budgam	Without consent		Bull-trench
122	Kashmir	Budgam	Gulshan Brick Kiln	Dansura,Beerwah	Expired CTO	30-Oct-2023	Zig-zag
123	Kashmir	Budgam	Farooq Ahmad Sheikh Brick Kiln	Sonpah, Beerwah	Valid CTO	30-Dec-2023	Zig-zag
124	Kashmir	Budgam	Friends Brick Kiln	Charangam, Beerwah	Expired CTO	30-Nov-2023	Bull-trench
125	Kashmir	Budgam	New Bismillah Brick Choice	Parisabad, Budgam	Without consent		Bull-trench
126	Kashmir	Budgam	Shah & Shah Brick Kiln	Wahabpora, Budgam	Without consent		Bull-trench
127	Kashmir	Budgam	Farooq Ahmad Dar Brick Kiln	Summerbugh, Lasjan	Without consent		Bull-trench
128	Kashmir	Budgam	Hill Brick Kiln	Wahabpora, Budgam	Without consent		Bull-trench
129	Kashmir	Budgam	Sky Brick Kiln	Utligam, Beerwah	Valid CTO	30-Mar-2024	Bull-trench
130	Kashmir	Budgam	Mohammad Sidiq Nath Brick Kiln	Shalina, Lasjan	Valid CTO	30-May-2024	Bull-trench

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
131	Kashmir	Budgam	Sayara Brick Kiln	Gariend, Budgam	Without consent		Bull-trench
132	Kashmir	Budgam	Burhan Brick Kiln	Waterwani, Budgam	Expired CTO	30-Nov-2013	Bull-trench
133	Kashmir	Budgam	Luxury Brick Kiln	Najan, Beerwah	Valid CTO	28-Feb-2024	Bull-trench
134	Kashmir	Budgam	Javid Brick Kiln	Charangam, Beerwah	Expired CTO	30-Apr-2023	Bull-trench
135	Kashmir	Budgam	Azad Brick Kiln	Gariend, Budgam	Without consent		Bull-trench
136	Kashmir	Budgam	Arak Brick Kiln	Seerbagh, Lasjan	Valid CTO	28-Feb-2024	Bull-trench
137	Kashmir	Budgam	Shah i Hamdan Brick Kiln	Nandvanpora, Budgam	Expired CTO	30-Mar-2012	Bull-trench
138	Kashmir	Budgam	Sofi Brick Kiln	Summerbugh, Lasjan	Valid CTO	28-Feb-2024	Bull-trench
139	Kashmir	Budgam	Rehmat Brick Kiln	Labartal, Budgam	Valid CTO	29-Feb-2024	Bull-trench
140	Kashmir	Budgam	New Gul Brick Kiln	Gariend, Budgam	Expired CTO	30-Oct-2023	Zig-zag
141	Kashmir	Budgam	Haroon Brick Kiln	Labartal, Budgam	Valid CTO	28-Feb-2024	Bull-trench
142	Kashmir	Budgam	TATA Brick Kiln	Labartal, Budgam	Expired CTO	30-Mar-2013	Bull-trench
143	Kashmir	Budgam	Mir Brick Kiln	Dadina, Budgam	Without consent		Bull-trench
144	Kashmir	Budgam	Ghulam Rasool Mir Brick Kiln	Punchgund, Budgam	Without consent		Bull-trench
145	Kashmir	Budgam	Dar & Dar Brick Kiln	Batpora, Wudar	Without consent		Bull-trench
146	Kashmir	Budgam	Shalimar Brick Kiln	Paymus, Sangam	Expired CTO	30-Mar-2012	Bull-trench
147	Kashmir	Budgam	Iqbal Brick Kiln Now Alamdar Brick Kiln	Bahrampora, Chadoora	Without consent		Bull-trench
148	Kashmir	Budgam	Sheikh Brick Kiln	Sonpah, Beerwah	Expired CTO	30-Sep-2023	Zig-zag
149	Kashmir	Budgam	Sofi Brothers Brick Kiln	Labartal, Budgam	Expired CTO	30-Mar-2023	Bull-trench
150	Kashmir	Budgam	Manzor Bricks	Khadipora Halqa, Nassrullahpora	Expired CTO	30-Oct-2014	Bull-trench
151	Kashmir	Budgam	Jehlum structures	Ompora, Budgam	Expired CTO	30-Sep-2013	Bull-trench
152	Kashmir	Budgam	Shahnawaz Brick Kiln	Labartal, Budgam	Expired CTO	30-Mar-2015	Bull-trench
153	Kashmir	Budgam	New Bhat Brick Kiln	Kakanmaran, Budgam	Valid CTO	30-Dec-2023	Zig-zag
154	Kashmir	Budgam	Gul Brick Kiln	Rakhshalina, Lasjan	Expired CTO	30-Jan-2014	Bull-trench
155	Kashmir	Budgam	Matoo Brick Kiln	Rakhshalina, Lasjan	Without consent		Bull-trench
156	Kashmir	Budgam	Mandoo Brick Kiln	Chandpora	Expired CTO	30-Mar-2023	Zig-zag
157	Kashmir	Budgam	Myco Brick Kiln	Mulnaroo, Khansahib	Expired CTO	30-Apr-2015	Bull-trench
158	Kashmir	Budgam	Zaffron Brick Kiln	Labartal, Budgam	Without consent		Bull-trench
159	Kashmir	Budgam	Suraj Brick Kiln	Latipora, Chandpora	Valid CTO	28-Feb-2024	Zig-zag
160	Kashmir	Budgam	Roshan Brick Kiln	Noubugh, Chadoora	Valid CTO	28-Feb-2024	Zig-zag
161	Kashmir	Budgam	Qiyam Brick Kiln	Mulshulla, Beerwah	Without consent		Zig-zag
162	Kashmir	Budgam	Ab Gani Nath Brick Kiln	Shalina, Budgam	Expired CTO	30-Oct-2023	[illegible]

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
163	Kashmir	Budgam	Hydrop Brick Kiln	Mulshulla, Beerwah	Without consent		Zig-zag
164	Kashmir	Budgam	Al-Habib Brick Kiln	Chandpora	Expired CTO	30-Oct-2023	Zig-zag
165	Kashmir	Budgam	Lucky Brick Kiln	Chandpora	Expired CTO	30-Oct-2023	Zig-zag
166	Kashmir	Budgam	Kohinoor Brick Kiln	Summerbugh, Lasjan	Without consent		Bull-trench
167	Kashmir	Budgam	Gulzar Brick Kiln	Charangam, Beerwah	Expired CTO	30-Oct-2023	Zig-zag
168	Kashmir	Budgam	Kuwait Brick Kiln	Summerbugh, Lasjan	Expired CTO	30-Oct-2009	Bull-trench
169	Kashmir	Budgam	Golden Brick Kiln	Bandgam, Magam	Without consent		Bull-trench
170	Kashmir	Budgam	National Brick Kiln	Chandpora	Valid CTO	30-Mar-2026	Zig-zag
171	Kashmir	Budgam	Al Barkat Brick Kiln	Ranipora, Budgam	Expired CTO	30-Oct-2011	Bull-trench
172	Kashmir	Budgam	Hill Top Brick Kiln	Bonhama, Beerwah	Valid CTO	28-Feb-2024	Bull-trench
173	Kashmir	Budgam	Pushoo Brick Kiln	Shoolipora	Expired CTO	30-Apr-2013	Bull-trench
174	Kashmir	Budgam	Habib Brick Kiln	Seerbagh, Lasjan	Without consent		Bull-trench
175	Kashmir	Budgam	Mughal Brick Kiln	Nasrullahpora, Waterwani	Expired CTO	30-Apr-2015	Bull-trench
176	Kashmir	Budgam	Kashmir Brick Kiln	Putlibagh, Budgam	Expired CTO	30-Nov-2023	Zig-zag
177	Kashmir	Budgam	Star BDB Brick Kiln	Chandpora	Valid CTO	30-Dec-2023	Zig-zag
178	Kashmir	Budgam	Chinar Brick Kiln	Summerbugh, Lasjan	Valid CTO	30-Dec-2023	Bull-trench
179	Kashmir	Budgam	Magray Brick Kiln	Sonpah, Beerwah	Valid CTO	28-Feb-2024	Zig-zag
180	Kashmir	Budgam	Ghulam Mohammad Malik Brick Kiln	Summerbugh, Lasjan	Expired CTO	30-Mar-2015	Bull-trench
181	Kashmir	Budgam	High Land Brick Kiln	Chelyech, Dadamari Bagh	Without consent		Bull-trench
182	Kashmir	Budgam	Sheikh ul Alam Brick Kiln	Nandvanpora, Budgam	Expired CTO	30-May-2014	Bull-trench
183	Kashmir	Budgam	Bismillah Brick Choice	Poonch Gund	Valid CTO	28-Feb-2024	Bull-trench
184	Kashmir	Budgam	New Shaheen Brick Kiln	Batpora, Chandpora	Expired CTO	31-Jul-2023	Bull-trench
185	Kashmir	Budgam	S B C Brick Kiln	Utligam, Beerwah	Expired CTO	30-Nov-2023	Zig-zag
186	Kashmir	Budgam	Triple S Brick Kiln	Utligam, Beerwah	Expired CTO	30-Nov-2023	Zig-zag
187	Kashmir	Budgam	S B Brick Kiln	Utligam, Beerwah	Expired CTO	30-Oct-2023	Zig-zag
188	Kashmir	Budgam	Nishat Seven Star Brick Kiln	Beerwah	Valid CTO	28-Feb-2024	Bull-trench
189	Kashmir	Budgam	Iqra Brick Kiln	Aaripanthan	Valid CTO	28-Feb-2024	Bull-trench
190	Kashmir	Budgam	Bismillah Brick Kiln	Poonch Gund	Expired CTO	31-Mar-2014	Bull-trench
191	Kashmir	Budgam	Noor Brick Kiln	Dej Malik Gund	Without consent		Bull-trench
192	Kashmir	Budgam	Alamdar Brick Kiln	Noubugh, Chadoora	Without consent		Zig-zag
193	Kashmir	Budgam	Shaheen Brick Kiln	Bunhama, Beerwah	Without consent		Bull-trench
194	Kashmir	Budgam	Jee Shah Brick Kiln	Noubugh, Chadoora	Valid CTO	31-Jan-2024	Bull-trench
195	Kashmir	Budgam	Alamdar Brick Kiln	Saratpora, Batpora	Without consent		

#	Region	District	Name of Brick Kiln	Address	Consent Status	Validity or Expiry date	Technology
196	Kashmir	Budgam	Mahan (131) Brick Kiln	Noubugh, Chadoora	Valid CTO	28-Feb-2024	Zig-zag
197	Kashmir	Budgam	Sultan-ul-Arifeen Brick Kiln	Noubugh, Chadoora	Valid CTO	30-Jan-2024	Zig-zag
198	Kashmir	Budgam	Adil Brick Kiln	Mulshulla, Beerwah	Without consent		Zig-zag
199	Kashmir	Budgam	Max Brick Kiln	Noubugh, Chadoora	Without consent		Zig-zag
200	Kashmir	Budgam	Koka Brick Kiln	Kultreh, Chadoora	Without consent		Zig-zag
201	Kashmir	Budgam	Brick No 5H Brick Kiln	Behrampora, Chadoora	Without consent		Bull-trench
202	Kashmir	Budgam	Jehlum Brick Kiln 407	Behrampora, Chadoora	Without consent		Zig-zag
203	Kashmir	Budgam	Modern Brick Kiln 17T	Kultreh, Chadoora	Valid CTO	30-Jan-2024	Bull-trench
204	Kashmir	Budgam	Brick No 37D Brick Kiln	Kultreh, Chadoora	Without consent		Bull-trench
205	Kashmir	Budgam	Mushtaq Brick Kiln	Mamgund, Beerwah	Without consent		Zig-zag
206	Kashmir	Budgam	Syed Jaffar Brick Kiln	Behrampora, Chadoora	Valid CTO	28-Feb-2024	Bull-trench
207	Kashmir	Budgam	Bhat Brick Kiln	Noubugh, Chadoora	Valid CTO	28-Feb-2024	Bull-trench
208	Kashmir	Budgam	Brick No 911 Brick Kiln	Baghi Hyder, Kral Check	Without consent		Bull-trench
209	Kashmir	Budgam	Valley Brick Kiln	Nigloo, Beerwah	Without consent		Zig-zag
210	Kashmir	Budgam	Max Brick Kiln	Bapat, Beerwah	Without consent		Zig-zag
211	Kashmir	Budgam	Mehak Brick Kiln	Seerbagh, Lasjan	Without consent		Bull-trench
212	Kashmir	Budgam		Rakhshalina, Lasjan	Without consent		Bull-trench
213	Kashmir	Budgam	Shah-i-Hamdan Brick Kiln	Bagh i Shakoor Shah	Without consent		Bull-trench
214	Kashmir	Budgam	Meelad Brick Kiln	Bunhama, Beerwah	Valid CTO	28-Feb-2024	Zig-zag
215	Kashmir	Budgam	Dar Brick Kiln D 65	Noubugh, Chadoora	Valid CTO	28-Feb-2024	Bull-trench
216	Kashmir	Budgam	Kashmir Brick Kiln	Mamgund, Beerwah	Without consent		Zig-zag
217	Kashmir	Budgam	Muslim Brick Kiln	Parisabad, Budgam	Without consent		Bull-trench
218	Kashmir	Budgam	Bismillah Brick Kiln	Hard Batpora	Without consent		Zig-zag
219	Kashmir	Budgam	Sayar Brick Kiln /Sudesh Brick Kiln	Surrenhall	Without consent		Zig-zag
220	Kashmir	Budgam	Mughloo Brick Kiln	Kultreh, Chadoora	Valid CTE	30-Nov-2024	Zig-zag
221	Kashmir	Budgam	Wani Brick Kiln	Bunhama, Beerwah	Without consent		Bull-trench
222	Kashmir	Budgam	Syed Mussa Brick Kiln	Basipora, Parisabad	Without consent		Zig-zag
223	Kashmir	Budgam	Humdaniya Brick Kiln (CTE issued, not established yet)	Kultreh, Chadoora	Valid CTE	28-Feb-2024	Zig-zag
224	Kashmir	Budgam	Rangeen Brick Kiln (CTE issued, not established yet)	Kultreh, Chadoora	Valid CTE	28-Feb-2024	Zig-zag
225	Kashmir	Budgam	Fayaz Ahmad Shagoo	Labertal, Budgam	Without consent		Bull-trench

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex | Silk Factory Road
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008

Tel - 0191-2476927, mail - membersecretaryjkspcb@gmail.com

District Magistrate
Shopian

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Shopian.

Whereas, vide No. JKPCC/NGT/130/197-203 dated 18-01-2024, the following directions were issued to the District Magistrate, Shopian under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981:-

i. *no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;*
ii. *brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.*

Whereas in its order dated 2 February 2024, the Hon'ble National Green Tribunal has directed the Government for filing response on Action Taken against the Brick Kilns which have been set up and are operating without Consent to Establish / Consent to Operate and without following environmental norms.

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Shopian shall furnish the following information: -

i) Status of license of Brick Kilns in District Shopian on the proforma enclosed.

ii) Status of implementation of directions issued vide No. JKPCC/NGT/130/197-203 dated 18-01-2024 on the proforma enclosed.

District Magistrate Shopian is further directed to acknowledge the receipt of these directions and furnish the information by or before **29 February 2024**.

Encl:- List of Brick Kilns in District Shopian in prescribed proforma as mentioned above.

14/2/24
(Vasu Yadav)
Chairman

No:- JKPCC/NGT/130/ 396-400
Date:- 14-02-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Kashmir.
3) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
4) Divisional Officer, J&K Pollution Control Committee, Shopian for information and necessary action.

#	District	Name	Address	Status of License (License valid/License expired/ un-licensed)	Status of implementation of directions issued vide No. JKPCC/NGT/130/197-203 dated 18-01-2024 (Implemented/Not-implemented)
1	Shopian	Mir Brick Kiln	Babapora Shopian		
2	Shopian	S H Brick Kiln	Safanagri Shopian		

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

District Magistrate
Kulgam

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Kulgam.

Whereas, vide No. JKPCC/NGT/130/176-182 dated 18-01-2024, the following directions were issued to the District Magistrate, Kulgam under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981:-

i. *no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;*
ii. *brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.*

Whereas in its order dated 2 February 2024, the Hon'ble National Green Tribunal has directed the Government for filing response on Action Taken against the Brick Kilns which have been set up and are operating without Consent to Establish / Consent to Operate and without following environmental norms.

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Kulgam shall furnish the following information: -

i) Status of license of Brick Kilns in District Kulgam on the proforma enclosed.

ii) Status of implementation of directions issued vide No. JKPCC/NGT/130/176-182 dated 18-01-2024 on the proforma enclosed.

District Magistrate Kulgam is further directed to acknowledge the receipt of these directions and furnish the information by or before **29 February 2024.**

Encl:- List of Brick Kilns in District Kulgam in prescribed proforma as mentioned above.

(Vasu Yadav)
Chairman

No:- JKPCC/NGT/130/ 371-75
Date:- 14-02-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Kashmir.
3) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
4) Divisional Officer, J&K Pollution Control Committee, Kulgam for information and necessary action.

#	District	Name	Address	Status of License (License valid/License expired/ un-licensed)	Status of implementation of directions issued vide No. JKPCC/NGT/130/176-182 dated 18-01-2024 (Implemented/Not-implemented)
1	Kulgam	Max Brick kiln,	Baihama, Kulgam		
2	Kulgam	515 Brick kiln,	Kilam		
3	Kulgam	Insaf Brick Kiln	Yarihole Babapora		
4	Kulgam	D.M. Brick Kiln	Kilam Kulgam		
5	Kulgam	BPL Brick Kiln	Hablish Kulgam		
6	Kulgam	F16 Brick kiln	Nowa Chawgam Bonigam		
7	Kulgam	Chinar Brick Kiln	Baihama		
8	Kulgam	Sooraj Brick Kiln	Baihama		
9	Kulgam	Tawheed Brick Factory TBF	Hablish		
10	Kulgam	New Zum Zum Brick Kiln	Baihama		
11	Kulgam	Khrewan Brick Kiln (KBK)	Khrewan, Lassipora		
12	Kulgam	Mohd Yousuf Bhat Brick Kiln	Manigam		
13	Kulgam	DBZ Brick Kiln	Bun Devsar		
14	Kulgam	Dar Brick Kiln.	Chandiyan Kulgam		
15	Kulgam	Mohd Yousuf Bhat Brick Kiln 515	Hablish, Kulgam		
16	Kulgam	K2 Brick Kiln	Hablish		
17	Kulgam	CM Brick Kiln	Adigam, Devsar		
18	Kulgam	FM Brick Klin	Kilam		

19	Kulgam	Chand Brick Kiln 70-B	Kilam		
20	Kulgam	Shahoora Brick Kiln	Baihama		
21	Kulgam	Towheed Brick kiln (GST)	Agroo		
22	Kulgam	Taj Brick Kiln	Mandhol Devsar Kulgam		
23	Kulgam	Mohammad Amin Rather B.K (70-R)	Banghal Devsar		
24	Kulgam	T.R.Brick Kiln	Nowa Boniogam		
25	Kulgam	M.N Brick Kiln (511- A)	Yarhole Babapora		

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

District Magistrate
Budgam

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Budgam.

Whereas, vide No. JKPCC/NGT/130/169-175 dated 18-01-2024, the following directions were issued to the District Magistrate, Budgam under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981:-

i. *no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;*
ii. *brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.*

Whereas in its order dated 2 February 2024, the Hon'ble National Green Tribunal has directed the Government for filing response on Action Taken against the Brick Kilns which have been set up and are operating without Consent to Establish / Consent to Operate and without following environmental norms.

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Budgam shall furnish the following information: -

i) Status of license of Brick Kilns in District Budgam on the proforma enclosed.

ii) Status of implementation of directions issued vide No. JKPCC/NGT/130/169-175 dated 18-01-2024 on the proforma enclosed.

District Magistrate Budgam is further directed to acknowledge the receipt of these directions and furnish the information by or before **29 February 2024**.

Encl:- List of Brick Kilns in District Budgam in prescribed proforma as mentioned above.

14/2/24
(Vasu Yadav)
Chairman

No:- JKPCC/NGT/130/ 301-025
Date:- 14-02-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Kashmir.
3) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
4) Divisional Officer, J&K Pollution Control Committee, Budgam for information and necessary action.

#	District	Name	Address	Status of License (License valid/License expired/ un-licensed)	Status of implementation of directions issued vide No. JKPCC/NGT/130/169-175 dated 18-01-2024 (Implemented/Not-implemented)
1	Budgam	Kohinoor Brick Kiln	Gudsathu		
2	Budgam	Muheet Brick Kiln	Ichgam		
3	Budgam	Gem Brick Kiln	Chattergam		
4	Budgam	Majid Brick Kiln	Panzan, Chadoora		
5	Budgam	Baba Hyder Brick Kiln	Hushroo, Chadoora		
6	Budgam	New Shalimar Brick Kiln	Kathir Gund, Chadoora		
7	Budgam	Bismah Brick Kiln	Kathir Gund, Chadoora		
8	Budgam	Shan Brick Kiln	Gudsathu		
9	Budgam	Alamdar Brick Kiln	Chitroo, Dangerpora		
10	Budgam	New Golden Brick Kiln	Gudsathu		
11	Budgam	Red Rose Brick Kiln	Ichkoot		
12	Budgam	Kashani Brick Kiln	Ichkoot		
13	Budgam	New Shahzad Brick Kiln	Qanoongopora, Chadoora		
14	Budgam	Irfan Brick Kiln	Ichgam		
15	Budgam	Red Rose Brick Kiln	Panzan, Chadoora		
16	Budgam	Dar Brick Kiln	Yarikalan, Chadoora		
17	Budgam	Parvaiz Brick Kiln	Ichgam,Budgam		
18	Budgam	Bhat Brick Kiln	Hushroo, Chadoora		
19	Budgam	Bismillah Brick Manufacture	Ichgam, Budgam		
20	Budgam	Firdous Brick Kiln	Mahawar, Budgam		
21	Budgam	Gousia Brick Kiln	Chitroo, Gudsathu		

22	Budgam	Amin Brick Kiln	Ichgam		
23	Budgam	Tawakal Brick Kiln	Razwan, Budgam		
24	Budgam	Jeelan Brick Kiln	Chitroo, Dangerpora		
25	Budgam	Rahat Brick Kiln	Chitroo, Dangerpora		
26	Budgam	Chinar Brick Kiln	Dooniwari, Chattergam		
27	Budgam	New Royal Brick Kiln	Aalipora, Mudbal, Chadoora		
28	Budgam	Gowhar Brick Kiln	Gudsathu		
29	Budgam	New Gousia Brick Kiln	Mirgund, Gudsathu		
30	Budgam	Qureshi Brick Kiln	Kanir, Chadoora		
31	Budgam	Tariq Brick Kiln	Kulbugh, Wagor		
32	Budgam	High Land Brick Kiln	Gopalsaif		
33	Budgam	New Alamdar Brick Kiln	Gudsathu		
34	Budgam	Nisar Ahmad Sheikh Brick Kiln	Bugam, Batpora		
35	Budgam	Mohammad Yousuf Wani Brick Kiln	Ichgam		
36	Budgam	Kohinoor Brick Kiln	Yarikalan, Chadoora		
37	Budgam	Majid Traders Brick Kiln	Panzan, Chadoora		
38	Budgam	New Bhat Brick Kiln	Kathir Gund, Chadoora		
39	Budgam	Mumtaz Brick Kiln	Panzan, Chadoora		
40	Budgam	Alamdar Brick Kiln	Panzan, Chadoora		
41	Budgam	Nida Brick Kiln	Ichgam		
42	Budgam	New Dar Brick Kiln	Razwan, Budgam		
43	Budgam	Madina Brick Kiln	Noubugh, Chadoora		
44	Budgam	Shazad Brick Kiln	Ichgam, Gudsathu		
45	Budgam	Sheikh-ul-Alam Brick Kiln	Kathir Gund, Chadoora		

46	Budgam	New Ruby Brick Kiln	Chattergam		
47	Budgam	Aijaz Brick Kiln	Ichgam		
48	Budgam	Master Brick Kiln	Panzan, Chadoora		
49	Budgam	Yaseen Brick Kiln	Mirgund, Budgam		
50	Budgam	F B M Brick Kiln	Ichgam		
51	Budgam	Tariq Brick Kiln	Parniv, Budgam		
52	Budgam	Aga Syed Mohammad Hussain Brick Kiln	Heewader		
53	Budgam	Ab Hamid Nath Brick Kiln	Parniv, Budgam		
54	Budgam	Ghulam Ahmad Ganie Brick Kiln	Chattergam		
55	Budgam	Ghulam Ahmad Parray Brick Kiln	Panzan, Chadoora		
56	Budgam	Shah & Shah Brick Kiln	Kathir Gund, Chadoora		
57	Budgam	Al-Hilal Brick Kiln	Yarikalan, Chadoora		
58	Budgam	Friends Brick Kiln	Wagar, Chadoora		
59	Budgam	Tariq Brick Kiln	Chattergam		
60	Budgam	New Amin Brick Kiln, Gopalsaif	Devbagh, Panzan		
61	Budgam	Anwar Brick Kiln Name changed to Nazir Brick Kiln	Choon, Budgam		
62	Budgam	Bashir Brick Kiln	Qanoongopora, Chadoora		
63	Budgam	Samco Brick Kiln	Gudsathu		
64	Budgam	Mohammad Amin Brick Kiln	Heewader		
65	Budgam	Nagraad Brick Kiln 777	Noubugh, Chadoora		
66	Budgam	Parvaiz Brick Kiln	Noubugh, Chadoora		
67	Budgam	Modern Brick Kiln (D11/M9)	Noubugh, Chadoora		
68	Budgam	Shaan Brick Kiln	Kanir, Chadoora		

69	Budgam	Al Mehdi Brick Kiln	Chattergam		
70	Budgam	Haroon Brick Kiln	Bugam, Batpora		
71	Budgam	New Arfat Brick Kiln	Qanoongopora, Chadoora		
72	Budgam	Dilbar Brick Kiln	Noubugh, Chadoora		
73	Budgam	Nath Brick KIln	Chattergam		
74	Budgam	Mohammad Yousuf Mir Brick Kiln	Khanda, Magraypora		
75	Budgam	Amar Brick Kiln	Charangam, Beerwah		
76	Budgam	Khan Brick Kiln	Gondipora, Beerwah		
77	Budgam	Rehbar Brick Kiln	Shalina, B KPora		
78	Budgam	Greenland Brick Kiln	Summerbugh, Lasjan		
79	Budgam	Imperial Brick Kiln	Gariend, Budgam		
80	Budgam	K B Brick Kiln	Narwara, Gundipora		
81	Budgam	Chinar Brick Kiln	Pallar, Budgam		
82	Budgam	ESS EMM Brick Kiln	Putlibagh		
83	Budgam	Global Brick Kiln	Dadina, Shoolipora		
84	Budgam	Zahoor Brick Kiln	Shalina, Budgam		
85	Budgam	Aftab Brick Kiln	Summerbugh, Lasjan		
86	Budgam	Firdous Brick Kiln	Qazipora, Chadoora		
87	Budgam	M L A Brick Kiln	Chandpora		
88	Budgam	M Co Brick Kiln	Diffpora, Waterwani		
89	Budgam	Dar Brick Factory	Khanda, Magraypora		
90	Budgam	Muneer Brick Kiln	Waterwani, Budgam		
91	Budgam	VIP Standard Brick Kiln	Waterwani, Budgam		
92	Budgam	Paris Brick Kiln	Parisabad, Budgam		

93	Budgam	Farooq Brick Kiln	Summerbugh, Lasjan		
94	Budgam	Bismillah Brick Kiln	Parisabad, Budgam		
95	Budgam	Bloore Brick Kiln	Parisabad, Budgam		
96	Budgam	R B C Brick Kiln	Utligam, Beerwah		
97	Budgam	Ubaid Brick Kiln	Rakhshalina		
98	Budgam	Sada Bahar Brick Kiln	Bonhama, Beerwah		
99	Budgam	New Gulfam Brick Kiln	Saratpora, Batpora		
100	Budgam	Maqbool Brick Kiln	Chilyech, Chadoora		
101	Budgam	Gousia Associate	Gariend, Budgam		
102	Budgam	United Brick Kiln	Utligam, Beerwah		
103	Budgam	Baba Brick Kiln	Putlibagh, Budgam		
104	Budgam	Ayat Brick Kiln	Chandpora		
105	Budgam	B H R Brick Kiln	Check Wanihama		
106	Budgam	New Myco Brick Kiln	Yarisathoo, Khan Sahib		
107	Budgam	Gulfam Brick Kiln	Chandpora		
108	Budgam	Jameela Bibi Brick Kiln	Behrampora, Chadoora		
109	Budgam	Royal Brick Kiln	Check Dewan, Beerwah		
110	Budgam	Universal Brick Kiln	Putlibagh, Budgam		
111	Budgam	Dar Brick Kiln	Chattergam		
112	Budgam	Sofi Brick Kiln	Chandpora		
113	Budgam	Khyber Brick Kiln	Summerbugh, Lasjan		
114	Budgam	Bismillah Brick Kiln	Rakhshalina		
115	Budgam	Shaheen Brick Kiln	Labertal, Budgam		
116	Budgam	A M Brick Kiln	Shoolipora		

117	Budgam	Umer Brick Kiln	Chandpora		
118	Budgam	Modern Brick Kiln	Bunhama, Beerwah		
119	Budgam	Zabarwan Brick Kiln	Wahabpora, Budgam		
120	Budgam	Zydaan Brick Kiln	Dadina, Budgam		
121	Budgam	Aqsa Brick Kiln	Labertal, Budgam		
122	Budgam	Gulshan Brick Kiln	Dansura,Beerwah		
123	Budgam	Farooq Ahmad Sheikh Brick Kiln	Sonpah, Beerwah		
124	Budgam	Friends Brick Kiln	Charangam, Beerwah		
125	Budgam	New Bismillah Brick Choice	Parisabad, Budgam		
126	Budgam	Shah & Shah Brick Kiln	Wahabpora, Budgam		
127	Budgam	Farooq Ahmad Dar Brick Kiln	Summerbugh, Lasjan		
128	Budgam	Hill Brick Kiln	Wahabpora, Budgam		
129	Budgam	Sky Brick Kiln	Utligam, Beerwah		
130	Budgam	Mohammad Sidiq Nath Brick Kiln	Shalina, Lasjan		
131	Budgam	Sayara Brick Kiln	Gariend, Budgam		
132	Budgam	Burhan Brick Kiln	Waterwani, Budgam		
133	Budgam	Luxury Brick Kiln	Najan, Beerwah		
134	Budgam	Javid Brick Kiln	Charangam, Beerwah		
135	Budgam	Azad Brick Kiln	Gariend, Budgam		
136	Budgam	Arak Brick Kiln	Seerbagh, Lasjan		
137	Budgam	Shah i Hamdan Brick Kiln	Nandvanpora, Budgam		
138	Budgam	Sofi Brick Kiln	Summerbugh, Lasjan		
139	Budgam	Rehmat Brick Kiln	Labartal, Budgam		
140	Budgam	New Gul Brick Kiln	Gariend, Budgam		

141	Budgam	Haroon Brick Kiln	Labartal, Budgam		
142	Budgam	TATA Brick Kiln	Labartal, Budgam		
143	Budgam	Mir Brick Kiln	Dadina, Budgam		
144	Budgam	Ghulam Rasool Mir Brick Kiln	Punchgund, Budgam		
145	Budgam	Dar & Dar Brick Kiln	Batpora, Wudar		
146	Budgam	Shalimar Brick Kiln	Paymus, Sangam		
147	Budgam	Iqbal Brick Kiln Now Alamdar Brick Kiln	Bahrampora, Chadoora		
148	Budgam	Sheikh Brick Kiln	Sonpah, Beerwah		
149	Budgam	Sofi Brothers Brick Kiln	Labartal, Budgam		
150	Budgam	Manzor Bricks	Khadipora Halqa, Nassrullahpora		
151	Budgam	Jehlum structures	Ompora, Budgam		
152	Budgam	Shahnawaz Brick Kiln	Labartal, Budgam		
153	Budgam	New Bhat Brick Kiln	Kakanmaran, Budgam		
154	Budgam	Gul Brick Kiln	Rakhshalina, Lasjan		
155	Budgam	Matoo Brick Kiln	Rakhshalina, Lasjan		
156	Budgam	Mandoo Brick Kiln	Chandpora		
157	Budgam	Myco Brick Kiln	Mulnaroo, Khansahib		
158	Budgam	Zaffron Brick Kiln	Labartal, Budgam		
159	Budgam	Suraj Brick Kiln	Latipora, Chandpora		
160	Budgam	Roshan Brick Kiln	Noubugh, Chadoora		
161	Budgam	Qiyam Brick Kiln	Mulshulla, Beerwah		
162	Budgam	Ab Gani Nath Brick Kiln	Shalina, Budgam		
163	Budgam	Hydrop Brick Kiln	Mulshulla, Beerwah		
164	Budgam	Al-Habib Brick Kiln	Chandpora		

165	Budgam	Lucky Brick Kiln	Chandpora		
166	Budgam	Kohinoor Brick Kiln	Summerbugh, Lasjan		
167	Budgam	Gulzar Brick Kiln	Charangam, Beerwah		
168	Budgam	Kuwait Brick Kiln	Summerbugh, Lasjan		
169	Budgam	Golden Brick Kiln	Bandgam, Magam		
170	Budgam	National Brick Kiln	Chandpora		
171	Budgam	Al Barkat Brick Kiln	Ranipora, Budgam		
172	Budgam	Hill Top Brick Kiln	Bonhama, Beerwah		
173	Budgam	Pushoo Brick Kiln	Shoolipora		
174	Budgam	Habib Brick Kiln	Seerbagh, Lasjan		
175	Budgam	Mughal Brick Kiln	Nasrullahpora, Waterwani		
176	Budgam	Kashmir Brick Kiln	Putlibagh, Budgam		
177	Budgam	Star BDB Brick Kiln	Chandpora		
178	Budgam	Chinar Brick Kiln	Summerbugh, Lasjan		
179	Budgam	Magray Brick Kiln	Sonpah, Beerwah		
180	Budgam	Ghulam Mohammad Malik Brick Kiln	Summerbugh, Lasjan		
181	Budgam	High Land Brick Kiln	Chelyech, Dadamari Bagh		
182	Budgam	Sheikh ul Alam Brick Kiln	Nandvanpora, Budgam		
183	Budgam	Bismillah Brick Choice	Poonch Gund		
184	Budgam	New Shaheen Brick Kiln	Batpora, Chandpora		
185	Budgam	S B C Brick Kiln	Utligam, Beerwah		
186	Budgam	Triple S Brick Kiln	Utligam, Beerwah		
187	Budgam	S B Brick Kiln	Utligam, Beerwah		
188	Budgam	Nishat Seven Star Brick Kiln	Beerwah		

189	Budgam	Iqra Brick Kiln	Aaripanthan		
190	Budgam	Bismillah Brick Kiln	Poonch Gund		
191	Budgam	Noor Brick Kiln	Dej Malik Gund		
192	Budgam	Alamdar Brick Kiln	Noubugh, Chadoora		
193	Budgam	Shaheen Brick Kiln	Bunhama, Beerwah		
194	Budgam	Jee Shah Brick Kiln	Noubugh, Chadoora		
195	Budgam	Alamdar Brick Kiln	Saratpora, Batpora		
196	Budgam	Mahan (131) Brick Kiln	Noubugh, Chadoora		
197	Budgam	Sultan-ul-Arifeen Brick Kiln	Noubugh, Chadoora		
198	Budgam	Adil Brick Kiln	Mulshulla, Beerwah		
199	Budgam	Max Brick Kiln	Noubugh, Chadoora		
200	Budgam	Koka Brick Kiln	Kultreh, Chadoora		
201	Budgam	Brick No 5H Brick Kiln	Behrampora, Chadoora		
202	Budgam	Jehlum Brick Kiln 407	Behrampora, Chadoora		
203	Budgam	Modern Brick Kiln 17T	Kultreh, Chadoora		
204	Budgam	Brick No 37D Brick Kiln	Kultreh, Chadoora		
205	Budgam	Mushtaq Brick Kiln	Mamgund, Beerwah		
206	Budgam	Syed Jaffar Brick Kiln	Behrampora, Chadoora		
207	Budgam	Bhat Brick Kiln	Noubugh, Chadoora		
208	Budgam	Brick No 911 Brick Kiln	Baghi Hyder, Kral Check		
209	Budgam	Valley Brick Kiln	Nigloo, Beerwah		
210	Budgam	Max Brick Kiln	Bapat, Beerwah		
211	Budgam	Mehak Brick Kiln	Seerbagh, Lasjan		
212	Budgam		Rakhshalina, Lasjan		

213	Budgam	Shah-i-Hamdan Brick Kiln	Bagh i Shakoor Shah		
214	Budgam	Meelad Brick Klln	Bunhama, Beerwah		
215	Budgam	Dar Brick Kiln D 65	Noubugh, Chadoora		
216	Budgam	Kashmir Brick Kiln	Mamgund, Beerwah		
217	Budgam	Muslim Brick Kiln	Parisabad, Budgam		
218	Budgam	Bismillah Brick Kiln	Hard Batpora		
219	Budgam	Sayar Brick Kiln /Sudesh Brick Klln	Surrenhall		
220	Budgam	Mughloo Brick Kiln	Kultreh, Chadoora		
221	Budgam	Wani Brick Kiln	Bunhama, Beerwah		
222	Budgam	Syed Mussa Brick Kiln	Basipora, Parisabad		
223	Budgam	Humdaniya Brick Klln (CTE issued, not established yet)	Kultreh, Chadoora		
224	Budgam	Rangeen Brick Kiln (CTE issued, not established yet)	Kultreh, Chadoora		
225	Budgam	Fayaz Ahmad Shagoo	Labertal, Budgam		

Jammu and Kashmir Pollution Control Committee

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Transport Nagar, Jammu, 180 005 || Rajbagh, Srinagar, 190 008

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District Magistrate
Baramulla

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Baramulla.

Whereas, vide No. JKPCC/NGT/130/204-210 dated 18-01-2024, the following directions were issued to the District Magistrate, Baramulla under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981:-

i. *no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;*
ii. *brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.*

Whereas in its order dated 2 February 2024, the Hon'ble National Green Tribunal has directed the Government for filing response on Action Taken against the Brick Kilns which have been set up and are operating without Consent to Establish / Consent to Operate and without following environmental norms.

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Baramulla shall furnish the following information: -

i) Status of license of Brick Kilns in District Baramulla on the proforma enclosed.

ii) Status of implementation of directions issued vide No. JKPCC/NGT/130/204-210 dated 18-01-2024 on the proforma enclosed.

District Magistrate Baramulla is further directed to acknowledge the receipt of these directions and furnish the information by or before **29 February 2024**.

Encl:- List of Brick Kilns in District Baramulla in prescribed proforma as mentioned above.

14/2/24
(Vasu Yadav)
Chairman

No:- JKPCC/NGT/130/ 401-05
Date:- 14 -02-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Kashmir.
3) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
4) Divisional Officer, J&K Pollution Control Committee, Baramulla for information and necessary action.

#	District	Name	Address	Status of License (License valid/License expired/ un-licensed)	Status of implementation of directions issued vide No. JKPCC/NGT/130/204-210 dated 18-01-2024 (Implemented/Not-implemented)
1	Baramulla	National Brick Kiln	Bulgam Hygam Baramulla		

Jammu and Kashmir Pollution Control Committee

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District Magistrate
Anantnag

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Anantnag.

Whereas, vide No. JKPCC/NGT/130/183-189 dated 18-01-2024, the following directions were issued to the District Magistrate, Anantnag under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981:-

i. *no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;*
ii. *brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.*

Whereas in its order dated 2 February 2024, the Hon'ble National Green Tribunal has directed the Government for filing response on Action Taken against the Brick Kilns which have been set up and are operating without Consent to Establish / Consent to Operate and without following environmental norms.

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Anantnag shall furnish the following information: -

i) Status of license of Brick Kilns in District Anantnag on the proforma enclosed.

ii) Status of implementation of directions issued vide No. JKPCC/NGT/130/183-189 dated 18-01-2024 on the proforma enclosed.

District Magistrate Anantnag is further directed to acknowledge the receipt of these directions and furnish the information by or before **29 February 2024.**

Encl:- List of Brick Kilns in District Anantnag in prescribed proforma as mentioned above.

14/2/24

(Vasu Yadav)
Chairman

No:- JKPCC/NGT/130/ 366-70
Date:- 14 -02-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Kashmir.
3) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
4) Divisional Officer, J&K Pollution Control Committee, Anantnag for information and necessary action.

#	District	Name	Address	Status of License (License valid/License expired/ un-licensed)	Status of implementation of directions issued vide No. JKPCC/NGT/130/183-189 dated 18-01-2024 (Implemented/Not-implemented)
1	Anantnag	Prime Brick Kiln	Damjan Vessu		
2	Anantnag	Imran Brick Kiln	Immoh Achabal		
3	Anantnag	Sun Brick Kiln	Drenin Dawlatabad		
4	Anantnag	Adil Nisar Brick Kiln	Nunwane Brakpora		
5	Anantnag	Shaheen Brick Factory	Ganoor Katchpora		
6	Anantnag	Abass Brick Kiln	Brakpora Bulbul Nowgam		
7	Anantnag	Shabnum Brick Kiln	Mirchak Mattan		
8	Anantnag	Bilal Brick Kiln	Thajwara Achabal		
9	Anantnag	DBR Brick Kiln	Sangdan		
10	Anantnag	Suraj Brick Kiln	Nunwane Brakpora		
11	Anantnag	Mir Brick Kiln	Shalipora Achabal		
12	Anantnag	New Hilal Brick Kiln	Shalipora Achabal		
13	Anantnag	M N K Brick klin	Bumthan ANANTNAG		
14	Anantnag	JAN brick Kiln	Thajwara Anantnag		
15	Anantnag	Tata Brick Kiln	Sangdan Anantnag		
16	Anantnag	Gulal Brick Kiln	Katchpora		
17	Anantnag	Ruksar brick Kiln	Shamshipora Mattan		
18	Anantnag	Shabir Brick Kiln (Now DBZ)	Katchpora		
19	Anantnag	Khushal Brick Kiln	Immoh Achabal		
20	Anantnag	Fiyaz Ah Brick Kiln	Katchpora Anantnag		

21	Anantnag	Mushtaq Ah Bhat (DDK Brick Kiln)	Katchpora Anantnag		
22	Anantnag	Chinar Brick Kiln	Kulgad Achabal		
23	Anantnag	Dar Brick Kiln (DBF)	Shamshipora Mattan		
24	Anantnag	D CO Brick Kiln	Ganoor Katchpora		
25	Anantnag	Hamdard Brick Kiln	Hajipora Donipawa		
26	Anantnag	DBZ Brick Kiln	Monghal Anantnag		
27	Anantnag	Wani Brick Kiln	Thajwara Achabal		
28	Anantnag	Jannat Brick Kiln	Lalan Ganoor Anantnag		
29	Anantnag	Shaban Brick Kiln	Imoh Check Anantnag		
30	Anantnag	Bhat Brick Kiln	lalipora Anantnag		
31	Anantnag	Showket Brick Kiln (A One)	Ganoor Katchpora		
32	Anantnag	Wani Brick Kiln	Kulgad Achabal		
33	Anantnag	Diamond Brick Kiln (New Shahi Hamdan)	Dailgam Anantnag		
34	Anantnag	SN Brick Kiln	Aang Matipora Anantnag		
35	Anantnag	Ruksar brick Kiln	Kondpora Shamshipora Mattan		
36	Anantnag	Khursheed Brick Kiln	Thajwara		
37	Anantnag	Barkat Brick Kiln	Wanihama Anantnag		
38	Anantnag	Hamdard Brick Kiln	Aang Matipora Anantnag		
39	Anantnag	Gareeb Nawaz Brick Kiln	Breenti Anantnag		
40	Anantnag	JK Brick Kiln (MBK)	Monghal Anantnag		
41	Anantnag	Yatoo Brick Kiln (C50) 2	Sangdan Anantnag		
42	Anantnag	Shahi Hamdan Brick Kiln	Breenti Anantnag		
43	Anantnag	DBZ Brick Kiln	Aang Matipora Anantnag		

44	Anantnag	DBZ Brick Kiln	Badragund Anantnag		
45	Anantnag	Heevan Brick Kiln	Lalan Ganoor Anantnag		
46	Anantnag	Rayaz Ahmad (Now RR) Brick Kiln	Lalan Near Railway Line Ang		
47	Anantnag	Taj Brick Kiln (Mohd Amin)	Lalan Ganoor Anantnag		
48	Anantnag	Zum Zum Brick Kiln	Damjan Vessu		
49	Anantnag	Yatoo Brick Kiln (C50)	Mughalgund Bonigam Ang		
50	Anantnag	Itoo Brick Kiln (DBZ)	Sandoo Nowgam Ang		
51	Anantnag	Evergreen Brick Kiln (707)	Nussu Badragund		
52	Anantnag	Tata Brick Factory	Seepan Anantnag		
53	Anantnag	Gousul-Azam Brick Kiln (D50)	Drenin Dawlatabad		
54	Anantnag	Shahi Hamdan Brick Kiln (DAR)	Sesman Damjan Anantnag		
55	Anantnag	Imran Brick Kiln	Imoh Shelipora		

Jammu and Kashmir Pollution Control Committee

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District Magistrate
Pulwama

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Pulwama.

Whereas, vide No. JKPCC/NGT/130/190-196 dated 18-01-2024, the following directions were issued to the District Magistrate, Pulwama under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981:-

i. *no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;*
ii. *brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.*

Whereas in its order dated 2 February 2024, the Hon'ble National Green Tribunal has directed the Government for filing response on Action Taken against the Brick Kilns which have been set up and are operating without Consent to Establish / Consent to Operate and without following environmental norms.

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Pulwama shall furnish the following information: -

i) Status of license of Brick Kilns in District Pulwama on the proforma enclosed.

ii) Status of implementation of directions issued vide No. JKPCC/NGT/130/190-196 dated 18-01-2024 on the proforma enclosed.

District Magistrate Pulwama is further directed to acknowledge the receipt of these directions and furnish the information by or before **29 February 2024**.

Encl:- List of Brick Kilns in District Pulwama in prescribed proforma as mentioned above.

14/2/24
(Vasu Yadav)
Chairman

No:- JKPCC/NGT/130/ 578-80
Date:- 14-02-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Kashmir.
3) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
4) Divisional Officer, J&K Pollution Control Committee, Pulwama for information and necessary action.

#	District	Name	Address	Status of License (License valid/License expired/ un-licensed)	Status of implementation of directions issued vide No. JKPCC/NGT/130/190-196 dated 18-01-2024 (Implemented/Not-implemented)
1	Pulwama	Sonaullah Brick Kiln	Oukhoo Kakapora Pulwama		
2	Pulwama	Hamdaniya Brick Kiln	Oukhoo Kakapora Pulwama		
3	Pulwama	Shalimar Brick Kiln	Oukhoo Kakapora Pulwama		
4	Pulwama	Hilal Brick Kiln	Oukhoo Kakapora Pulwama		
5	Pulwama	Star Brick Kiln	Oukhoo Kakapora Pulwama		
6	Pulwama	Allie Brick Kiln	Oukhoo Kakapora Pulwama		
7	Pulwama	Bashir Ahmad Magray	Shith Parraypora Pulwama		
8	Pulwama	Sunflower Brick Kiln	Audoora Pulwama		
9	Pulwama	Dar Brick Kiln (415)	Alliepora Shahoora		
10	Pulwama	Zaffron Brick Kiln	Wahipora Pulwama		
11	Pulwama	LBK changed into Bhat Brick Kiln (151)	Nownagri Pulwama		
12	Pulwama	Jalal Brick Kiln	Rambirpora Newa Pulwama		
13	Pulwama	Sunrise Brick Kiln	Rambirpora Newa Pulwama		
14	Pulwama	Magray Brick Kiln	Lalgam tral		
15	Pulwama	Thoker Brick Kiln (A-No)	Audoora Pulwama		

16	Pulwama	Mir Brick Kiln	Hastikhud Zadoora Newa		
17	Pulwama	Kamran Brick Kiln 777	Parigam Newa		
18	Pulwama	M.J Golden Brick Kiln	Wahipora Pulwama		
19	Pulwama	Budshah Brick Kiln	Audoora Pulwama		
20	Pulwama	JKB Sanzan (151)	Astanpora Sanzan		
21	Pulwama	417 Brick Kiln changed into 7HH	Achan Litter Pulwama		
22	Pulwama	Shahoora Brick Kiln (ATM)	Audoora Pulwama		
23	Pulwama	Gulmour Brick Kiln	Tumchinowpora		
24	Pulwama	Dar Brick Kiln	Tumchinowpora		
25	Pulwama	Jehlum Brick Kiln 407	Tumchinowpora		
26	Pulwama	Dar Brick Kiln	Hastikhud Zadoora Newa		
27	Pulwama	Five Star Brick Kiln	Wahipora Pulwama		

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

District Magistrate
Rajouri

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Rajouri.

Whereas, vide No. JKPCC/NGT/130/232-238 dated 18-01-2024, the following directions were issued to the District Magistrate, Rajouri under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981:-

i. *no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;*
ii. *brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.*

Whereas in its order dated 2 February 2024, the Hon'ble National Green Tribunal has directed the Government for filing response on Action Taken against the Brick Kilns which have been set up and are operating without Consent to Establish / Consent to Operate and without following environmental norms.

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Rajouri shall furnish the following information: -

i) Status of license of Brick Kilns in District Rajouri on the proforma enclosed.

ii) Status of implementation of directions issued vide No. JKPCC/NGT/130/232-238 dated 18-01-2024 on the proforma enclosed.

District Magistrate Rajouri is further directed to acknowledge the receipt of these directions and furnish the information by or before **29 February 2024**.

Encl:- List of Brick Kilns in District Rajouri in prescribed proforma as mentioned above.

14/2/24
(Vasu Yadav)
Chairman

No:- JKPCC/NGT/130/ 411-15
Date:- 14-02-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Jammu.
3) Regional Director, Pollution Control Committee, Jammu for information and necessary action.
4) Divisional Officer, J&K Pollution Control Committee, Rajouri for information and necessary action.

#	District	Name	Address	Status of License (License valid/License expired/ un-licensed)	Status of implementation of directions issued vide No. JKPCC/NGT/130/232-238 dated 18-01-2024 (Implemented/Not-implemented)
1	Rajouri	Shiv Shanker Brick Kiln	Village Saranoo		
2	Rajouri	Shiv Brick Kiln	Village Saranoo		
3	Rajouri	Lakshmi Narayan Brick Kiln	Village Saranoo		
4	Rajouri	Choudhary Brick Kiln	Village Saranoo		
5	Rajouri	Top Brick Kiln	Village Dhangri		
6	Rajouri	Swastik Brick Kiln	Village Dhangri		
7	Rajouri	Baba Brick Kiln	Village Dehrian		
8	Rajouri	Roshan Brick Kiln	Village Chowki Handan, Nowshera		
9	Rajouri	Ganesh Brick Kiln	Village Nonial, Nowshera		
10	Rajouri	Gobind Brick Kiln	Village Hanjana, Nowshera		
11	Rajouri	Vishav Brick Kiln	Village Dera Lamberi, Nowshera		
12	Rajouri	Shamsher Brick kiln	Village Lamberi, Nowshera		
13	Rajouri	Heer brick Kiln	Village Chowki Handan, Nowshera		
14	Rajouri	Om Brick Kiln	Village Lamberi, Nowshera		

15	Rajouri	Om Brick Kiln	Village Bakhar, Sunderbani		
16	Rajouri	Om Shanker Brick Industries	Village Bakhar, Sunderbani		
17	Rajouri	Jai Shiv Brick Kiln	Village Patrara, Sunderbani		
18	Rajouri	Bhagwati Brick Kiln	Village Balshama, Sunderbani		
19	Rajouri	Janta Brick kiln	Village Siot, Sunderbani		
20	Rajouri	Shamsher Singh Brick kiln	Village Ainpur, Bhajwal, Sunderbani		
21	Rajouri	Guru Ravi Dass Brick Kiln	Village Chowki Handan, Nowshera		

Jammu and Kashmir Pollution Control Committee

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Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

District Magistrate
Reasi

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Reasi.

Whereas, vide No. JKPCC/NGT/130/239-245 dated 18-01-2024, the following directions were issued to the District Magistrate, Reasi under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981:-

i. *no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;*
ii. *brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.*

Whereas in its order dated 2 February 2024, the Hon'ble National Green Tribunal has directed the Government for filing response on Action Taken against the Brick Kilns which have been set up and are operating without Consent to Establish / Consent to Operate and without following environmental norms.

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Reasi shall furnish the following information: -

i) Status of license of Brick Kilns in District Reasi on the proforma enclosed.

ii) Status of implementation of directions issued vide No. JKPCC/NGT/130/239-245 dated 18-01-2024 on the proforma enclosed.

District Magistrate Reasi is further directed to acknowledge the receipt of these directions and furnish the information by or before **29 February 2024**.

Encl:- List of Brick Kilns in District Reasi in prescribed proforma as mentioned above.

14/2/24
(Vasu Yadav)
Chairman

No:- JKPCC/NGT/130/ 406-10
Date:-14 -02-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Jammu.
3) Regional Director, Pollution Control Committee, Jammu for information and necessary action.
4) Divisional Officer, J&K Pollution Control Committee, Reasi for information and necessary action.

#	District	Name	Address	Status of License (License valid/License expired/ un-licensed)	Status of implementation of directions issued vide No. JKPCC/NGT/130/239-245 dated 18-01-2024 (Implemented/Not-implemented)
1	Reasi	Bhagwati Brick Kiln	Laiter, Pouni		
2	Reasi	Vikrant Brick Kiln	Laiter, Pouni		

Jammu and Kashmir Pollution Control Committee

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District Magistrate
Udhampur

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Udhampur.

Whereas, vide No. JKPCC/NGT/130/246-252 dated 18-01-2024, the following directions were issued to the District Magistrate, Udhampur under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981:-

i. *no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;*
ii. *brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.*

Whereas in its order dated 2 February 2024, the Hon'ble National Green Tribunal has directed the Government for filing response on Action Taken against the Brick Kilns which have been set up and are operating without Consent to Establish / Consent to Operate and without following environmental norms.

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Udhampur shall furnish the following information: -

i) Status of license of Brick Kilns in District Udhampur on the proforma enclosed.

ii) Status of implementation of directions issued vide No. JKPCC/NGT/130/246-252 dated 18-01-2024 on the proforma enclosed.

District Magistrate Udhampur is further directed to acknowledge the receipt of these directions and furnish the information by or before **29 February 2024.**

Encl:- List of Brick Kilns in District Udhampur in prescribed proforma as mentioned above.

14/2/24
(Vasu Yadav)
Chairman

No:- JKPCC/NGT/130/ 391-95
Date:- 14 -02-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Jammu.
3) Regional Director, Pollution Control Committee, Jammu for information and necessary action.
4) Divisional Officer, J&K Pollution Control Committee, Udhampur for information and necessary action.

#	District	Name	Address	Status of License (License valid/License expired/ un-licensed)	Status of implementation of directions issued vide No. JKPCC/NGT/130/246-252 dated 18-01-2024 (Implemented/Not-implemented)
1	Udhampur	New Trikuta Brick Kiln	Village Barolla, Jib Thathi Udh		
2	Udhampur	Shiv Shanti Brick Kiln	Village Barolla, Jib, Udh.		
3	Udhampur	Shivalik Brick Industries	Village Barolla, Udh.		
4	Udhampur	Ganesh Brick Kiln	Village Palli, Hartaryan Udh		
5	Udhampur	Sona Brick Industry	Village Hartaryan, Jib, Udh		
6	Udhampur	New Tawi Brick Kiln	Village Ritti, Udh.		
7	Udhampur	Vinod Brick Kiln	VillageDaddar (Ritti) Udh		
8	Udhampur	Bawa Ambo Brick Kiln	Village Karowa, Udh.		
9	Udhampur	Sunil Brick & Tiles Industry	Village Sunal (Majalta) Udh.		

Jammu and Kashmir Pollution Control Committee

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Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

District Magistrate
Kathua

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Kathua.

Whereas, vide No. JKPCC/NGT/130/211-217 dated 18-01-2024, the following directions were issued to the District Magistrate, Kathua under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981:-

i. *no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;*
ii. *brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.*

Whereas in its order dated 2 February 2024, the Hon'ble National Green Tribunal has directed the Government for filing response on Action Taken against the Brick Kilns which have been set up and are operating without Consent to Establish / Consent to Operate and without following environmental norms.

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Kathua shall furnish the following information: -

i) Status of license of Brick Kilns in District Kathua on the proforma enclosed.

ii) Status of implementation of directions issued vide No. JKPCC/NGT/130/211-217 dated 18-01-2024 on the proforma enclosed.

District Magistrate Kathua is further directed to acknowledge the receipt of these directions and furnish the information by or before **29 February 2024.**

Encl:- List of Brick Kilns in District Kathua in prescribed proforma as mentioned above.

(Vasu Yadav)
Chairman

No:- JKPCC/NGT/130/ 384-90
Date:- 14-02-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Jammu.
3) Regional Director, Pollution Control Committee, Jammu for information and necessary action.
4) Divisional Officer, J&K Pollution Control Committee, Kathua for information and necessary action.

S.No.	District	Name	Address	Status of License (License valid/License expired/un-licensed)	Status of implementation of directions issued vide No. JKPCC/NGT/130/211-217 dated 18-01-2024 (Implemented/Not-implemented)
1	Kathua	Jai Maa Brick Kiln	Birsu chak Hiranagar, Kathua		
2	Kathua	Bansi Lal Brick Kiln	Sakta Chak Kathua		
3	Kathua	Ganesh Brick Kiln	Sakta Chak, Kathua		
4	Kathua	Sheetla Brick Kiln	Dhar Phinter Billawar, Kathua		
5	Kathua	Diwaker Brick Kiln	Mahi Chak, Kathua		
6	Kathua	Jai Shanker Brick Kiln	Sumwan More, Kathua		
7	Kathua	Manu Brick Kiln	Nagri, Kathua		
8	Kathua	New Kathua Brick Kiln	Goond Nagri, Kathua		
9	Kathua	Shiva Brick Industry	Kharote, Kathua		
10	Kathua	B.M. K. Brick Kiln	Kishanpur Kandi Hgr, Kathua		
11	Kathua	Durga Brick manufacturing Industries	Sakta Chak, Kathua		
12	Kathua	Indian Brick Kiln	Sakta Chak, Kathua		
13	Kathua	Jai Durga Brick Kiln	Alu Chak Hiranagar, Kathua		
14	Kathua	Janta Brick Kiln	Goond Nagri, Kathua		
15	Kathua	K.D.B. Industries	Balhar Hiranagar, Kathua		
16	Kathua	Karan Brick Industries Brick Kiln	Parkohwal Hiranagar, Kathua		
17	Kathua	Krishna Bricks and Tile Industry	Kattal Bharmana Hgr, Kathua		
18	Kathua	luxmi Brick Kiln	Barnoti, Kathua		
19	Kathua	Mehta Brick Kiln	Palli Morh, Kathua		
20	Kathua	N. S. Brick Kiln	Sukho Chak Kattal Bharmana Hgr, Kathua		
21	Kathua	N.J. Brick Kiln+	Seswan Hgr, Kathua		
22	Kathua	Natraj Bricks & Tile Industry	Kharote, Kathua		
23	Kathua	New Indian Brick Kiln	Sanjwan Hiranagar, Kathua		

24	Kathua	New Natraj Bricks & Tiles Industry	Muthi Kura Nangal, Kathua		
25	Kathua	Padyari Brick Kiln	Padyari, Kathua		
26	Kathua	Punia Brick Kiln	Mahi Chak Flot Kathua		
27	Kathua	R.K. Brick Kiln	Sakta Chak, Kathua		
28	Kathua	S.S.K Brick Kiln (sawarn Singh B.K.)	Dharmkote Billawar, Kathua		
29	Kathua	Shankar Brick Kiln	Mertha Kathua		
30	Kathua	Vaishno Brick Kiln	Chak Aidal Padyari, Kathua		
31	Kathua	New Mahavir Brick Kiln	Khanpur Hgr, Kathua		
32	Kathua	Ankush Brick Kiln	Village Bani Chak Hiranagar, Kathua		
33	Kathua	Puran Singh Chib Brick Kiln	Sukha Chak Hgr, Kathua		
34	Kathua	Maha Luxmi Brick Kiln	Sakta Chak, Kathua		
35	Kathua	Jai Mata Sukrala Devi Brick Kiln	Tharakalwal Billawar, Kathua		
36	Kathua	Jai Mata Vashno Devi Brick Kiln	Sunjwan Hiranagar, Kathua		
37	Kathua	Jandial and company Brick Kiln	Khanpur Hgr, Kathua		
38	Kathua	Mahajan Enterprises Brick Kiln	Sakta Chak Kathua		
39	Kathua	Sudesh Brick Kiln	Kattal Brahmana, Hiranagar, Kathua		

Jammu and Kashmir Pollution Control Committee

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Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

District Magistrate
Jammu

Sub:-Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Jammu.

Whereas, vide No. JKPCC/NGT/130/218-224 dated 18-01-2024, the following directions were issued to the District Magistrate, Jammu under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981:-

i. *no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;*
ii. *brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.*

Whereas in its order dated 2 February 2024, the Hon'ble National Green Tribunal has directed the Government for filing response on Action Taken against the Brick Kilns which have been set up and are operating without Consent to Establish / Consent to Operate and without following environmental norms.

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Jammu shall furnish the following information: -

i) Status of license of Brick Kilns in District Jammu on the proforma enclosed.

ii) Status of implementation of directions issued vide no. JKPCC/NGT/130/218-224 dated 18-01-2024 on the proforma enclosed.

District Magistrate Jammu is further directed to acknowledge the receipt of these directions and furnish the information by or before **29 February 2024**.

Encl:-List of Brick Kilns in District Jammu in prescribed proforma as mentioned above.

(Vasu Yadav)
Chairman

No:- JKPCC/NGT/130/ 416-20
Date:- 14-02-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Jammu.
3) Regional Director, Pollution Control Committee, Jammu for information and necessary action.
4) Divisional Officer, J&K Pollution Control Committee, Jammu (North / South) for information and necessary action.

#	District	Name	Address	Status of License (License valid/License expired/un-licensed)	Status of implementation of directions issued vide No. JKPCC/NGT/130/218-224 dated 18-01-2024 (Implemented/Not-implemented)
1	Jammu North	Abhi Brick Kiln Gandhu Chak Mandal Jammu.	Gandhu Chak Mandal Jammu.		
2	Jammu North	Arman Brick Kiln Danger Kleath Akhnoor.	Danger Kleath Akhnoor.		
3	Jammu North	Ashwani Brick Kiln Kaleeth Road Jourian Akhnoor Jammu.	Kaleeth Road Jourian Akhnoor Jammu.		
4	Jammu North	Bhagwati Brick Kiln Bathera Akhnoor Road Jammu.	Bathera Akhnoor Road Jammu.		
5	Jammu North	Bharat Earth Products Domana Jammu.	Domana Jammu.		
6	Jammu North	Bhawani Brick Kiln Danger Akhnoor Jammu.	Danger Akhnoor Jammu.		
7	Jammu North	Bhawani Brick Kiln Pail Khatar Akhnoor Jammu.	Pail Khatar Akhnoor Jammu.		
8	Jammu North	Brighu Brick Kiln Old Domana Jammu.	Old Domana Jammu.		
9	Jammu North	Choudhary Bricks and Tile Ind Purkhoo Akhnoor Road.	Purkhoo Akhnoor Road.		
10	Jammu North	Devi Bhagwati Brick Kiln Pathary Akhnoor Jammu.	Pathary Akhnoor Jammu.		
11	Jammu North	Devi Kiln Dayaran Jammu.	Dayaran Jammu.		
12	Jammu North	Durga Brick Kiln Gharota Jammu.	Gharota Jammu.		
13	Jammu North	Ganesh Brick Kiln Amb Garota Jammu.	Amb Grotha Jammu.		
14	Jammu North	Jai Baba Jamana Dass Brick Kiln Patoli Brahamana Jammu.	Patoli Brahamana Jammu.		

15	Jammu North	Jai Bajrangi Brick Kiln Sangram Pur Jammu.	Sangram Pur Jammu.		
16	Jammu North	Jai Bhagwati Brick Kiln Mishriwala Jammu.	Mishriwala Jammu.		
17	Jammu North	Jai Brick Kiln Badyal Chak Dhok Jagir Akhnoor Jammu.	Badyal Chak Dhok Jagir Akhnoor Jammu.		
18	Jammu North	Jai Ganapati Ganesh Brick Kiln Nagbani Jammu.	Nagbani Jammu.		
19	Jammu North	Jai Ganesh Brick Kiln Gho Manahasa Jammu.	Gho Manahasa Jammu.		
20	Jammu North	Jai Ganga BrickKiln Patoli Brahamana Jammu.	Patoli Brahamana Jammu.		
21	Jammu North	Jai Kiln Manyal Brahamana Jammu.	Manyal Brahamana Jammu.		
22	Jammu North	Jai Mata Laxmi Brick Kiln Dansal Jammu.	Dansal Jammu.		
23	Jammu North	Jai Raja Mandlik Brick Kiln Mishriwala Jammu.	Mishriwala Jammu.		
24	Jammu North	Jai Ram Brick Kiln Kot Ghari	Kot Ghari Jammu		
25	Jammu North	Jai Shanker Brick Kiln Mahal Pur Jammu.	Mahal Pur Jammu.		
26	Jammu North	Jai Shiv Brick Kiln Jourian Akhnoor Jammu..	Jourian Akhnoor Jammu..		
27	Jammu North	Kalishpati Brick Kiln Bawa Talab Jammu.	Bawa Talab Jammu.		
28	Jammu North	Kalka Brick Kiln, Bawa Talab Akhnoor, Jammu	Bawa Talab Akhnoor, Jammu		
29	Jammu North	Kavi Brick Kiln Domana Jammu.	Domana Jammu.		
30	Jammu North	Khajuria Brick Kiln Galwaday Chak Jammu.	Galwaday Chak Jammu.		
31	Jammu North	Kailash Brick Kiln Kangrial Jammu.	Kangrial Jammu.		

32	Jammu North	Krishna Brick Kiln Akhnoor Road Domana	Akhnoor Road Domana		
33	Jammu North	Krishna Brick Kiln Chak Bhagwana Jourian Jammu.	Chak Bhagwana Jourian Jammu.		
34	Jammu North	Krishna Brick Kiln Troti Akhnoor Jammu.	Troti Akhnoor Jammu.		
35	Jammu North	Krishna Kiln Ind.Kangrial Jammu.	Kangrial Jammu.		
36	Jammu North	Kumar Kiln Dayaran Jammu.	Dayaran Jammu.		
37	Jammu North	Laxmi Brick Kiln Marjali Jammu.	Marjali Jammu.		
38	Jammu North	Maha Laxmi Brick Kiln dayaran Kangrial Jammu.	Dayaran Kangrial Jammu.		
39	Jammu North	Mahvir Kiln Badhrore Jammu.	Badhrore Jammu.		
40	Jammu North	Mandlik Brick Kiln Buran Patta Marjali Jammu.	Buran Patta Marjali Jammu.		
41	Jammu North	Mata Sharawali Kiln Bhadrore Jammu.	Bhadrore Jammu.		
42	Jammu North	Nanak Brick Kiln Parkhoo Jammu .	Parkhoo Jammu .		
43	Jammu North	Nand Brick Kiln Pandorian Jammu.	Pandorian Jammu.		
44	Jammu North	National Brick Kiln Kangrial Jammu.	Kangrial Jammu.		
45	Jammu North	New Bhagwati Brick Kiln Kangrial Jammu.	Kangrial Jammu.		
46	Jammu North	New Devi Bhagwati Brick Kiln Pakhian Jammu .	Pakhian Jammu .		
47	Jammu North	New Jagdambay Brick Ind. Mahal Pur Bathera Jammu.	Mahal Pur Bathera Jammu.		
48	Jammu North	New Jai Shanker Brick Kiln Kaink Mahlpur Jammu.	Mahlpur Jammu.		

49	Jammu North	New Krishna Brick Kiln Rakh Burn Jammu.	Rakh Burn Jammu.		
50	Jammu North	Nirman Udyog Simbliweala Bawa Talab Jammu. .	Simbliweala Jammu. .		
51	Jammu North	Northern Brick Kiln Kangrial Jammu.	Kangrial Jammu.		
52	Jammu North	Om Bick Kiln Baran Marjali Road Jammu.	Baran Marjali Road Jammu.		
53	Jammu North	Om Brick and Tile Ind Purkhoo Jammu.	Purkhoo Jammu.		
54	Jammu North	Pashupati Brick Kiln Pathyali Chak Jammu.	Pathyali Chak Jammu.		
55	Jammu North	Peer Baba Brick Kiln Bhala Da Bagh Akhnoor Jammu.	Bhala Da Bagh Akhnoor Jammu.		
56	Jammu North	Radha Swami Brick Kiln Bawa Talab Akhnoor Road Jammu.	Bawa Talab Akhnoor Road Jammu		
57	Jammu North	Raja Brick Kiln Marjali Road Barn.	Marjali Road Barun.		
58	Jammu North	Raja Mandlik Brick Kiln chak Balwal Jammu.	chak Balwal Jammu		
59	Jammu North	Sat Guru Brick Kiln Dhayaran Jammu.	Dhayaran Jammu.		
60	Jammu North	Sharda Brick Kiln Dayaran Jammu.	Dayaran Jammu.		
61	Jammu North	Sharma Brick Kiln Dayaran Jammu..	Dayaran Jammu..		
62	Jammu North	Shiv Shakti Brick Kiln Ghura Jagir Akhnoor Jammu.	Ghura Jagir Akhnoor Jammu.		
63	Jammu North	Shiv Shakti Brick Kiln Nagbani Jammu.	Nagbani Jammu.		
64	Jammu North	Shiva Brick Kiln Marjali	Marjali		
65	Jammu North	Shiva Brick Kiln Prani Muthi Akhnoor Jammu.	Muthi Akhnoor Jammu.		

66	Jammu North	Shree Ganesh Brick Kiln Kot Ghari Akhnoor Jammu.	Kot Ghari Akhnoor Jammu.		
67	Jammu North	Shree Ganesh Brick Kiln Muthi Jourian Akhnoor Jammu	Muthi Jourian Akhnoor Jammu		
68	Jammu North	Shree Ganesh Kiln Kangrail Dayaran Jammu	Kangrail Dharayan Jammu		
69	Jammu North	Shree Shanker Brick Ind Badhrore Jammu.	Badhrore Jammu.		
70	Jammu North	Subrat Brick Kiln Mishriwala Jammu.	Mishriwala Jammu.		
71	Jammu North	Suraj Brick Kiln and Tile Ind. Kangrial Jammu.	Kangrial Jammu.		
72	Jammu North	Swami Ji Brick Kiln Kot Marian, Khour Akhnoor, Jammu.	Kot Marian, Khour Akhnoor, Jammu.		
73	Jammu North	Trishul Brick Kiln Bawa Talab Jammu.	Bawa Talab Jammu.		
74	Jammu North	Vaishno Brick Kiln Chak Kirpal Pur Jammu.	Chak Kirpal Pur Jammu.		
75	Jammu North	Vaishno Brick Kiln Kot Ghari Jammu.	kot Ghari Jammu.		
76	Jammu South	Hi-Q Brick Kiln,	Chak Mian Sahib Singh, Bishnah		
77	Jammu South	Kulbir Brick Kiln	Ismailpur, Kothey, Bishnah		
78	Jammu South	Shiva Brick Kiln	Sikanderpur, Bishnah		
79	Jammu South	Rama Krishna Brick Industry	Chak Agra,R.S.Pura		
80	Jammu South	Maha Lakshmi Brick Industries	Chak Agra,RS.Pura		
81	Jammu South	Krishna Brick Kiln	Chak Jagtu ,Sallair,R.s.Pura		
82	Jammu South	Sarup Brick & Tiles Industries	Kothay Khairi, Bishnah		
83	Jammu South	Laxmi Brick Industry	Chak Agra,R.S.Pura		
84	Jammu South	B.D.Gupta and Co.	Sarore Kothey, Bishnah		
85	Jammu South	B.D.Gupta and Sons	Sarore Kothey, Bishnah		

86	Jammu South	New Gurdyal Brick Kiln	Badyal Brahmana R.S.Pura		
87	Jammu South	Shiv Kiln	Sarore Camp, Bishnah		
88	Jammu South	Om Brick Industry	Chak Agra,R.S.Pura		
89	Jammu South	Ekta Brick Kiln,	Khozipur, Bishnah		
90	Jammu South	Kala Brick Kiln	Badyal Brahmana R.S.Pura		
91	Jammu South	Bhagwati Brick Industry	Chak Agra,R.S.Pura		
92	Jammu South	Zamindara Brick Industries	Badyal Brahmana R.S.Pura		
93	Jammu South	Krishna Brick Industry	Badyal Brahmana R.S.Pura		
94	Jammu South	Ankur Brick Kiln	Sarore, Bishnah		
95	Jammu South	Shambu Brick Kiln	Soungli ,Bishnah		
96	Jammu South	Guru Teg Bhadur Brick Kiln	Badyal Brahmana R.S.Pura		
97	Jammu South	Mahajan Brick Industry	Badyal Brahmana R.S.Pura		
98	Jammu South	Vikas Brick Industries	Chak Agra,R.S.Pura		
99	Jammu South	Amar Bricks & Tiles Industry	Khairi, Bishnah		
100	Jammu South	Seelm Brick & Tile Industry	Khairi, Bishnah		
101	Jammu South	Najwal Brick & Tile Industry	Najwal, Bishnah		
102	Jammu South	Jawala Brick Kiln	Naari Khaper, R.S.Pura		
103	Jammu South	Shree Maha Shakti Brick Kiln	Chak Mian Sukha Singh, Bishnah		
104	Jammu South	Mahavir Brick Industry	Chak Agra,R.S.Pura		
105	Jammu South	New Om Brick Kiln	Chak Agra,R.S.Pura		
106	Jammu South	Chand Brick Kiln	Badyal Brahmana, R.S.Pura		
107	Jammu South	Gurmukh Singh Brick Kiln	Badyal Brahmana,R.S.Pura		
108	Jammu South	Gurdial Brick Kiln	Badyal Brahmana, R.S.Pura		
109	Jammu South	Sharma Brick Industry	Chak Agra,R.S.Pura		
110	Jammu South	Karan Brick Kiln	Sarore, Bishnah		
111	Jammu South	Banarasi Lal Satpal Brick Industry	Badyal Brahmana, R.S.Pura		
112	Jammu South	Jandyal Brick Kiln	Khepar, R.S.Pura		
113	Jammu South	United Brick Factory	Karyal, Brahmana		
114	Jammu South	Qutab Din Brick Kiln	Chak Bala, R.S.Pura		
115	Jammu South	T.S.Puran Brick Kiln,	Thikrian, R. S. Pura		
116	Jammu South	Sarup Brick Kiln	Majua, Bishna, Jammu		

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

District Magistrate
Samba

Sub:- Directions under Section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981, for regulation of Brick Kilns in District Samba.

Whereas, vide No. JKPCC/NGT/130/225-231 dated 18-01-2024, the following directions were issued to the District Magistrate, Samba under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981:-

i. *no Brick Kiln is allowed to operate without valid consent from the J&K Pollution Control Committee;*
ii. *brick kilns operating without valid Licenses from the Licensing Authority and without valid consent from J&K Pollution Control Committee are closed immediately.*

Whereas in its order dated 2 February 2024, the Hon'ble National Green Tribunal has directed the Government for filing response on Action Taken against the Brick Kilns which have been set up and are operating without Consent to Establish / Consent to Operate and without following environmental norms.

Now, therefore, in exercise of powers under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

District Magistrate Samba shall furnish the following information: -

i) Status of license of Brick Kilns in District Samba on the proforma enclosed.

ii) Status of implementation of directions issued vide No. JKPCC/NGT/130/225-231 dated 18-01-2024 on the proforma enclosed.

District Magistrate Samba is further directed to acknowledge the receipt of these directions and furnish the information by or before **29 February 2024**.

Encl:- List of Brick Kilns in District Samba in prescribed proforma as mentioned above.

14/2/24
(Vasu Yadav)
Chairman

No:- JKPCC/NGT/130/421-25
Date:- 14 -02-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Jammu.
3) Regional Director, Pollution Control Committee, Jammu for information and necessary action.
4) Divisional Officer, J&K Pollution Control Committee, Samba (North / South) for information and necessary action.

#	District	Name	Address	Status of License (License valid/License expired/ un-licensed)	Status of implementation of directions issued vide No. JKPCC/NGT/130/225-231 dated 18-01-2024 (Implemented/Not-implemented)
1	Samba South	BCC Brick Kiln	Rehain Khanwal, Samba		
2	Samba South	Shanker Brick Industry	Harsath Ghagwal, Samba		
3	Samba South	Jai Laxmi Brick Kiln	Raya Morh, Samba		
4	Samba South	Kailash Parbhat Brick Kiln	Rakh Rara, Samba		
5	Samba South	Varun Brick Kiln	Talgarh, Samba		
6	Samba South	Shish Paul Brick Kiln	Nadala, Samba		
7	Samba South	New Choudhary Brick Kiln	Gho manhsan, Samba		
8	Samba South	Raizada Brick Kiln	Kaink, Samba		
9	Samba South	New Pargal Brick Kiln	Katli, Samba		
10	Samba South	Jai Shanker Brick Kiln	Gurha Jattian, Samba		
11	Samba South	Hari Brick Kiln	Langth, Samba		
12	Samba South	Ajay Brick Kiln	Raya Morh Samba		
13	Samba South	New Om Brick Kiln	Chubian, Samba		
14	Samba South	Bral Brick Kiln	Raya Morh Samba		
15	Samba South	R N Brick Kiln	Dabuj Kaka , Samba		
16	Samba South	Ashoka Brick Kiln	Pattli Morh , Samba		

17	Samba South	Jai Nagni Brick Kiln	Gho Manhsan, Samba		
18	Samba South	S G Enterprises	Rakh Baroi, Samba		
19	Samba South	Sudesh Brick Kiln	Jhang Samba		
20	Samba South	Balwant Raj & Co. Brick Kiln	Chan Khana, Samba		
21	Samba South	Saraf Brick Kiln	Kaink Samba		
22	Samba South	Vijay brick Kiln	Sadoh Samba		
23	Samba South	New Jai Chichi Mata Brick Kiln	Dabuj Kaka , Samba		
24	Samba South	Mazdoor Kissan Brick Kiln	Pattli , Samba		
25	Samba South	Vaid Brick Kiln	Rakh Baroi ,Samba		
26	Samba South	Rameshwar Brick Kiln	Sagal, Samba		
27	Samba South	Sharuti Brick Kiln	Katli, Samba		
28	Samba South	Pargal Brick Kiln	Katli, Samba		
29	Samba South	Sambyal Brick Kiln	Sargal, Samba		
30	Samba South	R K Brick Kiln	Bandrali, Samba		
31	Samba South	Nandi Brick Kiln	Rakh Baroi, Samba		
32	Samba South	Jai Deva Brick Kiln	Madoon Samba		
33	Samba South	New Jai Deva Brick Kiln	Madwal, Samba		
34	Samba South	Shiv Kaillashpati Brick Kiln	Kamala, Samba		
35	Samba South	Ganga Brick Tile Industry	Harsath Ghagwal, Samba		
36	Samba South	Vinay Brick Kiln	Ramloo, Samba		

37	Samba South	Jai Chichi Mata Di Brick Kiln	Dabuj Kaka , Samba		
38	Samba South	OM Brick Kiln	Trilokpur, Samba		
39	Samba South	Classic Brick Industry	Rakh Baroi, Samba		
40	Samba South	Jai Ganesh Brick Kiln	Gho Brahmana, Samba		
41	Samba South	Sanjeev Brick Kiln	Trilokpur, Samba		
42	Samba South	Vishwatma Nandji Brick Kiln	Rara Samba		
43	Samba South	Choudhary Brick Kiln	Patli Morh, Samba		
44	Samba South	Gian Brick Kiln	Najwal , Samba		
45	Samba South	Shree Ram Brick kiln	Gho Manhsan, Samba		
46	Samba South	RCC Brick kiln	Rehian Khanwal, Samba		
47	Samba South	Neel kanth Brick Kiln	Arngal, Samba		
48	Samba North	Jai Saraswati Brick Kiln	Palli, Bari-Brahamana,Samba		

Annexure 'C'

Annexure 'C'

Government of Jammu and Kashmir
J&K Pollution Control Committee

LiFE

PUBLIC NOTICE

Kind Attention all Brick Kiln Owners, J&K

The Ministry of Environment, Forests and Climate Change, Government of India vide Notification GSR 143 (E) Dt. 22nd February 2022 read with Notification GSR 895 (E) dated 15th December 2023, has prescribed the following environmental standards for operation of brick kilns under the Environment (Protection) Rules, 1986:

Particulate matter in stack emission	250 mg/Nm³
Minimum stack height (other than Vertical Shaft Brick Kiln) - Kiln capacity less than 30,000 bricks per day - Kiln capacity 30,000 bricks per day or more	 24 m 27m
Minimum stack height (Vertical Shaft Brick Kiln) - Kiln capacity less than 30,000 bricks per day - Kiln capacity 30,000 bricks per day or more	 14m (at least 7.5 m from loading platform) 16 m (at least 8.5 m from loading platform)

New brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of piped Natural Gas as fuel in brick making.

Existing brick kilns located within 10 km of non-attainment city boundary (Jammu and Srinagar Municipal Corporation area) must convert to Zig-zag technology/ Vertical shaft technology/ piped natural gas by or before 23 February 2024.

In the rest of the UT of J&K, existing brick kilns must convert to Zig-zag technology/ Vertical shaft technology/ piped natural gas by or before 23 February 2025.

For further details regarding environmental standards pertaining to Brick Kilns, please visit the website of J&K PCC https://jkpcc.nic.net.in under Standards> Industry Specific > Brick Kiln.

Further, the Hon'ble National Green Tribunal in OA No 594/2022 titled "Syed Riyaz V/s UT of J&K and Others" in its order dated 04.01.2024 has, *inter alia*, issued the following directions:

> **"7. All the concerned District Magistrates and the Superintendents of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE/CTO from JK PCC and without due compliance with environmental norms."**

Accordingly, all Brick Kiln owners are advised to adhere to the environmental standards for operation of brick kilns under the Environment (Protection) Rules, 1986, and the directions of Hon'ble National Green Tribunal in the matter.

Violation of prescribed norms is punishable under the Air (Prevention and Control of Pollution) Act, 1981 and the Environmental (Protection) Act 1986.

Issued in public interest by
Jammu and Kashmir Pollution Control Committee

DIP/J-4983-P Dt: 20-1-2024

Daily Excelsior 21-01-2024

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Government of Jammu and Kashmir
J&K Pollution Control Committee

PUBLIC NOTICE

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In the rest of the UT of J&K, existing brick kilns must convert to Zig-zag technology/ Vertical shaft technology/ piped natural gas by or before 23 February 2025.

For further details regarding environmental standards pertaining to Brick Kilns, please visit the website of J&K PCC https://jkpcc.nic.net in under Standards> Industry Specific > Brick Kiln.

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> "7. All the concerned District Magistrates and the Superintendents of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE/CTO from JK PCC and without due compliance with environmental norms."

Accordingly, all Brick Kiln owners are advised to adhere to the environmental standards for operation of brick kilns under the Environment (Protection) Rules, 1986, and the directions of Hon'ble National Green Tribunal in the matter.

Violation of prescribed norms is punishable under the Air (Prevention and Control of Pollution) Act, 1981 and the Environmental (Protection) Act 1986.

Issued in public interest by
Jammu and Kashmir Pollution Control Committee

DIP/J-4983-P/23

21-01-2024

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Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2478927, mail - membersecretaryjkspcb@gmail.com

Annexure 'II'

The Financial Commissioner (Additional Chief Secretary)
Department of Forest, Ecology and Environment
Civil Secretariat,
Jammu/Srinagar

No. JKPCC/NGT/130/3008 Dt. 01-04-2024.

Sub:- Compliance Status of all Brick Kilns in the Union Territory of Jammu & Kashmir submitted in compliance to Hon'ble National Green Tribunal Order Dated 02-02-2024 in O.A No. 594 / 2022 titled Syed Riyaz V/s Union Territory of J&K and Ors.

Sir,

In continuation to this office letter No. JKPCC/NGT/130/716 dated 27-03-2024 on the above subject and in compliance to the Hon'ble NGT's order dated 02-02-2024, the additional information is submitted is as under :-

i) That, out of 132 Brick Kilns without Consent, 09 nos of Brick Kilns have been accorded consent to operate and for remaining 123 nos of Brick kilns closure orders stands issued. The list of said brick kilns along with the copies of closure orders issued are appended here as **Annexure 'A'**. As per the report received from the Divisional Officers and endorsed by the Regional Directors of Pollution control Committee, Jammu and Kashmir division as on 30-03-2024, the said brick kilns are not functioning as on 30-03-2024.

ii) That, the Regional Director's Jammu / Kashmir and the concerned Divisional Officers of the Districts have also been directed to ensure that no brick kiln in respect of which closure orders have been issued is allowed to operate in violation of environmental laws and in case of any violation, the Divisional Officers has been directed to report the matter to the District Magistrate, SSP of the District and Member Secretary, J&K PCC. The Divisional Officers

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have also been asked to ensure filing of complaint against the occupier in the Court of law without any delay. (Copy enclosed)

iii) Furthermore, the District Magistrates of the concerned Districts have been directed to ensure that no brick kiln is allowed to set up and operate without obtaining valid consent from the Pollution Control Committee and those brick kilns found operating without valid licenses from the Licensing Authority and without valid consent from J&K PCC shall be closed immediate forthwith (Copies enclosed).

Yours faithfully,

Encl: (As above).

(Ghansham Singh) JKAS 1.4.24
Member Secretary

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Jammu and Kashmir
Pollution Control Committee

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

The Regional Director, Jammu/Kashmir,
Pollution Control Committee,
Jammu/Srinagar.

No:- JKPCC/NGT/130/ 717-19 Dated: 30-03-2024

Sub:- Hon'ble National Green Tribunal Directions in O.A No. 594/2022 titled Syed Riyaz V/s Union Territory of Jammu and Kashmir.

J&K Pollution Control Committee has issued directions from time to time for closure of Brick Kilns that were operating without valid consent. Circular instructions have already been issued vide No. JKPCC/PS/MS/23/2256-80 dated 04-12-2023 that District/Divisional Officer shall proceed under the relevant Sections of the Air/Water Act and file complaints in the competent court against the occupiers who fail to comply with the directions issued by J&K Pollution Control Committee.

In view of the above, the following instructions are hereby reiterated:

1. Divisional Officers concerned shall ensure that no Brick Kiln in respect of which closure order has been issued is allowed to operate in violation of the environmental laws in their respective jurisdictions.
2. In case any violation is noticed the Divisional Officer shall immediately report the same to District Magistrate, Superintendent of Police of the District, and Member Secretary J&K PCC. Further, the Divisional Officer shall ensure filing of complaint against the occupier in the court without any delay.
3. In case the Divisional Officers fails to report any instance of violation of J&K PCC directions by any Brick Kiln owner in his jurisdiction, the officers and officials concerned shall be liable to be proceeded against for dereliction of duties.

30/3/24
(Vasu Yadav)
Chairman

Copy to the:-
1. All District/Divisional Officers J&K PCC.
2. Assistant Law Officer, J&K PCC Srinagar.

J&K POLLUTION CONTROL COMMITTEE

JAMMU / KASHMIR

Winter Office: Nov to April
'Parivesh Bhawan' Transport Nagar,
Narwal, Jammu -180006
Tel/Fax : 0191-2472881, 2476927(F)

email: chairman87jkspcb@gmail.com

Summer Office : May to October
Sheikh-ul-Alam Campus, Behind Silk
Factory, Raj Bagh, Srinagar-190008
Tel: 0194-2313966

CIRCULAR

J&K PCC issues orders from time to time under **Section 33 A of Water (P&CP) Act, 1974** and **Section 31 A of Air (P&CP) Act, 1981** directing closure of defaulting unit(s) for violation of provisions of the said acts. It is incumbent on the occupiers of unit(s) so directed to comply with the directions. Failure to comply with such directions is punishable offence under the respective acts.

It has been noted that in some cases the occupiers don't comply with the directions and continue to operate their unit(s) in violation of Water Act / Air Act.

In order to address this issue the following directions are hereby issued :-

i. It shall be responsibility of District Officers / Divisional Officers concerned to ensure that the directions are complied by the occupier immediately on receipt of such directions.

ii. District /Divisional Officers shall submit monthly reports regarding directions issued on the format enclosed as Annexure 'A'.

iii. District /Divisional Officers shall proceed under relevant sections of the Air/ Water Act and file complaints in the competent Court against the occupiers who fail to comply with the directions issued by JK PCC within 04 weeks from the issuance of closure order.

'By Order'

No:- JKPCC/PS/ MS/23/2256-80
Dt:- 04 .12.2023

04/12/23
(K.Ramesh Kumar) IFS
Member Secretary

Copy for information and necessary action to the :-

1. Regional Director, J&K PCC, Jammu / Kashmir.
2. Assistant Law Officer, J&K PCC, Srinagar.
3. All District/Divisional Officers J&K PCC.
4. I/c Website, JK PCC for uploading the same on website.
5. PA to Chairman for information of the Chairman, JK PCC.

Annexure - A

Closure Status of _____Division for the month of _____

Name of Unit	District	Closure Order		Date of effective closure	Revocation Order		Court Case	
		No.	Date		No.	Date	No.	Date

Divisional Officer

Jammu and Kashmir
Pollution Control Committee

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Deputy Commissioner / District Magistrate,
District Samba.

No:- JKPCC/NGT/130/ 55- 62 Date:- 01.04.2024

Sub :- i) Hon'ble NGT Order in OA No. 594 / 2022 titled Syed Riyaz Vs UT of J&K and Others.

ii) Directions under Section 31(A) of Air (Prevention & Control of Pollution), 1981, for regulation of Brick Kilns in District Samba issued dated 18.01.2024 & dated 14.02.2024.

Sir,

I am directed to draw your attention to the directions issued by J&K Pollution Control Committee on the subject cited above. The Hon'ble NGT in its Order dated 04.01.2024, inter-alia issued following directions: -

> "7. **All the concerned District Magistrates and the Superintendent of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from J&K PCC and without due compliance with environmental norms.**"

I am to further convey that J&K PCC has issued directions for closure of individual brick kilns that were operating without consent of the J&K PCC. The list of such brick kilns for District Samba is enclosed for your ready reference.

Accordingly, I am directed to request you to direct the field functionaries concerned to ensure that: -

i. No brick kiln is allowed to operate without valid consent from Pollution Control Committee;
ii. Brick Kilns operating without valid Licenses from the Licensing Authority without valid consent from J&K Pollution Control Committee are closed immediately.

Yours faithfully,

Encl : List of Brick Kilns.

(Ghansham Singh) JKAS 1.4.24
Member Secretary

Copy to the: -

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Jammu.
3) Inspector General of Police, Jammu.

4) Senior Superintendent of Police, District Samba for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Jammu for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Samba (North / South) for information and necessary action.

Samba South

1	Samba	Jai Nagni Brick Kiln	Gho Manhsan, Samba	270 JKPCC of 2024 dated 15-02-2024
3	Samba	New Jai Chichi Mata Brick Kiln	Dabuj Kaka , Samba	268 JKPCC of 2024 dated 15-02-2024
4	Samba	Mazdoor Kissan Brick Kiln	Pattli , Samba	273 JKPCC of 2024 dated 15-02-2024
7	Samba	Nandi Brick Kiln	Rakh Baroi, Samba	275 JKPCC of 2024 dated 15-02-2024
8	Samba	Jai Chichi Mata Di Brick Kiln	Dabuj Kaka , Samba	276 JKPCC of 2024 dated 15-02-2024
9	Samba	OM Brick Kiln	Trilokpur, Samba	272 JKPCC of 2024 dated 15-02-2024
10	Samba	Classic Brick Industry	Rakh Baroi, Samba	274 JKPCC of 2024 dated 15-02-2024
11	Samba	Choudhary Brick Kiln	Patli Morh, Samba	269 JKPCC of 2024 dated 15-02-2024
12	Samba	M/s Jai Laxmi Brick kiln,	Raya Morh, Samba	254 JKPCC of 2024 dt. 10-02-2024
13	Samba	M/s Bral Brick Kiln,	Raya Morh, Samba	253 JKPCC of 2024 dt. 10-02-2024

Jammu and Kashmir
Pollution Control Committee

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Deputy Commissioner / District Magistrate,
District Udhampur.

No:- JKPCC/NGT/130/47-54. Date:- 01.04.2024

Sub :- i) Hon'ble NGT Order in OA No. 594 / 2022 titled Syed Riyaz Vs UT of J&K and Others.

ii) Directions under Section 31(A) of Air (Prevention & Control of Pollution), 1981, for regulation of Brick Kilns in District Udhampur issued dated 18.01.2024 & dated 14.02.2024.

Madam,

I am directed to draw your attention to the directions issued by J&K Pollution Control Committee on the subject cited above. The Hon'ble NGT in its Order dated 04.01.2024, inter-alia issued following directions :-

> "7. **All the concerned District Magistrates and the Superintendent of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from J&K PCC and without due compliance with environmental norms.**"

I am to further convey that J&K PCC has issued directions for closure of individual brick kilns that were operating without consent of the J&K PCC. The list of such brick kilns for District Udhampur is enclosed for your ready reference.

Accordingly, I am directed to request you to direct the field functionaries concerned to ensure that :-

i. No brick kiln is allowed to operate without valid consent from Pollution Control Committee;
ii. Brick Kilns operating without valid Licenses from the Licensing Authority without valid consent from J&K Pollution Control Committee are closed immediately.

Yours faithfully,

Encl : List of Brick Kilns.

(Ghansham Singh) JKAS 1.4.24
Member Secretary

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Jammu.
3) Inspector General of Police, Jammu.

4) Senior Superintendent of Police, District Udhampur for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Jammu for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Udhampur for information and necessary action.

District Udhampur

1	**Udhampur**	**New Trikuta Brick Kiln**	**Village Barolla, Jib Thathi Udh**	**266 JKPCC of 2024 dated 14-02-2024**
2	**Udhampur**	**Shivalik Brick Industries**	**Village Barolla, Udh.**	**261 JKPCC of 2024 dated 14-02-2024**
3	**Udhampur**	**Ganesh Brick Kiln**	**Village Palli, Hartaryan Udh**	**262 JKPCC of 2024 dated 14-02-2024**
4	**Udhampur**	**Sona Brick Industry**	**Village Palli, Hartaryan Udh**	**27JKPCC of 2023 dated 10-08-2023**
5	**Udhampur**	**New Tawi Brick Kiln**	**Village Ritti, Udh.**	**263 JKPCC of 2024 dated 14-02-2024**
6	**Udhampur**	**Vinod Brick Kiln**	**VillageDaddar (Ritti) Udh**	**267 JKPCC of 2024 dated 14-02-2024**
7	**Udhampur**	**Bawa Ambo Brick Kiln**	**Village Karowa, Udh.**	**11 JKPCC of 2020 dated 26-05-2020** unit holder challenged the closure order before the Hon'ble Court in OWP 896/2018 titled Hans Raj & Ors Versus State of J&K.

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Silk Factory Road
Rajbagh, Srinagar, 190 008

Deputy Commissioner / District Magistrate,
District Pulwama.

No:- JKPCC/NGT/130/63-70 Date:- 01.04.2024

Sub :- i) Hon'ble NGT Order in OA No. 594 / 2022 titled Syed Riyaz Vs UT of J&K and Others.

ii) Directions under Section 31(A) of Air (Prevention & Control of Pollution), 1981, for regulation of Brick Kilns in District Pulwama issued dated 18.01.2024 & dated 14.02.2024.

Sir,

I am directed to draw your attention to the directions issued by J&K Pollution Control Committee on the subject cited above. The Hon'ble NGT in its Order dated 04.01.2024, inter-alia issued following directions :-

> "7. **All the concerned District Magistrates and the Superintendent of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from J&K PCC and without due compliance with environmental norms.**"

I am to further convey that J&K PCC has issued directions for closure of individual brick kilns that were operating without consent of the J&K PCC. The list of such brick kilns for District Pulwama is enclosed for your ready reference.

Accordingly, I am directed to request you to direct the field functionaries concerned to ensure that :-

i. No brick kiln is allowed to operate without valid consent from Pollution Control Committee;
ii. Brick Kilns operating without valid Licenses from the Licensing Authority without valid consent from J&K Pollution Control Committee are closed immediately.

Yours faithfully,

Encl : List of Brick Kilns.

(Ghansham Singh) JKAS
Member Secretary 1.4.24

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Kashmir.
3) Inspector General of Police, Kashmir.

4) Senior Superintendent of Police, District Pulwama for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Pulwama for information and necessary action.

District Pulwama

1	**Pulwama**	**Jalal Brick Kiln**	**Rambirpora Newa Pulwama**	**381 JKPCC of 2024 dated 05-03-2024**
2	**Pulwama**	**M/s Dar Brick Kiln (415)**	**Alliepora Shahoora-Pulwama**	**382 JKPCC of 2024 dt. 05-03-2024**
3	**Pulwama**	**M/s LBK changed into M/s Bhat Brick Kiln**	**Nownagri Pulwama**	**383 JKPCC of 2024 dt. 05-03-2024**
4	**Pulwama**	**M/s Sunrise Brick Kiln,**	**Rambeerpora Newa-Pulwama**	**380 JKPCC of 2024 dt. 05-03-2024**
6	**Pulwama**	**M/s Mir Brick Kiln,**	**Hastikhud Zadoora Newa Pulwama**	**376 JKPCC of 2024 dt. 05-03-2024**
7	**Pulwama**	**M/s Kamran Brick Kiln**	**Ramberpora Parigam Newa Pulwama**	**375 JKPCC of 2024 dt. 05-03-2024**
8	**Pulwama**	**M/s Budshah Brick Kiln**	**Audoora Shahoora Pulwama.**	**379 JKPCC of 2024 dt. 05-03-2024**
9	**Pulwama**	**M/s JKB Sanzan Brick Kiln (151)**	**Sanzan Asthanpora, Pulwama**	**374 JKPCC of 2024 dt. 05-03-2024**
10	**Pulwama**	**M/s 417 Brick Kiln changed into 7HH into M/s Wani Brick Kiln**	**Achan Litter Pulwama**	**378 JKPCC opf 2024 dt. 05-03-2024**
11	**Pulwama**	**M/s Gulmohar Brick Kiln,**	**Tumchi Nowpora Wanipora Pulwama**	**387 JKPCC of 2024 dt. 05-03-2024**
12	**Pulwama**	**M/s Dar Brick Kiln,**	**Tumchinowpora Pulwama**	**386 JKPCC of 2024 dt. 05-03-2024**
13	**Pulwama**	**M/s Jehlum Brick Kiln 407,**	**Tumchinowpora Pulwama**	**385 JKPCC of 2024 dt. 05-03-2024**
14	**Pulwama**	**M/s Five Star Brick Kiln,**	**Wahipora Pulwama**	**384 JKPCC of 2024 dt. 05-03-2024**

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Rajbagh, Srinagar, 190 008

Deputy Commissioner / District Magistrate,
District Kulgam.

No:- JKPCC/NGT/130/ 71 - 78 Date:- 01 .04.2024

Sub :- i) Hon'ble NGT Order in OA No. 594 / 2022 titled Syed Riyaz Vs UT of J&K and Others.

ii) Directions under Section 31(A) of Air (Prevention & Control of Pollution), 1981, for regulation of Brick Kilns in District Kulgam issued dated 18.01.2024 & dated 14.02.2024.

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I am directed to draw your attention to the directions issued by J&K Pollution Control Committee on the subject cited above. The Hon'ble NGT in its Order dated 04.01.2024, inter-alia issued following directions :-

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I am to further convey that J&K PCC has issued directions for closure of individual brick kilns that were operating without consent of the J&K PCC. The list of such brick kilns for District Kulgam is enclosed for your ready reference.

Accordingly, I am directed to request you to direct the field functionaries concerned to ensure that :-

i. No brick kiln is allowed to operate without valid consent from Pollution Control Committee;
ii. Brick Kilns operating without valid Licenses from the Licensing Authority without valid consent from J&K Pollution Control Committee are closed immediately.

Yours faithfully,

Encl : List of Brick Kilns.

(Ghansham Singh) JKAS
Member Secretary 1.4.24

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1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Kashmir.
3) Inspector General of Police, Kashmir.

4) Senior Superintendent of Police, District Kulgam for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Kulgam for information and necessary action.

District Kulgam

1	Kulgam	Insaf Brick Kiln	Yarihole Babapora	89 JKPCC of 2023 dated 22-09-2023
2	Kulgam	BPL Brick Kiln	Hablish Kulgam	96 JKPCC of 2023 dated 22-09-2023
3	Kulgam	Chinar Brick Kiln	Baihama	175 JKPCC of 2023 dated 15-12-2023
4	Kulgam	Sooraj Brick Kiln	Baihama	93 JKPCC of 2023 dated 22-09-2023
5	Kulgam	Tawheed Brick Factory TBF	Hablish	94 JKPCC of 2023 dated 22-09-2023
6	Kulgam	New Zum Zum Brick Kiln	Baihama	91 JKPCC of 2023 dated 22-09-2023
7	Kulgam	Mohd Yousuf Bhat Brick Kiln	Manigam	87 JKPCC of 2023 dated 22-09-2023
8	Kulgam	M/s Max Brick Kiln	Baih Kulgam	98 PCC of 2023 dt. 22-09-2023
9	Kulgam	M/s 515 Brick Kiln, Kelam	Kelam Devsar	97 PCC of 2023 dt. 22-09-2023
10	Kulgam	M/s D.M. Brick Kiln,	Kelam Devsar Kulgam	80 PCC of 2023 dt. 22-09-2023
11	Kulgam	M/s F-16 Brick Kiln,	Newa Chowgam Kulgam	99 PCC of 2023 dt. 22-09-2023
12	Kulgam	M/s D.B.Z. Brick Kikln,	Ban Devsar Kulgam	84 PCC of 2023 dt. 22-09-2023
13	Kulgam	M/s Dar Brick Kiln	Chandigam Kulgam	92 PCC of 2023 dt. 22-09-2023
14	Kulgam	M/s Mohd Yousuf bhat (515) Brick Kiln,	Hablish Kulgam	87 PCC of 2023 dt. 22-09-2023
15	Kulgam	M/s K2 Brick Kiln,	Habilish Kulgam	100 PCC of 2023 dt. 22-09-2023
16	Kulgam	M/s C.M. Brick Kiln,	Adigam Kulgam	101 PCC of 2023 dt. 22-09-2023
17	Kulgam	M/s F.M. Brick Kiln,	Devsar Kulgam	83 PCC of 2023 dt. 22-09-2023
18	Kulgam	M/s Chand Brick Kiln (N.M. 70-B)	Devsar Kulgam	81 PCC of 2023 dt. 22-09-2023
19	Kulgam	M/s Sahoora Brick Kiln	Kilam Kulgam	102 PCC of 2023 dt. 22-09-2023
20	Kulgam	M/s G.S.T. Brick Kiln,	Agroo Kulgam	85 PCC of 2023 dt. 22-09-2023
21	Kulgam	M/s Taj Brick Kiln,	Mandhole Devsar Kulgam	103 PCC of 2023 dt. 22-09-2023

22	**Kulgam**	**M/s Mohd Amin BRather Brick Kiln (70-R),**	**Banghal Devsar Kulgam**	**104 PCC of 2023 dt., 22-09-2023**
23	**Kulgam**	**M/s T. R. Brick Kiln,**	**Nawa Bonigam Kulgam**	**86 PCC of 2023 dt. 22-09-2023**
24	**Kulgam**	**M/s M. N. (511-A) Brick Kiln,**	**Yarihola, Babapora Kulgam**	**105 PCC of 2023 dt. 22-09-2023**

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Deputy Commissioner / District Magistrate,
District Jammu.

No:- JKPCC/NGT/130/ 87-94. Date:- 01.04.2024

Sub :- i) Hon'ble NGT Order in OA No. 594 / 2022 titled Syed Riyaz Vs UT of J&K and Others.

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Encl : List of Brick Kilns.

(Ghansham Singh) JKAS 1.4.24
Member Secretary

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2) Divisional Commissioner, Jammu.
3) Inspector General of Police, Jammu.

4) Senior Superintendent of Police, District Jammu for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Jammu for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Jammu (North / South) for information and necessary action.

Jammu South

1	Jammu	Rama Krishna Brick Industry	Chak Agra,R.S.Pura	319 JKPCC of 2024 dated 15-02-2024
2	Jammu	Maha Lakshmi Brick Industries	Chak Agra,RS.Pura	318 JKPCC of 2024 dated 15-02-2024
3	Jammu	New Gurdyal Brick Kiln	Badyal Brahmana R.S.Pura	320 JKPCC of 2024 dated 15-02-2024
4	Jammu	Bhagwati Brick Industry	Chak Agra,R.S.Pura	312 JKPCC of 2024 dated 15-02-2024
5	Jammu	Zamindara Brick Industries	Badyal Brahmana R.S.Pura	322 JKPCC of 2024 dated 15-02-2024
6	Jammu	Guru Teg Bhadur Brick Kiln	Badyal Brahmana R.S.Pura	314 JKPCC of 2024 dated 15-02-2024
7	Jammu	Vikas Brick Industries	Chak Agra,R.S.Pura	321 JKPCC of 2024 dated 15-02-2024
8	Jammu	Amar Bricks & Tiles Industry	Khairi, Bishnah	311 JKPCC of 2024 dated 15-02-2024
9	Jammu	Jawala Brick Kiln	Naari Khaper, R.S.Pura	315 JKPCC of 2024 dated 15-02-2024
10	Jammu	Shree Maha Shakti Brick Kiln	Chak Mian Sukha Singh, Bishnah	324 JKPCC of 2024 dated 15-02-2024
11	Jammu	Gurdial Brick Kiln	Badyal Brahmana, R.S.Pura	313 JKPCC of 2024 dated 15-02-2024
12	Jammu	Qutab Din Brick Kiln	Chak Bala, R.S.Pura	93 JKPCC of 2020 dated 15-12-2020

Jammu North				
1	Jammu	Bharat Earth Products Domana Jammu.	Domana Jammu.	282 JKPCC of 2024 dated 15-02-2024
2	Jammu	Brighu Brick Kiln Old Domana Jammu.	Old Domana Jammu.	309 JKPCC of 2024 dated 15-02-2024
3	Jammu	Choudhary Bricks and Tile Ind Purkhoo Akhnoor Road.	Purkhoo Akhnoor Road.	283 JKPCC of 2024 dated 15-02-2024
4	Jammu	Devi Kiln Dayaran Jammu.	Dayaran Jammu.	158 JKPCC of 2021 dated 16-02-2021
5	Jammu	Ganesh Brick Kiln Amb Garota Jammu.	Amb Grotha Jammu.	284 JKPCC of 2024 dated 15-02-2024
6	Jammu	Jai Bajrangi Brick Kiln Sangram Pur Jammu.	Sangram Pur Jammu.	302 JKPCC of 2024 dated 15-02-2024
7	Jammu	Jai Bhagwati Brick Kiln Mishriwala Jammu.	Mishriwala Jammu.	285 JKPCC of 2024 dated 15-02-2024
8	Jammu	Jai Ganesh Brick Kiln Gho Manahasa Jammu.	Gho Manahasa Jammu.	285 JKPCC of 2024 dated 15-02-2024
9	Jammu	Jai Mata Laxmi Brick Kiln Dansal Jammu.	Dansal Jammu.	95JKPCC of 2021 dated 20-12-2021
10	Jammu	Raja Mandlik Brick Kiln Mishriwala Jammu.	Mishriwala Jammu.	297 JKPCC of 2024 dated 15-02-2024
11	Jammu	Jai Ram Brick Kiln Kot Ghari	Kot Ghari Jammu	286 JKPCC of 2024 dated 15-02-2024
12	Jammu	Jai Shiv Brick Kiln Jourian Akhnoor Jammu..	Jourian Akhnoor Jammu..	301 JKPCC of 2024 dated 15-02-2024
13	Jammu	Kalishpati Brick Kiln Bawa Talab Jammu.	Bawa Talab Jammu.	287 JKPCC of 2024 dated 15-02-2024
14	Jammu	Kumar Kiln Dayaran Jammu.	Dayaran Jammu.	288 JKPCC of 2024 dated 15-02-2024
15	Jammu	Laxmi Brick Kiln Marjali Jammu.	Marjali Jammu.	289 JKPCC of 2024 dated 15-02-2024
16	Jammu	Mandlik Brick Kiln Buran Patta Marjali Jammu.	Buran Patta Marjali Jammu.	259 JKPCC of 2024 dated 15-02-2024
17	Jammu	National Brick Kiln Kangrial Jammu.	Kangrial Jammu.	291 JKPCC of 2024 dated 15-02-2024
18	Jammu	New Bhagwati Brick Kiln Kangrial Jammu.	Kangrial Jammu.	303 JKPCC of 2024 dated 15-02-2024

19	Jammu	New Devi Bhagwati Brick Kiln Pakhian Jammu .	Pakhian Jammu .	293 JKPCC of 2024 dated 15-02-2024
20	Jammu	New Krishna Brick Kiln Rakh Burn Jammu.	Rakh Burn Jammu.	292 JKPCC of 2024 dated 15-02-2024
21	Jammu	Northern Brick Kiln Kangrial Jammu.	Kangrial Jammu.	294 JKPCC of 2024 dated 15-02-2024
22	Jammu	Om Brick and Tile Ind Purkhoo Jammu.	Purkhoo Jammu.	295 JKPCC of 2024 dated 15-02-2024
23	Jammu	Peer Baba Brick Kiln Bhala Da Bagh Akhnoor Jammu.	Bhala Da Bagh Akhnoor Jammu.	296 JKPCC of 2024 dated 15-02-2024
24	Jammu	Radha Swami Brick Kiln Bawa Talab Akhnoor Road	Bawa Talab Akhnoor Road Jammu	34 JKPCC of 2023 dated 11-08-2023
25	Jammu	Raja Mandlik Brick Kiln chak Balwal Jammu.	chak Balwal Jammu	297 JKPCC of 2024 dated 15-02-2024
26	Jammu	Sat Guru Brick Kiln Dhayaran Jammu.	Dhayaran Jammu.	298 JKPCC of 2024 dated 15-02-2024
27	Jammu	Shiva Brick Kiln Prani Muthi Akhnoor Jammu.	Muthi Akhnoor Jammu.	244 PCB of 2015 dated 20-01-2015
28	Jammu	Suraj Brick Kiln and Tile Ind. Kangrial Jammu.	Kangrial Jammu.	305 JKPCC of 2024 dated 15-02-2024
29	Jammu	Trishul Brick Kiln	Bawa Talab Jammu.	307 JKPCC of 2024 dated 15-02-2024
30	Jammu	M/s Jai Kiln,	Manyal Brahmana Jammu	260 JKPCC of 2024 dt. 10-02-2024
31	Jammu	M/s Kalka Brick Kiln,	Bawa Talab Akhnoor Road Jammu	255 JKPCC of 2024 dt. 10-02-2024
32	Jammu	M/s Shree Ganesh Kiln,	Kangrail Dharayan Jammu.	131 JKPCB of 2021 dt. 11-01-2021

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Deputy Commissioner / District Magistrate,
District Anantnag.

No:- JKPCC/NGT/130/ 79 – 86 Date:- 01.04.2024

Sub :- i) Hon'ble NGT Order in OA No. 594 / 2022 titled Syed Riyaz Vs UT of J&K and Others.

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Accordingly, I am directed to request you to direct the field functionaries concerned to ensure that :-

i. No brick kiln is allowed to operate without valid consent from Pollution Control Committee;
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Yours faithfully,

Encl : List of Brick Kilns.

(Ghansham Singh) JKAS
Member Secretary
1.4.24

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4) Senior Superintendent of Police, District Anantnag for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Anantnag for information and necessary action.

1	Anantnag	Sun Brick Kiln	Drenin Dawlatabad	215 JKPCC of 2024 dated 10-01-2024
2	Anantnag	Abass Brick Kiln	Brakpora Bulbul Nowgam	401 JKPCC of 2024 dated 19-03-2024
3	Anantnag	Bilal Brick Kiln	Thajwara Achabal	403 JKPCC of 2024 dated 19-03-2024
4	Anantnag	Suraj Brick Kiln	Nunwane Brakpora	400 JKPCC of 2024 dated 19-03-2024
5	Anantnag	M N K Brick klin	Bumthan ANANTNAG	404 JKPCC of 2024 dated 19-03-2024
6	Anantnag	M/s Sameer Ahmad Dar (Now DBZ),	Katchpora Anantnag	402 JKPCC of 2024 dt. 19-03-2023
7	Anantnag	M/s Fayaz Ahmad Brick Kiln at	Katchpora Nipora Anantnag	211 JKPCC of 2024 dt. 10-01-2024
8	Anantnag	M/s Mushtaq Ahmad Brick Kiln,	Katchpora –Nipora-Anantnag.	210 JKPCC of 2024
9	Anantnag	M/s Hamdar Brick Kiln,	Hajiopora Donipawa Anantnag	212 JKPCC of 2024 dated 10-01-2024
10	Anantnag	M/s DBZ Brick Kiln,	Monghal Antnang	216 JKPCC of 2024 dt. 10-01-2024
11	Anantnag	M/s Jannat Brick Kiln,	Lalan Ganoor Anantnag	207 JKPCC of 2024 dt. 10-01-2024
12	Anantnag	M/s Showket Brick Kiln (A One),	Ganoor Katchpora-Anantnag	399 JKPCC of 2024 dt. 19-03-2024
13	Anantnag	M/sDiamond Brick Kiln (New Shahi Hamdan)	Dialgam Near Govt. Medical College Anantnag	107 JKPCC of 2023 dt. 05-10-2023
14	Anantnag	M/s JK Brick Kiln (MBK),	Monghal Anantnag	369 JKPCC of 2024 dt. 01-03-2024
15	Anantnag	M/s Shahi Hamdan Brick Kiln,	Brienty Anantnag	214 JKPCC of 2024 dt. 10-01-2024

16	**Anantnag**	**M/s DBZ Brick Kiln ,**	**Badragund Anantnag**	**213 JKPCC of 2024 dt. 10-01-2024**
17	**Anantnag**	**M/s Reyaz Ahmad (Now RR) Brick Kiln**	**Lalan near Railway Line-Anantnag**	**208 JKPCC of 2024 dt. 10-01-2024**
18	**Anantnag**	**M/s Zum Zum Brick Kiln**	**at Damjan Vessu – Anantnag.**	**217 JKPCC of 2024 dt. 10-01-2024**
19	**Anantnag**	**M/s Evergreen Brick Kiln ,**	**Nassu Badragund Anantnag.**	**209 JKPCC of 2024 dt. 10-01-2024**
20	**Anantnag**	**M/s Gousul-Azam Brick Kiln (D50)**	**Drenin, Dawlat Abad, Anantnag**	**368 JKPCC of 2024 dt. 01-03-2024**
21	**Anantnag**	**M/s Shahi-Hamdan Brick Kiln (DAR)**	**Sesman Damjan Anantnag.**	**371 JKPCC of 2024 dt. 01-03-2024**
22	**Anantnag**	**M/s Imran Brick Kiln,**	**Imoh Shelipora Anantnag**	**370 JKPCC of 2024 dt. 01-03-2024**

Jammu and Kashmir
Pollution Control Committee

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membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Deputy Commissioner / District Magistrate,
District Budgam.

No:- JKPCC/NGT/130/95 - 102. Date:-01.04.2024

Sub :- i) Hon'ble NGT Order in OA No. 594 / 2022 titled Syed Riyaz Vs UT of J&K and Others.

ii) Directions under Section 31(A) of Air (Prevention & Control of Pollution), 1981, for regulation of Brick Kilns in District Budgam issued dated 18.01.2024 & dated 14.02.2024.

Sir,

I am directed to draw your attention to the directions issued by J&K Pollution Control Committee on the subject cited above. The Hon'ble NGT in its Order dated 04.01.2024, inter-alia issued following directions :-

> "7. **All the concerned District Magistrates and the Superintendent of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from J&K PCC and without due compliance with environmental norms.**"

I am to further convey that J&K PCC has issued directions for closure of individual brick kilns that were operating without consent of the J&K PCC. The list of such brick kilns for District Budgam is enclosed for your ready reference.

Accordingly, I am directed to request you to direct the field functionaries concerned to ensure that :-

i. No brick kiln is allowed to operate without valid consent from Pollution Control Committee;
ii. Brick Kilns operating without valid Licenses from the Licensing Authority without valid consent from J&K Pollution Control Committee are closed immediately.

Yours faithfully,

Encl : List of Brick Kilns

(Ghansham Singh) JKAS 1.4.24
Member Secretary

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Kashmir.
3) Inspector General of Police, Kashmir.

4) Senior Superintendent of Police, District Budgam for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Budgam for information and necessary action.

1	**Budgam**	**Gem Brick Kiln**	**Chattergam**	**161 JKPCC of 2023 dated 15-12-2023**
2	**Budgam**	**Shan Brick Kiln**	**Gudsathu**	**172 JKPCC of 2023 dated 15-12-2023**
3	**Budgam**	**Bhat Brick Kiln**	**Hushroo, Chadoora**	**162 JKPCC of 2023 dated 15-12-2023**
4	**Budgam**	**Bismillah Brick Manufacture**	**Ichgam, Budgam**	**150 JKPCC of 2023 dated 01-02-2023**
5	**Budgam**	**Rahat Brick Kiln**	**Chitroo, Dangerpora**	**144 JKPCC of 2023 dated 01-02-2023**
6	**Budgam**	**New Alamdar Brick Kiln**	**Gudsathu**	**166 JKPCC of 2023 dated 15-12-2023**
7	**Budgam**	**Majid Traders Brick Kiln**	**Panzan, Chadoora**	**126 JKPCC of 2023 dated 01-02-2023**
8	**Budgam**	**New Dar Brick Kiln**	**Razwan, Budgam**	**152 JKPCC of 2023 dated 15-12-2023**
9	**Budgam**	**Sheikh-ul-Alam Brick Kiln**	**Kathir Gund, Chadoora**	**135JKPCC of 2023 dated 01-02-2023**
10	**Budgam**	**New Ruby Brick Kiln**	**Chattergam**	**169 JKPCC of 2023 dated 15-12-2023**
11	**Budgam**	**Aijaz Brick Kiln**	**Ichgam**	**167 JKPCC of 2023 dated 01-12-2023**
12	**Budgam**	**Yaseen Brick Kiln**	**Mirgund, Budgam**	**49 JKPCC of 2023 dated 14-08-2023**
13	**Budgam**	**Tariq Brick Kiln**	**Parniv, Budgam**	**356 JKPCC of 2024 dated 01-03-2024**
14	**Budgam**	**Friends Brick Kiln**	**Wagar, Chadoora**	**170 JKPCC of 2023 dated 15-12-2023**
15	**Budgam**	**New Amin Brick Kiln, Gopalsaif**	**Devbagh, Panzan**	**171 JKPCC of 2023 dated 15-12-2023**
16	**Budgam**	**Anwar Brick Kiln Name changed to Nazir Brick Kiln**	**Choon, Budgam**	**137 JKPCC of 2023 dated 01-02-2023**
17	**Budgam**	**Shaan Brick Kiln**	**Kanir, Chadoora**	**162 JKPCC of 2023 dated 15-02-2023**
18	**Budgam**	**Firdous Brick Kiln**	**Qazipora, Chadoora**	**188JKPCC of 2023 dated 22-12-2023**
19	**Budgam**	**M Co Brick Kiln**	**Diffpora, Waterwani**	**196 JKPCC of 2023 dated 22-12-2023**
20	**Budgam**	**Farooq Brick Kiln**	**Summerbugh, Lasjan**	**122 JKPCC of 2023 dated 31-01-2023**
21	**Budgam**	**Maqbool Brick Kiln**	**Chilyech, Chadoora**	**185 JKPCC of 2023 dated 22-12-2023**
22	**Budgam**	**Gulfam Brick Kiln**	**Chandpora**	**181 JKPCC of 2023 dated 22-12-2023**
23	Budgam	Sofi Brick Kiln	Chandpora	06 JKPCC of 2023 dated 14-04-2023

24	**Budgam**	**Zydaan Brick Kiln**	**Dadina, Budgam**	**190 JKPCC of 2023 dated 22-12-2023**
25	Budgam	Friends Brick Kiln	Charangam, Beerwah	170 JKPCC of 2023 dated 15-12-2023
26	**Budgam**	**Burhan Brick Kiln**	**Waterwani, Budgam**	**193 JKPCC of 2023 dated 15-12-2023**
27	**Budgam**	**Shah i Hamdan Brick Kiln**	**Nandvanpora, Budgam**	**186 JKPCC of 2023 dated 22-12-2023**
28	**Budgam**	**TATA Brick Kiln**	**Labartal, Budgam**	**183 JKPCC of 2023 dated 22-12-2023**
29	**Budgam**	**Shalimar Brick Kiln**	**Paymus, Sangam**	**184 JKPCC of 2023 dated 22-12-2023**
30	**Budgam**	**Manzor Bricks**	**Khadipora Halqa, Nassrullahpora**	**201 JKPCC of 2023 dated 22-12-2023**
31	**Budgam**	**Jehlum structures**	**Ompora, Budgam**	**192 JKPCC of 2023 dated 22-12-2023**
32	**Budgam**	**Kuwait Brick Kiln**	**Summerbugh, Lasjan**	**119 JKPCC of 2023 dated 31-01-2023**
33	**Budgam**	**Pushoo Brick Kiln**	**Shoolipora**	**197 JKPCC of 2023 dated 2212-2023**
34	**Budgam**	**Mughal Brick Kiln**	**Nasrullahpora, Waterwani**	**198 JKPCC of 2023 dated 22-12-2023**
35	**Budgam**	**Ghulam Mohammad Malik Brick Kiln**	**Summerbugh, Lasjan**	**120 JKPCC of 2023 dated 31-01-2023**
36	**Budgam**	**Sheikh ul Alam Brick Kiln**	**Nandvanpora, Budgam**	**135 JKPCC of 2023 dated 01-02-2023**
37	**Budgam**	**Bismillah Brick Kiln**	**Poonch Gund**	**191 JKPCC of 2023 dated 22-12-2023**
38	**Budgam**	**M/s Irfan Brick Kiln,**	**Ichkot –Ichgam Budgam**	**149 JKPCC of 2023 dt. 01-02-2023**
39	**Budgam**	**M/s Gousia Brick Kiln,**	**at Chitroo Gudsathua-Budgam**	**164 of PCC 2023 dt. 15-12-2023**
40	**Budgam**	**M/s Chinar Brick Kiln,**	**at Dooniwari Chattergam Budgam**	**175 of PCC 2023 dt. 15-12-2023**
41	**Budgam**	**M/s New Royal Brick Kiln**	**Aalipora, Chadoora-Budgam**	**143 of PCB 2023 dt. 01-02-2023**
42	**Budgam**	**M/s Tariq Brick Kiln,**	**Kulbugh Wagar Budgam**	**356 JKPCC of 2024 dt. 01-03-2024**
43	**Budgam**	**M/s Highland Brick Kiln,**	**Gopalsafe-Budgam**	**361 JKPCC of 2024 dt. 01-03-2024**
44	**Budgam**	**M/s Mohammad Yousuf Wani Brick Kiln,**	**Ichgam-Budgam**	**398 JKPCC of 2024 dt. 19-03-2024**
45	**Budgam**	**M/s Kohinoor Brick Kiln,**	**Yarikalan, Chadoora Budgam**	**168 of PCC 2023 dt. 15-12-2023**

46	Budgam	M/s Samco Brick Kiln,	Gudsathu Budgam	348 JKPCC of 2024 dt. 01-03-2024
47	Budgam	M/s Mohammad Amin Brick kiln,	Heewader Budgam	393 JKPCC of 2024 dt. 19-03-2024
48	Budgam	M/s Nagrad Brick Kiln,	Nowbagh Budgam	349 JKPCC of 2024 dt. 01-03-2024
49	Budgam	M/s Al-Mehdi Brick Kiln	Chattergam-Budgam	350 JKPCC of 2024 dt. 01-03-2024
50	Budgam	M/s New Arfat Brick Kiln,	Quenjipora Budgam	130 JKPCC of 2023 dt. 01-02-2023
51	Budgam	M/s Dilber Brick Kiln	at Noubugh Budgam	173 of PCC 2023 dt. 15-12-2023
52	Budgam	M/s Nath Brick Kiln,	Chattergam Budgam	343 JKPCC of 2024 dt. 01-03-2024
53	Budgam	M/s Imperial Brick Kiln,	Gariend Budgam	218 JKPCC of 2024 dt. 19-01-2024
54	Budgam	M/s Chinar Brick Kiln,	Paller, Budgam	177 JKPCC of 2023 dt. 22-12-2023
55	Budgam	M/s Zahoor Ahmad Nath Brick Kiln,	Shalina-Budgam	351 JKPCC of 2024 dt. 01-03-2024
56	Budgam	M/s Paris Brick Kiln,	Parisabad, Budgam	223 JKPCC of 2024 dt. 19-01-2024
57	Budgam	M/s Bismillah Brick kiln,	Parisabad-Budgam	363 JKPCC of 2024 dt. 01-03-2024
58	Budgam	M/s Bloore Brick Kiln	at Parisasbad Budgam	146 JKPCC of 2023 dt. 23-11-2023
59	Budgam	M/s Ubiad Brick Kiln,	Rakshalina, Budgam	224 JKPCC of 2024 dt. 19-01-2024
60	Budgam	M/s United Brick Kiln	Utligam, Budgam	182 JKPCC of 2023 dt. 22-12-2023
61	Budgam	M/s Royal Brick Kiln,	Chack-i-Deewan Lakhmin Despora, Beerwah Budgam	111 JKPCC of 2023 dt. 09-10-2023
62	Budgam	M/s Dar Brick Kiln,	Chattergam, Budgam	179 JKPCC of 2023 dt. 22-12-2023
63	Budgam	M/s Bismillah Brick kiln,	Rakshalina-Budgam	116 PCC of 2023 dt. 31-01-2023
64	Budgam	M/s Aqsa Brick Kiln,	Labbertal Budgam	362 JKPCC of 2024 dt. 01-03-2024
65	Budgam	M/s New Bishmillah Brick Choice,	Parisabad-Budgam	366 JKPCC of 2024 dt. 01-03-2024
66	Budgam	M/s Shah and Shah Brick Kiln,	Wahiabpora Budgam	178 JKPCC of 2023 dt. 22-12-2023
67	Budgam	M/s Farooq Ahmad Dar Brick Kiln,	Summerbugh, Shalina Budgam	122 PCC of 2023 dt. 31-01-2023

68	Budgam	M/s Hill Brick Kiln,	Wahabpora Budgam	145 JKPCC of 2023 dt. 23-11-2023
69	Budgam	M/s Sayara Brick Kiln,	Gariend-Budgam	390 JKPCC of 2024 dt. 19-03-2024
70	Budgam	M/s Azad Brick Kiln,	Gariend Budgam	357 JKPCC of 2024 dt. 01-03-2024
71	Budgam	M/s Mir Brick Kiln,	Dadina Budgam	365 JKPCC of 2024 dt 01-03-2024
72	Budgam	M/s Rasool Mir Brick Kiln	Punch Gund Budgam	189 JKPCC of 2023 dt. 22-12-2023
73	Budgam	M/s Dar and Dar Brick Kiln	Batpora Wader Budgam	187 JKPCC of 2023 dt. 22-12-2023
74	Budgam	M/s Iqbal Brick kiln (Now Alamdar Brick Kiln)	Behrampora,Chadoora Budgam	391 JKPCC of 2024 dt. 19-03-2024
75	Budgam	M/s Matoo Brick Kiln	at Rakshalina Budgam	147 JKPCC of 2023 dt. 23-11-2023
76	Budgam	M/s Zaffron Brick Kiln,	Labbertal Budgam	353 JKPCC of 2024 dt. 01-03-2024
77	Budgam	M/s Qiyam Brick Kiln	at Bapat Beerwah Budgam	144 JKPCC of 2023 dt. 23-11-2023
78	Budgam	M/s Hydrop Brick Kiln,	Mullsula, Beerwah Budgam	166 PCC of 2023 dt. 03-02-2023
79	Budgam	M/s Kohinoor Brick Kiln,	Lasjan Budgam	118 PCC of 2023 dt. 31-01-2023
80	Budgam	M/s Golden Brick Kiln,	Bundgam Budgam	364 JKPCC of 2024 dt. 01-03-2024
81	Budgam	M/s Habib Brick Kiln	Seerbagh Lasjan Budgam	347 JKPCC of 2024 dt. 01-03-2024
82	Budgam	M/s High Land Brick Kiln,	Gopalsafe-Budgam	361 JKPCC of 2024 dt. 01-03-2024
83	Budgam	M/s Noor Brick Kiln,	Dedji Malikgund Budgam	346 JKPCC of 2024 dt. 01-03-2024
84	Budgam	M/s Alamdar Brick Kiln,	Nowbugh Budgam	397 JKPCC of 2024 dt. 19-03-2024
85	Budgam	M/s Shaheen Brick Kiln,	Bunhama Beerwah Budgam	355 JKPCC of 2024 dt. 01-03-2024
86	Budgam	M/s Alamdar Brick Kiln,	Saratpora Budgam	138 JKPCC of 2023 dt. 01-02-2023
87	Budgam	M/s Aadil Brick Kiln,	Mulshulla Beerwah Budgam	367 JKPCC of 2024 dt. 01-03-2024
88	Budgam	M/s Max Brick Kiln	Noubugh Chadoora Budgam	345 JKPCC of 2024 dt. 01-03-2024
89	Budgam	M/s Koka Brick Kiln,	Kultreh Budgam	351 JKPCC of 2024 dt. 01-03-2024

90	Budgam	M/s Brick No. 5_H	Behrampora Chadoora Budgam	344 JKPCC of 2024 dt. 01-03-2024
91	Budgam	M/s Jehlum Brick Kiln,	Behrampora Chadoora Budgam.	396 JKPCC of 2024 dt. 19-03-2024
92	Budgam	M/s Brick No. 37D	Kultreh Budgam	342 JKPCC of 2024 dt. 01-03-2024
93	Budgam	M/s Mushtaq Brick Kiln,	Mamgund, Beerwah Budgam	167 JKPCC of 2023 dt. 03-02-2023
94	Budgam	M/s Brick No. 911 Brick Kiln,	Bagh-i-Hyder, Kral Check, Budgam	392 JKPCC of 2024 dt. 19-03-2024
95	Budgam	M/s Valley Brick Kiln,	Nigloo-Beerwah, Budgam	225 JKPCC of 2024 dt. 19-01-2024
96	Budgam	M/s Max Brick Kiln,	Bupput Beewah Budgam	358 JKPCC of 2024 dt. 01-03-2024
97	Budgam	M/s Mehak Brick Kiln,	Seerbagh Rakshalina Budgam	121 PCC of 2023 dt. 31-01-2023
98	Budgam	M/s Shah-i-Hamdan Brick Kiln,	Baghi Shakoor Shah Budgam	394 JKPCC of 2024 dt. 19-03-2024
99	Budgam	M/s Kashmir Brick Kiln,	Mamgund, Beerwah Budgam	164 JKPCC of 2023 dt. 03-02-2023
100	Budgam	M/s Muslim Brick Kiln,	Parisabad Budgam	360 JKPCC of 2024 dt. 01-03-2024
101	Budgam	M/s Bismillah Brick Kiln,	Harda Batapora, Budgam	226 JKPCC of 2024 dt. 19-01-2024
102	Budgam	M/s Sayar Brick Kiln,	Surenhall Budgam	142 PCC of 2023 dt. 23-11-2023
103	Budgam	M/s Wani Brick Kiln, Bunhama,	Beerwah Budgam	108 JKPCC of 2023 dt. 06-10-2023
104	Budgam	M/s Syed Mussa Brick Kiln,	Basipora Parisabad Budgam	359 JKPCC of 2024 dt. 01-03-2024
105	Budgam	M/s Fayaz Ahmad Shagood Brick Kiln,	Labertal Budgam	354 JKPCC of 2024 dt. 01-03-2024

Jammu and Kashmir
Pollution Control Committee

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membersecretaryjkspcb@gmail.com
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Silk Factory Road
Rajbagh, Srinagar, 190 008

Deputy Commissioner / District Magistrate,
District Shopian.

No:- JKPCC/NGT/130/ 31-36 Date:- 01.04.2024

Sub :- i) Hon'ble NGT Order in OA No. 594 / 2022 titled Syed Riyaz Vs UT of J&K and Others.

ii) Directions under Section 31(A) of Air (Prevention & Control of Pollution), 1981, for regulation of Brick Kilns in District Shopian issued dated 18.01.2024 & dated 14.02.2024.

Sir,

I am directed to draw your attention to the directions issued by J&K Pollution Control Committee on the subject cited above. The Hon'ble NGT in its Order dated 04.01.2024, inter-alia issued following directions :-

> "7. **All the concerned District Magistrates and the Superintendent of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from J&K PCC and without due compliance with environmental norms.**"

I am to further convey that J&K PCC has issued directions for closure of individual brick kilns that were operating without consent of the J&K PCC.

Accordingly, I am directed to request you to direct the field functionaries concerned to ensure that :-

i. No brick kiln is allowed to operate without valid consent from Pollution Control Committee;
ii. Brick Kilns operating without valid Licenses from the Licensing Authority without valid consent from J&K Pollution Control Committee are closed immediately.

Yours faithfully,

(Ghansham Singh) JKAS
Member Secretary 1.4.24

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Kashmir.
3) Inspector General of Police, Kashmir.

4) Senior Superintendent of Police, District Shopian for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Shopian for information and necessary action.

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Silk Factory Road
Rajbagh, Srinagar, 190 008

Deputy Commissioner / District Magistrate,
District Baramulla.

No:- JKPCC/NGT/130/ 39 – 46 Date:- 01 .04.2024

Sub :- i) Hon'ble NGT Order in OA No. 594 / 2022 titled Syed Riyaz Vs UT of J&K and Others.

ii) Directions under Section 31(A) of Air (Prevention & Control of Pollution), 1981, for regulation of Brick Kilns in District Baramulla issued dated 18.01.2024 & dated 14.02.2024.

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Yours faithfully,

(Ghansham Singh) JKAS
Member Secretary 1.4.24

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1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Kashmir.
3) Inspector General of Police, Kashmir.

4) Senior Superintendent of Police, District Baramulla for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Kashmir for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Baramulla for information and necessary action.

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Silk Factory Road
Rajbagh, Srinagar, 190 008

Deputy Commissioner / District Magistrate,
District Reasi.

No:- JKPCC/NGT/130/ 23-30 Date: 01.04.2024

Sub :- i) Hon'ble NGT Order in OA No. 594 / 2022 titled Syed Riyaz Vs UT of J&K and Others.

ii) Directions under Section 31(A) of Air (Prevention & Control of Pollution), 1981, for regulation of Brick Kilns in District Reasi issued dated 18.01.2024 & dated 14.02.2024.

Sir,

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(Ghansham Singh) JKAS
Member Secretary 1.4.24

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2) Divisional Commissioner, Jammu.
3) Inspector General of Police, Jammu.

4) Senior Superintendent of Police, District Reasi for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Jammu for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Reasi for information and necessary action.

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Silk Factory Road
Rajbagh, Srinagar, 190 008

Deputy Commissioner / District Magistrate,
District Rajouri.

No:- JKPCC/NGT/130/45-22 Date: 01.04.2024

Sub :- i) Hon'ble NGT Order in OA No. 594 / 2022 titled Syed Riyaz Vs UT of J&K and Others.

ii) Directions under Section 31(A) of Air (Prevention & Control of Pollution), 1981, for regulation of Brick Kilns in District Rajouri issued dated 18.01.2024 & dated 14.02.2024.

Sir,

I am directed to draw your attention to the directions issued by J&K Pollution Control Committee on the subject cited above. The Hon'ble NGT in its Order dated 04.01.2024, inter-alia issued following directions :-

> "7. **All the concerned District Magistrates and the Superintendent of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from J&K PCC and without due compliance with environmental norms.**"

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Yours faithfully,

(Ghansham Singh) JKAS
Member Secretary 1.4.24

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1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Jammu.
3) Inspector General of Police, Jammu.

4) Senior Superintendent of Police, District Rajouri for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Jammu for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Rajouri for information and necessary action.

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Silk Factory Road
Rajbagh, Srinagar, 190 008

Deputy Commissioner / District Magistrate,
District Kathua.

No:- JKPCC/NGT/130/07-14 Date: 01 .04.2024

Sub :- i) Hon'ble NGT Order in OA No. 594 / 2022 titled Syed Riyaz Vs UT of J&K and Others.

ii) Directions under Section 31(A) of Air (Prevention & Control of Pollution), 1981, for regulation of Brick Kilns in District Kathua issued dated 18.01.2024 & dated 14.02.2024.

Sir,

I am directed to draw your attention to the directions issued by J&K Pollution Control Committee on the subject cited above. The Hon'ble NGT in its Order dated 04.01.2024, inter-alia issued following directions :-

> "7. **All the concerned District Magistrates and the Superintendent of Police in the UT of Jammu and Kashmir are directed to ensure that no brick kiln is set up and operated without obtaining CTE / CTO from J&K PCC and without due compliance with environmental norms.**"

I am to further convey that J&K PCC has issued directions for closure of individual brick kilns that were operating without consent of the J&K PCC.

Accordingly, I am directed to request you to direct the field functionaries concerned to ensure that :-

i. No brick kiln is allowed to operate without valid consent from Pollution Control Committee;
ii. Brick Kilns operating without valid Licenses from the Licensing Authority without valid consent from J&K Pollution Control Committee are closed immediately.

Yours faithfully,

(Ghansham Singh) JKAS
Member Secretary 1.4.24.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary) Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Divisional Commissioner, Jammu.
3) Inspector General of Police, Jammu.

4) Senior Superintendent of Police, District Kathua for information and similar necessary action.
5) Regional Director, Pollution Control Committee, Jammu for information and necessary action.
6) Divisional Officer, J&K Pollution Control Committee, Kathua for information and necessary action.

Jammu and Kashmir Pollution Control Committee

Annexure 'III'

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

The Financial Commissioner (Additional Chief Secretary)
Department of Forest, Ecology and Environment
Civil Secretariat,
Jammu/Srinagar

No. JKPCC/NGT/130/ 3025 Dt. 04-04-2024.

Sub:-Compliance Status of all Brick Kilns in the Union Territory of Jammu & Kashmir submitted in compliance to Hon'ble National Green Tribunal Order Dated 02-02-2024 in O.A No. 594 / 2022 titled Syed Riyaz V/s Union Territory of J&K and Ors.

Ref:- No. JKPCC/NGT/130/30008 dated 01-04-2024.

Sir,

Kindly refer to the subject cited above. In this connection, the additional information in continuation to the above referred letter is submitted as hereunder :-

1)	Total number of the Brick kilns in J&K	570
2)	**Brick Kilns without consent**	**123 (Closure orders issued)**
3)	**Brick Kilns consented**	**281**
a)	Brick Kilns functional with consent	273
b)	Brick kilns Consent to Establish (Fresh	8
4)	**Consent refused**	**5**
5)	**Brick kilns whose consent validity has expired**	**161**
a)	Closure orders issued out of 161	135
b)	Application for consent under process on JKOCMMS	25
c)	Court case	1

Yours faithfully,

(Ghansham Singh) JKAS 4.4.24
Member Secretary

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretarykspcb@gmail.com

Order No: 161 of PCC 2023
Dated : 15 /12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Mohammad Abdullah Sheikh has set up and put in operation a Brick Kiln under the name and style of **M/s GEM Brick Kiln, Chattergam-Budgam** has been set up and put it in operation in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **18-10-2023**, reported that the status of the Brick Kiln has remain unchanged and accordingly the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air (Prevention and Control of Pollution) Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974 read with Section 5 of Environment (Protection) Act, 1986**, immediate closure of Brick Kiln of Mohammad Abdullah sheikh under the name and style of **M/s GEM Brick Kiln, Chattergam-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln of Mohammad Abdullah Sheikh under the name and style of **M/s GEM Brick Kiln, Chattergam-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit, if registered.

iii). Mr. Mohammad Abdullah Sheikh Prop. **M/s GEM Brick Kiln, Chattergam-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:- JK PCC/LSK/7357016/023/857-62
Dated:- 15 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96 dt. 04-12-2023.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, PCC Budgam, with the direction to pursue and get the closure order implemented through District Administration.

In-Charge web site Pollution Control Board Jammu for uploading the closure order.

Mohammad Abdullah Sheikh Prop. M/s **GEM Brick Kiln, Chattergam-Budgam** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretarylspcb@gmail.com

Order No: 172 of PCC 2023
Dated : 15/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Haji Gh., Mohd Dar has set up and put in operation a brick kiln under the name and style of **M/s Shan Brick Kiln, at Gudsathu -Budgam** in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **17-10-2023**, reported that the status of the Brick Kiln has remain unchanged and accordingly the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorisedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention & Control of Pollution) **Act, 1974,** read with Section **5** of Environment **(Protection) Act, 1986**, immediate closure of Brick Kiln of Haji Gh., Mohd Dar Prop. **M/s Shan Brick Kiln, at Gudsathu -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln of Haji Gh. Mohd. Dar, Prop. **M/s Shan Brick Kiln, at Gudsathu -Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the Brick Kiln, if registered.

iii) Haji Gh. Mohd Dar Prop. **M/s Shan Brick Kiln, at Gudsathu -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

15/12/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:- JK PCC/LSK/**7357016**/023 1923-928
Dated:- 15/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96 dt. 04-12-2023.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, PCC Budgam, with the direction to pursue and get the closure order implemented through District Administration.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Haji Gh. Mohd. Dar, Prop. **M/s Shan Brick Kiln, at Gudsathu -Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

Order No: 163 of PCC 2023
Dated 15/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Firdous Ahmad Bhat has set up and put in operation a Brick Kiln under the name and style of **M/s Bhat Brick Kiln, at Hushroo-Budgam** in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **17-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **12-07-2023**, reported that the status of the Brick Kiln has remain unchanged and accordingly the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air (Prevention and Control of Pollution) Act, 1981** and **Section 33(A)** of the **Water** (Prevention & Control of Pollution) **Act, 1974, read with Section 5 of Environment (Protection) Act, 1986**, immediate closure of Brick Kiln of Firdous Ahmad Bhat under the name and style of **M/s Bhat Brick Kiln, at Hushroo -Budgam** is hereby ordered and in this behalf the:-

i. Deputy Commissioner District Magistrate, **Budgam** is directed to get the Brick Kiln of Firdous Ahmad Bhat under the name and style of **M/s Bhat Brick Kiln, at Hushroo -Budgam,** closed immediately.
ii. Director Industries & Commerce, Kashmir for deregistering the unit, if registered.
iii. Mr. Firdous Ahmad Bhat Prop. **M/s Bhat Brick Kiln, at Hushroo -Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority

(K Ramesh Kumar) IFS
Member Secretary
JK PCC Jammu

No:- JK PCC/LSK/7357016/023/269-274
Dated - 15/12/2023
Copy to the:-

i. Deputy Commissioner District Magistrate Budgam for information and necessary action, under intimation.
ii. Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96 dt. 04-12-2023.
iii. Director Industries & Commerce, Kashmir for information and necessary action.
iv. Divisional Officer, PCC Budgam, with the direction to pursue and get the closure order implemented through District Administration.
v. In-Charge web site Pollution Control Board Jammu for uploading the closing order.
vi. Mr. Firdous Ahmad Bhat Prop. M/s **Bhat Brick Kiln, at Hushroo -Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

PCC

Winter Office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax: 0191-2436025

Summer Office: May-October
SIDCO-II, Alam Complex,
Behind Govt. Silk Factory,
Rajbagh,Srinagar(J&K) 190008
Ph/Fax: 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 150 JKPCC of 2023
Dated: 01 /02/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Bismillah Brick Manufacturers (Brick Kiln), Chattergam-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **09-11-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, latest inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **15-11-2022**,reported that the status of the Brick kiln remains unchanged and Regional Director Pollution Control Committee, Kashmir confirm the report of the Divisional officer, PCC Budgam and accordingly recommended for closure order vide letter No. **PCC/ROK/LS/2022/217** dt. **14-12-2022**.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Bismillah Brick Manufacturers (Brick Kiln), Chattergam-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Bismillah Brick Manufacturers (Brick Kiln), Chattergam-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Prop. **M/s Bismillah Brick Manufacturers (Brick Kiln), Chattergam-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar)IFS 01/02/23
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7104156/2023/066-70
Dated:- 01 /02/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site Pollution Control Board Jammu for uploading the closure order.

v). Prop. M/s **Bismillah Brick Manufacturers (Brick Kiln), Chattergam-Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

PCC

Winter Office: November-April
Farook Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu (J&K) 180006
Tel/Fax: 0191-2470825

Summer Office: May-October
Shalimar(Al-Alwar Campus,
Behind Govt. Sale Factory,
Rajbagh,Srinagar(J&K) 190008
Ph/Fax: 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 144 JKPCC of 2023
Dated: 01 /02/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Al-Rahat Brick Kiln, Chitroo Gundsathoo-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **09-11-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, latest inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **23-11-2022**,reported that the status of the Brick kiln remains unchanged and Regional Director Pollution Control Committee, Kashmir confirm the report of the Divisional officer, PCC Budgam and accordingly recommended for closure order vide letter No. **PCC/ROK/LS/2022/224-25** dt. **20-12-2022**.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Al-Rahat Brick Kiln, Chitroo Gundsathoo-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Al-Rahat Brick Kiln, Chitroo Gundsathoo-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Prop. **M/s Al-Rahat Brick Kiln, Chitroo Gundsathoo-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

01/02/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7104156/2023/836-40
Dated:- 01 /02/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site Pollution Control Board Jammu for uploading the closure order.

v). Prop. M/s **Al-Rahat Brick Kiln, Chitroo Gundsathoo-Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

Winter office: Nowshehra Agro
Ayoubia Blossom Forest Complex
Gladni Transport Nagar
Narwal Jammu
Tel/Fax: 0191-2476525

Summer Office: May-October
Shahid Asam Complex
Behind Silk Factory
Rainawari Srinagar
Phone: 0194-2312765

email: membersecretarypcc@gmail.com

Order No: 166 of PCC 2023
Dated : 15/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **Mr. Abdul Majid Dar** has been set up and put it in operation **a Brick Kiln** under the name and style of **M/s New Alamdar Brick Kiln, at Gudsathoo -Budgam** in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **12-07-2023**, reported that the status of the Brick Kiln has remain unchanged and accordingly the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorisedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, read with Section 5 of Environment (Protection) Act, 1986, immediate closure of Brick Kiln of Mr. Abdul Majid Dar Prop. M/s New Alamdar Brick Kiln, at Gudsathoo -Budgam is hereby ordered and in this behalf the:-

i) Deputy Commissioner/ District Magistrate, Budgam is directed to get the Brick Kiln of Abdul Majid Dar Prop. M/s New Alamdar Brick Kiln, at Gudsathoo -Budgam, closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit, if regist
iii Mr. Abdul Majid Dar, Prop. M/s New Alamdar Brick Kiln, at Gudsathoo -Budgam is directed to cease the operation of the Brick kiln forthwith.

As approved by the Competent Authority.

15/12/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:- JK PCC/SK-7357016/023/887-892
Dated:- 15-12-2023.

Copy to the:-

i) Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96 dt. 04-12-2023.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). Divisional Officer, PCC Budgam, with the direction to pursue and get the closure order implemented through District Administration.
v). In-Charge web site Pollution Control Board Jammu for uploading the closure order.
vi). Mr. Abdul Majid Dar, Prop. M/s New Alamdar Brick Kiln, at Gudsathoo -Budgam for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter Office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal

Summer Office: May-October
Shalimar Campus,
Behind Govt. Silk Factory,
Srinagar(J&K) 190008
Ph/Fax: 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 126 of PCB 2023
Dated: 01 /02/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Majid Traders Brick Kiln, Panzan, Chadoora-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **09-11-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, latest inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **22-11-2022**,reported that the status of the Brick kiln remains unchanged and Regional Director Pollution Control Committee, Kashmir confirm the report of the Divisional officer, PCC Budgam and accordingly recommended for closure order vide letter No. **PCC/ROK/LS/2022/226-27** dt. **20-12-2022**.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Majid Traders Brick Kiln, Panzan, Chadoora -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Majid Traders Brick Kiln, Panzan, Chadoora -Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Prop. **M/s Majid Traders Brick Kiln, Panzan, Chadoora -Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar)IFS 01/02/23
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 710415 6/023/ 746-50
Dated:- 01 /02/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCB, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site Pollution Control Board Jammu for uploading the closure order.
v). Prop. M/s **Majid Traders Brick Kiln, Panzan, Chadoora -Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter Office: Narwardar-Agrah
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu (J&K) 180009
Ph/Fax: 0191-2435821

Summer Office: May-October
Shalimar Complex,
Behind Govt. Soap Factory,
Rajbagh, Srinagar (J&K) 190008
Ph/Fax: 0194-2211

email: membersecretaryjkspcb@gmail.com

Order No: 152 JKPCC of 2023
Dated: 01 /02/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s New Dar Brick Kiln, Razwan-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **09-11-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, latest inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **15-11-2022**,reported that the status of the Brick kiln remains unchanged and Regional Director, Pollution Control Committee, Kashmir confirm the report of the Divisional officer, PCC Budgam and accordingly recommended for closure order vide letter No. **PCC/ROK/LS/2022/217** dt. **14-12-2022**.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s New Dar Brick Kiln, Razwan-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s New Dar Brick Kiln, Razwan-Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Prop. **M/s New Dar Brick Kiln, Razwan-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

01/02/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7104/56/023/876-80
Dated:- 01 /02/2023..

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCB, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site Pollution Control Board Jammu for uploading the closure order.
v). Prop. M/s **New Dar Brick Kiln, Razwan-Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter Office: November-April
Parivesh Bhawan, Circle,
Trikuta Nagar, Nawal,
Jammu (J&K) 180006
Ph/Fax. 0191-2476825

Summer Office: May-October
Sheikh-Ul-Alam Campus,
Behind Govt. Silk Factory,
Rajbagh,Srinagar(J&K) 190008
Ph/Fax. 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 435 JKPCC of 2023
Dated: 01/02/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Sheikh-ul-Alam Brick Kiln, Kathir Gund-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **09-11-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, latest inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **19-11-2022**,reported that the status of the Brick kiln remains unchanged and Regional Director Pollution Control Committee, Kashmir confirm the report of the Divisional officer, PCC Budgam and accordingly recommended for closure order vide letter No. **PCC/ROK/LS/2022/226-27** dt. **20-12-2022**.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Sheikh-ul-Alam Brick Kiln, Kathir Gund-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Sheikh-ul-Alam Brick Kiln, Kathir Gund-Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Prop. **M/s Sheikh-ul-Alam Brick Kiln, Kathir Gund-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

01/02/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7104156/023/791-95
Dated:- 01/02/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site Pollution Control Board Jammu for uploading the closure order.
v). Prop. M/s **Sheikh-ul-Alam Brick Kiln, Kathir Gund-Budgam** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretarypccjk@gmail.com

Order No: 169 of PCC 2023
Dated : 15/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Abdul Gani Nath has set up and put in operation a brick kiln under the name and style of **M/s New Ruby Brick Kiln, at Chattergam -Budgam** in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **27-07-2023**, reported that the status of the Brick Kiln has remain unchanged and accordingly the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorisedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention & Control of Pollution) **Act, 1974,** read with Section **5** of Environment **(Protection) Act, 1986**, immediate closure of Brick Kiln of Abdul Gani Nath, Prop. **M/s New Ruby Brick Kiln, at Chattergam -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln of Abdul Gani Nath, Prop. **M/s New Ruby Brick Kiln, at Chattergam -Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the Brick Kiln, if registered.

iii) Mr. Abdul Gani Nath, Prop. **M/s New Ruby Brick Kiln, at Chattergam -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:- JK PCC/LSK/7357016/023/905-910
Dated:- 15/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96 dt. 04-12-2023.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, PCC Budgam, with the direction to pursue and get the closure order implemented through District Administration.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Abdul Gani Nath, Prop. **M/s New Ruby Brick Kiln, at Chattergam -Budgam** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

Order No: 167 of PCC 2023
Dated : 15/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **Aijaz Ahmad Kuchay** has been set up and put it in operation a Brick Kiln under the name and style of **M/s Aijaz Brick Kiln, at Ichgam -Budgam** in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **20-09-2023**, reported that the status of the Brick Kiln has remain unchanged and accordingly the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorisedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention & Control of Pollution) **Act, 1974,** read with Section **5** of Environment **(Protection) Act, 1986**, immediate closure of Brick Kiln of **Aijaz Ahmad Kuchey** Prop. **M/s Aijaz Brick Kiln, at Ichgam - Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln of **Aijaz Ahmad Kuchey** Prop. M/s **Aijaz Brick Kiln, at Ichgam -Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the Brick Kiln, if registered.
iii) **Mr. Aijaz Ahmad Kuchey,** Prop. M/s **Aijaz Brick Kiln, at Ichgam -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

15/12/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:- JK PCC/LSK/**7357016**/023/893-898
Dated:- 15 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96dt. 04-12-2023.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). Divisional Officer, PCC Budgam, with the direction to pursue and get the closure order implemented through District Administration.
v). In-Charge web site Pollution Control Board Jammu for uploading the closure order.
vi). Mr. Aijaz Ahmad Kuchey, Prop. **M/s Aijaz Brick Kiln, at Ichgam -Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

Winter office-November-April
Parivesh Bhawan, Forest Complex
Gladni, Transport Nagar,
Narwal, Jammu
Tel/Fax: 0191-2478223

Summer Office: May-October
Sheikh Alam Campus
Behind Silk Factory
Rajbagh Srinagar
Tel/Fax 0194-2311103

email: membersecretaryjkspcb@gmail.com

ORDER NO.: 49 JKPCC of 2023

DATED : 14 /08/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Yaseen Brick Kiln, Pallar Mirgund-Budgam** has been set up and putit in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, a complaint against the operation of the unit was lodged in LGs Grievance cell under Application No. **999003692424,** which stand verified as genuine, the unit holder was accordingly served with repeated notices, particularly notice dated **13-03-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication **PCC / ROK/ LS /2023 /59 dt 10-07-2023** has recommended closure of above said Brick Kiln.

Whereas, the unit in question cannot be allowed to run un-authorisedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Yaseen Brick Kiln, Pallar Mirgund-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Yaseen Brick Kiln, Pallar Mirgund-Budgam** closed immediately.

ii). Prop. **M/ Yaseen Brick Kiln, Pallar Mirgund-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

14/08/23

(K Ramesh Kumar) IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 724592/289-92
Dated:- 14 /08/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). In-Charge web site PCC Jammu for uploading the closure order.
vi). Prop. M/s **Yaseen Brick Kiln, Pallar Mirgund-Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex | Silk Factory Road
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 356 JK PCC of 2024
Dated : 01 /03/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Mehraj Din Matta** has set up and put in operation a Brick Kiln under the name and style of **M/s Tariq Brick Kiln, Kulbugh Wagar -Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh Mehraj Din Matta** under the name and style of **M/s Tariq Brick Kiln, Kulbugh Wagar -Budgam** immediately.

ii. Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Mehraj Din Matta,** (Prop.) ***M/s*** **Tariq Brick Kiln, Kulbugh Wagar -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/3068-3078
Dated:-01/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024.**

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Mehraj Din Matta,** Prop. **M/s Tariq Brick Kiln, Kulbugh Wagar -Budgam** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 01 **JK PCC of 2024**
Dated : 03/04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Abdul Hamid Nath Brick , Parniv,- Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s Abdul Hamid Nath Brick , Parniv,-Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Abdul Hamid Nath Brick , Parniv,-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary
J&K PCC
3/4/24

No:- JKPCC/LSK/2024/11-11
Dated:-03 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Abdul Hamid Nath Brick , Parniv,-Budgam** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretaryjkpcb@gmail.com

Order No: 170 of PCC 2023
Dated : 15 /12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Mushtaq Ahmad has set up and put in operation a brick kiln under the name and style of **M/s Friends Brick Kiln, at Wagam Chadoora -Budgam** in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **25-09-2023**, reported that the status of the Brick Kiln has remain unchanged and accordingly the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorisedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention & Control of Pollution) **Act, 1974,** read with Section **5** of Environment **(Protection) Act, 1986**, immediate closure of Brick Kiln of Mushtaq Ahmad under the name and style of **M/s Friends Brick Kiln, at Wagam Chadoora -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln of Mr. Mushtaq Ahmad under the name and style of **M/s Friends Brick Kiln, at Wagam Chadoora - Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the Brick Kiln, if registered.

iii) Mr. Mushtaq Ahmad, under the name and style of **M/s Friends Brick Kiln, at Wagam Chadoora -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

15/12/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:- JK PCC/LSK/7357016/023/911-916
Dated:- 15 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96 dt. 04-12-2023.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, PCC Budgam, with the direction to pursue and get the closure order implemented through District Administration.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Mushtaq Ahmad Prop. **M/s Friends Brick Kiln, at Wagam Chadoora -Budgam** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretaryjkpcb@gmail.com

Order No: 171 of PCC 2023
Dated : 15/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Mohammad Amin Rather has set up and put in operation a brick kiln under the name and style of **M/s New Amin Brick Kiln, at Devbagh Panzan -Budgam** in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **12-07-2023**, reported that the status of the Brick Kiln has remain unchanged and accordingly the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorisedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention & Control of Pollution) **Act, 1974,** read with Section **5** of Environment **(Protection) Act, 1986**, immediate closure of Brick Kiln of Mohammad Amin Rather under the name and style of **M/s New Amin Brick Kiln, at Devbagh Panzan -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln of Mohd Amin Rather under the name and style of **M/s New Amin Brick Kiln, at Devbagh Panzan - Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the Brick Kiln, if registered.

iii) Mr. Mohammad Amin Rather, Prop. **M/s New Amin Brick Kiln, at Devbagh Panzan -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

15/12/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:- JK PCC/LSK/7357016/023 1917-922
Dated:- 15/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96 dt. 04-12-2023.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, PCC Budgam, with the direction to pursue and get the closure order implemented through District Administration.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Mohammad Amin Rather, Prop. **M/s New Amin Brick Kiln, at Devbagh Panzan -Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter Office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax: 0191-2476021

Summer Office: May-October
Sheikh-Ul-Alam Campus,
Behind Govt. Silk Factory,
Rajbagh, Srinagar (J&K) 190008
Ph/Fax: 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 137 JKPCC of 2023
Dated: 01 /02/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Nazir Brick Kiln, Choon-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **01-11-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, latest inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **19-11-2022**,reported that the status of the Brick kiln remains unchanged and Regional Director Pollution Control Committee, Kashmir confirm the report of the Divisional officer, PCC Budgam and accordingly recommended for closure order vide letter No. **PCC/ROK/LS/2022/226-27** dt. **20-12-2022**.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Nazir Brick Kiln, Choon-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Nazir Brick Kiln, Choon-Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Prop. **M/s Nazir Brick Kiln, Choon-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

01/02/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7104156/023/ 801-05
Dated:- 01 /02/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCB, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site Pollution Control Board Jammu for uploading the closure order.
v). Prop. M/s **Nazir Brick Kiln, Choon-Budgam** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretaryjkpcb@gmail.com

Order No: 162 of PCC 2023
Dated : 15/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Riyaz Ahmad Wani has set up and put in operation a Brick Kiln under the name and style of **M/s Shan Brick Kiln, at Kanir Chadoora-Budgam** in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **12-07-2023**, reported that the status of the Brick Kiln has remain unchanged and accordingly the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air (Prevention and Control of Pollution) Act, 1981** and **Section 33(A)** of the **Water** (Prevention & Control of Pollution) **Act, 1974, read with Section 5 of Environment (Protection) Act, 1986**, immediate closure of Brick Kiln of Riyaz Ahmad Wani under the name and style of **M/s Shan Brick Kiln, at Kanir Chadoora -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln of Riyaz Ahmad Wani under the name and style of **M/s Shan Brick Kiln, at Kanir Chadoora -Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit, if registered.

iii). Mr. Riyaz Ahmad Wani Prop. **M/s Shan Brick Kiln, at Kanir Chadoora -Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

15/12/23
(K Ramesh Kumar) IFS
Member Secretary
JK PCC Jammu

No:- JK PCC/LSK/7357016/023/863-868
Dated:- 15 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96 dt. 04-12-2023.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, PCC Budgam, with the direction to pursue and get the closure order implemented through District Administration.

v). In-Charge web site Pollution Control Board Jammu for uploading the closure order.

vi). Mr. Riyaz Ahmad Wani Prop. M/s **Shan Brick Kiln, at Kanir Chadoora -Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretaryjkpcb@gmail.com

ORDER No. : 188 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas Mr Bashir Ahmad Wani has set up and put it in operation a Brick Kiln under the name and style of **M/s Firdous Brick Kiln Qazipora Chadoora -Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **19-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of **Mr. Bashir Ahmad Wani** under the name and style of **M/s Firdous Brick Kiln Qazipora Chadoora -Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Bashir Ahmad Wani under the name and style of **M/s Firdous Brick Kiln Qazipora Chadoora- Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Bashir Ahmad Wani under the name and style of **M/s Firdous Brick Kiln Qazipora Chadoora-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar), IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023/1021-1036
Dated:- 22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023**.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Bashir Ahmad Wani Prop. **M/s Firdous Brick Kiln Qazipora Chadoora-Budgam** for compliance

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretaryjkpcb@gmail.com

ORDER No. : 196 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Habib-ullah Malla has set up and put it in operation a Brick Kiln under the name and style of **M/s M. Co. Brick Kiln Diffpora Waterwani-Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **25-09-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Habib-Ullah Malla under the name and style of **M/s M. Co. Brick Kiln Diffpora Waterwani-Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Habib-Ullah Malla under the name and style of **M/s M. Co. Brick Kiln Diffpora Waterwani-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Habib-Ullah Malla Prop. **M/s M. Co. Brick Kiln Diffpora Waterwani-Budgam,** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023/1069-1074
Dated:- 22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Habib-Ullah Malla Prop. **M/s M. Co. Brick Kiln Diffpora Waterwani-Budgam,** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter Office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax. 0191-2470025

Summer Office: May-October
Sheikh-Ul-Alam Campus,
Behind Govt. Silk Factory,
Rajbagh,Srinagar(J&K) 190008
Ph./Fax. 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 122 PCC of 2023
Dated: 31 /01/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Farooq Ahmad Dar Brick Kiln, Summerbugh, Shalina-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **01-09-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/2022/246-47 dated 24-12-2022** has recommended closure of above said Brick Kiln.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Farooq Ahmad Dar Brick Kiln, Summerbugh, Shalina-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Farooq Ahmad Dar Brick Kiln, Summerbugh, Shalina-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Prop. **M/s Farooq Ahmad Dar Brick Kiln, Summerbugh, Shalina-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

31/01/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7106619/023/726-30
Dated:- 31 /01/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

v). Farooq Ahmad Dar, Prop. M/s **Farooq Ahmad Dar Brick Kiln, Summerbugh, Shalina-Budgam** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 04 **JK PCC of 2024**
Dated : 03 **/04 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Sada Bahar Brick Kiln, Bonhama, Beerwah - Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s Sada Bahar Brick Kiln, Bonhama, Beerwah - Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Sada Bahar Brick Kiln, Bonhama, Beerwah - Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary
J&K PCC
3/4/24

No:- JKPCC/LSK/2024/33-43
Dated:-03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Sada Bahar Brick Kiln, Bonhama, Beerwah - Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

Email: member-secretaryjkpcb@gmail.com

ORDER No. : 135 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Mohd Maqbool Dar has set up and put it in operation a Brick Kiln under the name and style of **M/s Maqbool Brick Kiln Chilyech Chadoora-Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **12-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air (Prevention and Control of Pollution) Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Mohd. Maqbool Dar under the name and style of **M/s Maqbool Brick Kiln Chilyech Chadoora-Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Mohd. Maqbool Dar under the name and style of **M/s Maqbool Brick Kiln Chilyech Chadoora-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Mohd. Maqbool Dar, Prop. **M/s Maqbool Brick Kiln Chilyech Chadoora-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23

(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/**7361426**/2023/1403-1408
Dated:- 22 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Mohd Maqbool Dar Prop. **M/s Maqbool Brick Kiln Chilyech Chadoora-Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretaryjkpcc@gmail.com

ORDER No. : 195 JKPCC of 2023
Dt. : 22 /12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas; Mr. Mohd Yousf Wani has set up and put it in operation a Brick Kiln under the name and style of **M/s NEW MYCO Brick Kiln Yariosathoo Khansahib-Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **22-09-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Mohd. Yousf Wani under the name and style of **M/s NEW MYCO Brick Kiln Yariosathoo Khansahib -Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Mohd. Yousf Wani under the name and style of **M/s NEW MYCO Brick Kiln Yariosathoo Khansahib,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Mohd. Yousf Wani Prop. **M/s NEW MYCO Brick Kiln Yariosathoo Khansahib - Budgam,** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar), IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/**7361426**/2023 /1063-1068
Dated:- 22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Mohd. Yousf Wani Prop. **M/s NEW MYCO Brick Kiln Yariosathoo Khansahib - Budgam,** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretaryjkpcb@gmail.com

ORDER No. : 121 JKPCC of 2023
Dt. : 22 /12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas **Mr. Mohammad Rafiq Matta** has set up and put it in operation a Brick Kiln under the name and style of **M/s Gulfam Brick Kiln Chandpora, Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **14-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air (Prevention and Control of Pollution) Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of **Mohammad Rafiq Matta** under the name and style of **M/s Gulfam Brick Kiln Chandpora, Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of **Mohammad Rafiq Matta** under the name and style of **M/s Gulfam Brick Kiln Chandpora, Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). **Mr. Mohammad Rafi Matta** Prop. **M/s Gulfam Brick Kiln Chandpora, Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361926/023/979-984
Dated:-22 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

vi. In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). **Mr. Mohammad Rafiq Matta** Prop. **M/s Gulfam Brick Kiln Chandpora, Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretary@jkpcb@gmail.com

ORDER No. : 190 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Nisar Hussain Mir has set up and put it in operation a Brick Kiln under the name and style of **M/s ZYDAAN Brick Kiln Dadina -Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **25-09-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986,** immediate closure of Brick kiln of Mr. Nisar Hussain Mir under the name and style of **M/s ZYDAAN Brick Kiln Dadina -Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Nisar Hussain Mir under the name and style of **M/s ZYDAAN Brick Kiln Dadina -Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Nisar Hussain Mir Prop. **M/s ZYDAAN Brick Kiln Dadina -Budgam,** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/**7361426**/2023 | 1033-1038
Dated:-22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023**.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Nisar Hussain Mir Prop. **M/s ZYDAAN Brick Kiln Dadina -Budgam,** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretary@jkpcb@gmail.com

ORDER No. : 193 JKPCC of 2023
Dt. : 22 /12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas Mr Abdul Satar Shagoo has set up and put it in operation a Brick Kiln under the name and style of **M/s BURHAN Brick Kiln, Waterwani-Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **10-10-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986,** immediate closure of Brick kiln of Mr. Ab. Satar Shagoo under the name and style of **M/s Burhan Brick Kiln, Waterwani--Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Ab. Satar Shagoo under the name and style of **M/s BURHAN Brick Kiln, Waterwani -Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Ab. Satar Shagoo, Prop. **M/s BURHAN Brick Kiln, Waterwani -Budgam,** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023/1057-1096
Dated:- 22 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023**.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand spirit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Abdul Satar Shagoo Prop. **M/s BURHAN Brick Kiln, Waterwani hansahib-Budgam,** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretaryjkpcc@gmail.com

ORDER No. : 186 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas Mr Mohd Ashraf Bhat has been set up and put it in operation a Brick Kiln under the name and style of **M/s Shah-I-Hamadan Brick Kiln Nandvanpora -Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **06-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air (Prevention and Control of Pollution) Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Mohd. Ashraf Bhat under the name and style of **M/s Shah-I-Hamadan Brick Kiln Nandvanpora -Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Mohd. Ashraf Bhat under the name and style of **M/s Shah-I-Hamadan Brick Kiln Nandvanpora -Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Mohd. Ashraf Bhat, Prop. **M/s Shah-I-Hamadan Brick Kiln Nandvanpora -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023/1009-1014
Dated:- 22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023**.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Mohd Ashraf Bhat Prop. **M/s Shah-I-Hamadan Brick Kiln Nandvanpora-Budgam** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 02 **JK PCC of 2024**
Dated : 03 **/04 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s New Gul, Brick Kiln, Gariend - Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s New Gul, Brick Kiln, Gariend - Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s New Gul, Brick Kiln, Gariend - Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary
J&K PCC
3/4/24

No:- JKPCC/LSK/2024/12-22
Dated:- 03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s New Gul, Brick Kiln, Gariend - Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretarypcckash@gmail.com

ORDER No. : 183 JKPCC of 2023
Dt. : 22 /12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Mr. Nazir Ahmad Shagoo has set up and put it in operation a Brick Kiln under the name and style of **M/s TATA Brick Kiln, Labertal-Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **23-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air (Prevention and Control of Pollution) Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974**, read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Nazir Ahmad Shagoo under the name and style of **M/s TATA Brick Kiln, Labertal-Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Nazir Ahmad Shagoo under the name and style of **M/s TATA Brick Kiln, Labertal-Budgam, Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Nazir Ahmad Shagoo Prop. **M/s TATA Brick Kiln, Labertal-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23

(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/023/991-996
Dated:-22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023**.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Nazir Ahmad Shagoo Prop. **M/s TATA Brick Kiln, Labertal-Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

ORDER No. : 124 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Showkat Ahmad Dar has set up and put it in operation a Brick Kiln under the name and style of **M/s Shalimar Brick Kiln Paymus, Sangam-Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **12-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air (Prevention and Control of Pollution) Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974**, read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Showkat Ahmad Dar under the name and style of **M/s Shalimar Brick Kiln Paymus, Sangam-Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Showkat Ahmad Dar under the name and style of **M/s Shalimar Brick Kiln Paymus, Sangam -Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Showkat Ahmad Dar, Prop. **M/s Shalimar Brick Kiln Paymus, Sangam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023/4997-5002
Dated:- 22 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023**.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Showkat Ahmad Dar Prop. **Shalimar Brick Kiln Paymus, Sangam** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472681, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 03 **JK PCC of 2024**
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Sofi Brothers Brick Kiln, Labartal-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s Sofi Brothers Brick Kiln, Labartal-Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Sofi Brothers Brick Kiln, Labartal-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary 3-4-24
J&K PCC

No:- JKPCC/LSK/2024/22-32
Dated:- 03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Sofi Brothers Brick Kiln, Labartal-Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

ORDER No. : 201 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas Mr Manzoor Ahmad Malik has set up and put it in operation a Brick Kiln under the name and style of **M/s Manzoor Brick Kiln Khadipora Halqua Nasrullha -Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **26-09-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Manzoor Ahmad Malik under the name and style of **M/s Manzoor Brick Kiln Khadipora, Halqa Nasrullha -Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Mr. Manzoor Ahmad Malik under the name and style of **M/s Manzoor Brick Kiln Khadipora, Halqa Nasrullha -Budgam** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Manzoor Ahmad Malik , Prop. **M/s Manzoor Brick Kiln Khadipora, Halqa Nasrullha -Budgam,** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023/1899-1904
Dated:- 22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023**.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr.Manzoor Ahmad Malik, Prop. **M/s Manzoor Brick Kiln Khadipora, Halqa Nasrullha - Budgam,** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretarypcc@gmail.com

ORDER No. : 1512 JKPCC of 2023
Dt. : 22 /12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Hamidullah Dego has set up and put it in operation a Brick Kiln under the name and style of **M/s Jehlum Brick Kiln Ompora-Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **25-09-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Hamidullah Dego under the name and style of **M/s Jehlum Brick Kiln Ompora -Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Hamidullah Dego under the name and style of **M/s Jehlum Brick Kiln Ompora-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Hamidullah Dego, Prop. **M/s Jehlum Brick Kiln Ompora-Budgam ,** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023 | 1045-1050
Dated:- 22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023**.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). **Mr. Hamidullah Dego** Prop. **M/s Jehlum Brick Kiln Ompora-Budgam,** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

PCC

Winter Office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax: 0191-2470021

Summer Office: May-October
Sheikh-Ul-Alam Campus,
Behind Govt. Silk Factory,
Rajbagh, Srinagar (J&K) 190008
Ph/Fax: 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 119 PCC of 2023
Dated: 31 /01/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Kuwait Brick Kiln, Summerbugh, Lasjan -Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **01-09-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/2022/246-47 dated 24-12-2022** has recommended closure of above said Brick Kiln.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Kuwait Brick Kiln, Summerbugh, Lasjan -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Kuwait Brick Kiln, Summerbugh, Lasjan -Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Prop. **M/s Kuwait Brick Kiln, Summerbugh, Lasjan -Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

31/01/23
(K Ramesh Kumar) IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7106619/023/711-15
Dated:- 31 /01/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

vi). Ghulam Ahmad Mir, Prop. M/s **Kuwait Brick Kiln, Summerbugh, Lasjan -Budgam** for compliance.

PCC
Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu
email: membersecretarypcc@gmail.com

ORDER No. : 197 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Ghulam Nabi Pushoo has set up and put it in operation a Brick Kiln under the name and style of **M/s Pushoo Brick Kiln Shoolipora-Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **30-09-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Ghulam Nabi Pushoo under the name and style of **M/s Pushoo Brick Kiln Shoolipora i-Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Ghulam Nabi Pushoo under the name and style of **M/s Pushoo Brick Kiln Shoolipora - Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Ghulam Nabi Pushoo Prop. **M/s Pushoo Brick Kiln Shoolipora -Budgam,** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023 /1075-1080
Dated:- 22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Ghulam Nabi Pushoo Prop. **M/s Pushoo Brick Kiln Shoolipora -Budgam,** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretaryjkpcc@gmail.com

ORDER No. : 198 JKPCC of 2023
Dt. : 22 /12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act,1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Nazir Ahmad Shagoo has set up and put it in operation a Brick Kiln under the name and style of **M/s Mughal Brick Kiln Nassrullahapora Waterwani-Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **25-09-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Nazair Ahmad Shagoo under the name and style of **M/s Mughal Brick Kiln Nassrullahapora Waterwani -Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Nazair Ahmad Shagoo under the name and style of **M/s Mughal Brick Kiln Nassrullahapora Waterwani,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Nazair Ahmad Shagoo Prop. **M/s Mughal Brick Kiln Nassrullahapora Waterwani,** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar) IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023 | 1081-1086
Dated:- 22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Nazair Ahmad Shagoo Prop. **M/s Mughal Brick Kiln Nassrullahapora Waterwani - Budgam,** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

PCC

Winter Office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax: 0191-2419023

Summer Office: May-October
Shaikh-Ul-Alam Complex,
Behind Govt. Silk Factory,
Rajbagh,Srinagar(J&K) 190008
Ph/Fax: 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 120 PCC of 2023
Dated: 31 /01/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Gh. Mohamamd Malik Brick Kiln, Summerbugh,Lasjan-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **01-09-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/2022/246-47 dated 24-12-2022** has recommended closure of above said Brick Kiln.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Gh. Mohamamd Malik Brick Kiln, Summerbugh,Lasjan-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Gh. Mohamamd Malik Brick Kiln, Summerbugh,Lasjan-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Prop. **M/s Gh. Mohamamd Malik Brick Kiln, Summerbugh,Lasjan-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar IFS) 31/01/23
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7106619/023/716-20
Dated:- 31 /01/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

v). Ghulam Qadir Malik, Prop. M/s **Gh. Mohamamd Malik Brick Kiln, Summerbugh,Lasjan-Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

PCC

Winter Office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax: 0191-2430925

Summer Office: May-October
Sheikh-Ul-Alam Campus,
Behind Govt. Silk Factory,
Rajbagh,Srinagar(J&K) 190008
Ph/Fax: 0194-2313

email: membersecretaryjkspcb@gmail.com

Order No: 135 JKPCC of 2023
Dated: 01/02/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Sheikh-ul-Alam Brick Kiln, Kathir Gund-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **09-11-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, latest inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **19-11-2022**,reported that the status of the Brick kiln remains unchanged and Regional Director Pollution Control Committee, Kashmir confirm the report of the Divisional officer, PCC Budgam and accordingly recommended for closure order vide letter No. **PCC/ROK/LS/2022/226-27** dt. **20-12-2022**.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the detriment of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Sheikh-ul-Alam Brick Kiln, Kathir Gund-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Sheikh-ul-Alam Brick Kiln, Kathir Gund-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Prop. **M/s Sheikh-ul-Alam Brick Kiln, Kathir Gund-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

01/02/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7104156/023/791-95
Dated:- 01/02/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site Pollution Control Board Jammu for uploading the closure order.

v). Prop. M/s **Sheikh-ul-Alam Brick Kiln, Kathir Gund-Budgam** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472861, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 06 **JK PCC of 2024**
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s New Shaheen Brick Kiln, Batpora Chandpora- Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s New Shaheen Brick Kiln, Batpora Chandpora-Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s New Shaheen Brick Kiln, Batpora Chandpora- Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary
J&K PCC
3.4.24

No:- JKPCC/LSK/2024/55-65
Dated:-03 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s New Shaheen Brick Kiln, Batpora Chandpora- Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretaryjkpcb@gmail.com

ORDER No. : 191 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas Mohd Iqram Dar has set up and put it in operation a Brick Kiln under the name and style of **M/s Bismillah Brick Kiln Poonch Gund -Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **26-09-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Mohd. Iqram Dar under the name and style of **M/s Bismillah Brick Kiln Poonch Gund -Budgam ,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of. Mr. Mohd. Iqram Dar under the name and style of **M/s Bismillah Brick Kiln Poonch Gund - Budgam** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Mohd. Iqram Dar, Prop. **M/s Bismillah Brick Kiln Poonch Gund -Budgam,** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023/1039-1044
Dated:-22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Mohd. Iqram Dar, Prop. **M/s Bismillah Brick Kiln Poonch Gund -Budgam,** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

LiFE Lifestyle For Environment

email: membersecretaryjkpcb@gmail.com

Order No: 89 PCC of 2023
Dated: 22 /09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Insaf Brick Kiln, Yarihole, Bonigam-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s Insaf Brick Kiln, Yarihole, Bonigam-Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s Insaf Brick Kiln, Yarihole, Bonigam-Kulgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Sh. Ab Salam Bhat, Prop. **M/s Insaf Brick Kiln, Yarihole, Bonigam-Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 23/641-645
Dated:- /09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

v). Sh. Ab. Salam Bhat, Prop. **M/s Insaf Brick Kiln, Yarihole, Bonigam-Kulgam** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

LiFE Lifestyle for Environment

email: membersecretary@jkpcb@gmail.com

Order No: 38 PCC of 2023
Dated: 22 /09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s BPL Brick Kiln, Hablish-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021,** calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s BPL Brick Kiln, Hablish -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s BPL Brick Kiln, Hablish --Kulgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Sh. Gh. Rasool Parry, Prop. **M/s BPL Brick Kiln, Hablish -Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC/Jammu

No:-JK PCC/LSK/ 38/ 4276-4280
Dated:- 22/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

v). Sh. Gh. Rasool Parry, Prop. **M/s BPL Brick Kiln, Hablish -Kulgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

PCC

LiFE Lifestyle For Environment

Winter office: Nowshera Apni Parivesh Bhawan, Nowsh Complex Gladni, Trikuta Nagar, Nowsh, Jammu Tel/Fax: 0191-2476515

Summer Office: Shiv Chhatar Sheikh Alam Complex Behind Silk Factory Rajbagh Srinagar Tel/Fax: 0194-2311288

email: membersecretaryjkpcb@gmail.com

Order No: 95 PCC of 2023
Dated: 22 /09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Chinar Brick Kiln, Baihama-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s Chinar Brick Kiln, Baihama -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s Chinar Brick Kiln, Baihama --Kulgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Sh. Reyaz Ahmad Koka, Prop. **M/s Chinar Brick Kiln, Baihama -Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23

(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 23/ 671-675
Dated:-22/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site PCC Jammu for uploading the closure order.
v). Sh. Reyaz Ahmad Koka, Prop. **M/s Chinar Brick Kiln, Baihama -Kulgam** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

LiFE Lifestyle for Environment

email: memberesecretarjkpccb@gmail.com

Order No: 93 PCC of 2023
Dated: 22-/09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Wafer (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Suraj Brick Kiln, Baihama-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s Suraj Brick Kiln, Baihama -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s Suraj Brick Kiln, Baihama -Kulgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Sh. Bashir Ahmad Ganie, Prop. **M/s Suraj Brick Kiln, Baihama -Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 2361-65
Dated:-22-/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site PCC Jammu for uploading the closure order.
v). Sh. Bashir Ahmad Ganie, Prop. **M/s Suraj Brick Kiln, Baihama -Kulgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

PCC

email: membersecretarysjkpcb@gmail.com

Order No:94 PCC of 2023
Dated: 22 /09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Tawheed Brick Factory (TBF), Hablish-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s Tawheed Brick Factory (TBF), Hablish--Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s Tawheed Brick Factory (TBF), Hablish--Kulgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Sh. Nazir Ahmad Bhat, Prop. **M/s Tawheed Brick Factory (TBF), Hablish-Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 23/466-470
Dated:-22-09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site PCC Jammu for uploading the closure order.
v). Sh. Nazir Ahmad Bhat, Prop. **M/s Tawheed Brick Factory (TBF), Hablish-Kulgam** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

LiFE Lifestyle for Environment

email: membersecretaryjkpcb@gmail.com

Order No: 91 PCC of 2023
Dated: 22 /09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s New Zam Zam Brick Kiln, Baihama-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s New Zam Zam Brick Kiln, Baihama -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s New Zam Zam Brick Kiln, Baihama -Kulgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Sh. Khursheed Ahmad Reshi, Prop. **M/s New Zam Zam Brick Kiln, Baihama -Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 23/451-455
Dated:-22-/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site PCC Jammu for uploading the closure order.
v). Sh. Khursheed Ahmad Reshi, Prop. **M/s New Zam Zam Brick Kiln, Baihama -Kulgam** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 01 JK PCC of 2024
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Khrewan Brick Kiln, Khrewan, Lassipora-Pulwama** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln under the name and style of **M/s Khrewan Brick Kiln, Khrewan, Lassipora-Pulwama** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Khrewan Brick Kiln, Khrewan, Lassipora-Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary 3.4.24
J&K PCC

No:- JKPCC/LSK/2024/166–76
Dated:-03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.
vii. Executive Engineer, PHE Division Pulwama for information and necessary action.
viii. Divisional Officer, PCC, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Khrewan Brick Kiln, Khrewan, Lassipora-Pulwama** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

LiFE Lifestyle For Environment

email: membersecretarydsjpcb@gmail.com

Order No: 07 PCC of 2023
Dated: 22/09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Mohd Yousuf Bhat (515) Brick Kiln, Hablish-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s Mohd Yousuf Bhat(515) Brick Kiln, Hablish -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s Mohd Yousuf Bhat (515) Brick Kiln, Hablish -Kulgam** , closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Sh. Mohd Yousuf Bhat, Prop. **M/S Mohd Yousuf Bhat (515) Brick Kiln, Hablish - Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 23/431-435
Dated:-22/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

v). Sh. Mohd Yousuf Bhat, Prop. M/s **Mohd Yousuf Bhat (515) Brick Kiln, Hablish - Kulgam** for compliance.

780

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretaryjkpcb@gmail.com

ORDER No. : 215 JKPCC of 2024
DATED : 10 /01/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **Mr. Peer Najm Ud Din** has set up and put it in operation a brick kiln under the name and style of **M/s Sun Brick Kiln at Drenin Dawlatabad Qazigund - Anantnag** in violation of above stated laws without obtaining Consent from the JK Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the owner of the brick kiln was accordingly served with final notice dated **02-01-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the owner of the Brick Kiln has failed to show any response to the final notice, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Anantnag on **15-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

Whereas, the brick kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. **Peer Najm Ud Din** under the name and style of **M/s Sun Brick Kiln at Drenin Dawlatabad Qazigund - Anantnag** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Anantnag** is directed to get the Brick kiln of **Mr. Peer Najm Ud Din Prop.** M/s **Sun Brick Kiln at Drenin Dawlatabad Qazigund - Anantnag,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. **Peer Najm Ud Din Prop.** M/s **Sun Brick Kiln at Drenin Dawlatabad Qazigund - Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

10/01/24
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7381588/023/1186-1191
Dated:- 10 /01/2024.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Anantnag for information and necessary action.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, JKPCC, Anantnag for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee Jammu for uploading the closure order.

vi). Mr. **Peer Najm Ud Din Prop.**M/s **Sun Brick Kiln at Drenin Dawlatabad Qazigund - Anantnag** for compliance

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2478927, mail - membersecretaryjkspcb@gmail.com

Order No. : 401 **JK PCC of 2024**
Dated : 19 **/03 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively ; and

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee; and

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee; and

Whereas, **Sh. Mohd Abass Ittoo** has set up and put in operation a Brick Kiln under the name and style of **M/s Abass Brick Kiln, , Brakpora Bulbul Nowgam- Anantnag** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment; and

Whereas, notice were served upon the owner of the brick kiln (on **16-08-2023**) calling upon him to show cause as to why legal action including closure of his brick kiln be not taken for violation of environmental laws; and

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Anantnag, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/24-25** dated **12-03-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Anantnag and accordingly recommended it for closure; and

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection; and

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** is directed to close down the brick kiln of **Sh. Mohd Abass Ittoo** under the name and style of **M/s Abass Brick Kiln, ,Brakpora Bulbul Nowgam- Anantnag** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Anantnag is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Anantnag is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Mohd Abass Ittoo** (Prop.) ***M/s*** **Abass Brick Kiln, , Brakpora Bulbul Nowgam- Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Shyam Singh), JKAS
Member Secretary,
J&K PCC.
19-3-24

No:- JKPCC/LSK/7434870/2024/3557-3567
Dated:-19/03/2024

Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/24-25** dated **12-03-2024**.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Anantnag for information and necessary action.
vii. Executive Engineer, PHE Division Anantnag for information and necessary action.
viii. Divisional Officer, PCC, Anantnag for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K Pollution Control Committee Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. Mohd Abass Ittoo,** Prop. **M/s Abass Brick Kiln, , Brakpora Bulbul Nowgam- Anantnag** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476827; mail - membersecretaryjkspcb@gmail.com

Order No. : 403 JK PCC of 2024
Dated : 19 /03 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively; and

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee; and

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee; and

Whereas, **Sh. Bilal Ahmad Bhat** has set up and put in operation a Brick Kiln under the name and style of **M/s Bilal Brick Kiln, Thajwara Achabal- Anantnag** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment; and

Whereas, notice were served upon the owner of the brick kiln (on **16-08-2023**) calling upon him to show cause as to why legal action including closure of his brick kiln be not taken for violation of environmental laws; and

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Anantnag, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/24-25** dated **12-03-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Anantnag and accordingly recommended it for closure; and

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection; and

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** is directed to close down the brick kiln of **Sh. Bilal Ahmad Bhat** under the name and style of **M/s Bilal Brick Kiln, Thajwara Achabal- Anantnag** immediately.

ii. Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (KPDCL) Electric Division, Anantnag is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Anantnag is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Bilal Ahmad Bhat** (Prop.) ***M/s*** **Bilal Brick Kiln, Thajwara Achabal- Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Shyam Singh), JKAS
Member Secretary, 19.3.24
J&K PCC.

No:- JKPCC/LSK/ 7434870/2024/3579-3589
Dated:-19 /03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/24-25** dated **12-03-2024**.

iii. Director Industries and Commerce, **Kashmir** for information and necessary action

iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

v. Chief Engineer, PHE Kashmir for information and necessary action under intimation

vi. Executive Engineer, (KPDCL) Electric Division, Anantnag for information and necessary action.

vii. Executive Engineer, PHE Division Anantnag for information and necessary action.

viii. Divisional Officer, PCC, Anantnag for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K Pollution Control Committee Jammu for information and necessary action.

x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Bilal Ahmad Bhat,** Prop. **M/s Bilal Brick Kiln, Thajwara Achabal- Anantnag** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 460 **JK PCC of 2024**
Dated : 19 **/03 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively; and

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee; and

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee; and

Whereas, **Sh. M. Ramzan Bhat** has set up and put in operation a Brick Kiln under the name and style of **M/s Suraj Brick Kiln, Nunwane, Brakpora- Anantnag** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment; and

Whereas, notice were served upon the owner of the brick kiln (on **16-08-2023**) calling upon him to show cause as to why legal action including closure of his brick kiln be not taken for violation of environmental laws; and

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Anantnag, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/24-25** dated **12-03-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Anantnag and accordingly recommended it for closure ; and

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection ; and

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** is directed to close down the brick kiln of **Sh. M.Ramzan Bhat** under the name and style of **M/s Suraj Brick Kiln, Nunwane, Brakpora - Anantnag** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Anantnag is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Anantnag is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. M. Ramzan Bhat** (Prop.) ***M/s*** **Suraj Brick Kiln, Nunwane, Brakpora - Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Shyam Singh), JKAS
Member Secretary,
J&K PCC.
19.3.24

No:- JKPCC/LSK/ 7434870/2024/ 3546-3556
Dated:- 19 /03/2024

Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/24-25** dated **12-03-2024**.

iii. Director Industries and Commerce, **Kashmir** for information and necessary action

iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

v. Chief Engineer, PHE Kashmir for information and necessary action under intimation

vi. Executive Engineer, (KPDCL) Electric Division, Anantnag for information and necessary action.

vii. Executive Engineer, PHE Division Anantnag for information and necessary action.

viii. Divisional Officer, PCC, Anantnag for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K Pollution Control Committee Jammu for information and necessary action.

x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. M. Ramzan Bhat,** Prop. **M/s Suraj Brick Kiln, Nunwane, Brakpora- Anantnag** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhevan, Forest Complex, Transport Nagar, Jammu, 180 006 | Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel : 0191-2478927, mail : membersecretaryjkpcc@gmail.com

Order No. : 464 **JK PCC of 2024**
Dated : 19 /03 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively; and

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee; and

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee; and

Whereas, **Sh. M. Afzal** has set up and put in operation a Brick Kiln under the name and style of **M/s M.N.K Brick Kiln, Bumthan-Anantnag** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment; and

Whereas, notice were served upon the owner of the brick kiln (on **16-08-2023**) calling upon him to show cause as to why legal action including closure of his brick kiln be not taken for violation of environmental laws; and

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Anantnag, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/24-25** dated **12-03-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Anantnag and accordingly recommended it for closure; and

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection; and

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** is directed to close down the brick kiln of **Sh. M. Afzal** under the name and style of **M/s M.N.K Brick Kiln, Bumthan-Anantnag** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered.*

iii. *Executive Engineer, (KPDCL) Electric Division, Anantnag is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Anantnag is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. M. Afzal** (Prop.) ***M/s*** **M.N.K Brick Kiln, Bumthan-Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Shyam Singh), JKAS
Member Secretary,
J&K PCC
19·3·24

No:- JKPCC/LSK/ 7434870/2024 /3590-3600
Dated:-19 /03/2024

Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/24-25** dated **12-03-2024**.

iii. Director Industries and Commerce, **Kashmir** for information and necessary action

iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

v. Chief Engineer, PHE Kashmir for information and necessary action under intimation

vi. Executive Engineer, (KPDCL) Electric Division, Anantnag for information and necessary action.

vii. Executive Engineer, PHE Division Anantnag for information and necessary action.

viii. Divisional Officer, PCC, Anantnag for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K Pollution Control Committee Jammu for information and necessary action.

x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. M. Afzal,** Prop. **M/s M.N.K Brick Kiln, Bumthan-Anantnag** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 08 **JK PCC of 2024**
Dated : 03 **/04 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Star Brick Kiln, Oukhoo Kakapora -Pulwama** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln under the name and style of **M/s Star Brick Kiln, Oukhoo Kakapora -Pulwama** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Star Brick Kiln, Oukhoo Kakapora -Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary 3.4.24
J&K PCC

No:- JKPCC/LSK/2024/77-87
Dated:-03 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.
vii. Executive Engineer, PHE Division Pulwama for information and necessary action.
viii. Divisional Officer, PCC, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Star Brick Kiln, Oukhoo Kakapora -Pulwama** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 09 **JK PCC of 2024**
Dated : 03 **/04 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Sunflower Brick Kiln, Audoora - Pulwama** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln under the name and style of **M/s Sunflower Brick Kiln, Audoora -Pulwama** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Sunflower Brick Kiln, Audoora -Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary 3/4/24
J&K PCC

No:- JKPCC/LSK/2024/38-98
Dated:-03 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.
vii. Executive Engineer, PHE Division Pulwama for information and necessary action.
viii. Divisional Officer, PCC, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Sunflower Brick Kiln, Audoora -Pulwama** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Kashmir, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 381 **JK PCC of 2024**
Dated : 05/03 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Haji Jalaldeen Nath** has set up and put in operation a Brick Kiln under the name and style of **M/s Jalal Brick Kiln at Rambeerpora Newa-Pulwama** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 10-08-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama on **19-02-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024** confirmed the inspection report of Divisional Officer, PCC, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln of **Sh. Haji Jalaldeen Nath Nath** under the name and style of M/s **Jalal Brick Kiln at Rambeerpora Newa-Pulwama** immediately.

ii. Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Haji Jalaldeen Nath** (Prop.) ***M/s*** **Jalal Brick Kiln at Rambeerpora Newa-Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

5/3/24

Vasu Yadav
Chairman

No:- JK PCC/LSK/ 7420766/2024 /3348-3358
Dated:-05/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024.**

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), **Kashmir** for information and necessary action under intimation.

iv. Chief Engineer, PHE, **Kashmir** for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.

vii. Executive Engineer, PHE Division Pulwama for information and necessary action.

viii. Divisional Officer, Pollution Control Committee, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, J&K NGT PCC, Kashmir for information and necessary action.

x. I/c web site Pollution Control Committee **Kashmir** for uploading the closure order

xi. **Sh. Haji Jalaldeen Nath** Prop. M/s **Jalal Brick Kiln at Rambeerpora Newa-Pulwama** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 19 JK PCC of 2024
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Mahajan Enterprises Brick Kilm, Sakta Chak-Kathua** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Kathua, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC , Kathua and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Kathua** is directed to close down the brick kiln under the name and style of M/s **Mahajan Enterprises Brick Kilm, Sakta Chak-Kathua** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Kathua is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Kathua is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***M/s* Mahajan Enterprises Brick Kilm, Sakta Chak-Kathua** is directed to cease the operation of the Brick Kiln forthwith.

(Ghan Sham Singh),JKAS
Member Secretary 3.4.24
J&K PCC

No:- JK PCB/LSJ/2024/198–208
Dated:- 03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Kathua** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Kathua for information and necessary action.
vii. Executive Engineer, PHE Division Kathua for information and necessary action.
viii. Divisional Officer, PCC, Kathua for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Mahajan Enterprises Brick Kilm, Sakta Chak-Kathua** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex | Silk Factory Road
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008
Tel - 0191-2478927; mail - membersecretaryjkspcb@gmail.com

Order No. : 282 **JK PCC of 2024**
Dated : 15 /02 /2024

Whereas, Consent to operate was issued to **M/s Bharat Earth Products, Domana- District Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Bharat Earth Products, Domana- District Jammu** is operational in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick KILN with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Sandeep Nargotra** under the name and style of **M/ Bharat Earth Products, Domana- District Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Sandeep Nargotra** (Prop.) ***M/s* Bharat Earth Products, Domana- District Jammu** is directed to cease the operation of the brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024 | 1770-1780
Dated:- 15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Sandeep Nargotra,** Prop. **M/s Bharat Earth Products, Domana- District Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

ORDER No. : 309 **JK PCC of 2024**
Dated : 15 /02 /2024

Whereas, Consent to operate was issued to **M/s Brighu Brick Kiln, Old Domana - Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Brighu Brick Kiln, Old Domana - Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Vijay Khajuria,**under the name and style of **M/s Brighu Brick Kiln, Old Domana - Jammu** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Vijay Khajuria,** (Prop.) ***M/s*** **Brighu Brick Kiln, Old Domana - Jammu mmu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1969-1979
Dated:-15/02/2024

Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024.**

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. Shri Vijay Khajuria, Prop. **M/s Brighu Brick Kiln, Old Domana - Jammu mmu** for compliance.

Jammu and Kashmir Pollution Control Committee

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Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 283 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Choudhary Bricks and Tile Ind. Purkhoo Akhnoor Road- District Jammu** with validity period upto **31-03-2023,** thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Choudhary Bricks and Tile Ind. Purkhoo Akhnoor Road- District Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick KILN in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Mulkh Raj Choudhary** under the name and style of **M/ Choudhary Bricks and Tile Ind. Purkhoo Akhnoor Road - District Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Mulkh Raj Choudhary** (Prop.) ***M/s*** **Choudhary Bricks and Tile Ind. Purkhoo Akhnoor Road - District Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1781-1791
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Mulkh Raj Choudhary ,** Prop. **M/s Choudhary Bricks and Tile Ind. Purkhoo Akhnoor Road- District Jammu** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 14 **JK PCC of 2024**
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Devi Bhagwati Brick Kiln,Pathary Akhnoor-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Devi Bhagwati Brick Kiln,Pathary Akhnoor-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop.,M/s*** **Devi Bhagwati Brick Kiln,Pathary Akhnoor-Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 3.4.24
J&K PCC

No:- JK PCB/LSJ/2024/143–153
Dated:-03 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Devi Bhagwati Brick Kiln,Pathary Akhnoor-Jammu** for compliance.

Government of Jammu and Kashmir
JK POLLUTION CONTROL BOARD

Winter Office: Rambagh-Gupkar Narwah Bhawan, Gladni Transport Nagar, Narwal, Jammu-180006 Ph/Fax: 0191-2470022

Email: mailtheseretary@jkpcb@gmail.com

Summer Office: Opp - Canalar Sheikh Ul Alam Complex Behind Govt. Silk Factory, Rainagh Srinagar (J&K) 190008 Ph/Fax 0194-2311148

ORDER NO : 158 JK PCB of 2021
Dated : 16 -02-2021

Whereas, no industrial unit can be set up or put in operation without prior consent of the Pollution Control Board, warranted under **Section 25/26** and **Section 21** of **the Water (Prevention and Control of Pollution) Act 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively.

Whereas, the Brick Kiln falls in **Orange** category as the activity carried in the unit is polluting one and deficiency in PCDs/PCMs and use of out dated technology is bound to cause pollution beyond tolerable limits

Whereas, a Brick Kiln under the name and style of **M/s Devi Kiln, Dayaran, Jammu** has failed to obtain upto date consent from the Board and is currently in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures besides without mandatory **Environmental Clearance** for brick earth for manufacturing of Bricks, with further failure to take measures to meet the requirements of laws governing environmental protection.

Whereas, the unit holder was accordingly served with repeated notices, particularly final notice **dt. 01-12-2020**, calling upon him there under to show reasons as to why legal action including closure of unit be not taken.

Whereas, concerned Brick Kiln owner has failed to show any response to the above stated notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, the Brick Kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Board under **Section 33(A)** and **Section 31 (A)** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively, read with **Environment** (Protection) **Act 1986**, immediate closure of Brick Kiln of Sh. Raj Kumar Gupta, under the name and style of **M/s Devi Kiln, Dayaran, Jammu,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Jammu** is directed to get **M/s Devi Kiln, Dayaran, Jammu,** closed immediately and cancel the licence if issued.
ii). Sh. Raj Kumar, Prop. **M/s Devi Kiln, Dayaran, Jammu,** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

16/2

(M.M. Shah)
Legal Advisor
JK PCB, Jammu

16/2/21

(B.M. Sharma), IFS
Member Secretary,
JK PCB, Jammu

No:-JK PCB/LSJ/976/2021/ 883-86
Dated:- 16 /02/2021.

Copy to the following for information and immediate compliance:-

i). Deputy Commissioner/ District Magistrate **Jammu.**
ii). Regional Director, JK Pollution Control Board, Jammu for information and necessary action within fortnight and has reference to his letter No. Pollution Control Board/RDJ/O/20/5606 dt. 24-12-2020.
iii). I/c website Pollution Control Board for uploading the closure order.
iv). Sh Raj Kumar, Prop. **M/s Devi Kiln, Dayaran, Jammu.**

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex | Silk Factory Road
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008
Tel - 0191-2478927; mail - membersecretaryjkspcb@gmail.com

Order No. : 284 **JK PCC of 2024**
Dated : 15 /02 /2024

Whereas, Consent to operate was issued to **M/s Ganesh Brick Kiln, Amb Garota- District Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Ganesh Brick Kiln, Amb Garota- District Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024,** revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

6

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Balbeer Singh** under the name and style of **M/ Ganesh Brick Kiln, Amb Garota- District Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Balbeer Singh** (Prop.) ***M/s*** **Ganesh Brick Kiln, Amb Garota- District Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024 11792-1802
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Balbeer Singh,** Prop. **M/s Ganesh Brick Kiln, Amb Garota- District Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476827; mail - membersecretaryjkspcb@gmail.com

Order No. :285 **JK PCC of 2024**
Dated : 15 /02 /2024

Whereas, Consent to operate was issued to **M/s Jai Bhagwati Brick Kiln Mishriwala Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Jai Bhagwati Brick Kiln Mishriwala Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick KILN with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Naseeb Singh** under the name and style of **M/ Jai Bhagwati Brick Kiln, Mishriwala Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Naseeb Singh** (Prop.) ***M/s*** **Jai Bhagwati Brick Kiln, Mishriwala Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1803 – 1813
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, In reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Naseeb Singh,** Prop. **M/s Jai Bhagwati Brick Kiln, Mishriwala Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 302 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Jai Ganesh Brick Kiln,Gho Manahasa, Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Jai Ganesh Brick Kiln,Gho Manahasa, Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Smt .Sanjojita Devi** under the name and style of **M/ Jai Ganesh Brick Kiln,Gho Manahasa, Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Smt. Sanjojita Devi** (Prop.) ***M/s*** **Jai Ganesh Brick Kiln,Gho Manahasa, Jammu** is directed to cease the operation of the brick kiln forthwith.

13/2/24
Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1892-1902
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Smt. Sanjojita Devi,** Prop. **M/s Jai Ganesh Brick Kiln,Gho Manahasa, Jammu** for compliance.

Government of Jammu and Kashmir
JK POLLUTION CONTROL COMMITTEE

Winter Office: November-April
Ishwar Bhawan, Gladni
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax : 0191-2479525

Summer Office: May – October
Sheikh Ul Alam Campus
Behind Govt. Silk Factory,
Rajbagh Srinagar (J&K) 190008
Ph/Fax 0194-2311189

Email: member-secretary-jkpcb@gov.in

ORDER NO : 95 JK PCC of 2021
Dated : 30 -12-2021

Whereas, no industrial unit can be set up or put in operation without prior consent of the Pollution Control Board, warranted under **Section 25/26** and **Section 21** of **the Water (Prevention and Control of Pollution) Act 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively.

Whereas, the Brick Kiln falls in **Orange** category on the basis of its pollution potential and for obtaining the consent from the Pollution Control Board/Committee while as best available technology and adequate Pollution Control Devices/Pollution Control Measures are required to be in placed in the Brick Kiln to keep the level of pollution within permissible limits.

Whereas, a Brick Kiln under the name and style of **M/s Jai Mata Laxmi Brick Kiln,Jindra Jammu,** has failed to obtain upto date consent from the JK Pollution Control Committee and is currently in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures, with further failure to take measures to meet the requirements of laws governing environmental protection.

Whereas, the unit holder were accordingly served with repeated notices **dt. 07-06-2018,** calling upon him there under to show reasons as to why legal action including closure of unit be not taken.

Whereas, concerned Brick Kiln owner has failed to show any response to the above stated notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, the Brick Kiln was again inspected by the field officer of the Pollution Control Committee, Jammu(North) on 09-08-2021 and it has been reported that the brick kiln continues to be operational without adequate Pollution Control Devices/Pollution Control Measures and valid consent from JK PCC.

Whereas, the Brick Kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment..

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under **Section 33(A)** and **Section 31 (A)** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively, read with **Environment** (Protection) **Act 1986**, immediate closure of Brick Kiln of Smt. Susma Manhas Prop. **M/s Jai Mata Laxmi Brick Kiln,Jindra Jammu,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Jammu** is directed to get the Brick Kiln of Smt. Susma Manhas under the name and style of **M/s Jai Mata Laxmi Brick Kiln,Jindra, Jammu,** closed immediately and cancel the licence if issued.

ii). Smt. Susma Manhas , Prop. **M/s Jai Mata Laxmi Brick Kiln,Jindra Jammu,** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

30/12

(M.M.Shah)
Legal Advisor
JKPCC, Jammu

30/12

(B.M.Sharma),IFS
Member Secretary
JKPCC, Jammu

No:-JKPCC/LSJ/30/2021/ 505-08
Dated:- 30 /12/2021.

Copy to the following for information and immediate compliance:-

i). Deputy Commissioner/ District Magistrate **Jammu.**

ii). Regional Director, JK Pollution Control Board, Jammu for information and necessary action within fortnight and has reference to his letter No. **PCC/RDJ/21/3295-96 dt. 14-09-2021.**

iii). I/c website Pollution Control Board for uploading the closure order.

iv) Smt. Susma Manhas ,Prop. **M/s Jai Mata Laxmi Brick Kiln,Jindra, Jammu.**

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

ORDER No. : 207 **JK PCC of 2024**
Dated : 15/02 /2024

Whereas, Consent to operate was issued to **M/s Raja Mandlik Brick Kiln,Chak Balwal, Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Raja Mandlik Brick Kiln,Chak Balwal, Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Pritam Singh** under the name and style of **M/s Raja Mandlik Brick Kiln,Chak Balwal, Jammu** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Pritam Singh** (Prop.) ***M/s*** **Raja Mandlik Brick Kiln,Chak Balwal, Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1936-1947
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Pritam Singh,** Prop. **M/s Raja Mandlik Brick Kiln,Chak Balwal, Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006 || Silk Factory Road
Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 286 **JK PCC of 2024**
Dated : 15 /02 /2024

Whereas, Consent to operate was issued to **M/s Jai Ram Brick Kiln, Kot Ghari, Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Jai Ram Brick Kiln, Kot Ghari, Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Ram Krishan** under the name and style of **M/ Jai Ram Brick Kiln, Kot Ghari, Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Ram Krishan** (Prop.) ***M/s*** **Jai Ram Brick Kiln, Kot Ghari, Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1814-1824
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Ram Krishan,** Prop. **M/s Jai Ram Brick Kiln, Kot Ghari, Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 301 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Jai Shiv Brick Kiln, Jourian Akhnoor, Jammu** with validity period upto **31-03-2023,** thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Jai Shiv Brick Kiln, Jourian Akhnoor, Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024,** revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Bodh Raj** under the name and style of **M/ Jai Shiv Brick Kiln, Jourian Akhnoor, Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Bodh Raj** (Prop.) ***M/s*** **Jai Shiv Brick Kiln, Jourian Akhnoor, Jammu** is directed to cease the operation of the brick kiln forthwith.

15/2/24
Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1881-1891
Dated:-15 /02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Bodh Raj,** Prop. **M/s Jai Shiv Brick Kiln, Jourian Akhnoor, Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex | Silk Factory Road
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 287 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Kaliashpati Brick Kiln, Bawa Talab, Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Kailashpati Brick Kiln, Bawa Talab, Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Pritam Singh** under the name and style of **M/ Kaliashpati Brick Kiln, Bawa Talab, Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Pritam Singh** (Prop.) ***M/s*** **Kaliashpati Brick Kiln, Bawa Talab, Jammu** is directed to cease the operation of the brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1825-1835
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Pritam Singh,** Prop. **M/s Kaliashpati Brick Kiln, Bawa Talab, Jammu** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472681, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 15 JK PCC of 2024
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Krishna Brick kiln, Akhnoor Road, Domana-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Krishna Brick kiln, Akhnoor Road, Domana-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop.,M/s*** **Krishna Brick kiln, Akhnoor Road, Domana-Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 23.4.24
J&K PCC

No:- JK PCB/LSJ/2024/154-164
Dated:-03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Krishna Brick kiln, Akhnoor Road, Domana-Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex | Silk Factory Road
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 283 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Kumar Kiln, Dayaran-Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Kumar Kiln, Dayaran-Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Om Parkash** under the name and style of **M/ Kumar Kiln, Dayaran-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Om Parkash** (Prop.) ***M/s*** **Kumar Kiln, Dayaran-Jammu** is directed to cease the operation of the brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024 /1836-1847
Dated:- 15 /02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Om Parkash** Prop. **M/s Kumar Kiln, Dayaran-Jammu** for compliance.
xii.

Jammu and Kashmir Pollution Control Committee

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Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
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Order No. : 289 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Laxmi Brick Kiln, Marjali-Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Laxmi Brick Kiln, Marjali-Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Ranjeet Singh** under the name and style of **M/ Laxmi Brick Kiln, Marjali-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Ranjeet Singh** (Prop.) ***M/s* Laxmi Brick Kiln, Marjali-Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1848–1858
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Ranjeet Singh** Prop. **M/s Laxmi Brick Kiln, Marjali-Jammu** for compliance.

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Government of Jammu and Kashmir
JK POLLUTION CONTROL BOARD

PCB

Winter Office: November-April
Srinath Bhawan, Gladni
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Jammu-180006
Ph/Fax : 0191-2670405

Email : mailto:jkpcb@gmail.com

Summer Office: May – October
Sheikh Ul Alam Complex
Behind Govt. Silk Factory,
Rajbagh Srinagar-190008
Ph/Fax 0194-2433305

ORDER NO : 159 JK PCB of 2021
Dated : 16-02-2021

Whereas, no industrial unit can be set up or put in operation without prior consent of the Pollution Control Board, warranted under **Section 25/26** and **Section 21** of **the Water (Prevention and Control of Pollution) Act 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively.

Whereas, the Brick Kiln falls in **Orange** category as the activity carried in the unit is polluting one and deficiency in PCDs/PCMs and use of out dated technology is bound to cause pollution beyond tolerable limits

Whereas, a Brick Kiln under the name and style of **M/s Mandlik Brick Kiln, Buran Patta, Marjali, Jammu** has failed to obtain upto date consent from the Board and is currently in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures besides without mandatory **Environmental Clearance** for brick earth for manufacturing of Bricks, with further failure to take measures to meet the requirements of laws governing environmental protection.

Whereas, the unit holder was accordingly served with repeated notices, particularly final notice **dt. 01-12-2020**, calling upon him there under to show reasons as to why legal action including closure of unit be not taken.

Whereas, concerned Brick Kiln owner has failed to show any response to the above stated notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, the Brick Kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Board under **Section 33(A)** and **Section 31 (A)** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively, read with **Environment** (Protection) **Act 1986**, immediate closure of Brick Kiln of Sh. Pardeep Singh, under the name and style of **M/s Mandlik Brick Kiln, Buran Patta, Marjali, Jammu,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Jammu** is directed to get **M/s Mandlik Brick Kiln, Buran Patta, Marjali, Jammu** closed immediately and cancel the licence if issued.

ii). Sh. Pardeep Singh, Prop. **M/s Mandlik Brick Kiln, Buran Patta, Marjali, Jammu,** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

16/02

(M.M. Shah)
Legal Advisor
JK PCB, Jammu

16/2/21

(B.M. Sharma), IFS
Member Secretary,
JK PCB, Jammu

No:-JKPCB/LSJ/977/2021/ 087-90
Dated:- 16 /02/2021.

Copy to the following for information and immediate compliance:-

i). Deputy Commissioner/ District Magistrate **Jammu.**
ii). Regional Director, JK Pollution Control Board, Jammu for information and necessary action within fortnight and has reference to his letter No. Pollution Control Board/RDJ/O/20/5605 dt. 24-12-2020.
iii). I/c website Pollution Control Board for uploading the closure order.
iv). Sh Pardeep Singh, Prop. **M/s Mandlik Brick Kiln, Buran Patta, Marjali, Jammu.**

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkpcb@gmail.com

Order No. : 291 JK PCC of 2024
Dated : 15 /02 /2024

Whereas, Consent to operate was issued to **M/s National Brick Kiln, Kangrial- Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s National Brick Kiln, Kangrial-Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Mohinder Singh** under the name and style of **M/s National Brick Kiln, Kangrial- Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Mohinder Singh** (Prop.) ***M/s*** **National Brick Kiln, Kangrial- Jammu** is directed to cease the operation of the brick kiln forthwith.

13/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024 | 1870– 1880
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Mohinder Singh** Prop. **M/s National Brick Kiln, Kangrial- Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex Transport Nagar, Jammu, 180 006 || Silk Factory Road Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

ORDER No. : 303 JK PCC of 2024
Dated : 15/02 /2024

Whereas, Consent to operate was issued to **M/s New Bhagwati Brick Kiln, Kangrial-Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s New Bhagwati Brick Kiln, Kangrial- Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Naseeb Singh** under the name and style of **M/s New Bhagwati Brick Kiln, Kangrial- Jammu** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Naseeb Singh** (Prop.) ***M/s* New Bhagwati Brick Kiln, Kangrial- Jammu** is directed to cease the operation of the brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1903-1913
Dated:- 18/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Naseeb Singh** Prop. **M/s New Bhagwati Brick Kiln, Kangrial- Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex | Silk Factory Road
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008
Tel - 0191-2478827; mail - membersecretaryjkspcb@gmail.com

ORDER No. : 293 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s New Devi Bhagwati Brick Kiln, Pakhian - Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s New Devi Bhagwati Brick Kiln, Pakhian - Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, **(on 08-12-2023)** calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **S. Kaka Ram** under the name and style of **M/s New Devi Bhagwati Brick Kiln, Pakhian - Jammu** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **S. Kaka Ram,** (Prop.) ***M/s*** **New Devi Bhagwati Brick Kiln, Pakhian - Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1892–1902
Dated:- 15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **S. Kaka Ram,** Prop. **M/s New Devi Bhagwati Brick Kiln, Pakhian- Jammu** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 11 JK PCC of 2024
Dated : 23 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s New Jagdambay Brick Industry, MahalPur Bathera - Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), reporting that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **New Jagdambay Brick Industry, MahalPur Bathera - Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***M/s* New Jagdambay Brick Industry, MahalPur Bathera - Jammu** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 3.4.24
J&K PCC

No:- JK PCB/LSJ/2024/110-120
Dated:03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s New Jagdambay Brick Industry, MahalPur Bathera - Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 292 **JK PCC of 2024**
Dated : 15 /02 /2024

Whereas, Consent to operate was issued to **M/s New Krishna Brick Kiln, Rakh Burn-Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s New Krishna Brick Kiln, Rakh Burn- Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Balwant Singh** under the name and style of **M/s New Krishna Brick Kiln, Rakh Burn- Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Balwant Singh** (Prop.) ***M/s*** **New Krishna Brick Kiln, Rakh Burn- Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1881-1891
Dated:- 15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024.**
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Balwant Singh** Prop. **M/s New Krishna Brick Kiln, Rakh Burn- Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476827; mail - membersecretaryjkspcb@gmail.com

ORDER No. : 294 JK PCC of 2024
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Northern Brick Kiln, Kangrial- Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Northern Brick Kiln, Kangrial-Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick KILN with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Sardar Kamaljeet Singh** under the name and style of **M/s Northern Brick Kiln, Kangrial- Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sardar Kamaljeet Singh** (Prop.) ***M/s*** **Northern Brick Kiln, Kangrial- Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024 1903-1913
Dated:-15 /02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sardar Kamaljeet Singh** Prop. **M/s Northern Brick Kiln, Rakh Burn- Jammu** for compliance

Jammu and Kashmir Pollution Control Committee

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ORDER No. :295 **JK PCC of 2024**
Dated : 15/02 /2024

Whereas, Consent to operate was issued to **M/s Om Brick & Tile Ind., Purkhoo- Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Om Brick & Tile Ind., Purkhoo-Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Om Parkash** under the name and style of **M/s Om Brick & Tile Ind., Purkhoo-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Om Parkash** (Prop.) ***M/s*** **Om Brick & Tile Ind., Purkhoo- Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024 | 1914-1924
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024.**
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Om Parkash,** Prop. **M/s Om Brick & Tile Ind., Purkhoo- Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2478827; mail - membersecretaryjkspcb@gmail.com

ORDER No. :296 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Peer Baba Brick Kiln, Bhala Da Bagh, Akhnoor, Jammu** with validity period upto **31-03-2014**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Peer Baba Brick Kiln, Bhala Da Bagh, Akhnoor, Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Vijay Kumar** under the name and style of **M/s Peer Baba Brick Kiln, Bhala Da Bagh, Akhnoor- Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Vijay Kumar** (Prop.) ***M/s*** **Peer Baba Brick Kiln, Bhala Da Bagh, Akhnoor- Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1925–1935
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Vijay Kumar,** Prop. **M/s Peer Baba Brick Kiln, Bhala Da Bagh, Akhnoor- Jammu** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

Winter office-November-April
Pathivik Bhawan, Home Complex
Ghochi, Transport Nagar,
Nanwal, Jammu
Tel/Fax: 0191-2476225

email: membersecretarypcc@gmail.com

Summer Office: May-October
Shakti Alum Complex
Behind J&K Forestry
Aajibagh Srinagar
Ph/Fax 0194-2312163

ORDER NO. : 34 JK PCC of 2023

DATED : 11 -08-2023

Whereas, Consent to Operate (fresh) was issued to **M/s Radha Swami brick Kiln vide order No. 459 of 2006 dt. 04-08-2006** with validity period upto **one year**, thereafter unit holder has failed to obtain periodical renewals as warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) Act, **1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, on the basis of pollution potential, **brick kiln** is classified as **Orange** category and obtaining the consent from the Pollution Control Committee is mandatory along with adoption of pollution control mechanism to achieve the Prescribed Standards of pollution.

Whereas, a brick Kiln set up by **Mr. Raghunath Singh** under the name and style of **M/s Radha Swami Brick Kiln at Bawa Talab Akhnoor Jammu** is currently operational in violation of above stated laws that too without adequate pollution control devices/pollution control measures and valid consent from the JK Pollution Control Committee.

Whereas, the owner of the brick kiln were accordingly served with notices latest on **04-01-2022**, calling upon him there under to show reasons as to why legal action including closure of the Brick Kiln be not taken to which he failed to show any tenable response, besides failing to obtain mandatory Consent from the JK Pollution Control Committee.

Whereas, latest inspection carried out by the Divisional Officer, Pollution Control Committee, Jammu (North) on **27-03-2023**, reported that the Brick Kiln is operational without valid consent from the JK Pollution Control Committee and without adequate Pollution Control Devices/Pollution Control Measures and.

Whereas, Regional Director, Pollution Control Committee, Jammu vide letter No. **PCC/RDJ/O/22/65-66 dt.15-04-2023** has confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (North) and accordingly recommended for closure order.

Whereas, the Brick Kiln in question cannot be allowed to run unauthorisedly with above status and to the detriment of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under **Section 33 (A)**of **Water** (Prevention and Control of Pollution) **Act, 1974** and **Section 31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981**, read with **Section 5** of **Environment** (Protection) **Act, 1986** immediate closure of Brick Kiln of **Mr. Raghunath Singh** under the name and style of **M/s Radha Swami Brick Kiln Bawa Talab Akhnoor Jammu** is hereby ordered, with following directions: -

i). The Deputy Commissioner/ District Magistrate, Jammu is directed to get the Brick Kiln of **Mr. Raghunath Singh** under the name and style of **M/s Radha Swami Brick Kiln Bawa Talab Akhnoor Jammu** closed immediately.

ii). **Mr. Raghunath Singh** Prop.**M/s Radha Swami Brick Kiln Bawa Talab Akhnoor Jammu** is directed to cease the operation of the stone crusher forthwith.

As approved by the Competent Authority.

(K. Ramesh Kumar), IFS
Member Secretary
JK, PCC Jammu.

No:-JKPCC/LSJ/7173194/2023/203-206
Dated:- 11 /08/2023.
Copy to the:-

i). Deputy Commissioner/ District Magistrate Jammu for information and necessary action.
ii). Regional Director, Pollution Control Committee, Jammu for information and follow up action and has reference to his letter No. **PCC/RDJ/O /22/65-66 dt. 15-04-2023.**
iii). I/c Website, JK Pollution Control Committee, Jammu for uploading the closure order.
iv). Mr. Raghunath Singh Prop.**M/s Radha Swami Brick Kiln Bawa Talab Akhnoor Jammu** for

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

ORDER No. : 259 **JK PCC of 2024**
Dated : 15/02 /2024

Whereas, Consent to operate was issued to **M/s Raja Mandlik Brick Kiln,Chak Balwal, Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Raja Mandlik Brick Kiln,Chak Balwal, Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Pritam Singh** under the name and style of **M/s Raja Mandlik Brick Kiln,Chak Balwal, Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Pritam Singh** (Prop.) ***M/s*** **Raja Mandlik Brick Kiln,Chak Balwal, Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1936-1947
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024.**
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Pritam Singh,** Prop. **M/s Raja Mandlik Brick Kiln,Chak Balwal, Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2478927; mail - membersecretaryjkspcb@gmail.com

ORDER No. : 298 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Sat Guru Brick Kiln, Dayaran -Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/ Sat Guru Brick Kiln, Dayaran - Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Rajan Sharma** under the name and style of **M/s Sat Guru Brick Kiln, Dayaran -Jammu** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Rajan Sharma** (Prop.) ***M/s*** **Sat Guru Brick Kiln, Dayaran -Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1948-1958
Dated:- 15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Rajan Sharma,** Prop. **M/s Sat Guru Brick Kiln, Dayaran -Jammu** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472681, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 12 **JK PCC of 2024**
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Sharda Brick Kiln, Dayaran Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), reporting that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Sharda Brick Kiln, Dayaran Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***M/s* Sharda Brick Kiln, Dayaran Jammu** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 23.4.24
J&K PCC

No:- JK PCB/LSJ/2024/121-131
Dated:-23/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Sharda Brick Kiln, Dayaran Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 244 **JK PCC of 2024**
Dated : 07 /02 /2024

Whereas, no activity having bearing on environment can be taken in hand, without prior consent of the J&K Pollution Control Committee, as warranted under ***Section 25/26*** and ***Section 21*** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, for meeting the prescribed standards for sewerage generated by Hotels/Guest Houses, with more than 19 rooms, the facility of Sewage Treatment Plant (STP) is mandatory as per the guidelines of Pollution Control Committee.

Whereas, the Hon'ble NGT vide its order dt.14-12-2021in O.A. No. 338/2021 has directed that no pollution due to discharge of effluents and dumping of garbage be allowed to operate without meeting environmental norms and having consent from the Pollution Control Committee.

Whereas, Smt. Veenu Singh has set up and put in operation a hotel under the name and style of M/s **Devika Hotel Shiv Nagar, Udhampur** in flagrant violation of above said requirements of law and without obtaining mandatory consent from the J&K Pollution Control Committee, that too bereft of pollution control devices such as Sewage Treatment Plant (STP) and operation of the Hotel in its present status can prove detrimental to human health and environment.

Whereas, repeated notices were served upon the hotelier, **(latest on 04-08-2023)** calling upon him to show cause as to why legal action including closure of his hotel be not taken for violation of environmental laws.

Whereas, the owner of the hotel has failed to respond to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Udhampur on **04-01-2024**, revealing that the status of the hotel remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. PCC/RDJ/SA/NGT/3386-87 dated 11-01-2024 confirmed the inspection report of Divisional Officer, PCC Udhampur and accordingly recommended it for closure.

Whereas, the hotel in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Udhampur** is directed to close down the hotel of Smt. Veenu Singh under the name and style of M/s Devika Hotel Shiv Nagar, Udhampur immediately.
ii. *Director Tourism* ***Jammu*** *is directed to deregister the hotel, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Udhampur is directed to disconnect the* electric supply to above said hotel immediately.
iv. Executive Engineer, **PHE** Udhampur is directed to disconnect the water supply to the above said Banquet Hall.
v. Smt. Veenu Singh (Prop.) ***M/s Devika Hotel Shiv Nagar, Udhampur*** is directed to cease the operation of the hotel forthwith.

7/2/24
Vasu Yadav
Chairman

No:- JK PCB/LSJ/**7389707**/2024/1394-1402
Dated:-07/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Udhampur** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/NGT/3386-87** dated 11-01-2024.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Tourism **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Udhampur for information and necessary action.
vii. Executive Engineer, PHE, Udhampur for information and necessary action.
viii. Divisional Officer, PCC Udhampur for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
x. ***Smt. Veenu Singh*** Prop. M/s ***Devika Hotel Shiv Nagar, Udhampur*** for information.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472681, 2476925

Parivesh Bhavan, Forest Complex
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Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 16 **JK PCC of 2024**
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Shree Shanker Brick Ind., Badhrore-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick KILN in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Shree Shanker Brick Ind., Badhrore-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s* Shree Shanker Brick Ind., Badhrore-Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 3.4.24
J&K PCC

No:- JK PCB/LSJ/2024/165-175
Dated:-03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Shree Shanker Brick Ind., Badhrore-Jammu** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 17 **JK PCC of 2024**
Dated : 03/04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Subrat Brick Kiln, Mishriwala-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Subrat Brick Kiln, Mishriwala-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s* Subrat Brick Kiln, Mishriwala-Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 3.4.24
J&K PCC

No:- JK PCB/LSJ/2024/176-186
Dated:-03 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Subrat Brick Kiln, Mishriwala-Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex | Silk Factory Road
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008
Tel - 0191-2479927; mail - membersecretaryjkspcb@gmail.com

ORDER No. : 305 JK PCC of 2024
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Suraj Brick Kiln and Tile Ind.Kangrial Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Suraj Brick Kiln and Tile Ind.Kangrial Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Sanjay Gupta** under the name and style of **M/s Suraj Brick Kiln and Tile Ind. Kangrial, Jammu** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Sanjay Gupta** (Prop.) ***M/s*** **Suraj Brick Kiln and Tile Ind., Kangrial Jammu** is directed to cease the operation of the brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024 | 1925-1935
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Sanjay Gupta,** Prop. **M/s Suraj Brick Kiln and Tile Ind., Kangrial Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476827; mail - membersecretaryjkspcb@gmail.com

ORDER No. : 307 **JK PCC of 2024**
Dated : 15 /02 /2024

Whereas, Consent to operate was issued to **M/s Trishul Brick Kiln, Bawa Talab - Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Trishul Brick Kiln, Bawa Talab - Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Mulk Raj Choudhary,,**under the name and style of **M/s Trishul Brick Kiln, Bawa Talab - Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Mulk Raj Choudhary,,** (Prop.) ***M/s*** **Trishul Brick Kiln, Bawa Talab - Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1947-1957
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Mulk Raj Choudhary,** Prop. **M/s Trishul Brick Kiln, Bawa Talab - Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476927, mail - membersecretaryjkspcb@gmail.com

Order No. : 319 **JK PCC of 2024**
Dated : 15 **/02 /2024**

Whereas, Consent to Operate(R) was issued to **M/s Rama Krishna Brick Industries, Village Chak Agra, R.S. Pura Jammu** with validity period upto January,2022 thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Rama Krishna Brick Industries, Village Chak Agra, R.S. Pura Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 24-11-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South) on **18-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3462-63** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Vishwa Mitter Gupta,** under the name and style of **M/s Rama Krishna Brick Industries, Village Chak Agra, R.S. Pura Jammu** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Vishwa Mitter Gupta** , (Prop.) ***M/s*** **Rama Krishna Brick Industries, Village Chak Agra, R.S. Pura Jammu** is directed to cease the operation of the brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395201**/2024 2071-2081
Dated:- 15/02/2024

Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3462-63** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Vishwa Mitter Gupta,** Prop. **M/s Rama Krishna Brick Industries, Village Chak Agra, R.S. Pura Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 318 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to Operate(R) was issued to **M/s Maha Lakshmi Brick Industries, Village Fatehour Brahmana Chak Agra, R.S. Pura Jammu** with validity period upto 31st March-2023, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Maha Lakshmi Brick Industries, Village Fatehour Brahmana Chak Agra, R.S. Pura Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 24-11-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South) on **18-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3462-63** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Raj Kumar Gupta,** under the name and style of **M/s Maha Lakshmi Brick Industries, Village Fatehour Brahmana Chak Agra, R.S. Pura Jammu** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Raj Kumar Gupta,** (Prop.) ***M/s*** **Maha Lakshmi Brick Industries, Village Fatehour Brahmana Chak Agra, R.S. Pura Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395201**/2024/2069-2070
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3462-63** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Raj Kumar Gupta,** Prop. **M/s Maha Lakshmi Brick Industries, Village Fatehour Brahmana Chak Agra, R.S. Pura Jammu** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
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Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 18 JK PCC of 2024
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s B.D. Gupta and Sons, Sarore Kothey, Bishnah-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **B.D. Gupta and Sons, Sarore Kothey, Bishnah-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s*** **B.D. Gupta and Sons, Sarore Kothey, Bishnah-Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 3.4.24
J&K PCC

No:- JK PCB/LSJ/2024/187-197
Dated:-03 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Subrat Brick Kiln, Mishriwala-Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476827; mail - membersecretaryjkspcb@gmail.com

Order No. : 320 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to Operate (R) was issued to **M/s New Gurdyal Brick Kiln, Badyal Brahmana, R.S. Pura Jammu** with validity period upto 31st January,2022, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s New Gurdyal Brick Kiln, Badyal Brahmana, R.S. Pura Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 24-11-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South) on **14-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3462-63** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Smt. Kulwant Kour** under the name and style of **M/s New Gurdyal Brick Kiln, Badyal Brahmana, R.S. Pura Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Smt. Kulwant Kour,** (Prop.) ***M/s*** **New Gurdyal Brick Kiln, Badyal Brahmana, R.S. Pura Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395201**/2024/2082-2092
Dated:- 15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3462-63** dated **19-01-2024.**
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Smt. Kulwant Kour,** Prop. **M/s New Gurdyal Brick Kiln, Badyal Brahmana, R.S. Pura Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 312 **JK PCC of 2024**
Dated : 15 /02 /2024

Whereas, Consent to Operate(R) was issued to **M/s Bhagwati Brick Industry, Chak Agra R.S.Pura, Jammu** with validity period upto 31st March-2023, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Bhagwati Brick Industry, Chak Agra R.S.Pura, Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 24-11-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South) on **14-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3462-63** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Brij Mohan,** under the name and style of M/s **Bhagwati Brick Industry, Chak Agra R.S.Pura, Jammu** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Brij Mohan,** (Prop.) ***M/s* Bhagwati Brick Industry, Chak Agra R.S.Pura, Jammu** is directed to cease the operation of the brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**739520**4/2024/2002-2013
Dated:- 15 /02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3462-63** dated **19-01-2024.**

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Brij Mohan,** Prop. **M/s Bhagwati Brick Industry, Chak Agra R.S.Pura, Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2478927; mail - membersecretaryjkspcc@gmail.com

Order No. : 322 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to Operate (R) was issued to **M/s Zamindara Brick Industries, Village Badyal Brahmana, R.S.Pura- Jammu** with validity period upto 31st March,2023, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Zamindara Brick Industries, Village Badyal Brahmana, R.S.Pura Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 24-11-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South) on **18-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3462-63** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Smt. Ravinder Kour** under the name and style of **M/s Zamindara Brick Industries, Village Badyal Brahmana, R.S.Pura Jammu** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Smt. Ravinder Kour,** (Prop.) ***M/s* Zamindara Brick Industries, Village Badyal Brahmana, R.S.Pura Jammu** is directed to cease the operation of the brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395201**/2024/2104-2114
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3462-63** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Smt. Ravinder Kour,** Prop. **M/s Zamindara Brick Industries, Village Badyal Brahmana, R.S.Pura Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 314 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to Operate(R) was issued to **M/s Guru Teg Bahadur Brick Kiln, Village Badyal Brahamana,R.S. Pura Jammu** with validity period upto 31st, March-2023, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Guru Teg Bahadur Brick Kiln, Village Badyal Brahamana,R.S. Pura Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 24-11-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South) on **18-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3462-63** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Swaran Singh,** under the name and style of M/s **Guru Teg Bahadur Brick Kiln, Village Badyal Brahamana,R.S. Pura Jammu** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Swaran Singh,** (Prop.) ***M/s*** **Guru Teg Bahadur Brick Kiln, Village Badyal Brahamana,R.S. Pura Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCB/LSJ/**7395204**/2024/2025-2035
Dated:-15 /02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3462-63** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Swaran Singh,** Prop. **M/s Guru Teg Bahadur Brick Kiln, Village Badyal Brahamana,R.S. Pura Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2478927, mail - membersecretaryjkspcb@gmail.com

Order No. : 321 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to Operate (R) was issued to **M/s Vikas Brick Industries, Chak Agra, R.S. Pura, Jammu** with validity period upto 31st March,2023, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Vikas Brick Industries, Chak Agra, R.S. Pura, Jammu mu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 24-11-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South) on **18-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3462-63** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Sh. Raj Kumar Gupta** under the name and style of **M/s Vikas Brick Industries, Chak Agra, R.S. Pura, Jammu** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Raj Kumar Gupta r,** (Prop.) ***M/s*** **Vikas Brick Industries, Chak Agra, R.S. Pura, Jammu** is directed to cease the operation of the brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395201**/2024/2093-2103
Dated:- 15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3462-63** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Raj Kumar Gupta,** Prop. **M/s Vikas Brick Industries, Chak Agra, R.S. Pura, Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu. 180 006 || Rajbagh, Srinagar. 190 008
Tel - 0191-2479927; mail - membersecretaryjkspcb@gmail.com

Order No. :311 **JK PCC of 2024**
Dated : 15 /02 /2024

Whereas, Consent to Operate(R) was issued to **M/s Amar Brick and Tile Industry, Khairi Bishnah, Jammu** with validity period upto March-2023, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Amar Brick and Tile Industry, Khairi Bishnah Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 30-11-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South) on **04-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3462-63** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Jai Ram Sharma** under the name and style of M/s **Amar Brick and Tile Industry, Khairi Bishnah Jammu** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Jai Ram Sharma** (Prop.) ***M/s*** **Amar Brick and Tile Industry, Khairi Bishnah Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/ 1991-2050
Dated: 15 /02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3462-63** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Jai Ram Sharma,** Prop. **M/s Amar Brick and Tile Industry, Khairi Bishnah Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex Transport Nagar, Jammu, 180 006 || Silk Factory Road Rajbagh, Srinagar, 190 008

Tel - 0191-2476027, mail - membersecretaryjkspcb@gmail.com

Order No. : 315 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to Operate(R) was issued to **M/s Jawala Brick Kiln, Nari Khaper,R.S. Pura -Jammu** with validity period upto 31st, March-2023, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Jawala Brick Kiln, Nari Khaper,R.S. Pura Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 24-11-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South) on **14-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3462-63** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Darshan Kumar Gupta,** under the name and style of M/s **Jawala Brick Kiln, Nari Khaper,R.S. Pura Jammu** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Darshan Kumar Gupta,** (Prop.) ***M/s*** **Jawala Brick Kiln, Nari Khaper,R.S. Pura Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCB/LSJ/**7395201**/2024/2038-2046
Dated:- 15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3462-63** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Darshan Kumar Gupta,** Prop. **M/s Jawala Brick Kiln, Nari Khaper,R.S. Pura Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2479927, mail - membersecretaryjkspcb@gmail.com

Order No. : 324 **JK PCC of 2024**
Dated : 15 **/02 /2024**

Whereas, Consent to Operate (R) was issued to **M/s Shree Maha Shakti Brick Kiln, Village Chak Mian Sukha Singh, Bishnah Jammu** with validity period upto 31st January,2022, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Shree Maha Shakti Brick Kiln, Village Chak Mian Sukha Singh, Bishnah Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 24-11-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South) on **22-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3462-63** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **S.Kamaljeet Singh** under the name and style of **M/s Shree Maha Shakti Brick Kiln, Village Chak Mian Sukha Singh, Bishnah Jammu** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **S.Kamaljeet Singh,** (Prop.) ***M/s*** **Shree Maha Shakti Brick Kiln, Village Chak Mian Sukha Singh, Bishnah Jammu** is directed to cease the operation of the brick kiln forthwith.

13/2/24

Vasu Yadav
Chairman

No:- JK PCB/LSJ/**7395201**/2024/2126-2136
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3462-63** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **S.Kamaljeet Singh,** Prop. **M/s Shree Maha Shakti Brick Kiln, Village Chak Mian Sukha Singh, Bishnah Jammu** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 13 JK PCC of 2024
Dated : 23 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Chand Brick Kiln, Badyal Brahmana, R.S.Pura-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South), reporting that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of **M/s Chand Brick Kiln, Badyal Brahmana, R.S.Pura-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s*** **Chand Brick Kiln, Badyal Brahmana, R.S.Pura-Jammu** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 3.4.24
J&K PCC

No:- JK PCB/LSJ/2024/ 132–142
Dated:-03 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Chand Brick Kiln, Badyal Brahmana, R.S.Pura-Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex Transport Nagar, Jammu, 180 006 || Silk Factory Road Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 313 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to Operate(R) was issued to **M/s Gurdial Brick Kiln, Village Badyal Brahamana,R.S. Pura Jammu** with validity period upto 31st, March-2023, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Gurdial Brick Kiln, Village Badyal Brahamana,R.S. Pura Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 24-11-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South) on **20-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3462-63** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Surinder Singh,** under the name and style of M/s **Gurdial Brick Kiln, Village Badyal Brahamana,R.S. Pura Jammu** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Surinder Singh,** (Prop.) ***M/s*** **Gurdial Brick Kiln, Village Badyal Brahamana,R.S. Pura Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024 | 2014–2024
Dated:-15 /02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3462-63** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Surinder Singh,** Prop. **M/s Gurdial Brick Kiln, Village Badyal Brahamana,R.S. Pura Jammu** for compliance.

Government of Jammu and Kashmir
JK Pollution Control Board

PCB

ORDER NO : 93 JK PCB of 2020
Dated : 15 -12-2020

Whereas, no industrial unit can be set up or put in operation without prior consent of the Pollution Control Board, warranted under **Section 25/26** and **Section 21** of **the Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, a Brick Kiln under the name and style of **M/s Qutab Din Brick Kiln, Chak Bala, R.S.Pura, Jammu** has failed to obtain upto date consent from the Board and is currently in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures besides without mandatory **Environmental Clearance** for brick earth for manufacturing of Bricks, with further failure to take measures to meet the requirements of laws governing environmental protection.

Whereas, the unit holder were accordingly served with repeated notices, particularly final notice **dt. 24-07-2019**, calling upon him there under to show reasons as to why legal action including closure of unit be not taken.

Whereas, concerned Brick Kiln owner has failed to show any response to the above stated notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, field staff of the Board conducted inspection' of brick kiln on **15-10-2020** and it has been reported that unit continues to be operational without valid consent of the Board and also without Environmental Clearance from the concerned authority, even after service of notices.

Whereas, the Brick Kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Board under **Section 33(A)** and **Section 31 (A)** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981 read with Section 5 of the Environment** (Protection) **Act, 1986** respectively, immediate closure of brick kiln of **Sh. Noor Hussain** under the name and style of **M/s Qutab Din Brick Kiln, Chak Bala, R.S.Pura, Jammu,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Jammu** is directed to get the brick kiln of Sh. Noor Hussain under the name and style of **M/s Qutab Din Brick Kiln, Chak Bala, R.S.Pura, Jammu** closed immediately and cancel the licence if issued.

ii). Sh. Noor Hussain, Partner, **M/s Qutab Din Brick Kiln, Chak Bala, R.S.Pura, Jammu** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(M.M.Shah)
Legal Advisor
JK PCB Jammu

(B.M. Sharma),IFS
Member Secretary
JK PCB, Jammu.

No:-JKPCB/LSJ/966/2020/514-17
Dated:- 15 /12/2020.

Copy to the following for information and immediate compliance:-

i). Deputy Commissioner/ District Magistrate **Jammu.**
ii). Regional Director, JK Pollution Control Board, Jammu and follow up action within fortnigh and has reference to his letter No. **PCB/RDJ/Consent-O/20/5026-27** dt. **21-11-2020**
iii). I/c website Pollution Control Board for uploading the closure order.
iv). Sh. Noor Hussain, Partner Prop. **M/s Qutab Din Brick Kiln, Chak Bala, R.S.Pura, Jammu.**

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 270 **JK PCC of 2024**
Dated : 15 **/02 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Vinod Kumar Chowdhary** has set up and put in operation a Brick Kiln under the name and style of **M/s Jai Nagni Brick Kiln, Gho Manhasan- Samba** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-06-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba (South) on **22-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Samba (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act, 1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) **Act, 1981**, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln of **Sh Vinod Kumar Chowdhary** under the name and style of **M/s Jai Nagni Brick Kiln, Gho Manhasan- Samba** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Vinod Kumar Chowdhary** (Prop.) ***M/s* Jai Nagni Brick Kiln, Gho Manhasan- Samba** is directed to cease the operation of the Brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395207/2024**/1658-68
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024.**

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.

vii. Executive Engineer, PHE, Samba for information and necessary action.

viii. Divisional Officer, PCC, Samba (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Vinod Kumar Chowdhary,** Prop. **M/s Jai Nagni Brick Kiln, Gho Manhasan- Samba** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 20 **JK PCC of 2024**
Dated : 03 **/04 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s S G Enterprises, Rakh Baroi- Samba** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba (South), reporting that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Samba (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln under the name and style of **M/s S G Enterprises, Rakh Baroi- Samba** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s* S G Enterprises, Rakh Baroi- Samba** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 3.4.24
J&K PCC

No:- JK PCB/LSJ/2024/209-219
Dated:- 03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.
vii. Executive Engineer, PHE Division Samba for information and necessary action.
viii. Divisional Officer, Samba (South) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s S G Enterprises, Rakh Baroi- Samba** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 268 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Shri Surinder Gupta** has set up and put in operation a Brick Kiln under the name and style of **M/s New Jai Chichi Mata Brick Kiln, Dabuj kaka, Samba** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-06-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba (South) on **21-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Samba (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act, 1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) **Act, 1981**, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln of **Sh. Surinder Gupta** under the name and style of M/s **New Jai Chichi Mata Brick Kiln, Dabuj kaka, Samba** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Surinder Gupta** (Prop.) ***M/s*** **New Jai Chichi Mata Brick Kiln, Dabuj kaka, Samba** is directed to cease the operation of the Brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395207**/2024/1636-46
Dated:- 15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.
vii. Executive Engineer, PHE, Samba for information and necessary action.
viii. Divisional Officer, PCC, Samba (South) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Surinder Gupta,** Prop. **M/s New Jai Chichi Mata Brick Kiln, Dabuj kaka, Samba** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476927, mail - membersecretaryjkspcb@gmail.com

Order No. : 273 **JK PCC of 2024**
Dated : 15 **/02 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Surinder Gupta** has set up and put in operation a Brick Kiln under the name and style of **M/s Mazdoor Kissan Brick Kiln, Patli- Samba** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-06-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba (South) on **21-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Samba (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act, 1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) **Act, 1981**, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln of **Sh Surinder Gupta** under the name and style of **M/s Mazdoor Kissan Brick Kiln, Patli- Samba** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*

iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Surinder Gupta** (Prop.) ***M/s*** **Mazdoor Kissan Brick Kiln, Patli- Samba** is directed to cease the operation of the Brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395207**/2024/1681-91
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.

vii. Executive Engineer, PHE, Samba for information and necessary action.

viii. Divisional Officer, PCC, Samba (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Surinder Gupta** , Prop. **M/s Mazdoor Kissan Brick Kiln, Patli- Samba** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 21 JK PCC of 2024
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Vaid Brick Kiln, Rakh Baroi-Samba** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick KILN in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Samba and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln under the name and style of M/s **Vaid Brick Kiln, Rakh Baroi-Samba** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s* Vaid Brick Kiln, Rakh Baroi-Samba** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 3.4.24
J&K PCC

No:- JK PCB/LSJ/2024/220-230
Dated:-03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.
vii. Executive Engineer, PHE Division Samba for information and necessary action.
viii. Divisional Officer, PCC, Samba for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Vaid Brick Kiln, Rakh Baroi-Samba** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 22 JK PCC of 2024
Dated : 03/04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Rameshwar Brick Kiln, Sagal-Samba** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC, Samba and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln under the name and style of M/s **Rameshwar Brick Kiln, Sagal-Samba** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately**.**
iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s*** **Rameshwar Brick Kiln, Sagal-Samba** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 3.4.24
J&K PCC

No:- JK PCB/LSJ/2024/231-241
Dated:03 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.
vii. Executive Engineer, PHE Division Samba for information and necessary action.
viii. Divisional Officer, PCC, Samba for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Rameshwar Brick Kiln, Sagal-Samba** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476527; mail - membersecretaryjkspcb@gmail.com

Order No. : 275 **JK PCC of 2024**
Dated : 15 **/02 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Satish Kumar** has set up and put in operation a Brick Kiln under the name and style of **M/s Nandi Brick Kiln, Rakh Baroi - Samba** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba (South) on **23-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Samba (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act, 1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) **Act, 1981**, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln of **Sh Satish Kumar** under the name and style of **M/s Nandi Brick Kiln, Rakh Baroi - Samba** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Satish Kumar** (Prop.) ***M/s*** **Nandi Brick Kiln, Rakh Baroi - Samba** is directed to cease the operation of the Brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395207**/2024/1703-13
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.

vii. Executive Engineer, PHE, Samba for information and necessary action.

viii. Divisional Officer, PCC, Samba (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Satish Kumar** , Prop. **M/s Nandi Brick Kiln, Rakh Baroi - Samba** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 006
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 276 **JK PCC of 2024**
Dated : 15 **/02 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Surinder Gupta** has set up and put in operation a Brick Kiln under the name and style of **M/s Jai Chichi Mata Di Brick Kiln, Dabuj kaka- Samba** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-06-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba (South) on **22-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Samba (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act, 1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) **Act, 1981**, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln of **Sh Surinder Gupta** under the name and style of **M/s Jai Chichi Mata Di Brick Kiln, Dabuj kaka- Samba** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Surinder Gupta** (Prop.) ***M/s*** **Jai Chichi Mata Di Brick Kiln, Dabuj kaka- Samba** is directed to cease the operation of the Brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395207**/2024//714-24
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.

vii. Executive Engineer, PHE, Samba for information and necessary action.

viii. Divisional Officer, PCC, Samba (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Surinder Gupta ,** Prop. **M/s Jai Chichi Mata Di Brick Kiln, Dabuj kaka- Samba** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476827; mail - membersecretaryjkspcb@gmail.com

Order No. : 272 **JK PCC of 2024**
Dated : 15 **/02 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Om Parkash Gupta** has set up and put in operation a Brick Kiln under the name and style of **M/s Om Brick Kiln, Trilokpur Jakh, Samba** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-06-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba (South) on **22-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Samba (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act, 1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) **Act, 1981**, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln of **Sh Om Parkash Gupta** under the name and style of M/s **Om Brick Kiln, Trilokpur Jakh, Samba** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Om Parkash Gupta** (Prop.) ***M/s*** **Om Brick Kiln, Trilokpur Jakh, Samba** is directed to cease the operation of the Brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395207**/2024/1670-80
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.

vii. Executive Engineer, PHE, Samba for information and necessary action.

viii. Divisional Officer, PCC, Samba (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Om Parkash Gupta,** Prop. **M/s Om Brick Kiln, Trilokpur Jakh, Samba** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 | Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2478927, mail - membersecretaryjkspcb@gmail.com

Order No. : 274 **JK PCC of 2024**
Dated : 15 **/02 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Suresh Kumar** has set up and put in operation a Brick Kiln under the name and style of **M/s Classic Brick Industry, Rakh Baroi, Samba** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-06-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba (South) on **23-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Samba (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act, 1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) **Act, 1981**, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln of **Sh Suresh Kumar** under the name and style of M/s **Classic Brick Industry, Rakh Baroi, Samba** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.

iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Suresh Kumar** (Prop.) ***M/s*** **Classic Brick Industry, Rakh Baroi, Samba** is directed to cease the operation of the Brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCB/LSJ/**7395207**/2024 /1692-1702
Dated:15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.

vii. Executive Engineer, PHE, Samba for information and necessary action.

viii. Divisional Officer, PCC, Samba (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Suresh Kumar,** Prop. **M/s Classic Brick Industry, Rakh Baroi, Samba** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Sik Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2479927; mail - membersecretaryjkspcb@gmail.com

Order No. : 269 **JK PCC of 2024**
Dated : 15 **/02 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Arshad Ali** has set up and put in operation a Brick Kiln under the name and style of **M/s Choudhary Brick Kiln, Patli More, Samba** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-06-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba (South) on **23-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Samba (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act, 1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) **Act, 1981**, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln of **Sh Arshad Ali** under the name and style of M/s **Choudhary Brick Kiln, Patli More, Samba** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Arshad Ali** (Prop.) ***M/s*** **Choudhary Brick Kiln, Patli More, Samba** is directed to cease the operation of the Brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395207**/2024/1647-57
Dated:-/5/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.
vii. Executive Engineer, PHE, Samba for information and necessary action.
viii. Divisional Officer, PCC, Samba (South) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Arshad Ali,** Prop. **M/s Choudhary Brick Kiln, Patli More, Samba** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 05 **JK PCC of 2024**
Dated : 03 **/04 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Bhagwati Brick Kiln, Laiter,Pouni-Reasi** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Reasi, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Reasi and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Reasi** is directed to close down the brick kiln under the name and style of M/s **Bhagwati Brick Kiln, Laiter,Pouni-Reasi** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Reasi is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Reasi is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s*** **Bhagwati Brick Kiln, Laiter,Pouni-Reasi** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 3.4.24
J&K PCC

No:- JK PCB/LSJ/2024/44-54
Dated:-03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Reasi** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Reasi for information and necessary action.
vii. Executive Engineer, PHE Division Reasi for information and necessary action.
viii. Divisional Officer, PCC, Reasi for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Bhagwati Brick Kiln, Laiter,Pouni-Reasi** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter Office: Nowshehra Apni Parivesh Bhawan, Shed-C Transport Nagar, Narwal, Jammu (J&K) 180006 Ph/Fax : 0191-2476820

Email: membersecretarylkpcc@gmail.com

Summer Office: May - October Shaikh Gl Alam Complex Behind Govt. Silk Factory, Rajbagh Srinagar (J&K) 190008 Ph/Fax 0194-2311366

10

ORDER NO : 07 J&K PCC of 2021
Dated : 19-04-2021

Whereas, no industrial unit can be set up or put in operation without prior consent of the Pollution Control Board, warranted under **Section 25/26** and **Section 21** of **the Water (Prevention and Control of Pollution) Act 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively.

Whereas, the Brick Kiln falls in **Orange** category as the activity carried in the unit is polluting one, deficiency in PCDs/PCMs and use of out dated technology is bound to cause pollution beyond tolerable limits

Whereas, a Brick Kiln under the name and style of **M/s Shamsher Brick Kiln, Ainpur Bajwal Sunderbani, Rajouri,** has failed to obtain upto date consent from the Board and is currently in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures, with further failure to take measures to meet the requirements of laws governing environmental protection.

Whereas, the unit holder were accordingly served with repeated notices, particularly final notice **dt. 17-02-2021**, calling upon him there under to show reasons as to why legal action including closure of unit be not taken.

Whereas, concerned Brick Kiln owner has failed to show any response to the above stated notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, the Brick Kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under **Section 33(A)** and **Section 31 (A)** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively, read with **Environment** (Protection) **Act 1986**, immediate closure of Brick Kiln of Sh. Shamsher Singh Prop. **M/s Shamsher Brick Kiln, Ainpur Bajwal Sunderbani Rajouri,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Rajouri** is directed to get the Brick Kiln of Sh Shamsher Singh under the name and style of **M/s Shamsher Brick Kiln, Ainpur Bajwal Sunderbani Rajouri** closed immediately and cancel the licence, if issued.

ii). Sh. Shamsher Singh , Prop. **M/s Shamsher Brick Kiln, Ainpur Bajwal Sunderbani Rajouri,** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

Sd/-
(M.M.Shah)
Legal Advisor
JK PCC, Jammu

19/4/2021
(B.M.Sharma),IFS
Member Secretary
JKPCC, Jammu.

No:-JKPCC/LSJ/ 01/ 021/32-35
Dated:- 19 /04/2021.

Copy to the following for information and immediate compliance:-

i). Deputy Commissioner/ District Magistrate, **Rajouri.**

ii). Regional Director, J&K Pollution Control Committee, Jammu for information and necessary action within fortnight and has reference to his letter No. **PCB/RDJ/20/C-907/1282 dt. 25-03-2021.**

iii). I/c Website Pollution Control Committee for uploading the closure order.

iv). Sh. Shamsher Singh. Prop. **M/s Shamsher Brick Kiln, Ainpur Bajwal Sunderbani Rajouri.**

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927, mail - membersecretaryjkspcb@gmail.com

ORDER No. : 266 **JKPCC of 2024**
DATED : 14 **/02/2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Sanjay Kumar** has set up and put in operation a Brick Kiln under the name and style of **M/s New Trikuta Brick Kiln Village Badola Jib Thathi Udhampur** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notices was served upon the Brick Kiln owner, (**latest on 09-05-2019**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Udhampur on **05-01-2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3456-57** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Udhampur and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

i. Deputy Commissioner/ District Magistrate, **Udhampur** is directed to close down the brick kiln of **Sh. Sanjay Kumar** under the name and style of **M/s New Trikuta Brick Kiln, Village Badola Jib Thathi Udhampur** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Udhampur is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Udhampur is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Sanjay Kumar** (Prop.) **M/s New Trikuta Brick Kiln Village Badola Jib Thathi Udhampur** is directed to cease the operation of the brick kiln forthwith.

14/2/24

Vasu Yadav
Chairman

No:- JK PCB/LSJ/**7395213**/2024 /1614-24
Dated:- /02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Udhampur** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/Consent-O/2024/3456-57** dated **19-01-2024**
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Udhampur for information and necessary action.
vii. Executive Engineer, PHE Division Udhampur for information and necessary action.
viii. Divisional Officer, PCC Udhampur for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. Sanjay Kumar** Prop. **M/s New Trikuta Brick Kiln Village Badola Jib Thathi Udhampur** for information and compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 10 JK PCC of 2024
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Shiv Shanti Brick Kiln, Village Barolla, Jib - Udhampur** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Udhampur, reporting that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC ,Udhampur and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Udhampur** is directed to close down the brick kiln under the name and style of **M/s Shiv Shanti Brick Kiln, Village Barolla,Jib - Udhampur** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Udhampur is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Udhampur is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop.* M/s Shiv Shanti Brick Kiln, Village Barolla, Jib - Udhampur** is directed to cease the operation of the hotel forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary
J&K PCC
3/4/24

No:- JK PCB/LSJ/2024/99-109
Dated:-03 /04/2024

Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Udhampur** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Udhampur for information and necessary action.
vii. Executive Engineer, PHE Division Udhampur for information and necessary action.
viii. Divisional Officer, Pollution Control Committee, Udhampur for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Shiv Shanti Brick Kiln, Village Barolla,Jib – Udhampur** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476927, mail - membersecretaryjkspcb@gmail.com

ORDER No. : 261 **JKPCC of 2024**
DATED : 14 /02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Ravi Kumar Malguria** has set up and put in operation a Brick Kiln under the name and style of **M/s Shivalik Brick Industries, Village Barolla Udhampur** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notices was served upon the Brick Kiln owner, (**latest on 28-11-2020**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Udhampur on **04-01-2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3456-57** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Udhampur and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

i. Deputy Commissioner/ District Magistrate, **Udhampur** is directed to close down the brick kiln of **Sh. Ravi Kumar Malguria** under the name and style of **M/s Shivalik Brick Industries, Village Barolla Udhampur** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Udhampur is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Udhampur is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Ravi Kumar Malguria,** (Prop.) ***M/s*** **Shivalik Brick Industries, Village Barolla Udhampur** is directed to cease the operation of the brick kiln forthwith.

14/2/24

Vasu Yadav
Chairman

No:- JK PCB/LSJ/**7395213**/2024/1559-1589
Dated:-14/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Udhampur** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/Consent-O/2024/3456-57** dated **19-01-2024**
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Udhampur for information and necessary action.
vii. Executive Engineer, PHE Division Udhampur for information and necessary action.
viii. Divisional Officer, PCC Udhampur for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. Ravi Kumar Malguria,** Prop. **M/s Shivalik Brick Industries, Village Barolla Udhampur** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2475927, mail - membersecretaryjkspcb@gmail.com

ORDER No. : 26 JKPCC of 2024
DATED : 14 /02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Hem Raj** has set up and put in operation a Brick Kiln under the name and style of **M/s Ganesh Brick Kiln, village Palli Hartayaran, Udhampur** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, one time legal notice was served upon the Brick Kiln owner, (**on 28-11-2020**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Udhampur on **05-01-2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3456-57** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Udhampur and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

i. Deputy Commissioner/ District Magistrate, **Udhampur** is directed to close down the brick kiln of **Sh. Hem Raj** under the name and style of **M/s Ganesh Brick Kiln, village Palli Hartayaran, Udhampur** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (JPDCL) Electric Division, Udhampur is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Udhampur is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Hem Raj,** (Prop.) ***M/s* Ganesh Brick Kiln, village Palli Hartayaran, Udhampur** is directed to cease the operation of the Brick Kiln forthwith.

14/2/2024

Vasu Yadav
Chairman

No:- JK PCB/LSJ/**7395213**/2024/1570-80
Dated:-14/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Udhampur** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/Consent-O/2024/3456-57** dated **19-01-2024**

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Udhampur for information and necessary action.

vii. Executive Engineer, PHE Division Udhampur for information and necessary action.

viii. Divisional Officer, PCC Udhampur for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Hem Raj,** Prop. **M/s Ganesh Brick Kiln, village Palli Hartayaran, Udhampur** for information and compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

LiFE

ORDER No. : 27 JKPCC of 2023
DADED : 11 -08-2023

Whereas, no industrial unit can be set up or put in operation without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 respectfully.

Whereas, the Brick Kiln falls in **Orange category** as the activity carried out in the unit is polluting one, while as deficiency in PCDs/PCMs and use of out dated technology is bound to cause pollution beyond tolerable limits.

Whereas, complaints from the nearby residents have been received against the operation of the Brick Kiln which have been verified as genuine.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Udhampur reported that the brick kiln remained closed/non operational for few years, now the unit holder has again started the operation of the unit without consent from the J&K Pollution Control Committee.

Whereas, the Brick kiln under the name and style of **M/s Sona Brick Kiln, Village Jib Ashram (Mungeli) Tehsil and District Udhampur** has failed to obtain upto date consent from the JKPCC and is currently in operation in violation of above stated laws that too bereft of adequate pollution control devices/measures to meet the requirements of laws governing environmental protection.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dt. 28-11-2020, calling upon him there under to show reasons as to why legal action including closure of his brick kiln be not taken.

Whereas, concerned Brick Kiln owner has failed to show any response to the above stated notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, the brick kiln in question can not be allowed to run un-authorisedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act, 1974** and **Section 31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981**, read with **Environment** (Protection) **Act, 1986** immediate closure of Brick Kiln of Shri Ashok Kumar under the name and style of **M/s Sona Brick Kiln, Village Jib Ashram (Mungeli) Tehsil and District Udhampur** is hereby ordered and in this behalf the:-

i. Deputy Commissioner/ District Magistrate, **Udhampur** is directed to close down **M/s Sona Brick Kiln, Village Jib Ashram (Mungeli) Tehsil and District Udhampur** immediately.

ii. Sh. Ashok Kumar (Prop.) **M/s Sona Brick Kiln, Village Jib Ashram (Mungeli) Tehsil and District Udhampur** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

(K. Ramesh Kumar), IFS
Member Secretary
JK PCC Jammu

No:- JK PCB/LSJ/7232450/ 166-169
Dated:- 11 /08/2023
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Udhampur** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight and has reference to his letter No. **PCC/RDJ/Consent-O/23/666-67 dt.16-06-2023.**
iii. I/c Web-site Pollution Control Committee **Jammu** for uploading the closure order
iv. Shri Ashok Kumar Prop. **M/s Sona Brick Kiln, Village Jib Ashram (Mungeli) Tehsil and District Udhampur** for information

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel : 0191-2476827; mail - membersecretaryjkspcb@gmail.com

ORDER No. : 263 JKPCC of 2024
DATED : 14 /02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Brij Mohan Gupta** has set up and put in operation a Brick Kiln under the name and style of **M/s New Tawi Brick Kiln, Village Ritti- Udhampur** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notices was served upon the Brick Kiln owner, (**latest on 09-05-2019**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Udhampur on **04-01-2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3456-57** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Udhampur and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

i. Deputy Commissioner/ District Magistrate, **Udhampur** is directed to close down the brick kiln of **Sh. Brij Mohan Gupta** under the name and style of **M/s New Tawi Brick Kiln, Village Ritti- Udhampur** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Udhampur is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE**, Udhampur is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Brij Mohan Gupta,** (Prop.) **M/s New Tawi Brick Kiln, Village Ritti- Udhampur** is directed to cease the operation of the Brick Kiln forthwith.

14/2/24
Vasu Yadav
Chairman

No:- JK PCB/LSJ/**7395213**/2024 /1502/-91
Dated:- 14/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Udhampur** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/Consent-O/2024/3456-57** dated **19-01-2024**
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Udhampur for information and necessary action.
vii. Executive Engineer, PHE Division Udhampur for information and necessary action.
viii. Divisional Officer, PCC Udhampur for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. Brij Mohan Gupta,** Prop. **M/s New Tawi Brick Kiln, Village Ritti- Udhampur** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

ORDER No. : 263 JKPCC of 2024
DATED : 19 /02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Brij Mohan Gupta** has set up and put in operation a Brick Kiln under the name and style of **M/s New Tawi Brick Kiln, Village Ritti- Udhampur** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notices was served upon the Brick Kiln owner, (**latest on 09-05-2019**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Udhampur on **04-01-2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3456-57** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Udhampur and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

i. Deputy Commissioner/ District Magistrate, **Udhampur** is directed to close down the brick kiln of **Sh. Brij Mohan Gupta** under the name and style of **M/s New Tawi Brick Kiln, Village Ritti- Udhampur** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Udhampur is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Udhampur is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Brij Mohan Gupta,** (Prop.) ***M/s*** **New Tawi Brick Kiln, Village Ritti- Udhampur** is directed to cease the operation of the Brick Kiln forthwith.

14/2/24
Vasu Yadav
Chairman

No:- JK PCB/LSJ/**7395213**/2024 /1508/-91
Dated:-14/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Udhampur** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/Consent-O/2024/3456-57** dated **19-01-2024**
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Udhampur for information and necessary action.
vii. Executive Engineer, PHE Division Udhampur for information and necessary action.
viii. Divisional Officer, PCC Udhampur for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. Brij Mohan Gupta,** Prop. **M/s New Tawi Brick Kiln, Village Ritti- Udhampur** for information and compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex | Silk Factory Road
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008

Tel : 0191-2476927; mail - membersecretaryjkspcb@gmail.com

ORDER No. : 267 JKPCC of 2024
DATED : 14 /02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as Orange Category activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.02-02-2024 in O.A.No.594 of 2022 titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, Sh. Vinod Gupta has set up and put in operation a Brick Kiln under the name and style of M/s Vinod Brick Kiln, Village Dadar Ritti- Udhampur in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notices was served upon the Brick Kiln owner, (latest on 09-05-2019) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Udhampur on 04-01-2024, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. PCC/RDJ/SA/O/3456-57 dated 19-01-2024 confirmed the inspection report of Divisional Officer, PCC Udhampur and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

i. Deputy Commissioner/ District Magistrate, **Udhampur** is directed to close down the brick kiln of **Sh. Vinod Gupta** under the name and style of **M/s Vinod Brick Kiln, Village Dadar Ritti- Udhampur** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Udhampur is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Udhampur is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Vinod Gupta,** (Prop.) ***M/s*** **Vinod Brick Kiln, Village Dadar Ritti- Udhampur** is directed to cease the operation of the Brick Kiln forthwith.

19/02/2024

Vasu Yadav
Chairman

No:- JK PCB/LSJ/**7395213**/2024/H25-35
Dated:-/4/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Udhampur** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/Consent-O/2024/3456-57** dated **19-01-2024**
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Udhampur for information and necessary action.
vii. Executive Engineer, PHE Division Udhampur for information and necessary action.
viii. Divisional Officer, PCC Udhampur for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. Vinod Gupta,** Prop. **M/s Vinod Brick Kiln, Village Dadar Ritti- Udhampur** for information and compliance.

928

Government of Jammu and Kashmir
JK POLLUTION CONTROL BOARD

Winter Office: November-April
Parivesh Bhawan, Gladni
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax : 0191-2476925

Summer Office: May – October
Sheikh Ul Alam Campus
Behind Govt. Silk Factory,
Rajbagh Srinagar (J&K) 190008
Ph/Fax 0194-2311165

Email: membersecretaryjkspcb@gmail.com.

ORDER NO : 11 JK PCB of 2020
Dated : 26 -05-2020

Whereas, no industrial unit can be set up or put in operation without prior consent of the Pollution Control Board, warranted under **Section 25/26** and **Section 21** of **the Water (Prevention and Control of Pollution) Act 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively.

Whereas, Brick Kiln under the name and style of **M/s Bawa Ambo Brick Kiln, at village Karowa Jagano, Udhampur** has failed to obtain upto date consent from the Board and is currently in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures besides without mandatory **Environmental Clearance** for brick earth for manufacturing of Bricks, with further failure to take measures to meet the requirements of laws governing environmental protection.

Whereas, the unit holder were accordingly served with repeated notices, particularly final notice **dt. 09-05-2019**, calling upon him there under to show reasons as to why legal action including closure of unit be not taken.

Whereas, concerned Brick Kiln owner has failed to show any response to the above stated notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, the Brick Kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K State Pollution Control Board under **Section 33(A)** and **Section 31 (A)** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively, immediate closure of **M/s Bawa Ambo Brick Kiln, at village Karowa Jagano Udhampur,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Udhampur** is directed to get **M/s Bawa Ambo Brick Kiln, at village Karowa Jagano Udhampur** closed immediately and cancel the licence if issued.

ii). Prop.**M/s Bawa Ambo Brick Kiln, at village Karowa Jagano Udhampur** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

26/5/20

(B.M.Sharma)IFS
Member Secretary
JKPCB

No:-JKPCB/LSJ/841/2019/ 49-52
Dated:-26/05/2020.

Copy to the following for information and immediate compliance:-

i). Deputy Commissioner/ District Magistrate **Udhampur.**
ii). Regional Director, JK Pollution Control Board, Jammu
iii). Prop. **M/s Bawa Ambo Brick Kiln, at village Karowa Jagano Udhampur**
iv) I/c website Pollution Control Board for uploading the closure order.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 324 JK PCC of 2024
Dated : 04 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the owner of the Brick kiln has applied for consent to establish(Renew)) vide application No. 4405099, after thorough examination, it was found that the brick kiln has not been cleared in Change of Land Usage (CLU) meeting and accordingly Consent to establish (Renew) was refused to the Brick Kiln vide letter No. JKPCC/T/C/24/4405099, of 2024 dated 03-04-2024.

Whereas, Brick Kiln under the name and style of **M/s Rangeen Brick Kiln, Kultreh Rangeen Chadoora Budgam** is operational in flagrant violation of above said requirements of law **without consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s Rangeen Brick Kiln, Kultreh Rangeen Chadoora Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Rangeen Brick Kiln, Kultreh Rangeen Chadoora Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS 4.4.24
Member Secretary
J&K PCC

No:- JKPCC/LSK/2024
Dated:- 04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Rangeen Brick Kiln, Kultreh Rangeen Chadoora Budgam** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 23 **JK PCC of 2024**
Dated : 04 **/04 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the owner of the Brick kiln has applied for CTO(R) vide application No. 4383866, after thorough examination, it was found that the brick kiln falls within 10 Kms of NAC limits of Non Attainment City of Srinagar and also the brick kiln is not yet shifted to zig zag technology and accordingly Consent to Operate (Renew) was refused to the Brick Kiln vide letter No. JKPCC/T/C/24/4383866, of 2024 dated 03-04-2024.

Whereas, Brick Kiln under the name and style of **M/s Global Brick Kiln, Seerbag Sholipora- Budgam** is operational in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s Global Brick Kiln, Seerbag Sholipora- Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Global Brick Kiln, Seerbag Sholipora- Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary 4.4.24
J&K PCC

No:- JKPCC/LSK/2024/242-252
Dated:04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Global Brick Kiln, Seerbag Sholipora- Budgam** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
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Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 25 **JK PCC of 2024**
Dated : 04 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the owner of the Brick kiln has applied for consent to Operate (Renew)) vide application No. 4263763, after thorough examination, it was found that the brick kiln falls within 10 Kms from the nearest boundary of Non Attainment City of Srinagar and also the brick kiln is not yet converted to zig zag technology and accordingly Consent to establish (Renew) was refused to the Brick Kiln vide letter No. JKPCC/T/C/24/4263763 of 2024 dated 03-04-2024.

Whereas, Brick Kiln under the name and style of **M/s Haroon Brick Kiln, Labertal Budgam** is operational in flagrant violation of above said requirements of law **without consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s Haroon Brick Kiln, Labertal Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Haroon Brick Kiln, Labertal Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary 4.4.24
J&K PCC

No:- JKPCC/LSK/2024/266-274
Dated:-04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Haroon Brick Kiln, Labertal Budgam** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472681, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 26 **JK PCC of 2024**
Dated : 04/04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the owner of the Brick kiln has applied for consent to Operate (Renew)) vide application No. 4389621, after thorough examination, it was found that the brick kiln falls within 10 Kms of NAC limits of Non Attainment City of Srinagar and also the brick kiln is not yet shifted to zig zag technology and accordingly Consent to establish (Renew) was refused to the Brick Kiln vide letter No. JKPCC/T/C/24/4389621 of 2024 dated 03-04-2024.

Whereas, Brick Kiln under the name and style of **M/s Arak Brick Kiln, Seerbag Lasjan Budgam** is operational in flagrant violation of above said requirements of law **without consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s Arak Brick Kiln, Seerbag Lasjan Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Arak Brick Kiln, Seerbag Lasjan Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary
J&K PCC
4.4.24

No:- JKPCC/LSK/2024/ 275-285
Dated:-04 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Arak Brick Kiln, Seerbag Lasjan Budgam** for compliance.

Annexure 'IV'

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

The Financial Commissioner (Additional Chief Secretary)
Department of Forest, Ecology and Environment
Civil Secretariat,
Jammu/Srinagar

No. JKPCC/NGT/130/3027. Dt. 04-04-2024.

Sub:- Compliance Status of all Brick Kilns in the Union Territory of Jammu & Kashmir submitted in compliance to Hon'ble National Green Tribunal Order Dated 02-02-2024 in O.A No. 594 / 2022 titled Syed Riyaz V/s Union Territory of J&K and Ors.

Ref:- No. JKPCC/NGT/130/3025 dated 04-04-2024.

Sir,

Kindly refer to the subject cited above. In this connection, the updated status of brick kilns in the UT of Jammu and Kashmir is submitted as hereunder :-

	REVISED AND UPDATED STATUS OF BRICK KILNS	
1)	**Total number of the Brick kilns in J&K**	**570**
2)	a) Closure orders issued to the Brick Kilns were operating without consent b) Closure orders issued to Brick kilns whose validity expired.	**123** **155**
3	**Total closure order issued**	**278**
4)	**Brick Kilns consented**	**292**
	a) Brick Kilns functional with consent to operate **b) Brick kilns consented for Consent to Establish (CTE)**	**285** **7**
5)	**Court case**	**1**

Out of 278 closure orders issued in respect of the brick kilns, 248 closure orders as per the reports of respective Regional Directors and Divisional Officers stands implemented. For remaining 30 brick kilns in respect of which closure orders have been issued on 3rd and 4th of April 2024, implementation is under process through the respective District Magistrates. However, it is learnt that no brick kiln is currently functional.

Yours faithfully,

(Ghansham Singh) JKAS
Member Secretary
4.4.24

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretarysppcb@gmail.com

Order No: 161 of PCC 2023
Dated : 15 /12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Mohammad Abdullah Sheikh has set up and put in operation a Brick Kiln under the name and style of **M/s GEM Brick Kiln, Chattergam-Budgam** has been set up and put it in operation in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **18-10-2023**, reported that the status of the Brick Kiln has remain unchanged and accordingly the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air (Prevention and Control of Pollution) Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974 read with Section 5 of Environment (Protection) Act, 1986**, immediate closure of Brick Kiln of Mohammad Abdullah sheikh under the name and style of **M/s GEM Brick Kiln, Chattergam-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln of Mohammad Abdullah Sheikh under the name and style of **M/s GEM Brick Kiln, Chattergam-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit, if registered.

iii). Mr. Mohammad Abdullah Sheikh Prop. **M/s GEM Brick Kiln, Chattergam-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:- JK PCC/LSK/7357016/023/857-62
Dated:- 15 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96 dt. 04-12-2023.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, PCC Budgam, with the direction to pursue and get the closure order implemented through District Administration.

v). In-Charge web site Pollution Control Board Jammu for uploading the closure order.

vi). Mr. Mohammad Abdullah Sheikh Prop. M/s **GEM Brick Kiln, Chattergam-Budgam** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretaryjkpcb@gmail.com

Order No: 172 of PCC 2023
Dated : 15/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Haji Gh., Mohd Dar has set up and put in operation a brick kiln under the name and style of **M/s Shan Brick Kiln, at Gudsathu -Budgam** in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **17-10-2023**, reported that the status of the Brick Kiln has remain unchanged and accordingly the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorisedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention & Control of Pollution) **Act, 1974,** read with Section **5** of Environment **(Protection) Act, 1986**, immediate closure of Brick Kiln of Haji Gh., Mohd Dar Prop. **M/s Shan Brick Kiln, at Gudsathu -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln of Haji Gh. Mohd. Dar, Prop. **M/s Shan Brick Kiln, at Gudsathu -Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the Brick Kiln, if registered.
iii) Haji Gh. Mohd Dar Prop. **M/s Shan Brick Kiln, at Gudsathu -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

15/12/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:- JK PCC/LSK/**7357016**/023/923-928
Dated:- 15/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96 dt. 04-12-2023.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). Divisional Officer, PCC Budgam, with the direction to pursue and get the closure order implemented through District Administration.
v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.
vi). Haji Gh. Mohd. Dar, Prop. **M/s Shan Brick Kiln, at Gudsathu -Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

Order No: 163 of PCC 2023
Dated : 15/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Firdous Ahmad Bhat has set up and put in operation a Brick Kiln under the name and style of **M/s Bhat Brick Kiln, at Hushroo-Budgam** in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **17-09-2023**, calling upon him/ there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **12-07-2023**, reported that the status of the Brick Kiln has remain unchanged and accordingly the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the detriment of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air (Prevention and Control of Pollution) Act, 1981** and **Section 33(A)** of the **Water** (Prevention & Control of Pollution) **Act, 1974, read with Section 5 of Environment (Protection) Act, 1986**, immediate closure of Brick Kiln of Firdous Ahmad Bhat under the name and style of **M/s Bhat Brick Kiln, at Hushroo -Budgam** is hereby ordered and in this behalf the:-

i) Deputy Commissioner District Magistrate, **Budgam** is directed to get the Brick Kiln of Firdous Ahmad Bhat under the name and style of **M/s Bhat Brick Kiln, at Hushroo -Budgam,** closed immediately.
ii) Director Industries & Commerce, Kashmir for deregistering the unit, if registered.
iii) Mr. Firdous Ahmad Bhat Prop. **M/s Bhat Brick Kiln, at Hushroo -Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority

(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:- JK PCC/LSK/7357016/023/269-274
Dated:- 15/12/2023.

Copy to the:-

i) Deputy Commissioner District Magistrate Budgam for information and necessary action, under intimation.
ii) Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96 dt. 04-12-2023.
iii) Director Industries & Commerce, Kashmir for information and necessary action.
iv) Divisional Officer, PCC Budgam, with the direction to pursue and get the closure order implemented through District Administration.
v) In-Charge web site Pollution Control Board Jammu for uploading the closure order.
vi) Mr. Firdous Ahmad Bhat Prop. M/s **Bhat Brick Kiln, at Hushroo -Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter Office: November-April
Parivesh Bhawan, Circle,
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax: 0191-2476425

Summer Office: May-October
Mirza-Ul-Alam Complex,
Behind Govt. Silk Factory,
Rajbagh, Srinagar (J&K) 190008
Ph/Fax: 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 150 JKPCC of 2023
Dated: 01 /02/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Bismillah Brick Manufacturers (Brick Kiln), Chattergam-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **09-11-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, latest inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **15-11-2022**,reported that the status of the Brick kiln remains unchanged and Regional Director Pollution Control Committee, Kashmir confirm the report of the Divisional officer, PCC Budgam and accordingly recommended for closure order vide letter No. **PCC/ROK/LS/2022/217** dt. **14-12-2022**.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Bismillah Brick Manufacturers (Brick Kiln), Chattergam-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Bismillah Brick Manufacturers (Brick Kiln), Chattergam-Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Prop. **M/s Bismillah Brick Manufacturers (Brick Kiln), Chattergam-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

01/02/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7104156/023/066-70
Dated:- 01 /02/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site Pollution Control Board Jammu for uploading the closure order.
v). Prop. M/s **Bismillah Brick Manufacturers (Brick Kiln), Chattergam-Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter Office: November-April
Parivesh Bhawan, Okhla,
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax: 0191-2578025

Summer Office: May-October
Shaikh-Ul-Alam Campus,
Behind Govt. Silk Factory,
Rajbagh, Srinagar (J&K) 190008
Ph/Fax: 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 144 JKPCC of 2023
Dated: 01 /02/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Al-Rahat Brick Kiln, Chitroo Gundsathoo-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **09-11-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, latest inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **23-11-2022**,reported that the status of the Brick kiln remains unchanged and Regional Director Pollution Control Committee, Kashmir confirm the report of the Divisional officer, PCC Budgam and accordingly recommended for closure order vide letter No. **PCC/ROK/LS/2022/224-25** dt. **20-12-2022**.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Al-Rahat Brick Kiln, Chitroo Gundsathoo-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Al-Rahat Brick Kiln, Chitroo Gundsathoo-Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Prop. **M/s Al-Rahat Brick Kiln, Chitroo Gundsathoo-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

01/02/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7104156/023/036-40
Dated:- 01 /02/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site Pollution Control Board Jammu for uploading the closure order.
v). Prop. M/s **Al-Rahat Brick Kiln, Chitroo Gundsathoo-Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

Winter Office: November-April
Parivesh Bhawan, Forest Complex
Gladni, Transport Nagar
Narwal, Jammu
Tel/Fax: 0191-2476623

Summer Office: May-October
Sheikh Arjan Complex
Behind Silk Factory
Rajbagh, Srinagar
Tel/Fax: 0194-2312301

email: membersecretaryjkpcc@gmail.com

Order No: 166 of PCC 2023
Dated : 15/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **Mr. Abdul Majid Dar** has been set up and put it in operation **a Brick Kiln** under the name and style of **M/s New Alamdar Brick Kiln, at Gudsathoo -Budgam** in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **12-07-2023**, reported that the status of the Brick Kiln has remain unchanged and accordingly the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorisedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, read with Section 5 of Environment (Protection) Act, 1986, immediate closure of Brick Kiln of Mr. Abdul Majid Dar Prop. M/s New Alamdar Brick Kiln, at Gudsathoo -Budgam is hereby ordered and in this behalf the:-

i. Deputy Commissioner/ District Magistrate, Budgam is directed to get the Brick Kiln of Abdul Majid Dar Prop. M/s New Alamdar Brick Kiln, at Gudsathoo -Budgam, closed immediately.
ii. Director Industries & Commerce, Kashmir for deregisstering the unit, if regist
iii. Mr. Abdul Majid Dar, Prop. M/s New Alamdar Brick Kiln, at Gudsathoo -Budgam is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

15/12/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:- JK PCC/LSK/7357016/023/887-892
Dated:- 15/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96 dt. 04-12-2023.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). Divisional Officer, PCC Budgam, with the direction to pursue and get the closure order implemented through District Administration.
v). In-Charge web site Pollution Control Board Jammu for uploading the closure order.
vi). Mr. Abdul Majid Dar, Prop. M/s New Alamdar Brick Kiln, at Gudsathoo -Budgam for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter Office: November-April
Parivesh Bhawan, Gladni,
Trikuta Nagar, Narwal,
Jammu-180 012

Summer Office: May-October
Shaikh-Ul-Alam Complex,
Behind Govt. Silk Factory,
Rajbagh, Srinagar(J&K) 190008
Ph/Fax: 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 126 of PCB 2023
Dated: 01 /02/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Majid Traders Brick Kiln, Panzan, Chadoora-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **09-11-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, latest inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **22-11-2022**,reported that the status of the Brick kiln remains unchanged and Regional Director Pollution Control Committee, Kashmir confirm the report of the Divisional officer, PCC Budgam and accordingly recommended for closure order vide letter No. **PCC/ROK/LS/2022/226-27** dt. **20-12-2022**.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Majid Traders Brick Kiln, Panzan, Chadoora -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Majid Traders Brick Kiln, Panzan, Chadoora -Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Prop. **M/s Majid Traders Brick Kiln, Panzan, Chadoora -Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

01/02/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7104156/2023/746-50
Dated:- 01 /02/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCB, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site Pollution Control Board Jammu for uploading the closure order.
v). Prop. M/s **Majid Traders Brick Kiln, Panzan, Chadoora -Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter Office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu (UT) J&K) 180006
Ph/Fax: 0191-2435025

Summer Office: May-October
Shaikh-Ul-Alam Complex,
Behind Govt. Silk Factory,
Rajbagh, Srinagar (J&K) 190008
Ph/Fax: 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 152 JKPCC of 2023
Dated: 01 /02/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s New Dar Brick Kiln, Razwan-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **09-11-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, latest inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **15-11-2022**,reported that the status of the Brick kiln remains unchanged and Regional Director, Pollution Control Committee, Kashmir confirm the report of the Divisional officer, PCC Budgam and accordingly recommended for closure order vide letter No. **PCC/ROK/LS/2022/217** dt. **14-12-2022**.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s New Dar Brick Kiln, Razwan-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s New Dar Brick Kiln, Razwan-Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Prop. **M/s New Dar Brick Kiln, Razwan-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

01/02/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7104/56/2023/876-80
Dated:- 01 /02/2023..

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCB, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site Pollution Control Board Jammu for uploading the closure order.
v). Prop. M/s **New Dar Brick Kiln, Razwan-Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter Office: November-April
Parivesh Bhawan, Global,
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax: 0191-2430823

Summer Office: May-October
Sheikh-Ul-Alam Complex,
Behind Govt. Sub Pattan,
Rajbagh,Srinagar(J&K) 190008
Ph/Fax: 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 435 JKPCC of 2023
Dated: 01/02/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Sheikh-ul-Alam Brick Kiln, Kathir Gund-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **09-11-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, latest inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **19-11-2022**,reported that the status of the Brick kiln remains unchanged and Regional Director Pollution Control Committee, Kashmir confirm the report of the Divisional officer, PCC Budgam and accordingly recommended for closure order vide letter No. **PCC/ROK/LS/2022/226-27** dt. **20-12-2022**.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Sheikh-ul-Alam Brick Kiln, Kathir Gund-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Sheikh-ul-Alam Brick Kiln, Kathir Gund-Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Prop. **M/s Sheikh-ul-Alam Brick Kiln, Kathir Gund-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

01/02/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/710456/023/791-95
Dated:- 01/02/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site Pollution Control Board Jammu for uploading the closure order.
v). Prop. M/s **Sheikh-ul-Alam Brick Kiln, Kathir Gund-Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

Order No: 169 of PCC 2023
Dated : 15/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Abdul Gani Nath has set up and put in operation a brick kiln under the name and style of **M/s New Ruby Brick Kiln, at Chattergam -Budgam** in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **27-07-2023**, reported that the status of the Brick Kiln has remain unchanged and accordingly the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorisedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention & Control of Pollution) **Act, 1974,** read with Section **5** of Environment **(Protection) Act, 1986**, immediate closure of Brick Kiln of Abdul Gani Nath, Prop. **M/s New Ruby Brick Kiln, at Chattergam -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln of Abdul Gani Nath, Prop. **M/s New Ruby Brick Kiln, at Chattergam -Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the Brick Kiln, if registered.
iii) Mr. Abdul Gani Nath, Prop. **M/s New Ruby Brick Kiln, at Chattergam -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

15/12/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:- JK PCC/LSK/7357016/023/905-910
Dated:- 15/12/2023.
Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96 dt. 04-12-2023.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). Divisional Officer, PCC Budgam, with the direction to pursue and get the closure order implemented through District Administration.
v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.
vi). Mr. Abdul Gani Nath, Prop. **M/s New Ruby Brick Kiln, at Chattergam -Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretarylkpcb@gmail.com

Order No: 167 of PCC 2023
Dated : 15/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **Aijaz Ahmad Kuchay** has been set up and put it in operation a Brick Kiln under the name and style of **M/s Aijaz Brick Kiln, at Ichgam -Budgam** in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **20-09-2023**, reported that the status of the Brick Kiln has remain unchanged and accordingly the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorisedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33**(A) of the **Water** (Prevention & Control of Pollution) **Act, 1974,** read with Section **5** of Environment **(Protection) Act, 1986,** immediate closure of Brick Kiln of **Aijaz Ahmad Kuchey** Prop. **M/s Aijaz Brick Kiln, at Ichgam - Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln of **Aijaz Ahmad Kuchey** Prop. M/s **Aijaz Brick Kiln, at Ichgam -Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the Brick Kiln, if registered.
iii) **Mr. Aijaz Ahmad Kuchey,** Prop. M/s **Aijaz Brick Kiln, at Ichgam -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

15/12/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:- JK PCC/LSK/7357016/023/893-898
Dated:- 15/12/2023.
Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96dt. 04-12-2023.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). Divisional Officer, PCC Budgam, with the direction to pursue and get the closure order implemented through District Administration.
v). In-Charge web site Pollution Control Board Jammu for uploading the closure order.
vi). Mr. Aijaz Ahmad Kuchey, Prop. **M/s Aijaz Brick Kiln, at Ichgam -Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

Winter Office-November-April
Parivesh Bhawan, Forest Complex
Gladni, Transport Nagar,
Narwal, Jammu
Tel/Fax: 0191-2470225

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Sheikh Alam Campus
Behind Silk Factory
Rajbagh Srinagar
Tel/Fax 0194-2311165

email: membersecretaryjkspcb@gmail.com

ORDER NO.: 49 JKPCC of 2023

DATED : 14 /08/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Yaseen Brick Kiln, Pallar Mirgund-Budgam** has been set up and putit in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, a complaint against the operation of the unit was lodged in LGs Grievance cell under Application No. **999003692424,** which stand verified as genuine, the unit holder was accordingly served with repeated notices, particularly notice dated **13-03-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication **PCC / ROK/ LS /2023 /59 dt 10-07-2023** has recommended closure of above said Brick Kiln.

Whereas, the unit in question cannot be allowed to run un-authorisedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Yaseen Brick Kiln, Pallar Mirgund-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Yaseen Brick Kiln, Pallar Mirgund-Budgam** closed immediately.

ii). Prop. **M/ Yaseen Brick Kiln, Pallar Mirgund-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar)IFS 14/08/23
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 724509 2/289-92
Dated:- 14 /08/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). In-Charge web site PCC Jammu for uploading the closure order.
vi). Prop. M/s **Yaseen Brick Kiln, Pallar Mirgund-Budgam** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 356 **JK PCC of 2024**
Dated : 01 /03/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Mehraj Din Matta** has set up and put in operation a Brick Kiln under the name and style of **M/s Tariq Brick Kiln, Kulbugh Wagar -Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024** confirmed the inspection report of Divisional Officer, PCC Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln of **Sh Mehraj Din Matta** under the name and style of **M/s Tariq Brick Kiln, Kulbugh Wagar -Budgam** immediately.

ii. Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Mehraj Din Matta,** (Prop.) ***M/s* Tariq Brick Kiln, Kulbugh Wagar -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Vasu Yadav
Chairman

No:- JKPCC/LSK/**7413526**/2024/3068-3078
Dated:-01/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/13-14** dated **17-02-2024.**

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

iv. Chief Engineer, PHE Kashmir for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.

vii. Executive Engineer, PHE Division Budgam for information and necessary action.

viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Mehraj Din Matta,** Prop. **M/s Tariq Brick Kiln, Kulbugh Wagar -Budgam** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472681, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 01 JK PCC of 2024
Dated : 03/04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Abdul Hamid Nath Brick , Parniv,- Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s Abdul Hamid Nath Brick , Parniv,-Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Abdul Hamid Nath Brick , Parniv,-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary
J&K PCC
3/4/24

No:- JKPCC/LSK/2024/11-11
Dated:-03 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Abdul Hamid Nath Brick , Parniv,-Budgam** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretaryjkpcb@gmail.com

Order No: 170 of PCC 2023
Dated : 15 /12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Mushtaq Ahmad has set up and put in operation a brick kiln under the name and style of **M/s Friends Brick Kiln, at Wagam Chadoora -Budgam** in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **25-09-2023**, reported that the status of the Brick Kiln has remain unchanged and accordingly the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorisedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention & Control of Pollution) **Act, 1974,** read with Section **5** of Environment **(Protection) Act, 1986**, immediate closure of Brick Kiln of Mushtaq Ahmad under the name and style of **M/s Friends Brick Kiln, at Wagam Chadoora -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln of Mr. Mushtaq Ahmad under the name and style of **M/s Friends Brick Kiln, at Wagam Chadoora - Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the Brick Kiln, if registered.

iii) Mr. Mushtaq Ahmad, under the name and style of **M/s Friends Brick Kiln, at Wagam Chadoora -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

15/12/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:- JK PCC/LSK/7357016/023/911-916
Dated:- 15 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96 dt. 04-12-2023.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, PCC Budgam, with the direction to pursue and get the closure order implemented through District Administration.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Mushtaq Ahmad Prop. **M/s Friends Brick Kiln, at Wagam Chadoora -Budgam** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretarypcc@gmail.com

Order No: 171 of PCC 2023
Dated : 15/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Mohammad Amin Rather has set up and put in operation a brick kiln under the name and style of **M/s New Amin Brick Kiln, at Devbagh Panzan -Budgam** in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **12-07-2023**, reported that the status of the Brick Kiln has remain unchanged and accordingly the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorisedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention & Control of Pollution) **Act, 1974,** read with Section **5** of Environment **(Protection) Act, 1986**, immediate closure of Brick Kiln of Mohammad Amin Rather under the name and style of **M/s New Amin Brick Kiln, at Devbagh Panzan -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln of Mohd Amin Rather under the name and style of **M/s New Amin Brick Kiln, at Devbagh Panzan - Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the Brick Kiln, if registered.

iii) Mr. Mohammad Amin Rather, Prop. **M/s New Amin Brick Kiln, at Devbagh Panzan -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

15/12/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:- JK PCC/LSK/7357016/023 1917-922
Dated:- 15 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96 dt. 04-12-2023.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, PCC Budgam, with the direction to pursue and get the closure order implemented through District Administration.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Mohammad Amin Rather, Prop. **M/s New Amin Brick Kiln, at Devbagh Panzan -Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter Office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu (J&K) 180005
Ph/Fax. 0191-2474021

Summer Office: May-October
Shalla-Ul-Alam Complex,
Behind Govt. Silk Factory,
Rajbagh, Srinagar (J&K) 190008
Ph/Fax. 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 137 JKPCC of 2023
Dated: 01 /02/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Nazir Brick Kiln, Choon-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **01-11-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, latest inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **19-11-2022**,reported that the status of the Brick kiln remains unchanged and Regional Director Pollution Control Committee, Kashmir confirm the report of the Divisional officer, PCC Budgam and accordingly recommended for closure order vide letter No. **PCC/ROK/LS/2022/226-27** dt. **20-12-2022**.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Nazir Brick Kiln, Choon-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Nazir Brick Kiln, Choon-Budgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Prop. **M/s Nazir Brick Kiln, Choon-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

01/02/23
(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7104156/023/ 801-05
Dated:- 01 /02/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.
ii). Regional Director, PCB, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site Pollution Control Board Jammu for uploading the closure order.
v). Prop. M/s **Nazir Brick Kiln, Choon-Budgam** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretaryjkpccb@gmail.com

Order No: 162 of PCC 2023
Dated : 15/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Riyaz Ahmad Wani has set up and put in operation a Brick Kiln under the name and style of **M/s Shan Brick Kiln, at Kanir Chadoora-Budgam** in violation of above stated laws without obtaining Consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **12-07-2023**, reported that the status of the Brick Kiln has remain unchanged and accordingly the Regional Director, PCC Kashmir has recommended closure of the unit vide his No. **PCC/ROK/LS/23/894-96 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A) of the Air (Prevention and Control of Pollution) Act, 1981** and **Section 33(A)** of the **Water** (Prevention & Control of Pollution) **Act, 1974, read with Section 5 of Environment (Protection) Act, 1986**, immediate closure of Brick Kiln of Riyaz Ahmad Wani under the name and style of **M/s Shan Brick Kiln, at Kanir Chadoora -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick Kiln of Riyaz Ahmad Wani under the name and style of **M/s Shan Brick Kiln, at Kanir Chadoora -Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit, if registered.

iii). Mr. Riyaz Ahmad Wani Prop. **M/s Shan Brick Kiln, at Kanir Chadoora -Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:- JK PCC/LSK/7357016/023/863-868
Dated:- 15 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and has reference to his letter No. PCC/ROK/LS/23/894-96 dt. 04-12-2023.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, PCC Budgam, with the direction to pursue and get the closure order implemented through District Administration.

v). In-Charge web site Pollution Control Board Jammu for uploading the closure order.

vi). Mr. Riyaz Ahmad Wani Prop. M/s **Shan Brick Kiln, at Kanir Chadoora -Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretaryjkpcb@gmail.com

ORDER No. : 188 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas Mr Bashir Ahmad Wani has set up and put it in operation a Brick Kiln under the name and style of **M/s Firdous Brick Kiln Qazipora Chadoora -Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **19-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of **Mr. Bashir Ahmad Wani** under the name and style of **M/s Firdous Brick Kiln Qazipora Chadoora -Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Bashir Ahmad Wani under the name and style of **M/s Firdous Brick Kiln Qazipora Chadoora- Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Bashir Ahmad Wani under the name and style of **M/s Firdous Brick Kiln Qazipora Chadoora-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar), IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023/1021-1026
Dated:- 22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023**.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Bashir Ahmad Wani Prop. **M/s Firdous Brick Kiln Qazipora Chadoora-Budgam** for compliance

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

ORDER No. : 196 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Habib-ullah Malla has set up and put it in operation a Brick Kiln under the name and style of **M/s M. Co. Brick Kiln Diffpora Waterwani-Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **25-09-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Habib-Ullah Malla under the name and style of **M/s M. Co. Brick Kiln Diffpora Waterwani-Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Habib-Ullah Malla under the name and style of **M/s M. Co. Brick Kiln Diffpora Waterwani-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Habib-Ullah Malla Prop. **M/s M. Co. Brick Kiln Diffpora Waterwani-Budgam,** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar) IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023/1069-1074
Dated:- 22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023**.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Habib-Ullah Malla Prop. **M/s M. Co. Brick Kiln Diffpora Waterwani-Budgam,** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter Office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax: 0191-2430825

Summer Office: May-October
Shaikh-UL-Alam Campus,
Behind Govt. Silk Factory,
Rajbagh, Srinagar (J&K) 190008
Ph/Fax: 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 122 PCC of 2023
Dated: 31 /01/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Farooq Ahmad Dar Brick Kiln, Summerbugh, Shalina-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **01-09-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/2022/246-47 dated 24-12-2022** has recommended closure of above said Brick Kiln.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Farooq Ahmad Dar Brick Kiln, Summerbugh, Shalina-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Farooq Ahmad Dar Brick Kiln, Summerbugh, Shalina-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Prop. **M/s Farooq Ahmad Dar Brick Kiln, Summerbugh, Shalina-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

31/01/23
(K Ramesh Kumar IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7106619/023/726-30
Dated:-31 /01/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

v). Farooq Ahmad Dar, Prop. M/s **Farooq Ahmad Dar Brick Kiln, Summerbugh, Shalina-Budgam** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
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Parivesh Bhavan, Forest Complex
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Rajbagh, Srinagar, 190 008

Order No. : 04 **JK PCC of 2024**
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Sada Bahar Brick Kiln, Bonhama, Beerwah - Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s Sada Bahar Brick Kiln, Bonhama, Beerwah - Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Sada Bahar Brick Kiln, Bonhama, Beerwah - Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary
J&K PCC
3/4/24

No:- JKPCC/LSK/2024/33-43
Dated:-03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Sada Bahar Brick Kiln, Bonhama, Beerwah - Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretaryjkpcb@gmail.com

ORDER No. : 125 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Mohd Maqbool Dar has set up and put it in operation a Brick Kiln under the name and style of **M/s Maqbool Brick Kiln Chilyech Chadoora-Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **12-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air (Prevention and Control of Pollution) Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986,** immediate closure of Brick kiln of Mr. Mohd. Maqbool Dar under the name and style of **M/s Maqbool Brick Kiln Chilyech Chadoora-Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Mohd. Maqbool Dar under the name and style of **M/s Maqbool Brick Kiln Chilyech Chadoora-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Mohd. Maqbool Dar, Prop. **M/s Maqbool Brick Kiln Chilyech Chadoora-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23

(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023/1403-1408
Dated:- 22 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Mohd Maqbool Dar Prop. **M/s Maqbool Brick Kiln Chilyech Chadoora-Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretary@jkpcb@gmail.com

ORDER No. : 121 JKPCC of 2023
Dt. : 22 /12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas **Mr. Mohammad Rafiq Matta** has set up and put it in operation a Brick Kiln under the name and style of **M/s Gulfam Brick Kiln Chandpora, Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **14-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air (Prevention and Control of Pollution) Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section** 5 of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of **Mohammad Rafiq Matta** under the name and style of **M/s Gulfam Brick Kiln Chandpora, Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of **Mohammad Rafiq Matta** under the name and style of **M/s Gulfam Brick Kiln Chandpora, Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). **Mr. Mohammad Rafi Matta** Prop. **M/s Gulfam Brick Kiln Chandpora, Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361926/023/979-984
Dated:- 22 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023**.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

vi. In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). **Mr. Mohammad Rafiq Matta** Prop. **M/s Gulfam Brick Kiln Chandpora, Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

PCC

Winter Office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu (J&K) 180006.
Ph/Fax: 0191-2470023

Summer Office: May-October
Shalimar Canal Complex,
Behind Govt. Silk Factory,
Rajbagh, Srinagar(J&K) 190008
Ph/Fax: 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 06 PCC of 2023
Dated: 11 /04/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Sofi Brick Kiln, Summerbugh-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **31-12-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC Kashmir vide his communication No. **PCC/ROK/LS/23/31-32 dated 07-03-2023** has recommended closure of above said Brick Kiln.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under **Section 33 (A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974 and Section 31(A) Air** (Prevention and Control of Pollution) **Act,1981,** read with **Section 5** of **Environment** (Protection) **Act, 1986**, immediate closure of **M/s Sofi Brick Kiln,Summerbugh -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Sofi Brick Kiln, Summerbugh-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Prop. **M/s Sofi Brick Kiln, Summerbugh-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar)IFS 11/04/23
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7164439/023/28-32
Dated:- 11 /04/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

vi). Mohd Yousuf Sofi , Prop. M/s **Sofi Brick Kiln, Summerbugh-Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretaryjkpcb@gmail.com

ORDER No. : 190 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Nisar Hussain Mir has set up and put it in operation a Brick Kiln under the name and style of **M/s ZYDAAN Brick Kiln Dadina -Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **25-09-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Nisar Hussain Mir under the name and style of **M/s ZYDAAN Brick Kiln Dadina -Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Nisar Hussain Mir under the name and style of **M/s ZYDAAN Brick Kiln Dadina -Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Nisar Hussain Mir Prop. **M/s ZYDAAN Brick Kiln Dadina -Budgam,** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023/1033-1038
Dated:-22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023**.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Nisar Hussain Mir Prop. **M/s ZYDAAN Brick Kiln Dadina -Budgam,** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretaryjkpcb@gmail.com

ORDER No. : 193 JKPCC of 2023
Dt. : 22 /12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas Mr Abdul Satar Shagoo has set up and put it in operation a Brick Kiln under the name and style of **M/s BURHAN Brick Kiln, Waterwani-Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **10-10-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Ab. Satar Shagoo under the name and style of **M/s Burhan Brick Kiln, Waterwani--Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Ab. Satar Shagoo under the name and style of **M/s BURHAN Brick Kiln, Waterwani -Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Ab. Satar Shagoo, Prop. **M/s BURHAN Brick Kiln, Waterwani -Budgam,** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12

(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023/1051-1056
Dated:- 22 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Abdul Satar Shagoo Prop. **M/s BURHAN Brick Kiln, Waterwani hansahib-Budgam,** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretaryjkpcb@gmail.com

ORDER No. : 1280 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas Mohd Ashraf Bhat has been set up and put it in operation a Brick Kiln under the name and style of **M/s Shah-I-Hamadan Brick Kiln Nandvanpora -Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **06-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air (Prevention and Control of Pollution) Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Mohd. Ashraf Bhat under the name and style of **M/s Shah-I-Hamadan Brick Kiln Nandvanpora -Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Mohd. Ashraf Bhat under the name and style of **M/s Shah-I-Hamadan Brick Kiln Nandvanpora -Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Mohd. Ashraf Bhat, Prop. **M/s Shah-I-Hamadan Brick Kiln Nandvanpora -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/**7361426**/2023/10009-10014
Dated:- 22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023**.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Mohd Ashraf Bhat Prop. **M/s Shah-I-Hamadan Brick Kiln Nandvanpora-Budgam** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 02 **JK PCC of 2024**
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s New Gul, Brick Kiln, Gariend - Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s New Gul, Brick Kiln, Gariend - Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s New Gul, Brick Kiln, Gariend - Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary
J&K PCC
3/4/24

No:- JKPCC/LSK/2024/12-22
Dated:- 03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s New Gul, Brick Kiln, Gariend - Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

ORDER No. : 183 JKPCC of 2023
Dt. : 22 /12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Mr. Nazir Ahmad Shagoo has set up and put it in operation a Brick Kiln under the name and style of **M/s TATA Brick Kiln, Labertal-Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **23-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air (Prevention and Control of Pollution) Act, 1981** and **Section 33**(A) of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Nazir Ahmad Shagoo under the name and style of **M/s TATA Brick Kiln, Labertal-Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Nazir Ahmad Shagoo under the name and style of **M/s TATA Brick Kiln, Labertal-Budgam, Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Nazir Ahmad Shagoo Prop. **M/s TATA Brick Kiln, Labertal-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23

(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361428/023/991-996
Dated:-22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Nazir Ahmad Shagoo Prop. **M/s TATA Brick Kiln, Labertal-Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretarypcjk@gmail.com

ORDER No. : 134 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Mr Showkat Ahmad Dar has set up and put it in operation a Brick Kiln under the name and style of **M/s Shalimar Brick Kiln Paymus, Sangam-Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **12-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air (Prevention and Control of Pollution) Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986,** immediate closure of Brick kiln of Mr. Showkat Ahmad Dar under the name and style of **M/s Shalimar Brick Kiln Paymus, Sangam-Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Showkat Ahmad Dar under the name and style of **M/s Shalimar Brick Kiln Paymus, Sangam -Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Showkat Ahmad Dar, Prop. **M/s Shalimar Brick Kiln Paymus, Sangam** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023/ 9917-9982
Dated:- 22 /12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Showkat Ahmad Dar Prop. **Shalimar Brick Kiln Paymus, Sangam** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472681, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 03 **JK PCC of 2024**
Dated : 03 **/04 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Sofi Brothers Brick Kiln, Labartal-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s Sofi Brothers Brick Kiln, Labartal-Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Sofi Brothers Brick Kiln, Labartal-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary 3-4-24
J&K PCC

No:- JKPCC/LSK/2024/22-32
Dated:- 03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Sofi Brothers Brick Kiln, Labartal-Budgam** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

email: membersecretarypcc@gmail.com

ORDER No. : 201 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Mr Manzoor Ahmad Malik has set up and put it in operation a Brick Kiln under the name and style of **M/s Manzoor Brick Kiln Khadipora Halqua Nasrullha -Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **26-09-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Manzoor Ahmad Malik under the name and style of **M/s Manzoor Brick Kiln Khadipora, Halqa Nasrullha -Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Mr. Manzoor Ahmad Malik under the name and style of **M/s Manzoor Brick Kiln Khadipora, Halqa Nasrullha -Budgam** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Manzoor Ahmad Malik , Prop. **M/s Manzoor Brick Kiln Khadipora, Halqa Nasrullha -Budgam,** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/**7361426**/2023/1099-1104
Dated:- 22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023**.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr.Manzoor Ahmad Malik, Prop. **M/s Manzoor Brick Kiln Khadipora, Halqa Nasrullha - Budgam,** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretary.jkpcb@gmail.com

ORDER No. : 1512 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Hamidullah Dego has set up and put it in operation a Brick Kiln under the name and style of **M/s Jehlum Brick Kiln Ompora-Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **25-09-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Hamidullah Dego under the name and style of **M/s Jehlum Brick Kiln Ompora -Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Hamidullah Dego under the name and style of **M/s Jehlum Brick Kiln Ompora-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Hamidullah Dego, Prop. **M/s Jehlum Brick Kiln Ompora-Budgam ,** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023/1045-1050
Dated:- 22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). **Mr. Hamidullah Dego Prop. M/s Jehlum Brick Kiln Ompora-Budgam,** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter Office: Narwal Agrol
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax: 0191-2470025

Summer Office: Roy Complex
Shaikh Ul Alam Complex,
Behind Govt. Silk Factory,
Rajbagh, Srinagar (J&K) 190008
Ph/Fax: 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 119 PCC of 2023
Dated: 31 /01/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Kuwait Brick Kiln, Summerbugh, Lasjan -Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **01-09-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/2022/246-47 dated 24-12-2022** has recommended closure of above said Brick Kiln.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Kuwait Brick Kiln, Summerbugh, Lasjan -Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Kuwait Brick Kiln, Summerbugh, Lasjan -Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Prop. **M/s Kuwait Brick Kiln, Summerbugh, Lasjan -Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

31/01/23
(K Ramesh Kumar) IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 7106619/023/711-15
Dated:- 31 /01/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

vi). Ghulam Ahmad Mir, Prop. M/s **Kuwait Brick Kiln, Summerbugh, Lasjan -Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretarysjkpcb@gmail.com

ORDER No. : 197 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Ghulam Nabi Pushoo has set up and put it in operation a Brick Kiln under the name and style of **M/s Pushoo Brick Kiln Shoolipora-Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **30-09-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Ghulam Nabi Pushoo under the name and style of **M/s Pushoo Brick Kiln Shoolipora i-Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Ghulam Nabi Pushoo under the name and style of **M/s Pushoo Brick Kiln Shoolipora - Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Ghulam Nabi Pushoo Prop. **M/s Pushoo Brick Kiln Shoolipora -Budgam,** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23

(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023 /1075-1080
Dated:- 22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Ghulam Nabi Pushoo Prop. **M/s Pushoo Brick Kiln Shoolipora -Budgam,** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretarijkpcb@gmail.com

ORDER No. : 198 JKPCC of 2023
Dt. : 22-/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act,1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Nazir Ahmad Shagoo has set up and put it in operation a Brick Kiln under the name and style of **M/s Mughal Brick Kiln Nassrullahapora Waterwani-Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **25-09-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974**, read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Nazair Ahmad Shagoo under the name and style of **M/s Mughal Brick Kiln Nassrullahapora Waterwani -Budgam,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Nazair Ahmad Shagoo under the name and style of **M/s Mughal Brick Kiln Nassrullahapora Waterwani,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Nazair Ahmad Shagoo Prop. **M/s Mughal Brick Kiln Nassrullahapora Waterwani,** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023/1081-1086
Dated:- 22-/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Nazair Ahmad Shagoo Prop. **M/s Mughal Brick Kiln Nassrullahapora Waterwani - Budgam,** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

PCC

Winter Office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax: 0191-2476025

Summer Office: May-October
Shaikh-Ul-Alam Complex,
Behind Govt. Silk Factory,
Rajbagh, Srinagar(J&K) 190008
Ph/Fax: 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 120 PCC of 2023
Dated: 31 /01/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Gh. Mohamamd Malik Brick Kiln, Summerbugh,Lasjan-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **01-09-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/2022/246-47 dated 24-12-2022** has recommended closure of above said Brick Kiln.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Gh. Mohamamd Malik Brick Kiln, Summerbugh,Lasjan-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Gh. Mohamamd Malik Brick Kiln, Summerbugh,Lasjan-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Prop. **M/s Gh. Mohamamd Malik Brick Kiln, Summerbugh,Lasjan-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(K Ramesh Kumar) IFS 31/01/23
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7106619/023/716-20
Dated:- 31 /01/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

v). Ghulam Qadir Malik, Prop. M/s **Gh. Mohamamd Malik Brick Kiln, Summerbugh,Lasjan-Budgam** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

PCC

Winter Office: November-April
Parivesh Bhawan, Cheshi,
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax: 0191-2474035

Summer Office: May-October
Sheikh Ul-Alam Campus,
Behind Govt. Silk Factory,
Rajbagh, Srinagar (J&K) 190008
Ph/Fax: 0194-2311

email: membersecretaryjkspcb@gmail.com

Order No: 435 JKPCC of 2023
Dated: 01/02/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Sheikh-ul-Alam Brick Kiln, Kathir Gund-Budgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **09-11-2022**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, latest inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam on **19-11-2022**,reported that the status of the Brick kiln remains unchanged and Regional Director Pollution Control Committee, Kashmir confirm the report of the Divisional officer, PCC Budgam and accordingly recommended for closure order vide letter No. **PCC/ROK/LS/2022/226-27** dt. **20-12-2022**.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the detriment of human health and environment.

Now therefore in exercise of powers vested in the J & K State Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, immediate closure of **M/s Sheikh-ul-Alam Brick Kiln, Kathir Gund-Budgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the **M/s Sheikh-ul-Alam Brick Kiln, Kathir Gund-Budgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Prop. **M/s Sheikh-ul-Alam Brick Kiln, Kathir Gund-Budgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

01/02/23

(K Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7104156/023/791-95
Dated:- 01/02/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site Pollution Control Board Jammu for uploading the closure order.

v). Prop. M/s **Sheikh-ul-Alam Brick Kiln, Kathir Gund-Budgam** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 06 **JK PCC of 2024**
Dated : 03 **/04 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s New Shaheen Brick Kiln, Batpora Chandpora- Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s New Shaheen Brick Kiln, Batpora Chandpora-Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s New Shaheen Brick Kiln, Batpora Chandpora- Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary
J&K PCC
3.4.24

No:- JKPCC/LSK/2024/55-65
Dated:-03 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s New Shaheen Brick Kiln, Batpora Chandpora- Budgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretaryjkpcc@gmail.com

ORDER No. : 191 JKPCC of 2023
Dt. : 22/12/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, Mohd Iqram Dar has set up and put it in operation a Brick Kiln under the name and style of **M/s Bismillah Brick Kiln Poonch Gund -Budgam** in violation of above stated laws without obtaining consent from the J&K Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder were accordingly served with repeated notices, particularly notice dated **19-09-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Budgam on **26-09-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974,** read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. Mohd. Iqram Dar under the name and style of **M/s Bismillah Brick Kiln Poonch Gund -Budgam ,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Budgam** is directed to get the Brick kiln of Mr. Mohd. Iqram Dar under the name and style of **M/s Bismillah Brick Kiln Poonch Gund - Budgam** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. Mohd. Iqram Dar, Prop. **M/s Bismillah Brick Kiln Poonch Gund -Budgam,** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

22/12/23
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/7361426/2023/1039-1044
Dated:-22/12/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Budgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/897-99 dt 04-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). D.O, JKPCC Budgam for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee, Jammu for uploading the closure order.

vi). Mr. Mohd. Iqram Dar, Prop. **M/s Bismillah Brick Kiln Poonch Gund -Budgam,** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

LiFE Lifestyle For Environment

email: membersecretary@jkpcb@gmail.com

Order No: 89 PCC of 2023
Dated: 22 /09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Insaf Brick Kiln, Yarihole, Bonigam-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s Insaf Brick Kiln, Yarihole, Bonigam-Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s Insaf Brick Kiln, Yarihole, Bonigam-Kulgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Sh. Ab Salam Bhat, Prop. **M/s Insaf Brick Kiln, Yarihole, Bonigam-Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 23/941-945
Dated:- /09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

v). Sh. Ab. Salam Bhat, Prop. **M/s Insaf Brick Kiln, Yarihole, Bonigam-Kulgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

PCC

email: membersecretary@jkpcb@gmail.com

Order No: 98 PCC of 2023
Dated: 22 /09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s BPL Brick Kiln, Hablish-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s BPL Brick Kiln, Hablish -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s BPL Brick Kiln, Hablish --Kulgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Sh. Gh. Rasool Parry, Prop. **M/s BPL Brick Kiln, Hablish -Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC/Jammu

No:-JK PCC/LSK/ 23/ 426-430
Dated:- 22/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site PCC Jammu for uploading the closure order.
v). Sh. Gh. Rasool Parry, Prop. **M/s BPL Brick Kiln, Hablish -Kulgam** for compliance.

PCC

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

LiFE

email: membersecretaryjkpcb@gmail.com

Order No: 95 PCC of 2023
Dated: 22 /09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Chinar Brick Kiln, Baihama-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s Chinar Brick Kiln, Baihama -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s Chinar Brick Kiln, Baihama --Kulgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Sh. Reyaz Ahmad Koka, Prop. **M/s Chinar Brick Kiln, Baihama -Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 23/ 671-675
Dated:-22/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

v). Sh. Reyaz Ahmad Koka, Prop. **M/s Chinar Brick Kiln, Baihama -Kulgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

email: memebersecretaryjkpcb@gmail.com

Order No: 93 PCC of 2023
Dated: 22-09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Suraj Brick Kiln, Baihama-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s Suraj Brick Kiln, Baihama -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s Suraj Brick Kiln, Baihama -Kulgam,** closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Sh. Bashir Ahmad Ganie, Prop. **M/s Suraj Brick Kiln, Baihama -Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 231 467-465
Dated:-22-/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

v). Sh. Bashir Ahmad Ganie, Prop. **M/s Suraj Brick Kiln, Baihama -Kulgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

PCC

LiFE Lifestyle For Environment

email: membersecretaryjkpcc@gmail.com

Order No:94 PCC of 2023
Dated: 22 /09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Tawheed Brick Factory (TBF), Hablish-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar**, order dated **16-06-2023** as mentioned above, immediate closure of **M/s Tawheed Brick Factory (TBF), Hablish--Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s Tawheed Brick Factory (TBF), Hablish--Kulgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Sh. Nazir Ahmad Bhat, Prop. **M/s Tawheed Brick Factory (TBF), Hablish-Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 23/466-470
Dated:-22-09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site PCC Jammu for uploading the closure order.
v). Sh. Nazir Ahmad Bhat, Prop. **M/s Tawheed Brick Factory (TBF), Hablish-Kulgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

PCC

LiFE

email: membersecretaryjkpcc@gmail.com

Order No: 91 PCC of 2023
Dated: 22 /09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s New Zam Zam Brick Kiln, Baihama-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s New Zam Zam Brick Kiln, Baihama -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s New Zam Zam Brick Kiln, Baihama -Kulgam,** closed immediately.
ii). Director Industries & Commerce, Kashmir for deregistering the unit.
iii). Sh. Khursheed Ahmad Reshi, Prop. **M/s New Zam Zam Brick Kiln, Baihama -Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 23/451-455
Dated:-22-/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.
ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.
iii). Director Industries & Commerce, Kashmir for information and necessary action.
iv). In-Charge web site PCC Jammu for uploading the closure order.
v). Sh. Khursheed Ahmad Reshi, Prop. **M/s New Zam Zam Brick Kiln, Baihama -Kulgam** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 01 JK PCC of 2024
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Khrewan Brick Kiln, Khrewan, Lassipora-Pulwama** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln under the name and style of **M/s Khrewan Brick Kiln, Khrewan, Lassipora-Pulwama** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Khrewan Brick Kiln, Khrewan, Lassipora-Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary 3.4.24
&J&K PCC

No:- JKPCC/LSK/2024/66–76
Dated:-03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.
vii. Executive Engineer, PHE Division Pulwama for information and necessary action.
viii. Divisional Officer, PCC, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Khrewan Brick Kiln, Khrewan, Lassipora-Pulwama** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

PCC

email: membersecretaryjkpcb@gmail.com

Order No: 87 PCC of 2023
Dated: 22/09/2023

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **M/s Mohd Yousuf Bhat (515) Brick Kiln, Hablish-Kulgam** has been set up and put it in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dated **14-09-2021**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the unit holder has failed to show any response to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, Regional Director, JK PCC vide his communication No. **PCC/ROK/LS/23/68-69 dated 11-08-2023** has recommended closure of above said Brick Kiln.

Whereas, the Hon'ble High Court of Jammu and Kashmir, Srinagar vide its order dated **16-06-2023 in WP(C) No. 1590/2023 titled Mushtaq Ahmad Bhat V/s UT of J&K & Ors** has directed to close down the brick kilns without consent in District Kulgam.

Whereas, the unit in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore in exercise of powers vested in the J & K Pollution Control Committee under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and in compliance to **Hon'ble High Court of J&K, Srinagar,** order dated **16-06-2023** as mentioned above, immediate closure of **M/s Mohd Yousuf Bhat(515) Brick Kiln, Hablish -Kulgam** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Kulgam** is directed to get the **M/s Mohd Yousuf Bhat (515) Brick Kiln, Hablish -Kulgam** , closed immediately.

ii). Director Industries & Commerce, Kashmir for deregistering the unit.

iii). Sh. Mohd Yousuf Bhat, Prop. **M/S Mohd Yousuf Bhat (515) Brick Kiln, Hablish - Kulgam** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

22/09/23
(K. Ramesh Kumar)IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ 23/431-435
Dated:-22/09/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Kulgam for information and necessary action, under intimation.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight.

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). In-Charge web site PCC Jammu for uploading the closure order.

v). Sh. Mohd Yousuf Bhat, Prop. M/s **Mohd Yousuf Bhat (515) Brick Kiln, Hablish - Kulgam** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

PCC

email: membersecretaryjkpcb@gmail.com

ORDER No. : 215 JKPCC of 2024
DATED : 10 /01/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, **Brick Kiln** is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK PCC.

Whereas, **Mr. Peer Najm Ud Din** has set up and put it in operation a brick kiln under the name and style of **M/s Sun Brick Kiln at Drenin Dawlatabad Qazigund - Anantnag** in violation of above stated laws without obtaining Consent from the JK Pollution Control Committee that too bereft of adequate pollution control devices/ measures.

Whereas, the owner of the brick kiln was accordingly served with final notice dated **02-01-2023**, calling upon him there under to show reasons as to why legal action including closure of his unit be not taken.

Whereas, the owner of the Brick Kiln has failed to show any response to the final notice, besides failing to take measures to meet the requirements of laws governing environmental protection

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Anantnag on **15-07-2023**, reported that the status of the Brick kiln remains unchanged and accordingly Regional Director, PCC Kashmir has recommended closure of the Brick Kiln vide No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

Whereas, the brick kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under Section **31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981** and **Section 33(A)** of the **Water** (Prevention and Control of Pollution) **Act, 1974**, read with **Section 5** of Environment **(Protection) Act, 1986**, immediate closure of Brick kiln of Mr. **Peer Najm Ud Din** under the name and style of **M/s Sun Brick Kiln at Drenin Dawlatabad Qazigund - Anantnag** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Anantnag** is directed to get the Brick kiln of **Mr. Peer Najm Ud Din Prop.** M/s **Sun Brick Kiln at Drenin Dawlatabad Qazigund - Anantnag,** closed immediately.

ii). Director Industries & Commerce, Kashmir is directed to deregistering the Brick Kiln, if registered.

iii). Mr. **Peer Najm Ud Din Prop.** M/s **Sun Brick Kiln at Drenin Dawlatabad Qazigund - Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

10/01/24
(K Ramesh Kumar),IFS
Member Secretary
JK PCC Jammu

No:-JK PCC/LSK/ **7381588**/023/1186-1191
Dated:- 10 /01/2024.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Anantnag for information and necessary action.

ii). Regional Director, PCC, Kashmir for information and follow up action within fortnight and has reference to his letter No. **PCC/ROK/LS/23/121-22 dt 12-12-2023.**

iii). Director Industries & Commerce, Kashmir for information and necessary action.

iv). Divisional Officer, JKPCC, Anantnag for information, with the direction to follow up and get the closure order implemented through District Administration in letter sand sprit.

v). In-Charge web site Pollution Control Committee Jammu for uploading the closure order.

vi). Mr. **Peer Najm Ud Din Prop.**M/s **Sun Brick Kiln at Drenin Dawlatabad Qazigund - Anantnag** for compliance

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476527; mail - membersecretaryjkspcb@gmail.com

Order No. : 601 **JK PCC of 2024**
Dated : 19 **/03 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively ; and

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee; and

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee; and

Whereas, **Sh. Mohd Abass Ittoo** has set up and put in operation a Brick Kiln under the name and style of **M/s Abass Brick Kiln, , Brakpora Bulbul Nowgam- Anantnag** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment; and

Whereas, notice were served upon the owner of the brick kiln (on **16-08-2023**) calling upon him to show cause as to why legal action including closure of his brick kiln be not taken for violation of environmental laws; and

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Anantnag, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/24-25** dated **12-03-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Anantnag and accordingly recommended it for closure; and

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection; and

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** is directed to close down the brick kiln of **Sh. Mohd Abass Ittoo** under the name and style of **M/s Abass Brick Kiln, ,Brakpora Bulbul Nowgam- Anantnag** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Anantnag is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Anantnag is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Mohd Abass Ittoo** (Prop.) ***M/s*** **Abass Brick Kiln, , Brakpora Bulbul Nowgam- Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Shyam Singh), JKAS
Member Secretary,
J&K PCC.
19-3-24

No:- JKPCC/LSK/7434870/2024 /3557-3567
Dated:-19/03/2024

Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/24-25** dated **12-03-2024**.

iii. Director Industries and Commerce, **Kashmir** for information and necessary action

iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

v. Chief Engineer, PHE Kashmir for information and necessary action under intimation

vi. Executive Engineer, (KPDCL) Electric Division, Anantnag for information and necessary action.

vii. Executive Engineer, PHE Division Anantnag for information and necessary action.

viii. Divisional Officer, PCC, Anantnag for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K Pollution Control Committee Jammu for information and necessary action.

x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Mohd Abass Ittoo,** Prop. **M/s Abass Brick Kiln, , Brakpora Bulbul Nowgam- Anantnag** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 403 **JK PCC of 2024**
Dated : 19 **/03 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively; and

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee; and

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee; and

Whereas, **Sh. Bilal Ahmad Bhat** has set up and put in operation a Brick Kiln under the name and style of **M/s Bilal Brick Kiln, Thajwara Achabal- Anantnag** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment; and

Whereas, notice were served upon the owner of the brick kiln (on **16-08-2023**) calling upon him to show cause as to why legal action including closure of his brick kiln be not taken for violation of environmental laws; and

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Anantnag, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/24-25** dated **12-03-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Anantnag and accordingly recommended it for closure; and

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection; and

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** is directed to close down the brick kiln of **Sh. Bilal Ahmad Bhat** under the name and style of **M/s Bilal Brick Kiln, Thajwara Achabal- Anantnag** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Anantnag is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Anantnag is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Bilal Ahmad Bhat** (Prop.) ***M/s*** **Bilal Brick Kiln, Thajwara Achabal- Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Shyam Singh), JKAS
Member Secretary, 19.3.24
J&K PCC.

No:- JKPCC/LSK/ 7434870/2024/3579-3589
Dated:-19 /03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/24-25** dated **12-03-2024.**

iii. Director Industries and Commerce, **Kashmir** for information and necessary action

iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

v. Chief Engineer, PHE Kashmir for information and necessary action under intimation

vi. Executive Engineer, (KPDCL) Electric Division, Anantnag for information and necessary action.

vii. Executive Engineer, PHE Division Anantnag for information and necessary action.

viii. Divisional Officer, PCC, Anantnag for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K Pollution Control Committee Jammu for information and necessary action.

x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Bilal Ahmad Bhat,** Prop. **M/s Bilal Brick Kiln, Thajwara Achabal- Anantnag** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 968 **JK PCC of 2024**
Dated : 19 /03 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively; and

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee; and

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee; and

Whereas, **Sh. M. Ramzan Bhat** has set up and put in operation a Brick Kiln under the name and style of **M/s Suraj Brick Kiln, Nunwane, Brakpora- Anantnag** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment; and

Whereas, notice were served upon the owner of the brick kiln (on **16-08-2023**) calling upon him to show cause as to why legal action including closure of his brick kiln be not taken for violation of environmental laws; and

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Anantnag, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/24-25** dated **12-03-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Anantnag and accordingly recommended it for closure ; and

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection ; and

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** is directed to close down the brick kiln of **Sh. M.Ramzan Bhat** under the name and style of **M/s Suraj Brick Kiln, Nunwane, Brakpora - Anantnag** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Anantnag is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Anantnag is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. M. Ramzan Bhat** (Prop.) ***M/s*** **Suraj Brick Kiln, Nunwane, Brakpora - Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Shyam Singh), JKAS
Member Secretary,
J&K PCC.
19-3-24

No:- JKPCC/LSK/ 7434870/2024/ 3546-3556
Dated:-19 /03/2024

Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/24-25** dated **12-03-2024**.

iii. Director Industries and Commerce, **Kashmir** for information and necessary action

iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

v. Chief Engineer, PHE Kashmir for information and necessary action under intimation

vi. Executive Engineer, (KPDCL) Electric Division, Anantnag for information and necessary action.

vii. Executive Engineer, PHE Division Anantnag for information and necessary action.

viii. Divisional Officer, PCC, Anantnag for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K Pollution Control Committee Jammu for information and necessary action.

x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. M. Ramzan Bhat,** Prop. **M/s Suraj Brick Kiln, Nunwane, Brakpora- Anantnag** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel: 0191-2478827, mail: membersecretary.kspcb@gmail.com

Order No. : 404 **JK PCC of 2024**
Dated : 19 **/03 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively; and

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee; and

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee; and

Whereas, **Sh. M. Afzal** has set up and put in operation a Brick Kiln under the name and style of **M/s M.N.K Brick Kiln, Bumthan-Anantnag** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment; and

Whereas, notice were served upon the owner of the brick kiln (on **16-08-2023**) calling upon him to show cause as to why legal action including closure of his brick kiln be not taken for violation of environmental laws; and

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Anantnag, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/RDK/L.S/2024/24-25** dated **12-03-2024** confirmed the inspection report of Divisional Officer, Pollution Control Committee, Anantnag and accordingly recommended it for closure; and

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection; and

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** is directed to close down the brick kiln of **Sh. M. Afzal** under the name and style of **M/s M.N.K Brick Kiln, Bumthan-Anantnag** immediately.

ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (KPDCL) Electric Division, Anantnag is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Anantnag is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. M. Afzal** (Prop.) ***M/s*** **M.N.K Brick Kiln, Bumthan-Anantnag** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Shyam Singh), JKAS
Member Secretary,
J&K PCC
19-3-24

No:- JKPCC/LSK/ 7434870/2024 /3590-3640
Dated: 14 /03/2024

Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Anantnag** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDK/L.S/2024/24-25** dated **12-03-2024**.

iii. Director Industries and Commerce, **Kashmir** for information and necessary action

iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.

v. Chief Engineer, PHE Kashmir for information and necessary action under intimation

vi. Executive Engineer, (KPDCL) Electric Division, Anantnag for information and necessary action.

vii. Executive Engineer, PHE Division Anantnag for information and necessary action.

viii. Divisional Officer, PCC, Anantnag for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT J&K Pollution Control Committee Jammu for information and necessary action.

x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. M. Afzal,** Prop. **M/s M.N.K Brick Kiln, Bumthan-Anantnag** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

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Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 08 JK PCC of 2024
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Star Brick Kiln, Oukhoo Kakapora -Pulwama** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln under the name and style of **M/s Star Brick Kiln, Oukhoo Kakapora -Pulwama** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Star Brick Kiln, Oukhoo Kakapora -Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary 3-4-24
J&K PCC

No:- JKPCC/LSK/2024/177-87
Dated:-03 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.
vii. Executive Engineer, PHE Division Pulwama for information and necessary action.
viii. Divisional Officer, PCC, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Star Brick Kiln, Oukhoo Kakapora -Pulwama** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
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Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 38 **JK PCC of 2024**
Dated : 04 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Bashir Ahmad Magray, Shith Parraypora-Pulwama** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln under the name and style of **M/s Bashir Ahmad Magray, Shith Parraypora-Pulwama** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Bashir Ahmad Magray, Shith Parraypora-Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghap Sham Singh), JKAS
Member Secretary
J&K PCC
4.4.24

No:- JKPCC/LSK/2024/405-415
Dated:- 04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.
vii. Executive Engineer, PHE Division Pulwama for information and necessary action.
viii. Divisional Officer, PCC, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Bashir Ahmad Magray, Shith Parraypora-Pulwama** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
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Silk Factory Road
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Order No. : 09 **JK PCC of 2024**
Dated : 03 **/04 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Sunflower Brick Kiln, Audoora - Pulwama** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln under the name and style of **M/s Sunflower Brick Kiln, Audoora -Pulwama** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Sunflower Brick Kiln, Audoora -Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary 3/4/24
J&K PCC

No:- JKPCC/LSK/2024/88-98
Dated:-03 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.
vii. Executive Engineer, PHE Division Pulwama for information and necessary action.
viii. Divisional Officer, PCC, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Sunflower Brick Kiln, Audoora -Pulwama** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Kashmir, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 381 **JK PCC of 2024**
Dated : 05/03 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Haji Jalaldeen Nath** has set up and put in operation a Brick Kiln under the name and style of **M/s Jalal Brick Kiln at Rambeerpora Newa-Pulwama** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 10-08-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama on **19-02-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir vide letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024** confirmed the inspection report of Divisional Officer, PCC, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln of **Sh. Haji Jalaldeen Nath Nath** under the name and style of M/s **Jalal Brick Kiln at Rambeerpora Newa-Pulwama** immediately.

ii. Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Haji Jalaldeen Nath** (Prop.) ***M/s*** **Jalal Brick Kiln at Rambeerpora Newa-Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

5/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSK/ 7420766/2024 /3348-3358
Dated:-05/03/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.

ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight, in reference to his letter No. **PCC/ROK/LS/2024/17-18** dated **23-02-2024.**

iii. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), **Kashmir** for information and necessary action under intimation.

iv. Chief Engineer, PHE, **Kashmir** for information and necessary action under intimation

v. Director Industries and Commerce, **Kashmir** for information and necessary action.

vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.

vii. Executive Engineer, PHE Division Pulwama for information and necessary action.

viii. Divisional Officer, Pollution Control Committee, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, J&K NGT PCC, Kashmir for information and necessary action.

x. I/c web site Pollution Control Committee **Kashmir** for uploading the closure order

xi. **Sh. Haji Jalaldeen Nath** Prop. M/s **Jalal Brick Kiln at Rambeerpora Newa-Pulwama** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
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Parivesh Bhavan, Forest Complex
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Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 19 **JK PCC of 2024**
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Mahajan Enterprises Brick Kilm, Sakta Chak-Kathua** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee, Kathua, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC , Kathua and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Kathua** is directed to close down the brick kiln under the name and style of M/s **Mahajan Enterprises Brick Kilm, Sakta Chak-Kathua** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Kathua is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Kathua is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***M/s* Mahajan Enterprises Brick Kilm, Sakta Chak-Kathua** is directed to cease the operation of the Brick Kiln forthwith.

(Ghan Sham Singh),JKAS
Member Secretary 3.4.24
J&K PCC

No:- JK PCB/LSJ/2024/198–208
Dated:- 03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Kathua** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Kathua for information and necessary action.
vii. Executive Engineer, PHE Division Kathua for information and necessary action.
viii. Divisional Officer, PCC, Kathua for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Mahajan Enterprises Brick Kilm, Sakta Chak-Kathua** for compliance.

Jammu and Kashmir Pollution Control Committee

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Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 282 **JK PCC of 2024**
Dated : 15 /02 /2024

Whereas, Consent to operate was issued to **M/s Bharat Earth Products, Domana- District Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Bharat Earth Products, Domana- District Jammu** is operational in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick KILN with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Sandeep Nargotra** under the name and style of **M/ Bharat Earth Products, Domana- District Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Sandeep Nargotra** (Prop.) ***M/s* Bharat Earth Products, Domana- District Jammu** is directed to cease the operation of the brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1770-1780
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Sandeep Nargotra,** Prop. **M/s Bharat Earth Products, Domana- District Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006 || Silk Factory Road
Rajbagh, Srinagar, 190 008
Tel - 0191-2476827; mail - membersecretaryjkspcb@gmail.com

ORDER No. : 309 **JK PCC of 2024**
Dated : 15 /02 /2024

Whereas, Consent to operate was issued to **M/s Brighu Brick Kiln, Old Domana - Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Brighu Brick Kiln, Old Domana - Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick KILN with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Vijay Khajuria,**under the name and style of **M/s Brighu Brick Kiln, Old Domana - Jammu** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Vijay Khajuria,** (Prop.) ***M/s*** **Brighu Brick Kiln, Old Domana - Jammu mmu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1969-1979
Dated:-15/02/2024

Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Vijay Khajuria,** Prop. **M/s Brighu Brick Kiln, Old Domana - Jammu mmu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex Transport Nagar, Jammu, 180 006 || Silk Factory Road Rajbagh, Srinagar, 190 008

Tel - 0191-2478927; mail - membersecretaryjkspcb@gmail.com

Order No. : 283 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Choudhary Bricks and Tile Ind. Purkhoo Akhnoor Road- District Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Choudhary Bricks and Tile Ind. Purkhoo Akhnoor Road- District Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Mulkh Raj Choudhary** under the name and style of **M/ Choudhary Bricks and Tile Ind. Purkhoo Akhnoor Road - District Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Mulkh Raj Choudhary** (Prop.) ***M/s*** **Choudhary Bricks and Tile Ind. Purkhoo Akhnoor Road - District Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1781-1791
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Mulkh Raj Choudhary ,** Prop. **M/s Choudhary Bricks and Tile Ind. Purkhoo Akhnoor Road- District Jammu** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472681, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 14 **JK PCC of 2024**
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Devi Bhagwati Brick Kiln,Pathary Akhnoor-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Devi Bhagwati Brick Kiln,Pathary Akhnoor-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop.,M/s*** **Devi Bhagwati Brick Kiln,Pathary Akhnoor-Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 3.4.24
J&K PCC

No:- JK PCB/LSJ/2024/143–153
Dated:-03 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Devi Bhagwati Brick Kiln,Pathary Akhnoor-Jammu** for compliance.

Government of Jammu and Kashmir
JK POLLUTION CONTROL BOARD

Winter Office: Rahmandan Agra
Jammu (J&K) 180006
Ph/Fax : 0191-2475925

Summer Office: May – October
Sheikh Ul Alam Complex
Behind Govt. Silk Factory,
Rajbagh Srinagar (J&K) 190008
Ph/Fax 0194-2311168

Email: ...

ORDER NO : 158 JK PCB of 2021
Dated : 16 -02-2021

Whereas, no industrial unit can be set up or put in operation without prior consent of the Pollution Control Board, warranted under **Section 25/26** and **Section 21** of **the Water (Prevention and Control of Pollution) Act 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively.

Whereas, the Brick Kiln falls in **Orange** category as the activity carried in the unit is polluting one and deficiency in PCDs/PCMs and use of out dated technology is bound to cause pollution beyond tolerable limits

Whereas, a Brick Kiln under the name and style of **M/s Devi Kiln, Dayaran, Jammu** has failed to obtain upto date consent from the Board and is currently in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures besides without mandatory **Environmental Clearance** for brick earth for manufacturing of Bricks, with further failure to take measures to meet the requirements of laws governing environmental protection.

Whereas, the unit holder was accordingly served with repeated notices, particularly final notice **dt. 01-12-2020**, calling upon him there under to show reasons as to why legal action including closure of unit be not taken.

Whereas, concerned Brick Kiln owner has failed to show any response to the above stated notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, the Brick Kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Board under **Section 33(A)** and **Section 31 (A)** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively, read with **Environment** (Protection) **Act 1986**, immediate closure of Brick Kiln of Sh. Raj Kumar Gupta, under the name and style of **M/s Devi Kiln, Dayaran, Jammu,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Jammu** is directed to get **M/s Devi Kiln, Dayaran, Jammu,** closed immediately and cancel the licence if issued.
ii). Sh. Raj Kumar, Prop. **M/s Devi Kiln, Dayaran, Jammu,** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

16/2

(M.M. Shah)
Legal Advisor
JK PCB, Jammu

16/2/21

(B.M. Sharma), IFS
Member Secretary,
JK PCB, Jammu

No:-JK PCB/LSJ/976/2021/ 883-86
Dated:- 16 /02/2021.

Copy to the following for information and immediate compliance:-

i). Deputy Commissioner/ District Magistrate **Jammu.**
ii). Regional Director, JK Pollution Control Board, Jammu for information and necessary action within fortnight and has reference to his letter No. Pollution Control Board/RDJ/O/20/5606 dt. 24-12-2020.
iii). I/c website Pollution Control Board for uploading the closure order.
iv). Sh Raj Kumar, Prop. **M/s Devi Kiln, Dayaran, Jammu.**

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 284 **JK PCC of 2024**
Dated : 15 /02 /2024

Whereas, Consent to operate was issued to **M/s Ganesh Brick Kiln, Amb Garota- District Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Ganesh Brick Kiln, Amb Garota- District Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Balbeer Singh** under the name and style of **M/ Ganesh Brick Kiln, Amb Garota- District Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Balbeer Singh** (Prop.) ***M/s*** **Ganesh Brick Kiln, Amb Garota- District Jammu** is directed to cease the operation of the brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCB/LSJ/**7395204**/2024 1792-1802
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Balbeer Singh,** Prop. **M/s Ganesh Brick Kiln, Amb Garota- District Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex | Silk Factory Road
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008
Tel - 0191-2478927; mail - membersecretaryjkspcb@gmail.com

Order No. :285 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Jai Bhagwati Brick Kiln Mishriwala Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Jai Bhagwati Brick Kiln Mishriwala Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore In exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Naseeb Singh** under the name and style of **M/ Jai Bhagwati Brick Kiln, Mishriwala Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Naseeb Singh** (Prop.) ***M/s*** **Jai Bhagwati Brick Kiln, Mishriwala Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1803–1813
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Naseeb Singh,** Prop. **M/s Jai Bhagwati Brick Kiln, Mishriwala Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex | Silk Factory Road
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008
Tel - 0191-2478927; mail - membersecretaryjkspcb@gmail.com

Order No. : 302 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Jai Ganesh Brick Kiln,Gho Manahasa, Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Jai Ganesh Brick Kiln,Gho Manahasa, Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick KILN with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Smt .Sanjojita Devi** under the name and style of **M/ Jai Ganesh Brick Kiln,Gho Manahasa, Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Smt. Sanjojita Devi** (Prop.) ***M/s*** **Jai Ganesh Brick Kiln,Gho Manahasa, Jammu** is directed to cease the operation of the brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1892-1902
Dated:-15/02/2024

Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Smt. Sanjojita Devi,** Prop. **M/s Jai Ganesh Brick Kiln,Gho Manahasa, Jammu** for compliance.

Government of Jammu and Kashmir
JK POLLUTION CONTROL COMMITTEE

PCB

Winter Office: November-April
Srinath Bhawan, Gladni
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax: 0191-2674035

Summer Office: May – October
Sheikh Ul Alam Campus
Behind Govt. Silk Factory,
Rajbagh Srinagar (J&K) 190008
Ph/Fax 0194-2301185

Email: rosdirectorsecretarylkpcb@gmail.com

ORDER NO : 95 JK PCC of 2021
Dated : 30 -12-2021

Whereas, no industrial unit can be set up or put in operation without prior consent of the Pollution Control Board, warranted under **Section 25/26** and **Section 21** of **the Water (Prevention and Control of Pollution) Act 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively.

Whereas, the Brick Kiln falls in **Orange** category on the basis of its pollution potential and for obtaining the consent from the Pollution Control Board/Committee while as best available technology and adequate Pollution Control Devices/Pollution Control Measures are required to be in placed in the Brick Kiln to keep the level of pollution within permissible limits.

Whereas, a Brick Kiln under the name and style of **M/s Jai Mata Laxmi Brick Kiln,Jindra Jammu,** has failed to obtain upto date consent from the JK Pollution Control Committee and is currently in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures, with further failure to take measures to meet the requirements of laws governing environmental protection.

Whereas, the unit holder were accordingly served with repeated notices **dt. 07-06-2018,** calling upon him there under to show reasons as to why legal action including closure of unit be not taken.

Whereas, concerned Brick Kiln owner has failed to show any response to the above stated notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, the Brick Kiln was again inspected by the field officer of the Pollution Control Committee, Jammu(North) on 09-08-2021 and it has been reported that the brick kiln continues to be operational without adequate Pollution Control Devices/Pollution Control Measures and valid consent from JK PCC.

Whereas, the Brick Kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment..

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under **Section 33(A)** and **Section 31 (A)** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively, read with **Environment** (Protection) **Act 1986,** immediate closure of Brick Kiln of Smt. Susma Manhas Prop. **M/s Jai Mata Laxmi Brick Kiln,Jindra Jammu,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Jammu** is directed to get the Brick Kiln of Smt. Susma Manhas under the name and style of **M/s Jai Mata Laxmi Brick Kiln,Jindra, Jammu,** closed immediately and cancel the licence if issued.

ii). Smt. Susma Manhas , Prop. **M/s Jai Mata Laxmi Brick Kiln,Jindra Jammu,** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(M.M.Shah) 30/12
Legal Advisor
JK PCC, Jammu

30/12
(B.M.Sharma),IFS
Member Secretary
JKPCC, Jammu

No:-JKPCC/LSJ/30/2021/ 505-08
Dated:- 30 /12/2021.

Copy to the following for information and immediate compliance:-

i). Deputy Commissioner/ District Magistrate **Jammu.**
ii). Regional Director, JK Pollution Control Board, Jammu for information and necessary action within fortnight and has reference to his letter No. **PCC/RDJ/21/3295-96 dt. 14-09-2021.**
iii). I/c website Pollution Control Board for uploading the closure order.
iv) Smt. Susma Manhas ,Prop. **M/s Jai Mata Laxmi Brick Kiln,Jindra, Jammu.**

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex Transport Nagar, Jammu, 180 006 || Silk Factory Road Rajbagh, Srinagar, 190 008

Tel - 0191-2476827; mail - membersecretaryjkspcb@gmail.com

ORDER No. : 209 **JK PCC of 2024**
Dated : 15/02 /2024

Whereas, Consent to operate was issued to **M/s Raja Mandlik Brick Kiln,Chak Balwal, Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Raja Mandlik Brick Kiln,Chak Balwal, Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Pritam Singh** under the name and style of **M/s Raja Mandlik Brick Kiln,Chak Balwal, Jammu** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Pritam Singh** (Prop.) ***M/s*** **Raja Mandlik Brick Kiln,Chak Balwal, Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1936-1947
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Pritam Singh,** Prop. **M/s Raja Mandlik Brick Kiln,Chak Balwal, Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 286 **JK PCC of 2024**
Dated : 15 /02 /2024

Whereas, Consent to operate was issued to **M/s Jai Ram Brick Kiln, Kot Ghari, Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Jai Ram Brick Kiln, Kot Ghari, Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Ram Krishan** under the name and style of **M/ Jai Ram Brick Kiln, Kot Ghari, Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Ram Krishan** (Prop.) ***M/s*** **Jai Ram Brick Kiln, Kot Ghari, Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1814-1824
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Ram Krishan,** Prop. **M/s Jai Ram Brick Kiln, Kot Ghari, Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex | Silk Factory Road
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008
Tel - 0191-2476827; mail - membersecretaryjkspcb@gmail.com

Order No. : 301 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Jai Shiv Brick Kiln, Jourian Akhnoor, Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Jai Shiv Brick Kiln, Jourian Akhnoor, Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Bodh Raj** under the name and style of **M/ Jai Shiv Brick Kiln, Jourian Akhnoor, Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Bodh Raj** (Prop.) ***M/s* Jai Shiv Brick Kiln, Jourian Akhnoor, Jammu** is directed to cease the operation of the brick kiln forthwith.

15/2/24
Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1881-1891
Dated:-15 /02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Bodh Raj,** Prop. **M/s Jai Shiv Brick Kiln, Jourian Akhnoor, Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

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Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008

Tel - 0191-2478927; mail - membersecretaryjkspcb@gmail.com

Order No. : 287 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Kaliashpati Brick Kiln, Bawa Talab, Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Kailashpati Brick Kiln, Bawa Talab, Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023)** calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Pritam Singh** under the name and style of **M/ Kaliashpati Brick Kiln, Bawa Talab, Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Pritam Singh** (Prop.) ***M/s*** **Kaliashpati Brick Kiln, Bawa Talab, Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1825-1835
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Pritam Singh,** Prop. **M/s Kaliashpati Brick Kiln, Bawa Talab, Jammu** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 15 **JK PCC of 2024**
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Krishna Brick kiln, Akhnoor Road, Domana-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Krishna Brick kiln, Akhnoor Road, Domana-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop.,M/s*** **Krishna Brick kiln, Akhnoor Road, Domana-Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 23.4.24
J&K PCC

No:- JK PCB/LSJ/2024/154—164
Dated:-23/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Krishna Brick kiln, Akhnoor Road, Domana-Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476027; mail - membersecretaryjkspcb@gmail.com

Order No. : 283 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Kumar Kiln, Dayaran-Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Kumar Kiln, Dayaran-Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick KILN with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Om Parkash** under the name and style of **M/ Kumar Kiln, Dayaran-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Om Parkash** (Prop.) ***M/s*** **Kumar Kiln, Dayaran-Jammu** is directed to cease the operation of the brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1836-1847
Dated:- 15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Om Parkash** Prop. **M/s Kumar Kiln, Dayaran-Jammu** for compliance.
xii.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 006
Tel - 0191-2478927; mail - membersecretaryjkspcb@gmail.com

Order No. : 289 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Laxmi Brick Kiln, Marjali-Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Laxmi Brick Kiln, Marjali-Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Ranjeet Singh** under the name and style of **M/ Laxmi Brick Kiln, Marjali-Jammu** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Ranjeet Singh** (Prop.) ***M/s* Laxmi Brick Kiln, Marjali-Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1848–1858
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Ranjeet Singh** Prop. **M/s Laxmi Brick Kiln, Marjali-Jammu** for compliance.

Government of Jammu and Kashmir
JK POLLUTION CONTROL BOARD

PCB

Winter Office: Nowshehra Apsi
Tehsil Bhawan, Gladni
Tehsil Nagar, Rehal,
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Rajbagh Srinagar (J&K) 190008
Ph/Fax 0194-2312385

ORDER NO : 159 JK PCB of 2021
Dated : 16-02-2021

Whereas, no industrial unit can be set up or put in operation without prior consent of the Pollution Control Board, warranted under **Section 25/26** and **Section 21** of **the Water (Prevention and Control of Pollution) Act 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively.

Whereas, the Brick Kiln falls in **Orange** category as the activity carried in the unit is polluting one and deficiency in PCDs/PCMs and use of out dated technology is bound to cause pollution beyond tolerable limits

Whereas, a Brick Kiln under the name and style of **M/s Mandlik Brick Kiln, Buran Patta, Marjali, Jammu** has failed to obtain upto date consent from the Board and is currently in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures besides without mandatory **Environmental Clearance** for brick earth for manufacturing of Bricks, with further failure to take measures to meet the requirements of laws governing environmental protection.

Whereas, the unit holder was accordingly served with repeated notices, particularly final notice **dt. 01-12-2020**, calling upon him there under to show reasons as to why legal action including closure of unit be not taken.

Whereas, concerned Brick Kiln owner has failed to show any response to the above stated notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, the Brick Kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Board under **Section 33(A)** and **Section 31 (A)** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively, read with **Environment** (Protection) **Act 1986**, immediate closure of Brick Kiln of Sh. Pardeep Singh, under the name and style of **M/s Mandlik Brick Kiln, Buran Patta, Marjali, Jammu,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Jammu** is directed to get **M/s Mandlik Brick Kiln, Buran Patta, Marjali, Jammu** closed immediately and cancel the licence if issued.

ii). Sh. Pardeep Singh, Prop. **M/s Mandlik Brick Kiln, Buran Patta, Marjali, Jammu,** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

16/02

(M.M. Shah)
Legal Advisor
JK PCB, Jammu

16/2/21

(B.M. Sharma), IFS
Member Secretary,
JK PCB, Jammu

No:-JKPCB/LSJ/977/2021/ 087-90
Dated:- 16 /02/2021.

Copy to the following for information and immediate compliance:-

i). Deputy Commissioner/ District Magistrate **Jammu.**
ii). Regional Director, JK Pollution Control Board, Jammu for information and necessary action within fortnight and has reference to his letter No. Pollution Control Board/RDJ/O/20/5605 dt. 24-12-2020.
iii). I/c website Pollution Control Board for uploading the closure order.
iv). Sh Pardeep Singh, Prop. **M/s Mandlik Brick Kiln, Buran Patta, Marjali, Jammu.**

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2470927; mail - membersecretaryjkspcb@gmail.com

Order No. : 291 **JK PCC of 2024**
Dated : 15 /02 /2024

Whereas, Consent to operate was issued to **M/s National Brick Kiln, Kangrial- Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s National Brick Kiln, Kangrial-Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January,2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Mohinder Singh** under the name and style of **M/s National Brick Kiln, Kangrial- Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Mohinder Singh** (Prop.) ***M/s*** **National Brick Kiln, Kangrial- Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024 | 1870– 1880
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Mohinder Singh** Prop. **M/s National Brick Kiln, Kangrial- Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

ORDER No. : 303 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s New Bhagwati Brick Kiln, Kangrial-Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s New Bhagwati Brick Kiln, Kangrial- Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Naseeb Singh** under the name and style of **M/s New Bhagwati Brick Kiln, Kangrial- Jammu** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Naseeb Singh** (Prop.) ***M/s*** **New Bhagwati Brick Kiln, Kangrial- Jammu** is directed to cease the operation of the brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1903-1913
Dated:- 18/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024.**

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Naseeb Singh** Prop. **M/s New Bhagwati Brick Kiln, Kangrial- Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2478627, mail - membersecretaryjkspcb@gmail.com

ORDER No. : 293 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s New Devi Bhagwati Brick Kiln, Pakhian - Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s New Devi Bhagwati Brick Kiln, Pakhian - Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **S. Kaka Ram** under the name and style of **M/s New Devi Bhagwati Brick Kiln, Pakhian - Jammu** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **S. Kaka Ram,** (Prop.) ***M/s*** **New Devi Bhagwati Brick Kiln, Pakhian - Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1892-1902
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. S. Kaka Ram, Prop. **M/s New Devi Bhagwati Brick Kiln, Pakhian- Jammu** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 11 JK PCC of 2024
Dated : 23 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s New Jagdambay Brick Industry, MahalPur Bathera - Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), reporting that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **New Jagdambay Brick Industry, MahalPur Bathera - Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***M/s* New Jagdambay Brick Industry, MahalPur Bathera - Jammu** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 3.4.24
J&K PCC

No:- JK PCB/LSJ/2024/110-120
Dated:03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s New Jagdambay Brick Industry, MahalPur Bathera - Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008
Tel - 0191-2478927; mail - membersecretaryjkspcb@gmail.com

Order No. : 292 **JK PCC of 2024**
Dated : 15 /02 /2024

Whereas, Consent to operate was issued to **M/s New Krishna Brick Kiln, Rakh Burn-Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s New Krishna Brick Kiln, Rakh Burn- Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Balwant Singh** under the name and style of **M/s New Krishna Brick Kiln, Rakh Burn- Jammu** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Balwant Singh** (Prop.) ***M/s*** **New Krishna Brick Kiln, Rakh Burn- Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1881-1891
Dated:- 15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Balwant Singh** Prop. **M/s New Krishna Brick Kiln, Rakh Burn- Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex | Silk Factory Road
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

ORDER No. : 294 JK PCC of 2024
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Northern Brick Kiln, Kangrial- Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Northern Brick Kiln, Kangrial-Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick KILN with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Sardar Kamaljeet Singh** under the name and style of **M/s Northern Brick Kiln, Kangrial- Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sardar Kamaljeet Singh** (Prop.) ***M/s*** **Northern Brick Kiln, Kangrial- Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024 1903-1913
Dated:-15 /02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sardar Kamaljeet Singh** Prop. **M/s Northern Brick Kiln, Rakh Burn- Jammu** for compliance

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

ORDER No. :295 JK PCC of 2024
Dated : 15/02 /2024

Whereas, Consent to operate was issued to **M/s Om Brick & Tile Ind., Purkhoo- Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Om Brick & Tile Ind., Purkhoo-Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Om Parkash** under the name and style of **M/s Om Brick & Tile Ind., Purkhoo-Jammu** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Om Parkash** (Prop.) ***M/s* Om Brick & Tile Ind., Purkhoo- Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024 | 1914-1924
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024.**

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. Shri Om Parkash, Prop. **M/s Om Brick & Tile Ind., Purkhoo- Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2478927; mail - membersecretaryjkspcb@gmail.com

ORDER No. :296 JK PCC of 2024
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Peer Baba Brick Kiln, Bhala Da Bagh, Akhnoor, Jammu** with validity period upto **31-03-2014**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Peer Baba Brick Kiln, Bhala Da Bagh, Akhnoor, Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick KILN with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024,** revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Vijay Kumar** under the name and style of **M/s Peer Baba Brick Kiln, Bhala Da Bagh, Akhnoor- Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Vijay Kumar** (Prop.) ***M/s*** **Peer Baba Brick Kiln, Bhala Da Bagh, Akhnoor- Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1925–1935
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Vijay Kumar,** Prop. **M/s Peer Baba Brick Kiln, Bhala Da Bagh, Akhnoor- Jammu** for compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

Winter office: Room No. 101-102
Parivesh Bhawan, Forest Complex
Gladni, Transport Nagar,
Nanak Nagar, Jammu
Tel/Fax: 0191-2470225

Summer Office: May-October
Sheikh Alam Complex
Behind SBI Factory
Rajbagh Srinagar
Ph/Fax: 0194-2312163

email: membersecretaryjkspcb@gmail.com

ORDER NO. : 34 JK PCC of 2023

DATED : 11 -08-2023

Whereas, Consent to Operate (fresh) was issued to **M/s Radha Swami brick Kiln vide order No. 459 of 2006 dt. 04-08-2006** with validity period upto **one year**, thereafter unit holder has failed to obtain periodical renewals as warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) Act, **1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, on the basis of pollution potential, **brick kiln** is classified as **Orange** category and obtaining the consent from the Pollution Control Committee is mandatory along with adoption of pollution control mechanism to achieve the Prescribed Standards of pollution.

Whereas, a brick Kiln set up by **Mr. Raghunath Singh** under the name and style of **M/s Radha Swami Brick Kiln at Bawa Talab Akhnoor Jammu** is currently operational in violation of above stated laws that too without adequate pollution control devices/pollution control measures and valid consent from the JK Pollution Control Committee.

Whereas, the owner of the brick kiln were accordingly served with notices latest on **04-01-2022**, calling upon him there under to show reasons as to why legal action including closure of the Brick Kiln be not taken to which he failed to show any tenable response, besides failing to obtain mandatory Consent from the JK Pollution Control Committee.

Whereas, latest inspection carried out by the Divisional Officer, Pollution Control Committee, Jammu (North) on **27-03-2023**, reported that the Brick Kiln is operational without valid consent from the JK Pollution Control Committee and without adequate Pollution Control Devices/Pollution Control Measures and,

Whereas, Regional Director, Pollution Control Committee, Jammu vide letter No. **PCC/RDJ/O/22/65-66 dt.15-04-2023** has confirmed the report of the Divisional Officer, Pollution Control Committee Jammu (North) and accordingly recommended for closure order.

Whereas, the Brick Kiln in question cannot be allowed to run unauthorisedly with above status and to the detriment of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under **Section 33 (A)**of **Water** (Prevention and Control of Pollution) **Act, 1974** and **Section 31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981**, read with **Section 5** of **Environment** (Protection) **Act, 1986** immediate closure of Brick Kiln of **Mr. Raghunath Singh** under the name and style of **M/s Radha Swami Brick Kiln Bawa Talab Akhnoor Jammu** is hereby ordered, with following directions: -

i). The Deputy Commissioner/ District Magistrate, Jammu is directed to get the Brick Kiln of **Mr. Raghunath Singh** under the name and style of **M/s Radha Swami Brick Kiln Bawa Talab Akhnoor Jammu** closed immediately.

ii). **Mr. Raghunath Singh** Prop.**M/s Radha Swami Brick Kiln Bawa Talab Akhnoor Jammu** is directed to cease the operation of the stone crusher forthwith.

As approved by the Competent Authority.

11/08/23

(K. Ramesh Kumar),IFS
Member Secretary
JK, PCC Jammu.

No:-JKPCC/LSJ/7173194/2023/203-206
Dated:- 11 /08/2023.

Copy to the:-

i). Deputy Commissioner/ District Magistrate Jammu for information and necessary action.
ii). Regional Director, Pollution Control Committee, Jammu for information and follow up action and has reference to his letter No. **PCC/RDJ/O /22/65-66 dt. 15-04-2023**.
iii). I/c Website, JK Pollution Control Committee, Jammu for uploading the closure order.
iv). Mr. Raghunath Singh Prop.**M/s Radha Swami Brick Kiln Bawa Talab Akhnoor Jammu** for

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex | Silk Factory Road
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008
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ORDER No. : 259 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Raja Mandlik Brick Kiln,Chak Balwal, Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Raja Mandlik Brick Kiln,Chak Balwal, Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, **(on 08-12-2023)** calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Pritam Singh** under the name and style of **M/s Raja Mandlik Brick Kiln,Chak Balwal, Jammu** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Pritam Singh** (Prop.) ***M/s*** **Raja Mandlik Brick Kiln,Chak Balwal, Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1936-1947
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024.**

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Pritam Singh,** Prop. **M/s Raja Mandlik Brick Kiln,Chak Balwal, Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

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Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2478927; mail - membersecretaryjkspcb@gmail.com

ORDER No. :298 JK PCC of 2024
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Sat Guru Brick Kiln, Dayaran -Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/ Sat Guru Brick Kiln, Dayaran - Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick KILN with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Rajan Sharma** under the name and style of **M/s Sat Guru Brick Kiln, Dayaran -Jammu** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Rajan Sharma** (Prop.) ***M/s*** **Sat Guru Brick Kiln, Dayaran -Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCB/LSJ/**7395204**/2024/1948-1958
Dated:- 15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Rajan Sharma,** Prop. **M/s Sat Guru Brick Kiln, Dayaran -Jammu** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
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Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 12 **JK PCC of 2024**
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Sharda Brick Kiln, Dayaran Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), reporting that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Sharda Brick Kiln, Dayaran Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***M/s* Sharda Brick Kiln, Dayaran Jammu** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 3-4-24
J&K PCC

No:- JK PCB/LSJ/2024/121—131
Dated:-03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Sharda Brick Kiln, Dayaran Jammu** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
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Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 16 **JK PCC of 2024**
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Shree Shanker Brick Ind., Badhrore-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Shree Shanker Brick Ind., Badhrore-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s* Shree Shanker Brick Ind., Badhrore-Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 3.4.24
J&K PCC

No:- JK PCB/LSJ/2024/165-175
Dated:-03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Shree Shanker Brick Ind., Badhrore-Jammu** for compliance.

Jammu and Kashmir
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chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

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Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 17 JK PCC of 2024
Dated : 03/04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Subrat Brick Kiln, Mishriwala-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Subrat Brick Kiln, Mishriwala-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s* Subrat Brick Kiln, Mishriwala-Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 3.4.24
J&K PCC

No:- JK PCB/LSJ/2024/176-186
Dated:-03 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Subrat Brick Kiln, Mishriwala-Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

ORDER No. : 305 JK PCC of 2024
Dated : 15/02/2024

Whereas, Consent to operate was issued to **M/s Suraj Brick Kiln and Tile Ind.Kangrial Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Suraj Brick Kiln and Tile Ind.Kangrial Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick KILN with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, **(on 08-12-2023)** calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Sanjay Gupta** under the name and style of **M/s Suraj Brick Kiln and Tile Ind. Kangrial, Jammu** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Sanjay Gupta** (Prop.) ***M/s* Suraj Brick Kiln and Tile Ind., Kangrial Jammu** is directed to cease the operation of the brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024 | 1925-1935
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. Shri Sanjay Gupta, Prop. **M/s Suraj Brick Kiln and Tile Ind., Kangrial Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

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Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

ORDER No. : 307 **JK PCC of 2024**
Dated : 15 /02 /2024

Whereas, Consent to operate was issued to **M/s Trishul Brick Kiln, Bawa Talab - Jammu** with validity period upto **31-03-2023**, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt. **02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Trishul Brick Kiln, Bawa Talab - Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-12-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North) in **January, 2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3458-59** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Mulk Raj Choudhary,,**under the name and style of **M/s Trishul Brick Kiln, Bawa Talab - Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Shri Mulk Raj Choudhary,,** (Prop.) ***M/s*** **Trishul Brick Kiln, Bawa Talab - Jammu** is directed to cease the operation of the brick kiln forthwith.

15/2/2024

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1947-1957
Dated:-16 /02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3458-59** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Mulk Raj Choudhary,** Prop. **M/s Trishul Brick Kiln, Bawa Talab - Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

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Tel - 0191-2476627; mail - membersecretaryjkspcb@gmail.com

Order No. : 318 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to Operate(R) was issued to **M/s Maha Lakshmi Brick Industries, Village Fatehour Brahmana Chak Agra, R.S. Pura Jammu** with validity period upto 31st March-2023, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Maha Lakshmi Brick Industries, Village Fatehour Brahmana Chak Agra, R.S. Pura Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 24-11-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South) on **18-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3462-63** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Raj Kumar Gupta,** under the name and style of **M/s Maha Lakshmi Brick Industries, Village Fatehour Brahmana Chak Agra, R.S. Pura Jammu** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Raj Kumar Gupta,** (Prop.) ***M/s*** **Maha Lakshmi Brick Industries, Village Fatehour Brahmana Chak Agra, R.S. Pura Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395201**/2024/2069-2070
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3462-63** dated **19-01-2024.**

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Raj Kumar Gupta,** Prop. **M/s Maha Lakshmi Brick Industries, Village Fatehour Brahmana Chak Agra, R.S. Pura Jammu** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
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Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 18 JK PCC of 2024
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s B.D. Gupta and Sons, Sarore Kothey, Bishnah-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **B.D. Gupta and Sons, Sarore Kothey, Bishnah-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s*** **B.D. Gupta and Sons, Sarore Kothey, Bishnah-Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 3.4.24
J&K PCC

No:- JK PCB/LSJ/2024/187-197
Dated:-03 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Subrat Brick Kiln, Mishriwala-Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 320 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to Operate (R) was issued to **M/s New Gurdyal Brick Kiln, Badyal Brahmana, R.S. Pura Jammu** with validity period upto 31st January,2022, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s New Gurdyal Brick Kiln, Badyal Brahmana, R.S. Pura Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 24-11-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South) on **14-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3462-63** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Smt. Kulwant Kour** under the name and style of **M/s New Gurdyal Brick Kiln, Badyal Brahmana, R.S. Pura Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Smt. Kulwant Kour,** (Prop.) ***M/s*** **New Gurdyal Brick Kiln, Badyal Brahmana, R.S. Pura Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395201**/2024/2082-2092
Dated:- 15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3462-63** dated **19-01-2024.**
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Smt. Kulwant Kour,** Prop. **M/s New Gurdyal Brick Kiln, Badyal Brahmana, R.S. Pura Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 312 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to Operate(R) was issued to **M/s Bhagwati Brick Industry, Chak Agra R.S.Pura, Jammu** with validity period upto 31st March-2023, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Bhagwati Brick Industry, Chak Agra R.S.Pura, Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 24-11-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South) on **14-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3462-63** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Brij Mohan,** under the name and style of M/s **Bhagwati Brick Industry, Chak Agra R.S.Pura, Jammu** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Brij Mohan,** (Prop.) ***M/s*** **Bhagwati Brick Industry, Chak Agra R.S.Pura, Jammu** is directed to cease the operation of the brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**739520**4/2024 | 2002-2013
Dated:- 15 /02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3462-63** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Brij Mohan,** Prop. **M/s Bhagwati Brick Industry, Chak Agra R.S.Pura, Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex Transport Nagar, Jammu, 180 006 || Silk Factory Road Rajbagh, Srinagar, 190 008
Tel - 0191-2478927; mail - membersecretaryjkspcb@gmail.com

Order No. : 322 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to Operate (R) was issued to **M/s Zamindara Brick Industries, Village Badyal Brahmana, R.S.Pura- Jammu** with validity period upto 31st March,2023, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Zamindara Brick Industries, Village Badyal Brahmana, R.S.Pura Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 24-11-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South) on **18-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3462-63** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Smt. Ravinder Kour** under the name and style of **M/s Zamindara Brick Industries, Village Badyal Brahmana, R.S.Pura Jammu** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Smt. Ravinder Kour,** (Prop.) ***M/s* Zamindara Brick Industries, Village Badyal Brahmana, R.S.Pura Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395201**/2024/2104-2114
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3462-63** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Smt. Ravinder Kour,** Prop. **M/s Zamindara Brick Industries, Village Badyal Brahmana, R.S.Pura Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 314 **JK PCC of 2024**
Dated : 15/02/2024

Whereas, Consent to Operate(R) was issued to **M/s Guru Teg Bahadur Brick Kiln, Village Badyal Brahamana,R.S. Pura Jammu** with validity period upto 31st, March-2023, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Guru Teg Bahadur Brick Kiln, Village Badyal Brahamana,R.S. Pura Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 24-11-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South) on **18-12-2023,** revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3462-63** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Swaran Singh,** under the name and style of M/s **Guru Teg Bahadur Brick Kiln, Village Badyal Brahamana,R.S. Pura Jammu** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Swaran Singh,** (Prop.) ***M/s*** **Guru Teg Bahadur Brick Kiln, Village Badyal Brahamana,R.S. Pura Jammu** is directed to cease the operation of the brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCB/LSJ/**7395204**/2024/2025-2035
Dated:-15 /02/2024

Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3462-63** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Swaran Singh,** Prop. **M/s Guru Teg Bahadur Brick Kiln, Village Badyal Brahamana,R.S. Pura Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008

Tel - 0191-2476827, mail - membersecretaryjkspcb@gmail.com

Order No. :311 **JK PCC of 2024**
Dated : 15 /02 /2024

Whereas, Consent to Operate(R) was issued to **M/s Amar Brick and Tile Industry, Khairi Bishnah, Jammu** with validity period upto March-2023, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Amar Brick and Tile Industry, Khairi Bishnah Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 30-11-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South) on **04-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3462-63** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Jai Ram Sharma** under the name and style of M/s **Amar Brick and Tile Industry, Khairi Bishnah Jammu** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Jai Ram Sharma** (Prop.) ***M/s*** **Amar Brick and Tile Industry, Khairi Bishnah Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395204**/2024/1991-2050
Dated:15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3462-63** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Jai Ram Sharma,** Prop. **M/s Amar Brick and Tile Industry, Khairi Bishnah Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 324 JK PCC of 2024
Dated : 15 /02 /2024

Whereas, Consent to Operate (R) was issued to **M/s Shree Maha Shakti Brick Kiln, Village Chak Mian Sukha Singh, Bishnah Jammu** with validity period upto 31st January,2022, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Shree Maha Shakti Brick Kiln, Village Chak Mian Sukha Singh, Bishnah Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 24-11-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South) on **22-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3462-63** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **S.Kamaljeet Singh** under the name and style of **M/s Shree Maha Shakti Brick Kiln, Village Chak Mian Sukha Singh, Bishnah Jammu** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **S.Kamaljeet Singh,** (Prop.) ***M/s*** **Shree Maha Shakti Brick Kiln, Village Chak Mian Sukha Singh, Bishnah Jammu** is directed to cease the operation of the brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCB/LSJ/**7395201**/2024/2126-2136
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3462-63** dated **19-01-2024.**

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **S.Kamaljeet Singh,** Prop. **M/s Shree Maha Shakti Brick Kiln, Village Chak Mian Sukha Singh, Bishnah Jammu** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 13 **JK PCC of 2024**
Dated : 23 **/04 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Chand Brick Kiln, Badyal Brahmana, R.S.Pura-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick KILN in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South), reporting that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of **M/s Chand Brick Kiln, Badyal Brahmana, R.S.Pura-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s*** **Chand Brick Kiln, Badyal Brahmana, R.S.Pura-Jammu** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary
J&K PCC
3.4.24

No:- JK PCB/LSJ/2024/ 132–142
Dated:-03 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Chand Brick Kiln, Badyal Brahmana, R.S.Pura-Jammu** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 313 JK PCC of 2024
Dated : 15/02/2024

Whereas, Consent to Operate(R) was issued to **M/s Gurdial Brick Kiln, Village Badyal Brahamana,R.S. Pura Jammu** with validity period upto 31st, March-2023, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Gurdial Brick Kiln, Village Badyal Brahamana,R.S. Pura Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 24-11-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South) on **20-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3462-63** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Surinder Singh,** under the name and style of M/s **Gurdial Brick Kiln, Village Badyal Brahamana,R.S. Pura Jammu** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Surinder Singh,** (Prop.) ***M/s*** **Gurdial Brick Kiln, Village Badyal Brahamana,R.S. Pura Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395208**/2024 | 2014-2024
Dated:-15 /02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3462-63** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Surinder Singh,** Prop. **M/s Gurdial Brick Kiln, Village Badyal Brahamana,R.S. Pura Jammu** for compliance.

Government of Jammu and Kashmir
JK Pollution Control Board

PCB

ORDER NO : 93 JK PCB of 2020
Dated : 15 -12-2020

Whereas, no industrial unit can be set up or put in operation without prior consent of the Pollution Control Board, warranted under **Section 25/26** and **Section 21** of **the Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, a Brick Kiln under the name and style of **M/s Qutab Din Brick Kiln, Chak Bala, R.S.Pura, Jammu** has failed to obtain upto date consent from the Board and is currently in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures besides without mandatory **Environmental Clearance** for brick earth for manufacturing of Bricks, with further failure to take measures to meet the requirements of laws governing environmental protection.

Whereas, the unit holder were accordingly served with repeated notices, particularly final notice **dt. 24-07-2019**, calling upon him there under to show reasons as to why legal action including closure of unit be not taken.

Whereas, concerned Brick Kiln owner has failed to show any response to the above stated notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, field staff of the Board conducted inspection' of brick kiln on **15-10-2020** and it has been reported that unit continues to be operational without valid consent of the Board and also without Environmental Clearance from the concerned authority, even after service of notices.

Whereas, the Brick Kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Board under **Section 33(A)** and **Section 31 (A)** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981 read with Section 5 of the Environment** (Protection) **Act, 1986** respectively, immediate closure of brick kiln of **Sh. Noor Hussain** under the name and style of **M/s Qutab Din Brick Kiln, Chak Bala, R.S.Pura, Jammu,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Jammu** is directed to get the brick kiln of Sh. Noor Hussain under the name and style of **M/s Qutab Din Brick Kiln, Chak Bala, R.S.Pura, Jammu** closed immediately and cancel the licence if issued.

ii). Sh. Noor Hussain, Partner, **M/s Qutab Din Brick Kiln, Chak Bala, R.S.Pura, Jammu** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

14/12

(M.M.Shah)
Legal Advisor
JK PCB ,Jammu

14/12

(B.M. Sharma),IFS
Member Secretary
JK PCB, Jammu.

No:-JKPCB/LSJ/966/2020/514-17
Dated:- 15 /12/2020.

Copy to the following for information and immediate compliance:-

i). Deputy Commissioner/ District Magistrate **Jammu.**
ii). Regional Director, JK Pollution Control Board, Jammu and follow up action within fortnigh and has reference to his letter No. **PCB/RDJ/Consent-O/20/5026-27** dt. **21-11-2020**
iii). I/c website Pollution Control Board for uploading the closure order.
iv). Sh. Noor Hussain, Partner Prop. **M/s Qutab Din Brick Kiln, Chak Bala, R.S.Pura, Jammu.**

Government of Jammu and Kashmir
JK Pollution Control Board

PCB

ORDER NO : 93 JK PCB of 2020
Dated : 15 -12-2020

Whereas, no industrial unit can be set up or put in operation without prior consent of the Pollution Control Board, warranted under **Section 25/26** and **Section 21** of **the Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, a Brick Kiln under the name and style of **M/s Qutab Din Brick Kiln, Chak Bala, R.S.Pura, Jammu** has failed to obtain upto date consent from the Board and is currently in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures besides without mandatory **Environmental Clearance** for brick earth for manufacturing of Bricks, with further failure to take measures to meet the requirements of laws governing environmental protection.

Whereas, the unit holder were accordingly served with repeated notices, particularly final notice **dt. 24-07-2019**, calling upon him there under to show reasons as to why legal action including closure of unit be not taken.

Whereas, concerned Brick Kiln owner has failed to show any response to the above stated notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, field staff of the Board conducted inspection of brick kiln on **15-10-2020** and it has been reported that unit continues to be operational without valid consent of the Board and also without Environmental Clearance from the concerned authority, even after service of notices.

Whereas, the Brick Kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Board under **Section 33(A)** and **Section 31 (A)** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981 read with Section 5 of the Environment** (Protection) **Act, 1986** respectively, immediate closure of brick kiln of **Sh. Noor Hussain** under the name and style of **M/s Qutab Din Brick Kiln, Chak Bala, R.S.Pura, Jammu,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Jammu** is directed to get the brick kiln of Sh. Noor Hussain under the name and style of **M/s Qutab Din Brick Kiln, Chak Bala, R.S.Pura, Jammu** closed immediately and cancel the licence if issued.

ii). Sh. Noor Hussain, Partner, **M/s Qutab Din Brick Kiln, Chak Bala, R.S.Pura, Jammu** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

(M.M.Shah)
Legal Advisor
JK PCB ,Jammu

(B.M. Sharma),IFS
Member Secretary
JK PCB, Jammu.

No:-JKPCB/LSJ/966/2020/514-17
Dated:- 15 /12/2020.

Copy to the following for information and immediate compliance:-

i). Deputy Commissioner/ District Magistrate **Jammu.**
ii). Regional Director, JK Pollution Control Board, Jammu and follow up action within fortnigh and has reference to his letter No. **PCB/RDJ/Consent-O/20/5026-27** dt. **21-11-2020**
iii). I/c website Pollution Control Board for uploading the closure order.
iv). Sh. Noor Hussain, Partner Prop. **M/s Qutab Din Brick Kiln, Chak Bala, R.S.Pura, Jammu.**

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex Transport Nagar, Jammu, 180 006 || Silk Factory Road Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 270 **JK PCC of 2024**
Dated : 15 **/02 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Vinod Kumar Chowdhary** has set up and put in operation a Brick Kiln under the name and style of **M/s Jai Nagni Brick Kiln, Gho Manhasan- Samba** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-06-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba (South) on **22-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Samba (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act, 1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) **Act, 1981**, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln of **Sh Vinod Kumar Chowdhary** under the name and style of **M/s Jai Nagni Brick Kiln, Gho Manhasan- Samba** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Vinod Kumar Chowdhary** (Prop.) ***M/s*** **Jai Nagni Brick Kiln, Gho Manhasan- Samba** is directed to cease the operation of the Brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395207**/2024/1650-60
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.

vii. Executive Engineer, PHE, Samba for information and necessary action.

viii. Divisional Officer, PCC, Samba (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Vinod Kumar Chowdhary,** Prop. **M/s Jai Nagni Brick Kiln, Gho Manhasan- Samba** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
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Parivesh Bhavan, Forest Complex
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Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 20 **JK PCC of 2024**
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s S G Enterprises, Rakh Baroi- Samba** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba (South), reporting that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Samba (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln under the name and style of **M/s S G Enterprises, Rakh Baroi- Samba** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s*** **S G Enterprises, Rakh Baroi- Samba** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 3.4.24
J&K PCC

No:- JK PCB/LSJ/2024/209-219
Dated:- 03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.
vii. Executive Engineer, PHE Division Samba for information and necessary action.
viii. Divisional Officer, Samba (South) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s S G Enterprises, Rakh Baroi- Samba** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 268 **JK PCC of 2024**
Dated : 15/02 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Shri Surinder Gupta** has set up and put in operation a Brick Kiln under the name and style of **M/s New Jai Chichi Mata Brick Kiln, Dabuj kaka, Samba** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-06-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba (South) on **21-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Samba (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act, 1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) **Act, 1981**, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln of **Sh. Surinder Gupta** under the name and style of M/s **New Jai Chichi Mata Brick Kiln, Dabuj kaka, Samba** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Surinder Gupta** (Prop.) ***M/s*** **New Jai Chichi Mata Brick Kiln, Dabuj kaka, Samba** is directed to cease the operation of the Brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSI/**7395207**/2024/1636-46
Dated:- 15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024**.
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.
vii. Executive Engineer, PHE, Samba for information and necessary action.
viii. Divisional Officer, PCC, Samba (South) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Surinder Gupta,** Prop. **M/s New Jai Chichi Mata Brick Kiln, Dabuj kaka, Samba** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel : 0191 2476927; mail : membersecretaryjkspcb@gmail.com

Order No. : 273 **JK PCC of 2024**
Dated : 15 **/02 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Surinder Gupta** has set up and put in operation a Brick Kiln under the name and style of **M/s Mazdoor Kissan Brick Kiln, Patli- Samba** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-06-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba (South) on **21-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Samba (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act, 1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) **Act, 1981**, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln of **Sh Surinder Gupta** under the name and style of **M/s Mazdoor Kissan Brick Kiln, Patli- Samba** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Surinder Gupta** (Prop.) ***M/s*** **Mazdoor Kissan Brick Kiln, Patli- Samba** is directed to cease the operation of the Brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395207**/2024/1681-91
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.

vii. Executive Engineer, PHE, Samba for information and necessary action.

viii. Divisional Officer, PCC, Samba (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Surinder Gupta** , Prop. **M/s Mazdoor Kissan Brick Kiln, Patli- Samba** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 21 JK PCC of 2024
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Vaid Brick Kiln, Rakh Baroi-Samba** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Samba and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln under the name and style of M/s **Vaid Brick Kiln, Rakh Baroi-Samba** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s* Vaid Brick Kiln, Rakh Baroi-Samba** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 3.4.24
J&K PCC

No:- JK PCB/LSJ/2024/220-230
Dated:-03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.
vii. Executive Engineer, PHE Division Samba for information and necessary action.
viii. Divisional Officer, PCC, Samba for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Vaid Brick Kiln, Rakh Baroi-Samba** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 22 **JK PCC of 2024**
Dated : 03/04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Rameshwar Brick Kiln, Sagal-Samba** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC, Samba and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln under the name and style of M/s **Rameshwar Brick Kiln, Sagal-Samba** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s* Rameshwar Brick Kiln, Sagal-Samba** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary 3.4.24
J&K PCC

No:- JK PCB/LSJ/2024/231-241
Dated: 03 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.
vii. Executive Engineer, PHE Division Samba for information and necessary action.
viii. Divisional Officer, PCC, Samba for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Rameshwar Brick Kiln, Sagal-Samba** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 275 **JK PCC of 2024**
Dated : 15 /02 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Satish Kumar** has set up and put in operation a Brick Kiln under the name and style of **M/s Nandi Brick Kiln, Rakh Baroi - Samba** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba (South) on **23-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Samba (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act, 1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) **Act, 1981**, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln of **Sh Satish Kumar** under the name and style of **M/s Nandi Brick Kiln, Rakh Baroi - Samba** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Satish Kumar** (Prop.) ***M/s*** **Nandi Brick Kiln, Rakh Baroi - Samba** is directed to cease the operation of the Brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395207**/2024/1703-13
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.

vii. Executive Engineer, PHE, Samba for information and necessary action.

viii. Divisional Officer, PCC, Samba (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Satish Kumar** , Prop. **M/s Nandi Brick Kiln, Rakh Baroi - Samba** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 276 **JK PCC of 2024**
Dated : 15 **/02 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Surinder Gupta** has set up and put in operation a Brick Kiln under the name and style of **M/s Jai Chichi Mata Di Brick Kiln, Dabuj kaka- Samba** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-06-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba (South) on **22-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Samba (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act, 1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) **Act, 1981**, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln of **Sh Surinder Gupta** under the name and style of **M/s Jai Chichi Mata Di Brick Kiln, Dabuj kaka- Samba** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Surinder Gupta** (Prop.) ***M/s*** **Jai Chichi Mata Di Brick Kiln, Dabuj kaka- Samba** is directed to cease the operation of the Brick kiln forthwith.

13/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395207**/2024//714-24
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.

vii. Executive Engineer, PHE, Samba for information and necessary action.

viii. Divisional Officer, PCC, Samba (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Surinder Gupta ,** Prop. **M/s Jai Chichi Mata Di Brick Kiln, Dabuj kaka- Samba** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 | Silk Factory Road, Rajbagh, Srinagar, 190 008

Tel - 0191-2476827; mail - membersecretaryjkspcb@gmail.com

Order No. : 272 **JK PCC of 2024**
Dated : 15 **/02 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Om Parkash Gupta** has set up and put in operation a Brick Kiln under the name and style of **M/s Om Brick Kiln, Trilokpur Jakh, Samba** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-06-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba (South) on **22-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Samba (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act, 1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) **Act, 1981**, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln of **Sh Om Parkash Gupta** under the name and style of M/s **Om Brick Kiln, Trilokpur Jakh, Samba** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered

iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Om Parkash Gupta** (Prop.) ***M/s*** **Om Brick Kiln, Trilokpur Jakh, Samba** is directed to cease the operation of the Brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395207**/2024/1670-80
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.

vii. Executive Engineer, PHE, Samba for information and necessary action.

viii. Divisional Officer, PCC, Samba (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Om Parkash Gupta,** Prop. **M/s Om Brick Kiln, Trilokpur Jakh, Samba** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex | Silk Factory Road
Transport Nagar, Jammu, 180 006 | Rajbagh, Srinagar, 190 008
Tel - 0191-2476927, mail - membersecretaryjkspcb@gmail.com

Order No. : 274 **JK PCC of 2024**
Dated : 15 **/02 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594** of **2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Suresh Kumar** has set up and put in operation a Brick Kiln under the name and style of **M/s Classic Brick Industry, Rakh Baroi, Samba** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick KILN in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-06-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba (South) on **23-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Samba (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act, 1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) **Act, 1981**, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln of **Sh Suresh Kumar** under the name and style of M/s **Classic Brick Industry, Rakh Baroi, Samba** immediately.

ii. Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.

iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Suresh Kumar** (Prop.) ***M/s*** **Classic Brick Industry, Rakh Baroi, Samba** is directed to cease the operation of the Brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCB/LSJ/**7395207**/2024 /1692-1702
Dated:15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024**.

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.

vii. Executive Engineer, PHE, Samba for information and necessary action.

viii. Divisional Officer, PCC, Samba (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c Web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Suresh Kumar,** Prop. **M/s Classic Brick Industry, Rakh Baroi, Samba** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 269 **JK PCC of 2024**
Dated : 15 **/02 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Arshad Ali** has set up and put in operation a Brick Kiln under the name and style of **M/s Choudhary Brick Kiln, Patli More, Samba** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 08-06-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba (South) on **23-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Samba (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act, 1974** and **Section 31 (A)** of the Air (Prevention and Control of Pollution) **Act, 1981**, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln of **Sh Arshad Ali** under the name and style of M/s **Choudhary Brick Kiln, Patli More, Samba** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Arshad Ali** (Prop.) ***M/s* Choudhary Brick Kiln, Patli More, Samba** is directed to cease the operation of the Brick kiln forthwith.

15/2/24

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395207**/2024/1647-57
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA-O/2024/3460-61** dated **19-01-2024.**
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.
vii. Executive Engineer, PHE, Samba for information and necessary action.
viii. Divisional Officer, PCC, Samba (South) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c **Web** site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Shri Arshad Ali,** Prop. **M/s Choudhary Brick Kiln, Patli More, Samba** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 05 **JK PCC of 2024**
Dated : 03 **/04 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Bhagwati Brick Kiln, Laiter,Pouni-Reasi** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Reasi, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Reasi and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Reasi** is directed to close down the brick kiln under the name and style of M/s **Bhagwati Brick Kiln, Laiter,Pouni-Reasi** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Reasi is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Reasi is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s* Bhagwati Brick Kiln, Laiter,Pouni-Reasi** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 3.4.24
J&K PCC

No:- JK PCB/LSJ/2024/44-54
Dated:-03/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Reasi** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Reasi for information and necessary action.
vii. Executive Engineer, PHE Division Reasi for information and necessary action.
viii. Divisional Officer, PCC, Reasi for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Bhagwati Brick Kiln, Laiter,Pouni-Reasi** for compliance.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter Office: Nevertider Apna Parivesh Bhawan, Gladni Transport Nagar, Narwal, Jammu (J&K) 180006
Ph/Fax: 0191-2476825

Summer Office: May – October Sheikh Ul Alam Complex Behind Govt. Silk Factory, Rajbagh Srinagar (J&K) 190008
Ph/Fax 0194-2311165

Email: membersecretarylkpcc@gmail.com

1121

10

ORDER NO : 07 J&K PCC of 2021
Dated : 19-04-2021

Whereas, no industrial unit can be set up or put in operation without prior consent of the Pollution Control Board, warranted under **Section 25/26** and **Section 21** of **the Water (Prevention and Control of Pollution) Act 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively.

Whereas, the Brick Kiln falls in **Orange** category as the activity carried in the unit is polluting one, deficiency in PCDs/PCMs and use of out dated technology is bound to cause pollution beyond tolerable limits

Whereas, a Brick Kiln under the name and style of **M/s Shamsher Brick Kiln, Ainpur Bajwal Sunderbani, Rajouri,** has failed to obtain upto date consent from the Board and is currently in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures, with further failure to take measures to meet the requirements of laws governing environmental protection.

Whereas, the unit holder were accordingly served with repeated notices, particularly final notice **dt. 17-02-2021**, calling upon him there under to show reasons as to why legal action including closure of unit be not taken.

Whereas, concerned Brick Kiln owner has failed to show any response to the above stated notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, the Brick Kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Committee under **Section 33(A)** and **Section 31 (A)** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively, read with **Environment** (Protection) **Act 1986**, immediate closure of Brick Kiln of Sh. Shamsher Singh Prop. **M/s Shamsher Brick Kiln, Ainpur Bajwal Sunderbani Rajouri,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Rajouri** is directed to get the Brick Kiln of Sh Shamsher Singh under the name and style of **M/s Shamsher Brick Kiln, Ainpur Bajwal Sunderbani Rajouri** closed immediately and cancel the licence, if issued.
ii). Sh. Shamsher Singh , Prop. **M/s Shamsher Brick Kiln, Ainpur Bajwal Sunderbani Rajouri,** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

Sd/-
(M.M.Shah)
Legal Advisor
JK PCC, Jammu

19/4/2021
(B.M.Sharma),IFS
Member Secretary
JKPCC, Jammu.

No:-JKPCC/LSJ/ 01/ 021/32-35
Dated:- 19 /04/2021.

Copy to the following for information and immediate compliance:-

i). Deputy Commissioner/ District Magistrate, **Rajouri.**
ii). Regional Director, J&K Pollution Control Committee, Jammu for information and necessary action within fortnight and has reference to his letter No. **PCB/RDJ/20/C-907/1282 dt. 25-03-2021.**
iii). I/c Website Pollution Control Committee for uploading the closure order.
iv). Sh. Shamsher Singh, Prop. **M/s Shamsher Brick Kiln, Ainpur Bajwal Sunderbani Rajouri.**

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 10 **JK PCC of 2024**
Dated : 03 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Shiv Shanti Brick Kiln, Village Barolla, Jib - Udhampur** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Udhampur, reporting that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC ,Udhampur and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Udhampur** is directed to close down the brick kiln under the name and style of **M/s Shiv Shanti Brick Kiln, Village Barolla,Jib - Udhampur** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Udhampur is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Udhampur is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop.* M/s Shiv Shanti Brick Kiln, Village Barolla, Jib - Udhampur** is directed to cease the operation of the hotel forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary
J&K PCC
3/4/24

No:- JK PCB/LSJ/2024/99-109
Dated:-03 /04/2024

Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Udhampur** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Udhampur for information and necessary action.
vii. Executive Engineer, PHE Division Udhampur for information and necessary action.
viii. Divisional Officer, Pollution Control Committee, Udhampur for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Shiv Shanti Brick Kiln, Village Barolla,Jib – Udhampur** for compliance.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927, mail - membersecretaryjkspcb@gmail.com

ORDER No. : 261 **JKPCC of 2024**
DATED : 14 /02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Ravi Kumar Malguria** has set up and put in operation a Brick Kiln under the name and style of **M/s Shivalik Brick Industries, Village Barolla Udhampur** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notices was served upon the Brick Kiln owner, (**latest on 28-11-2020**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Udhampur on **04-01-2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3456-57** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Udhampur and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

i. Deputy Commissioner/ District Magistrate, **Udhampur** is directed to close down the brick kiln of **Sh. Ravi Kumar Malguria** under the name and style of **M/s Shivalik Brick Industries, Village Barolla Udhampur** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Udhampur is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Udhampur is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Ravi Kumar Malguria,** (Prop.) *M/s* **Shivalik Brick Industries, Village Barolla Udhampur** is directed to cease the operation of the brick kiln forthwith.

14/2/24

Vasu Yadav
Chairman

No:- JK PCB/LSJ/**7395213**/2024/1559-1569
Dated:- 14/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Udhampur** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/Consent-O/2024/3456-57** dated **19-01-2024**
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Udhampur for information and necessary action.
vii. Executive Engineer, PHE Division Udhampur for information and necessary action.
viii. Divisional Officer, PCC Udhampur for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. Ravi Kumar Malguria,** Prop. **M/s Shivalik Brick Industries, Village Barolla Udhampur** for information and compliance.

Jammu and Kashmir Pollution Control Committee

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Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

ORDER No. : 261 JKPCC of 2024
DATED : 14 /02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors, directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Hem Raj** has set up and put in operation a Brick Kiln under the name and style of **M/s Ganesh Brick Kiln, village Palli Hartayaran, Udhampur** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, one time legal notice was served upon the Brick Kiln owner, (**on 28-11-2020**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Udhampur on **05-01-2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3456-57** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Udhampur and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

i. Deputy Commissioner/ District Magistrate, **Udhampur** is directed to close down the brick kiln of **Sh. Hem Raj** under the name and style of **M/s Ganesh Brick Kiln, village Palli Hartayaran, Udhampur** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (JPDCL) Electric Division, Udhampur is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Udhampur is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Sh. Hem Raj,** (Prop.) ***M/s*** **Ganesh Brick Kiln, village Palli Hartayaran, Udhampur** is directed to cease the operation of the Brick Kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCB/LSJ/**7395213**/2024/1570-80
Dated:-14/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Udhampur** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/Consent-O/2024/3456-57** dated **19-01-2024**

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Udhampur for information and necessary action.

vii. Executive Engineer, PHE Division Udhampur for information and necessary action.

viii. Divisional Officer, PCC Udhampur for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Sh. Hem Raj,** Prop. **M/s Ganesh Brick Kiln, village Palli Hartayaran, Udhampur** for information and compliance.

Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
Jammu

ORDER No. : 27 JKPCC of 2023
DADED : 11 -08-2023

Whereas, no industrial unit can be set up or put in operation without prior consent of the Pollution Control Committee, warranted under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 respectfully.

Whereas, the Brick Kiln falls in **Orange category** as the activity carried out in the unit is polluting one, while as deficiency in PCDs/PCMs and use of out dated technology is bound to cause pollution beyond tolerable limits.

Whereas, complaints from the nearby residents have been received against the operation of the Brick Kiln which have been verified as genuine.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Udhampur reported that the brick kiln remained closed/non operational for few years, now the unit holder has again started the operation of the unit without consent from the J&K Pollution Control Committee.

Whereas, the Brick kiln under the name and style of **M/s Sona Brick Kiln, Village Jib Ashram (Mungeli) Tehsil and District Udhampur** has failed to obtain upto date consent from the JKPCC and is currently in operation in violation of above stated laws that too bereft of adequate pollution control devices/measures to meet the requirements of laws governing environmental protection.

Whereas, the unit holder was accordingly served with repeated notices, particularly notice dt. 28-11-2020, calling upon him there under to show reasons as to why legal action including closure of his brick kiln be not taken.

Whereas, concerned Brick Kiln owner has failed to show any response to the above stated notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, the brick kiln in question can not be allowed to run un-authorisedly with above status and to the determent of human health and environment.

Now therefore in exercise of powers vested in the J & K Pollution Control Committee under **Section 33 (A)** of **Water** (Prevention and Control of Pollution) **Act, 1974** and **Section 31 (A)** of the **Air** (Prevention and Control of Pollution) **Act, 1981**, read with **Environment** (Protection) **Act, 1986** immediate closure of Brick Kiln of Shri Ashok Kumar under the name and style of **M/s Sona Brick Kiln, Village Jib Ashram (Mungeli) Tehsil and District Udhampur** is hereby ordered and in this behalf the:-

i. Deputy Commissioner/ District Magistrate, **Udhampur** is directed to close down **M/s Sona Brick Kiln, Village Jib Ashram (Mungeli) Tehsil and District Udhampur** immediately.

ii. Sh. Ashok Kumar (Prop.) **M/s Sona Brick Kiln, Village Jib Ashram (Mungeli) Tehsil and District Udhampur** is directed to cease the operation of the Brick Kiln forthwith.

As approved by the Competent Authority.

(K. Ramesh Kumar), IFS
Member Secretary
JK PCC Jammu

No:- JK PCB/LSJ/7232450/ 166-169
Dated:- 11 /08/2023
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Udhampur** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight and has reference to his letter No. **PCC/RDJ/Consent-O/23/666-67** dt.**16-06-2023.**
iii. I/c Web-site Pollution Control Committee **Jammu** for uploading the closure order
iv. Shri Ashok Kumar Prop. **M/s Sona Brick Kiln, Village Jib Ashram (Mungeli) Tehsil and District Udhampur** for information

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 006
Tel : 0191-2476927, mail - membersecretaryjkspcb@gmail.com

ORDER No. : 263 JKPCC of 2024
DATED : 19 /02/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, **Sh. Brij Mohan Gupta** has set up and put in operation a Brick Kiln under the name and style of **M/s New Tawi Brick Kiln, Village Ritti- Udhampur** in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, notices was served upon the Brick Kiln owner, (**latest on 09-05-2019**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notices, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Udhampur on **04-01-2024**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3456-57** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Udhampur and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

i. Deputy Commissioner/ District Magistrate, **Udhampur** is directed to close down the brick kiln of **Sh. Brij Mohan Gupta** under the name and style of **M/s New Tawi Brick Kiln, Village Ritti- Udhampur** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (JPDCL) Electric Division, Udhampur is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Udhampur is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. **Sh. Brij Mohan Gupta,** (Prop.) ***M/s* New Tawi Brick Kiln, Village Ritti- Udhampur** is directed to cease the operation of the Brick Kiln forthwith.

14/2/24
Vasu Yadav
Chairman

No:- JK PCB/LSJ/**7395213**/2024 /1502/-91
Dated:- 14/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Udhampur** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/Consent-O/2024/3456-57** dated **19-01-2024**
iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
iv. Chief Engineer, PHE Jammu for information and necessary action under intimation
v. Director Industries and Commerce, **Jammu** for information and necessary action.
vi. Executive Engineer, (JPDCL) Electric Division, Udhampur for information and necessary action.
vii. Executive Engineer, PHE Division Udhampur for information and necessary action.
viii. Divisional Officer, PCC Udhampur for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Sh. Brij Mohan Gupta,** Prop. **M/s New Tawi Brick Kiln, Village Ritti- Udhampur** for information and compliance.

Government of Jammu and Kashmir
JK POLLUTION CONTROL BOARD

Winter Office: November-April
Parivesh Bhawan, Gladni
Transport Nagar, Narwal,
Jammu (J&K) 180006
Ph/Fax.: 0191-2470929

Summer Office: May – October
Sheikh Ul Alam Campus
Behind Govt. Silk Factory,
Rajbagh Srinagar (J&K) 190008
Ph/Fax 0194-2311165

Email: membersecretaryjkpcb@gmail.com

ORDER NO : 11 JK PCB of 2020
Dated : 26 -05-2020

Whereas, no industrial unit can be set up or put in operation without prior consent of the Pollution Control Board, warranted under **Section 25/26** and **Section 21** of **the Water (Prevention and Control of Pollution) Act 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively.

Whereas, Brick Kiln under the name and style of **M/s Bawa Ambo Brick Kiln, at village Karowa Jagano, Udhampur** has failed to obtain upto date consent from the Board and is currently in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures besides without mandatory **Environmental Clearance** for brick earth for manufacturing of Bricks, with further failure to take measures to meet the requirements of laws governing environmental protection.

Whereas, the unit holder were accordingly served with repeated notices, particularly final notice **dt. 09-05-2019**, calling upon him there under to show reasons as to why legal action including closure of unit be not taken.

Whereas, concerned Brick Kiln owner has failed to show any response to the above stated notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, the Brick Kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K State Pollution Control Board under **Section 33(A)** and **Section 31 (A)** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981** respectively, immediate closure of **M/s Bawa Ambo Brick Kiln, at village Karowa Jagano Udhampur,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Udhampur** is directed to get **M/s Bawa Ambo Brick Kiln, at village Karowa Jagano Udhampur** closed immediately and cancel the licence if issued.

ii). Prop.**M/s Bawa Ambo Brick Kiln, at village Karowa Jagano Udhampur** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

26/5/20

(B.M.Sharma)IFS
Member Secretary
JKPCB

No:-JKPCB/LSJ/841/2019/ 49-52
Dated:-26 /05/2020.

Copy to the following for information and immediate compliance:-

i). Deputy Commissioner/ District Magistrate **Udhampur.**
ii). Regional Director, JK Pollution Control Board, Jammu
iii). Prop. **M/s Bawa Ambo Brick Kiln, at village Karowa Jagano Udhampur**
iv) I/c website Pollution Control Board for uploading the closure order.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 34 JK PCC of 2024
Dated : 04 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the owner of the Brick kiln has applied for consent to establish(Renew)) vide application No. 4405099, after thorough examination, it was found that the brick kiln has not been cleared in Change of Land Usage (CLU) meeting and accordingly Consent to establish (Renew) was refused to the Brick Kiln vide letter No. JKPCC/T/C/24/4405099, of 2024 dated 03-04-2024.

Whereas, Brick Kiln under the name and style of **M/s Rangeen Brick Kiln, Kultreh Rangeen Chadoora Budgam** is operational in flagrant violation of above said requirements of law **without consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s Rangeen Brick Kiln, Kultreh Rangeen Chadoora Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Rangeen Brick Kiln, Kultreh Rangeen Chadoora Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS 4.4.24
Member Secretary
J&K PCC

No:- JKPCC/LSK/2024
Dated:-04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Rangeen Brick Kiln, Kultreh Rangeen Chadoora Budgam** for compliance.

Jammu and Kashmir
Pollution Control Committee
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Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 25 **JK PCC of 2024**
Dated : 04 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the owner of the Brick kiln has applied for consent to Operate (Renew)) vide application No. 4263763, after thorough examination, it was found that the brick kiln falls within 10 Kms from the nearest boundary of Non Attainment City of Srinagar and also the brick kiln is not yet converted to zig zag technology and accordingly Consent to establish (Renew) was refused to the Brick Kiln vide letter No. JKPCC/T/C/24/4263763 of 2024 dated 03-04-2024.

Whereas, Brick Kiln under the name and style of **M/s Haroon Brick Kiln, Labertal Budgam** is operational in flagrant violation of above said requirements of law **without consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s Haroon Brick Kiln, Labertal Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Haroon Brick Kiln, Labertal Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary 4.4.24
J&K PCC

No:- JKPCC/LSK/2024/264-274
Dated:-04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Haroon Brick Kiln, Labertal Budgam** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
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Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 26 **JK PCC of 2024**
Dated : 04/04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the owner of the Brick kiln has applied for consent to Operate (Renew)) vide application No. 4389621, after thorough examination, it was found that the brick kiln falls within 10 Kms of NAC limits of Non Attainment City of Srinagar and also the brick kiln is not yet shifted to zig zag technology and accordingly Consent to establish (Renew) was refused to the Brick Kiln vide letter No. JKPCC/T/C/24/4389621 of 2024 dated 03-04-2024.

Whereas, Brick Kiln under the name and style of **M/s Arak Brick Kiln, Seerbag Lasjan Budgam** is operational in flagrant violation of above said requirements of law **without consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s Arak Brick Kiln, Seerbag Lasjan Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Arak Brick Kiln, Seerbag Lasjan Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary
J&K PCC
4.4.24

No:- JKPCC/LSK/2024/ 275-285
Dated:-04 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Arak Brick Kiln, Seerbag Lasjan Budgam** for compliance.

Jammu and Kashmir
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Order No. : 27 **JK PCC of 2024**
Dated : 04 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Hi-Q Brick Kiln, Chak Mian Sahib Singh Bishnah-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Hi-Q Brick Kiln, Chak Mian Sahib Singh Bishnah-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s* Hi-Q Brick Kiln, Chak Mian Sahib Singh Bishnah-Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 4.4.24
J&K PCC

No:- JK PCB/LSJ/2024/286-296
Dated:-04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Hi-Q Brick Kiln, Chak Mian Sahib Singh Bishnah-Jammu** for compliance.

Jammu and Kashmir
Pollution Control Committee
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Order No. : 28 **JK PCC of 2024**
Dated : 04 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Jandyal Brick Kiln, Khepar, R.S.Pura-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Jandyal Brick Kiln, Khepar, R.S.Pura-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s* Jandyal Brick Kiln, Khepar, R.S.Pura-Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 4.4.24
J&K PCC

No:- JK PCB/LSJ/2024/297-307
Dated:-04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Jandyal Brick Kiln, Khepar, R.S.Pura-Jammu** for compliance.

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Rajbagh, Srinagar, 190 008

Order No. : 29 **JK PCC of 2024**
Dated : 04 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Krishna Brick Industry, Badyal Brahmana, R.S.Pura-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Krishna Brick Industry, Badyal Brahmana, R.S.Pura-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s*** **Krishna Brick Industry, Badyal Brahmana, R.S.Pura-Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 4.4.24
J&K PCC

No:- JK PCB/LSJ/2024 |208-318
Dated:-04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Krishna Brick Industry, Badyal Brahmana, R.S.Pura-Jammu** for compliance.

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Order No. : 30 **JK PCC of 2024**
Dated : 04 **/04 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s B.D. Gupta and Co, Sarore Kothey, Bishnah-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick KILN in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **B.D. Gupta and Co, Sarore Kothey, Bishnah-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s* B.D. Gupta and Co, Sarore Kothey, Bishnah-Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 4.4.24
J&K PCC

No:- JK PCB/LSJ/2024/319-329
Dated:-04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s B.D. Gupta and Co, Sarore Kothey, Bishnah-Jammu** for compliance.

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Order No. : 31 **JK PCC of 2024**
Dated : 04 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Jai Saraswati Brick Kiln, Patli Morh-Samba** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Samba (North), reporting that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Samba (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Samba** is directed to close down the brick kiln under the name and style of **M/s Jai Saraswati Brick Kiln, Patli Morh- Samba** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Samba is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s* Jai Saraswati Brick Kiln, Patli Morh- Samba** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 4.4.24
J&K PCC

No:- JK PCB/LSJ/2024/330-340
Dated:-04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Samba** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.
vii. Executive Engineer, PHE Division Samba for information and necessary action.
viii. Divisional Officer, Samba (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Jai Saraswati Brick Kiln, Patli Morh- Samba** for compliance.

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Order No. : 32 **JK PCC of 2024**
Dated : 04/04/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Shiv Shakti Brick Kiln Guhura Jagir Akhnoor-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Shiv Shakti Brick Kiln Guhura Jagir Akhnoor-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s*** **Shiv Shakti Brick Kiln Guhura Jagir Akhnoor-Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 4.4.24
J&K PCC

No:- JK PCB/LSJ/2024/341-351
Dated:- 04 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Shiv Shakti Brick Kiln Guhura Jagir Akhnoor-Jammu** for compliance.

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Order No. : 33 **JK PCC of 2024**
Dated : 04 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Pashupati Brick Kiln, Pathyali Chck-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Pashupati Brick Kiln, Pathyali Chck-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately**.**
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s* Pashupati Brick Kiln, Pathyali Chck-Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 4.4.24
J&K PCC

No:- JK PCB/LSJ/2024 1352-362
Dated:- 04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Pashupati Brick Kiln, Pathyali Chck-Jammu** for compliance.

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Order No. : 34 **JK PCC of 2024**
Dated : 04/04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Jai Ganga Brick Kiln, Patoli Brahamana-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Jai Ganga Brick Kiln, Patoli Brahamana-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop.,M/s*** **Jai Ganga Brick Kiln, Patoli Brahamana-Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 4.4.24
J&K PCC

No:- JK PCB/LSJ/2024/362-372
Dated:- 04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Jai Ganga Brick Kiln, Patoli Brahamana-Jammu** for compliance.

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Order No. : 35 **JK PCC of 2024**
Dated : 04/04/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Jai Ganapati Ganesh Brick Kiln, Nagbani-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Jai Ganapati Ganesh Brick Kiln, Nagbani-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop.,M/s*** **Jai Ganapati Ganesh Brick Kiln, Nagbani-Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 4.4.24
J&K PCC

No:- JK PCB/LSJ/2024/372-382
Dated:- 04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Jai Ganapati Ganesh Brick Kiln, Nagbani-Jammu** for compliance.

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Order No. : 36 **JK PCC of 2024**
Dated : 04 **/04 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Abhi Brick Kiln, Gandhu Chak Mandal-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Abhi Brick Kiln, Gandhu Chak Mandal-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop.,M/s* Abhi Brick Kiln, Gandhu Chak Mandal-Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 4.4.24
J&K PCC

No:- JK PCB/LSJ/2024 |383-393
Dated:- 04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Abhi Brick Kiln, Gandhu Chak Mandal-Jammu** for compliance.

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Order No. : 37 **JK PCC of 2024**
Dated : 04/04/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Jai Baba Jamana Dass Brick Kiln,Patoli Brahamana- Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick KILN in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Jai Baba Jamana Dass Brick Kiln,Patoli Brahamana-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop.,M/s*** **Jai Baba Jamana Dass Brick Kiln,Patoli Brahamana- Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 4.4.24
J&K PCC

No:- JK PCB/LSJ/2024/394-404
Dated:-04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Jai Baba Jamana Dass Brick Kiln,Patoli Brahamana- Jammu** for compliance.

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Order No. : 39 **JK PCC of 2024**
Dated : 04/04/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Hilal Brick Kiln, Pulkhoo Kakapora-Pulwama** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Pulwama, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Pulwama and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** is directed to close down the brick kiln under the name and style of **M/s Hilal Brick Kiln, Pulkhoo Kakapora-Pulwama** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Pulwama is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Hilal Brick Kiln, Pulkhoo Kakapora-Pulwama** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary
J&K PCC
4.4.24

No:- JKPCC/LSK/2024/416-426
Dated:- 04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Pulwama** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.
vii. Executive Engineer, PHE Division Pulwama for information and necessary action.
viii. Divisional Officer, PCC, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Hilal Brick Kiln, Pulkhoo Kakapora-Pulwama** for compliance.

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Order No. : 41 **JK PCC of 2024**
Dated : 04/04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Gulzar Brick Kiln, Charangam-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s Gulzar Brick Kiln, Charangam-Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Gulzar Brick Kiln, Charangam-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary
J&K PCC
4.4.24

No:- JKPCC/LSK/2024/438-448
Dated:-04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Gulzar Brick Kiln, Charangam-Budgam** for compliance.

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Order No. : 42 **JK PCC of 2024**
Dated : 04/04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Gul Brick Kiln, Rakshalina, Lasjan-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s Gul Brick Kiln, Rakshalina, Lasjan -Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Gul Brick Kiln, Rakshalina, Lasjan -Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary
J&K PCC
4.4.24

No:- JKPCC/LSK/2024/1449-459
Dated:-04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Gul Brick Kiln, Rakshalina, Lasjan -Budgam** for compliance.

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Order No. : 44 **JK PCC of 2024**
Dated : 04 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Javid Brick Kiln, Charangam-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s Javid Brick Kiln, Charangam-Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Javid Brick Kiln, Charangam-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary 4.4.24
J&K PCC

No:- JKPCC/LSK/2024 1471-481
Dated:-04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Javid Brick Kiln, Charangam-Budgam** for compliance.

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Order No. : 45 **JK PCC of 2024**
Dated : 04 **/04 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Zabarwan Brick Kiln,Wahabpora-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s Zabarwan Brick Kiln,Wahabpora-Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Zabarwan Brick Kiln,Wahabpora-Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary
J&K PCC

4.4.24

No:- JKPCC/LSK/2024/1482-1492
Dated:-04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Zabarwan Brick Kiln,Wahabpora-Budgam** for compliance.

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Order No. : 46 **JK PCC of 2024**
Dated : 04 **/04 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Khyber Brick Kiln, Summerbugh, Lasjan - Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s Khyber Brick Kiln, Summerbugh, Lasjan - Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Khyber Brick Kiln, Summerbugh, Lasjan - Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary
J&K PCC
4.4.24

No:- JKPCC/LSK/2024/ 493–503
Dated:- 04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Khyber Brick Kiln, Summerbugh, Lasjan - Budgam** for compliance.

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Order No. : 47 **JK PCC of 2024**
Dated : 04/04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Global Brick Kiln, Dadina Shoolipora - Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s Global Brick Kiln, Dadina Shoolipora - Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Global Brick Kiln, Dadina Shoolipora - Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary
J&K PCC

4.4.24

No:- JKPCC/LSK/2024 | 504-514
Dated:-04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Global Brick Kiln, Dadina Shoolipora - Budgam** for compliance.

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Order No. : 49 JK PCC of 2024
Dated : 04/04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Amar Brick Kiln, Charangam-Budgam** in flagrant violation of above said requirements of law **without obtaining consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, Pollution Control Committee, Budgam and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s Amar Brick Kiln, Charangam- Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Amar Brick Kiln, Charangam- Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary
J&K PCC
4.4.24

No:- JKPCC/LSK/2024 1515-525
Dated:-04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Amar Brick Kiln, Charangam- Budgam** for compliance.

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Order No. : 49 **JK PCC of 2024**
Dated : 4 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the owner of the Brick kiln has applied for consent to Operate (Renew)) vide application No. 4466065, after thorough examination, it was found that the brick kiln falls within 10 Kms of NAC limits of Non Attainment City of Srinagar and also the brick kiln is not yet shifted to zig zag technology and accordingly Consent to Operate (Renew) was refused to the Brick Kiln vide letter No. JKPCC/T/C/24/4466065 of 2024 dated 28-03-2024.

Whereas, Brick Kiln under the name and style of **M/s Nishat Seven Star Brick Kiln, Bundgam- Budgam** is operational in flagrant violation of above said requirements of law **without consent** from the J&K Pollution Control Committee so far and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now, therefore, in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of **M/s Nishat Seven Star Brick Kiln, Bundgam- Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered*
iii. *Executive Engineer, (KPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. (Prop.) **M/s Nishat Seven Star Brick Kiln, Bundgam- Budgam** is directed to cease the operation of the Brick Kiln forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary
J&K PCC
4.4.24

No:- JKPCC/LSK/2024/526-536
Dated:- 4 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Budgam** for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Kashmir** for information and necessary action
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Kashmir for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, PCC, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT J&K PCC Jammu for information and necessary action.
x. I/c Web site J&K Pollution Control Committee **Jammu** for uploading the closure order
xi. Prop. **M/s Nishat Seven Star Brick Kiln, Bundgam- Budgam** for compliance.

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Order No. : SO **JK PCC of 2024**
Dated : 04 **/04 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Kavi Brick Kiln, Domana -Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of **M/s Kavi Brick Kiln, Domana -Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s* Kavi Brick Kiln, Domana -Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary 4.4.24
J&K PCC

No:- JK PCB/LSJ/2024/536-546
Dated:-04/04/2024

Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Kavi Brick Kiln, Domana -Jammu** for compliance.

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Order No. : 51 **JK PCC of 2024**
Dated : 04/04/2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Krishna Brick Kiln Akhnoor Road-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Krishna Brick Kiln Akhnoor Road-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s*** **Krishna Brick Kiln Akhnoor Road-Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 4.4.24
J&K PCC

No:- JK PCB/LSJ/2024/ B536-546
Dated:-04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Krishna Brick Kiln Akhnoor Road-Jammu** for compliance.

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Order No. : 52 JK PCC of 2024
Dated : 04 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Jai Raja Mandlik Brick Kiln Mishriwala -Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Jai Raja Mandlik Brick Kiln Mishriwala -Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop.,M/s*** **Jai Raja Mandlik Brick Kiln Mishriwala -Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary 4.4.24
J&K PCC

No:- JK PCB/LSJ/2024/547-557
Dated: 04 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Jai Raja Mandlik Brick Kiln Mishriwala -Jammu** for compliance.

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Order No. : 53 **JK PCC of 2024**
Dated : 04/04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Shree Shanker Brick Ind, Badhrore-Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of M/s **Shree Shanker Brick Ind, Badhrore-Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s* Shree Shanker Brick Ind, Badhrore-Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 4.4.24
J&K PCC

No:- JK PCB/LSJ/2024/552–568
Dated:-04 /04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Shree Shanker Brick Ind, Badhrore-Jammu** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 54 **JK PCC of 2024**
Dated : 04 **/04 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of **M/s Shiv Shakti Brick Kiln, Nagbani - Jammu** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (North), revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Jammu (North) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln under the name and style of **M/s Shiv Shakti Brick Kiln, Nagbani -Jammu** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s* Shiv Shakti Brick Kiln, Nagbani -Jammu** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh), JKAS
Member Secretary 4.4.24
J&K PCC

No:- JK PCB/LSJ/2024/569-579
Dated:-04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu (North) for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Shiv Shakti Brick Kiln, Nagbani -Jammu –Jammu** for compliance.

Government of Jammu and Kashmir
JK Pollution Control Board

PCB

ORDER NO : 92 JK PCB of 2020
Dated : 15 -12-2020

Whereas, no industrial unit can be set up or put in operation without prior consent of the Pollution Control Board, warranted under **Section 25/26** and **Section 21** of **the Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, a Brick Kiln under the name and style of **M/s T.S.Puran Brick Kiln, Village Thikrian, R.S. Pura Jammu** has failed to obtain upto date consent from the Board and is currently in operation in violation of above stated laws that too bereft of adequate pollution control devices/ measures besides without mandatory **Environmental Clearance** for brick earth for manufacturing of Bricks, with further failure to take measures to meet the requirements of laws governing environmental protection.

Whereas, the unit holder were accordingly served with repeated notices, particularly final notice **dt. 24-07-2019**, calling upon him there under to show reasons as to why legal action including closure of unit be not taken.

Whereas, concerned Brick Kiln owner has failed to show any response to the above stated notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, field staff of the Board conducted inspection' of unit on **15-10-2020** and it has been reported that unit continues to be operational without valid consent of the Board and also without Environmental Clearance from the concerned authority, even after service of notices.

Whereas, the Brick Kiln in question cannot be allowed to run un-authorizedly with above status and to the determent of human health and environment.

Now, therefore, in exercise of powers vested in the J & K Pollution Control Board under **Section 33(A)** and **Section 31 (A)** of the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981 read with Section 5 of the Environment (Protection) Act 1986** respectively, immediate closure of brick kiln of **S. Puran Singh** under the name and style of **M/s T.S.Puran Brick Kiln, Village Thikrian, R.S. Pura Jammu,** is hereby ordered and in this behalf the:-

i). Deputy Commissioner/ District Magistrate, **Jammu** is directed to get **M/s T.S.Puran Brick Kiln, Village Thikrian, R.S. Pura Jammu** closed immediately and cancel the licence if issued.

ii). S. Puran Singh, Prop. **M/s T.S.Puran Brick Kiln, Village Thikrian, R.S. Pura Jammu** is directed to cease the operation of the unit forthwith.

As approved by the Competent Authority.

14/12

(M.M.Shah)
Legal Advisor
JK PCB ,Jammu

(B.M. Sharma),IFS
Member Secretary
JK PCB, Jammu

No:-JKPCB/LSJ/966/2020/ 510-13
Dated:- 15/12/2020.

Copy to the following for information and immediate compliance:-

i). Deputy Commissioner/ District Magistrate **Jammu**
ii). Regional Director, JK Pollution Control Board, Jammu, and follow up action within fortnight and has reference to his letter No. **PCB/RDJ/Consent-O/20/5026-27** dt. **21-11-2020.**
iii). I/c website Pollution Control Board for uploading the closure order.
vi). S. Puran Singh, Prop. **M/s T.S.Puran Brick Kiln, Village Thikrian, R.S. Pura Jammu.**

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Order No. : 316 JK PCC of 2024
Dated : 15/02 /2024

Whereas, Consent to Operate was issued to **M/s Kala Brick Kiln, Badyal Brahmana, R.S. Pura Jammu** with validity period upto 31st, March-2023, thereafter the owner of the Brick kiln has failed to renew the consent as envisaged under Section 25/26 and Section 21 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, the Brick Kiln under the name and style of **M/s Kala Brick Kiln, Badyal Brahmana, R.S. Pura Jammu** is in operation in flagrant violation of above said requirements of law without getting consent renewed from the J&K Pollution Control Committee, and operation of the Brick Kiln with present status can prove detrimental to human health and environment.

Whereas, notice was served upon the Brick Kiln owner, (**on 30-11-2023**) calling upon him to show cause as to why legal action including closure of his Brick Kiln be not taken for violation of environmental laws.

Whereas, the owner of the Brick Kiln has failed to respond to the notice, besides failing to take measures to meet the requirements of laws governing environmental protection.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Jammu (South) on **12-12-2023**, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu vide letter No. **PCC/RDJ/SA/O/3462-63** dated **19-01-2024** confirmed the inspection report of Divisional Officer, PCC Jammu (South) and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Jammu** is directed to close down the brick kiln of **Shri Jankar Singh,** under the name and style of M/s **Kala Brick Kiln, Badyal Brahmana, R.S. Pura Jammu** immediately.

ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered*

iii. *Executive Engineer, (JPDCL) Electric Division, Jammu is directed to disconnect the* electric supply to above said Brick Kiln immediately.

iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.

v. **Shri Jankar Singh,** (Prop.) ***M/s*** **Kala Brick Kiln, Badyal Brahmana, R.S. Pura Jammu Jammu** is directed to cease the operation of the brick kiln forthwith.

Vasu Yadav
Chairman

No:- JK PCC/LSJ/**7395201**/2024/2047-2057
Dated:-15/02/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Jammu** for information and necessary action under intimation.

ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight, in reference to his letter No. **PCC/RDJ/SA/O/2024/3462-63** dated **19-01-2024.**

iii. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.

iv. Chief Engineer, PHE Jammu for information and necessary action under intimation

v. Director Industries and Commerce, **Jammu** for information and necessary action.

vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.

vii. Executive Engineer, PHE Division Jammu for information and necessary action.

viii. Divisional Officer, Jammu (South) for information and with the direction to follow up and get the closure order implemented through District Administration.

ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.

x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order

xi. **Shri Jankar Singh,** Prop. **M/s Kala Brick Kiln, Badyal Brahmana, R.S. Pura Jammu** for compliance.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Budgam** is directed to close down the brick kiln under the name and style of M/s **Red Rose Brick Kiln Ichkoot Budgam** immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Budgam is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s*** **Red Rose Brick Kiln Ichkoot Budgam** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 4.4.24
J&K PCC

No:- JK PCB/LSJ/2024/591-602
Dated:04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, Budgam for information and necessary action under intimation.
ii. Regional Director, PCC, **Kashmir** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, Kashmir for information and necessary action.
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Canal Road, Srinagar for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Red Rose Brick Kiln Ichkoot Budgam** for compliance.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 39 **JK PCC of 2024**
Dated : 04 **/04 /2024**

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of M**/s Red Rose Brick Kiln Ichkoot Budgam** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Budgam, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Kashmir confirmed the inspection report of Divisional Officer, PCC Udhampur and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 38 JK PCC of 2024
Dated : 04 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively.

Whereas, Brick Kiln is categorized as **Orange Category** activity on the basis of pollution potential, for the purpose of seeking the consent from the JK Pollution Control Committee.

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee.

Whereas, a Brick Kiln under the name and style of M**/s Sunil Brick and Tiles Industry, Sunal Majalta, Udhampur** is in operation in flagrant violation of above said requirements of law without obtaining consent from the J&K Pollution Control Committee, and operation of the Brick Kiln in its present status can prove detrimental to human health and environment.

Whereas, fresh inspection was carried out by the Divisional Officer, Pollution Control Committee Udhampur, revealing that the status of the Brick Kiln remained unchanged. Regional Director, Pollution Control Committee Jammu confirmed the inspection report of Divisional Officer, PCC Udhampur and accordingly recommended it for closure.

Whereas, the Brick Kiln in question cannot be allowed to operate with above status as the operation can prove detrimental for human health and environment besides being in flagrant violation of laws governing environmental protection.

Now therefore in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:-

i. Deputy Commissioner/ District Magistrate, **Udhampur** shall close down the brick kiln under the name and style of M/s **Sunil Brick and Tiles Industry, Sunal Majalta, Udhampur** immediately.
ii. *Director Industries and Commerce, Jammu is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Udhampur is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Udhampur is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/ Sunil Brick and Tiles Industry, Sunal Majalta, Udhampur*** is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghan Sham Singh),JKAS
Member Secretary 4.4.24
J&K PCC

No:- JK PCB/LSJ/2024/580-90
Dated:-04/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate, **Udhampur** for information and necessary action under intimation.
ii. Regional Director, PCC, **Jammu** for information and follow up action within a fortnight.
iii. Director Industries and Commerce, **Jammu** for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Canal Road, **Jammu** for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Udhampur for information and necessary action.
vii. Executive Engineer, PHE Division Udhampur for information and necessary action.
viii. Divisional Officer, Udhampur for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop. M/s Sunil Brick and Tiles Industry, Sunal Majalta, Udhampur** for compliance.

Annexure 'V'

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

The Financial Commissioner (Additional Chief Secretary)
Department of Forest, Ecology and Environment
Civil Secretariat,
Jammu/Srinagar

No. JKPCC/NGT/130/ 3030 Dt. 05-04-2024.

Sub:- Compliance Status of all Brick Kilns in the Union Territory of Jammu & Kashmir submitted in compliance to Hon'ble National Green Tribunal Order Dated 02-02-2024 in O.A No. 594 / 2022 titled Syed Riyaz V/s Union Territory of J&K and Ors.

Sir,

Kindly refer to the subject cited above. In this connection, the revised and updated status of brick kilns in the UT of Jammu and Kashmir after incorporating the latest changes is submitted as hereunder :-

	REVISED AND UPDATED STATUS OF BRICK KILNS		
1)	**Total number of the Brick kilns in J&K**	**570**	
2)	**Brick Kilns consented**		
	(i) Brick Kilns Functional with Consent to Operate (CTO)	**203**	
	(ii) Brick Kilns consented for Consent to Establish (CTE)	**02**	
		205	
3)	**Brick Kilns without Consent to Operate/Establish**		
	(i) Brick Kilns without Consent	**122**	Closure Orders issued and appended as Annexure
	(ii) Brick Kilns with Expired Consent validity	**233**	
	(iii) Brick Kilns with refused Consent	**05**	
	(iv) Brick Kilns with Expired Consent to Establish	**05**	
		365	
	Grand Total	**570**	

Out of 365, closure orders issued in respect of the brick kilns which were operating without consent, 326 closure orders as per the reports of respective Regional Directors and Divisional Officers stands implemented. Remaining 39 brick kilns out of the brick kilns in respect of which closure orders have been issued in first week of April 2024 are in the process of implementation through the respective District Magistrates. However, it is learnt that no brick kiln is currently functional.

Yours faithfully,

(Ghansham Singh) JKAS 5.4.24
Member Secretary

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
1	Kashmir	Budgam	Kohinoor Brick Kiln	Gudsathu	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
2	Kashmir	Budgam	Muheet Brick Kiln	Ichgam	Valid CTO	28-Feb-29		
3	Kashmir	Budgam	Gem Brick Kiln	Chattergam	Expired CTO	31-Oct-14	161 JKPCC of 2023, followed by 290 of 2024	15-12-2023 19-1-2024
4	Kashmir	Budgam	Majid Brick Kiln	Panzan, Chadoora	Valid CTO	28-Feb-29		
5	Kashmir	Budgam	Baba Hyder Brick KIln	Hushroo, Chadoora	Valid CTO	28-Feb-29		
6	Kashmir	Budgam	New Shalimar Brick Kiln	Kathir Gund, Chadoora	Valid CTO	28-Feb-29		
7	Kashmir	Budgam	Bismah Brick Kiln	Kathir Gund, Chadoora	Valid CTO	28-Feb-29		
8	Kashmir	Budgam	Shan Brick Kiln	Gudsathu	Expired CTO	31-Mar-13	172 JKPCC of 2023, followed by 222 of 2024	15-12-2023, 19-1-2024
9	Kashmir	Budgam	Alamdar Brick Kiln	Chitroo, Dangerpora	Valid CTO	31-Mar-29		
10	Kashmir	Budgam	New Golden Brick Kiln	Gudsathu	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
11	Kashmir	Budgam	Red Rose Brick Kiln	Ichkoot	Refused		174 JKPCC 2023, followed by 39 JKPCC of 2024	15-12-2023 4-4-2024
12	Kashmir	Budgam	Kashani Brick Kiln	Ichkoot	Valid CTO	28-Feb-29		
13	Kashmir	Budgam	New Shahzad Brick Kiln	Qanoongopora, Chadoora	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
14	Kashmir	Budgam	Irfan Brick Kiln	Ichgam	Without Consent		149 JKPCC 2023	01-Feb-23
15	Kashmir	Budgam	Red Rose Brick Kiln	Panzan, Chadoora	Valid CTO	28-Feb-29		
16	Kashmir	Budgam	Dar Brick Kiln	Yarikalan, Chadoora	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
17	Kashmir	Budgam	Parvaiz Brick Kiln	Ichgam,Budgam	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
18	Kashmir	Budgam	Bhat Brick Kiln	Hushroo, Chadoora	Expired CTO	31-Aug-13	163 JKPCC 2023	15-Dec-23
19	Kashmir	Budgam	Bismillah Brick Manufacture	Ichgam, Budgam	Expired CTO	30-Mar-09	150 JKPPC of 2023	01-Jan-23
20	Kashmir	Budgam	Firdous Brick Kiln	Mahawar, Budgam	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
21	Kashmir	Budgam	Gousia Brick Kiln	Chitroo, Gudsathu	Without Consent		164 JKPCC 2023	15-Dec-23
22	Kashmir	Budgam	Amin Brick Kiln	Ichgam	Valid CTO	28-Feb-29		
23	Kashmir	Budgam	Tawakal Brick Kiln	Razwan, Budgam	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
24	Kashmir	Budgam	Jeelan Brick Kiln	Chitroo, Dangerpora	Valid CTO	28-Feb-29		
25	Kashmir	Budgam	Rahat Brick Kiln	Chitroo, Dangerpora	Expired CTO	30-Jul-09	144 JKPCC 2023	01-Feb-23
26	Kashmir	Budgam	Chinar Brick Kiln	Dooniwari, Chattergam	Without Consent		175 JKPCC 2023	15-Dec-23
27	Kashmir	Budgam	New Royal Brick Kiln	Aalipora, Mudbal, Chadoora	Without Consent		143 JKPCC 2023	01-Feb-23
28	Kashmir	Budgam	Gowhar Brick Kiln	Gudsathu	Valid CTO	28-Feb-29		
29	Kashmir	Budgam	New Gousia Brick Kiln	Mirgund, Gudsathu	Valid CTO	28-Feb-29		
30	Kashmir	Budgam	Qureshi Brick Kiln	Kanir, Chadoora	Valid CTO	28-Aug-24		
31	Kashmir	Budgam	Tariq Brick Kiln	Kulbugh, Wagor	Without Consent		356 JK PCC of 2024	01-Mar-24
32	Kashmir	Budgam	High Land Brick Kiln	Gopalsaif	Without Consent		361 JK PCC of 2024	01-Mar-24
33	Kashmir	Budgam	New Alamdar Brick Kiln	Gudsathu	Expired CTO	30-Jul-12	166 JKPCC 2023	15-Dec-23

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
34	Kashmir	Budgam	Nisar Ahmad Sheikh Brick Kiln	Bugam, Batpora	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
35	Kashmir	Budgam	Mohammad Yousuf Wani Brick Kiln	Ichgam	Without Consent		398 JK PCC of 2024	19-Mar-24
36	Kashmir	Budgam	Kohinoor Brick Kiln	Yarikalan, Chadoora	Without Consent		168 JKPCC 2023	15-Dec-23
37	Kashmir	Budgam	Majid Traders Brick Kiln	Panzan, Chadoora	Expired CTO	30-Mar-15	126 JKPCC 2023	01-Feb-23
38	Kashmir	Budgam	New Bhat Brick Kiln	Kathir Gund, Chadoora	Valid CTO	28-Feb-29		
39	Kashmir	Budgam	Mumtaz Brick Kiln	Panzan, Chadoora	Valid CTO	31-Jan-25		
40	Kashmir	Budgam	Alamdar Brick Kiln	Panzan, Chadoora	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
41	Kashmir	Budgam	Nida Brick Kiln	Ichgam	Valid CTO	28-Feb-29		
42	Kashmir	Budgam	New Dar Brick Kiln	Razwan, Budgam	Expired CTO	30-Jun-12	152 JKPCC 2023	01-Feb-23
43	Kashmir	Budgam	Madina Brick Kiln	Noubugh, Chadoora	Valid CTO	28-Feb-29		
44	Kashmir	Budgam	Shazad Brick Kiln	Ichgam, Gudsathu	Valid CTO	28-Feb-29		
45	Kashmir	Budgam	Sheikh-ul-Alam Brick Kiln	Kathir Gund, Chadoora	Expired CTO	30-Oct-13	135 JKPCC 2023	01-Feb-23
46	Kashmir	Budgam	New Ruby Brick Kiln	Chattergam	Expired CTO	30-Oct-14	169 JKPCC 2023	15-Dec-23
47	Kashmir	Budgam	Aijaz Brick Kiln	Ichgam	Expired CTO	30-Mar-15	167 JKPCC 2023	15-Dec-23
48	Kashmir	Budgam	Master Brick Kiln	Panzan, Chadoora	Valid CTO	28-Feb-29		
49	Kashmir	Budgam	Yaseen Brick Kiln	Mirgund, Budgam	Expired CTO	30-Oct-14	49 JKPCC 2023	14-Aug-23

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
50	Kashmir	Budgam	F B M Brick Kiln	Ichgam	Valid CTO	28-Feb-28		
51	Kashmir	Budgam	Tariq Brick Kiln	Parniv, Budgam	Expired CTO	30-Oct-15	356 JKPCC of 2024	01-Mar-24
52	Kashmir	Budgam	Aga Syed Mohammad Hussain Brick Kiln	Heewader	Valid CTO	28-Feb-29		
53	Kashmir	Budgam	Ab Hamid Nath Brick Kiln	Parniv, Budgam	Expired CTO	31-Jul-15	01 PCC Of 2024	03-Apr-24
54	Kashmir	Budgam	Ghulam Ahmad Ganie Brick Kiln	Chattergam	Valid CTO	30-Nov-24		
55	Kashmir	Budgam	Ghulam Ahmad Parray Brick Kiln	Panzan, Chadoora	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
56	Kashmir	Budgam	Shah & Shah Brick Kiln	Kathir Gund, Chadoora	Valid CTO	28-Feb-29		
57	Kashmir	Budgam	Al-Hilal Brick Kiln	Yarikalan, Chadoora	Valid CTO	28-Feb-29		
58	Kashmir	Budgam	Friends Brick Kiln	Wagar, Chadoora	Expired CTO	30-Sep-14	170 JKPCC 2023	15-Dec-23
59	Kashmir	Budgam	Tariq Brick Kiln	Chattergam	Valid CTO	30-Mar-25		
60	Kashmir	Budgam	New Amin Brick Kiln, Gopalsaif	Devbagh, Panzan	Expired CTO	30-Oct-14	171 JKPCC of 2023	15-Dec-23
61	Kashmir	Budgam	Anwar Brick Kiln Name changed to Nazir Brick Kiln	Choon, Budgam	Expired CTO	30-Mar-16	137 JKPCC 2023	01-Feb-23
62	Kashmir	Budgam	Bashir Brick Kiln	Qanoongopora, Chadoora	Valid CTO	28-Feb-29		
63	Kashmir	Budgam	Samco Brick Kiln	Gudsathu	Without Consent		348 JK PCC of 2024	01-Mar-24
64	Kashmir	Budgam	Mohammad Amin Brick Kiln	Heewader	Without Consent		393 JKPCC of 2024	19-Mar-24
65	Kashmir	Budgam	Nagrad Brick Kiln 777	Noubugh, Chadoora	Without Consent		349 JK PCC of 2024	01-Mar-24

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
66	Kashmir	Budgam	Parvaiz Brick Kiln	Noubugh, Chadoora	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
67	Kashmir	Budgam	Modern Brick Kiln (D11/M9)	Noubugh, Chadoora	Without Consent		139 JKPCC 2023	01-Feb-23
68	Kashmir	Budgam	Shan Brick Kiln	Kanir, Chadoora	Expired CTO		162 JKPCC of 2023	15-12-2023
69	Kashmir	Budgam	Al Mehdi Brick Kiln	Chattergam	Without Consent		350 JK PCC of 2024	01-Mar-24
70	Kashmir	Budgam	Haroon Brick Kiln	Bugam, Batpora	Valid CTO	28-Feb-29		
71	Kashmir	Budgam	New Arfat Brick Kiln	Qanoongopora, Chadoora	Without Consent		130 JKPCC 2023	01-Feb-23
72	Kashmir	Budgam	Dilbar Brick Kiln	Noubugh, Chadoora	Without Consent		173 JKPCC 2023	15-Dec-23
73	Kashmir	Budgam	Nath Brick KIln	Chattergam	Without Consent		343JKPCC of2024	01-Mar-24
74	Kashmir	Budgam	Mohammad Yousuf Mir Brick Kiln	Khanda, Magraypora	Valid CTO	28-Feb-29		
75	Kashmir	Budgam	Amar Brick Kiln	Charangam, Beerwah	Expired CTO	30-Sep-23	48 JKPCC of 2024	04-Apr-24
76	Kashmir	Budgam	Khan Brick Kiln	Gondipora, Beerwah	Valid CTO	30-May-25		
77	Kashmir	Budgam	Rehbar Brick Kiln	Shalina, B KPora	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
78	Kashmir	Budgam	Greenland Brick Kiln	Summerbugh, Lasjan	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
79	Kashmir	Budgam	Imperial Brick Kiln	Gariend, Budgam	Without Consent		218 of 2024	19-Jan-24
80	Kashmir	Budgam	K B Brick Kiln	Narwara, Gundipora	Valid CTO	31-Jan-25		
81	Kashmir	Budgam	Chinar Brick Kiln	Pallar, Budgam	Without Consent		219 of 2024	19-Jan-24

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
82	Kashmir	Budgam	ESS EMM Brick Kiln	Putlibagh	Expired CTO	30-Dec-23	59 JKPCC of 2024	05-04-2024
83	Kashmir	Budgam	Global Brick Kiln	Dadina, Shoolipora	Expired CTO	30-Oct-23	47 JKPCC of 2024	04-Apr-24
84	Kashmir	Budgam	Zahoor Ahmad Nath Brick Kiln	Shalina, Budgam	Without Consent		351 JK PCC of 2024	01-Mar-24
85	Kashmir	Budgam	Aftab Brick Kiln	Summerbugh, Lasjan	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
86	Kashmir	Budgam	Firdous Brick Kiln	Qazipora, Chadoora	Expired CTO	30-Jun-12	188 JKPCC 2023	22-Dec-23
87	Kashmir	Budgam	M L A Brick Kiln	Chandpora	Valid CTO	30-Sep-24		
88	Kashmir	Budgam	M Co Brick Kiln	Diffpora, Waterwani	Expired CTO	30-Jun-14	196 JKPCC 2023	22-Dec-23
89	Kashmir	Budgam	Dar Brick Factory	Khanda, Magraypora	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
90	Kashmir	Budgam	Muneer Brick Kiln	Waterwani, Budgam	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
91	Kashmir	Budgam	VIP Standard Brick Kiln	Waterwani, Budgam	Expired CTO	29-Feb-24	59 JKPCC of 2024	05-04-2024
92	Kashmir	Budgam	Paris Brick Kiln	Parisabad, Budgam	Without Consent		224 of 2024	19-Jan-24
93	Kashmir	Budgam	Farooq Brick Kiln	Summerbugh, Lasjan	Expired CTO	30-Sep-23	122 JKPCC of 2023	31-Jan-23
94	Kashmir	Budgam	Bismillah Brick Kiln	Parisabad, Budgam	Without Consent		363 JK PCC of 2024	01-Mar-24
95	Kashmir	Budgam	Bloore Brick Kiln	Parisabad, Budgam	Without Consent		146 JKPCC 2023	23-Nov-23
96	Kashmir	Budgam	R B C Brick Kiln	Utligam, Beerwah	Valid CTO	28-Feb-25		
97	Kashmir	Budgam	Ubaid Brick Kiln	Rakhshalina	Without Consent		224 of 2024	19-Jan-24

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
98	Kashmir	Budgam	Sada Bahar Brick Kiln	Bonhama, Beerwah	Expired CTO	30-Oct-23	04 JKPCC of 2024	03-Apr-24
99	Kashmir	Budgam	New Gulfam Brick Kiln	Saratpora, Batpora	Expired CTO	30-May-23	59 JKPCC of 2024	05-Apr-24
100	Kashmir	Budgam	Maqbool Brick Kiln	Chilyech, Chadoora	Expired CTO	30-Sep-15	185 JKPCC 2023	22-Dec-23
101	Kashmir	Budgam	Gousia Associate	Gariend, Budgam	Valid CTO	31-May-29		
102	Kashmir	Budgam	United Brick Kiln	Utligam, Beerwah	Without Consent		182 JKPCC 2023	22-Dec-23
103	Kashmir	Budgam	Baba Brick Kiln	Putlibagh, Budgam	Valid CTO	30-Dec-28		
104	Kashmir	Budgam	Ayat Brick Kiln	Chandpora	Valid CTO	30-Oct-28		
105	Kashmir	Budgam	B H R Brick Kiln	Check Wanihama	Expired CTO	30-Oct-14	200 JKPCC 2023	22-Dec-23
106	Kashmir	Budgam	New Myco Brick Kiln	Yarisathoo, Khan Sahib	Expired CTO	30-Jul-14	195 JKPCC 2023	22-Dec-23
107	Kashmir	Budgam	Gulfam Brick Kiln	Chandpora	Expired CTO	30-Jan-14	181 JKPCC 2023	22-Dec-23
108	Kashmir	Budgam	Jameela Bibi Brick Kiln	Behrampora, Chadoora	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
109	Kashmir	Budgam	Royal Brick Kiln	Check Dewan, Beerwah	Without Consent		111 JKPCC 2023	09-Oct-23
110	Kashmir	Budgam	Universal Brick Kiln	Putlibagh, Budgam	Expired CTO	30-Dec-23	59 JKPCC of 2024	05-04-2024
111	Kashmir	Budgam	Dar Brick Kiln	Chattergam	Without Consent		179 JKPCC 2023	22-Dec-23
112	Kashmir	Budgam	Sofi Brick Kiln	Chandpora	Expired CTO	30-Mar-16	59 JKPCC of 2024	05-Apr-24
113	Kashmir	Budgam	Khyber Brick Kiln	Summerbugh, Lasjan	Expired CTO	30-Jan-13	46 JKPCC of 2024	04-Apr-24
114	Kashmir	Budgam	Bismillah Brick Kiln	Rakhshalina	Without Consent		116 PCC of 2023	31-Jan-23

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
115	Kashmir	Budgam	Shaheen Brick Kiln	Labertal, Budgam	Expired CTE	30-Nov-19	59 JKPCC of 2024	05-04-2024
116	Kashmir	Budgam	A M Brick Kiln	Shoolipora	Expired CTO	30-May-23	59 JKPCC of 2024	05-04-2024
117	Kashmir	Budgam	Umer Brick Kiln	Chandpora	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
118	Kashmir	Budgam	Modern Brick Kiln	Bunhama, Beerwah	Valid CTO	31-Jan-29		
119	Kashmir	Budgam	Zabarwan Brick Kiln	Wahabpora, Budgam	Valid CTO	31-Oct-24		
120	Kashmir	Budgam	Zydaan Brick Kiln	Dadina, Budgam	Expired CTO	30-Mar-14	190 JKPCC 2023	22-Dec-23
121	Kashmir	Budgam	Aqsa Brick Kiln	Labertal, Budgam	Without Consent		362 JK PCC of 2024	01-Mar-24
122	Kashmir	Budgam	Gulshan Brick Kiln	Dansura,Beerwah	Expired CTO	30-Oct-23	59 JKPCC of 2024	05-04-2024
123	Kashmir	Budgam	Farooq Ahmad Sheikh Brick Kiln	Sonpah, Beerwah	Valid CTO	30-Dec-28		
124	Kashmir	Budgam	Friends Brick Kiln	Charangam, Beerwah	Valid CTO	31-May-24		
125	Kashmir	Budgam	New Bismillah Brick Choice	Parisabad, Budgam	Without Consent		366 JK PCC of 2024	01-Mar-24
126	Kashmir	Budgam	Shah & Shah Brick Kiln	Wahabpora, Budgam	Without Consent		178 JKPCC 2023	22-Dec-23
127	Kashmir	Budgam	Farooq Ahmad Dar Brick KIln	Summerbugh, Lasjan	Without Consent		122 JKPCC 2023	31-Jan-23
128	Kashmir	Budgam	Hill Brick Kiln	Wahabpora, Budgam	Without Consent		145 JKPCC of 2023	23-Nov-23
129	Kashmir	Budgam	Sky Brick KIln	Utligam, Beerwah	Expired CTO	30-Mar-24	59 JKPCC of 2024	05-04-2024
130	Kashmir	Budgam	Mohammad Sidiq Nath Brick Kiln	Shalina, Lasjan	Valid CTO	30-May-24		

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
131	Kashmir	Budgam	Sayara Brick Kiln	Gariend, Budgam	Without Consent		390 JKPCC of 2024	19-Mar-24
132	Kashmir	Budgam	Burhan Brick Kiln	Waterwani, Budgam	Expired CTO	30-Nov-13	193 JKPCC 2023	22-Dec-23
133	Kashmir	Budgam	Luxury Brick KIln	Najan, Beerwah	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
134	Kashmir	Budgam	Javid Brick Kiln	Charangam, Beerwah	Expired CTO	30-Apr-23	44 JKPCC of 2024	04-Apr-24
135	Kashmir	Budgam	Azad Brick Kiln	Gariend, Budgam	Without Consent		357 JK PCC of 2024	01-Mar-24
136	Kashmir	Budgam	Arak Brick Kiln	Seerbagh, Lasjan	Expired CTO	28-Feb-24	117 JKPCC of 2023, followed by 26 of 2024	31-01-2023, 4-4-2024
137	Kashmir	Budgam	Shah i Hamdan Brick Kiln	Nandvanpora, Budgam	Expired CTO	30-Mar-12	186 JKPCC 2023	22-Dec-23
138	Kashmir	Budgam	Sofi Brick Kiln	Summerbugh, Lasjan	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
139	Kashmir	Budgam	Rehmat Brick Kiln	Labartal, Budgam	Expired CTO	29-Feb-24	59 JKPCC of 2024	05-04-2024
140	Kashmir	Budgam	New Gul Brick Kiln	Gariend, Budgam	Expired CTO	30-Oct-23	02 JKPCC of 2024	03-Apr-24
141	Kashmir	Budgam	Haroon Brick Kiln	Labartal, Budgam	Expired CTO	28-Feb-24	25 JKPCC of 2024	04-Apr-24
142	Kashmir	Budgam	TATA Brick Kiln	Labartal, Budgam	Expired CTO	30-Mar-13	183 JKPCC 2023	22-Dec-23
143	Kashmir	Budgam	Mir Brick Kiln	Dadina, Budgam	Without Consent		365 JK PCC of 2024	01-Mar-24
144	Kashmir	Budgam	Ghulam Rasool Mir Brick Kiln	Punchgund, Budgam	Without Consent		189 JKPCC 2023	22-Dec-23
145	Kashmir	Budgam	Dar & Dar Brick Kiln	Batpora, Wudar	Without Consent		187 JKPCC 2023	22-Dec-23

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
146	Kashmir	Budgam	Shalimar Brick Kiln	Paymus, Sangam	Expired CTO	30-Mar-12	184 JKPCC 2023	22-Dec-23
147	Kashmir	Budgam	Iqbal Brick Kiln Now Alamdar Brick Kiln	Bahrampora, Chadoora	Without Consent		391 JKPCC of 2024	19-Mar-24
148	Kashmir	Budgam	Sheikh Brick Kiln	Sonpah, Beerwah	Valid CTO	30-Sep-28		
149	Kashmir	Budgam	Sofi Brothers Brick Kiln	Labartal, Budgam	Expired CTO	30-Mar-23	59 JKPCC of 2024	05-Apr-24
150	Kashmir	Budgam	Manzor Bricks	Khadipora Halqa, Nassrullahpora	Expired CTO	30-Oct-14	201 JKPCC 2023	22-Dec-23
151	Kashmir	Budgam	Jehlum structures	Ompora, Budgam	Expired CTO	30-Sep-13	59 JKPCC of 2024	05-Apr-24
152	Kashmir	Budgam	Shahnawaz Brick Kiln	Labartal, Budgam	Expired CTO	30-Mar-15	59 JKPCC of 2024	05-Apr-24
153	Kashmir	Budgam	New Bhat Brick Kiln	Kakanmaran, Budgam	Expired CTO	30-Dec-23	59 JKPCC of 2024	05-Apr-24
154	Kashmir	Budgam	Gul Brick Kiln	Rakhshalina, Lasjan	Expired CTO	30-Jan-14	42 JKPCC of 2024	04-Apr-24
155	Kashmir	Budgam	Matoo Brick Kiln	Rakhshalina, Lasjan	Without Consent		147 JKPCC 2023	23-Nov-23
156	Kashmir	Budgam	Mandoo Brick Kiln	Chandpora	Valid CTO	31-Mar-28		
157	Kashmir	Budgam	Myco Brick Kiln	Mulnaroo, Khansahib	Valid CTO	28-Feb-25		
158	Kashmir	Budgam	Zaffron Brick KIln	Labartal, Budgam	Without Consent		353 JK PCC of 2024	01-Mar-24
159	Kashmir	Budgam	Suraj Brick Kiln	Latipora, Chandpora	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
160	Kashmir	Budgam	Roshan Brick Kiln	Noubugh, Chadoora	Valid CTO	31-Aug-24		
161	Kashmir	Budgam	Qiyam Brick KIln	Mulshulla, Beerwah	Without Consent		144 JKPCC 2023	23-Nov-23
162	Kashmir	Budgam	Ab Gani Nath Brick Kiln	Shalina, Budgam	Expired CTO	30-Oct-23	59 JKPCC of 2024	05-04-2024
163	Kashmir	Budgam	Hydrop Brick Kiln	Mulshulla, Beerwah	Without Consent		166 JKPCC 2023	03-Feb-23
164	Kashmir	Budgam	Al-Habib Brick Kiln	Chandpora	Valid CTO	31-Oct-28		
165	Kashmir	Budgam	Lucky Brick Kiln	Chandpora	Valid CTO	30-Nov-28		
166	Kashmir	Budgam	Kohinoor Brick Kiln	Summerbugh, Lasjan	Without Consent		118 JKPCC 2023	31-Jan-23
167	Kashmir	Budgam	Gulzar Brick Kiln	Charangam, Beerwah	Expired CTO	30-Oct-23	41 JKPCC of 2024	04-Apr-24
168	Kashmir	Budgam	Kuwait Brick Kiln	Summerbugh, Lasjan	Expired CTO	30-Oct-09	119 JKPCC 2023	31-Jan-23
169	Kashmir	Budgam	Golden Brick Kiln	Bandgam, Magam	Without Consent		364 JK PCC of 2024	01-Mar-24
170	Kashmir	Budgam	National Brick Kiln	Chandpora	Valid CTO	30-Mar-26		
171	Kashmir	Budgam	Al Barkat Brick Kiln	Ranipora, Budgam	Expired CTO	30-Oct-11	40 JKPCC of 2024	04-Apr-24
172	Kashmir	Budgam	Hill Top Brick Kiln	Bonhama, Beerwah	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
173	Kashmir	Budgam	Pushoo Brick Kiln	Shoolipora	Expired CTO	30-Apr-13	197 JKPCC 2023	22-Dec-23
174	Kashmir	Budgam	Habib Brick Kiln	Seerbagh, Lasjan	Without Consent		347 JK PCC of 2024	01-Jan-24
175	Kashmir	Budgam	Mughal Brick Kiln	Nasrullahpora, Waterwani	Expired CTO	30-Apr-15	198 JKPCC 2023	22-Dec-23
176	Kashmir	Budgam	Kashmir Brick Kiln	Putlibagh, Budgam	Valid CTO	30-Nov-28		

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
177	Kashmir	Budgam	Star BDB Brick Kiln	Chandpora	Expired CTO	30-Dec-23	59 JKPCC of 2024	05-04-2024
178	Kashmir	Budgam	Chinar Brick Kiln	Summerbugh, Lasjan	Expired CTO	30-Dec-23	59 JKPCC of 2024	05-04-2024
179	Kashmir	Budgam	Magray Brick Kiln	Sonpah, Beerwah	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
180	Kashmir	Budgam	Ghulam Mohammad Malik Brick Kiln	Summerbugh, Lasjan	Expired CTO	30-Mar-15	120 JKPCC 2023	31-Jan-23
181	Kashmir	Budgam	High Land Brick Kiln	Chelyech, Dadamari Bagh	Without Consent		361 JKPCC of 2024	01-Mar-24
182	Kashmir	Budgam	Sheikh ul Alam Brick Kiln	Nandvanpora, Budgam	Expired CTO	30-May-14	194 JKPCC 2023	22-Dec-23
183	Kashmir	Budgam	Bismillah Brick Choice	Poonch Gund	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
184	Kashmir	Budgam	New Shaheen Brick Kiln	Batpora, Chandpora	Expired CTO	31-Jul-23	06 JKPCC of 2024	03-Apr-24
185	Kashmir	Budgam	S B C Brick Kiln	Utligam, Beerwah	Valid CTO	30-Nov-26		
186	Kashmir	Budgam	Triple S Brick Kiln	Utligam, Beerwah	Valid CTO	31-Oct-26		
187	Kashmir	Budgam	S B Brick Kiln	Utligam, Beerwah	Valid CTO	31-Oct-26		
188	Kashmir	Budgam	Nishat Seven Star Brick Kiln	Beerwah	Expired CTO	28-Feb-24	49 JKPCC of 2024	04-Apr-24
189	Kashmir	Budgam	Iqra Brick Kiln	Aaripanthan	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
190	Kashmir	Budgam	Bismillah Brick Kiln	Poonch Gund	Expired CTO	31-Mar-14	191 JKPCC 2023	22-Dec-23
191	Kashmir	Budgam	Noor Brick Kiln	Dej Malik Gund	Without Consent		346 JK PCC of 2024	01-Jan-24

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
192	Kashmir	Budgam	Alamdar Brick Kiln	Noubugh, Chadoora	Without Consent		397 JKPCC of 2024	19-Mar-24
193	Kashmir	Budgam	Shaheen Brick Kiln	Bunhama, Beerwah	Without Consent		355 JK PCC of 2024	01-Mar-24
194	Kashmir	Budgam	Jee Shah Brick Kiln	Noubugh, Chadoora	Expired CTO	31-Jan-24	59 JKPCC of 2024	05-04-2024
195	Kashmir	Budgam	Alamdar Brick Kiln	Saratpora, Batpora	Without Consent		138 JKPCC 2023	01-Feb-23
196	Kashmir	Budgam	Mahan (131) Brick Kiln	Noubugh, Chadoora	Valid CTO	31-Aug-24		
197	Kashmir	Budgam	Sultan-ul-Arifeen Brick Kiln	Noubugh, Chadoora	Expired CTO	30-Jan-24	59 JKPCC of 2024	05-04-2024
198	Kashmir	Budgam	Adil Brick Kiln	Mulshulla, Beerwah	Without Consent		367 JK PCC of 2024	01-Mar-24
199	Kashmir	Budgam	Max Brick Kiln	Noubugh, Chadoora	Without Consent		345 JK PCC of 2024	01-Mar-24
200	Kashmir	Budgam	Koka Brick Kiln	Kultreh, Chadoora	Without Consent		352 JK PCC of 2024	01-Mar-24
201	Kashmir	Budgam	Brick No 5H Brick Kiln	Behrampora, Chadoora	Without Consent		344 JK PCC of 2024	01-Jan-24
202	Kashmir	Budgam	Jehlum Brick Kiln 407	Behrampora, Chadoora	Without Consent		396 JKPCC of 2024	19-Mar-24
203	Kashmir	Budgam	Modern Brick Kiln 17T	Kultreh, Chadoora	Valid CTO	31-Jan-29		
204	Kashmir	Budgam	Brick No 37D Brick Kiln	Kultreh, Chadoora	Without Consent		342JKPCC of 2024	03-Jan-24
205	Kashmir	Budgam	Mushtaq Brick Kiln	Mamgund, Beerwah	Without Consent		167 JKPCC 2023	03-Feb-23
206	Kashmir	Budgam	Syed Jaffar Brick Kiln	Behrampora, Chadoora	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
207	Kashmir	Budgam	Bhat Brick Kiln	Noubugh, Chadoora	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
208	Kashmir	Budgam	Brick No 911 Brick Kiln	Baghi Hyder, Kral Check	Without Consent		392 JKPCC of 2024	19-03-2024
209	Kashmir	Budgam	Valley Brick Kiln	Nigloo, Beerwah	Without Consent		225 of 2024	19-Jan-24
210	Kashmir	Budgam	Max Brick Kiln	Bapat, Beerwah	Without Consent		358 JK PCC of 2024	01-Mar-24
211	Kashmir	Budgam	Mehak Brick Kiln	Seerbagh, Lasjan	Without Consent		121 JKPCC 2023	31-Jan-23
212	Kashmir	Budgam	Sharjah Brick Kiln	Rakhshalina, Lasjan	Without Consent		52 of 2018	09-Oct-18
213	Kashmir	Budgam	Shah-i-Hamdan Brick Kiln	Bagh i Shakoor Shah	Without Consent		394 JKPCC of 2024	19-Mar-24
214	Kashmir	Budgam	Meelad Brick KIln	Bunhama, Beerwah	Valid CTO	31-Jan-29		
215	Kashmir	Budgam	Dar Brick Kiln D 65	Noubugh, Chadoora	Expired CTO	28-Feb-24	59 JKPCC of 2024	05-04-2024
216	Kashmir	Budgam	Kashmir Brick Kiln	Mamgund, Beerwah	Without Consent		164 JKPCC 2023	03-Feb-23
217	Kashmir	Budgam	Muslim Brick Kiln	Parisabad, Budgam	Without Consent		360 JK PCC of 2024	01-Mar-24
218	Kashmir	Budgam	Bismillah Brick Kiln	Hard Batpora	Without Consent		226 of 2024	19-Jan-24
219	Kashmir	Budgam	Sayar Brick Kiln /Sudesh Brick KIln	Surrenhall	Without Consent		142 PCC of 2023	23-Nov-23
220	Kashmir	Budgam	Mughloo Brick Kiln	Kultreh, Chadoora	Valid CTE	30-Nov-24		
221	Kashmir	Budgam	Wani Brick Kiln	Bunhama, Beerwah	Without Consent		108 JKPCC 2023	06-Oct-23

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
222	Kashmir	Budgam	Syed Mussa Brick Kiln	Basipora, Parisabad	Without Consent		359 JK PCC of 2024	01-Mar-24
223	Kashmir	Budgam	Humdaniya Brick KIln (CTE issued, not established yet)	Kultreh, Chadoora	Expired CTE	28-Feb-24	59 JKPCC of 2024	05-04-2024
224	Kashmir	Budgam	Rangeen Brick Kiln (CTE issued, not established yet)	Kultreh, Chadoora	Expired CTE	28-Feb-24	24 JKPCC of 2024	04-Apr-24
225	Kashmir	Budgam	Fayaz Ahmad Shagoo	Labertal, Budgam	Without Consent		354 JK PCC of 2024	01-Mar-24
226	Kashmir	Kulgam	Max Brick kiln,	Baihama, Kulgam	Without Consent		98 JKPCC 2023	22-Sep-23
227	Kashmir	Kulgam	515 Brick kiln,	Kilam	Without Consent		97 JKPCC 2023	22-Sep-23
228	Kashmir	Kulgam	Insaf Brick Kiln	Yarihole Babapora	Expired CTO	31-Mar-15	89 JKPCC 2023	22-Sep-23
229	Kashmir	Kulgam	Veshow Brick Kiln	Kilam Kulgam	Without Consent		80 JKPCC 2023	22-Sep-23
230	Kashmir	Kulgam	BPL Brick Kiln	Hablish Kulgam	Expired CTO	31-Mar-15	96 JKPCC 2023	22-Sep-23
231	Kashmir	Kulgam	F16 Brick kiln	Nowa Chawgam Bonigam	Expired CTO	03-Dec-14	99 JKPCC 2023	22-Sep-23
232	Kashmir	Kulgam	Chinar Brick Kiln	Baihama	Expired CTO	03-Mar-13	95 JKPCC 2023	22-Sep-23
233	Kashmir	Kulgam	Sooraj Brick Kiln	Baihama	Expired CTO	31-Oct-15	93 JKPCC 2023	22-Sep-23
234	Kashmir	Kulgam	Tawheed Brick Factory TBF	Hablish	Expired CTO	28-Feb-15	94 JKPCC 2023	22-Sep-23
235	Kashmir	Kulgam	New Zum Zum Brick Kiln	Baihama	Expired CTO	07-Sep-12	91 JKPCC 2023	22-Sep-23
236	Kashmir	Kulgam	Khrewan Brick Kiln (KBK)	Khrewan, Lassipora	Expired CTO	14-Sep-14	90 JKPCC 2023, followed by 07 of 2024	22-09-2023, 3-4-2024

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
237	Kashmir	Kulgam	Mohd Yousuf Bhat Brick Kiln	Manigam	Expired CTO	02-Feb-13	87 JKPCC 2023	22-Sep-23
238	Kashmir	Kulgam	DBZ Brick Kiln	Bun Devsar	Without Consent		84 JKPCC 2023	22-Sep-23
239	Kashmir	Kulgam	Dar Brick Kiln.	Chandiyan Kulgam	Expired CTO	02-Feb-13	92 JKPCC 2023	22-Sep-23
240	Kashmir	Kulgam	Mohd Yousuf Bhat Brick Kiln 515	Hablish, Kulgam	Without Consent		82 JKPCC 2023	22-Sep-23
241	Kashmir	Kulgam	K2 Brick Kiln	Hablish	Without Consent		100 JKPCC 2023	22-Sep-23
242	Kashmir	Kulgam	CM Brick Kiln	Adigam, Devsar	Without Consent		101 JKPCC2023	22-Sep-23
243	Kashmir	Kulgam	FM Brick Klin	Kilam	Without Consent		83 JKPCC 2023	22-Sep-23
244	Kashmir	Kulgam	Chand Brick Kiln 70-B	Kilam	Without Consent		81 JKPCC 2023	22-Sep-23
245	Kashmir	Kulgam	Shahoora Brick Kiln	Baihama	Valid CTO	28-Feb-25		
246	Kashmir	Kulgam	GST Brick kiln	Agroo	Without Consent		85 JKPCC 2023	22-Sep-23
247	Kashmir	Kulgam	Taj Brick Kiln	Mandhol Devsar Kulgam	Without Consent		103 JKPCC 2023	22-Sep-23
248	Kashmir	Kulgam	Mohammad Amin Rather B.K (70-R)	Banghal Devsar	Without Consent		104 JKPCC 2023	22-Sep-23
249	Kashmir	Kulgam	T.R.Brick Kiln	Nawa Bonigam	Without Consent		86 JKPCC 2023	22-Sep-23
250	Kashmir	Kulgam	M.N Brick Kiln (511-A)	Yarhole Babapora	Without Consent		105 JKPCC 2023	22-Sep-23
251	Kashmir	Anantnag	Prime Brick Kiln	Damjan Vessu	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
252	Kashmir	Anantnag	Imran Brick Kiln (Presently dismantled)	Immoh Achabal	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
253	Kashmir	Anantnag	Sun Brick Kiln	Drenin Dawlatabad	Expired CTO	04-Aug-14	215 JKPCC 2024	10-Jan-24
254	Kashmir	Anantnag	Adil Nisar Brick Kiln	Nunwane Brakpora	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
255	Kashmir	Anantnag	Shaheen Brick Factory	Ganoor Katchpora	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
256	Kashmir	Anantnag	Abass Brick Kiln (Closure format forwarded)	Brakpora Bulbul Nowgam	Expired CTO	15-Mar-14	401 JKPCC 2024	19-Mar-24
257	Kashmir	Anantnag	Shabnum Brick Kiln	Mirchak Mattan	Expired CTO	28-Feb-24	60 JKPCC of 2024	05-04-2024
258	Kashmir	Anantnag	Bilal Brick Kiln (Closure format forwarded)	Thajwara Achabal	Expired CTO	14-Mar-14	403 JKPCC 2024	19-Mar-24
259	Kashmir	Anantnag	DBR Brick Kiln	Sangdan	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
260	Kashmir	Anantnag	Suraj Brick Kiln (Closure format forwarded)	Nunwane Brakpora	Expired CTO	03-Aug-14	400 JKPCC 2024	19-Mar-24
261	Kashmir	Anantnag	Mir Brick Kiln	Shalipora Achabal	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
262	Kashmir	Anantnag	New Hilal Brick Kiln	Shalipora Achabal	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
263	Kashmir	Anantnag	M N K Brick klin (closure format forwarded)	Bumthan ANANTNAG	Expired CTO	06-Jun-12	404 JKPCC 2024	19-Mar-24
264	Kashmir	Anantnag	JAN brick Kiln	Thajwara Anantnag	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
265	Kashmir	Anantnag	Tata Brick Kiln	Sangdan Anantnag	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
266	Kashmir	Anantnag	Gulal Brick Kiln	Katchpora	Valid CTO	30-Nov-28		

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
267	Kashmir	Anantnag	Ruksar brick Kiln	Shamshipora Mattan	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
268	Kashmir	Anantnag	Shabir Brick Kiln (Now DBZ) (closure format forwarded)	Katchpora	Without Consent		402 JKPCC 2024	19-Mar-24
269	Kashmir	Anantnag	Khushal Brick Kiln	Immoh Achabal	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
270	Kashmir	Anantnag	Fiyaz Ah Brick Kiln	Katchpora Anantnag	Without Consent		211 JKPCC 2024	10-Jan-24
271	Kashmir	Anantnag	Mushtaq Ah Bhat (DDK Brick Kiln)	Katchpora Anantnag	Without Consent		210 JKPCC 2024	10-Jan-24
272	Kashmir	Anantnag	Chinar Brick Kiln	Kulgad Achabal	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
273	Kashmir	Anantnag	Dar Brick Kiln (DBF)	Shamshipora Mattan	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
274	Kashmir	Anantnag	D CO Brick Kiln	Ganoor Katchpora	Valid CTO	28-Feb-25		
275	Kashmir	Anantnag	Hamdard Brick Kiln	Hajipora Donipawa	Without Consent		212 JKPCC 2024	10-Jan-24
276	Kashmir	Anantnag	DBZ Brick Kiln	Monghal Anantnag	Without Consent		216 JKPCC 2024	10-Jan-24
277	Kashmir	Anantnag	Wani Brick Kiln	Thajwara Achabal	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
278	Kashmir	Anantnag	Jannat Brick Kiln	Lalan Ganoor Anantnag	Without Consent		207 JKPCC 2024	10-Jan-24
279	Kashmir	Anantnag	Shaban Brick Kiln	Imoh Check Anantnag	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
280	Kashmir	Anantnag	Bhat Brick Kiln	lalipora Anantnag	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
281	Kashmir	Anantnag	Showket Brick Kiln (A One)(Closure fromat forwarded)	Ganoor Katchpora	Without Consent		399 JKPCC 2024	19-Mar-24
282	Kashmir	Anantnag	Wani Brick Kiln	Kulgad Achabal	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
283	Kashmir	Anantnag	Diamond Brick Kiln	Dailgam Anantnag	Without Consent		107 JKPCC 2023	05-Oct-23
284	Kashmir	Anantnag	SN Brick Kiln	Aang Matipora Anantnag	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
285	Kashmir	Anantnag	Ruksar brick Kiln	Kondpora Shamshipora Mattan	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
286	Kashmir	Anantnag	Khursheed Brick Kiln	Thajwara	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
287	Kashmir	Anantnag	Barkat Brick Kiln	Wanihama Anantnag	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
288	Kashmir	Anantnag	Hamdard Brick Kiln	Aang Matipora Anantnag	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
289	Kashmir	Anantnag	Gareeb Nawaz Brick Kiln	Breenti Anantnag	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
290	Kashmir	Anantnag	JK Brick Kiln (MBK)	Monghal Anantnag	Without Consent		369 JKPCC 2024	03-Jan-24
291	Kashmir	Anantnag	Yatoo Brick Kiln (C50) 2	Sangdan Anantnag	Valid CTO	31-Jan-25		
292	Kashmir	Anantnag	Shahi Hamdan Brick Kiln	Breenti Anantnag	Without Consent		214 JKPCC 2024	10-Jan-24
293	Kashmir	Anantnag	DBZ Brick Kiln	Aang Matipora Anantnag	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
294	Kashmir	Anantnag	DBZ Brick Kiln	Badragund Anantnag	Without Consent		213 JKPCC 2024	10-Jan-24

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
295	Kashmir	Anantnag	Heevan Brick Kiln	Lalan Ganoor Anantnag	Valid CTO	31-Jan-25		
296	Kashmir	Anantnag	Rayaz Ahmad (Now RR) Brick Kiln	Lalan Near Railway Line Ang	Without Consent		208 JKPCC 2024	10-Jan-24
297	Kashmir	Anantnag	Taj Brick Kiln (Mohd Amin)	Lalan Ganoor Anantnag	Valid CTO	31-Jan-25		
298	Kashmir	Anantnag	Zum Zum Brick Kiln	Damjan Vessu	Without Consent		217 JKPCC 2024	10-Jan-24
299	Kashmir	Anantnag	Yatoo Brick Kiln (C50)	Mughalgund Bonigam Ang	Valid CTO	31-Jan-25		
300	Kashmir	Anantnag	Itoo Brick Kiln (DBZ)	Sandoo Nowgam Ang	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
301	Kashmir	Anantnag	Evergreen Brick Kiln (707)	Nussu Badragund	Without Consent		209 JKPCC 2024	10-Jan-24
302	Kashmir	Anantnag	Tata Brick Factory	Seepan Anantnag	Expired CTO	29-Feb-24	60 JKPCC of 2024	05-04-2024
303	Kashmir	Anantnag	Gousul-Azam Brick Kiln (D50)	Drenin Dawlatabad	Without Consent		368 JKPCC 2024	03-Jan-24
304	Kashmir	Anantnag	Shahi Hamdan Brick Kiln (DAR)	Sesman Damjan Anantnag	Valid CTO	21-Aug-24		
305	Kashmir	Anantnag	Imran Brick Kiln	Imoh Shelipora	Without Consent		370 JKPCC 2024	03-Jan-24
306	Kashmir	Pulwama	Sonaullah Brick Kiln	Oukhoo Kakapora Pulwama	Expired CTO	01-Feb-24	61 JKPCC of 2024	05-04-2024
307	Kashmir	Pulwama	Hamdaniya Brick Kiln	Oukhoo Kakapora Pulwama	Expired CTO	01-Mar-14	61 JKPCC of 2024	05-Apr-24

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
308	Kashmir	Pulwama	Shalimar Brick Kiln	Oukhoo Kakapora Pulwama	Expired CTO	19-Dec-23	61 JKPCC of 2024	05-Apr-24
309	Kashmir	Pulwama	Hilal Brick Kiln	Oukhoo Kakapora Pulwama	Expired CTO	19-Dec-23	39 JKPCC of 2024	04-Apr-24
310	Kashmir	Pulwama	Star Brick Kiln	Oukhoo Kakapora Pulwama	Expired CTO	01-Oct-23	08 JKPCC of 2024	03-Apr-24
311	Kashmir	Pulwama	Allie Brick Kiln	Oukhoo Kakapora Pulwama	Expired CTO	01-Feb-24	61 JKPCC of 2024	05-04-2024
312	Kashmir	Pulwama	Bashir Ahmad Magray	Shith Parraypora Pulwama	Expired CTO	18-Oct-14	38 JKPCC of 2024	04-Apr-24
313	Kashmir	Pulwama	Sunflower Brick Kiln	Audoora Pulwama	Expired CTO	01-Jan-15	9 JKPCC of 2024	03-Apr-24
314	Kashmir	Pulwama	Dar Brick Kiln (415)	Alliepora Shahoora	Without Consent		382 JKPCC of 2024	05-Mar-24
315	Kashmir	Pulwama	Zaffron Brick Kiln	Wahipora Pulwama	Expired CTO	01-Feb-24	61 JKPCC of 2024	05-04-2024
316	Kashmir	Pulwama	LBK changed into Bhat Brick	Nownagri Pulwama	Without Consent		383 JKPCC of 2024	05-Mar-24
317	Kashmir	Pulwama	Jalal Brick Kiln	Rambirpora Newa Pulwama	Expired CTO	12-Aug-14	381 JKPCC of 2024	05-Mar-24
318	Kashmir	Pulwama	Sunrise Brick Kiln	Rambirpora Newa Pulwama	Without Consent		380 JKPCC of 2024	05-Mar-24
319	Kashmir	Pulwama	Magray Brick Kiln	Lalgam tral	Expired CTE	01-Aug-98	377 JKPCC of 2024	05-Mar-24

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
320	Kashmir	Pulwama	Thoker Brick Kiln (A-No)	Audoora Pulwama	Valid CTO	28-Feb-25		
321	Kashmir	Pulwama	Mir Brick Kiln	Hastikhud Zadoora Newa	Without Consent		376 JKPCC of 2024	05-Mar-24
322	Kashmir	Pulwama	Kamran Brick Kiln 777	Parigam Newa	Without Consent		375 JKPCC of 2024	05-Mar-24
323	Kashmir	Pulwama	M.J Golden Brick Kiln	Wahipora Pulwama	Valid CTO	03-Jan-25		
324	Kashmir	Pulwama	Budshah Brick Kiln	Audoora Pulwama	Without Consent		379 JKPCC of 2024	05-Mar-24
325	Kashmir	Pulwama	JKB Sanzan (151)	Astanpora Sanzan	Without Consent		374 JKPCC of 2024	05-Mar-24
326	Kashmir	Pulwama	417 Brick Kiln changed into Wani B Kiln 7HH	Achan Litter Pulwama	Without Consent		378 JKPCC of 2024	05-Mar-24
327	Kashmir	Pulwama	Shahoora Brick Kiln (ATM)	Audoora Pulwama	Without Consent		61 JKPCC of 2024	05-Apr-24
328	Kashmir	Pulwama	Gulmour Brick Kiln	Tumchinowpora	Without Consent		387 JKPCC of 2024	05-Mar-24
329	Kashmir	Pulwama	Dar Brick Kiln	Tumchinowpora	Without Consent		386 JKPCC of 2024	05-Mar-24
330	Kashmir	Pulwama	Jehlum Brick Kiln 407	Tumchinowpora	Without Consent		385 JKPCC of 2024	05-Mar-24
331	Kashmir	Pulwama	Dar Brick Kiln	Hastikhud Zadoora Newa	Expired CTO	01-Feb-24	61 JKPCC of 2024	05-04-2024
332	Kashmir	Pulwama	Five Star Brick Kiln	Wahipora Pulwama	Without Consent		No 384 JKPCC of 2024	05-Mar-24
333	Kashmir	Shopian	Mir Brick Kiln	Babapora Shopian	Expired CTO	01-Mar-15	62 JKPCC of 2024	05-04-2024
334	Kashmir	Shopian	S.H. Brick Kiln	Safanagri Shopian	Expired CTO	31-Mar-24	62 JKPCC of 2024	05-04-2024

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335	Kashmir	Baramulla	National Brick Kiln	Bulgam Hygam Baramulla	Expired CTO	28-Feb-24	63 JKPCC of 2024	05-04-2024
336	Jammu	Kathua	Jai Maa Brick Kiln	Birsu chak Hiranagar, Kathua	Valid CTO	31-Mar-28		
337	Jammu	Kathua	Bansi Lal Brick Kiln	Sakta Chak Kathua	Valid CTO	31-Mar-28		
338	Jammu	Kathua	Ganesh Brick Kiln	Sakta Chak, Kathua	Valid CTO	31-Mar-28		
339	Jammu	Kathua	Sheetla Brick Kiln	Dhar Phinter Billawar, Kathua	Valid CTO	31-Mar-28		
340	Jammu	Kathua	Diwaker Brick Kiln	Mahi Chak, Kathua	Valid CTO	31-Mar-28		
341	Jammu	Kathua	Jai Shanker Brick Kiln	Sumwan More, Kathua	Valid CTO	31-Jan-28		
342	Jammu	Kathua	Manu Brick Kiln	Nagri, Kathua	Valid CTO	28-Feb-25		
343	Jammu	Kathua	New Kathua Brick Kiln	Goond Nagri, Kathua	Valid CTO	31-Mar-28		
344	Jammu	Kathua	Shiva Brick Industry	Kharote, Kathua	Valid CTO	31-Mar-28		
345	Jammu	Kathua	B.M. K. Brick Kiln	Kishanpur Kandi Hgr, Kathua	Valid CTO	31-Mar-28		
346	Jammu	Kathua	Durga Brick manufacturing Industries	Sakta Chak, Kathua	Valid CTO	31-Mar-28		
347	Jammu	Kathua	Indian Brick Kiln	Sakta Chak, Kathua	Valid CTO	31-Mar-28		

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
348	Jammu	Kathua	Jai Durga Brick Kiln	Alu Chak Hiranagar, Kathua	Valid CTO	31-Mar-28		
349	Jammu	Kathua	Janta Brick Kiln	Goond Nagri, Kathua	Valid CTO	31-Mar-28		
350	Jammu	Kathua	K.D.B. Industries	Balhar Hiranagar, Kathua	Valid CTO	31-Mar-28		
351	Jammu	Kathua	Karan Brick Industries Brick Kiln	Parkohwal Hiranagar, Kathua	Valid CTO	31-Dec-27		
352	Jammu	Kathua	Krishna Bricks and Tile Industry	Kattal Bharmana Hgr, Kathua	Valid CTO	31-Mar-28		
353	Jammu	Kathua	luxmi Brick Kiln	Barnoti, Kathua	Valid CTO	31-Mar-28		
354	Jammu	Kathua	Mehta Brick Kiln	Palli Morh, Kathua	Valid CTO	31-Mar-28		
355	Jammu	Kathua	N. S. Brick Kiln	Sukho Chak Kattal Bharmana Hgr, Kathua	Valid CTO	31-Jan-25		
356	Jammu	Kathua	N.J. Brick Kiln+	Seswan Hgr, Kathua	Valid CTO	31-Mar-28		
357	Jammu	Kathua	Natraj Bricks & Tile Industry	Kharote, Kathua	Valid CTO	31-Mar-28		
358	Jammu	Kathua	New Indian Brick Kiln	Sanjwan Hiranagar, Kathua	Valid CTO	31-Mar-28		

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
359	Jammu	Kathua	New Natraj Bricks & Tiles Industry	Muthi Kura Nangal, Kathua	Valid CTO	31-Jan-28		
360	Jammu	Kathua	Padyari Brick Kiln	Padyari, Kathua	Valid CTO	31-Mar-28		
361	Jammu	Kathua	Punia Brick Kiln	Mahi Chak Flot Kathua	Valid CTO	31-Dec-27		
362	Jammu	Kathua	R.K. Brick Kiln	Sakta Chak, Kathua	Valid CTO	31-Mar-28		
363	Jammu	Kathua	S.S.K Brick Kiln (sawarn Singh B.K.)	Dharmkote Billawar, Kathua	Valid CTO	31-Jan-28		
364	Jammu	Kathua	Shankar Brick Kiln	Mertha Kathua	Valid CTO	31-Mar-28		
365	Jammu	Kathua	Vaishno Brick Kiln	Chak Aidal Padyari, Kathua	Valid CTO	31-Mar-28		
366	Jammu	Kathua	New Mahavir Brick Kiln	Khanpur Hgr, Kathua	Valid CTO	28-Feb-25		
367	Jammu	Kathua	Ankush Brick Kiln	Village Bani Chak Hiranagar, Kathua	Valid CTO	28-Feb-25		
368	Jammu	Kathua	Puran Singh Chib Brick Kiln	Sukha Chak Hgr, Kathua	Valid CTO	28-Feb-25		
369	Jammu	Kathua	Maha Luxmi Brick Kiln	Sakta Chak, Kathua	Valid CTO	31-Jan-25		
370	Jammu	Kathua	Jai Mata Sukrala Devi Brick Kiln	Tharakalwal Billawar, Kathua	Valid CTO	31-Jan-25		

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
371	Jammu	Kathua	Jai Mata Vashno Devi Brick Kiln	Sunjwan Hiranagar, Kathua	Valid CTO	28-Feb-25		
372	Jammu	Kathua	Jandial and company Brick Kiln	Khanpur Hgr, Kathua	Valid CTO	31-Jan-25		
373	Jammu	Kathua	Mahajan Enterprises Brick Kiln	Sakta Chak Kathua	Expired CTO	31-Mar-23	19 JKPCC of 2024	03-Apr-24
374	Jammu	Kathua	Sudesh Brick Kiln	Kattal Brahmana, Hiranagar, Kathua	Valid CTE	31-Jan-25		
375	Jammu	Jammu North	Abhi Brick Kiln Gandhu Chak Mandal Jammu.	Gandhu Chak Mandal Jammu.	Expired CTO	31-Mar-23	36 JKPCC of 2024	04-Apr-24
376	Jammu	Jammu North	Arman Brick Kiln Danger Kleath Akhnoor.	Danger Kleath Akhnoor.	Valid CTO	31-May-25		
377	Jammu	Jammu North	**Ashwani Brick Kiln Kaleeth Road Jourian Akhnoor Jammu.**	Kaleeth Road Jourian Akhnoor Jammu.	Valid CTO	31-Mar-28		
378	Jammu	Jammu North	Bhagwati Brick Kiln Bathera Akhnoor Road Jammu.	Bathera Akhnoor Road Jammu.	Valid CTO	28-Feb-25		
379	Jammu	Jammu North	Bharat Earth Products Domana Jammu.	Domana Jammu.	Expired CTO	31-Mar-23	282 JK PCC of 2024	15-Feb-24

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
380	Jammu	Jammu North	Bhawani Brick Kiln Danger Akhnoor Jammu.	Danger Akhnoor Jammu.	Valid CTO	31-Mar-28		
381	Jammu	Jammu North	Bhawani Brick Kiln Pail Khatar Akhnoor Jammu.	Pail Khatar Akhnoor Jammu.	Valid CTO	28-Feb-28		
382	Jammu	Jammu North	Brighu Brick Kiln Old Domana Jammu.	Old Domana Jammu.	Expired CTO	31-Mar-23	309 JK PCC of 2024	15-Feb-24
383	Jammu	Jammu North	Choudhary Bricks and Tile Ind Purkhoo Akhnoor Road.	Purkhoo Akhnoor Road.	Expired CTO	31-Mar-23	283 JK PCC of 2024	15-Feb-24
384	Jammu	Jammu North	Devi Bhagwati Brick Kiln Pathary Akhnoor Jammu.	Pathary Akhnoor Jammu.	Expired CTO	31-Mar-14	14 JKPCC of 2024	03-Apr-24
385	Jammu	Jammu North	Devi Kiln Dayaran Jammu.	Dayaran Jammu.	Expired CTO	30-Apr-12	158 JKPCB of 2021	16-Feb-21
386	Jammu	Jammu North	Durga Brick Kiln Gharota Jammu.	Gharota Jammu.	Valid CTO	31-Mar-28		
387	Jammu	Jammu North	Ganesh Brick Kiln Amb Garota Jammu.	Amb Grotha Jammu.	Expired CTO	31-Mar-23	284 JK PCC of 2024	15-Feb-24
388	Jammu	Jammu North	Jai Baba Jamana Dass Brick Kiln Patoli Brahamana Jammu.	Patoli Brahamana Jammu.	Expired CTO	31-Mar-23	37 JKPCC of 2024	04-Apr-24
389	Jammu	Jammu North	Jai Bajrangi Brick Kiln Sangram Pur Jammu.	Sangram Pur Jammu.	Expired CTO	31-Mar-23	64 JKPCC of 2024	05-Apr-24

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
390	Jammu	Jammu North	Jai Bhagwati Brick Kiln Mishriwala Jammu.	Mishriwala Jammu.	Expired CTO	31-Mar-23	285 JK PCC of 2024	15-Feb-24
391	Jammu	Jammu North	Jai Brick Kiln Badyal Chak Dhok Jagir Akhnoor Jammu.	Badyal Chak Dhok Jagir Akhnoor Jammu.	Valid CTO	31-Mar-28		
392	Jammu	Jammu North	Jai Ganapati Ganesh Brick Kiln Nagbani Jammu.	Nagbani Jammu.	Expired CTO	31-Mar-23	35 JKPCC of 2024	04-Apr-24
393	Jammu	Jammu North	Jai Ganesh Brick Kiln Gho Manahasa Jammu.	Gho Manahasa Jammu.	Expired CTO	31-Mar-23	302 JK PCC of 2024	15-Feb-24
394	Jammu	Jammu North	Jai Ganga Brick Kiln Patoli Brahamana Jammu.	Patoli Brahamana Jammu.	Valid CTO	31-Mar-28		
395	Jammu	Jammu North	Jai Kiln Manyal Brahamana Jammu.	Manyal Brahamana Jammu.	Without Consent		260 JKPCC of 2024	10-Feb-24
396	Jammu	Jammu North	Jai Mata Laxmi Brick Kiln Dansal Jammu.	Dansal Jammu.	Expired CTO	31-Mar-14	95 JKPCC of 2021	30-Dec-21
397	Jammu	Jammu North	Jai Raja Mandlik Brick Kiln Mishriwala Jammu.	Mishriwala Jammu.	Expired CTO	31-Mar-23	52 JKPCC of 2024	04-Apr-24
398	Jammu	Jammu North	**Jai Ram Brick Kiln Kot Ghari**	Kot Ghari Jammu	Valid CTO	31-Mar-28		

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
399	Jammu	Jammu North	**Jai Shanker Brick Kiln Mahal Pur Jammu.**	Mahal Pur Jammu.	Valid CTO	31-Mar-28		
400	Jammu	Jammu North	Jai Shiv Brick Kiln Jourian Akhnoor Jammu..	Jourian Akhnoor Jammu..	Valid CTO	31-Mar-28		
401	Jammu	Jammu North	Kalishpati Brick Kiln Bawa Talab Jammu.	Bawa Talab Jammu.	Expired CTO	31-Mar-23	287 JK PCC of 2024	15-Feb-24
402	Jammu	Jammu North	Kalka Brick Kiln, Bawa Talab Akhnoor, Jammu	Bawa Talab Akhnoor, Jammu	Without Consent		255 JKPCC of 2024	10-Feb-24
403	Jammu	Jammu North	Kavi Brick Kiln Domana Jammu.	Domana Jammu.	Expired CTO	28-Feb-24	50 JKPCC of 2024	04-Apr-24
404	Jammu	Jammu North	Khajuria Brick Kiln Galwaday Chak Jammu.	Galwaday Chak Jammu.	Valid CTO	31-Mar-28		
405	Jammu	Jammu North	**Kailash Brick Kiln Kangrial Jammu.**	Kangrial Jammu.	Valid CTO	31-Mar-28		
406	Jammu	Jammu North	Krishna Brick Kiln Akhnoor Road Domana	Akhnoor Road Domana	Expired CTO	31-Mar-23	15 JKPCC of 2024	03-Apr-24
407	Jammu	Jammu North	Krishna Brick Kiln Chak Bhagwana Jourian Jammu.	Chak Bhagwana Jourian Jammu.	Valid CTO	31-Mar-28		
408	Jammu	Jammu North	Krishna Brick Kiln Troti Akhnoor Jammu.	Troti Akhnoor Jammu.	Valid CTO	31-Mar-28		

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
409	Jammu	Jammu North	Krishna Kiln Ind.Kangrial Jammu.	Kangrial Jammu.	Valid CTO	31-Mar-28		
410	Jammu	Jammu North	Kumar Kiln Dayaran Jammu.	Dayaran Jammu.	Expired CTO	31-Mar-23	288 JK PCC of 2024	15-Feb-24
411	Jammu	Jammu North	Laxmi Brick Kiln Marjali Jammu.	Marjali Jammu.	Expired CTO	31-Mar-23	289 JK PCC of 2024	15-Feb-24
412	Jammu	Jammu North	Maha Laxmi Brick Kiln dayaran Kangrial Jammu.	Dayaran Kangrial Jammu.	Valid CTO	31-Mar-28		
413	Jammu	Jammu North	Mahvir Kiln Badhrore Jammu.	Badhrore Jammu.	Valid CTO	31-Mar-28		
414	Jammu	Jammu North	Mandlik Brick Kiln Buran Patta Marjali Jammu.	Buran Patta Marjali Jammu.	Expired CTO	27-Aug-11	159 JKPCB of 2021	16-Feb-21
415	Jammu	Jammu North	Mata Sharawali Kiln Bhadrore Jammu.	Bhadrore Jammu.	Valid CTO	31-Mar-28		
416	Jammu	Jammu North	Nanak Brick Kiln Parkhoo Jammu .	Parkhoo Jammu .	Valid CTO	31-Mar-28		
417	Jammu	Jammu North	Nand Brick Kiln Pandorian Jammu.	Pandorian Jammu.	Valid CTO	31-Mar-28		
418	Jammu	Jammu North	National Brick Kiln Kangrial Jammu.	Kangrial Jammu.	Valid CTO	31-Mar-28		
419	Jammu	Jammu North	New Bhagwati Brick Kiln Kangrial Jammu.	Kangrial Jammu.	Expired CTO	31-Mar-23	303 JK PCC of 2024	15-Feb-24

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
420	Jammu	Jammu North	New Devi Bhagwati Brick Kiln Pakhian Jammu .	Pakhian Jammu .	Expired CTO	31-Mar-23	293 JK PCC of 2024	15-Feb-24
421	Jammu	Jammu North	New Jagdambay Brick Ind. Mahal Pur Bathera Jammu.	Mahal Pur Bathera Jammu.	Expired CTO	23-Feb-12	161-JKPCB of 2021, followed by 11 of 2024	16-02-2021, 3-4-2024
422	Jammu	Jammu North	New Jai Shanker Brick Kiln Kaink Mahlpur Jammu.	Mahlpur Jammu.	Valid CTO	31-Mar-28		
423	Jammu	Jammu North	New Krishna Brick Kiln Rakh Burn Jammu.	Rakh Burn Jammu.	Expired CTO	31-Mar-23	292 JK PCC of 2024, followed by 51 of 2024	15-02-2024, 4-4-2024
424	Jammu	Jammu North	Nirman Udyog Simbliweala Bawa Talab Jammu. .	Simbliweala Jammu. .	Expired CTO	31-Mar-23	64 JKPCC of 2024	05-Apr-24
425	Jammu	Jammu North	Northern Brick Kiln Kangrial Jammu.	Kangrial Jammu.	Expired CTO	31-Mar-23	294 JK PCC of 2024	15-Feb-24
426	Jammu	Jammu North	Om Bick Kiln Baran Marjali Road Jammu.	Baran Marjali Road Jammu.	Valid CTO	31-Mar-28		
427	Jammu	Jammu North	Om Brick and Tile Ind Purkhoo Jammu.	Purkhoo Jammu.	Expired CTO	31-Mar-23	295 JK PCC of 2024	15-Feb-24
428	Jammu	Jammu North	Pashupati Brick Kiln Pathyali Chak Jammu.	Pathyali Chak Jammu.	Expired CTO	31-Mar-23	33 JKPCC of 2024	04-Apr-24

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
429	Jammu	Jammu North	Peer Baba Brick Kiln Bhala Da Bagh Akhnoor Jammu.	Bhala Da Bagh Akhnoor Jammu.	Expired CTO	31-Mar-14	296 JK PCC of 2024	15-Feb-24
430	Jammu	Jammu North	Radha Swami Brick Kiln Bawa Talab Akhnoor Road Jammu.	Bawa Talab Akhnoor Road Jammu	Expired CTO	31-Aug-07	34 JKPCC of 2023	11-Aug-23
431	Jammu	Jammu North	Raja Brick Kiln Marjali Road Barn.	Marjali Road Barun.	Valid CTO	31-Jan-28		
432	Jammu	Jammu North	Raja Mandlik Brick Kiln chak Balwal Jammu.	chak Balwal Jammu	Expired CTO	31-Mar-23	297 JK PCC of 2024	15-Feb-24
433	Jammu	Jammu North	Sat Guru Brick Kiln Dhayaran Jammu.	Dhayaran Jammu.	Expired CTO	31-Mar-23	298 JK PCC of 2024	15-Feb-24
434	Jammu	Jammu North	Sharda Brick Kiln Dayaran Jammu.	Dayaran Jammu.	Expired CTO	31-Mar-13	272 of 2013, followed by 12 of 2024	11-12-2013, 3-4-2024
435	Jammu	Jammu North	Sharma Brick Kiln Dayaran Jammu..	Dayaran Jammu..	Valid CTO	31-Mar-28		
436	Jammu	Jammu North	Shiv Shakti Brick Kiln Ghura Jagir Akhnoor Jammu.	Ghura Jagir Akhnoor Jammu.	Expired CTO	31-Mar-23	32 JKPCC of 2024	04-Apr-24
437	Jammu	Jammu North	Shiv Shakti Brick Kiln Nagbani Jammu.	Nagbani Jammu.	Expired CTO	31-Mar-23	54 JKPCC of 2024	04-Apr-24
438	Jammu	Jammu North	Shiva Brick Kiln Marjali	Marjali	Valid CTO	31-Mar-28		
439	Jammu	Jammu North	Shiva Brick Kiln Prani Muthi Akhnoor Jammu.	Muthi Akhnoor Jammu.	Expired CTO	31-Mar-23	300 JK PCC of 2024	15-Feb-24

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
440	Jammu	Jammu North	Shree Ganesh Brick Kiln Kot Ghari Akhnoor Jammu.	Kot Ghari Akhnoor Jammu.	Valid CTO	31-Mar-28		
441	Jammu	Jammu North	Shree Ganesh Brick Kiln Muthi Jourian Akhnoor Jammu	Muthi Jourian Akhnoor Jammu	Valid CTO	31-Mar-28		
442	Jammu	Jammu North	Shree Ganesh Kiln Kangrail Dayaran Jammu	Kangrail Dharayan Jammu	Without Consent		310 JK PCC of 2024	15-Feb-24
443	Jammu	Jammu North	Shree Shanker Brick Ind Badhrore Jammu.	Badhrore Jammu.	Expired CTO	31-Mar-23	16 JKPCC of 2024	03-Apr-24
444	Jammu	Jammu North	Subrat Brick Kiln Mishriwala Jammu.	Mishriwala Jammu.	Expired CTO	31-Mar-23	17 JKPCC of 2024	03-Apr-24
445	Jammu	Jammu North	Suraj Brick Kiln and Tile Ind. Kangrial Jammu.	Kangrial Jammu.	Expired CTO	31-Mar-23	305 JK PCC of 2024	15-Feb-24
446	Jammu	Jammu North	Swami Ji Brick Kiln Kot Marian, Khour Akhnoor, Jammu.	Kot Marian, Khour Akhnoor, Jammu.	Valid CTO	31-Mar-28		
447	Jammu	Jammu North	Trishul Brick Kiln Bawa Talab Jammu.	Bawa Talab Jammu.	Expired CTO	31-Mar-23	307 JK PCC of 2024	15-Feb-24
448	Jammu	Jammu North	Vaishno Brick Kiln Chak Kirpal Pur Jammu.	Chak Kirpal Pur Jammu.	Valid CTO	31-Mar-28		

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
449	Jammu	Jammu North	Vaishno Brick Kiln Kot Ghari Jammu.	kot Ghari Jammu.	Valid CTO	31-Mar-28		
450	Jammu	Jammu South	Hi-Q Brick Kiln,	Chak Mian Sahib Singh, Bishnah	Expired CTO	31-Mar-23	27 JK PCC of 2024	04-Apr-24
451	Jammu	Jammu South	Kulbir Brick Kiln	Ismailpur, Kothey, Bishnah	Valid CTO	31-Mar-28		
452	Jammu	Jammu South	Shiva Brick Kiln	Sikanderpur, Bishnah	Valid CTO	31-Mar-28		
453	Jammu	Jammu South	Rama Krishna Brick Industry	Chak Agra,R.S.Pura	Valid CTO	31-Jan-27		
454	Jammu	Jammu South	Maha Lakshmi Brick Industries	Chak Agra,RS.Pura	Valid CTO	31-Mar-25		
455	Jammu	Jammu South	Krishna Brick Kiln	Chak Jagtu ,Sallair,R.s.Pura	Valid CTO	31-Mar-28		
456	Jammu	Jammu South	Sarup Brick & Tiles Industries	Kothay Khairi, Bishnah	Valid CTO	31-Mar-28		
457	Jammu	Jammu South	Laxmi Brick Industry	Chak Agra,R.S.Pura	Valid CTO	28-Feb-25		
458	Jammu	Jammu South	B.D.Gupta and Co.	Sarore Kothey, Bishnah	Expired CTO	31-Mar-23	30 JKPCC of 2024	04-Apr-24
459	Jammu	Jammu South	B.D.Gupta and Sons	Sarore Kothey, Bishnah	Expired CTO	31-Mar-23	18 JKPCC of 2024	03-Apr-24
460	Jammu	Jammu South	New Gurdyal Brick Kiln	Badyal Brahmana R.S.Pura	Expired CTO	31-Mar-23	320 JK PCC of 2024	15-Feb-24
461	Jammu	Jammu South	Shiv Kiln	Sarore Camp, Bishnah	Valid CTO	31-Mar-28		

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
462	Jammu	Jammu South	Om Brick Industry	Chak Agra,R.S.Pura	Valid CTO	31-Mar-28		
463	Jammu	Jammu South	Ekta Brick Kiln,	Khozipur, Bishnah	Valid CTO	31-Mar-28		
464	Jammu	Jammu South	Kala Brick Kiln	Badyal Brahmana R.S.Pura	Refused		316 JK PCC of 2024	15-Feb-24
465	Jammu	Jammu South	Bhagwati Brick Industry	Chak Agra,R.S.Pura	Expired CTO	31-Mar-23	312 JK PCC of 2024	15-Feb-24
466	Jammu	Jammu South	Zamindara Brick Industries	Badyal Brahmana R.S.Pura	Expired CTO	31-Mar-23	322 JK PCC of 2024	15-Feb-24
467	Jammu	Jammu South	Krishna Brick Industry	Badyal Brahmana R.S.Pura	Expired CTO	31-Mar-23	29 JKPCC of 2024	04-Apr-24
468	Jammu	Jammu South	Ankur Brick Kiln	Sarore, Bishnah	Valid CTO	31-Mar-28		
469	Jammu	Jammu South	Shambu Brick Kiln	Soungli ,Bishnah	Valid CTO	31-Mar-28		
470	Jammu	Jammu South	Guru Teg Bhadur Brick Kiln	Badyal Brahmana R.S.Pura	Expired CTO	31-Mar-23	314 JK PCC of 2024	15-Feb-24
471	Jammu	Jammu South	Mahajan Brick Industry	Badyal Brahmana R.S.Pura	Valid CTO	31-Mar-28		
472	Jammu	Jammu South	Vikas Brick Industries	Chak Agra,R.S.Pura	Valid CTO	31-Mar-28		
473	Jammu	Jammu South	Amar Bricks & Tiles Industry	Khairi, Bishnah	Expired CTO	31-Mar-23	311 JK PCC of 2024	15-Feb-24
474	Jammu	Jammu South	Seelm Brick & Tile Industry	Khairi, Bishnah	Valid CTO	31-Mar-27		

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
475	Jammu	Jammu South	Najwal Brick & Tile Industry	Najwal, Bishnah	Valid CTO	31-Mar-27		
476	Jammu	Jammu South	Jawala Brick Kiln	Naari Khaper, R.S.Pura	Valid CTO	31-Mar-28		
477	Jammu	Jammu South	Shree Maha Shakti Brick Kiln	Chak Mian Sukha Singh, Bishnah	Expired CTO	31-Jan-22	324 JK PCC of 2024	15-Feb-24
478	Jammu	Jammu South	Mahavir Brick Industry	Chak Agra,R.S.Pura	Valid CTO	31-Mar-28		
479	Jammu	Jammu South	New Om Brick Kiln	Chak Agra,R.S.Pura	Valid CTO	31-Mar-28		
480	Jammu	Jammu South	Chand Brick Kiln	Badyal Brahmana, R.S.Pura	Expired CTO	30-Apr-19	13 JKPCC of 2024	03-Apr-24
481	Jammu	Jammu South	Gurmukh Singh Brick Kiln	Badyal Brahmana,R.S.Pura	Valid CTO	31-Jan-29		
482	Jammu	Jammu South	Gurdial Brick Kiln	Badyal Brahmana, R.S.Pura	Expired CTO	31-Mar-23	313 JK PCC of 2024	15-Feb-24
483	Jammu	Jammu South	Sharma Brick Industry	Chak Agra,R.S.Pura	Valid CTO	31-Mar-25		
484	Jammu	Jammu South	Karan Brick Kiln	Sarore, Bishnah	Valid CTO	28-Feb-29		
485	Jammu	Jammu South	Banarasi Lal Satpal Brick Industry	Badyal Brahmana, R.S.Pura	Valid CTO	31-Mar-28		
486	Jammu	Jammu South	Jandyal Brick Kiln	Khepar, R.S.Pura	Expired CTO	31-Mar-23	28 JK PCC of 2024	04-Apr-24
487	Jammu	Jammu South	United Brick Factory	Karyal, Brahmana	Refused		94 JK PCB of 2020	15-Dec-20

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
488	Jammu	Jammu South	Qutab Din Brick Kiln	Chak Bala, R.S.Pura	Expired CTO	31-Mar-14	93 JK PCB of 2020	15-Dec-20
489	Jammu	Jammu South	T.S.Puran Brick Kiln,	Thikrian, R. S. Pura	Refused		325 JK PCC of 2024	15-Feb-24
490	Jammu	Jammu South	Sarup Brick Kiln	Majua, Bishna, Jammu	Expired CTO	31-Mar-23	64 JKPCC of 2024	05-Apr-24
491	Jammu	Samba South	BCC Brick Kiln	Rehain Khanwal, Samba	Valid CTO	31-Mar-28		
492	Jammu	Samba South	Shanker Brick Industry	Harsath Ghagwal, Samba	Valid CTO	31-Mar-28		
493	Jammu	Samba South	Jai Laxmi Brick Kiln	Raya Morh, Samba	Without Consent		254 JKPCC of 2024	02-Oct-24
494	Jammu	Samba South	Kailash Parbhat Brick Kiln	Rakh Rara, Samba	Valid CTO	28-Feb-25		
495	Jammu	Samba South	Varun Brick Kiln	Talgarh, Samba	Valid CTO	31-Jan-25		
496	Jammu	Samba South	Shish Paul Brick Kiln	Nadala, Samba	Valid CTO	31-Mar-28		
497	Jammu	Samba South	New Choudhary Brick Kiln	Gho manhsan, Samba	Valid CTO	31-Mar-26		
498	Jammu	Samba South	Raizada Brick Kiln	Kaink, Samba	Valid CTO	31-Jan-25		
499	Jammu	Samba South	New Pargal Brick Kiln	Katli, Samba	Valid CTO	28-Feb-29		
500	Jammu	Samba South	Jai Shanker Brick Kiln	Gurha Jattian, Samba	Expired CTO	31-Mar-24	58 JKPCC of 2024	05-04-2024
501	Jammu	Samba South	Hari Brick Kiln	Langth, Samba	Valid CTO	28-Feb-25		

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
502	Jammu	Samba South	Ajay Brick Kiln	Raya Morh Samba	Valid CTO	31-Mar-28		
503	Jammu	Samba South	New Om Brick Kiln	Chubian, Samba	Valid CTO	31-Mar-28		
504	Jammu	Samba South	Bral Brick Kiln	Raya Morh Samba	Without Consent		253 JKPCC of 2024	10-Feb-24
505	Jammu	Samba South	R N Brick Kiln	Dabuj Kaka , Samba	Valid CTO	31-Mar-26		
506	Jammu	Samba South	Ashoka Brick Kiln	Pattli Morh , Samba	Without Consent		81 of 2012	28-09-2012
507	Jammu	Samba South	Jai Nagni Brick Kiln	Gho Manhsan, Samba	Expired CTO	31-Mar-23	270 JKPCC of 2024	15-02-2024
508	Jammu	Samba South	S G Enterprises	Rakh Baroi, Samba	Expired CTO	31-May-14	20 JKPCC of 2024	03-Apr-24
509	Jammu	Samba South	Sudesh Brick Kiln	Jhang Samba	Valid CTO	31-Mar-28		
510	Jammu	Samba South	Balwant Raj & Co. Brick Kiln	Chan Khana, Samba	Valid CTO	31-Mar-28		
511	Jammu	Samba South	Saraf Brick Kiln	Kaink Samba	Valid CTO	31-Mar-28		
512	Jammu	Samba South	Vijay brick Kiln	Sadoh Samba	Valid CTO	31-Mar-28		
513	Jammu	Samba South	New Jai Chichi Mata Brick Kiln	Dabuj Kaka , Samba	Expired CTO	31-Mar-23	268 JKPCC of 2024	15-02-2024
514	Jammu	Samba South	Mazdoor Kissan Brick Kiln	Pattli , Samba	Expired CTO	31-Mar-23	273 JKPCC of 2024	15-02-2024
515	Jammu	Samba South	Vaid Brick Kiln	Rakh Baroi ,Samba	Expired CTO	31-Mar-23	21 JKPCC of 2024	03-Apr-24
516	Jammu	Samba South	Rameshwar Brick Kiln	Sagal, Samba	Expired CTO	31-Mar-23	22 JKPCC of 2024	03-Apr-24

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
517	Jammu	Samba South	Sharuti Brick Kiln	Katli, Samba	Valid CTO	31-Mar-28		
518	Jammu	Samba South	Pargal Brick Kiln	Katli, Samba	Valid CTO	31-Mar-28		
519	Jammu	Samba South	Sambyal Brick Kiln	Sargal, Samba	Valid CTO	28-Feb-29		
520	Jammu	Samba South	R K Brick Kiln	Bandrali, Samba	Valid CTO	31-Mar-28		
521	Jammu	Samba South	Nandi Brick Kiln	Rakh Baroi, Samba	Expired CTO	30-Jun-23	275 JKPCC of 2024	15-02-2024
522	Jammu	Samba South	Jai Deva Brick Kiln	Madoon Samba	Valid CTO	31-Mar-28		
523	Jammu	Samba South	New Jai Deva Brick Kiln	Madwal, Samba	Valid CTO	31-Jan-25		
524	Jammu	Samba South	Shiv Kaillashpati Brick Kiln	Kamala, Samba	Expired CTO	28-Feb-24	58 JKPCC of 2024	05-04-2024
525	Jammu	Samba South	Ganga Brick Tile Industry	Harsath Ghagwal, Samba	Valid CTO	31-Mar-26		
526	Jammu	Samba South	Vinay Brick Kiln	Ramloo, Samba	Valid CTO	31-Mar-28		
527	Jammu	Samba South	Jai Chichi Mata Di Brick Kiln	Dabuj Kaka , Samba	Expired CTO	31-Mar-23	276 JKPCC of 2024	15-02-2024
528	Jammu	Samba South	OM Brick Kiln	Trilokpur, Samba	Expired CTO	31-Mar-23	272 JKPCC of 2024	15-02-2024
529	Jammu	Samba South	Classic Brick Industry	Rakh Baroi, Samba	Expired CTO	31-Mar-23	274 JKPCC of 2024	15-02-2024
530	Jammu	Samba South	Jai Ganesh Brick Kiln	Gho Brahmana, Samba	Valid CTO	31-Mar-28		

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
531	Jammu	Samba South	Sanjeev Brick Kiln	Trilokpur, Samba	Expired CTO	28-Feb-24	58 JKPCC of 2024	05-04-2024
532	Jammu	Samba South	Vishwatma Nandji Brick Kiln	Rara Samba	Valid CTO	28-Feb-29		
533	Jammu	Samba South	Choudhary Brick Kiln	Patli Morh, Samba	Expired CTO	31-Mar-23	269 JKPCC of 2024	15-02-2024
534	Jammu	Samba South	Gian Brick Kiln	Najwal , Samba	Valid CTO	31-Mar-26		
535	Jammu	Samba South	Shree Ram Brick kiln	Gho Manhsan, Samba	Valid CTO	31-Mar-26		
536	Jammu	Samba South	RCC Brick kiln	Rehian Khanwal, Samba	Without Consent		150 of 2013	19-Feb-13
537	Jammu	Samba South	Neel kanth Brick Kiln	Arngal, Samba	Valid CTO	31-Dec-24		
538	Jammu	Samba North	Jai Saraswati Brick Kiln	Palli, Bari-Brahamana,Samba	Expired CTO	31-Mar-23	31 JKPCC of 2024	04-Apr-24
539	Jammu	Reasi	Bhagwati Brick Kiln	Laiter, Pouni	Expired CTO	31-Mar-23	5 JKPCC of 2024	03-Apr-24
540	Jammu	Reasi	Vikrant Brick Kiln	Laiter, Pouni	Valid CTO	28-Feb-25		
541	Jammu	Rajouri	Shiv Shanker Brick Kiln	Village Saranoo	Valid CTO	31-May-24		
542	Jammu	Rajouri	Shiv Brick Kiln	Village Saranoo	Expired CTE	31-Aug-19	57 JKPCC of 2024	05-04-2024
543	Jammu	Rajouri	Lakshmi Narayan Brick Kiln	Village Saranoo	Valid CTO	28-Feb-29		
544	Jammu	Rajouri	Choudhary Brick Kiln	Village Saranoo	Valid CTO	31-Aug-28		
545	Jammu	Rajouri	Top Brick Kiln	Village Dhangri	Expired CTO	31-Mar-24	57 JKPCC of 2024	05-04-2024

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
546	Jammu	Rajouri	Swastik Brick Kiln	Village Dhangri	Valid CTO	31-Aug-28		
547	Jammu	Rajouri	Baba Brick Kiln	Village Dehrian	Valid CTO	28-Feb-25		
548	Jammu	Rajouri	Roshan Brick Kiln	Village Chowki Handan, Nowshera	Valid CTO	30-Jun-26		
549	Jammu	Rajouri	Ganesh Brick Kiln	Village Nonial, Nowshera	Valid CTO	31-Mar-26		
550	Jammu	Rajouri	Gobind Brick Kiln	Village Hanjana, Nowshera	Valid CTO	28-Feb-29		
551	Jammu	Rajouri	Vishav Brick Kiln	Village Dera Lamberi, Nowshera	Valid CTO	28-Feb-28		
552	Jammu	Rajouri	Shamsher Brick kiln	Village Lamberi, Nowshera	Without Consent		128 of 2013	01-Mar-13
553	Jammu	Rajouri	Heer brick Kiln	Village Chowki Handan, Nowshera	Valid CTO	31-Jan-25		
554	Jammu	Rajouri	Om Brick Kiln	Village Lamberi, Nowshera	Valid CTO	28-Feb-25		
555	Jammu	Rajouri	Om Brick Kiln	Village Bakhar, Sunderbani	Valid CTO	28-Feb-25		
556	Jammu	Rajouri	Om Shanker Brick Industries	Village Bakhar, Sunderbani	Valid CTO	31-Aug-28		
557	Jammu	Rajouri	Jai Shiv Brick Kiln	Village Patrara, Sunderbani	Valid CTO	30-Apr-28		

#	Region	Division	Name	Address	Consent Status	Validity or Expiry date	Closure Order Number	Closure Order Date
558	Jammu	Rajouri	Bhagwati Brick Kiln	Village Balshama, Sunderbani	Valid CTO	28-Feb-25		
559	Jammu	Rajouri	Janta Brick kiln	Village Siot, Sunderbani	Expired CTO	28-Feb-24	57 JKPCC of 2024	05-04-2024
560	Jammu	Rajouri	Shamsher Singh Brick kiln	Village Ainpur, Bhajwal, Sunderbani	Expired CTO	31-Mar-14	07 JKPCC 2021	19-Apr-21
561	Jammu	Rajouri	Guru Ravi Dass Brick Kiln	Village Chowki Handan, Nowshera	Without Consent		59 of 2011	23-Apr-11
562	Jammu	Udhampur	New Trikuta Brick Kiln	Village Barolla, Jib Thathi Udh	Valid CTO	28-Feb-25		
563	Jammu	Udhampur	Shiv Shanti Brick Kiln	Village Barolla, Jib, Udh.	Expired CTO	31-Mar-14	265 JKPCC of 2024, followed by 10 of 2024	14-02-2024, 3-4-2024
564	Jammu	Udhampur	Shivalik Brick Industries	Village Barolla, Udh.	Expired CTO	30-Jun-13	261 JKPCC of 2024	14-Feb-24
565	Jammu	Udhampur	Ganesh Brick Kiln	Village Palli, Hartaryan Udh	Expired CTO	30-Apr-14	262 JKPCC of 2024	14-Feb-24
566	Jammu	Udhampur	Sona Brick Industry	Village Hartaryan, Jib, Udh	Expired CTO	31-Mar-13	27 JKPCC of 2023	08-Nov-23
567	Jammu	Udhampur	New Tawi Brick Kiln	Village Ritti, Udh.	Expired CTO	28-Feb-14	263 JKPCC of 2024	14-Feb-24
568	Jammu	Udhampur	Vinod Brick Kiln	VillageDaddar (Ritti) Udh	Valid CTO	28-Feb-25		
569	Jammu	Udhampur	Bawa Ambo Brick Kiln	Village Karowa, Udh.	Expired CTO	31-Mar-14	11 JKPCB of 2020	26-May-20
570	Jammu	Udhampur	Sunil Brick & Tiles Industry	Village Sunal (Majalta) Udh.	Refused		264 JKPCC of 2024, followed by 38 of 2024	14-02-2024, 4-4-2024

Jammu and Kashmir
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Order No. : 57 JK PCC of 2024
Dated : 05 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively and;

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee and;

Whereas, as per the notification of Ministry of Environment, Forest and Climate Change, Govt. of India vide No. GSR 895 (E) dated 15th December 2023, the existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making by February 2024 in case of kilns located within 10 kms radius of non-attainment cities (NACs) and Brick kilns Outside non-attainment cities by February 2025 and;

Whereas, Brick Kilns indicated in **Annexure A** to this order are in violation of above stated laws, the direction of the Hon'ble NGT and the notification of MoEF&CC, Govt. of India referred to above, and;

Whereas, the brick kilns listed in **Annexure A** of this order cannot be allowed to operate till such time they comply with the laws, directions and notification mentioned above.

Now, therefore, in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued: -

i. Deputy Commissioner/ District Magistrate, Rajouri shall close down the brick kiln in **Annexure A**, immediately.
ii. *Director Industries and Commerce,* Jammu *is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division,* Rajouri *is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Rajouri is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s*** _____ is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghansham Singh), JKAS
Member Secretary 5.4.24

No:- JK PCB/LSJ/2024/626-36
Dated:-05/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate Rajouri for information and necessary action under intimation.
ii. Regional Director, PCC, Jammu for information and follow up action within a fortnight.
iii. Director Industries and Commerce Jammu for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Jammu for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Rajouri for information and necessary action.
vii. Executive Engineer, PHE Division Rajouri for information and necessary action.
viii. Divisional Officer, Rajouri for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop.** _____ for compliance.

Annexure to Order 57-JKPCC of 24 dt 5/4/24

1	Jammu	Rajouri	Top Brick Kiln	Village Dhangri	Expired CTO
2	Jammu	Rajouri	Janta Brick kiln	Village Siot, Sunderbani	Expired CTO
3	Jammu	Rajouri	Shiv Brick Kiln	Village Saranoo	Expired CTE

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Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 58 JK PCC of 2024
Dated : 05 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively and;

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee and;

Whereas, as per the notification of Ministry of Environment, Forest and Climate Change, Govt. of India vide No. GSR 895 (E) dated 15th December 2023, the existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making by February 2024 in case of kilns located within 10 kms radius of non-attainment cities (NACs) and Brick kilns Outside non-attainment cities by February 2025 and;

Whereas, Brick Kilns indicated in **Annexure A** to this order are in violation of above stated laws, the direction of the Hon'ble NGT and the notification of MoEF&CC, Govt. of India referred to above, and;

Whereas, the brick kilns listed in **Annexure A** of this order cannot be allowed to operate till such time they comply with the laws, directions and notification mentioned above.

Now, therefore, in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued: -

i. Deputy Commissioner/ District Magistrate, Samba shall close down the brick kiln in **Annexure A**, immediately.
ii. *Director Industries and Commerce,* Jammu *is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division,* Samba *is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Samba is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s*** _____ is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghansham Singh), JKAS
Member Secretary 5.4.24

No:- JK PCB/LSJ/2024/637-47
Dated:- 05/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate Samba for information and necessary action under intimation.
ii. Regional Director, PCC, Jammu for information and follow up action within a fortnight.
iii. Director Industries and Commerce Jammu for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Jammu for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Samba for information and necessary action.
vii. Executive Engineer, PHE Division Samba for information and necessary action.
viii. Divisional Officer, Samba for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop.** _____ for compliance.

Annexure to order 58-JKPCC of 24 dt 5/4/24

1	Jammu	Samba South	Jai Shanker Brick Kiln	Gurha Jattian, Samba	Expired CTO
2	Jammu	Samba South	Shiv Kaillashpati Brick Kiln	Kamala, Samba	Expired CTO
3	Jammu	Samba South	Sanjeev Brick Kiln	Trilokpur, Samba	Expired CTO
4	Jammu	Samba South	Rameshwar Brick Kiln	Sagal, Samba	Expired CTO

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Order No. : 59 JK PCC of 2024
Dated : 05 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively and;

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee and;

Whereas, as per the notification of Ministry of Environment, Forest and Climate Change, Govt. of India vide No. GSR 895 (E) dated 15th December 2023, the existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making by February 2024 in case of kilns located within 10 kms radius of non-attainment cities (NACs) and Brick kilns Outside non-attainment cities by February 2025 and;

Whereas, Brick Kilns indicated in **Annexure A** to this order are in violation of above stated laws, the direction of the Hon'ble NGT and the notification of MoEF&CC, Govt. of India referred to above, and;

Whereas, the brick kilns listed in **Annexure A** of this order cannot be allowed to operate till such time they comply with the laws, directions and notification mentioned above.

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Now, therefore, in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued: -

i. Deputy Commissioner/ District Magistrate, Budgam shall close down the brick kiln in **Annexure A**, immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Budgam is directed to disconnect the* electric supply to above said Brick Kiln immediately**.**
iv. Executive Engineer, **PHE, Budgam** is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s*** _____ is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghansham Singh), JKAS
Member Secretary 5.4.24
J&K PCC

No:- JK PCB/LSJ/2024/648-658
Dated:- 05/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate Budgam for information and necessary action under intimation.
ii. Regional Director, PCC, Kashmir for information and follow up action within a fortnight.
iii. Director Industries and Commerce, Kashmir for information and necessary action.
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (JPDCL), Srinagar for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Budgam for information and necessary action.
vii. Executive Engineer, PHE Division Budgam for information and necessary action.
viii. Divisional Officer, Budgam for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop.** _____ for compliance.

Annexure to Ordner 59-JKPCC of 24 dt 5/4/24

1	Kashmir	Budgam	Kohinoor Brick Kiln	Gudsathu	Expired CTO
2	Kashmir	Budgam	New Golden Brick Kiln	Gudsathu	Expired CTO
3	Kashmir	Budgam	New Shahzad Brick Kiln	Qanoongopora, Chadoora	Expired CTO
4	Kashmir	Budgam	Dar Brick Kiln	Yarikalan, Chadoora	Expired CTO
5	Kashmir	Budgam	Firdous Brick Kiln	Mahawar, Budgam	Expired CTO
6	Kashmir	Budgam	Tawakal Brick Kiln	Razwan, Budgam	Expired CTO
7	Kashmir	Budgam	Nisar Ahmad Sheikh Brick Kiln	Bugam, Batpora	Expired CTO
8	Kashmir	Budgam	Alamdar Brick Kiln	Panzan, Chadoora	Expired CTO
9	Kashmir	Budgam	Ghulam Ahmad Parray Brick Kiln	Panzan, Chadoora	Expired CTO
10	Kashmir	Budgam	Parvaiz Brick Kiln	Noubugh, Chadoora	Expired CTO
11	Kashmir	Budgam	Rehbar Brick Kiln	Shalina, B KPora	Expired CTO
12	Kashmir	Budgam	Greenland Brick Kiln	Summerbugh, Lasjan	Expired CTO
13	Kashmir	Budgam	Aftab Brick Kiln	Summerbugh, Lasjan	Expired CTO
14	Kashmir	Budgam	Dar Brick Factory	Khanda, Magraypora	Expired CTO
15	Kashmir	Budgam	Muneer Brick Kiln	Waterwani, Budgam	Expired CTO
16	Kashmir	Budgam	VIP Standard Brick Kiln	Waterwani, Budgam	Expired CTO
17	Kashmir	Budgam	Jameela Bibi Brick Kiln	Behrampora, Chadoora	Expired CTO
18	Kashmir	Budgam	Umer Brick Kiln	Chandpora	Expired CTO
19	Kashmir	Budgam	Sky Brick KIln	Utligam, Beerwah	Expired CTO
20	Kashmir	Budgam	Luxury Brick KIln	Najan, Beerwah	Expired CTO
21	Kashmir	Budgam	Sofi Brick Kiln	Summerbugh, Lasjan	Expired CTO
22	Kashmir	Budgam	Rehmat Brick Kiln	Labartal, Budgam	Expired CTO
23	Kashmir	Budgam	Suraj Brick Kiln	Latipora, Chandpora	Expired CTO
24	Kashmir	Budgam	Hill Top Brick Kiln	Bonhama, Beerwah	Expired CTO
25	Kashmir	Budgam	Magray Brick Kiln	Sonpah, Beerwah	Expired CTO
26	Kashmir	Budgam	Bismillah Brick Choice	Poonch Gund	Expired CTO
27	Kashmir	Budgam	Iqra Brick Kiln	Aaripanthan	Expired CTO
28	Kashmir	Budgam	Jee Shah Brick Kiln	Noubugh, Chadoora	Expired CTO
29	Kashmir	Budgam	Sultan-ul-Arifeen Brick Kiln	Noubugh, Chadoora	Expired CTO
30	Kashmir	Budgam	Syed Jaffar Brick Kiln	Behrampora, Chadoora	Expired CTO
31	Kashmir	Budgam	Bhat Brick Kiln	Noubugh, Chadoora	Expired CTO
32	Kashmir	Budgam	Dar Brick Kiln D 65	Noubugh, Chadoora	Expired CTO
33	Kashmir	Budgam	Humdaniya Brick KIln (CTE issued, not established yet)	Kultreh, Chadoora	Expired CTE
34	Kashmir	Budgam	Tariq Brick Kiln	Parniv, Budgam	Expired CTO
35	Kashmir	Budgam	New Gulfam Brick Kiln	Saratpora, Batpora	Expired CTO

36	Kashmir	Budgam	Sofi Brick Kiln	Chandpora	Expired CTO
37	Kashmir	Budgam	Jehlum structures	Ompora, Budgam	Expired CTO
38	Kashmir	Budgam	Shahnawaz Brick Kiln	Labartal, Budgam	Expired CTO
39	Kashmir	Budgam	Parvaiz Brick Kiln	Ichgam,Budgam	Expired CTO
40	Kashmir	Budgam	ESS EMM Brick Kiln	Putlibagh	Expired CTO
41	Kashmir	Budgam	Universal Brick Kiln	Putlibagh, Budgam	Expired CTO
42	Kashmir	Budgam	Ab Gani Nath Brick Kiln	Shalina, Budgam	Expired CTO

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Order No. : 60 JK PCC of 2024
Dated : 05 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively and;

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee and;

Whereas, as per the notification of Ministry of Environment, Forest and Climate Change, Govt. of India vide No. GSR 895 (E) dated 15th December 2023, the existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making by February 2024 in case of kilns located within 10 kms radius of non-attainment cities (NACs) and Brick kilns Outside non-attainment cities by February 2025 and;

Whereas, Brick Kilns indicated in **Annexure A** to this order are in violation of above stated laws, the direction of the Hon'ble NGT and the notification of MoEF&CC, Govt. of India referred to above, and;

Whereas, the brick kilns listed in **Annexure A** of this order cannot be allowed to operate till such time they comply with the laws, directions and notification mentioned above.

Now, therefore, in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued: -

i. Deputy Commissioner/ District Magistrate, Anantnag shall close down the brick kiln in **Annexure A**, immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Anantnag is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE, Anantnag** is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s*** _____ is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghansham Singh), JKAS
Member Secretary 5.4.24

No:- JK PCB/LSJ/2024/659-69
Dated:-05/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate Anantnag for information and necessary action under intimation.
ii. Regional Director, PCC, Kashmir for information and follow up action within a fortnight.
iii. Director Industries and Commerce, Kashmir for information and necessary action.
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (JPDCL), Srinagar for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Anantnag for information and necessary action.
vii. Executive Engineer, PHE Division Anantnag for information and necessary action.
viii. Divisional Officer, Anantnag for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop.** _____ for compliance.

Annexure to order No-JKPCC of 24 dt 5/4/24

1	Kashmir	Anantnag	Prime Brick Kiln	Damjan Vessu	Expired CTO
2	Kashmir	Anantnag	Imran Brick Kiln (Presently dismantled)	Immoh Achabal	Expired CTO
3	Kashmir	Anantnag	Adil Nisar Brick Kiln	Nunwane Brakpora	Expired CTO
4	Kashmir	Anantnag	Shaheen Brick Factory	Ganoor Katchpora	Expired CTO
5	Kashmir	Anantnag	Shabnum Brick Kiln	Mirchak Mattan	Expired CTO
6	Kashmir	Anantnag	DBR Brick Kiln	Sangdan	Expired CTO
7	Kashmir	Anantnag	Mir Brick Kiln	Shalipora Achabal	Expired CTO
8	Kashmir	Anantnag	New Hilal Brick Kiln	Shalipora Achabal	Expired CTO
9	Kashmir	Anantnag	JAN brick Kiln	Thajwara Anantnag	Expired CTO
10	Kashmir	Anantnag	Tata Brick Kiln	Sangdan Anantnag	Expired CTO
11	Kashmir	Anantnag	Ruksar brick Kiln	Shamshipora Mattan	Expired CTO
12	Kashmir	Anantnag	Khushal Brick Kiln	Immoh Achabal	Expired CTO
13	Kashmir	Anantnag	Chinar Brick Kiln	Kulgad Achabal	Expired CTO
14	Kashmir	Anantnag	Dar Brick Kiln (DBF)	Shamshipora Mattan	Expired CTO
15	Kashmir	Anantnag	Wani Brick Kiln	Thajwara Achabal	Expired CTO
16	Kashmir	Anantnag	Shaban Brick Kiln	Imoh Check Anantnag	Expired CTO
17	Kashmir	Anantnag	Bhat Brick Kiln	lalipora Anantnag	Expired CTO
18	Kashmir	Anantnag	Wani Brick Kiln	Kulgad Achabal	Expired CTO
19	Kashmir	Anantnag	SN Brick Kiln	Aang Matipora Anantnag	Expired CTO
20	Kashmir	Anantnag	Ruksar brick Kiln	Kondpora Shamshipora Mattan	Expired CTO
21	Kashmir	Anantnag	Khursheed Brick Kiln	Thajwara	Expired CTO
22	Kashmir	Anantnag	Barkat Brick Kiln	Wanihama Anantnag	Expired CTO
23	Kashmir	Anantnag	Hamdard Brick Kiln	Aang Matipora Anantnag	Expired CTO
24	Kashmir	Anantnag	Gareeb Nawaz Brick Kiln	Breenti Anantnag	Expired CTO
25	Kashmir	Anantnag	DBZ Brick Kiln	Aang Matipora Anantnag	Expired CTO
26	Kashmir	Anantnag	Itoo Brick Kiln (DBZ)	Sandoo Nowgam Ang	Expired CTO
27	Kashmir	Anantnag	Tata Brick Factory	Seepan Anantnag	Expired CTO

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 61 JK PCC of 2024
Dated : 05 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively and;

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee and;

Whereas, as per the notification of Ministry of Environment, Forest and Climate Change, Govt. of India vide No. GSR 895 (E) dated 15th December 2023, the existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making by February 2024 in case of kilns located within 10 kms radius of non-attainment cities (NACs) and Brick kilns Outside non-attainment cities by February 2025 and;

Whereas, Brick Kilns indicated in **Annexure A** to this order are in violation of above stated laws, the direction of the Hon'ble NGT and the notification of MoEF&CC, Govt. of India referred to above, and;

Whereas, the brick kilns listed in **Annexure A** of this order cannot be allowed to operate till such time they comply with the laws, directions and notification mentioned above.

Now, therefore, in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued: -

i. Deputy Commissioner/ District Magistrate, Pulwama shall close down the brick kiln in **Annexure A**, immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division, Pulwama is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE, Pulwama** is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s*** _____ is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghansham Singh), JKAS
Member Secretary 5.4.24

No:- JK PCB/LSJ/2024 /670-680
Dated:-05/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate Pulwama for information and necessary action under intimation.
ii. Regional Director, PCC, Kashmir for information and follow up action within a fortnight.
iii. Director Industries and Commerce, Kashmir for information and necessary action.
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Srinagar for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Pulwama for information and necessary action.
vii. Executive Engineer, PHE Division Pulwama for information and necessary action.
viii. Divisional Officer, Pulwama for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop.** _____ for compliance.

Annexure to Order 61-JKPCC #24 dt 5/4/24

1	Kashmir	Pulwama	Sonaullah Brick Kiln	Oukhoo Kakapora Pulwama	Expired CTO
2	Kashmir	Pulwama	Allie Brick Kiln	Oukhoo Kakapora Pulwama	Expired CTO
3	Kashmir	Pulwama	Zaffron Brick Kiln	Wahipora Pulwama	Expired CTO
4	Kashmir	Pulwama	Dar Brick Kiln	Hastikhud Zadoora Newa	Expired CTO
5	Kashmir	Pulwama	Hamdaniya Brick Kiln	Oukhoo Kakapora Pulwama	Expired CTO
6	Kashmir	Pulwama	Shalimar Brick Kiln	Oukhoo Kakapora Pulwama	Expired CTO
7	Kashmir	Pulwama	Shahoora Brick Kiln (ATM)	Audoora Pulwama	Without Consent

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
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Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 62 JK PCC of 2024
Dated : 05 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively and;

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee and;

Whereas, as per the notification of Ministry of Environment, Forest and Climate Change, Govt. of India vide No. GSR 895 (E) dated 15th December 2023, the existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making by February 2024 in case of kilns located within 10 kms radius of non-attainment cities (NACs) and Brick kilns Outside non-attainment cities by February 2025 and;

Whereas, Brick Kilns indicated in **Annexure A** to this order are in violation of above stated laws, the direction of the Hon'ble NGT and the notification of MoEF&CC, Govt. of India referred to above, and;

Whereas, the brick kilns listed in **Annexure A** of this order cannot be allowed to operate till such time they comply with the laws, directions and notification mentioned above.

Now, therefore, in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued: -

i. Deputy Commissioner/ District Magistrate, Shopian shall close down the brick kiln in **Annexure A**, immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (KPDCL) Electric Division, Shopian is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE, Shopian** is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s*** _____ is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghansham Singh), JKAS
Member Secretary 5.4.24

No:- JK PCB/LSJ/2024/681-691
Dated:-05/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate Shopian for information and necessary action under intimation.
ii. Regional Director, PCC, Kashmir for information and follow up action within a fortnight.
iii. Director Industries and Commerce, Kashmir for information and necessary action.
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Srinagar for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Shopian for information and necessary action.
vii. Executive Engineer, PHE Division Shopian for information and necessary action.
viii. Divisional Officer, Shopian for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop.** _____ for compliance.

Annexure to order 62-JKPCC of 24 dt 5/4/24

1	Kashmir	Shopian	S.H. Brick Kiln	Safanagri Shopian	Expired CTO
2	Kashmir	Shopian	Mir Brick Kiln	Babapora Shopian	Expired CTO

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
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Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 63 JK PCC of 2024
Dated : 05 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively and;

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee and;

Whereas, as per the notification of Ministry of Environment, Forest and Climate Change, Govt. of India vide No. GSR 895 (E) dated 15th December 2023, the existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making by February 2024 in case of kilns located within 10 kms radius of non-attainment cities (NACs) and Brick kilns Outside non-attainment cities by February 2025 and;

Whereas, Brick Kilns indicated in **Annexure A** to this order are in violation of above stated laws, the direction of the Hon'ble NGT and the notification of MoEF&CC, Govt. of India referred to above, and;

Whereas, the brick kilns listed in **Annexure A** of this order cannot be allowed to operate till such time they comply with the laws, directions and notification mentioned above.

Now, therefore, in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued: -

i. Deputy Commissioner/ District Magistrate, Baramulla shall close down the brick kiln in **Annexure A**, immediately.
ii. *Director Industries and Commerce, Kashmir is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (KPDCL) Electric Division,* Baramulla *is directed to disconnect the* electric supply to above said Brick Kiln immediately.
iv. Executive Engineer, **PHE,** Baramulla is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s*** _____ is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghansham Singh), JKAS
Member Secretary 5.4.24

No:- JK PCB/LSJ/2024/ 692-702
Dated:- 05/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate Baramulla for information and necessary action under intimation.
ii. Regional Director, PCC, Kashmir for information and follow up action within a fortnight.
iii. Director Industries and Commerce, Kashmir for information and necessary action.
iv. Chief Engineer, Kashmir Power Development Corporation Ltd. (KPDCL), Srinagar for information and necessary action under intimation.
v. Chief Engineer, PHE Kashmir for information and necessary action under intimation
vi. Executive Engineer, (KPDCL) Electric Division, Baramulla for information and necessary action.
vii. Executive Engineer, PHE Division Baramulla for information and necessary action.
viii. Divisional Officer, Baramulla for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop.** _____ for compliance.

Annexure to Order 63-JKPCC of 24 Dt 5/4/24

1	Kashmir	Baramulla	National Brick Kiln	Bulgam Hygam Baramulla	Expired CTO

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
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Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Order No. : 64 JK PCC of 2024
Dated : 05 /04 /2024

Whereas, no activity having bearing on environment can be taken in hand without prior consent of the Pollution Control Committee, warranted under **Section 25/26** and **Section 21** of the **Water** (Prevention and Control of Pollution) **Act 1974** and **Air** (Prevention and Control of Pollution) **Act, 1981** respectively and;

Whereas, Hon'ble National Green Tribunal in its order dt.**02-02-2024** in O.A.No.**594 of 2022** titled Syed Riyaz Versus Union Territory of J&K & Ors. directed to close down the brick kilns operating without consent from the Pollution Control Committee and;

Whereas, as per the notification of Ministry of Environment, Forest and Climate Change, Govt. of India vide No. GSR 895 (E) dated 15th December 2023, the existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making by February 2024 in case of kilns located within 10 kms radius of non-attainment cities (NACs) and Brick kilns Outside non-attainment cities by February 2025 and;

Whereas, Brick Kilns indicated in **Annexure A** to this order are in violation of above stated laws, the direction of the Hon'ble NGT and the notification of MoEF&CC, Govt. of India referred to above, and;

Whereas, the brick kilns listed in **Annexure A** of this order cannot be allowed to operate till such time they comply with the laws, directions and notification mentioned above.

Now, therefore, in exercise of powers vested with J & K Pollution Control Board under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued: -

i. Deputy Commissioner/ District Magistrate, Jammu shall close down the brick kiln in **Annexure A**, immediately.
ii. *Director Industries and Commerce,* Jammu *is directed to deregister the Brick Kiln, if registered.*
iii. *Executive Engineer, (JPDCL) Electric Division,* Jammu *is directed to disconnect the* electric supply to above said Brick Kiln immediately**.**
iv. Executive Engineer, **PHE,** Jammu is directed to disconnect the water supply to the above said Brick Kiln immediately.
v. ***Prop. M/s*** _____ is directed to cease the operation of the Brick Kiln, forthwith.

Issued with the Approval of Competent Authority.

(Ghansham Singh), JKAS
Member Secretary 5.4.24

No:- JK PCB/LSJ/2024 / 703-713
Dated:- 05/04/2024
Copy to the:-

i. Deputy Commissioner/ District Magistrate Jammu for information and necessary action under intimation.
ii. Regional Director, PCC, Jammu for information and follow up action within a fortnight.
iii. Director Industries and Commerce Jammu for information and necessary action.
iv. Chief Engineer, Jammu Power Development Corporation Ltd. (JPDCL), Jammu for information and necessary action under intimation.
v. Chief Engineer, PHE Jammu for information and necessary action under intimation
vi. Executive Engineer, (JPDCL) Electric Division, Jammu for information and necessary action.
vii. Executive Engineer, PHE Division Jammu for information and necessary action.
viii. Divisional Officer, Jammu for information and with the direction to follow up and get the closure order implemented through District Administration.
ix. I/c Nodal Officer, NGT PCC Jammu for information and necessary action.
x. I/c web site Pollution Control Committee **Jammu** for uploading the closure order
xi. **Prop.** _____ for compliance.

Annexure to Order 64-JKPCC of 24 dt 5/4/24

1	Jammu	Jammu North	Jai Bajrangi Brick Kiln Sangram Pur Jammu.	Sangram Pur Jammu.	Expired CTO
2	Jammu	Jammu North	Nirman Udyog Simbliweala Bawa Talab Jammu. .	Simbliweala Jammu. .	Expired CTO
3	Jammu	Jammu South	Sarup Brick Kiln	Majua, Bishna, Jammu	Expired CTO

Annexure 'VI'

सत्यमेव जयते

GOVERNMENT OF JAMMU AND KASHMIR
FOREST, ECOLOGY & ENVIRONMENT DEPARTMENT
Civil Secretariat, J&K, Jammu /Srinagar
***

Subject: Transfers and postings of Forest Officers.

Government Order No.: 31 - JK(FST) of 2024
Dated: 31.01.2024

In the interest of administration, the following transfers and postings are ordered with immediate effect:

1. Mr. Roshan Jaggi, IFS, (AGMUT:1988), Principal Chief Conservator of Forests & HoFF, J&K, shall hold the additional charge of the post of Director, Social Forestry, J&K, till further orders.
2. Mr. Vasu Yadav, IFS, (AGMUT:1994), Chairman, J&K Pollution Control Committee, shall hold the additional charge of the post of Managing Director, J&K Forest Development Corporation Limited, till further orders.
3. Mr. K. Ramesh Kumar, IFS (AGMUT:2000), Member Secretary, J&K Pollution Control Committee is transferred and posted as Chief Conservator of Forests, Jammu *vice* Mr. J. Frankoi, IFS, who shall report to the PCCF & HoFF, J&K. Chairman, J&K PCC shall hold the charge of the post of Member Secretary, JKPCC, till further orders.
4. Ms. Shally Ranjan, IFS, (AGMUT:2001), CCF, Eco-Tourism, J&K is transferred and posted as CCF, Working Plan, R&T.
5. Mr. Irfan Rasool Wani, IFS, (AGMUT:2006), Coordinator, WUCMA is transferred and posted as CCF/CF, Chenab Circle.
6. Dr. M.K. Kumar, IFS, (AGMUT: 2006), Regional Wildlife Warden, Jammu is transferred and posted as CCF/CF, Jammu East Circle. He shall also hold the additional charge of the post of Conservator of Forests, Vigilance.
7. Mr. Tawheed Ahmad Deva, IFS, (AGMUT:2009), Conservator of Forests, Working Plan Circle, is transferred and posted as Joint Director, Forest Protection Force, Kashmir.
8. Mr. B. Mohandas, IFS, (AGMUT:2009), Conservator of Forest, Jammu East Circle, is transferred and posted as Conservator of Forests, Wildlife, Jammu/ RWLW Jammu.
9. Mr. Pardeep Chandra Wahule, IFS, (AGMUT:2009), awaiting orders of adjustment is posted as Conservator of Forest, Wildlife, Kashmir/RWLW Kashmir. He shall also hold the additional charge of the post of Conservator of Forests, Srinagar.
10. Mr. Irfan Ali Shah, IFS, (AGMUT:2010), Conservator of Forests, Kashmir South Circle, is transferred and posted as Conservator of Forests, Eco-Tourism, J&K. He shall also hold the additional charge of the post of Coordinator, WUCMA.
11. Mr. Vivek Verma, IFS, (AGMUT:2010), Conservator of Forests, Jammu West Circle is transferred and posted as Conservator of Forests, Kashmir North Circle.
12. Mr. Sat Paul, IFS, (AGMUT:2010), Regional Director, J&K Pollution Control Committee, Jammu is transferred and posted as Conservator of Forests, Working Plan. He shall also hold the additional charge of the post of Conservator of Forests, Central Circle.
13. Mr. Sandeep Kumar, IFS, (UK:2011), awaiting orders of adjustment is transferred and posted as I/c-Conservator of Forests, Jammu West Circle.

14. Dr. Arashdeep Singh, IFS, (AGMUT:2012), Divisional Forest Officer, Rajouri is transferred and posted as I/c-Conservator of Forests, Kashmir, South Circle.
15. Mr. Anup Kumar Soni, IFS, (AGMUT:2012), DCF (HQ) Wildlife, J&K is transferred and posted as I/c-Conservator of Forests, R&T.
16. Ms. Shaveta Jandial, IFS, (AGMUT:2013), Divisional Forest Officer, PI Division, Jammu is transferred and posted as Regional Director, PCC, Jammu.
17. Mr. Hafizullah Mir, DCF, I/c-Regional Director, Ecology, Environment & Remote Sensing, J&K is transferred and posted as Joint Director, Soil & Water Conservation, Jammu.
18. Mr. Rafi Ahmad Bhat, I/c-Regional Director, PCC, Kashmir is transferred and posted as I/c-Regional Director, Ecology, Environment & Remote Sensing, Kashmir.
19. Mr. Zubair Ahmad Shah, I/c-Conservator of Forests, Srinagar Circle is transferred and posted as I/c-Regional Director, Ecology, Environment & Remote Sensing, Jammu.
20. Mr. Ifat Ara, I/c-Joint Director, Forest Protection Force, Jammu is transferred and posted as I/c-DCF (HQ) Wildlife, J&K.
21. Ms. Priyanka Sareen, I/c-DFO, Agrostology is transferred and posted as I/c- Conservator of Forests, Agrostology.
22. Mr. Rashid Yahya Naqash, I/c-DCF (WL), Regional Wildlife Warden, Kashmir is transferred and posted as I/c-Regional Wildlife Warden (HQ), J&K. He shall also supervise the functioning of Jambu Zoo.
23. Mr. Abhijeet Joshi, I/c-Joint Director, Soil & Water Conservation, Jammu is transferred and posted as I/c-Regional Director, PCC, Kashmir.
24. Mr. Mehraj-ud-Din Malik, I/c-Regional Director, Social Forestry, Kashmir is transferred and posted as I/c-Joint Director, Forest Protection Force, Jammu.
25. Mr. Ravinder Singh, I/c-Divisional Forest Officer, Doda is transferred and posted as I/c-Regional Director, Social Forestry, Jammu.
26. Mr. Zahid Aslam Moghal, I/c-Divisional Forest Officer, Kamraj Forest Division is transferred and posted as I/c-Regional Director, Social Forestry, Kashmir. Mr. Parvez Ahmad Wani, I/c DFO, J.V. Division Baramulla, is transferred and posted as Wildlife Warden, Central Division, Srinagar.

The Officers shall be deemed to have been relieved from their present place of posting with immediate effect.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Dheeraj Gupta), IAS
Financial Commissioner (Additional Chief Secretary)

No: FST-Ser/139/2023-02 (CC-7344263) Date: 31.01.2024

Copy to the:-

1. Principal Chief Conservator of Forests & HoFF, J&K.
2. Principal Secretary to the Hon'ble Lieutenant Governor, J&K, Jammu
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. All HoDs, Forest, Ecology and Environment Department, J&K.

5. Director, Archives, Archaeology and Museums, J&K.
6. Concerned Officers.
7. PS to Financial Commissioner (Additional Chief Secretary), Forest, Ecology & Environment Department.
8. I/c Website, Forest, Ecology & Environment Department.
9. Government Order file (w.3.s.c)/Stock file.

31/01/24.

(Suhail ul Islam), JKAS
Deputy Secretary to the Government

Annexure 'VII'

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu-180006
Ph./Fax.0191-2476925

Summer office: May-October
Sheikh-ul-Alam campus,
Behind Govt. Silk factory,
Rajbagh, Srinagar (J&K)- 190008
Ph./Fax.0194-2311165

mail: membersecretaryjkspcb@gmail.com

Sub:- Relinquishing of charge of Member Secretary J&K Pollution Control Committee.

Ref:- Govt. Order No. **31-JK(FST) of 2024** Dated **31-01-2024.**

In pursuance to Government Order No. **31-JK(FST) of 2024** Dated **31-01-2024** issued under endorsement No. **FST-Ser/139/2023-02 (CC-7344263)** Dated **31-01-2024,** the undersigned has relinquished the charge of Member Secretary, J&K Pollution Control Committee on **05-02-2024** (AN).

(K. Ramesh Kumar) IFS 05/02/24

No:- JKPCC/Estb/CO/ 134-39
Date:- 05-02-2024

Copy to the:

1) Principal Chief Conservator of Forests (HoFF), J&K Jammu / Srinagar.
2) Sh. _____, Member, J&K Pollution Control Committee.
3) Regional Director, Pollution Control Committee, Jammu / Kashmir.
4) Pvt. Secretary to Financial Commissioner / ACS, Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar for kind information of the Financial Commissioner / ACS.
5) PA to Chairman, J&K Pollution Control Committee Jammu for kind information of the Chairman.
6) Manager J&K Bank Ltd. _____ Srinagar / Jammu.

Annexure 'VIII'

Government of Jammu and Kashmir
Forest, Ecology & Environment Department
Civil Secretariat, Jammu/Srinagar

Chairman,
Pollution Control Committee,
J&K.

No.FST-Lit/170/2022(7053120) Dated:06-04-2024

Subject:- OA No.592/2022 titled Syed Riyaz Vs. Union Territory of J&K- Explanation thereof.

Sir,

This is in reference to the orders of the Hon'ble National Green Tribunal in the matter wherein the Hon'ble National Green Tribunal has repeatedly directed the J&K Pollution Control Committee "to file report regarding compliance status of all brick kilns in the Union Territory of Jammu & Kashmir". This was not with by the J&K PCC, forcing Honble NGT to as the Principal Secretary to ensure compliance.

It is also noted that the Law Officer of J&K Pollution Control Committee on 02.02.2024, appeared before the Hon'ble NGT and submitted that there is nobody in J&K PCC to represent before the Hon'ble NGT as Member Secretary and two Regional Directors were transferred.

You are aware that both the Member Secretary, J&K PCC and the Chairman, J&K PCC were available in the J&K PCC HQs and the two Regional Directors in the field, on 02.02.2024, the day of hearing, the above statement of the Law Officer before the Hon'ble National Green Tribunal is factually incorrect and misleading and would amount to perjury. The transfer of officers cannot be or was never the reason for non-compliance of the directions of the Hon'ble Tribunal by the J&K PCC, regarding the closure of the non-consented brick kilns.

I am accordingly directed to request the Chairman, J&K PCC to explain/clarify these submissions of the Law Officer and as to why neither the Member Secretary, J&K PCC nor the Chairman, J&K PCC were present before the Hon'ble National Green Tribunal on 02.02.2024, despite its directions. Chairman, J&K PCC is also requested to kindly explain the reasons for the

repeated noncompliance and inordinate delay on the part of J&K PCC in complying with the directions of the Hon'ble Tribunal regarding the closure of the non-consented brick kilns, which otherwise also is a routine responsibility of the J&K PCC.

Yours faithfully,

(Abid Khan) 6/9/2024
Under Secretary to the Government

Annexure 'IX'

Jammu and Kashmir
Pollution Control Committee

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

The Financial Commissioner (Additional Chief Secretary)
Department of Forest, Ecology and Environment
Civil Secretariat
Jammu/Srinagar.

No: JKPCC/2024/PS/MS/3029 Dated: 05-04-2024.

Sub:- Availability of manpower and steps taken to strengthen J&K PCC

Sir,

With reference to the subject cited above, I am directed to submit the below mentioned information.

1. Sanctioned strength and staff in position in J&K Pollution Control Committee.
2. Copies of recent transfer orders / Charge assumption of officers of J&K Pollution Control Committee.
3. Brief note on strengthening and functioning of J&K Pollution Control Committee.

Yours faithfully,

Encls: As above.

(Ghansham Singh) JKAS 5.4.24
Member Secretary

(1)

Staff Strength of J&K Pollution Control Committee as on 5th April 2024.

S.No	Designation	Pay level	Level	No. of posts	In position	Vacant
1.	Chairman	Level 17	225000	01	1	-
2.	Member Secretary	Level 14	(205400-224400)	01	1	-
3.	Regional Director	Level 12	(78800-209200)	02	2	-
4.	Financial Advisor	Level 12	(78800-209200)	01	1	-
5.	Legal Advisor	Level 11	(67700-208700)	01	-	1
6.	Environmental Engineer	Level 11	(67700-208700)	01	1	-
7.	Scientist "C"	Level 11	(67700-208700)	02	-	2
8.	Principal Scientific Officer	Level 11	(67700-208700)	01	1	-
9	Scientist "B"	Level 8 A	(50700-160600)	06	3	3
10.	Sr. Scientific Officer	Level 8 A	(50700-160600)	01	1	-
11.	Scientific Officer	Level 8 A	(50700-160600)	01	-	1
12.	Asstt.Env.Engineer.	Level 8 A	(50700-160600)	11	8	3
13.	Administrative Officer	Level 8	(47600-151100)	01	1	-
14.	Assistant Director(P&S)	Level 8	(47600-151100)	01	1	-
15.	Assistant Director (M & M)	Level 8	(47600-151100)	01	-	1
16.	Vigilance Officer(AEE)	Level 8	(47600-151100)	01	-	1
17	Accounts Officer	Level 8	(47600-151100)	01	1	-
18	Asstt. Accounts Officer	Level 7	(44900-142400)	02	2	-
19	Section Officer	Level 7	(44900-142400)	04	-	4
20	Statistical Officer.	Level 7	(44900-142400)	02	2	-
21	Information Officer	Level 7	(44900-142400)	02	-	2
22	Sr.Scale Stenographer	Level 7	(44900-142400)	01	1	-
23	Senior Lecturer	Level 6 F	(40800-129200)	01	-	1
24	Liaison Officer	Level 6 F	(40800-129200)	01	-	1
25	Scientist "A"	Level 6 E	(35900-113500)	18	14	4
26	Estate Officer	Level 6 E	(35900-113500)	01	-	1

27	Computer Analyst.	Level 6 E	(35900-113500)	02	2	-
28	Law Officer	Level 6 E	(35900-113500)	01	-	1
29	Jr. Env. Engineer	Level 6 D	(35800-113200)	26	19	9
30	Jr. Engineer.	Level 6 D	(35800-113200)	02		
31	Head Assistant	Level 6 B	(35600-112800)	06	3	3
32	Accountant	Level 6 B	(35600-112800)	04	2	2
33	Statistical Assistant	Level 6 B	(35600-112800)	08	4	4
34	Junior Scale Stenographer	Level 6 B	(35600-112800)	03	3	-
35	Draftsman	Level 6 A	(35500-112600)	13	11	2
36	Research Asstt.	Level 6	(35400-112400)	17	7	10
37	Field Inspector.	Level 6	(35400-112400)	32	19	16
38	Field Inspector.	Level 6	(35400-112400)	03		
39	Computer Assistant	Level 6	(35400-112400)	05	5	-
40	Asstt.Law Officer.	Level 6	(35400-112400)	02	1	1
41	Jr.Scientific Asstt.	Level 6	(35400-112400)	11	-	11
42	Laboratory Assistant	Level 6	(35400-112400)	21	2	19
43	Asstt. Information Officer	Level 6	(35400-112400)	02	1	1
44	Senior Assistant	Level 5	(29200-92300)	24	15	9
45	Jr.Sts. Asstt.	Level 5	(29200-92300)	04	4	-
46	Accounts Asstt.	Level 5	(29200-92300)	06	2	4
47	Junior Assistant.	Level 4	(25500-81100)	48	38	10
48	Field Assistant	Level 4	(25500-81100)	30	8	22
49	Data Operator	Level 2	(19900-63200)	04	1	3
50	Driver	Level 2	(19900-63200)	25	6	19
51	Orderly	Level SL 1	(14800-47100)	48	34	14
52	Lab. Attendant	Level SL 1	(14800-47100)	32	11	21
			Total	**445**	**239**	**206**

(2)

सत्यमेव जयते

GOVERNMENT OF JAMMU AND KASHMIR
FOREST, ECOLOGY & ENVIRONMENT DEPARTMENT
Civil Secretariat, J&K, Jammu /Srinagar
***

Subject: Transfers and postings of Forest Officers.

Government Order No.: 31 - JK(FST) of 2024
Dated: 31.01.2024

In the interest of administration, the following transfers and postings are ordered with immediate effect:

1. Mr. Roshan Jaggi, IFS, (AGMUT:1988), Principal Chief Conservator of Forests & HoFF, J&K, shall hold the additional charge of the post of Director, Social Forestry, J&K, till further orders.
2. Mr. Vasu Yadav, IFS, (AGMUT:1994), Chairman, J&K Pollution Control Committee, shall hold the additional charge of the post of Managing Director, J&K Forest Development Corporation Limited, till further orders.
3. Mr. K. Ramesh Kumar, IFS (AGMUT:2000), Member Secretary, J&K Pollution Control Committee is transferred and posted as Chief Conservator of Forests, Jammu *vice* Mr. J. Frankoi, IFS, who shall report to the PCCF & HoFF, J&K. Chairman, J&K PCC shall hold the charge of the post of Member Secretary, JKPCC, till further orders.
4. Ms. Shally Ranjan, IFS, (AGMUT:2001), CCF, Eco-Tourism, J&K is transferred and posted as CCF, Working Plan, R&T.
5. Mr. Irfan Rasool Wani, IFS, (AGMUT:2006), Coordinator, WUCMA is transferred and posted as CCF/CF, Chenab Circle.
6. Dr. M.K. Kumar, IFS, (AGMUT: 2006), Regional Wildlife Warden, Jammu is transferred and posted as CCF/CF, Jammu East Circle. He shall also hold the additional charge of the post of Conservator of Forests, Vigilance.
7. Mr. Tawheed Ahmad Deva, IFS, (AGMUT:2009), Conservator of Forests, Working Plan Circle, is transferred and posted as Joint Director, Forest Protection Force, Kashmir.
8. Mr. B. Mohandas, IFS, (AGMUT:2009), Conservator of Forest, Jammu East Circle, is transferred and posted as Conservator of Forests, Wildlife, Jammu/ RWLW Jammu.
9. Mr. Pardeep Chandra Wahule, IFS, (AGMUT:2009), awaiting orders of adjustment is posted as Conservator of Forest, Wildlife, Kashmir/RWLW Kashmir. He shall also hold the additional charge of the post of Conservator of Forests, Srinagar.
10. Mr. Irfan Ali Shah, IFS, (AGMUT:2010), Conservator of Forests, Kashmir South Circle, is transferred and posted as Conservator of Forests, Eco-Tourism, J&K. He shall also hold the additional charge of the post of Coordinator, WUCMA.
11. Mr. Vivek Verma, IFS, (AGMUT:2010), Conservator of Forests, Jammu West Circle is transferred and posted as Conservator of Forests, Kashmir North Circle.
12. Mr. Sat Paul, IFS, (AGMUT:2010), Regional Director, J&K Pollution Control Committee, Jammu is transferred and posted as Conservator of Forests, Working Plan. He shall also hold the additional charge of the post of Conservator of Forests, Central Circle.
13. Mr. Sandeep Kumar, IFS, (UK:2011), awaiting orders of adjustment is transferred and posted as I/c-Conservator of Forests, Jammu West Circle.

14. Dr. Arashdeep Singh, IFS, (AGMUT:2012), Divisional Forest Officer, Rajouri is transferred and posted as I/c-Conservator of Forests, Kashmir, South Circle.
15. Mr. Anup Kumar Soni, IFS, (AGMUT:2012), DCF (HQ) Wildlife, J&K is transferred and posted as I/c-Conservator of Forests, R&T.
16. Ms. Shaveta Jandial, IFS, (AGMUT:2013), Divisional Forest Officer, PI Division, Jammu is transferred and posted as Regional Director, PCC, Jammu.
17. Mr. Hafizullah Mir, DCF, I/c-Regional Director, Ecology, Environment & Remote Sensing, J&K is transferred and posted as Joint Director, Soil & Water Conservation, Jammu.
18. Mr. Rafi Ahmad Bhat, I/c-Regional Director, PCC, Kashmir is transferred and posted as I/c-Regional Director, Ecology, Environment & Remote Sensing, Kashmir.
19. Mr. Zubair Ahmad Shah, I/c-Conservator of Forests, Srinagar Circle is transferred and posted as I/c-Regional Director, Ecology, Environment & Remote Sensing, Jammu.
20. Mr. Ifat Ara, I/c-Joint Director, Forest Protection Force, Jammu is transferred and posted as I/c-DCF (HQ) Wildlife, J&K.
21. Ms. Priyanka Sareen, I/c-DFO, Agrostology is transferred and posted as I/c- Conservator of Forests, Agrostology.
22. Mr. Rashid Yahya Naqash, I/c-DCF (WL), Regional Wildlife Warden, Kashmir is transferred and posted as I/c-Regional Wildlife Warden (HQ), J&K. He shall also supervise the functioning of Jambu Zoo.
23. Mr. Abhijeet Joshi, I/c-Joint Director, Soil & Water Conservation, Jammu is transferred and posted as I/c-Regional Director, PCC, Kashmir.
24. Mr. Mehraj-ud-Din Malik, I/c-Regional Director, Social Forestry, Kashmir is transferred and posted as I/c-Joint Director, Forest Protection Force, Jammu.
25. Mr. Ravinder Singh, I/c-Divisional Forest Officer, Doda is transferred and posted as I/c-. Regional Director, Social Forestry, Jammu.
26. Mr. Zahid Aslam Moghal, I/c-Divisional Forest Officer, Kamraj Forest Division is transferred and posted as I/c-Regional Director, Social Forestry, Kashmir. Mr. Parvez Ahmad Wani, I/c DFO, J.V. Division Baramulla, is transferred and posted as Wildlife Warden, Central Division, Srinagar.

The Officers shall be deemed to have been relieved from their present place of posting with immediate effect.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Dheeraj Gupta), IAS
Financial Commissioner (Additional Chief Secretary)

No: FST-Ser/139/2023-02 (CC-7344263)

Date: 31 .01. 2024

Copy to the:-

1. Principal Chief Conservator of Forests & HoFF, J&K.
2. Principal Secretary to the Hon'ble Lieutenant Governor, J&K, Jammu
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. All HoDs, Forest, Ecology and Environment Department, J&K.

Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu-180006
Ph./Fax.0191-2476925

Summer office: May-October
Sheikh-ul-Alam campus,
Behind Govt. Silk factory,
Rajbagh, Srinagar (J&K)- 190008
Ph./Fax.0194-2311165

mail: membersecretaryjkspcb@gmail.com

Sub:- Relinquishing of charge of Member Secretary J&K Pollution Control Committee.

Ref:- Govt. Order No. **31-JK(FST) of 2024** Dated **31-01-2024.**

In pursuance to Government Order No. **31-JK(FST) of 2024** Dated **31-01-2024** issued under endorsement No. **FST-Ser/139/2023-02 (CC-7344263)** Dated **31-01-2024,** the undersigned has relinquished the charge of Member Secretary, J&K Pollution Control Committee on **05-02-2024** (AN).

(K. Ramesh Kumar) IFS 05/02/24

No:- JKPCC/Estb/CO/ 134-39
Date:- 05-02-2024

Copy to the:

1) Principal Chief Conservator of Forests (HoFF), J&K Jammu / Srinagar.
2) Sh. _____, Member, J&K Pollution Control Committee.
3) Regional Director, Pollution Control Committee, Jammu / Kashmir.
4) Pvt. Secretary to Financial Commissioner / ACS, Department of Forests, Ecology and Environment, Civil Secretariat, Jammu / Srinagar for kind information of the Financial Commissioner / ACS.
5) PA to Chairman, J&K Pollution Control Committee Jammu for kind information of the Chairman.
6) Manager J&K Bank Ltd. _____ Srinagar / Jammu.

Jammu and Kashmir
Pollution Control Committee
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Sub:- **Assumption of charge of post of Member Secretary, J&K Pollution Control Committee.**

Ref:- *Govt. Order No.* ***824-JK (GAD) of 2024*** *dated* ***13-03-2024.***

In pursuance to Government Order No. 824 - JK(GAD) of 2024 dated 13-03-2024 issued under endorsement No. GAD-SER / KAS / 490 / 2021 dated 13-03-2024. I Ghan Shyam Singh, hereby assume the charge of post of Member Secretary, J&K Pollution Control Committee on 15-03-2024 (FN).

(Ghan Shyam Singh) JKAS 15.3.24
Member Secretary

No:- JKPCC/Estb/2024/314-21
Dated:-15-03-2024.

Copy to the:-

1) Financial Commissioner (Additional Chief Secretary), Department of Forest, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
2) Principal Chief Conservator of Forest (HoFF), J&K, Jammu / Srinagar.
3) Commissioner / Secretary to Govt. General Administration Department, Civil Secretariat, Jammu / Srinagar.
4) Chairman, J&K Pollution Control Committee, Jammu.
5) Sh. _____, Member, J&K Pollution Control Committee.
6) Regional Director, J&K Pollution Control Committee, Jammu / Kashmir.
7) Manager, J&K Bank Ltd. _____, Jammu / Srinagar.

The Member Secretary,
J&K Pollution Control Committee,
Jammu.

Subject: Joining Report.

Sir,

In Compliance to **Government Order No. 31-JK(FST) of 2024 dated 31/01/2024**, I hereby submit my joining report today on **02/02/2024** (F.N.) as Regional Director, Jammu and Kashmir Pollution Control Committee, Jammu.

Yours faithfully,

(Shaveta Jandial), IFS

Government of Jammu Kashmir
JK Pollution Control Committee
Office of the Regional Director-Kashmir
Sheikh-ulk-Alam Complex, Rajbagh, near Government Silk Factory, Srinagar-190008
www.jkspcb.in
(Email: regionaldirectorkmr@gmail.com)
(Tel 0194-2135911/telefax 2311842)

In pursuance to Government Order No. 31 – JK(FST) of 2024, dated: 31/01/2024, We the undersigned do hereby handover & takeover the charge of the Regional Director JK Pollution Control Committee, Kashmir today on 5th February,2024, F.N.

We have also respectively handed over and taken over, the cheque books (both Treasury/ Non-Treasury Accounts) & other relevant documents, details of same are attached herewith.

05.02.2024

Mr. Rafi Ahmad Bhat, (SFS)
Relieved Officer.

Mr. Abhijeet Joshi (SFS)
Relieving Officer

Copy for favour of information and n/a to the:-

1. Financial Commissioner(Add. Chief Secretary)Forest, Environment & Ecology Department J&K , Jammu
2. Chairman JK Pollution Control Committee, Jammu.
3. Member Secretary JK Pollution Control Committee, Jammu.
4. Divisional Commissioner Kashmir.
5. Financial Advisor/ CAO, JK PCC, Jammu.
6. Treasury Office, Additional Treasury Lalmandi Srinagar.
7. Manager, JKB Lalmandi Branch, Srinagar.
8. A.A.O (Kashmir).
9. All Scientists/ District Incharges, PCC, Kashmir

No : PCC/RDK/Estb/Handover-takeover/2024/55-63
Dated: 05-02-2024

Regional Director
Kashmir.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008

Subject: Transfer and postings
Reference: No-FST/PCC/3/2024-03-Forest Department

JKPCC Order: 20 of 2024
Date: 31.01.2024

In the interest of administration, the following transfers and postings are ordered with immediate effect:

#	Name of Officer	Designation	Present posting	New place of posting
1	Mr. AB Jandial	AEE	Divisional Officer, J&KPCC, Samba North	Divisional Officer, J&KPCC, Jammu North
2	Mr. HRS Galoach	AEE	Technical Officer to Regional Director Jammu	Divisional Officer, J&KPCC, Samba South
3	Mr. Angrez Singh	AEE	Divisional Officer, J&KPCC, Reasi	AEE Central, J&KPCC Headquarters
4	Mr. Deepak Abrol	AEE	Divisional Officer, J&KPCC, Samba South	Divisional Officer, J&KPCC, Udhampur
5	Mr. TS Chib	AEE	Regional Office, Jammu	Divisional Officer, J&KPCC, Reasi
6	Mr. Anil Kumar	AEE	Divisional Officer, J&KPCC, Jammu North	Divisional Officer, J&KPCC, Samba North
7	Mr. SK Rathore	JEE	Divisional Officer, J&KPCC, Ramban	Divisional Officer, J&KPCC, Jammu South
8	Mr. Gurpreet Singh	JEE	JEE, Jammu North	Divisional Officer, J&KPCC, Doda
9	Mr. Anupam Kaul	JEE	Divisional Officer, J&KPCC, Rajouri	Technical Officer to Regional Director, Jammu
10	Mr. Arshid Nazir Malik	JEE	Divisional Officer, J&KPCC, Jammu South	Divisional Officer, J&KPCC, Rajouri
11	Mr. Mohan Lal Snehi	JEE	Divisional Officer, J&KPCC, Doda	Divisional Officer, J&KPCC, Kishtwar
12	Mr. Chander Singh Kotwal	JEE	JEE, Jammu South	Divisional Officer, J&KPCC, Ramban
13	Mr. Sampat Singh Manhas	JEE	Divisional Officer, J&KPCC, Poonch	Regional Office, Jammu
14	Mr. Mukesh Singh Bali	Scientist A	Divisional Officer, J&KPCC, Kishtwar	Regional Office, Jammu
15	Mr. Arshad Mehmood Tariq	Scientist A	Regional Office, Jammu	Divisional Officer, J&KPCC, Poonch
16	Mr. Bilal Ahmad Khan	AEE	Divisional Officer, J&KPCC, Ganderbal	Divisional Officer, J&KPCC, Pulwama
17	Mr. Faiz Ahmad	AEE	Divisional Officer, J&KPCC, Pulwama	Divisional Officer, J&KPCC, Srinagar

#	Name of Officer	Designation	Present posting	New place of posting
18	Mr. Bashir Wani	Scientist B	Divisional Officer, J&KPCC, Anantnag	Central Office, J&K PCC, Srinagar
19	Mr. Tariq Ahmad Sofi	JEE	Divisional Officer, J&KPCC, Bandipora	Divisional Officer, J&KPCC, Baramulla
20	Mr. Nisar Ahmad Bhat	JEE	Divisional Officer, J&KPCC, Budgam	Divisional Officer, J&KPCC, Anantnag
21	Mr. Mohd. Ashraf Khandey	JEE	Regional Office, Srinagar	Divisional Officer, J&KPCC, Budgam
22	Mr. Kursheed Ahmad Ganai	JEE	Divisional Officer, J&KPCC, Kulgam	Divisional Officer, J&KPCC, Shopian
23	Mr. Mohd Ayoub Ahanger	JEE	Divisional Officer, J&KPCC, Srinagar	Divisional Officer, J&KPCC, Ganderbal
24	Mr. Firdous Ahmad Khanday	JEE	Divisional Officer, J&KPCC, Shopian	Divisional Officer, J&KPCC, Kulgam
25	Mr. Irshad Khan	Scientist A	Divisional Officer, J&KPCC, Kupwara	Divisional Officer, J&KPCC, Bandipora
26	Mr. Mohd Yousuf Mir	Scientist A	Divisional Officer, J&KPCC, Baramulla	Divisional Officer, J&KPCC, Kupwara

The officers shall be deemed to have been relieved from their present place of posting with immediate effect.

By order of the Competent Authority.

(K Ramesh Kumar)
Member Secretary
31/01/24

No: JKPCC/Estb/CO/Transfer/72-II/ 113-127 Dated: 31-01-2024

Copy to the:

1. Financial Commissioner (Additional Chief Secretary), Forest, Environment and Ecology Department, Civil Secretariat, Jammu/Srinagar.
2. Principal Chief Conservator of Forest (HoFF), Forest Department, Jammu and Kashmir
3. PCCF/Chief Wildlife Warden, Department of Wildlife Protection, Jammu and Kashmir
4. Director, Forest Protection Force, Jammu and Kashmir.
5. Director, Ecology, Environment and Remote Sensing Department, Jammu and Kashmir.
6. Deputy Commissioner of the concerned district.
7. Regional Director, Pollution Control Committee, Jammu/Kashmir.
8. Financial Advisor/CAO, J&K PCC.
9. Environmental Engineer, J&K PCC.
10. Principal Scientific Officer, J&K PCC.
11. Administrative Officer, J&K PCC.
12. Scientist 'B', Central Office, Srinagar, J&K PCC.
13. Concerned Officer for immediate compliance.
14. PA to Chairman, J&K Pollution Control Committee, for information of Chairman.
15. Smt. Rekha Sharma, EDP Supervisor, I/c Website & JKOCMMS.
16. Office Order file.

Jammu and Kashmir
Pollution Control Committee

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Subject:- Transfer / Posting .

JKPCC ORDER NO. 50 OF 2024
DATED:- 15 -03-2024

In the interest of administration and in partial modification of Order No. 20-JKPCC of 2024 dated 31-01-2024, it is hereby ordered that:-

1. Sh. Tarseem Singh Chib, Assistant Environmental Engineer, under orders of transfer as Divisional Officer, PCC Reasi, is posted as Estate Officer in the office of Regional Director Pollution Control Committee, Jammu.
2. Sh. Arshid Nazir Malik, Junior Environmental Engineer, Divisional Officer Pollution Control Committee, Rajouri shall look after the charge of Divisional Officer, Pollution Control Committee, Reasi in addition to his own duties till further orders.

15/3/24
(Vasu Yadav)
Chairman
15.3.2024

No. PCC/Estb/CO/Transfer/e-149254/2022/ 322-29
Dated:- 15 -03-2024

Copy to the:-

1. Financial Commissioner (Additional Chief Secretary) Department of Forest Ecology & Environment, Civil Secretarial, Jammu / Srinagar for information. This is in reference to letter No. FST-PCC/6/2024-02/142/2023-02 dated 15-03-2024.
2. Deputy Commissioner / District Magistrate, Rajouri for information.
3. Deputy Commissioner / District Magistrate, Reasi for information.
4. Member Secretary, J&K Pollution Control Committee, Jammu for information.
5. Regional Director, Pollution Control Committee Jammu for information.
6. Sh. Tarseem Singh Chib, Assistant Environmental Engineer, J&K PCC immediate compliance.
7. Sh. Arshid Nazir Malik, Junior Environmental Engineer, (Divisional Officer) PCC Rajouri for compliance.
8. Incharge Website/OCMMS, J&K PCC Jammu for information and necessary action.
9. Order/Stock file.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Subject:- Transfer/posting .

JKPCC ORDER NO. 43 OF 2024
DATED:- 11 -03-2024

In the interest of administration and smooth functioning of Regional/Divisional office PCC Kashmir the following transfers/postings are hereby ordered with immediate effect:-

1. Mrs Heena Quanser, Draftsman, Regional Office, Pollution Control Committee Kashmir is transferred and posted in Divisional Office PCC Ganderbal.

2. Mrs Bilquees Akhter, Draftsman, Regional Office, Pollution Control Committee Kashmir shall report to Sh Bashir Ahmad Wani, Scientist B, Incharge Waste Management PCC Kashmir for further duties.

3. Sh Shafat Rasool, Field Inspector, Divisional Office, PCC Ganderbal is transferred and posted in Regional Office PCC Kashmir in (Vehicular Pollution) section.

4. Sh Arshad Hussain Choudhary, Field Inspector, Regional Office, Pollution Control Committee Kashmir is transferred and posted from Vehicular Pollution section to Divisional Office PCC Ganderbal.

11/3/24
Chairman
11.3.2024

No. PCC/Estb/CO/Transfer/e-149254/2022/285-93 Dated:- 11 -03-2024

Copy to:-

1. Regional Director Pollution Control Committee Kashmir for information and necessary action.
2. Sh Bashir Ahmad Wani Scientist B Incharge Waste Management PCC Kashmir for information.
3. Administrative Officer J&K Pollution Control Committee Srinagar for information.
4. Divisional Officer Pollution Control Committee Ganderbal for information.
5. Mrs Heena Quanser Draftsman for immediate compliance.
6. Mrs Bilquees Akhter Draftsman for immediate compliance.
7. Sh Shafat Rasool Field Inspector for immediate compliance.
8. Sh Arshad Hussain Choudhary Field Inspector for immediate compliance.
9. Incharge website/OCMMS J&K PCC Jammu for necessary action.
10. Order/Stock file.

(3)

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
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Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Sub:- Availability of manpower and steps taken to strengthen J&K PCC.

With reference to the subject cited above, the status is as follows:-

(1) 131 Vacant posts under Direct Recrutiment Quota stands referred to J&K Government for recruitment through J&K Service Selection Board.

(2) So far 27 appointments have been made on the recommendation of J&K Service Selection Board.

S.No.	Name of the post	Selection/appointments made
1	Junior Environmental Engineer	05
2	Junior Scale Stenographer	01
3	Junior Assistant	10
4	Orderly	06
5	Laboratory Attendant	05
	Total	27

(3) The process for recruitment of other posts that have been referred to J&K Service Selection Board has also been initiated.

(4) J&K Pollution Control Committee was provided an amount of Rs.1.50 Crores under Capex Budget for the year 2023-24 and Rs.1.50 Crores has been approved for the Financial Year 2024-25 as well. In addition, the Government allocated Rs. 26.9 Crores to J&K Pollution Control Committee under Non-Plan and a provision of Rs. 28.02 Crores has been kept for the year 2024-25. J&K Pollution Control Committee also utilizes the Consent Budget available with it, and it utilized an amout of Rs. 3.48 Crores for meeting its operational expenses in 2023-24.

Member Secretary
J&K PCC

5.4.24

Annexure 'X'

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 || Silk Factory Road, Rajbagh, Srinagar, 190 008

Subject: Transfer and postings
Reference: No-FST/PCC/3/2024-03-Forest Department

JKPCC Order: 20 of 2024
Date: 31.01.2024

In the interest of administration, the following transfers and postings are ordered with immediate effect:

#	Name of Officer	Designation	Present posting	New place of posting
1	Mr. AB Jandial	AEE	Divisional Officer, J&KPCC, Samba North	Divisional Officer, J&KPCC, Jammu North
2	Mr. HRS Galoach	AEE	Technical Officer to Regional Director Jammu	Divisional Officer, J&KPCC, Samba South
3	Mr. Angrez Singh	AEE	Divisional Officer, J&KPCC, Reasi	AEE Central, J&KPCC Headquarters
4	Mr. Deepak Abrol	AEE	Divisional Officer, J&KPCC, Samba South	Divisional Officer, J&KPCC, Udhampur
5	Mr. TS Chib	AEE	Regional Office, Jammu	Divisional Officer, J&KPCC, Reasi
6	Mr. Anil Kumar	AEE	Divisional Officer, J&KPCC, Jammu North	Divisional Officer, J&KPCC, Samba North
7	Mr. SK Rathore	JEE	Divisional Officer, J&KPCC, Ramban	Divisional Officer, J&KPCC, Jammu South
8	Mr. Gurpreet Singh	JEE	JEE, Jammu North	Divisional Officer, J&KPCC, Doda
9	Mr. Anupam Kaul	JEE	Divisional Officer, J&KPCC, Rajouri	Technical Officer to Regional Director, Jammu
10	Mr. Arshid Nazir Malik	JEE	Divisional Officer, J&KPCC, Jammu South	Divisional Officer, J&KPCC, Rajouri
11	Mr. Mohan Lal Snehi	JEE	Divisional Officer, J&KPCC, Doda	Divisional Officer, J&KPCC, Kishtwar
12	Mr. Chander Singh Kotwal	JEE	JEE, Jammu South	Divisional Officer, J&KPCC, Ramban
13	Mr. Sampat Singh Manhas	JEE	Divisional Officer, J&KPCC, Poonch	Regional Office, Jammu
14	Mr. Mukesh Singh Bali	Scientist A	Divisional Officer, J&KPCC, Kishtwar	Regional Office, Jammu
15	Mr. Arshad Mehmood Tariq	Scientist A	Regional Office, Jammu	Divisional Officer, J&KPCC, Poonch
16	Mr. Bilal Ahmad Khan	AEE	Divisional Officer, J&KPCC, Ganderbal	Divisional Officer, J&KPCC, Pulwama
17	Mr. Faiz Ahmad	AEE	Divisional Officer, J&KPCC, Pulwama	Divisional Officer, J&KPCC, Srinagar

#	Name of Officer	Designation	Present posting	New place of posting
18	Mr. Bashir Wani	Scientist B	Divisional Officer, J&KPCC, Anantnag	Central Office, J&K PCC, Srinagar
19	Mr. Tariq Ahmad Sofi	JEE	Divisional Officer, J&KPCC, Bandipora	Divisional Officer, J&KPCC, Baramulla
20	Mr. Nisar Ahmad Bhat	JEE	Divisional Officer, J&KPCC, Budgam	Divisional Officer, J&KPCC, Anantnag
21	Mr. Mohd. Ashraf Khandey	JEE	Regional Office, Srinagar	Divisional Officer, J&KPCC, Budgam
22	Mr. Kursheed Ahmad Ganai	JEE	Divisional Officer, J&KPCC, Kulgam	Divisional Officer, J&KPCC, Shopian
23	Mr. Mohd Ayoub Ahanger	JEE	Divisional Officer, J&KPCC, Srinagar	Divisional Officer, J&KPCC, Ganderbal
24	Mr. Firdous Ahmad Khanday	JEE	Divisional Officer, J&KPCC, Shopian	Divisional Officer, J&KPCC, Kulgam
25	Mr. Irshad Khan	Scientist A	Divisional Officer, J&KPCC, Kupwara	Divisional Officer, J&KPCC, Bandipora
26	Mr. Mohd Yousuf Mir	Scientist A	Divisional Officer, J&KPCC, Baramulla	Divisional Officer, J&KPCC, Kupwara

The officers shall be deemed to have been relieved from their present place of posting with immediate effect.

By order of the Competent Authority.

(K Ramesh Kumar)
Member Secretary
31/01/24

No: JKPCC/Estb/CO/Transfer/72-II/ 113-127 Dated: 31-01-2024

Copy to the:

1. Financial Commissioner (Additional Chief Secretary), Forest, Environment and Ecology Department, Civil Secretariat, Jammu/Srinagar.
2. Principal Chief Conservator of Forest (HoFF), Forest Department, Jammu and Kashmir
3. PCCF/Chief Wildlife Warden, Department of Wildlife Protection, Jammu and Kashmir
4. Director, Forest Protection Force, Jammu and Kashmir.
5. Director, Ecology, Environment and Remote Sensing Department, Jammu and Kashmir.
6. Deputy Commissioner of the concerned district.
7. Regional Director, Pollution Control Committee, Jammu/Kashmir.
8. Financial Advisor/CAO, J&K PCC.
9. Environmental Engineer, J&K PCC.
10. Principal Scientific Officer, J&K PCC.
11. Administrative Officer, J&K PCC.
12. Scientist 'B', Central Office, Srinagar, J&K PCC.
13. Concerned Officer for immediate compliance.
14. PA to Chairman, J&K Pollution Control Committee, for information of Chairman.
15. Smt. Rekha Sharma, EDP Supervisor, I/c Website & JKOCMMS.
16. Office Order file.

Jammu and Kashmir
Pollution Control Committee

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Subject:- Transfer / Posting .

JKPCC ORDER NO. 50 OF 2024
DATED:- 15 -03-2024

In the interest of administration and in partial modification of Order No. 20-JKPCC of 2024 dated 31-01-2024, it is hereby ordered that:-

1. Sh. Tarseem Singh Chib, Assistant Environmental Engineer, under orders of transfer as Divisional Officer, PCC Reasi, is posted as Estate Officer in the office of Regional Director Pollution Control Committee, Jammu.
2. Sh. Arshid Nazir Malik, Junior Environmental Engineer, Divisional Officer Pollution Control Committee, Rajouri shall look after the charge of Divisional Officer, Pollution Control Committee, Reasi in addition to his own duties till further orders.

15/3/24
(Vasu Yadav)
Chairman
15.3.2024

No. PCC/Estb/CO/Transfer/e-149254/2022/ 322-29
Dated:- 15 -03-2024

Copy to the:-

1. Financial Commissioner (Additional Chief Secretary) Department of Forest Ecology & Environment, Civil Secretarial, Jammu / Srinagar for information. This is in reference to letter No. FST-PCC/6/2024-02/142/2023-02 dated 15-03-2024.
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4. Member Secretary, J&K Pollution Control Committee, Jammu for information.
5. Regional Director, Pollution Control Committee Jammu for information.
6. Sh. Tarseem Singh Chib, Assistant Environmental Engineer, J&K PCC immediate compliance.
7. Sh. Arshid Nazir Malik, Junior Environmental Engineer, (Divisional Officer) PCC Rajouri for compliance.
8. Incharge Website/OCMMS, J&K PCC Jammu for information and necessary action.
9. Order/Stock file.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Subject:- Transfer/posting .

JKPCC ORDER NO. 43 OF 2024
DATED:- 11 -03-2024

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2. Mrs Bilquees Akhter, Draftsman, Regional Office, Pollution Control Committee Kashmir shall report to Sh Bashir Ahmad Wani, Scientist B, Incharge Waste Management PCC Kashmir for further duties.

3. Sh Shafat Rasool, Field Inspector, Divisional Office, PCC Ganderbal is transferred and posted in Regional Office PCC Kashmir in (Vehicular Pollution) section.

4. Sh Arshad Hussain Choudhary, Field Inspector, Regional Office, Pollution Control Committee Kashmir is transferred and posted from Vehicular Pollution section to Divisional Office PCC Ganderbal.

11/8/24
Chairman
11.3.2024

No. PCC/Estb/CO/Transfer/e-149254/2022/285-93 Dated:- 11 -03-2024

Copy to:-

1. Regional Director Pollution Control Committee Kashmir for information and necessary action.
2. Sh Bashir Ahmad Wani Scientist B Incharge Waste Management PCC Kashmir for information.
3. Administrative Officer J&K Pollution Control Committee Srinagar for information.
4. Divisional Officer Pollution Control Committee Ganderbal for information.
5. Mrs Heena Quanser Draftsman for immediate compliance.
6. Mrs Bilquees Akhter Draftsman for immediate compliance.
7. Sh Shafat Rasool Field Inspector for immediate compliance.
8. Sh Arshad Hussain Choudhary Field Inspector for immediate compliance.
9. Incharge website/OCMMS J&K PCC Jammu for necessary action.
10. Order/Stock file.